**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**
**ORIGINAL APPLICATION NO. 606 OF 2018**

**IN THE MATTER OF:**

**IN Re:** **COMPLAINCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES, 2016 AND OTHER ENVIRONMENTAL ISSUES**

# SUPPLEMENTARY INFORMATION SUPPORTING THE 4TH SIX MONTHLY COMPLIANCE REPORT SUBMITTED BEFORE HON'BLE NGT IN THE MATTER OF O.A. 606/2018

**ON BEHALF OF THE STATE OF CHHATTISGARH**

**PAPER BOOK**

**(FOR INDEX KINDLY SEE INSIDE)**

**ANKITA SHARMA**

**ADVOCATE FOR THE STATE OF CHHATTISGARH:**

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**
**ORIGINAL APPLICATION NO. 606 OF 2018**

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**Date:** **31.07.2025**

**Place:** **New Delhi**

**FILED BY**



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# OFFICE OF THE CHIEF SECRETARY
**Government of Chhattisgarh**

No.281 /CS/2025 Nava Raipur Atal Nagar, Date 31 JUL 2025

**To,**

**The Registrar General,**
**National Green Tribunal,**
**Faridkot House, Copernicus Marg,**
**New Delhi - 110001.**

**Sub:- Supplementary Information supporting the Fourth six monthly compliance report in the matter of Hon'ble NGT's O.A. No. 606 of 2018 order dated 31.03.2023.**

*****

Sir/ Madam,

In compliance to the directions given by Hon'ble NGT in O.A. No. 606 of 2018 (order dated 31.03.2023), please find enclosed herewith the supplementary information supporting fourth six monthly compliance report with regard to solid and liquid waste management in Chhattisgarh state.

**Enclosed:** As above

**(Amitabh Jain)**
Chief Secretary
Government of Chhattisgarh

**No./282 /CS/2025** Nava Raipur Atal Nagar, Dated: 31/07/2025

**Copy to:**

1. Secretary, Ministry of Jal Shakti, Government of India, 1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi - 110001.
2. Secretary, Ministry of Housing & Urban Affairs, Nirman Bhawan, New Delhi - 110001.
3. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
4. Director General, National Mission for Clean Ganga, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Government of India, New Delhi - 110002.
5. Adviser, PHEE, CPHEEO, Ministry of Housing & Urban Affairs, Nirman Bhawan, New Delhi - 110001.

(Chief Secretary)
Government of Chhattisgarh

Room No. S-4/21, 4th Floor Mahanadi Bhawan, Mantralaya, Nava Raipur Atal Nagar (Chhattisgarh) - 492 002
Tel-: 0771-2221207, 2221208, Fax : 0771-2221206, E-mail : csoffice.cg@gov.in

## Supplementary Information supporting the 4th six monthly compliance report submitted before Hon'ble NGT in the matter of O.A. 606/2018

1. The True Copy of the translation of page no. 216-220, 226-228, 260, 263-265, 407-414 and 597-591 of the 4th six monthly report filed on 11.07.2025 is attached as ***Annexure 1 (Page No. 08 – 31).***

2. **Revised timeline to address the gap in SWM (Page No. 3 & 16 of response and Page No. 38, 39 & 48 of Report)**

*The revised timeline to address the gap in SWM (phased manner)*

| Phase | No. of ULBs | Population Coverage | Cost of Upgradation (excluding O&M) | Proposed Timeline | | | | |
|---|---|---|---|---|---|---|---|---|
| | | | | DPR preparation | AS | Tender | Work Order | Completion |
| 1st | 18 | 149606 (2.75%) | 12.08 | Apr-2025 | May-2025 | Aug-2025 | Aug-2025 | Jul-2026 |
| 2nd | 18 | 2698025 (49.64%) | 101.32 | Jun-2025 | July-2025 | Aug-2025 | Oct-2025 | Sep-2026 |
| 3rd | 48 | 1524317 (28.05%) | 45.14 | Aug-2025 | Aug-2025 | Sep-2025 | Nov-2025 | Oct-2026 |
| 4th | 102 | 1062875 (19.56%) | 43.68 | Sep-2025 | Sep-2025 | Oct-2025 | Dec-2025 | Nov-2026 |
| **Total** | **186** | **5434823** | **202.22 Cr.** | - | | | | |

**Progress So Far:**

- **The DPRs/Proposals prepared till date: -**
  - Prepared and approved: **36**
  - Prepared and under Review: **49**
  - Under Preparation: **101**
- **The DPRs/Proposals approved: -**
  - Total DPRs approved: **36** (18 New ULBs + 12 Corporations + 6 Councils)
  - Total Urban Population Covered: **2847631**: 52.3% of total population in 186 ULBs
  - Total project cost approved: **113.37 Cr.** (56% of total sanctioned project cost)
- **The DPRs/Proposals under review: -**
  - Nagar Palika: **49**
  - Total DPRs under review: **49**
- **The DPRs/Proposals under preparation: -**
  - Nagar Panchayats: **101**
  - Total DPRs under preparation: **101**

3. **Details of the number of parks & gardens in which compost utilized by ULBs is attached in Annexure 2** ***(Page No. 32 – 36).***

4. **Copy of the sample receipts of compost sold by the ULBs is attached in Annexure 3** ***(Page No. 37 – 103).***

5. **Copy of the sample receipts of recyclable sold by the ULBs is attached in Annexure 4** ***(Page No. 104 – 173).***



Secretary
Government of Chhattisgarh
Department of Urban Administration & Development
Mantralaya, Nava Raipur, Atal Nagar

## 6. Additional information regarding the MoU between Cement plant and ULBs (Page No. 10 of the response)

As of July 2025, total 174 ULBs have signed agreements with cement plants. *Details of ULB and Cement plants added in* ***Annexure 5*** ***(Page No. 174 – 176).***

*Summary of MoUs between ULBs and Cement Plants for SCF Co-processing*

| Sr No. | Cement Plant Name | Agreement with No. of ULBs |
|---|---|---|
| 1 | ACC Limited, Jamul | 18 |
| 2 | Ambuja Cements Limited, Bhatapara | 18 |
| 3 | J K Lakshmi Cement Limited, Ahiwara | 15 |
| 4 | M/s NU Vista Limited (Emami), Risda | 16 |
| 5 | Nuvoco Vista Corp. Limited, Arasmeta | 15 |
| 6 | Nuvoco Vista Corp. Limited, Sonadih | 19 |
| 7 | Shree Cement Limited, Bhatapara | 18 |
| 8 | Ultratech – Hirmi Cement Works | 17 |
| 9 | Ultratech – Rawan Cement Works | 21 |
| 10 | Ultratech – Baikunth Cement Works | 17 |
| **TOTAL** | | **174** |

## 7. Updated information regarding the Unprocessed dumpsites in ULBs (Page No. 15 of response and Page No. 44 of Report)

b. Unprocessed Waste Dumpsites

In compliance with the directions of the Hon'ble NGT regarding identification of the dumpsites apart from the 7 Legacy Waste Dumpsites in the state, State has conducted field inspections, and it was found that apart from the above 07 ULBs, 01 large dumpsite at Municipal Corporation Bhilai with 3.50 Lakh MT and 189 unprocessed waste dumpsites having quantity of 26,446 MT. ***Details of remediation of old 07 legacy waste dumpsites, photographs of the reclaimed land with plantation is attached as Annexure 6 (Page No. 177 – 499)*** **and** ***ULB wise details of identified unprocessed waste dumpsites is attached as Annexure 7 (Page No. 500 – 504).*** The small quantity of unprocessed waste is handled periodically in every week. The dumpsite at Municipal Corporation Dhamtari having quantity of 13,000 MT and dumpsite at Municipal Corporation Bhilai having quantity of 3,50,000 MT will be remediated by Bio-mining process by December 2025 and December 2027 respectively.

*Summary of identified unprocessed waste dumpsites with timeline for remediation*

| Sr No. | Quantity of unprocessed waste range | No. of dumpsites in ULBs | Approx. total quantity of waste (in MT) | Timeline for remediation of unprocessed dumpsite |
|---|---|---|---|---|
| 1 | Less than 50 MT | 131 | 3,025 | The unprocessed waste is handled periodically in every week |
| 2 | 50-100 MT | 39 | 2,839 | |
| 3 | 100-500 MT | 13 | 2,694 | |
| 4 | 500-5000 MT | 5 | 4,888 | Oct 2025 |
| 5 | 5000-20000 MT | 1 | 13,000 | Dec 2025 |
| 6 | More than 3 Lakh MT | 1 | 3,50,000 | Dec 2027 |
| **Total** | | **190** | **3,76,446** | |



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Government of Chhattisgarh
Department of Urban Administration & Development
Mantralaya, Naya Raipur, Atal Nagar

*Timeline of remediation of legacy waste dumpsite at Municipal Corporation Bhilai*

| ULB Name | Location Name | Est. Legacy waste Quantity | Project Cost | Proposed Timeline | | | | |
|---|---|---|---|---|---|---|---|---|
| | | | | DPR preparation | AS | Tender | Work Order | Completion |
| Municipal Corporation Bhilai | Jamul | 3.50 Lakh MT | 12.85 Cr. | Prepared | AS Obtained | Aug-2025 | Oct-2025 | Dec-2027 |
| **Note:** The Detailed Project Report has been prepared by Third Part Agency namely "Regional Centre for Urban & Environmental Studies (RCUES)", Lucknow. | | | | | | | | |

## 8. Updates in progress of DPR approval for SWM (Page No. 18 of response and Page No. 45 of Report)

*Status of STPs in Urban Areas based on population density.*

| Population Category | No. of ULBs | Urban Population (Approx.) | No. of Operational STPs | No. of Under Construction STPs | No. of Proposed STPs |
|---|---|---|---|---|---|
| >10 Lakh | 1 | 15 Lakh | 8 | 0 | - |
| 1-10 Lakh | 12 | 32 Lakh | 8 | 3 | **9** (under AMRUT 2.0) |
| 50k – 1 Lakh | 6 | 4 Lakh | 1 | 0 | **5** (under SBM 2.0) |
| < 50k | 149 | 24 Lakh | 5 | 1 | **5** (under State budget) |
| | | | | | **144** (under SBM 2.0) |
| **Total** | **168** | **75 Lakh** | **22** | **4** | **165** |

## 9. Updates in proposed STPs (Page No. 22 & 23 of response)

- Proposed 09 AMRUT STPs: 333.00 MLD **(Work order awarded to Contractor for 5 STPs).**
- Proposed non-conventional and less mechanized STPs in **149 ULBs: 242.33 MLD.**

*Project Timeline of Nature based STPs under SBM 2.0 in 149 ULBs*

| Phase | No. of ULBs | Capacity of the plant in MLD | Proposed Timeline | | | | |
|---|---|---|---|---|---|---|---|
| | | | DPR Preparation | AS | Tender | Work Order | Completion |
| 1 | 20 | 31.53 | Oct-2024 | Dec-2024 | Jan-2025 | Jul-2025 | Jan-2027 |
| 2 | 28 | 39.60 | Apr-2025 | May-2025 | Aug-2025 | Sep-2025 | Feb-2027 |
| 3 | 25 | 38.00 | Jun-2025 | Jul-2025 | Aug-2025 | Sep-2025 | Feb-2027 |
| 4 | 33 | 75.48 | Aug-2025 | Aug-2025 | Sep-2025 | Nov-2025 | Mar-2027 |
| 5 | 23 | 34.17 | Sep-2025 | Sep-2025 | Oct-2025 | Dec-2025 | Apr-2027 |
| 6 | 20 | 23.55 | Oct-2025 | Oct-2025 | Nov-2025 | Jan-2025 | May-2027 |
| **Total** | **149** | **242.33 MLD** | - | | | | |

*Note : * Action Plan prepared for 160 ULBs out of which 11 projects are already being setup under other schemes.*



Secretary
Government of Chhattisgarh
Department of Urban Administration & Development
Mantralaya, Nava Raipur, Atal Nagar

**10. Additional information regarding approval Status of nature based STPs (Page No. 22 of response)**

*Status of Projects Approved by SLTC*

| | |
|---|---|
| No. of ULBs | 149* |
| Target for DPR preparation | 149 (242.33 MLD) |
| DPR prepared | 89 |
| Approved by SLTC | 73 (109.13 MLD)<br>45% approved of total capacity)<br>49% approved of the total target ULBs) |
| Under Tendering | 73 |
| Tendering Status | • Rates received for 15 ULBs, being put up for consideration of the competent authority.<br>• Tenders received for 5 ULBs which are under evaluation<br>• Tenders being invited for 28 ULBs which were approved recently.<br>• Tender documents are being prepared for 25 ULBs which are approved in July 2025 and shall be invited by Aug 2025 |



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Government of Chhattisgarh
Department of Urban Administration & Development
Mantralaya, Nava Raipur, Atal Nagar

## Accolades for Chhattisgarh (ULBs) in Swachh Sarvekshan 2024

Chhattisgarh has performed well in the recently concluded Swachh Survekshan 2024. This success reaffirms the state's holistic and sustained efforts toward achieving excellence in sanitation, public health, and municipal governance.

### 1. Presidential Awards under Swachh Survekshan 2024

#### 1.1. Super Swachh League

Three ULBs of the state, namely **Municipal Corporation Ambikapur, Nagar Panchayat Patan, and Nagar Panchayat Vishrampur** were recognized in the newly introduced Super Swachh League for demonstrating exceptional and consistent performance over the last three years., placing them among India's 23 cleanest cities with consistent performance.

- **Municipal Corporation Ambikapur (Population: 50,000 to 3 lakh)**
- **Nagar Panchayat Patan (Population: below 20,000)**
- **Nagar Panchayat Vishrampur (Population: below 20,000)**

Ambikapur and Patan have retained their SSL position from the previous year, while Vishrampur has been newly inducted into the list of India's 23 cleanest cities.

- It is noteworthy to mention that in the top 100 cleanest cities (falling under category population under 20,000) **58 positions have been secured by ULBs of Chhattisgarh.**
- Out of **169 ULBs, 111 ULBs** outperformed and improved their absolute national ranking.

#### 1.2. Swachh Shehar Awards

Three cities from Chhattisgarh have been conferred with the prestigious Presidential Award for achieving top ranks in their respective population categories:

- **Municipal Corporation Bilaspur Ranked 2nd** in the 3 - 10 lakh population category
- **Nagar Palika Kumhari Ranked 3rd** in the 20,000 - 50,000 population category
- **Nagar Panchayat Bilha Ranked 1st** in the below 20,000 population categories

### 2. Ministerial Award (Promising Swachh Shehar):

**Municipal Corporation Raipur** has emerged as the **best-performing city in Chhattisgarh** in the area of urban cleanliness and has received the **Ministerial Award** from the Hon. Union Minister for Housing and Urban Affairs, Government of India.

### 3. Model Leadership:

**Ambikapur Municipal Corporation** continues to serve as a national model for urban cleanliness: - **Its "Mission Clean City" model has been adopted as the standard across all ULBs in the state.** - despite missing the 5-Star GFC rating in 2023, the city achieved it in 2024 through large-scale reforms and mission-mode execution, coordinated closely with the state government.



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Government of Chhattisgarh
Department of Urban Administration & Development
Mantralaya, Nava Raipur, Atal Nagar

## 4. GFC Star Rating Distribution:

Chhattisgarh has emerged as a **leading state in the country under the Garbage Free Cities (GFC) Star Rating framework.** A total of 115 ULBs in the state have been awarded GFC star ratings.

- **7 Star: Municipal Corporation Raipur (First ULB in the state)**
- **5-Star: Ambikapur (MC), Bilaspur (MC), Patan (NP)**
- **3-Star: 18 ULBs**
- **1-Star: 93 ULBs**

## 5. ODF Certification:

- **Water Plus Certification:** Four ULBs, Municipal Corporation Raipur, Municipal Corporation Bilaspur, Municipal Corporation Korba, and Municipal Corporation Bhilai have been conferred with the prestigious Water Plus certification, a national-level recognition awarded to only a limited number of cities across India.
- **ODF++ Renewal:** A total of 160 cities have successfully renewed their ODF++ status, reflecting continuity and sustainability in open defecation free infrastructure and sanitation systems.

These accolades reflect the state's relentless pursuit of excellence in sanitation and public hygiene.



Secretary
Government of Chhattisgarh
Department of Urban Administration & Development
Mantralaya, Nava Raipur, Atal Nagar

**ANNEXURE 1**

TRUE TRANSLATED COPY

**State Urban Development Agency, Chhattisgarh**
4th Floor, D-Block, Indravati Bhawan, Nava Raipur, Atal Nagar, District Raipur
**Phone/Fax**: 0771–2222402, 2222409 **Email**: suda.mission@gmail.com

**Letter No.**: 9/SUDA/NGT/2025–26/1466 **Nava Raipur, Atal Nagar, Date**: 06/06/2025

**MEMO**

**To,**

1. **All Commissioners,**
   Municipal Corporations,
   Chhattisgarh
2. **All Chief Municipal Officers,**
   Municipal Councils / Nagar Panchayats,
   Chhattisgarh

**Subject: Regarding execution of formal MoUs for the use of Refuse Derived Fuel (RDF) in cement manufacturing plants established in the State.**

**Reference:**

1. Letter No. Technical Cell/14/2025 dated 14.05.2025 from the Urban Administration and Development Department, Chhattisgarh, Nava Raipur, Atal Nagar.
2. Letter No. 366/Principal/CGECB/2025 dated 01.05.2025 from Chhattisgarh Environment Conservation Board, Paryavaran Bhawan, North Block, Sector–19, Atal Nagar.

As per the referenced letter, for the disposal/utilization of Refuse Derived Fuel (RDF) generated from solid waste management activities in the urban local bodies of the state, a written directive was issued to execute MoUs with cement production units in the state within a period of 15 days.

However, as of now, no ULB has submitted any information regarding the execution of the expected MoUs.

It is hereby informed that details of the actions taken for the execution of MoUs, as per the above reference, are to be included in the submission to the Hon'ble National Green Tribunal (NGT), New Delhi, in relation to case number OA-606/2018, for the upcoming hearing scheduled on 14th July 2025**.**

Therefore**,** considering the seriousness of the matter, all ULBs are hereby directed to immediately execute the required MoUs and ensure submission of a signed copy to this office by 14th June 2025 via email at ce.uad.cg1@gmail.com**.**

As per Annexure 'A', 66 Urban Local Bodies (ULBs) had previously executed MoUs with various cement manufacturing plants for the aforementioned work. The validity of these MoUs has now expired. These 66 ULBs must renew or re-execute the MoUs and ensure that a signed copy of the MoU is sent to the undersigned by 14 June 2025 via email to ce.uad.cg1@gmail.com.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

All Commissioners and Chief Municipal Officers of ULBs are directed to recognize the seriousness of the matter and ensure timely completion of this work on a priority basis. The compliance report should be submitted within the stipulated time so that it can be included in the State's biannual report to the Hon'ble National Green Tribunal (NGT), New Delhi.

Enclosure – As mentioned above.

**Chief Executive Officer**
**State Urban Development Agency**
**Nava Raipur, Atal Nagar**

**Letter No.**: 9/SUDA/NGT/2025–26/1466 **Nava Raipur, Atal Nagar, Date**: 06/06/2025

**Copy to:**

1. **Officer on Special Duty**, Principal Secretary's Office, Ministry, Mahanadi Bhawan, Nava Raipur, Atal Nagar.
2. **Secretary**, Government of Chhattisgarh, Housing and Environment Department, Ministry, Nava Raipur, Atal Nagar.
3. **Member Secretary**, Chhattisgarh Environment Conservation Board, Paryavaran Bhawan, Nava Raipur, Atal Nagar.
4. **Secretary**, Government of Chhattisgarh, Urban Administration and Development Department, Ministry, Nava Raipur, Atal Nagar.
5. **M/s Shri Raipur Cement Plant** (Unit of Shri Cement Ltd.), Village – Khapradih, Tehsil –Simga, District – Balodabazar-Bhatapara (C.G.)
   Phone: 9461656012
6. **M/s UltraTech Cement Ltd.** (Hirmi Cement Works), Village – Hirmi, District – Balodabazar-Bhatapara (C.G.)
   Phone: 9826550341
7. **M/s JK Lakshmi Cement Ltd.**, Village – Gram, District – Durg (C.G.)
   Phone: 7747013804
   Location: Malpuri Khurd and Khasadih, Tehsil – Dhamdha
8. **M/s ACC Limited**, Jamul Cement Works, Post Jamul, District Durg (C.G.)
   Phone: 9777447634
9. **M/s NU Vista Limited** (formerly M/s Emami Cement Limited), Village – Risda, District Balodabazar-Bhatapara (C.G.)
   Phone: 8918976055
10. **M/s Nuvoco Vistas Corporation Limited** (formerly M/s Lafarge India Limited), Sonadih Cement Plant, P.O. Raseda, Tehsil Balodabazar, District Balodabazar-Bhatapara (C.G.)
    Phone: 9340542235
11. **M/s UltraTech Cement Limited** (Rawan Cement Works), Village – Rawan, District Balodabazar-Bhatapara (C.G.)
    Phone: 9174116340
12. **M/s Ambuja Cements Limited** (Line I & II), Village & P.O. Rawan, Tehsil Balodabazar, District Balodabazar-Bhatapara (C.G.)
    Phone: 8982073666

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

13. **M/s UltraTech Cement Limited** (Baikunth Cement Works), Village – Baikunth, District Balodabazar-Bhatapara (C.G.) Phone: 7903621507
14. **M/s Nuvoco Vistas Corporation Limited**, Arasmeta Cement Plant, P.O. Gopal Nagar, District Janjgir-Champa (C.G.) Phone: 9893497192

**Chief Executive Officer**
**State Urban Development Agency**
**Nava Raipur, Atal Nagar**

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## List of Plastic Recyclers Approved by Chhattisgarh Environment Conservation Board in Chhattisgarh State

| S.No. | Name and Address of Industry | Production and Production Capacity |
|---|---|---|
| | **Regional Office, Raipur** | |
| 1 | M/s A.A. Plastic, Khasra No. -502/3, Village-Khilora, Tehsil-Abhanpur, District- Raipur (C.G.) | Plastic Granules, Sheets & Twine 240 Metric Tons/Year |
| 2 | M/s Jaishree Plastic, Khasra No.-482/3, Village-Khilora, Abhanpur, District-Raipur (C.G.) | Plastic Granules, Bags, Agglo, Packing Goods 385 Metric Tons/Year |
| 3 | M/s Jai Hanuman Polymers, Plot No.-13, Industrial Area Tendua, Phase-1, Tehsil & District - Raipur (C.G.) | 300 Metric Tons Plastic Granules Powder per year, Laminated Plastic Sheets 100 Metric Tons per year & Sacks & Bags of 100 Metric Tons per year |
| 4 | M/s Shri Agrasen Plastic Udyog, Boria Road, Village - Boriakhurd, District - Raipur C.G. | PVC Granules 94 Metric Tons/Year, Plastic Tubes 56.25 Metric Tons/Year |
| 5 | M/s Chhattisgarh Plastic Pvt. Ltd., Farista Complex G.E. Road Raipur (C.G.) | Plastic Granules, Lumps & Other Plastic Goods 900 Metric Tons/Year |
| 6 | M/s Gajraj Polymers, Khasra No.-871, Village-Nardaha, Tehsil-Arang, District-Raipur (C.G.) | Manufacturing of Plastic Granules & Ropes 420 Metric Tons/Year |
| 7 | M/s Krishna Plastic, Near Panel, Near Telephone Exchange, Gogao, District-Raipur (C.G.) | H.D.P.E. Granules 75 Tons/Year |
| 8 | M/s Sky Solution & Polymer, Khasra No.-272/4, Village-Kara, Dharsiwa, District-Raipur (C.G.) | 150 Metric Tons/Year Plastic Granules |
| 9 | M/s Pooja Plastic, Khasra No.- 732/2 Part, Village-Khilora, Tehsil-Abhanpur, District-Raipur (C.G.) | Plastic Granules 720 Metric Tons/Year |
| 10 | M/s G.T. Industries, Plot No.-22, Block-9, Industrial Area, Bhanpuri, Raipur (C.G.) | G.I. Wire 1,500 Metric Tons per year & Plastic Granules 300 Metric Tons/Year |
| 11 | M/s Shri Plastic Udyog, Purana Dhamtari Road, Khilora, District-Raipur (C.G.) | Plastic Kisan Pipe 300 Metric Tons/Year, Flat Tube 300 Metric Tons/Year & H.D.P.E. Granules 300 Metric Tons/Year |
| 12 | M/s Shri Tirupati Plastic Industries, Khasra No.-357/6 Part, Village-Julum, Tehsil-Abhanpur, District-Raipur (C.G.) | Plastic Granules 250 Metric Tons/Year |
| 13 | M/s Om Jai Maa Kali Traders, Khasra No.-668/1, Village-Khilora (Sivni), Tehsil-Abhanpur, District-Raipur (C.G.) | Plastic Granules 600 Metric Tons/Year |
| 14 | M/s Mahalakshmi Plastic Industries, Khasra No.-130/32, Village-Bendri, District-Raipur (C.G.) | Plastic Granules 180 Metric Tons/Year |
| 15 | M/s S.K. Plastic, Khasra No.-181/47, Boriakhurd, District-Raipur (C.G.) | Plastic Granules 300 Tons/Year |
| 16 | M/s Royal Enterprises, Khasra No.-678, Village-Khilora, Tehsil-Abhanpur, District-Raipur (C.G.) | Scrap Plastic Granules 50 Metric Tons/Year |
| 17 | M/s Satguru Plastic, Sector C., Street 33, Industrial Area Urla, District-Raipur (C.G.) | 150 Metric Tons/Year Plastic Granules |
| 18 | M/s Shri Ganesh Plastic, Village-Julum, Tehsil-Abhanpur, District-Raipur (C.G.) | 900 Metric Tons/Year Plastic Granules |
| 19 | M/s Suman Plastic, Khasra No.-617/3 Part, Village-Saddu, Tehsil-Tilda, District-Raipur (C.G.) | 300 Tons/Year Plastic Granules |
| 20 | M/s G.T. Industries, Plot No.-22, Block-9, Industrial Area, Bhanpuri, Raipur (C.G.) | G.I. Wire 1,500 Metric Tons & Plastic Granules - 300 Metric Tons/Year |
| 21 | M/s Rathi Industries, Village-Boriakhurd, District-Raipur (C.G.) | 185 Metric Tons/Year Plastic Granules |
| 22 | M/s Ajmal Traders, Village-Borjhara, District-Raipur (C.G.) | Manufacturing of Recycled Plastic Granules 1200 Metric Tons/Year |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | |
|---|---|---|
| 23 | M/s Adhar Plastic Works, Plot No.-A, Industrial Area Urla, Raipur (C.G.) | Plastic Granules 1,405 Quintal / Year |
| 24 | Gaurav Plastic, K.No.-55, Village-Mohda, Tehsil-Tilda, District-Raipur (C.G.) | 350 Metric Tons/Year Plastic Granules |
| 25 | M/s Laxmi Agri Co., Plot No.-16 & 17 Part, Industrial Area Sarora Urla, District-Raipur (C.G.) | Plastic Granules 2400 Metric Tons/Year |
| 26 | M/s Tasmiya Plastic, K.No.-328/50, Metal Park Road, Ravabhatha, District-Raipur (C.G.) | Plastic Granules 500 Metric Tons/Year |
| **Regional Office, Raigarh** | | |
| 27 | M/s S.R. Polymers, Village-Sambalpur, Tehsil & District-Raigarh (C.G.) | Plastic Granules 600 Metric Tons per year |
| 28 | M/s Shiv Plastic Industries, Village-Jorapali, Tehsil & District - Raigarh (C.G.) | Plastic Granules 240 Metric Tons per year |
| 29 | M/s J.J.L. Polymer, Village-Badpali, Sambalpur, Tehsil & District-Raigarh (C.G.) | Plastic / Polyethylene Granules 750 Metric Tons per year |
| **Regional Office, Ambikapur** | | |
| 30 | M/s Shubha Enterprises, Village-Asola, Tehsil-Ambikapur, District-Surguja (C.G.) | Plastic Granules 300 Metric Tons/Year |
| 31 | M/s Mahamaya Polymers, Village-Asola, Tehsil-Ambikapur, District-Surguja (C.G.) | Plastic / Polyethylene Granules 500 Metric Tons per year |
| 32 | M/s Briju Industries, Village-Gorapara, Rampur, Tehsil-Ambikapur (C.G.) | Plastic Granules Unit 9600 Metric Tons/Year |
| 33 | M/s Hanuman Industries (Plastic), Village-Irgaon, Tehsil-Lakhanpur, District-Surguja (C.G.) | Plastic Granules, H.D.P.E. Bags & Tarpaulin Sheets 3000 Metric Tons/Year |
| 34 | M/s Mukesh Plastic Granules, Village-Bhittikala, District-Surguja (C.G.) | Plastic Granules 1500 Metric Tons/Year |
| **Regional Office, Jagdalpur** | | |
| 35 | M/s Srishti Waste Management Service Pvt. Ltd., Material Recovery Facility Khasra No.-286, Village-Burandwada, Semra, Tehsil-Jagdalpur, District-Bastar (C.G.) | Material recovery facility 3000 Metric Tons/Year |
| **Regional Office, Korba** | | |
| 36 | M/s Ganesh Trading Company, Village-Kurudih, Tehsil-Korba, District-Korba (C.G.) | Recycled Plastic Granules (Using PP / LDP) HDPE Bags, CP Coke Bags / Jumbo Bags, Empty Board Ton/Year -1200 Metric Tons/Year |
| 37 | M/s Anguri Industry, Village-Lakhanpur, Tehsil-Podi Uprora, District-Korba (C.G.) | PP Granules -250 tons/year |
| **Regional Office, Bilaspur** | | |
| 38 | M/s Mala Plastic, Plot No. 07 Sector 'A' Industrial Area Sirgitti, District-Bilaspur (C.G.) | Plastic Granules -50 tons/year |
| 39 | M/s Astha Plastic Industries, Village-Silpahari, Tehsil-Bilha, District-Bilaspur (C.G.) | Plastic Granules -300 tons/year |
| 40 | M/s Tah Plastics, Plot No. 09, Sector-A, Industrial Area Sirgitti, District-Bilaspur (C.G.) | Plastic Granules -72 tons/year |
| 41 | M/s Maa Mahamaya Plastic Industries, Village-Parsada, Tehsil-Bilha, District-Bilaspur (C.G.) | Plastic / Polythene Granules -360 tons/year |
| 42 | M/s Gajanan Plasto Industries, Plant No. 71 A, Sector B, Industrial Area Sirgitti, District-Bilaspur (C.G.) | Plastic Polyethylene Granules 1620 Metric Tons/Year |
| 43 | M/s Mahavir Polymer, Plant No. 86 & 87, Sector-B, Industrial Area Sirgitti, District-Bilaspur (C.G.) | Hanger & Toilet Cleaner 360 KL/Year, Plastic Granules 720 Metric Tons/Year |
| 44 | M/s Salasar Polymers, Village Hardi, Tehsil Bilha, Raipur Road, Bilaspur (C.G.) | Rejected Plastic Granules 1800 Metric Tons/Year |

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State Urban Development Agency
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| | | |
|---|---|---|
| 45 | M/s Shriddh Industries, Plot No 117 A, Sector-B, Industrial Area Sirgitti, District-Bilaspur (C.G.) | Plastic Flakes & Plastic Granules 3000 Metric Tons/Year |
| 46 | M/s Maa Traders, Village-Adbhar Main Road, Tehsil-Malkharoda, District-Sakti (C.G.) | Plastic Polyethylene Granules 300 Metric Tons/Year |
| **Regional Office, Durg-Bhilai** | | |
| 47 | M/s R.K. Plastic Industries, Village-Dhor, Jamul, District-Durg (C.G.) | Plastic Dana, H.D.P.E. Granules 100 Metric Tons/Year, Plastic Pickup Bags 75 Metric Tons/Year |
| 48 | M/s R.K. Industries, Village-Khedamara Nava Tari, Post-Jamul, District-Durg (C.G.) | Plastic Dana, H.D.P.E. Plastic Granules 200 Metric Tons/Year |
| 49 | M/s Harsh Udyog, 2-A, Industrial Area, Bhilai, District-Durg (C.G.) | Plastic Granules 200 Metric Tons/Year |
| 50 | M/s N.K. Industries, Village Kachandur, Bhilai, District-Durg (C.G.) | Recycled Granules Plastic 500 Metric Tons/Year, Manufacturing of Other Plastic 200 Metric Tons/Year |
| 51 | M/s Indush Industries, Plot No. 12, Industrial Development Center Borai Rasmada, District-Durg (C.G.) | Nuts, Granules and Other Seeds Roasted, Salted or Otherwise Prepared 500 Metric Tons/Year |
| 52 | M/s A.K. Polymers, Village-Jevra Sirsa, District-Durg (C.G.) | Plastic Granules-225 Metric Tons/Year, Manufacturing of Other Plastic Products 75 Metric Tons/Year |
| 53 | M/s Royal Industries, Village-Surdung, Jamul, Bhilai, District-Durg (C.G.) | Plastic Furniture 300 Metric Tons/Year, Polyethylene Granules 300 Metric Tons/Year, Tableware, Kitchenware of Household Articles and Toilet Articles Glass of Plastic N.E.C. 500 Metric Tons/Year, Engineering and Fabrication 25000 Metric Tons/Year, Fencing Pole- 100000 / Year, Barbed Wire 500 Metric Tons/Year, MS, SS and Wooden Furniture-1500 Metric Tons/Year |
| 54 | M/s Scrap Expert, B.S.P. Bhumi, Utai, Durg (C.G.) | Plastic / Polyethylene Granules-240 Metric Tons/Year |
| 55 | M/s Shankar Polymers & Agro Industries, Village-Matka, Tehsil & District-Bemetara (C.G.) | High Density Polyethylene H.D.P.E. 525 Metric Tons/Year, P.V.C. Pipe Normal 525 Metric Tons/Year, Plastic / Polyethylene Granules 525 Metric Tons/Year |
| 56 | M/s Sahil Polymers, Village-Odia, Tehsil & District-Bemetara (C.G.) | Wholesale of Pipe & Pipe Fitting- 36000 Metric Tons/Year, Plastic / Polyethylene Granules 35000 Metric Tons/Year |
| 57 | M/s Bhavya Srishti Udyog Pvt. Ltd., Unit-02, Village-Kathiya, Tehsil-Berla, District-Bemetara (C.G.) | Plastic / Polyethylene Granules 1000 Metric Tons/Year |
| 58 | M/s Shivshakti Industries, Village Borsi, Berla, District-Bemetara (C.G.) | Plastic Granules 300 Metric Tons/Year, Tamarind Powder - 900 Metric Tons/Year |
| 59 | M/s Applied Thermoplastic Industries, Village-Raveli, Rajnandgaon (C.G.) | H.D.P.E. 180 Metric Tons/Year, Plastic Yarn- 150 Metric Tons/Year, Plastic Strip 70 Metric Tons/Year, Plastic Granules 300 Metric Tons/Year |
| 60 | M/s Recreational Plastic, Village-Kalyanpur, Tehsil-Dongargarh, District-Rajnandgaon (C.G.) | Plastic / Polyethylene Granules 1200 Metric Tons/Year |
| 61 | M/s Heena Plastic Industries, Plot No. 06, Industrial Area, Mamta Nagar, District-Rajnandgaon (C.G.) | Plastic Granules - 150 Metric Tons/Year |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Office of Mission Director, State Swachh Bharat Mission (Rural)

Vikas Bhawan, Sector-19, Atal Nagar, Nava Raipur (CG)
Telephone: 0771-2999525, E-mail: sbmg.cg@gov.in, Website: www.sbmgcg.in

No. /1505/SBMG/NGT-PART-E/2021/01 Nava Raipur, dated 15/01/2025

To,

1. Secretary,
CG Government
Housing and Environment Department
Mantralaya, Nava Raipur, Atal Nagar
2. Secretary,
CG Government
Urban and Administration Department
Mantralaya, Nava Raipur, Atal Nagar

**Subject:-** Regarding the proceedings of the meeting held on 08.01.2025 under the chairmanship of the Chief Secretary in relation to the order dated 28.11.2024 passed under the case number 606/2018 of the Hon'ble NGT.

Reference :- Chhattisgarh Government, Panchayat and Rural Development Department's letter no. 344/Ni.Saha. / P.S. / 2024, Atal Nagar, dated 27.12.2024

Under the above subject, the proceedings of the discussion and instructions given in the meeting held in S-3-12 of the Ministry on 08.01.2025 under the chairmanship of Principal Secretary, Panchayat and Rural Development Department, in relation to the order dated 28.11.2024 passed under the case of Hon'ble NGT No. 606/2018, is enclosed for necessary action.

Enclosed:- As above.

Jayshree Jain
Mission director
State Swachh Bharat Mission (Rural)

P. No. /1506/ SBMG/ NGT-PART-E/2021/01 Nava Raipur, dated 15/01/2025

Copy:-
1. Officer on Special Duty, Chief Secretary, Office, Mantralaya, Nava Raipur Atal Nagar for information.
2. Personal Assistant, Principal Secretary, CG Government, Panchayat and Rural Development Department, Mantralaya, Mahanadi Bhawan, Nava Raipur, Atal Nagar for information.
3. Director, Urban Administration and Development Department, Indravati Bhawan, Nava Raipur Atal Nagar for information.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Mission Director
State Swachh Bharat Mission (Rural)

# State Urban Development Agency, Chhattisgarh

4th Floor, D-Block, Indravati Bhawan, Nava Raipur, Atal Nagar, District Raipur
Phone/Fax: 0771–2222402, 2222409 Email: suda.mission@gmail.com

Letter No.: 9/SUDA/2025–26/7849 Atal Nagar, Date: 05/02/2025

**Minutes of meeting**

**Subject:** Discussion on implementation points in the context of the order passed by the Hon'ble N.G.T. in Case No. 606/2018 dated 28.11.2024 and proceedings of the review meeting held on 27.01.2025.

In the meeting held on 27.01.2025 under the chairmanship of the Chief Secretary, Govt. of Chhattisgarh, regarding the implementation points in the context of the order passed by the Hon'ble N.G.T. in Case No. 606/2018 dated 28.11.2024, the following officers were present in S-4/23:

1. Principal Secretary, Govt. of Chhattisgarh, Panchayat & Rural Development Department.
2. Secretary, Govt. of Chhattisgarh, Housing & Environment Department.
3. Secretary, Govt. of Chhattisgarh, Urban Administration & Development Department.
4. Member Secretary, Chhattisgarh Environment Conservation Board.
5. Director, Directorate, Urban Administration & Development.
6. Mission Director, Swachh Bharat Mission-Gramin, Chhattisgarh.
7. Chief Executive Officer cum Joint Director (Swachh Bharat Mission-Urban), State Urban Development Agency, Chhattisgarh.

The agenda-wise proceedings of the meeting held as above are as follows:

1. In the meeting, first of all, Secretary, Chhattisgarh Government, Urban Administration and Development Department welcomed the participants present in the meeting and informed the committee about the major instructions and comments of the order dated 28.11.2024 passed by Hon'ble NGT in case number 606/2018. Through the presentation by the Secretary, the action report and proposed action plan regarding solid waste and untreated water management in the state were presented before the committee. Directives issued by the Chairman in the meeting:

2. In the meeting, the following instructions were given by the Chairman: -

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

i. The Chairman directed to reconsider the targeted time frame (December 2026) of the department to bridge the gap in the 100% management of the solid waste currently being generated and to set a revised time frame by adopting a phased and realistic approach as per the current circumstances.

ii. The Chairman directed to take necessary action to increase the number of authorized recyclers for recycling dry recyclable waste in the state.

iii. The Chairman directed to establish Sanitary Landfill (SLF) in all districts or on cluster basis as per Solid Waste Management Rules, 2016.

iv. The Chairman directed the Secretary, CG Government, Housing and Environment Department, Secretary, CG Government, Urban Administration and Development Department and Member Secretary, CG Environment Conservation Board to hold a meeting with the cement plants and take effective action for the use of SCF (Segregated Combustible Fraction) / RDF (Refuse Derived Fuel) produced in the bodies in cement plants.

v. The Chairman directed to dispose of the remaining legacy waste in 03 urban bodies by June 2025. Along with this, the department was also directed to start the work of legacy waste disposal in Nagar Palika Nigam, Bhilai after the Model Code of Conduct came into effect.

vi. The Chairman gave directions to increase the reuse of treated water by increasing the operational capacity in those sewerage treatment plants which are currently being used less than their installed capacity.

vii. As per the directions of the Hon'ble NGT, the Chairman gave instructions to prepare an action plan for the use of the ring-fenced amount for solid waste management and untreated water management and to determine the process for smooth release of the amount.

viii. The Chairman directed to conduct monthly review of solid waste management and untreated water management in rural and urban areas at the district level.

ix. After reviewing the reports submitted by other states in the Hon'ble NGT case number 606/2018, the state was directed to prepare a draft for submitting the next six-monthly report and send the draft report to the Secretary, Chhattisgarh Government, Housing and Environment Department for review.

3. In the meeting, the Committee was apprised of the status of the Chhattisgarh Environment Conservation Board regarding the concurrence granted on the Water Act for the proposed sewage treatment plant (STP) in compliance with the guidelines issued by the Ministry of Environment, Forest and Climate Change, Government of India, as conveyed by the Department of Housing and Environment, Government of Chhattisgarh.

Finally, the meeting concluded with a vote of thanks.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

(Approved by the Chief Secretary, Govt. of Chhattisgarh/ Chairman)

**(Signature)**

Chief Executive Officer cum Mission Director (SBM-U)

State Urban Development Agency Nava Raipur Atal Nagar

Ref. No. /9/SUDA/2024-25/7490 Nava Raipur Atal Nagar, Dated: 05/02/2025

**Copy to:**

1. Officer on Special Duty, Office of the Chief Secretary, Mantralaya, Nava Raipur Atal Nagar.
2. Principal Secretary, Govt. of Chhattisgarh, Panchayat & Rural Development Department, Mantralaya, Nava Raipur Atal Nagar.
3. Secretary, Govt. of Chhattisgarh, Housing & Environment Department, Mantralaya, Nava Raipur Atal Nagar.
4. Secretary, Govt. of Chhattisgarh, Urban Administration & Development Department, Mantralaya, Nava Raipur Atal Nagar.
5. Member Secretary, Chhattisgarh Environment Conservation Board, Paryavas Bhawan, Nava Raipur Atal Nagar.
6. Director, Directorate, Urban Administration & Development, Indravati Bhawan, Nava Raipur Atal Nagar.
7. Mission Director, Swachh Bharat Mission-Gramin, Vikas Bhawan, Nava Raipur Atal Nagar.

For information and necessary action.

**(Signature)**

Chief Executive Officer cum Mission Director (SBM-U)

State Urban Development Agency Nava Raipur Atal Nagar

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

TRUE TRANSLATED COPY

**Urban Administration and Development Department, Chhattisgarh**
**"Mantralaya"**
**Mahanadi Bhavan, Naya Raipur Atal Nagar**

Letter No.: F 5-7/2025/18 Naya Raipur Atal Nagar, Dated 07/05/2025

**To:**

1. **All District Collectors,**
   Chhattisgarh
2. **All Municipal Commissioners,**
   Municipal Corporations, Chhattisgarh
3. **All Chief Municipal Officers,**
   Municipal Councils / Nagar Panchayats, Chhattisgarh

**Subject:** Regarding allotment of government land at concessional lease rates for bio-CNG plants being set up for processing of organic waste and agricultural waste in the urban bodies of the state.

In compliance with the order of the Council of Ministers dated 17.04.2025 under the subject, a copy of the guidelines regarding allotment of government land at concessional lease rates for bio-CNG plants being set up for processing of organic waste cum agricultural waste in the urban bodies of the state is enclosed.

Please ensure that necessary action is taken regarding allotment of government land at concessional lease rates for setting up bio-CNG plants as per requirement and proposed for processing of organic waste cum agricultural waste in the urban bodies of the state as per the enclosed guidelines.

Enclosed :- As above.

**(Anand Kumar Patel)**
Upper Secretary
Govt. of Chhattisgarh

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Urban Administration & Development Department

Letter No.: F 5-7/2025/18 Naya Raipur Atal Nagar, Dated 07/05/2025

Copy :-

1. Officer on Special Duty, Hon. Deputy Chief Minister, CG Government, Urban Administration and Development Department, Ministry, Nava Raipur Atal Nagar (CG).
2. Under Secretary, Chief Secretary's Office, Chhattisgarh Government, Mahanadi Bhawan, Ministry, Nava Raipur Atal Nagar (CG)
3. Secretary, CG Government, Revenue and Disaster Management Department, Ministry, Nava Raipur Atal Nagar (CG)
4. Director, Directorate of Urban Administration and Development, Nava Raipur Atal Nagar (CG).
5. Chief Executive Officer, State Urban Development Agency, Nava Raipur Atal Nagar (CG).
6. All Joint Directors, Regional Office, Urban Administration and Development (CG)
7. Programmer, Data Center, Directorate, Urban Administration and Development for uploading on the website.

For information and necessary action.

**(Anand Kumar Patel)**
Upper Secretary
Govt. of Chhattisgarh
Urban Administration & Development Department

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## Urban Administration and Development Department, Chhattisgarh
**"Mantralaya"**
**Mahanadi Bhavan, Naya Raipur Atal Nagar**

Guidelines for allotment of government land at concessional lease rates for bio-CNG plants being set up for processing of organic waste and agricultural waste in the urban bodies of the state

1. Introduction :-

Sustainable planning and the growing demand for environment-friendly renewable energy sources have driven the need for innovative solutions to reduce dependence on fossil fuels. Bio-CNG (compressed biogas), which is produced from organic waste through anaerobic decomposition process, is a promising alternative. It plays a vital role in addressing challenges related to waste management and clean energy production.

In line with India's commitment to environmental sustainability and renewable energy, the Government of India has launched the SATAT (Affordable Scheme for Sustainable Alternative Transportation) scheme in October 2018. The scheme aims to increase the production and use of Bio-CNG (Compressed Biogas) to promote it as a clean fuel for vehicles and industries.

As per the decision taken by the State Government in the cabinet meeting dated 17th April 2025, consent has been given to allot government land at concessional lease rate to public sector undertakings and government oil and gas marketing companies for bio-CNG plants being set up for processing of organic waste cum agricultural waste in the urban bodies of Chhattisgarh state.

In continuation of the above decision taken by the state government, guidelines have been prepared by the department regarding the allotment of government land for setting up bio-CNG plants. The main objective of these guidelines is to standardize the process of allotment of government land to public sector undertakings and government oil and gas marketing companies at concessional lease rates.

2. Objective:-

- To bring uniformity in the process for providing land at stable and accessible rates for setting up Bio-CNG plants.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

- To ensure uniformity in land lease rates for setting up bio-CNG plants in urban bodies of the state
- To encourage setting up of Bio-CNG plants in urban bodies for processing organic waste/agricultural waste and converting it into clean energy.
- Promote sustainable solid waste management practices and support a circular economy.

3. Eligibility Criteria:-

- Public Sector Undertakings and Government Oil & Gas Marketing Companies will be eligible for allotment of Government land at concessional rates for setting up of Bio-CNG plants for processing of organic waste cum agro waste in urban bodies.

4. Committee for land selection and lease rate determination: -

A district level committee is constituted for identification of land and fixation of lease amount at concessional rates for setting up solid waste-based bio-CNG plant as under:-

- Concerned District Collector: Chairman
- Concerned Chief Executive Officer, District Panchayat: Member
- Concerned Commissioner/Chief Municipal Officer: Member Secretary
- Concerned District Forest Officer: Member
- Concerned Sectional Officer (Revenue Department): Member
- Concerned Deputy Director (Agriculture Department): Member
- Concerned Regional Officer, Chhattisgarh. Environmental Protection Board: Member
- Concerned General Manager, District Trade & Industry Centre: Member

5. Criteria of land selection: -

- In case suitable land is available in the ownership of the urban body, the concerned Commissioner/Chief Municipal Officer may submit a proposal before the above committee for allotment of land to the Public Sector Undertakings/Government Oil and Gas Marketing Companies at suitable lease rate.
- The land proposed for setting up Bio-CNG plants should be located in suitable areas, wherein factors such as access roads, proximity to solid waste generation sources and availability of necessary infrastructure (roads, water, electricity, etc.) will be taken into account by the Committee.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

- Land located near major organic waste generation sources such as agricultural fields, municipal solid waste management plants or animal husbandry farms will be given preference to reduce transportation costs and increase operational efficiency.
- The size of land allotted will be determined based on the size of the proposed Bio-CNG plant, so that it is suitable for setting up of Bio-CNG plants and can meet the operational requirements of Bio-CNG storage and production.
- The land selected shall be government owned (owned by Government/body).
- For setting up Bio-CNG plants, government land will be provided by the Committee at concessional lease rates and on non-transferable basis.

6. Application Process:-
   - The application for lease shall be submitted to the District Collector in the format given in Schedule-1.
   - Within one month from the date of receipt of the application, the Committee shall examine it and take necessary decision as per clause IV of these guidelines.
   - The decision of the Committee will be informed to the applicant in writing by the Chairman (District Collector).
   - In case the committee decides to lease out government land, the relevant lease document will be executed by the District Collector.
   - In case more than one application is received for the same land, the Committee will approve the application of one applicant taking into consideration the applicants' prior experience, knowledge in Bio-CNG field and possibility of proper use of the land.
7. TERMS AND CONDITIONS OF LEASE:-
   - The lease will be issued for a maximum period of 25 years, with an option for renewal at a later date depending upon the performance and compliance with the lease conditions, future requirement of land and public interest.
   - The proposal for renewal of lease period will be sent by the District Collector to the State Government (CG Government, Urban Administration and Development Department).
   - The leased land will be used for the exclusive purpose of setting up and operating a Bio-CNG plant.
   - For Bio-CNG plants, maximum 10 acres of government land will be allotted at the annual lease rate of Rs 1 per square meter.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

- The land shall not be transferred by the lessee nor shall it be sub-leased under any circumstances.
- The lessee shall be responsible for payment of all government and public taxes, fees etc.
- The lessee shall comply with the Environment Protection Act, 1986, the Air (Pollution Control) Act, 1981 and the Water (Pollution Control) Act, 1974 and all other relevant relevant rules in force.
- The leased land shall be prohibited to be used for any purpose other than the purpose of setting up and operating a bio-CNG plant.

8. Inspection:-
    - The State Government will have the right to inspect and audit the operation of bio-CNG plants.
    - The Annual Report on the operation of Bio-CNG plants shall be presented before the Committee on a regular basis every year by the Member Secretary of the Committee constituted in clause IV.
9. Cancellation of lease agreement, return of possession and re-allotment
    - If the lessee violates any of the Acts or rules for the time being in force or violates the conditions of the lease, the Committee constituted in clause IV after giving an opportunity of being heard, may terminate the lease agreement at any time.
    - In case of violation of the terms and conditions of the lease agreement by the lessee as per the Annual Report under Clause VIII.2, the lease agreement may be terminated after giving an opportunity of being heard to the lessee.
    - The possession of the land by the lessee after 90 days from the date of cancellation of lease agreement shall be treated as illegal possession under Section 248 of the Chhattisgarh Land Revenue Code, 1959 (No. 20 of 1959) and the lessee shall be liable to pay a penalty of ₹10,000/- per acre per month till he vacates the land.
    - After cancellation of lease agreement, the Committee may allot the land to another applicant.
    - The Committee may cancel the lease agreement at any time before the expiry of the lease period without assigning any reasons.
    - The Lease Agreement may be cancelled by the Committee before the expiry of the term of the Lease Agreement, if the leased land is required for any other specific project.
10. Coverage:-

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

- The objective of this guideline is to allot Government land at concessional lease rates for setting up of Bio-CNG plants for processing of organic waste cum agro waste in urban bodies.
- These guidelines will be applicable to the entire area of Chhattisgarh State.
- This guideline relates only to allotment of Government land at concessional lease rates and calculation of rent for setting up of Bio-CNG plants for processing of organic waste cum agro waste.
- These guidelines will come into effect with immediate effect.

**(Anand Kumar Patel)**
Upper Secretary
Govt. of Chhattisgarh
Urban Administration & Development Department

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Schedule 1

Section V (1)

Application form

Application format to be filled by Public Sector Undertakings and Government Oil and Gas Marketing Companies for allotment of Government land at concessional lease rates for Bio-CNG plants being set up for processing of organic waste cum agricultural waste in urban bodies of the State

To,

Collector

District…….

We……., apply for allotment of Government land on lease for setting up Bio-CNG plants for processing of organic waste cum agro waste in the urban bodies of the State, as under: -

1. Details of the applicant :-

A. Name:
B. Address:
C. Telephone/Fax/Email:

2. Category of applicant:

3. Details of the current occupation of the applicant

4. Applicant's Profile (Appendix)

5. Details of application for allotment of government land on lease (Please attach certified copies of Khasra and Patwari map)

6. Details of any other similar project executed by the applicant

7. (Add more pages if needed)

8. Highlights of the applicant's detailed project proposal

A. Raw materials selected for plant operation:
B. Soil type of identified land:
C. Availability of water source in the identified land (Yes/No)
D. Proposed Input Ratio:
E. Capacity of Bio-CNG Unit (Tonne/day):

9. Financial Statements:

A. Availability of funds as per applicant's accounts
B. Total funds available for the project
C. Proposed bank loan
D. Annual installment and period
E. E. Total Project Cost

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

10. Project Management System (as an appendix)

I (authorized signatory) confirm on oath that all the information given in this application is true. I agree to follow all the rules related to the allotment of government land on lease and to abide by all the prescribed conditions.

Date:

Signature

Name of Authorized Signatory

Office Seal

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# State Urban Development Agency, Chhattisgarh

4th Floor, D-Block, Indravati Bhawan, Nava Raipur, Atal Nagar, District Raipur
Phone/Fax: 0771–2222406, 2222409 Email: suda_rda@yahoo.co.in

Letter No.: 9/SUDA/2025/1845 Atal Nagar, Date: 20/06/2025

To,
Branch Manager
Bank of Maharashtra
Baron Bazar, Raipur

Subject: -Regarding payment of amount through RTGS.

In reference to the subject, please withdraw the amount of ₹12,64,50,000.00 (Rupees Twelve Crore Sixty-Four Lakh Fifty Thousand only) from the operative account number **60462679736**, and transfer the said amount to the account of the below-mentioned account holder **immediately through RTGS**, and inform this office accordingly.

| S NO. | Name of the ULB | Bank Name | Account No. | IFSC Code | Amount |
|---|---|---|---|---|---|
| 1 | Commissioner Municipal Corporation -Adho | Kotak Mahindra Bank | 3412838407 | KKBK0006404 | 12,64,50,000.00 |

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.
Atal Nagar, Date: 20/06/2025

**Memo No.: 9/Suda/2025/1846**

**Copy to:**

1. Joint Director, Urban Administration and Development, Raipur/Bilaspur/Jagdalpur/Ambikapur/Durg.
2. Commissioner, Municipal Corporation, Raipur, for information regarding allocation of funds for the execution of sewage treatment plant and solid waste management and necessary action.
3. Office file.

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# State Urban Development Agency, Chhattisgarh

4th Floor, D-Block, Indravati Bhawan, Nava Raipur, Atal Nagar, District Raipur
Phone/Fax: 0771–2222406, 2222409 Email: suda_rda@yahoo.co.in

Letter No.: 9/SUDA/2025/1843 Atal Nagar, Date: 20/06/2025

To,
Branch Manager
Bank of Maharashtra
Baron Bazar, Raipur

Subject: -Regarding payment of amount through RTGS.

In reference to the subject, please withdraw the amount of ₹ **4,31,00,000.00 (Rupees Four Crore Thirty-One Lakh only)** from the operative account number **60462679736**, and transfer the said amount to the account of the below-mentioned account holder **immediately through RTGS**, and inform this office accordingly.

| S NO. | Name of the ULB | Bank Name | Account No. | IFSC Code | Amount |
|---|---|---|---|---|---|
| 1 | AYUKT NAGAR PALIK NIGAM DHAMTARI | INDIAN BANK | 50039281326 | IDIB000D598 | 4,31,00,000.00 |

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.
Atal Nagar, Date: 20/06/2025

**Memo No.: 9/Suda/2025/1844**

**Copy to:**

1. Joint Director, Urban Administration and Development, Raipur/Bilaspur/Jagdalpur/Ambikapur/Durg.
2. Commissioner, Municipal Corporation / Chief Municipal Officer..... for information and necessary action regarding allocation of funds for sewerage treatment plan and solid waste management.
3. Office file.

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# State Urban Development Agency, Chhattisgarh

2441

4th Floor, D-Block, Indravati Bhawan, Nava Raipur, Atal Nagar, District Raipur
Phone/Fax: 0771–2222406, 2222409 Email: suda_rda@yahoo.co.in

Letter No.: 9/SUDA/2025/1841 Atal Nagar, Date: 20/06/2025

To,
Branch Manager
Bank of Maharashtra
Baron Bazar, Raipur

Subject: -Regarding payment of amount through RTGS.

In reference to the subject, please withdraw the amount of ₹ **3,10,81,000.00 (Rupees Three Crore Ten Lakh Eighty-One Thousand only)** from the operative account number **60462679736**, and transfer the said amount to the account of the below-mentioned account holder **immediately through RTGS**, and inform this office accordingly.

| S NO. | Name of the ULB | Bank Name | Account No. | IFSC Code | Amount |
|---|---|---|---|---|---|
| 1 | CMO NAGAR PALIKA PARISHAD CHAMPA | Bandhan Bank | 50230004883644 | BDBL0002320 | 3,10,81,000.00 |

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.
Atal Nagar, Date: 20/06/2025

**Memo No.: 9/Suda/2025/1842**

**Copy to:**

1. Joint Director, Urban Administration and Development, Raipur/Bilaspur/Jagdalpur/Ambikapur/Durg.
2. Commissioner, Municipal Corporation / Chief Municipal Officer..... for information and necessary action regarding allocation of funds for sewerage treatment plan and solid waste management.
3. Office file.

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# State Urban Development Agency, Chhattisgarh

4th Floor, D-Block, Indravati Bhawan, Nava Raipur, Atal Nagar, District Raipur
Phone/Fax: 0771–2222406, 2222409 Email: suda_rda@yahoo.co.in

Letter No.: 9/SUDA/2025/1839 Atal Nagar, Date: 20/06/2025

To,
Branch Manager
Bank of Maharashtra
Baron Bazar, Raipur

Subject: -Regarding payment of amount through RTGS.

In reference to the subject, please withdraw the amount of Rs **1,14,96,000.00 (Rupees One Crore Fourteen Lakh Ninety-Six Thousand only)** from the operative account number **60462679736**, and transfer the said amount to the account of the below-mentioned account holder **immediately through RTGS**, and inform this office accordingly.

| S NO. | Name of the ULB | Bank Name | Account No. | IFSC Code | Amount |
|---|---|---|---|---|---|
| 1 | MUKHYA NAGARPALIKA ADHIKARI PRESIDENT NAGAR PANCHAYAT SIMGA | SBI | 30355221285 | SBIN0010830 | 1,14,96,000.00 |

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.
Atal Nagar, Date: 20/06/2025

**Memo No.: 9/Suda/2025/1840**

**Copy to:**

1. Joint Director, Urban Administration and Development, Raipur/Bilaspur/Jagdalpur/Ambikapur/Durg.
2. Commissioner, Municipal Corporation / Chief Municipal Officer..... for information and necessary action regarding allocation of funds for sewerage treatment plan and solid waste management.
3. Office file.

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# State Urban Development Agency, Chhattisgarh

4th Floor, D-Block, Indravati Bhawan, Nava Raipur, Atal Nagar, District Raipur
Phone/Fax: 0771–2222406, 2222409 Email: suda_rda@yahoo.co.in

Letter No.: 9/SUDA/2025/1849 Atal Nagar, Date: 23/06/2025

To,
Branch Manager
Bank of Maharashtra
Baron Bazar, Raipur

Subject: -Regarding payment of amount through RTGS.

In reference to the subject, please withdraw the amount of Rs. **50,00,000.00 (Rupees Fifty Lakhs only)** from the operative account number **60462679736**, and transfer the said amount to the account of the below-mentioned account holder **immediately through RTGS**, and inform this office accordingly.

| S NO. | Name of the ULB | Bank Name | Account No. | IFSC Code | Amount |
|---|---|---|---|---|---|
| 1 | COMMISSIONER MUNICIPAL CORPORATION DURG | IDBI BANK | 0525104000431521 | IBKL0000525 | 50,00,000.00 |

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.
Atal Nagar, Date: -/-/2025

**Memo No.: 9/Suda/2025/**

**Copy to:**

1. Joint Director, Urban Administration and Development, Raipur/Bilaspur/Jagdalpur/Ambikapur/Durg.
2. COMMISSIONER MUNICIPAL CORPORATION DURG for information and necessary action regarding allocation of funds for sewerage treatment plan and solid waste management.
3. Office file.

(Signature)
Deputy Chief Executive Officer,
State Urban Development Agency,
Nava Raipur, Atal Nagar, C.G.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE 2

## ULB WISE DETAILS OF QUANTIFIED FIGURES OF DAILY INTAKE OF WET WASTE, COMPOST GENERATED & ITS END USE

| Sr. No. | Name of the District | Urban Local Bodies | Intake Quantity of wet waste (TPD) | Output quantity as compost (TPD) | Quantity of compost utlized by ULBs (TPD) | Nos of Park/Gardens in Which Compost utilized by ULBs (Nos) | Quantity of compost distributed to citizens (TPD) | Quantity of compost sold to farmers (TPD) | Quantity of compost sold in last six months (MT) | Quantity of compost stored at compost shed (MT) | Revenue generated from sale of compost (last 6 months) in Rs. |
|---|---|---|---|---|---|---|---|---|---|---|---|
| **TOTAL** | | | **1359** | **138.5** | **57.917** | **372** | **17.574** | **27.727** | **4992.06** | **8090.4** | **6569553** |
| 1 | Raipur | Raipur Nagar Nigam | 446.00 | 32.00 | 0 | 0 | 0 | 12.74 | 2293.2 | 3500 | 4086690 |
| 2 | | MandirHasoud Nagar Palika | 2.89 | 0.35 | 0.3 | 2 | 0.02 | 0.02 | 3.6 | 1.8 | 0 |
| 3 | | Chandkhuri Nagar Panchayat | 0.95 | 0.11 | 0.08 | 3 | 0 | 0 | 0 | 3 | 0 |
| 4 | | Samoda Nagar Panchayat | 1.23 | 0.15 | 0.12 | 2 | 0 | 0.01 | 1.8 | 3.6 | 2000 |
| 5 | | Birgaon Nagar Nigam | 23.54 | 2.82 | 2.55 | 2 | 0 | 0.185 | 33.3 | 21 | 7500 |
| 6 | | Tildanewra Nagar Palika | 4.49 | 0.54 | 0.5 | 1 | 0 | 0 | 0 | 7.2 | 0 |
| 7 | | Gobranawapara Nagar Palika | 5.20 | 0.62 | 0.35 | 2 | 0.25 | 0 | 0 | 3.8 | 0 |
| 8 | | Aarang Nagar Palika | 3.00 | 0.36 | 0.25 | 2 | 0.2 | 0 | 0 | 0.12 | 0 |
| 9 | | Abhanpur Nagar Palika | 2.56 | 0.31 | 0.2 | 1 | 0.11 | 0 | 0 | 1 | 0 |
| 10 | | Kharora Nagar Panchayat | 1.61 | 0.19 | 0.15 | 1 | 0.04 | 0 | 0 | 0.1 | 0 |
| 11 | | Manacamp Nagar Panchayat | 1.93 | 0.23 | 0.21 | 1 | 0.1 | 0 | 0 | 0.3 | 0 |
| 12 | | Kunra Nagar Panchayat | 1.47 | 0.18 | 0.11 | 2 | 0.3 | 0 | 0 | 0.4 | 0 |
| 13 | Gariyaband | Gariyaband Nagar Palika | 1.93 | 0.23 | 0.18 | 1 | 0.35 | 0 | 0 | 0.31 | 0 |
| 14 | | Rajim Nagar Panchayat | 2.57 | 0.31 | 0.31 | 1 | 0.13 | 0 | 0 | 0.03 | 0 |
| 15 | | Fingeshwar Nagar Panchayat | 1.94 | 0.23 | 0.23 | 1 | 0.05 | 0 | 0 | 0.01 | 0 |
| 16 | | Chhura Nagar Panchayat | 1.04 | 0.12 | 0.12 | 1 | 0.24 | 0 | 0 | 0.2 | 0 |
| 17 | Dhamtari | Dhamtari Nagar Nigam | 12.30 | 1.48 | 1.48 | 3 | 0.18 | 0 | 0 | 0.35 | 0 |
| 18 | | Kurud Nagar Panchayat | 2.59 | 0.31 | 0.2 | 2 | 0.11 | 0 | 0 | 0.18 | 0 |
| 19 | | Magarload Nagar Panchayat | 1.19 | 0.14 | 0.09 | 1 | 0.05 | 0 | 0 | 0.36 | 0 |
| 20 | | Nagri Nagar Panchayat | 2.38 | 0.29 | 0.14 | 1 | 0.12 | 0 | 0 | 5.4 | 0 |
| 21 | | Bhakhara Nagar Panchayat | 1.36 | 0.16 | 0.11 | 2 | 0.03 | 0 | 0 | 3.6 | 0 |
| 22 | | Aamdi Nagar Panchayat | 1.18 | 0.14 | 0.1 | 2 | 0.02 | 0 | 0 | 3.6 | 0 |
| 23 | Mahasamund | Mahasamund Nagar Palika | 9.36 | 1.12 | 0.78 | 7 | 0.05 | 0 | 0 | 52.5 | 0 |
| 24 | | Bagbahara Nagar Palika | 3.42 | 0.41 | 0.28 | 2 | 0.03 | 0 | 0 | 18 | 0 |
| 25 | | Saraipali Nagar Palika | 3.58 | 0.43 | 0.15 | 3 | 0.1 | 0 | 0 | 32.4 | 0 |
| 26 | | Pithora Nagar Panchayat | 1.44 | 0.17 | 0.09 | 1 | 0.01 | 0 | 0 | 12.7 | 0 |
| 27 | | Basna Nagar Panchayat | 1.83 | 0.22 | 0.1 | 3 | 0.03 | 0 | 0 | 16.2 | 0 |
| 28 | | Tumgaon Nagar Panchayat | 1.34 | 0.16 | 0.08 | 2 | 0.01 | 0 | 0 | 12.6 | 0 |
| 29 | Balodabazar - Bhatapara | Lawan Nagar Panchayat | 1.52 | 0.18 | 0.1 | 1 | 0.06 | 0 | 0 | 3.6 | 0 |
| 30 | | Tundra Nagar Panchayat | 1.42 | 0.17 | 0.1 | 2 | 0.5 | 0 | 0 | 0.04 | 0 |
| 31 | | Balodabazar Nagar Palika | 4.44 | 0.53 | 0.36 | 2 | 0.12 | 0.01 | 1.8 | 7.4 | 650 |
| 32 | | Bhatapara Nagar Palika | 6.58 | 0.79 | 0.5 | 1 | 0.09 | 0.1 | 18 | 20 | 200 |
| 33 | | Kashdol Nagar Panchayat | 2.33 | 0.28 | 0.2 | 2 | 0.08 | 0 | 0 | 0.2 | 0 |
| 34 | | Palari_BB Nagar Panchayat | 1.50 | 0.18 | 0.1 | 2 | 0.08 | 0 | 0 | 0.1 | 0 |
| 35 | | Simga Nagar Palika | 2.25 | 0.27 | 0.16 | 1 | 0.5 | 0 | 0 | 0.6 | 0 |
| 36 | Durg | Durg Nagar Nigam | 69.54 | 8.34 | 4.17 | 9 | 0.84 | 0.79 | 142.2 | 457.2 | 0 |
| 37 | | Bhilai Nagar Nigam | 94.68 | 11.36 | 11.36 | 23 | 2.6 | 0 | 0 | 8.33 | 0 |
| 38 | | BhilaiCharoda Nagar Nigam | 12.30 | 1.48 | 0.4 | 4 | 0.48 | 0.2 | 36 | 72 | 182000 |
| 39 | | Jamul Nagar Palika | 3.56 | 0.43 | 0.32 | 2 | 0.1 | 0 | 0 | 1.8 | 0 |
| 40 | | Kumhari Nagar Palika | 4.71 | 0.56 | 0.31 | 3 | 0 | 0.17 | 30.6 | 14.4 | 15000 |
| 41 | | Ahiwara Nagar Palika | 3.26 | 0.39 | 0.2 | 4 | 0.05 | 0.1 | 18 | 7.5 | 0 |
| 42 | | Dhamdha Nagar Panchayat | 1.77 | 0.21 | 0.18 | 3 | 0.02 | 0.004 | 0.72 | 1.08 | 4000 |
| 43 | | Patan Nagar Panchayat | 1.66 | 0.20 | 0.15 | 3 | 0.002 | 0.003 | 0.54 | 8.1 | 3000 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ULB WISE DETAILS OF QUANTIFIED FIGURES OF DAILY INTAKE OF WET WASTE, COMPOST GENERATED & ITS END USE

| Sr. No. | Name of the District | Urban Local Bodies | Intake Quantity of wet waste (TPD) | Output quantity as compost (TPD) | Quantity of compost utlized by ULBs (TPD) | Nos of Park/Gardens in Which Compost utilized by ULBs (Nos) | Quantity of compost distributed to citizens (TPD) | Quantity of compost sold to farmers (TPD) | Quantity of compost sold in last six months (MT) | Quantity of compost stored at compost shed (MT) | Revenue generated from sale of compost (last 6 months) in Rs. |
|---|---|---|---|---|---|---|---|---|---|---|---|
| **TOTAL** | | | **1359** | **138.5** | **57.917** | **372** | **17.574** | **27.727** | **4992.06** | **8090.4** | **6569553** |
| 44 | | Utai Nagar Panchayat | 1.56 | 0.19 | 0.12 | 1 | 0.03 | 0.002 | 0.36 | 7 | 4000 |
| 45 | | Risali Nagar Nigam | 27.81 | 3.34 | 0.95 | 2 | 0.58 | 1.27 | 228.6 | 98 | 182000 |
| 46 | Bemetara | Bemetara Nagar Palika | 4.82 | 0.58 | 0.2 | 2 | 0.05 | 0.1 | 18 | 41.4 | 1500 |
| 47 | | Saja Nagar Panchayat | 0.94 | 0.11 | 0.07 | 1 | 0.01 | 0.01 | 1.8 | 3.6 | 0 |
| 48 | | Thankhamhariya Nagar Panchayat | 1.43 | 0.17 | 0.09 | 1 | 0.012 | 0.016 | 2.88 | 9.36 | 0 |
| 49 | | Devkar Nagar Panchayat | 0.86 | 0.10 | 0.06 | 1 | 0 | 0.02 | 3.6 | 4.5 | 600 |
| 50 | | Berla Nagar Panchayat | 0.86 | 0.10 | 0.04 | 1 | 0.02 | 0.01 | 1.8 | 5.4 | 450 |
| 51 | | Parpodi Nagar Panchayat | 0.59 | 0.07 | 0.05 | 1 | 0 | 0 | 0 | 3.6 | 0 |
| 52 | | Nawagarh_B Nagar Panchayat | 1.60 | 0.19 | 0.10 | 1 | 0.04 | 0.03 | 5.4 | 3.6 | 1900 |
| 53 | | Maro Nagar Panchayat | 0.84 | 0.10 | 0.04 | 1 | 0.02 | 0.01 | 1.8 | 5.4 | 700 |
| 54 | Balod | Balod Nagar Palika | 3.69 | 0.44 | 0.2 | 5 | 0.04 | 0.1 | 18 | 18 | 4500 |
| 55 | | DalliRajhara Nagar Palika | 7.01 | 0.84 | 0.6 | 2 | 0 | 0.04 | 7.2 | 36 | 3480 |
| 56 | | Gunderdehi Nagar Panchayat | 1.44 | 0.17 | 0.04 | 1 | 0 | 0.04 | 7.2 | 16.2 | 0 |
| 57 | | Doundi Nagar Panchayat | 1.35 | 0.16 | 0.08 | 4 | 0 | 0.02 | 3.6 | 10.8 | 600 |
| 58 | | DoundiLohara Nagar Panchayat | 1.00 | 0.12 | 0.05 | 1 | 0 | 0.02 | 3.6 | 9 | 3850 |
| 59 | | Gurur Nagar Panchayat | 0.60 | 0.07 | 0.03 | 3 | 0 | 0.03 | 5.4 | 1.8 | 3500 |
| 60 | | Arjunda Nagar Panchayat | 0.86 | 0.10 | 0.04 | 1 | 0 | 0.04 | 7.2 | 3.6 | 0 |
| 61 | | Chikhlakasa Nagar Panchayat | 1.02 | 0.12 | 0.05 | 1 | 0 | 0.02 | 3.6 | 9 | 3200 |
| 62 | Rajnandgaon | Rajnandgaon Nagar Nigam | 39.58 | 4.75 | 2.8 | 9 | 1 | 0.65 | 117 | 54 | 195000 |
| 63 | | Dongargarh Nagar Palika | 6.58 | 0.79 | 0.4 | 2 | 0.25 | 0 | 0 | 26 | 0 |
| 64 | | Dongargaon Nagar Panchayat | 2.65 | 0.32 | 0.2 | 2 | 0.05 | 0 | 0 | 12.6 | 0 |
| 65 | | Churiya Nagar Panchayat | 0.76 | 0.09 | 0.04 | 2 | 0.02 | 0 | 0 | 5.4 | 0 |
| 66 | Kabirdham | Kawardha Nagar Palika | 8.08 | 0.97 | 0.097 | 3 | 0 | 0.073 | 13.14 | 144 | 69840 |
| 67 | | Pandriya Nagar Palika | 2.55 | 0.31 | 0.12 | 2 | 0.07 | 0.05 | 9 | 13 | 54000 |
| 68 | | Bodla Nagar Panchayat | 1.01 | 0.12 | 0.04 | 1 | 0.02 | 0.01 | 1.8 | 9 | 42000 |
| 69 | | Pandatarai Nagar Panchayat | 1.12 | 0.13 | 0.04 | 1 | 0.03 | 0.02 | 3.6 | 7.2 | 45000 |
| 70 | | SahspurLohara Nagar Panchayat | 0.99 | 0.12 | 0.06 | 1 | 0 | 0.05 | 9 | 1.8 | 2800 |
| 71 | | Pipariya Nagar Panchayat | 0.91 | 0.11 | 0.02 | 2 | 0.01 | 0.044 | 7.92 | 6.48 | 41000 |
| 72 | Khairagarh - Chhuikhadan - Gandai | Khairagarh Nagar Palika | 2.94 | 0.35 | 0.2 | 1 | 0.05 | 0.04 | 7.2 | 11 | 2400 |
| 73 | | Gandai Nagar Panchayat | 1.51 | 0.18 | 0.1 | 3 | 0.05 | 0.02 | 3.6 | 1.8 | 5000 |
| 74 | | Chhuikhadan Nagar Panchayat | 1.12 | 0.13 | 0.05 | 1 | 0.03 | 0.02 | 3.6 | 6 | 2450 |
| 75 | Mohla - Manpur - Ambagarh Chowki | AmbagarhChowki Nagar Panchayat | 1.66 | 0.20 | 0.1 | 3 | 0.05 | 0 | 0 | 9 | 0 |
| 76 | Bilaspur | Bilaspur Nagar Nigam | 152.38 | 15.24 | 0 | 10 | 0 | 2.41 | 435 | 2300 | 966000 |
| 77 | | Takhatpur Nagar Palika | 3.47 | 0.42 | 0.33 | 1 | 0 | 0.06 | 10.8 | 5.4 | 650 |
| 78 | | Ratanpur Nagar Palika | 3.40 | 0.41 | 0.3 | 2 | 0 | 0.09 | 16.2 | 3.6 | 1600 |
| 79 | | Kota Nagar Panchayat | 2.41 | 0.29 | 0.19 | 11 | 0 | 0.08 | 14.4 | 3.6 | 800 |
| 80 | | Bodri Nagar Palika | 3.09 | 0.37 | 0.13 | 1 | 0 | 0.2 | 36 | 7.2 | 16000 |
| 81 | | Bilha Nagar Panchayat | 1.85 | 0.22 | 0.11 | 1 | 0 | 0.08 | 14.4 | 5.4 | 500 |
| 82 | | Malhar Nagar Panchayat | 1.14 | 0.14 | 0.08 | 1 | 0 | 0.03 | 5.4 | 5.4 | 400 |
| 83 | | Raigarh Nagar Nigam | 17.12 | 2.05 | 0.6 | 12 | 1.1 | 0.1 | 18 | 45 | 22045 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ULB WISE DETAILS OF QUANTIFIED FIGURES OF DAILY INTAKE OF WET WASTE, COMPOST GENERATED & ITS END USE

| Sr. No. | Name of the District | Urban Local Bodies | Intake Quantity of wet waste (TPD) | Output quantity as compost (TPD) | Quantity of compost utlized by ULBs (TPD) | Nos of Park/Gardens in Which Compost utilized by ULBs (Nos) | Quantity of compost distributed to citizens (TPD) | Quantity of compost sold to farmers (TPD) | Quantity of compost sold in last six months (MT) | Quantity of compost stored at compost shed (MT) | Revenue generated from sale of compost (last 6 months) in Rs. |
|---|---|---|---|---|---|---|---|---|---|---|---|
| **TOTAL** | | | **1359** | **138.5** | **57.917** | **372** | **17.574** | **27.727** | **4992.06** | **8090.4** | **6569553** |
| 84 | Raigarh | Kharsiya Nagar Palika | 3.00 | 0.36 | 0.15 | 2 | 0.1 | 0.1 | 18 | 5 | 5020 |
| 85 | | Dharmjaygarh Nagar Panchayat | 2.03 | 0.24 | 0.18 | 2 | 0.3 | 0.1 | 18 | 4.5 | 16800 |
| 86 | | Gharghoda Nagar Panchayat | 1.53 | 0.18 | 0.16 | 2 | 0.01 | 0.01 | 1.8 | 0.01 | 36000 |
| 87 | | Lailunga Nagar Panchayat | 1.47 | 0.18 | 0.16 | 2 | 0.01 | 0.01 | 1.8 | 0.01 | 30000 |
| 88 | | Kirodimalnagar Nagar Panchayat | 2.43 | 0.29 | 0.15 | 1 | 0.1 | 0.1 | 18 | 21.6 | 7860 |
| 89 | | Pussore Nagar Panchayat | 0.81 | 0.10 | 0.06 | 1 | 0.02 | 0.01 | 1.8 | 1.8 | 6900 |
| 90 | Mungeli | Mungeli Nagar Palika | 5.43 | 0.65 | 0.65 | 1 | 0.15 | 0 | 0 | 27 | 0 |
| 91 | | Lormi Nagar Palika | 2.81 | 0.34 | 0.35 | 1 | 0.1 | 0 | 0 | 18 | 0 |
| 92 | | Pathariya Nagar Panchayat | 1.08 | 0.13 | 0.05 | 1 | 0.06 | 0 | 0 | 3.6 | 0 |
| 93 | | Sargaon Nagar Panchayat | 1.21 | 0.15 | 0.12 | 1 | 0.02 | 0 | 0 | 1.8 | 0 |
| 94 | Gaurela - Pendra - Marwahi | Gaurela Nagar Palika | 3.00 | 0.36 | 0.2 | 2 | 0.02 | 0.1 | 18 | 7.2 | 1800 |
| 95 | | Pendra Nagar Palika | 2.43 | 0.29 | 0.2 | 2 | 0.03 | 0.02 | 3.6 | 7.2 | 1400 |
| 96 | Janjgir - Champa | JanjgirNaila Nagar Palika | 6.95 | 0.83 | 0.59 | 2 | 0.21 | 0 | 0 | 5.5 | 0 |
| 97 | | Champa Nagar Palika | 7.89 | 0.95 | 0.48 | 1 | 0.2 | 0 | 0 | 49 | 0 |
| 98 | | Akaltara Nagar Palika | 3.64 | 0.44 | 0.31 | 2 | 0.1 | 0 | 0 | 5.4 | 0 |
| 99 | | Balouda Nagar Panchayat | 2.36 | 0.28 | 0.16 | 1 | 0.1 | 0 | 0 | 3.6 | 0 |
| 100 | | Kharod Nagar Panchayat | 1.46 | 0.18 | 0.05 | 1 | 0.07 | 0.02 | 3.6 | 7.2 | 500 |
| 101 | | Shivrinarayan Nagar Panchayat | 1.36 | 0.16 | 0.07 | 1 | 0.03 | 0.01 | 1.8 | 9.2 | 250 |
| 102 | | Saragaon Nagar Panchayat | 1.12 | 0.13 | 0.04 | 1 | 0.01 | 0 | 0 | 15 | 0 |
| 103 | | Nawagarh_J Nagar Panchayat | 1.45 | 0.17 | 0.11 | 1 | 0.05 | 0 | 0 | 1.8 | 0 |
| 104 | | Rahaud Nagar Panchayat | 0.80 | 0.10 | 0.04 | 1 | 0.02 | 0.01 | 1.8 | 5.4 | 250 |
| 105 | Sarangarh - Bilaigarh | Sarangarh Nagar Palika | 4.33 | 0.52 | 0.4 | 3 | 0.1 | 0.02 | 3.6 | 0.3 | 650 |
| 106 | | Sariya Nagar Panchayat | 1.12 | 0.13 | 0.05 | 1 | 0.1 | 0.02 | 3.6 | 0.1 | 7230 |
| 107 | | Baramkela Nagar Panchayat | 0.88 | 0.11 | 0.08 | 1 | 0.02 | 0.01 | 1.8 | 0.07 | 300 |
| 108 | | Bhatgaon_SB Nagar Panchayat | 1.43 | 0.17 | 0.1 | 4 | 0.05 | 0.02 | 3.6 | 1.7 | 800 |
| 109 | | Bilaigarh Nagar Panchayat | 0.76 | 0.09 | 0.05 | 2 | 0.03 | 0.01 | 1.8 | 1.3 | 200 |
| 110 | Korba | Korba Nagar Nigam | 60.44 | 7.25 | 5.62 | 8 | 0.71 | 1.42 | 255.6 | 58.5 | 18200 |
| 111 | | Dipka Nagar Palika | 3.64 | 0.44 | 0.27 | 1 | 0.02 | 0.12 | 21.6 | 5.4 | 2500 |
| 112 | | Katghora Nagar Palika | 3.32 | 0.40 | 0.2 | 1 | 0.1 | 0.08 | 14.4 | 3.6 | 400 |
| 113 | | Pali Nagar Panchayat | 0.76 | 0.09 | 0.03 | 1 | 0.01 | 0.03 | 5.4 | 3.6 | 400 |
| 114 | | Churikala Nagar Panchayat | 1.06 | 0.13 | 0.05 | 1 | 0.05 | 0.02 | 3.6 | 1.8 | 100 |
| 115 | Sakti | Sakti Nagar Palika | 3.96 | 0.47 | 0.32 | 2 | 0.09 | 0.06 | 10.8 | 0.3 | 600 |
| 116 | | Nayabaradwar Nagar Panchayat | 1.72 | 0.21 | 0.12 | 1 | 0.06 | 0 | 0 | 5.4 | 0 |
| 117 | | Aadbhar Nagar Panchayat | 1.28 | 0.15 | 0.1 | 1 | 0.05 | 0 | 0 | 0.06 | 0 |
| 118 | | Jaijepur Nagar Panchayat | 1.52 | 0.18 | 0.1 | 1 | 0.06 | 0 | 0 | 3.6 | 0 |
| 119 | | Dhabhara Nagar Panchayat | 1.47 | 0.18 | 0.07 | 1 | 0.06 | 0.04 | 7.2 | 1.8 | 600 |
| 120 | | Chandrapur Nagar Panchayat | 1.44 | 0.17 | 0.07 | 1 | 0.05 | 0.03 | 5.4 | 3.6 | 500 |
| 121 | Sarguja | Ambikapur Nagar Nigam | 28.67 | 3.44 | 1.2 | 10 | 0 | 2 | 360 | 50 | 124000 |
| 122 | | Sitapur Nagar Panchayat | 1.68 | 0.24 | 0.14 | 1 | 0.02 | 0.08 | 14.4 | 1 | 12500 |
| 123 | | Lakhanpur Nagar Panchayat | 1.07 | 0.13 | 0.1 | 1 | 0.01 | 0.03 | 5.4 | 14 | 7000 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ULB WISE DETAILS OF QUANTIFIED FIGURES OF DAILY INTAKE OF WET WASTE, COMPOST GENERATED & ITS END USE

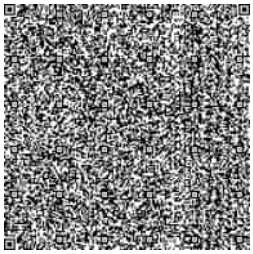
| Sr. No. | Name of the District | Urban Local Bodies | Intake Quantity of wet waste (TPD) | Output quantity as compost (TPD) | Quantity of compost utlized by ULBs (TPD) | Nos of Park/Gardens in Which Compost utilized by ULBs (Nos) | Quantity of compost distributed to citizens (TPD) | Quantity of compost sold to farmers (TPD) | Quantity of compost sold in last six months (MT) | Quantity of compost stored at compost shed (MT) | Revenue generated from sale of compost (last 6 months) in Rs. |
|---|---|---|---|---|---|---|---|---|---|---|---|
| **TOTAL** | | | **1359** | **138.5** | **57.917** | **372** | **17.574** | **27.727** | **4992.06** | **8090.4** | **6569553** |
| 124 | Jashpur | Jashpurnagar Nagar Palika | 3.74 | 0.45 | 0.17 | 2 | 0.06 | 0.18 | 32.4 | 7.2 | 32400 |
| 125 | | Patthalgaon Nagar Palika | 3.14 | 0.38 | 0.21 | 2 | 0.02 | 0.15 | 27 | 1 | 22500 |
| 126 | | Kotba Nagar Panchayat | 1.11 | 0.13 | 0.07 | 1 | 0.02 | 0.03 | 5.4 | 1.8 | 7200 |
| 127 | | Bagicha Nagar Panchayat | 1.67 | 0.20 | 0.1 | 1 | 0.03 | 0.06 | 10.8 | 1.8 | 9300 |
| 128 | | Kunkuri Nagar Panchayat | 2.14 | 0.26 | 0.17 | 2 | 0.03 | 0.06 | 10.8 | 1.5 | 10500 |
| 129 | Balrampur | Balrampur Nagar Palika | 0.75 | 0.09 | 0.12 | 2 | 0.05 | 0.04 | 7.2 | 14 | 10544 |
| 130 | | Ramanujganj Nagar Palika | 1.78 | 0.21 | 0.14 | 1 | 0.05 | 0.04 | 7.2 | 12 | 12540 |
| 131 | | Kusmi Nagar Panchayat | 1.29 | 0.15 | 0.1 | 2 | 0.02 | 0.01 | 1.8 | 3.6 | 3600 |
| 132 | | Rajpur Nagar Panchayat | 0.91 | 0.11 | 0.08 | 1 | 0.01 | 0.01 | 1.8 | 1.8 | 1800 |
| 133 | | Wadrafnagar Nagar Panchayat | 0.80 | 0.10 | 0.05 | 1 | 0.01 | 0.04 | 7.2 | 19 | 8700 |
| 134 | Koriya | Baikunthpur Nagar Palika | 2.14 | 0.26 | 0.11 | 1 | 0.05 | 0.02 | 3.6 | 14.4 | 9857 |
| 135 | | Shivpurchrcha Nagar Palika | 2.06 | 0.25 | 0.8 | 1 | 0.5 | 0.1 | 18 | 17 | 8561 |
| 136 | Surajpur | Surajpur Nagar Palika | 3.16 | 0.38 | 0.19 | 2 | 0.08 | 0.11 | 19.8 | 12 | 28954 |
| 137 | | Vishrampur Nagar Panchayat | 1.88 | 0.23 | 0.15 | 1 | 0.05 | 0.03 | 5.4 | 14 | 14500 |
| 138 | | Pratappur Nagar Panchayat | 0.75 | 0.09 | 0.04 | 2 | 0 | 0.04 | 7.2 | 1.8 | 4600 |
| 139 | | Bhatgaon_S Nagar Panchayat | 1.50 | 0.18 | 0.05 | 3 | 0 | 0.1 | 18 | 5.4 | 6400 |
| 140 | | Jarhi Nagar Panchayat | 0.89 | 0.11 | 0.03 | 3 | 0.02 | 0.05 | 9 | 1.8 | 13220 |
| 141 | | Premnagar Nagar Panchayat | 0.80 | 0.10 | 0.04 | 1 | 0.05 | 0.01 | 1.8 | 15.2 | 12584 |
| 142 | Manendragarh - Chirmiri - Bharatpur | Chirmiri Nagar Nigam | 8.24 | 0.99 | 0.6 | 7 | 0.2 | 0 | 0 | 34.2 | 0 |
| 143 | | Manendragarh Nagar Palika | 4.34 | 0.52 | 0.17 | 2 | 0.16 | 0.2 | 36 | 1.8 | 0 |
| 144 | | Jhagrakhand Nagar Panchayat | 1.01 | 0.12 | 0.06 | 1 | 0.06 | 0.02 | 3.6 | 3.6 | 0 |
| 145 | | Khongapani Nagar Panchayat | 2.51 | 0.30 | 0.15 | 1 | 0.11 | 0.04 | 7.2 | 0 | 8350 |
| 146 | | Nailedri Nagar Panchayat | 0.96 | 0.12 | 0.08 | 1 | 0.02 | 0.02 | 3.6 | 0 | 3678 |
| 147 | Bastar | Jagdalpur Nagar Nigam | 23.21 | 2.79 | 1.15 | 4 | 0.52 | 1.12 | 201.6 | 27 | 7500 |
| 148 | | Bastar Nagar Panchayat | 1.12 | 0.13 | 0.08 | 2 | 0.03 | 0.02 | 3.6 | 13.5 | 2000 |
| 149 | Kondagaon | Kondagaon Nagar Palika | 5.88 | 0.71 | 0.63 | 3 | 0.05 | 0.03 | 5.4 | 19.2 | 1800 |
| 150 | | Keshkal Nagar Panchayat | 1.77 | 0.21 | 0.12 | 1 | 0.03 | 0 | 0 | 10.8 | 0 |
| 151 | | Farasgaon Nagar Panchayat | 1.01 | 0.12 | 0.08 | 1 | 0.02 | 0.02 | 3.6 | 2.6 | 1800 |
| 152 | Narayanpur | Narayanpur Nagar Palika | 3.00 | 0.36 | 0.15 | 3 | 0.01 | 0.1 | 18 | 18 | 600 |
| 153 | Kanker | Kanker Nagar Palika | 4.12 | 0.49 | 0.39 | 3 | 0.05 | 0.04 | 7.2 | 18 | 0 |
| 154 | | Bhanupratappur Nagar Panchayat | 1.55 | 0.19 | 0.12 | 2 | 0.03 | 0.04 | 7.2 | 18.2 | 9860 |
| 155 | | Charama Nagar Panchayat | 1.93 | 0.23 | 0.12 | 1 | 0.05 | 0.04 | 7.2 | 3.6 | 10500 |
| 156 | | Pankhanjur Nagar Panchayat | 1.82 | 0.22 | 0.11 | 1 | 0.05 | 0.06 | 10.8 | 18.6 | 8750 |
| 157 | | Antagarh Nagar Panchayat | 0.96 | 0.12 | 0.01 | 2 | 0.01 | 0.02 | 3.6 | 14.4 | 600 |
| 158 | | Narharpur Nagar Panchayat | 0.79 | 0.10 | 0.07 | 1 | 0.01 | 0 | 0 | 3.6 | 0 |
| 159 | Dantewada | Kirandul Nagar Palika | 2.89 | 0.35 | 0.15 | 3 | 0.03 | 0.06 | 10.8 | 19.8 | 8500 |
| 160 | | BadiBacheli Nagar Palika | 3.16 | 0.38 | 0.18 | 3 | 0.07 | 0.03 | 5.4 | 18 | 6500 |
| 161 | | Dantewada Nagar Palika | 2.19 | 0.26 | 0.13 | 3 | 0.02 | 0.09 | 16.2 | 3.6 | 6800 |
| 162 | | Geedam Nagar Panchayat | 1.06 | 0.13 | 0.09 | 2 | 0.02 | 0.02 | 3.6 | 1.8 | 3250 |
| 163 | | Barsur Nagar Panchayat | 1.07 | 0.13 | 0.09 | 1 | 0.01 | 0.02 | 3.6 | 1.8 | 3840 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ULB WISE DETAILS OF QUANTIFIED FIGURES OF DAILY INTAKE OF WET WASTE, COMPOST GENERATED & ITS END USE

| Sr. No. | Name of the District | Urban Local Bodies | Intake Quantity of wet waste (TPD) | Output quantity as compost (TPD) | Quantity of compost utlized by ULBs (TPD) | Nos of Park/Gardens in Which Compost utilized by ULBs (Nos) | Quantity of compost distributed to citizens (TPD) | Quantity of compost sold to farmers (TPD) | Quantity of compost sold in last six months (MT) | Quantity of compost stored at compost shed (MT) | Revenue generated from sale of compost (last 6 months) in Rs. |
|---|---|---|---|---|---|---|---|---|---|---|---|
| **TOTAL** | | | **1359** | **138.5** | **57.917** | **372** | **17.574** | **27.727** | **4992.06** | **8090.4** | **6569553** |
| 164 | Sukma | Sukma Nagar Palika | 2.03 | 0.24 | 0.15 | 2 | 0.01 | 0.02 | 3.6 | 10.8 | 3550 |
| 165 | | Dornapal Nagar Panchayat | 1.20 | 0.14 | 0.06 | 1 | 0.01 | 0 | 0 | 12.6 | 0 |
| 166 | | Konta Nagar Panchayat | 1.08 | 0.13 | 0.05 | 1 | 0.01 | 0 | 0 | 12.6 | 0 |
| 167 | Bijapur | Bijapur Nagar Palika | 2.25 | 0.27 | 0.15 | 1 | 0.01 | 0 | 0 | 19.8 | 0 |
| 168 | | Bhairamgarh Nagar Panchayat | 1.21 | 0.15 | 0.07 | 2 | 0.02 | 0.02 | 3.6 | 7.2 | 2350 |
| 169 | | Bhopalpattnam Nagar Panchayat | 0.80 | 0.08 | 0.05 | 1 | 0.02 | 0 | 0 | 1.8 | 0 |
| 170 | Gariyaband | Kopra Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0.00 | 0.00 | 0 | 0.00 | 0 |
| 171 | | Devbogh Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0.00 | 0.00 | 0 | 0.00 | 0 |
| 172 | BalodaBazar | Rohansi Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0.00 | 0.00 | 0 | 0.00 | 0 |
| 173 | Durg | Amleshwar Nagar Palika | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 174 | Kabirdham | Indori Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 175 | Bemetara | Dadhi Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 176 | | Bhimbhori Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 177 | | Kusmi_Be Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 178 | Rajnandgaon | LalBahadur Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 179 | | Ghumka Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 180 | Balod | Palari_B Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 181 | Korba | BankiMogra Nagar Palika | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 182 | Mungeli | Barela Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 183 | | Jarhagaon Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 184 | JanjgirChampa | Pamgarh Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 185 | | Nariyara Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 186 | | Bamnidih Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 187 | Sarangarh-Bilaigarh | Sarsiwa Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 188 | | Pawni Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 189 | Gaurela-Pendra-Marwahi | Marwahi Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 190 | Surajpur | Shivnandpur Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 191 | Koriya | Patna Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |
| 192 | Manendragarh-Chirmiri-Bharatpur | Janakpur Nagar Panchayat | 0.00 | 0.00 | 0 | NA | 0 | 0 | 0 | 0 | 0 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

**2449**

# TAX INVOICE

IRN No : 3f3d77dc413b9924b2da4c0a194eb1073279c1ccefbdff125ec0d8da0bf16841

IRN Acknowledgement No : 182417613638716 | Acknowledgement Date & Time : 13-11-2024/13:01:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500001596 | | Transporter Name : | |
| Invoice Date : 13.11.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000450 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: Shree Dhabaleswar Enterprises<br>Address: Survey No: 1369, Amtara Road, Sendri, Kachhar Village, Bilaspur 495001 Chhattisgarh India | Name:Shree Dhabaleswar Enterprises<br>Address: Survey No: 1369, Amtara Road, Sendri, Kachhar Village, Bilaspur 495001 Chhattisgarh India |
| GSTIN/UIN : 22BSVPM8636A1ZK | GSTIN/UIN : 22BSVPM8636A1ZK PAN : BSVPM8636A |
| State: Chhattisgarh / State Code: 22 | State: Chhattisgarh / State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.11.2024 To 13.11.2024 |
| Reference No.: | RAIPUR_WB_148571 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Non-hazardous waste treatment and disposal services | 999433 | TON | 37.880 | 1500.00 | 56820.00 | 0.00 | 56820.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Total : | | | | | | 56820.00 | 0.00 | 56820.00 | | 0.00 | | 0.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 56,820.00 |
| Fifty Six Thousand Eight Hundred Twenty Rupees | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 0.00 |
| | Invoice Value : 56,820.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 56,820.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500001596

Invoice Reference Number : RAIPUR_WB_148571

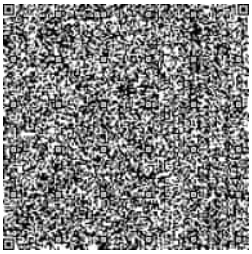
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 999433 | 37.880 | 1500.00 | TON | 56820.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

2451

# TAX INVOICE

IRN No : c63d3954a187837b0332fb0e94e276e1a02d4f3b90a9b8539e88d7cc3740d694

IRN Acknowledgement No : 182417845300562 Acknowledgement Date & Time : 11-12-2024/21:30:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : 841476743174 | |
| Document No. : 1500001795 | | Transporter Name : STEP LOGISTICS | |
| Invoice Date : 11.12.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000513 | | Vehicle Number : CG04HS9374 | Vehicle Type : Regular |
| Member ship No: : PARADEEP PHOSPHATES | | GR/LR Number : | GR/LR Date : 11.12.2024 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : 11.12.2024 - 14.12.2024 | |
| | | Place of Supply : Odisha | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: PARADEEP PHOSPHATES LTD.<br>Address: 5TH FLOOR,BAYAM BHAWAN, PT.JAWAHARLAL MARG<br>BHUBNESWAR 751001 Odisha India | Name: PARADEEP PHOSPHATES LTD.<br>Address: 5TH FLOOR,BAYAM BHAWAN, PT.JAWAHARLAL MARG<br>BHUBNESWAR 751001 Odisha India |
| GSTIN/UIN : 21AABCP3276D1ZW | GSTIN/UIN : 21AABCP3276D1ZW PAN : AABCP3276D |
| State: Odisha / State Code: 21 | State: Odisha / State Code: 21 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.12.2024 To 11.12.2024 |
| Reference No.: | RAIPUR_WB-151708 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 12.500 | 1500.04 | 18750.48 | 0.00 | 18750.48 | 0.00 | 0.00 | 0.00 | 0.00 | 5.00 | 937.52 |
| Total : | | | | | | 18750.48 | 0.00 | 18750.48 | | 0.00 | | 0.00 | | 937.52 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 18,750.48 |
| Nineteen Thousand Six Hundred Eighty Eight Rupees | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 937.52 |
| | Tax Amount : GST : 937.52 |
| | Invoice Value : 19,688.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 19,688.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500001795

Invoice Reference Number : RAIPUR_WB-151708

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 12.500 | 1500.04 | TON | 18750.48 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

**2453**

# TAX INVOICE

IRN No : e5890c0e7456166a7b0c77aac8fc205b1b57d37cb5308951d84f4ff4a67a5793

IRN Acknowledgement No : 182518088771644 | Acknowledgement Date & Time : 13-01-2025/10:47:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500001963 | | Transporter Name : | |
| Invoice Date : 13.01.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000587 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: Shree Dhabaleswar Enterprises<br>Address: Survey No: 1369, Amtara Road, Sendri, Kachhar Village, Bilaspur 495001 Chhattisgarh India<br>GSTIN/UIN : 22BSVPM8636A1ZK<br>State: Chhattisgarh State Code: 22 | Name:Shree Dhabaleswar Enterprises<br>Address: Survey No: 1369, Amtara Road, Sendri, Kachhar Village, Bilaspur 495001 Chhattisgarh India<br>GSTIN/UIN : 22BSVPM8636A1ZK PAN : BSVPM8636A<br>State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.01.2025 To 13.01.2025 |
| Reference No.: | RAIPUR_WB-155164 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Non-hazardous waste treatment and disposal services | 999433 | TON | 42.930 | 1500.00 | 64395.00 | 0.00 | 64395.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Total : | | | | | | 64395.00 | 0.00 | 64395.00 | | 0.00 | | 0.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 64,395.00 |
| Sixty Four Thousand Three Hundred Ninety Five Rupees | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 0.00 |
| | Invoice Value : 64,395.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 64,395.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500001963

Invoice Reference Number : RAIPUR_WB-155164

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 999433 | 42.930 | 1500.00 | TON | 64395.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

**2455**

# TAX INVOICE

IRN No : 8133478a62240f8081b09d3a248177111b8485c57c962d1fe5c2abe8d4d4594a

IRN Acknowledgement No : 182518355229719 Acknowledgement Date & Time : 15-02-2025/18:08:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : 841498920995 | |
| Document No. : 1500002125 | | Transporter Name : STEP LOGISTICS | |
| Invoice Date : 15.02.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000653 | | Vehicle Number : CG17KW8911 | Vehicle Type : Regular |
| Member ship No: : PARADEEP PHOSPHATES | | GR/LR Number : | GR/LR Date : 15.02.2025 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : 15.02.2025 - 18.02.2025 | |
| | | Place of Supply : Odisha | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: PARADEEP PHOSPHATES LTD.<br>Address: 5TH FLOOR,BAYAM BHAWAN, PT.JAWAHARLAL MARG<br>BHUBNESWAR 751001 Odisha India | Name:PARADEEP PHOSPHATES LTD.<br>Address: 5TH FLOOR,BAYAM BHAWAN, PT.JAWAHARLAL MARG<br>BHUBNESWAR 751001 Odisha India |
| GSTIN/UIN : 21AABCP3276D1ZW | GSTIN/UIN : 21AABCP3276D1ZW PAN : AABCP3276D |
| State: Odisha State Code: 21 | State: Odisha State Code: 21 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.02.2025 To 15.02.2025 |
| Reference No.: | RAIPUR_WB-159685 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 15.000 | 1500.00 | 22500.00 | 0.00 | 22500.00 | 0.00 | 0.00 | 0.00 | 0.00 | 5.00 | 1125.00 |
| Total : | | | | | | 22500.00 | 0.00 | 22500.00 | | 0.00 | | 0.00 | | 1125.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 22,500.00 |
| Twenty Three Thousand Six Hundred Twenty Five Rupees | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 1,125.00 |
| | Tax Amount : GST : 1,125.00 |
| | Invoice Value : 23,625.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 23,625.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500002125

Invoice Reference Number : RAIPUR_WB-159685

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 15.000 | 1500.00 | TON | 22500.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

2457

# TAX INVOICE

IRN No : ac40eb00dd8bc46500e432ba01dc44a519e903807636e9a40d9a4c740ae37599

IRN Acknowledgement No : 182518505980341 Acknowledgement Date & Time : 05-03-2025/17:29:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500002259 | | Transporter Name : | |
| Invoice Date : 05.03.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000717 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: Shree Dhabaleswar Enterprises<br>Address: Survey No: 1369, Amtara Road, Sendri, Kachhar Village, Bilaspur 495001 Chhattisgarh India<br>GSTIN/UIN : 22BSVPM8636A1ZK<br>State: Chhattisgarh State Code: 22 | Name:Shree Dhabaleswar Enterprises<br>Address: Survey No: 1369, Amtara Road, Sendri, Kachhar Village, Bilaspur 495001 Chhattisgarh India<br>GSTIN/UIN : 22BSVPM8636A1ZK PAN : BSVPM8636A<br>State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.03.2025 To 05.03.2025 |
| Reference No.: | RAIPUR_WB-162000 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Non-hazardous waste treatment and disposal services | 999433 | TON | 28.340 | 1500.00 | 42510.00 | 0.00 | 42510.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Total : | | | | | | 42510.00 | 0.00 | 42510.00 | | 0.00 | | 0.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 42,510.00 |
| Forty Two Thousand Five Hundred Ten Rupees | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 0.00 |
| | Invoice Value : 42,510.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 42,510.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Invoice Number** : **1500002259**

**Invoice Reference Number** : **RAIPUR_WB-162000**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 999433 | 28.340 | 1500.00 | TON | 42510.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

2459

# TAX INVOICE

IRN No : 09a650fbff384cc4f8e4f8624d5e6df34e0cd082635f012aefa8a0bf4518685e

IRN Acknowledgement No : 182518808219616 Acknowledgement Date & Time : 09-04-2025/19:25:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No | : 871518431769 |
| Document No. : 1500000018 | | Transporter Name | : STEP LOGISTICS |
| Invoice Date : 09.04.2025 | | Transporter GSTIN | : |
| GSTIN Invoice No. : CG2520000003 | | Vehicle Number | : CG04MN1143 Vehicle Type : Regular |
| Member ship No: : PARADEEP | | GR/LR Number | : GR/LR Date : 09.04.2025 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity | : 09.04.2025 - 10.04.2025 |
| | | Place of Supply | : Chhattisgarh Manifest : As per statement |

| Details of Receiver | Billed To : | Details of Consignee | Shipped To : |
|---|---|---|---|
| Name: Paradeep Phosphates Limited<br>Address: A 12-14, Moti mahal palladium VIP square, Telibandha, Raipur 492001 Chhattisgarh India<br>GSTIN/UIN : 22AABCP3276D1ZU<br>State: Chhattisgarh State Code: 22 | | Name:Paradeep Phosphates Limited<br>Address: A 12-14, Moti mahal palladium VIP square, Telibandha, Raipur 492001 Chhattisgarh India<br>GSTIN/UIN : 22AABCP3276D1ZU PAN : AABCP3276D<br>State: Chhattisgarh State Code: 22 | |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.04.2025 To 09.04.2025 |
| Reference No.: | RAIPUR_WB-166162 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 30.000 | 1600.00 | 48000.00 | 0.00 | 48000.00 | 2.50 | 1200.00 | 2.50 | 1200.00 | 0.00 | 0.00 |
| Total : | | | | | | 48000.00 | 0.00 | 48000.00 | | 1200.00 | | 1200.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 48,000.00 |
| Fifty Thousand Four Hundred Rupees | Add : CGST : 1,200.00 |
| | Add : SGST : 1,200.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 2,400.00 |
| | Invoice Value : 50,400.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 50,400.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500000018

Invoice Reference Number : RAIPUR_WB-166162

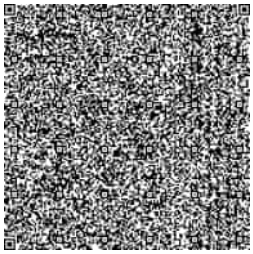
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 30.000 | 1600.00 | TON | 48000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

**2461**

# TAX INVOICE

IRN No : 285cc2d89b246c9fc376a1fe8aa57a57bbf75823a622c0a93e211e433b59429e

IRN Acknowledgement No : 182518838887812 Acknowledgement Date & Time : 13-04-2025/18:17:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : 811519769801 | |
| Document No. : 1500000031 | | Transporter Name : STEP LOGISTICS | |
| Invoice Date : 13.04.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000014 | | Vehicle Number : CG07CX7899 | Vehicle Type : Regular |
| Member ship No: : PARADEEP PHOSPHATES | | GR/LR Number : | GR/LR Date : 13.04.2025 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : 13.04.2025 - 16.04.2025 | |
| | | Place of Supply : Odisha | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: PARADEEP PHOSPHATES LTD. | Name:PARADEEP PHOSPHATES LTD. |
| Address: 5TH FLOOR,BAYAM BHAWAN, PT.JAWAHARLAL MARG BHUBNESWAR 751001 Odisha India | Address: 5TH FLOOR,BAYAM BHAWAN, PT.JAWAHARLAL MARG BHUBNESWAR 751001 Odisha India |
| GSTIN/UIN : 21AABCP3276D1ZW | GSTIN/UIN : 21AABCP3276D1ZW PAN : AABCP3276D |
| State: Odisha, State Code: 21 | State: Odisha, State Code: 21 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.04.2025 To 13.04.2025 |
| Reference No.: | RAIPUR_WB-166724 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 15.000 | 1600.00 | 24000.00 | 0.00 | 24000.00 | 0.00 | 0.00 | 0.00 | 0.00 | 5.00 | 1200.00 |
| Total : | | | | | | 24000.00 | 0.00 | 24000.00 | | 0.00 | | 0.00 | | 1200.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 24,000.00 |
| Twenty Five Thousand Two Hundred Rupees | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 1,200.00 |
| | Tax Amount : GST : 1,200.00 |
| | Invoice Value : 25,200.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 25,200.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500000031

Invoice Reference Number : RAIPUR_WB-166724

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 15.000 | 1600.00 | TON | 24000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

2463

# TAX INVOICE

IRN No : ce0306ae70c3c5236b18e0fb5e0dcd5c22857f70917a954ef8d81c8775ee52c7

IRN Acknowledgement No : 182519045045912 Acknowledgement Date & Time : 07-05-2025/18:51:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : 871528324826 | |
| Document No. : 1500000151 | | Transporter Name : STEP LOGISTICS | |
| Invoice Date : 07.05.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000061 | | Vehicle Number : CG07CX7899 | Vehicle Type : Regular |
| Member ship No: : PARADEEP PHOSPHATES | | GR/LR Number : | GR/LR Date : 07.05.2025 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : 07.05.2025 - 10.05.2025 | |
| | | Place of Supply : Odisha | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: PARADEEP PHOSPHATES LTD. | Name:PARADEEP PHOSPHATES LTD. |
| Address: 5TH FLOOR,BAYAM BHAWAN, PT.JAWAHARLAL MARG BHUBNESWAR 751001 Odisha India | Address: 5TH FLOOR,BAYAM BHAWAN, PT.JAWAHARLAL MARG BHUBNESWAR 751001 Odisha India |
| GSTIN/UIN : 21AABCP3276D1ZW | GSTIN/UIN : 21AABCP3276D1ZW PAN : AABCP3276D |
| State: Odisha State Code: 21 | State: Odisha State Code: 21 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.05.2025 To 07.05.2025 |
| Reference No.: | RAIPUR_WB-169325 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 17.500 | 1600.00 | 28000.00 | 0.00 | 28000.00 | 0.00 | 0.00 | 0.00 | 0.00 | 5.00 | 1400.00 |
| Total : | | | | | | 28000.00 | 0.00 | 28000.00 | | 0.00 | | 0.00 | | 1400.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 28,000.00 |
| Twenty Nine Thousand Four Hundred Rupees | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 1,400.00 |
| | Tax Amount : GST : 1,400.00 |
| | Invoice Value : 29,400.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 29,400.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2464

**Invoice Number** : **1500000151**

**Invoice Reference Number** : **RAIPUR_WB-169325**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 17.500 | 1600.00 | TON | 28000.00 |

## Declaration:-



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

2465

# TAX INVOICE

IRN No : 5bd0aeb5a641c2c0befc54e283e241dd2150f0a9040c2d64c50ec7cee2d133ed

IRN Acknowledgement No : 182519169243410 Acknowledgement Date & Time : 22-05-2025/18:02:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : 831533716946 | |
| Document No. : 1500000276 | | Transporter Name : STEP LOGISTICS | |
| Invoice Date : 22.05.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000083 | | Vehicle Number : CG04JC0452 | Vehicle Type : Regular |
| Member ship No: : PARADEEP | | GR/LR Number : | GR/LR Date : 22.05.2025 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : 22.05.2025 - 23.05.2025 | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: Paradeep Phosphates Limited<br>Address: A 12-14, Moti mahal palladium VIP square, Telibandha, Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22AABCP3276D1ZU<br>State: Chhattisgarh State Code: 22 | Name:Paradeep Phosphates Limited<br>Address: A 12-14, Moti mahal palladium VIP square, Telibandha, Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22AABCP3276D1ZU PAN : AABCP3276D<br>State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.05.2025 To 22.05.2025 |
| Reference No.: | RAIPUR_WB-171096 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 35.000 | 1600.00 | 56000.00 | 0.00 | 56000.00 | 2.50 | 1400.00 | 2.50 | 1400.00 | 0.00 | 0.00 |
| Total : | | | | | | 56000.00 | 0.00 | 56000.00 | | 1400.00 | | 1400.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 56,000.00 |
| Fifty Eight Thousand Eight Hundred Rupees | Add : CGST : 1,400.00 |
| | Add : SGST : 1,400.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 2,800.00 |
| | Invoice Value : 58,800.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 58,800.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500000276

Invoice Reference Number : RAIPUR_WB-171096

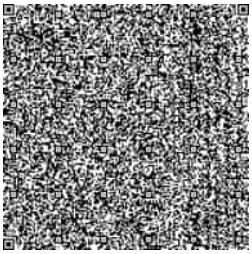
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 35.000 | 1600.00 | TON | 56000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

**2467**

# TAX INVOICE

IRN No : c93b2d91d7a229397679b9d48e8d048f683951d2e3f2da7089c2ed364d19d153

IRN Acknowledgement No : 182519333191325 Acknowledgement Date & Time : 09-06-2025/18:30:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : 801540056612 | |
| Document No. : 1500000418 | | Transporter Name : COROMANDEL INTERNATIONAL LIMITED | |
| Invoice Date : 09.06.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000130 | | Vehicle Number : OD05BC4871 | Vehicle Type : Regular |
| Member ship No: : COROMANDEL | | GR/LR Number : | GR/LR Date : 09.06.2025 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : 09.06.2025 - 10.06.2025 | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: COROMANDEL INTERNATIONAL LIMITED<br>Address: AVANTI RAOD L-7, SECTOR-1, EXTENSION<br>RAIPUR 492001 Chhattisgarh India | Name:COROMANDEL INTERNATIONAL LIMITED<br>Address: AVANTI RAOD L-7, SECTOR-1, EXTENSION<br>RAIPUR 492001 Chhattisgarh India |
| GSTIN/UIN : 22AAACC7852K1ZN | GSTIN/UIN : 22AAACC7852K1ZN PAN : CC7852K1ZN |
| State: Chhattisgarh State Code: 22 | State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.06.2025 To 09.06.2025 |
| Reference No.: | RAIPUR_WB-172856 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 30.000 | 1750.00 | 52500.00 | 0.00 | 52500.00 | 2.50 | 1312.50 | 2.50 | 1312.50 | 0.00 | 0.00 |
| Total : | | | | | | 52500.00 | 0.00 | 52500.00 | | 1312.50 | | 1312.50 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 52,500.00 |
| Fifty Five Thousand One Hundred Twenty Five Rupees | Add : CGST : 1,312.50 |
| | Add : SGST : 1,312.50 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 2,625.00 |
| | Invoice Value : 55,125.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 55,125.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2468

**Invoice Number** : **1500000418**

**Invoice Reference Number** : **RAIPUR_WB-172856**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 30.000 | 1750.00 | TON | 52500.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

2469

# TAX INVOICE

IRN No : fba7eb595f5c60d3986ff2f630491f3f4989595c5cc5f2c88acebd169bdf910e

IRN Acknowledgement No : 182519397966642 Acknowledgement Date & Time : 17-06-2025/16:01:00

| | | | | | |
|---|---|---|---|---|---|
| GSTIN | : 22AADCD1783F1Z0 | | E Way Bill No | : 821542834179 | |
| Document No. | : 1500000463 | | Transporter Name | : STEP LOGISTICS | |
| Invoice Date | : 17.06.2025 | | Transporter GSTIN | : | |
| GSTIN Invoice No. | : CG2520000145 | | Vehicle Number | : CG16CH0825 | Vehicle Type : Regular |
| Member ship No: | : PARADEEP | | GR/LR Number | : | GR/LR Date : 17.06.2025 |
| State : Chhattisgarh | State Code : | 22 | E Way Bill Validity | : 17.06.2025 - 18.06.2025 | |
| | | | Place of Supply | : Chhattisgarh | Manifest : As per statement |

| Details of Receiver | Billed To : | Details of Consignee | Shipped To : |
|---|---|---|---|
| Name: Paradeep Phosphates Limited<br>Address: A 12-14, Moti mahal palladium VIP square, Telibandha, Raipur 492001 Chhattisgarh India<br>GSTIN/UIN : 22AABCP3276D1ZU<br>State: Chhattisgarh State Code: 22 | | Name:Paradeep Phosphates Limited<br>Address: A 12-14, Moti mahal palladium VIP square, Telibandha, Raipur 492001 Chhattisgarh India<br>GSTIN/UIN : 22AABCP3276D1ZU PAN : AABCP3276D<br>State: Chhattisgarh State Code: 22 | |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.06.2025 To 17.06.2025 |
| Reference No.: | RAIPUR_WB-173995 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 30.000 | 1600.00 | 48000.00 | 0.00 | 48000.00 | 2.50 | 1200.00 | 2.50 | 1200.00 | 0.00 | 0.00 |
| Total : | | | | | | 48000.00 | 0.00 | 48000.00 | | 1200.00 | | 1200.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 48,000.00 |
| Fifty Thousand Four Hundred Rupees | Add : CGST : 1,200.00 |
| | Add : SGST : 1,200.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 2,400.00 |
| | Invoice Value : 50,400.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 50,400.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500000463

Invoice Reference Number : RAIPUR_WB-173995

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 30.000 | 1600.00 | TON | 48000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

**2471**

# TAX INVOICE

IRN No : 1562a6087f7cf988b198dfc7e7ab8e490fd8ff7c9d701085911c7c80065bdea4

IRN Acknowledgement No : 182519502978973 | Acknowledgement Date & Time : 29-06-2025/11:51:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : 881547539293 | |
| Document No. : 1500000568 | | Transporter Name : BAJRANGBALI ROADWAYS | |
| Invoice Date : 29.06.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000187 | | Vehicle Number : CG04PE7470 | Vehicle Type : Regular |
| Member ship No: : NATIONAL FERTILIZERS | | GR/LR Number : | GR/LR Date : 29.06.2025 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : 29.06.2025 - 30.06.2025 | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: NATIONAL FERTILIZERS LTD | Name:NATIONAL FERTILIZERS LTD |
| Address: MIG-3,Sector-3,Shankar Nagar | Address: MIG-3,Sector-3,Shankar Nagar |
| Raipur 492004 Chhattisgarh India | Raipur 492004 Chhattisgarh India |
| GSTIN/UIN : 22AAACN0189N1ZE | GSTIN/UIN : 22AAACN0189N1ZE PAN : AAACN0189N |
| State: Chhattisgarh, State Code: 22 | State: Chhattisgarh, State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.06.2025 To 29.06.2025 |
| Reference No.: | RAIPUR_WB-175339 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 10.000 | 4100.00 | 41000.00 | 0.00 | 41000.00 | 2.50 | 1025.00 | 2.50 | 1025.00 | 0.00 | 0.00 |
| Total : | | | | | | 41000.00 | 0.00 | 41000.00 | | 1025.00 | | 1025.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 41,000.00 |
| Forty Three Thousand Fifty Rupees | Add : CGST : 1,025.00 |
| | Add : SGST : 1,025.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 2,050.00 |
| | Invoice Value : 43,050.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 43,050.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500000568

Invoice Reference Number : RAIPUR_WB-175339

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 10.000 | 4100.00 | TON | 41000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

**2473**

# TAX INVOICE

IRN No : 54d0e41236138427b9421f3f12e5f7002aa4c3dbafcee51f5ab44cd305d1bdf8

IRN Acknowledgement No : 182519538696184 | Acknowledgement Date & Time : 02-07-2025/15:12:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : 871548853582 | |
| Document No. : 1500000606 | | Transporter Name : BAJRANGBALI ROADWAYS | |
| Invoice Date : 02.07.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000212 | | Vehicle Number : CG04MS3182 | Vehicle Type : Regular |
| Member ship No: : NATIONAL FERTILIZERS | | GR/LR Number : | GR/LR Date : 02.07.2025 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : 02.07.2025 - 03.07.2025 | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: NATIONAL FERTILIZERS LTD | Name:NATIONAL FERTILIZERS LTD |
| Address: MIG-3,Sector-3,Shankar Nagar | Address: MIG-3,Sector-3,Shankar Nagar |
| Raipur 492004 Chhattisgarh India | Raipur 492004 Chhattisgarh India |
| GSTIN/UIN : 22AAACN0189N1ZE | GSTIN/UIN : 22AAACN0189N1ZE PAN : AAACN0189N |
| State: Chhattisgarh, State Code: 22 | State: Chhattisgarh, State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.07.2025 To 02.07.2025 |
| Reference No.: | RAIPUR_WB-175705 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 15.000 | 4100.00 | 61500.00 | 0.00 | 61500.00 | 2.50 | 1537.50 | 2.50 | 1537.50 | 0.00 | 0.00 |
| Total : | | | | | | 61500.00 | 0.00 | 61500.00 | | 1537.50 | | 1537.50 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 61,500.00 |
| Sixty Four Thousand Five Hundred Seventy Five Rupees | Add : CGST : 1,537.50 |
| | Add : SGST : 1,537.50 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 3,075.00 |
| | Invoice Value : 64,575.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 64,575.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500000606

Invoice Reference Number : RAIPUR_WB-175705

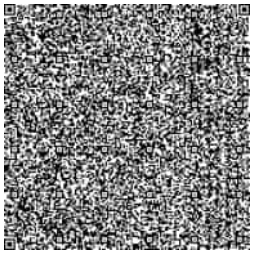
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 15.000 | 4100.00 | TON | 61500.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Delhi MSW - Raipur P&D,
Khasra No.775, Near Pirda Chowk,,,
Dhansooly Road, Sakri, RAIPUR, 493111,,Chhattisgarh, India,
,

**2475**

# TAX INVOICE

IRN No : a9f2398faaf9cc13bc496e8bed8b8b25c6e09a7690d83fc6dc714b6025ee61fe

IRN Acknowledgement No : 182519628450517 | Acknowledgement Date & Time : 12-07-2025/10:31:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : 811552297062 | |
| Document No. : 1500000711 | | Transporter Name : COROMANDEL INTERNATIONAL LIMITED | |
| Invoice Date : 12.07.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000232 | | Vehicle Number : CG06GM7168 | Vehicle Type : Regular |
| Member ship No: : COROMANDEL | | GR/LR Number : | GR/LR Date : 12.07.2025 |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : 12.07.2025 - 13.07.2025 | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: COROMANDEL INTERNATIONAL LIMITED<br>Address: AVANTI RAOD L-7, SECTOR-1, EXTENSION<br>RAIPUR 492001 Chhattisgarh India | Name:COROMANDEL INTERNATIONAL LIMITED<br>Address: AVANTI RAOD L-7, SECTOR-1, EXTENSION<br>RAIPUR 492001 Chhattisgarh India |
| GSTIN/UIN : 22AAACC7852K1ZN | GSTIN/UIN : 22AAACC7852K1ZN PAN : CC7852K1ZN |
| State: Chhattisgarh State Code: 22 | State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi MSW - Raipur P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.07.2025 To 12.07.2025 |
| Reference No.: | RAIPUR_WB-176655 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 15.000 | 1750.03 | 26250.48 | 0.00 | 26250.48 | 2.50 | 656.26 | 2.50 | 656.26 | 0.00 | 0.00 |
| Total : | | | | | | 26250.48 | 0.00 | 26250.48 | | 656.26 | | 656.26 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 26,250.48 |
| Twenty Seven Thousand Five Hundred Sixty Three Rupees | Add : CGST : 656.26 |
| | Add : SGST : 656.26 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 1,312.52 |
| | Invoice Value : 27,563.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 27,563.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500000711

Invoice Reference Number : RAIPUR_WB-176655

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Dmsws Raipur P&D Misc.Income | 31010099 | 15.000 | 1750.03 | TON | 26250.48 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2477**

# TAX INVOICE

IRN No : 3b4afcb4b8d17aa76f2291809398a86cd88164365b3b0e3677149d2e3c107542

IRN Acknowledgement No : 182518165173442 | Acknowledgement Date & Time : 23-01-2025/16:41:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500002020 | | Transporter Name : | |
| Invoice Date : 23.01.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000616 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : KRIBHCO | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: KRISHAK BHARATI COOPERATIVE LIMITEd | Name:KRISHAK BHARATI COOPERATIVE LIMITEd |
| Address: Raipur, Chhattisgarh | Address: Raipur, Chhattisgarh |
| Raipur 492001 Chhattisgarh India | Raipur 492001 Chhattisgarh India |
| GSTIN/UIN : 22AAAAK0203G1ZL | GSTIN/UIN : 22AAAAK0203G1ZL PAN : AAAAK0203G |
| State: Chhattisgarh / State Code: 22 | State: Chhattisgarh / State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.01.2025 To 23.01.2025 |
| Reference No.: | DI NO-983 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 30.000 | 4200.00 | 126000.00 | 0.00 | 126000.00 | 2.50 | 3150.00 | 2.50 | 3150.00 | 0.00 | 0.00 |
| Total : | | | | | | 126000.00 | 0.00 | 126000.00 | | 3150.00 | | 3150.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 126,000.00 |
| One Lakh Thirty Two Thousand Three Hundred Rupees | Add : CGST : 3,150.00 |
| | Add : SGST : 3,150.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 6,300.00 |
| | Invoice Value : 132,300.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 132,300.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| | Company CIN : |
| Terms and Conditions : | Certified that the particulars Given above are true and correct. |
| "Refer Annexure-1 for Quantity & Rates details" | For Delhi MSW Solutions Ltd |
| As Applicable in Declarations | |
| # TCS as applicable w.e.f. 01.10.2020 | (Company Seal) Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2478

**Invoice Number** : **1500002020**

**Invoice Reference Number** : **DI NO-983**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 30.000 | 4200.00 | TON | 126000.00 |

## Declaration:-



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2479**

# TAX INVOICE

IRN No : 3876ed5874f8246ec924a3a4d1fbc83e3286e3043ee0520c0bee4a208de9b75a

IRN Acknowledgement No : 182519085344837 | Acknowledgement Date & Time : 12-05-2025/15:43:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500000160 | | Transporter Name : | |
| Invoice Date : 12.05.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000066 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : KRIBHCO | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: KRISHAK BHARATI COOPERATIVE LIMITEd | Name:KRISHAK BHARATI COOPERATIVE LIMITEd |
| Address: Raipur, Chhattisgarh | Address: Raipur, Chhattisgarh |
| Raipur 492001 Chhattisgarh India | Raipur 492001 Chhattisgarh India |
| GSTIN/UIN : 22AAAAK0203G1ZL | GSTIN/UIN : 22AAAAK0203G1ZL PAN : AAAAK0203G |
| State: Chhattisgarh / State Code: 22 | State: Chhattisgarh / State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.05.2025 To 12.05.2025 |
| Reference No.: | DI NO-44/05 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 30.000 | 4200.00 | 126000.00 | 0.00 | 126000.00 | 2.50 | 3150.00 | 2.50 | 3150.00 | 0.00 | 0.00 |
| Total : | | | | | | 126000.00 | 0.00 | 126000.00 | | 3150.00 | | 3150.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 126,000.00 |
| One Lakh Thirty Two Thousand Three Hundred Rupees | Add : CGST : 3,150.00 |
| | Add : SGST : 3,150.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 6,300.00 |
| | Invoice Value : 132,300.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 132,300.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2480

**Invoice Number** : **1500000160**

**Invoice Reference Number** : **DI NO-44/05**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 30.000 | 4200.00 | TON | 126000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2481**

# TAX INVOICE

IRN No : aa6fd56a5931a85ee7d51957017b2f225c5416c75f9dd85894b1ad77893e9589

IRN Acknowledgement No : 182519053779032 | Acknowledgement Date & Time : 08-05-2025/17:29:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500000155 | | Transporter Name : | |
| Invoice Date : 08.05.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000063 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : KRIBHCO | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: KRISHAK BHARATI COOPERATIVE LIMITEd | Name:KRISHAK BHARATI COOPERATIVE LIMITEd |
| Address: Raipur, Chhattisgarh | Address: Raipur, Chhattisgarh |
| Raipur 492001 Chhattisgarh India | Raipur 492001 Chhattisgarh India |
| GSTIN/UIN : 22AAAAK0203G1ZL | GSTIN/UIN : 22AAAAK0203G1ZL PAN : AAAAK0203G |
| State: Chhattisgarh / State Code: 22 | State: Chhattisgarh / State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.05.2025 To 08.05.2025 |
| Reference No.: | DI NO.-17 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 30.000 | 4200.00 | 126000.00 | 0.00 | 126000.00 | 2.50 | 3150.00 | 2.50 | 3150.00 | 0.00 | 0.00 |
| Total : | | | | | | 126000.00 | 0.00 | 126000.00 | | 3150.00 | | 3150.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 126,000.00 |
| One Lakh Thirty Two Thousand Three Hundred Rupees | Add : CGST : 3,150.00 |
| | Add : SGST : 3,150.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 6,300.00 |
| | Invoice Value : 132,300.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 132,300.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2482

**Invoice Number** : **1500000155**

**Invoice Reference Number** : **DI NO.-17**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 30.000 | 4200.00 | TON | 126000.00 |

## Declaration:-



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2483**

# TAX INVOICE

IRN No : 30ed9e64d0a09a94882c1f9576a593de4b2f4fdee06cdadd053e019d3d2f5ec4

IRN Acknowledgement No : 182519062425887 | Acknowledgement Date & Time : 09-05-2025/15:53:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500000156 | | Transporter Name : | |
| Invoice Date : 09.05.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000064 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : KRIBHCO | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: KRISHAK BHARATI COOPERATIVE LIMITEd | Name:KRISHAK BHARATI COOPERATIVE LIMITEd |
| Address: Raipur, Chhattisgarh | Address: Raipur, Chhattisgarh |
| Raipur 492001 Chhattisgarh India | Raipur 492001 Chhattisgarh India |
| GSTIN/UIN : 22AAAAK0203G1ZL | GSTIN/UIN : 22AAAAK0203G1ZL PAN : AAAAK0203G |
| State: Chhattisgarh / State Code: 22 | State: Chhattisgarh / State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.05.2025 To 09.05.2025 |
| Reference No.: | DINO.-17_01 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 30.000 | 4200.00 | 126000.00 | 0.00 | 126000.00 | 2.50 | 3150.00 | 2.50 | 3150.00 | 0.00 | 0.00 |
| Total : | | | | | | 126000.00 | 0.00 | 126000.00 | | 3150.00 | | 3150.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 126,000.00 |
| One Lakh Thirty Two Thousand Three Hundred Rupees | Add : CGST : 3,150.00 |
| | Add : SGST : 3,150.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 6,300.00 |
| | Invoice Value : 132,300.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 132,300.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 | (Company Seal) Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2484

**Invoice Number** : **1500000156**

**Invoice Reference Number** : **DINO.-17_01**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 30.000 | 4200.00 | TON | 126000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2485**

# TAX INVOICE

IRN No : 7e025dec40773c3d0dbd92f6bce375d75c6c40e615e78991236cedd9e96763c2

IRN Acknowledgement No : 182519072475508 | Acknowledgement Date & Time : 10-05-2025/15:59:00

| | | | |
|---|---|---|---|
| GSTIN | : 22AADCD1783F1Z0 | E Way Bill No | : |
| Document No. | : 1500000158 | Transporter Name | : |
| Invoice Date | : 10.05.2025 | Transporter GSTIN | : |
| GSTIN Invoice No. | : CG2520000065 | Vehicle Number | : Vehicle Type : |
| Member ship No: | : KRIBHCO | GR/LR Number | : GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity | : - |
| | | Place of Supply | : Chhattisgarh Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: KRISHAK BHARATI COOPERATIVE LIMITEd | Name:KRISHAK BHARATI COOPERATIVE LIMITEd |
| Address: Raipur, Chhattisgarh | Address: Raipur, Chhattisgarh |
| Raipur 492001 Chhattisgarh India | Raipur 492001 Chhattisgarh India |
| GSTIN/UIN : 22AAAAK0203G1ZL | GSTIN/UIN : 22AAAAK0203G1ZL PAN : AAAAK0203G |
| State: Chhattisgarh State Code: 22 | State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.05.2025 To 10.05.2025 |
| Reference No.: | DI NO.-38/04 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 25.000 | 4200.00 | 105000.00 | 0.00 | 105000.00 | 2.50 | 2625.00 | 2.50 | 2625.00 | 0.00 | 0.00 |
| Total : | | | | | | 105000.00 | 0.00 | 105000.00 | | 2625.00 | | 2625.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 105,000.00 |
| One Lakh Ten Thousand Two Hundred Fifty Rupees | Add : CGST : 2,625.00 |
| | Add : SGST : 2,625.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 5,250.00 |
| | Invoice Value : 110,250.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 110,250.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| | Company CIN : |
| Terms and Conditions : | Certified that the particulars Given above are true and correct. |
| "Refer Annexure-1 for Quantity & Rates details" | For Delhi MSW Solutions Ltd |
| As Applicable in Declarations | |
| # TCS as applicable w.e.f. 01.10.2020 | (Company Seal) Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Invoice Number** : **1500000158**

**Invoice Reference Number** : **DI NO.-38/04**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 25.000 | 4200.00 | TON | 105000.00 |

## Declaration:-



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2487**

# TAX INVOICE

IRN No : 78b3f455970e7286cec97b0df6531d0c73d5b80e6fc0ad6d270b233480adbbb8

IRN Acknowledgement No : 182519102679694 | Acknowledgement Date & Time : 14-05-2025/17:09:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500000193 | | Transporter Name : | |
| Invoice Date : 14.05.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000075 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : KRIBHCO | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: KRISHAK BHARATI COOPERATIVE LIMITEd | Name:KRISHAK BHARATI COOPERATIVE LIMITEd |
| Address: Raipur, Chhattisgarh | Address: Raipur, Chhattisgarh |
| Raipur 492001 Chhattisgarh India | Raipur 492001 Chhattisgarh India |
| GSTIN/UIN : 22AAAAK0203G1ZL | GSTIN/UIN : 22AAAAK0203G1ZL PAN : AAAAK0203G |
| State: Chhattisgarh / State Code: 22 | State: Chhattisgarh / State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.05.2025 To 14.05.2025 |
| Reference No.: | DI NO.-38/06 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 25.000 | 4200.00 | 105000.00 | 0.00 | 105000.00 | 2.50 | 2625.00 | 2.50 | 2625.00 | 0.00 | 0.00 |
| Total : | | | | | | 105000.00 | 0.00 | 105000.00 | | 2625.00 | | 2625.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 105,000.00 |
| One Lakh Ten Thousand Two Hundred Fifty Rupees | Add : CGST : 2,625.00 |
| | Add : SGST : 2,625.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 5,250.00 |
| | Invoice Value : 110,250.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 110,250.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Invoice Number** : **1500000193**

**Invoice Reference Number** : **DI NO.-38/06**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 25.000 | 4200.00 | TON | 105000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2489**

# TAX INVOICE

IRN No : bb944de5e63caf23524f7546391d2aae4c9717a2fc45591da5e41a713955e0b4

IRN Acknowledgement No : 182518163026593 | Acknowledgement Date & Time : 23-01-2025/12:57:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500002018 | | Transporter Name : | |
| Invoice Date : 23.01.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000614 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : NATIONAL FERTILIZERS | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: NATIONAL FERTILIZERS LTD<br>Address: MIG-3,Sector-3,Shankar Nagar<br>Raipur 492004 Chhattisgarh India<br><br>GSTIN/UIN : 22AAACN0189N1ZE<br>State: Chhattisgarh State Code: 22 | Name:NATIONAL FERTILIZERS LTD<br>Address: MIG-3,Sector-3,Shankar Nagar<br>Raipur 492004 Chhattisgarh India<br><br>GSTIN/UIN : 22AAACN0189N1ZE PAN : AAACN0189N<br>State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.01.2025 To 23.01.2025 |
| Reference No.: | DI NO-2819/01 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 8.000 | 4050.00 | 32400.00 | 0.00 | 32400.00 | 2.50 | 810.00 | 2.50 | 810.00 | 0.00 | 0.00 |
| Total : | | | | | | 32400.00 | 0.00 | 32400.00 | | 810.00 | | 810.00 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 32,400.00 |
| Thirty Four Thousand Twenty Rupees | Add : CGST : 810.00 |
| | Add : SGST : 810.00 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 1,620.00 |
| | Invoice Value : 34,020.00 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 34,020.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2490

**Invoice Number** : **1500002018**

**Invoice Reference Number** : **DI NO-2819/01**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 8.000 | 4050.00 | TON | 32400.00 |

## Declaration:-

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2491**

# TAX INVOICE

IRN No : 5c238c319e500a02658b64ca33f821bc25367691024da28791c9dc2b5025ef64

IRN Acknowledgement No : 182518162974178 | Acknowledgement Date & Time : 23-01-2025/12:53:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500002017 | | Transporter Name : | |
| Invoice Date : 23.01.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000613 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : NATIONAL FERTILIZERS | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: NATIONAL FERTILIZERS LTD | Name:NATIONAL FERTILIZERS LTD |
| Address: MIG-3,Sector-3,Shankar Nagar | Address: MIG-3,Sector-3,Shankar Nagar |
| Raipur 492004 Chhattisgarh India | Raipur 492004 Chhattisgarh India |
| GSTIN/UIN : 22AAACN0189N1ZE | GSTIN/UIN : 22AAACN0189N1ZE PAN : AAACN0189N |
| State: Chhattisgarh, State Code: 22 | State: Chhattisgarh, State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.01.2025 To 23.01.2025 |
| Reference No.: | DI NO-2819 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 17.000 | 4050.00 | 68850.00 | 0.00 | 68850.00 | 2.50 | 1721.25 | 2.50 | 1721.25 | 0.00 | 0.00 |
| Total : | | | | | | 68850.00 | 0.00 | 68850.00 | | 1721.25 | | 1721.25 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 68,850.00 |
| Seventy Two Thousand Two Hundred Ninety Three Rupees | Add : CGST : 1,721.25 |
| | Add : SGST : 1,721.25 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 3,442.50 |
| | Invoice Value : 72,292.50 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 72,293.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| | Company CIN : |
| Terms and Conditions : | Certified that the particulars Given above are true and correct. |
| "Refer Annexure-1 for Quantity & Rates details" | For Delhi MSW Solutions Ltd |
| As Applicable in Declarations | |
| # TCS as applicable w.e.f. 01.10.2020 | (Company Seal) Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Invoice Number** : **1500002017**

**Invoice Reference Number** : **DI NO-2819**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 17.000 | 4050.00 | TON | 68850.00 |

## Declaration:-



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2493**

# TAX INVOICE

IRN No : b9ee27ca4cc7110ab8e8e61aa223b9ea6cc59c36ef8dba99942015f0750532c6

IRN Acknowledgement No : 182417850496739 | Acknowledgement Date & Time : 12-12-2024/16:39:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500001799 | | Transporter Name : | |
| Invoice Date : 12.12.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000517 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : NATIONAL FERTILIZERS | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: NATIONAL FERTILIZERS LTD<br>Address: MIG-3,Sector-3,Shankar Nagar<br>Raipur 492004 Chhattisgarh India | Name:NATIONAL FERTILIZERS LTD<br>Address: MIG-3,Sector-3,Shankar Nagar<br>Raipur 492004 Chhattisgarh India |
| GSTIN/UIN : 22AAACN0189N1ZE | GSTIN/UIN : 22AAACN0189N1ZE PAN : AAACN0189N |
| State: Chhattisgarh State Code: 22 | State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.12.2024 To 12.12.2024 |
| Reference No.: | DI NO-2778 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 35.000 | 4050.00 | 141750.00 | 0.00 | 141750.00 | 2.50 | 3543.75 | 2.50 | 3543.75 | 0.00 | 0.00 |
| Total : | | | | | | 141750.00 | 0.00 | 141750.00 | | 3543.75 | | 3543.75 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 141,750.00 |
| One Lakh Forty Eight Thousand Eight Hundred Thirty Eight Rupees | Add : CGST : 3,543.75 |
| | Add : SGST : 3,543.75 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 7,087.50 |
| | Invoice Value : 148,837.50 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 148,838.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| Terms and Conditions : | Company CIN : |
| "Refer Annexure-1 for Quantity & Rates details" | Certified that the particulars Given above are true and correct. |
| As Applicable in Declarations | For Delhi MSW Solutions Ltd |
| # TCS as applicable w.e.f. 01.10.2020 (Company Seal) | Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Invoice Number** : **1500001799**

**Invoice Reference Number** : **DI NO-2778**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 35.000 | 4050.00 | TON | 141750.00 |

## Declaration:-



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2495**

# TAX INVOICE

IRN No : 7519ce93bfac9513746f8d6bdd8f3787feecaeddf532d2040f78db80d8296d18

IRN Acknowledgement No : 182417959194372 | Acknowledgement Date & Time : 27-12-2024/14:22:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500001893 | | Transporter Name : | |
| Invoice Date : 27.12.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000554 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : NATIONAL FERTILIZERS | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: NATIONAL FERTILIZERS LTD<br>Address: MIG-3,Sector-3,Shankar Nagar<br>Raipur 492004 Chhattisgarh India | Name:NATIONAL FERTILIZERS LTD<br>Address: MIG-3,Sector-3,Shankar Nagar<br>Raipur 492004 Chhattisgarh India |
| GSTIN/UIN : 22AAACN0189N1ZE | GSTIN/UIN : 22AAACN0189N1ZE PAN : AAACN0189N |
| State: Chhattisgarh, State Code: 22 | State: Chhattisgarh, State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.12.2024 To 27.12.2024 |
| Reference No.: | DI NO-2796 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 25.000 | 4050.00 | 101250.00 | 0.00 | 101250.00 | 2.50 | 2531.25 | 2.50 | 2531.25 | 0.00 | 0.00 |
| Total : | | | | | | 101250.00 | 0.00 | 101250.00 | | 2531.25 | | 2531.25 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 101,250.00 |
| One Lakh Six Thousand Three Hundred Thirteen Rupees | Add : CGST : 2,531.25 |
| | Add : SGST : 2,531.25 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 5,062.50 |
| | Invoice Value : 106,312.50 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 106,313.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| | Company CIN : |
| Terms and Conditions : | Certified that the particulars Given above are true and correct. |
| "Refer Annexure-1 for Quantity & Rates details" | For Delhi MSW Solutions Ltd |
| As Applicable in Declarations | |
| # TCS as applicable w.e.f. 01.10.2020 | (Company Seal) Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Invoice Number** : **1500001893**

**Invoice Reference Number** : **DI NO-2796**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 25.000 | 4050.00 | TON | 101250.00 |

## Declaration:-



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Delhi-Bilaspur MSW P&D,
Plot No 259/1, Mahamaya Vihar,,,
Ware House road, Bilaspur, 495001,,Chhattisgarh, India,
,

**2497**

# TAX INVOICE

IRN No : 4e5a5bffd17ae189f553f7efda4976139aabd6c65d1e064d8681923fbc34a521

IRN Acknowledgement No : 182518099016057 | Acknowledgement Date & Time : 14-01-2025/16:29:00

| | | | |
|---|---|---|---|
| GSTIN : 22AADCD1783F1Z0 | | E Way Bill No : | |
| Document No. : 1500001964 | | Transporter Name : | |
| Invoice Date : 14.01.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000588 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : NATIONAL FERTILIZERS | | GR/LR Number : | GR/LR Date : |
| State : Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | Manifest : As per statement |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: NATIONAL FERTILIZERS LTD<br>Address: MIG-3,Sector-3,Shankar Nagar<br>Raipur 492004 Chhattisgarh India | Name:NATIONAL FERTILIZERS LTD<br>Address: MIG-3,Sector-3,Shankar Nagar<br>Raipur 492004 Chhattisgarh India |
| GSTIN/UIN : 22AAACN0189N1ZE | GSTIN/UIN : 22AAACN0189N1ZE PAN : AAACN0189N |
| State: Chhattisgarh / State Code: 22 | State: Chhattisgarh / State Code: 22 |

| | |
|---|---|
| Name of the Project : | Delhi-Bilaspur MSW P&D, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 01.01.2025 To 14.01.2025 |
| Reference No.: | DI NO-2813 |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Animal Or Vegetable Fertilisers, Whether Or Not Mixed | 31010099 | TON | 25.000 | 4050.00 | 101250.00 | 0.00 | 101250.00 | 2.50 | 2531.25 | 2.50 | 2531.25 | 0.00 | 0.00 |
| Total : | | | | | | 101250.00 | 0.00 | 101250.00 | | 2531.25 | | 2531.25 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 101,250.00 |
| One Lakh Six Thousand Three Hundred Thirteen Rupees | Add : CGST : 2,531.25 |
| | Add : SGST : 2,531.25 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 5,062.50 |
| | Invoice Value : 106,312.50 |
| | TCS # : 0.00 |
| Bank Details : | Total Invoice Value (Round Off) : 106,313.00 |
| Bank Account Number : | GST Payable on Reverse Charge : N/A |
| Bank Branch IFSC : | CGST On Rev. Charges Mechanisem : N/A |
| | SGST On Rev. Charges Mechanisem : N/A |
| | Company CIN : |
| Terms and Conditions : | Certified that the particulars Given above are true and correct. |
| "Refer Annexure-1 for Quantity & Rates details" | For Delhi MSW Solutions Ltd |
| As Applicable in Declarations | |
| # TCS as applicable w.e.f. 01.10.2020 | (Company Seal) Authorised Signatory |

[E&OE]

This is a Computer Generated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Invoice Number** : **1500001964**

**Invoice Reference Number** : **DI NO-2813**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | Compost sale revenue | 31010099 | 25.000 | 4050.00 | TON | 101250.00 |

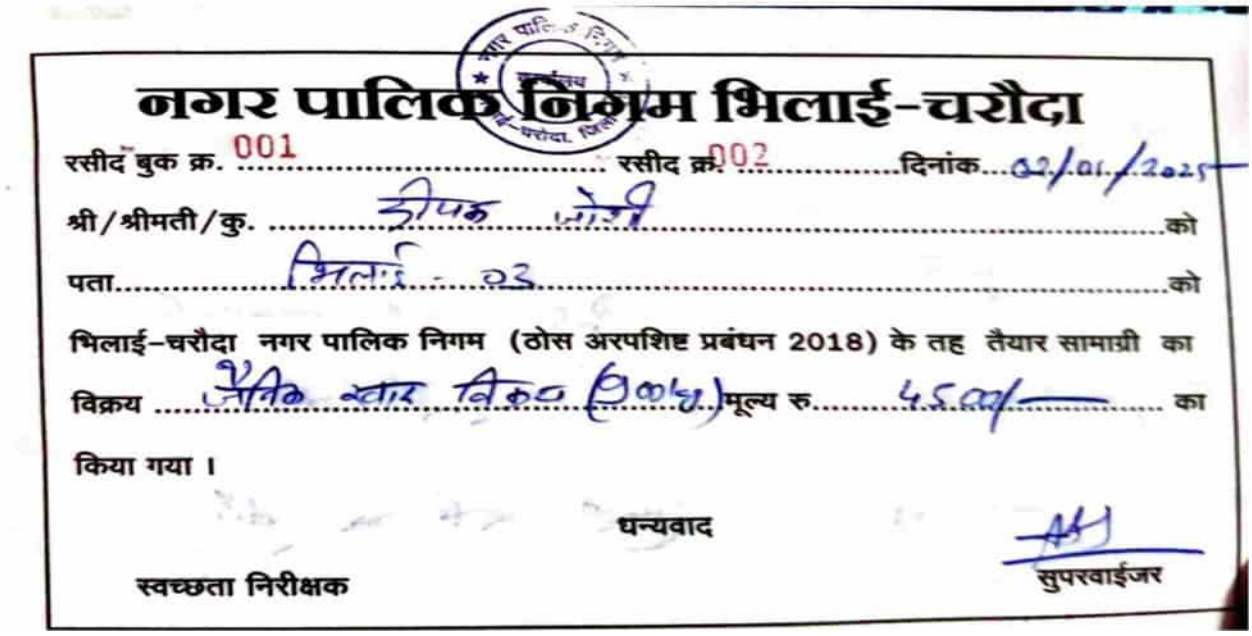
## Declaration:-



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Copy of Compost Sale receipts

**1) Nagar Nigam Bhilai Charoda, District- Durg, Chhattisgarh**



नगर पालिक निगम भिलाई-चरौदा

रसीद बुक क्र. 001 रसीद क्र. 002 दिनांक 02/01/2025

श्री/श्रीमती/कु. दीपक योगी को

पता भिलाई - 03 को

भिलाई-चरौदा नगर पालिक निगम (ठोस अपशिष्ट प्रबंधन 2018) के तह तैयार सामाग्री का

विक्रय जैविक खाद विक० (0.04) मूल्य रु. 45.00/- का

किया गया ।

धन्यवाद

स्वच्छता निरीक्षक सुपरवाईजर



नगर पालिक निगम भिलाई-चरौदा

रसीद बुक क्र. 001 रसीद क्र. 021 दिनांक 14/01/2025

श्री/श्रीमती/कु. महामाया सिल्क्स को

पता पद्म नगर भिलाई - 03 को

भिलाई-चरौदा नगर पालिक निगम (ठोस अपशिष्ट प्रबंधन 2018) के तह तैयार सामाग्री का

विक्रय जैविक खाद विक० (11.00/-) मूल्य रु. 55.00/- का

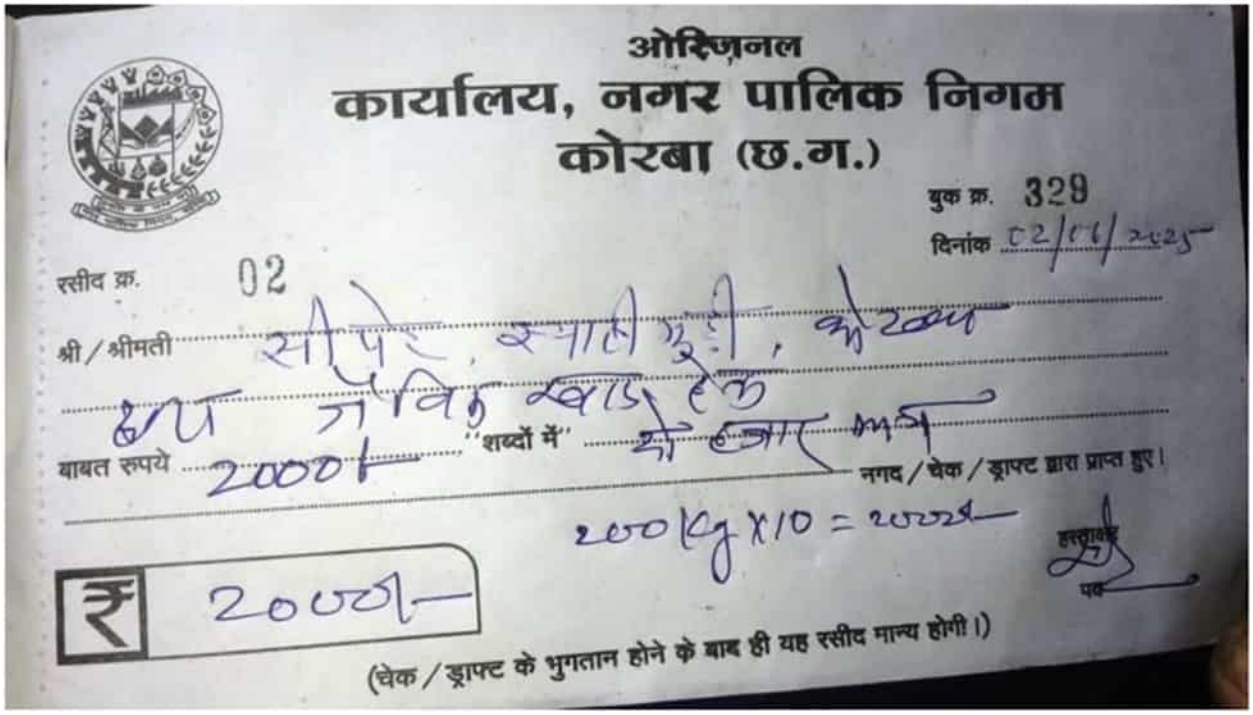
किया गया ।

धन्यवाद

स्वच्छता निरीक्षक सुपरवाईजर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**2) Nagar Nigam Korba, District- Korba, Chhattisgarh**



ओरिजनल

कार्यालय, नगर पालिक निगम
कोरबा (छ.ग.)

बुक क्र. 329
दिनांक 02/04/2025

रसीद क्र. 02

श्री / श्रीमती सी पेट, स्वाती डुडी, कोरबा

जैविक खाद्य हेतु

बाबत रुपये 2000/- "शब्दों में" दो हजार मात्र

नगद / चेक / ड्राफ्ट द्वारा प्राप्त हुए।

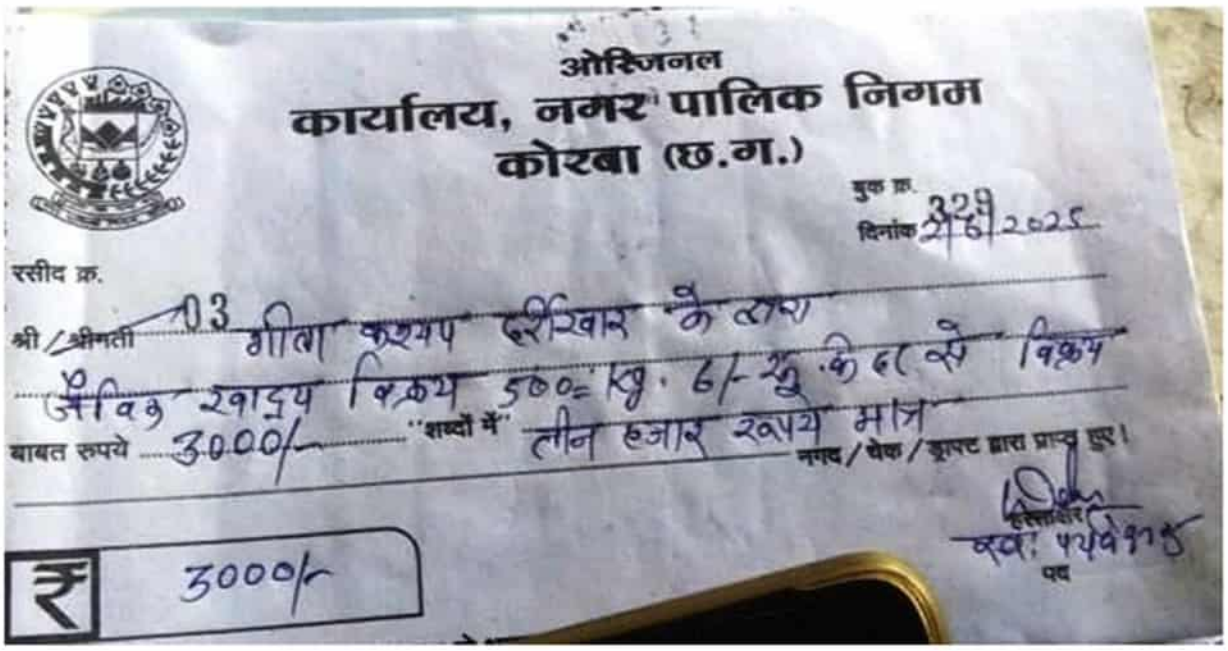
200 kg x 10 = 2000/-

₹ 2000/-

हस्ताक्षर

पद

(चेक / ड्राफ्ट के भुगतान होने के बाद ही यह रसीद मान्य होगी।)



ओरिजनल

कार्यालय, नगर पालिक निगम
कोरबा (छ.ग.)

बुक क्र. 329
दिनांक 21/04/2025

रसीद क्र. 03

श्री / श्रीमती गीता कश्यप धरिवार के द्वारा

जैविक खाद्य विक्रय 500 kg. @ 6/- रु. के दर से विक्रय

बाबत रुपये 3000/- "शब्दों में" तीन हजार रुपये मात्र

नगद / चेक / ड्राफ्ट द्वारा प्राप्त हुए।

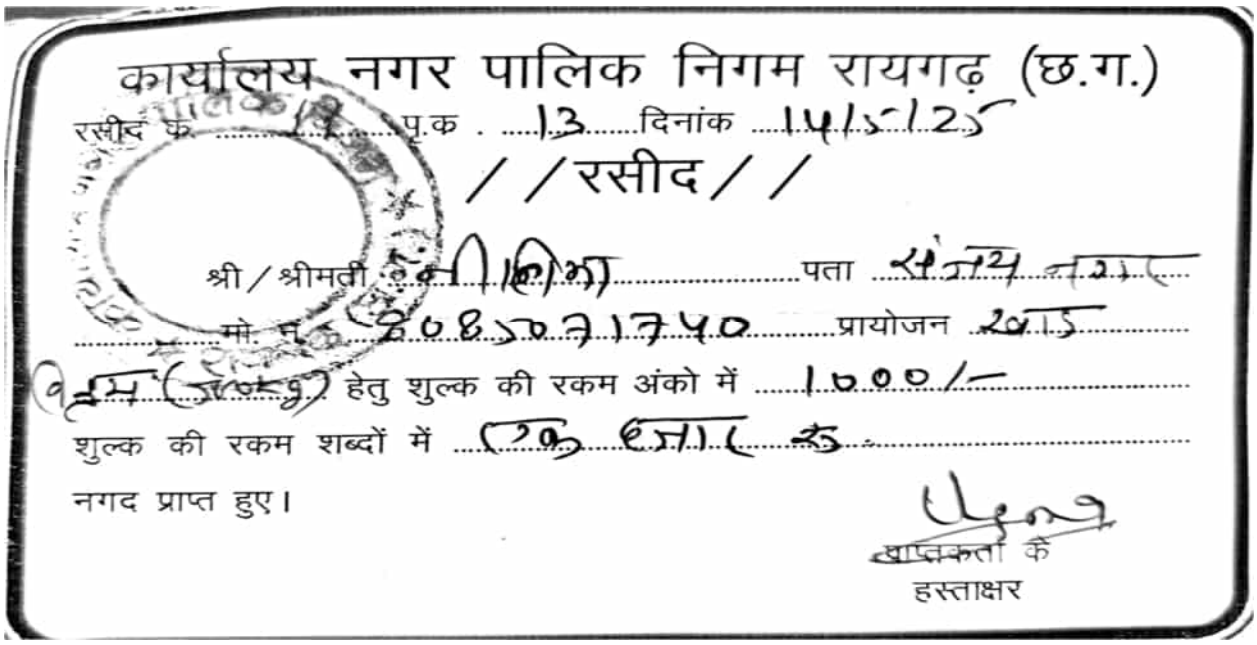
हस्ताक्षर

पद

₹ 3000/-

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**3) Nagar Nigam Raigarh, District- Raigarh, Chhattisgarh**



कार्यालय नगर पालिक निगम रायगढ़ (छ.ग.)

रसीद क्र. ..... पृ.क. 13 दिनांक 14/5/25

//रसीद//

श्री/श्रीमती ..... पता .....

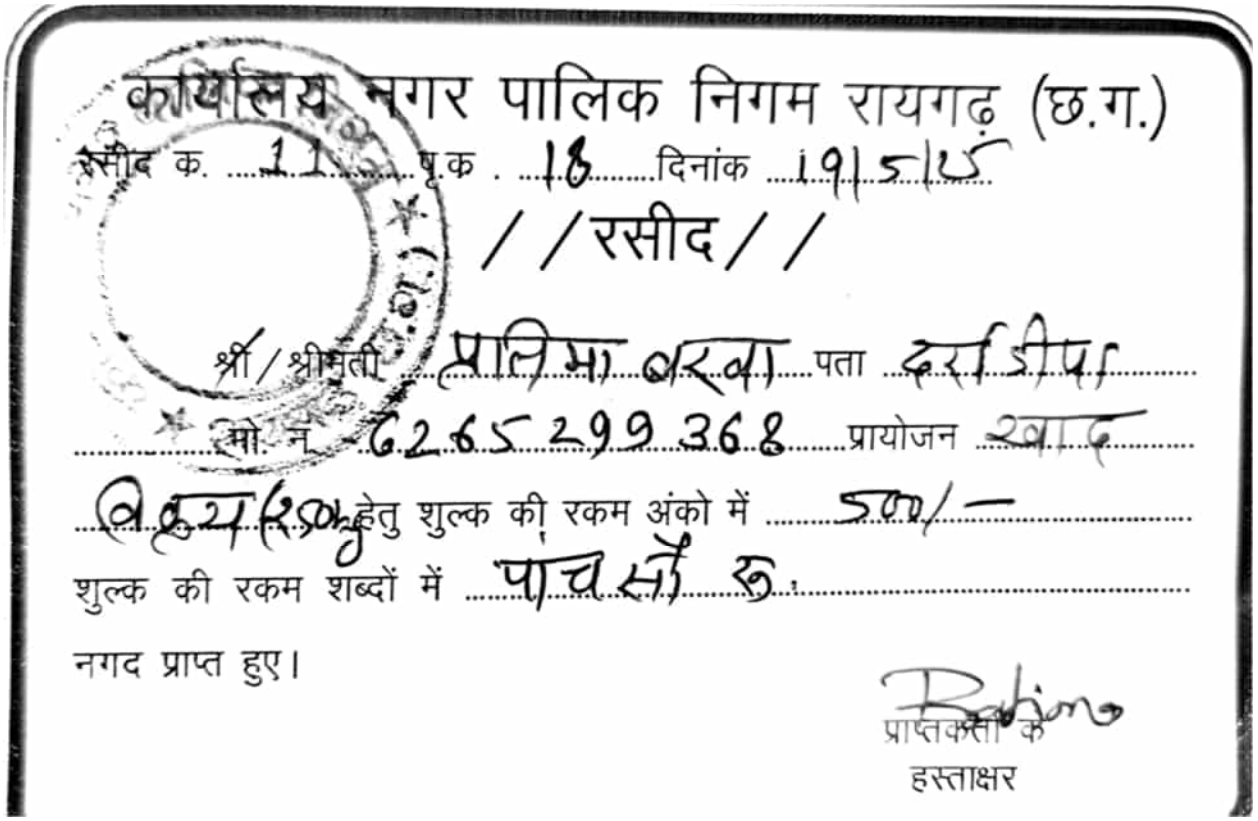
मो. न. 8085071740 प्रायोजन 2015

हेतु शुल्क की रकम अंको में 1000/-

शुल्क की रकम शब्दों में .....

नगद प्राप्त हुए।

प्राप्तकर्ता के
हस्ताक्षर



कार्यालय नगर पालिक निगम रायगढ़ (छ.ग.)

रसीद क. 11 पृ.क. 18 दिनांक 19/5/25

//रसीद//

श्री/श्रीमती प्रतिमा बरवा पता दर्राडीपा

मो. न. 6265299368 प्रायोजन 2015

हेतु शुल्क की रकम अंको में 500/-

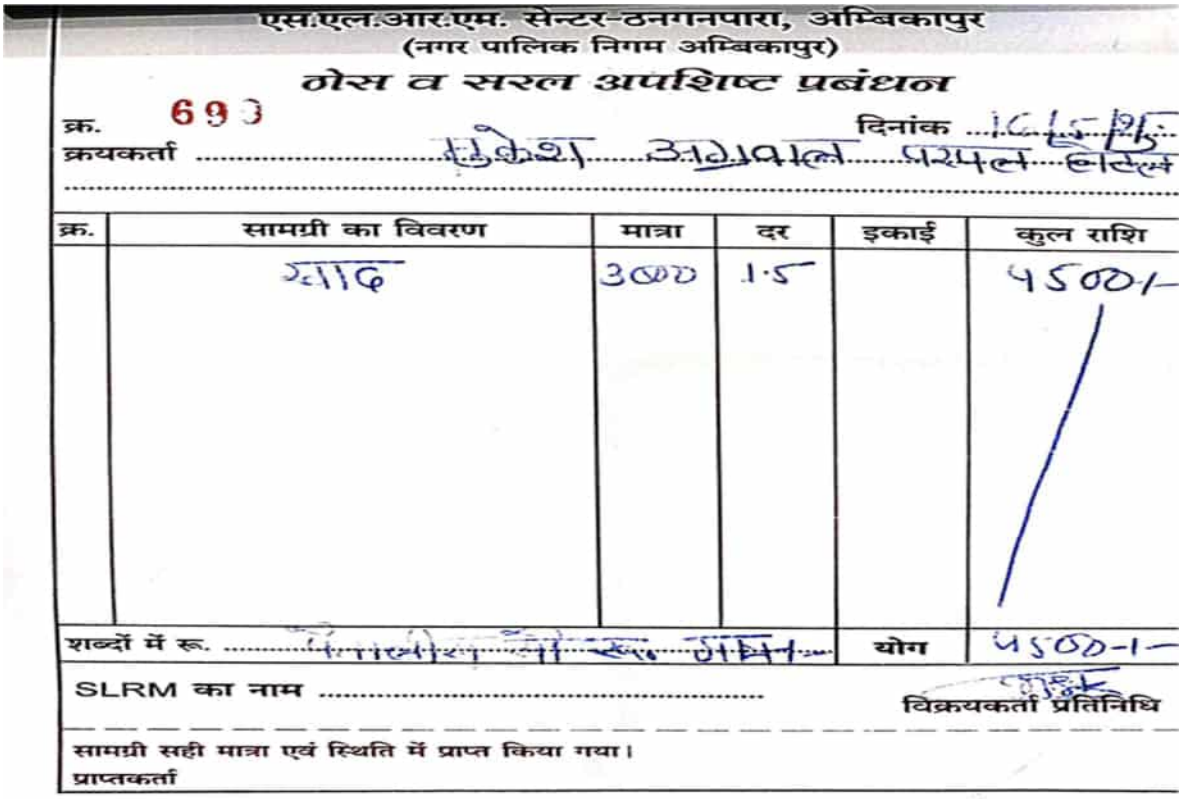
शुल्क की रकम शब्दों में पाचसौ रु.

नगद प्राप्त हुए।

प्राप्तकर्ता के
हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**4) Nagar Nigam Ambikapur, District- Sarguja, Chhattisgarh**



एस.एल.आर.एम. सेन्टर-ठनगनपारा, अम्बिकापुर
(नगर पालिक निगम अम्बिकापुर)

ठोस व सरल अपशिष्ट प्रबंधन

क्र. 693 दिनांक 16/5/25

क्रयकर्ता .....

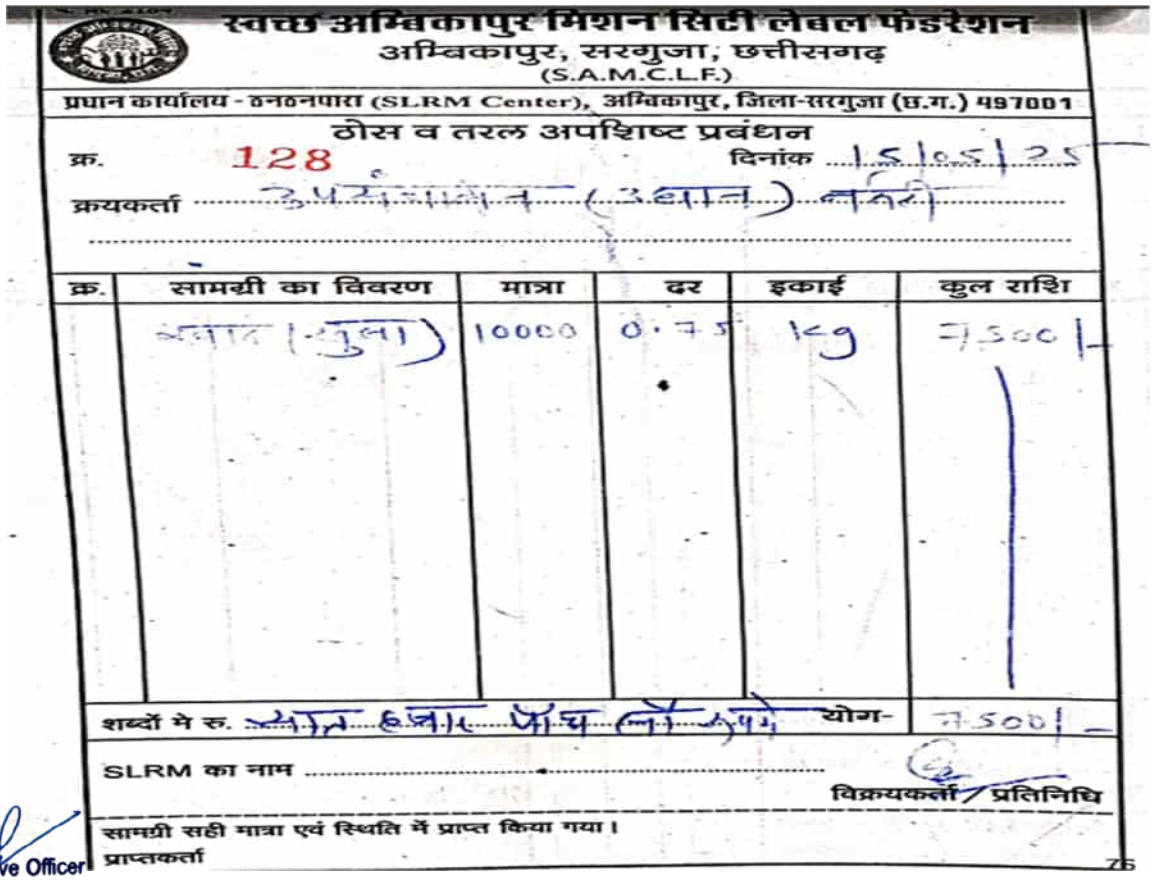
| क्र. | सामग्री का विवरण | मात्रा | दर | इकाई | कुल राशि |
|---|---|---|---|---|---|
| | खाद | 3000 | 1.5 | | 4500/- |
| | | | | योग | 4500/- |

शब्दों में रू. .....

SLRM का नाम .....

विक्रयकर्ता प्रतिनिधि

सामग्री सही मात्रा एवं स्थिति में प्राप्त किया गया।
प्राप्तकर्ता



स्वच्छ अम्बिकापुर मिशन सिटी लेवल फेडरेशन
अम्बिकापुर, सरगुजा, छत्तीसगढ़
(S.A.M.C.L.F.)

प्रधान कार्यालय - ठनठनपारा (SLRM Center), अम्बिकापुर, जिला-सरगुजा (छ.ग.) 497001

ठोस व तरल अपशिष्ट प्रबंधन

क्र. 128 दिनांक 15/05/25

क्रयकर्ता .....

| क्र. | सामग्री का विवरण | मात्रा | दर | इकाई | कुल राशि |
|---|---|---|---|---|---|
| | खाद (गुला) | 10000 | 0.75 | 1kg | 7500/- |
| | | | | योग- | 7500/- |

शब्दों मे रु. .....

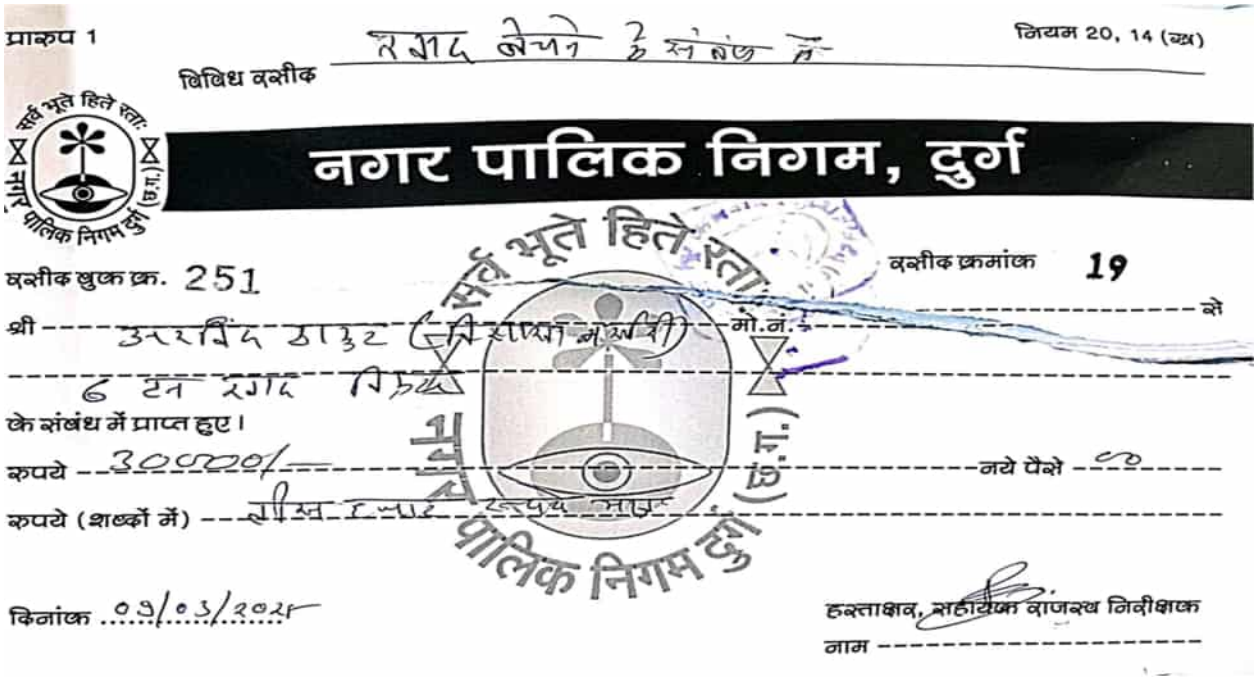
SLRM का नाम .....

विक्रयकर्ता / प्रतिनिधि

सामग्री सही मात्रा एवं स्थिति में प्राप्त किया गया।
प्राप्तकर्ता

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**5) Nagar Nigam Durg, District- Durg, Chhattisgarh**



प्रारूप 1 नियम 20, 14 (ख)

विविध वसीक

नगर पालिक निगम, दुर्ग

वसीक खुक क्र. 251 वसीक क्रमांक 19

श्री ---- अरविंद ठाकुर (निरक्षर अंगूठी) मो.नं. ---- से

---- के संबंध में प्राप्त हुए।

रुपये --- 30000/- --- नये पैसे ---

रुपये (शब्दों में) --- तीस हजार रुपये मात्र ---

दिनांक 03/03/2021

हस्ताक्षर, सहायक राजस्व निरीक्षक

नाम ----



प्रारूप 1 नियम 20, 14 (ख)

विविध वसीक

नगर पालिक निगम, दुर्ग

वसीक खुक क्र. 251 वसीक क्रमांक 37

श्री ---- मनोहर लाल मरमत (अंगूठा) मो.नं. ---- से

---- संबंध में प्राप्त हुए।

रुपये --- 225/- --- नये पैसे ---

रुपये (शब्दों में) --- दो सौ पच्चीस रुपये मात्र ---

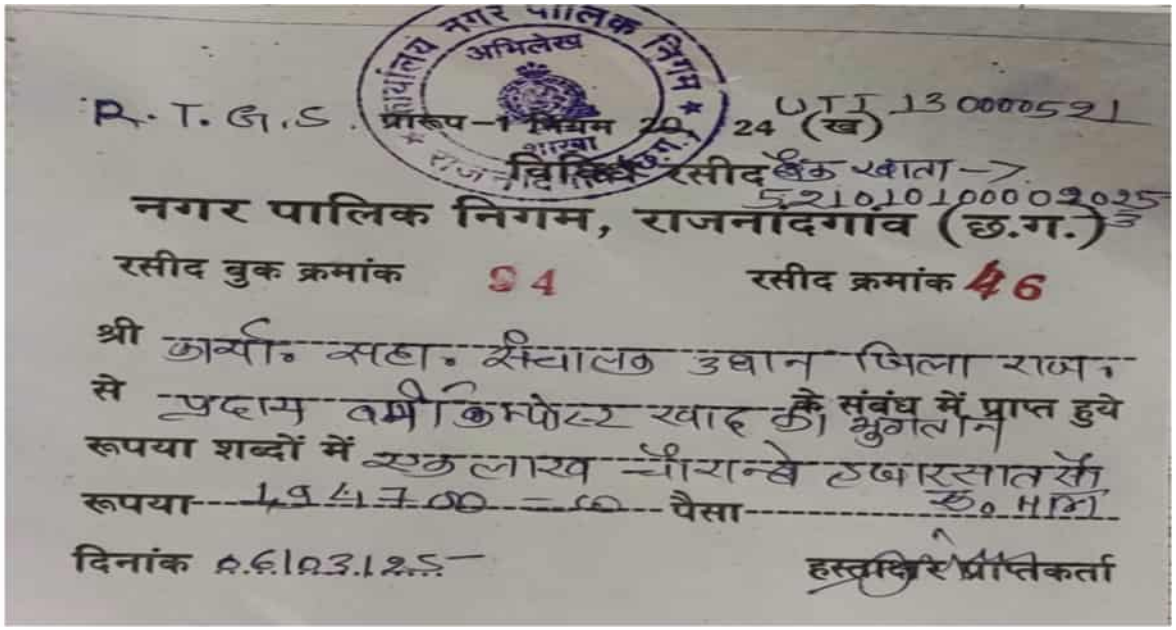
दिनांक 02/04/2021

हस्ताक्षर, सहायक राजस्व निरीक्षक

नाम ----

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**6) Nagar Nigam Rajnandgaon, District- Rajnandgaon, Chhattisgarh**



R.T.G.I.S. प्रारूप-1 नियम 20 24 (ख) UTI 13 0000521

विविध रसीद बैंक खाता -> 52101010000 2025

नगर पालिक निगम, राजनांदगांव (छ.ग.)

रसीद बुक क्रमांक 94 रसीद क्रमांक 46

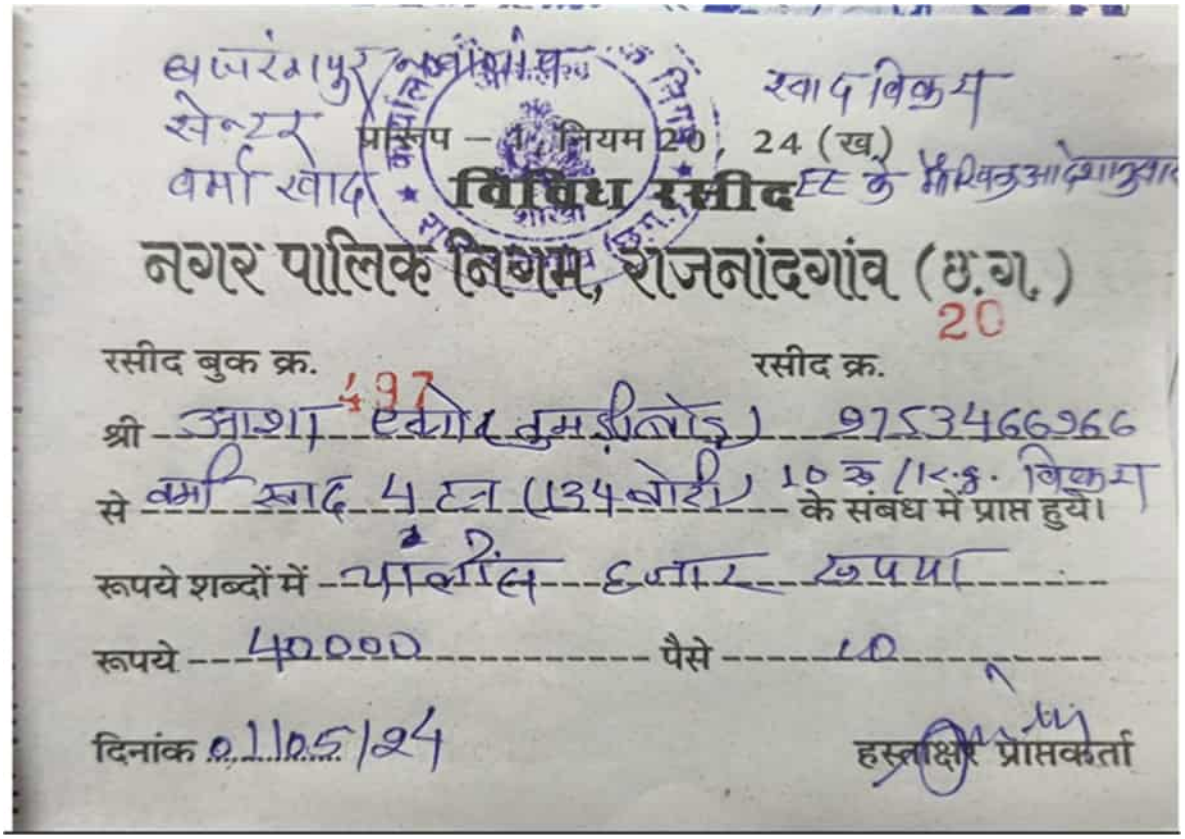
श्री कार्या. सहा. संचालक उद्यान जिला राज.

से प्रदाय वर्मी कम्पोस्ट खाद की भुगतान

रूपया शब्दों में एक लाख चौरान्वे हजारसात सौ

रूपया 194700-00 पैसा ---- रु० मात्र

दिनांक 06/03/25 हस्ताक्षर प्राप्तकर्ता



सेन्टर वर्मी खाद

प्रारूप – 1, नियम 20, 24 (ख) खाद विक्रय

विविध रसीद EE के मौखिक आदेशानुसार

नगर पालिक निगम, राजनांदगांव (छ.ग.)

20

रसीद बुक क्र. 497 रसीद क्र.

श्री आशा स्वयं सहायता समूह 9753466966

से वर्मी खाद 4 टन (134 बोरी) 10 रु/कि.ग्रा. विक्रय के संबध में प्राप्त हुये।

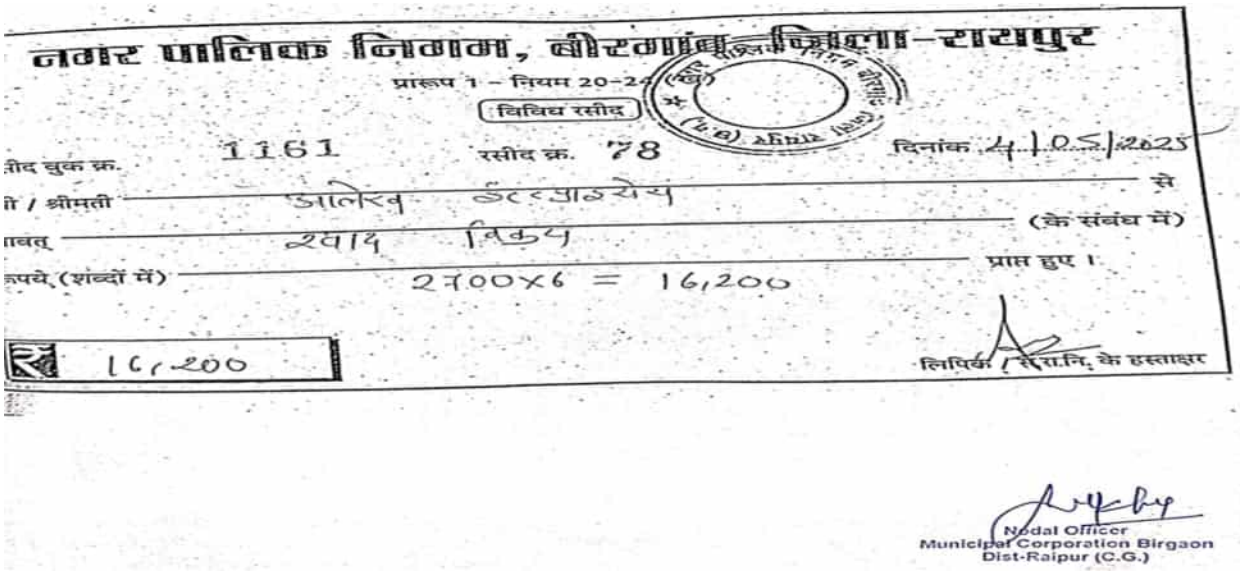
रूपये शब्दों में चालीस हजार रुपया

रूपये 40000 पैसे 00

दिनांक 01/05/24 हस्ताक्षर प्राप्तकर्ता

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**7) Nagar Nigam Birgaon, District- Raipur, Chhattisgarh**



नगर पालिक निगम, बीरगांव, जिला–रायपुर

प्रारूप 1 – नियम 20–24

विविध रसीद

रसीद बुक क्र. 1161 रसीद क्र. 78 दिनांक 4/05/2025

श्री / श्रीमती डालेश्वर कंटरवाड़ रोय से

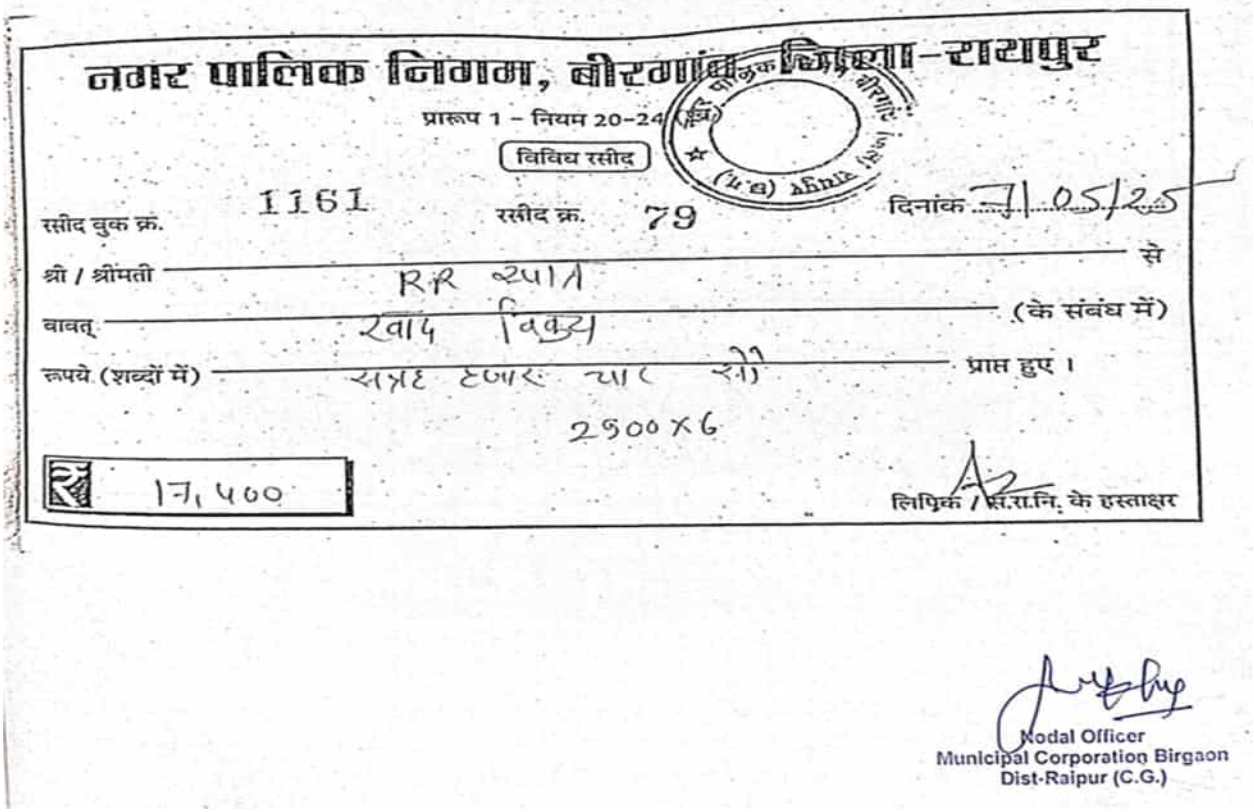
बाबत् रवा विक्री (के संबंध में)

रुपये (शब्दों में) 2700×6 = 16,200 प्राप्त हुए ।

₹ 16,200

लिपिक / न.रा.नि. के हस्ताक्षर

Nodal Officer
Municipal Corporation Birgaon
Dist-Raipur (C.G.)



नगर पालिक निगम, बीरगांव, जिला–रायपुर

प्रारूप 1 – नियम 20–24

विविध रसीद

रसीद बुक क्र. 1161 रसीद क्र. 79 दिनांक 7/05/25

श्री / श्रीमती RR रवा

बाबत् रवा विक्री (के संबंध में)

रुपये (शब्दों में) सत्रह हजार चार सौ प्राप्त हुए ।

2900×6

₹ 17,400

लिपिक / न.रा.नि. के हस्ताक्षर

Nodal Officer
Municipal Corporation Birgaon
Dist-Raipur (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**8) Nagar Palika Kumhari , District- Durg, Chhattisgarh**

शीतल क्षेत्र रतरीय संगठन कुम्हारी
जिला–दुर्ग (छत्तीसगढ़)
(मिशन क्लीन सिटी अंतर्गत सेवा प्रदाता)

रसीद क्र. 017 दिनांक 25/11/24

नाम : श्रीमान दीपक चन्द्राकर

पता : परसदा रेहिवास

रु. (अंको में) 7,500 शब्दों में सात हजार पाच सौ रुपये मात्र

के संबंध में प्राप्त हुए।

स्वीकृत

शोभा चक्रधारी
मोहरिर के हस्ताक्षर

शीतल क्षेत्र रतरीय संगठन कुम्हारी
जिला–दुर्ग (छत्तीसगढ़)
(मिशन क्लीन सिटी अंतर्गत सेवा प्रदाता)

रसीद क्र. 031 दिनांक 13/6/25

नाम : श्री भूपेश बघेल जी (पूर्व मुख्य मंत्री)

पता : भिलाई, सेक्टर 1 (वार्ड नं. 21) दुर्ग

रु. (अंको में) 4,500/- शब्दों में चार हजार पांच सौ रुपये मात्र -।

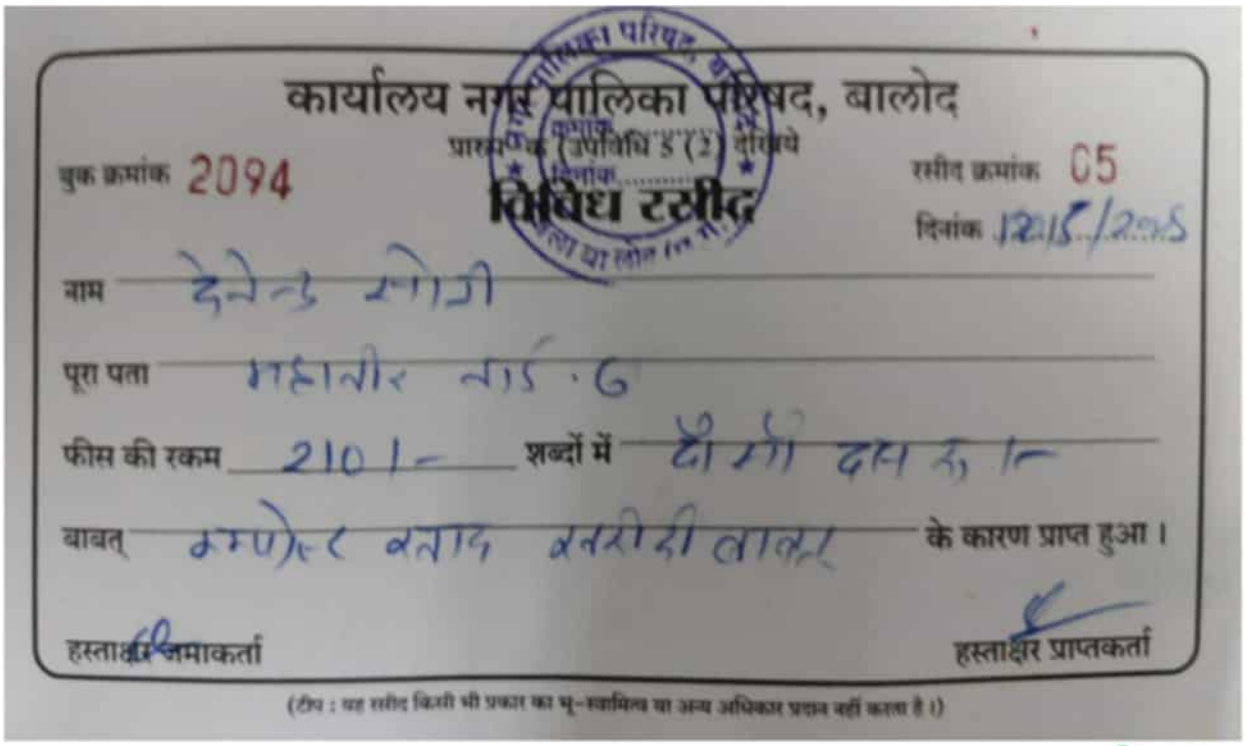
के संबंध में प्राप्त हुए।

स्वीकृत

शोभा चक्रधारी
मोहरिर के हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**9) Nagar Palika Balod , District- Balod, Chhattisgarh**



कार्यालय नगर पालिका परिषद, बालोद

प्रारूप-क (उपविधि 5 (2) देखिये

विविध रसीद

बुक क्रमांक 2094 रसीद क्रमांक 05

दिनांक 12/5/2025

नाम देवेन्द्र सोनी

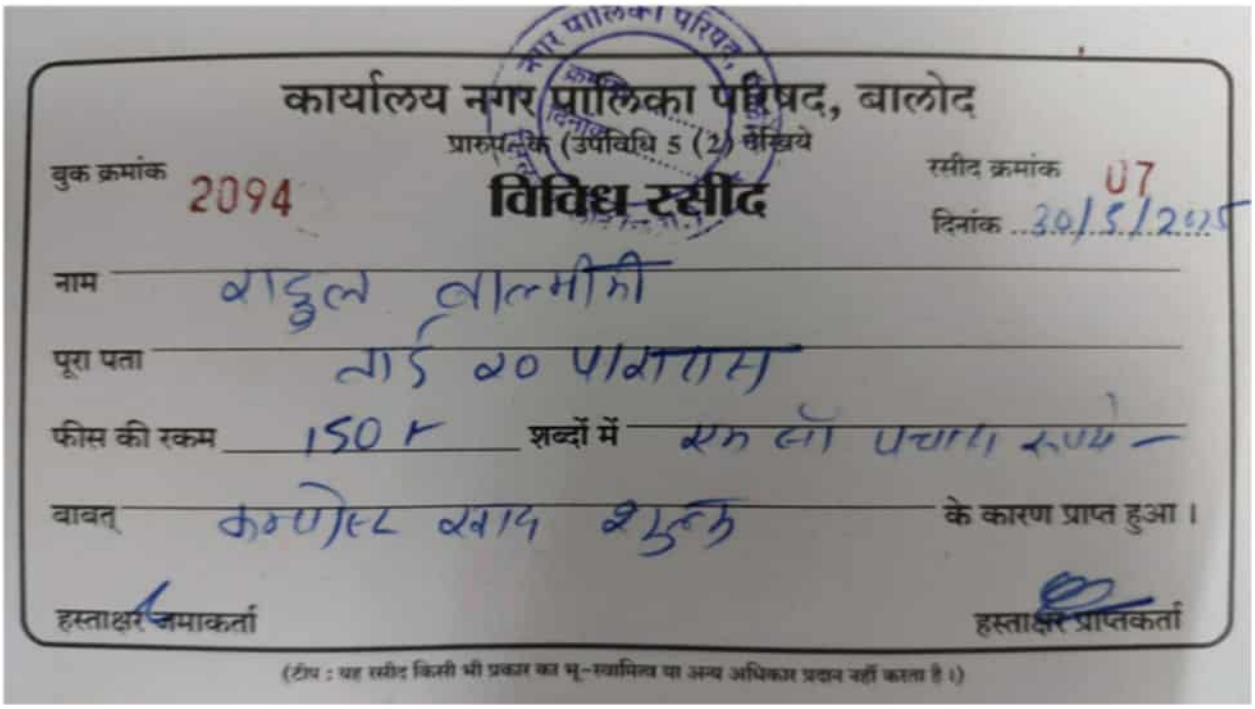
पूरा पता महावीर वार्ड 6

फीस की रकम 210/- शब्दों में दो सौ दस रु/-

बाबत मण्डेल बनाम बसरीदी लाल के कारण प्राप्त हुआ।

हस्ताक्षर जमाकर्ता हस्ताक्षर प्राप्तकर्ता

(टीप : यह रसीद किसी भी प्रकार का भू-स्वामित्व या अन्य अधिकार प्रदान नहीं करता है।)



कार्यालय नगर पालिका परिषद, बालोद

प्रारूप-क (उपविधि 5 (2) देखिये

विविध रसीद

बुक क्रमांक 2094 रसीद क्रमांक 07

दिनांक 30/5/2025

नाम राहुल वाल्मीकी

पूरा पता वार्ड 20 पोस्ट ऑफिस

फीस की रकम 150/- शब्दों में एक सौ पचास रु/-

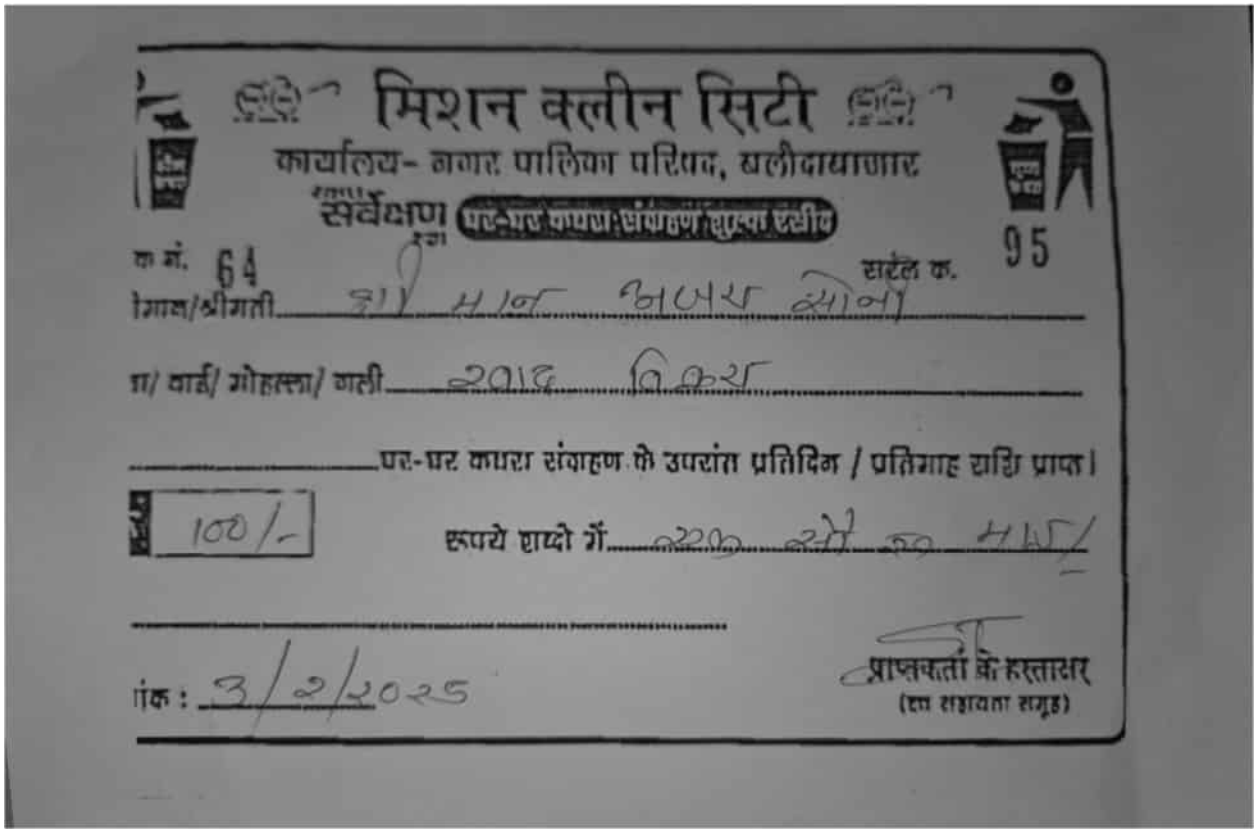
बाबत मण्डेल बनाम राहुल के कारण प्राप्त हुआ।

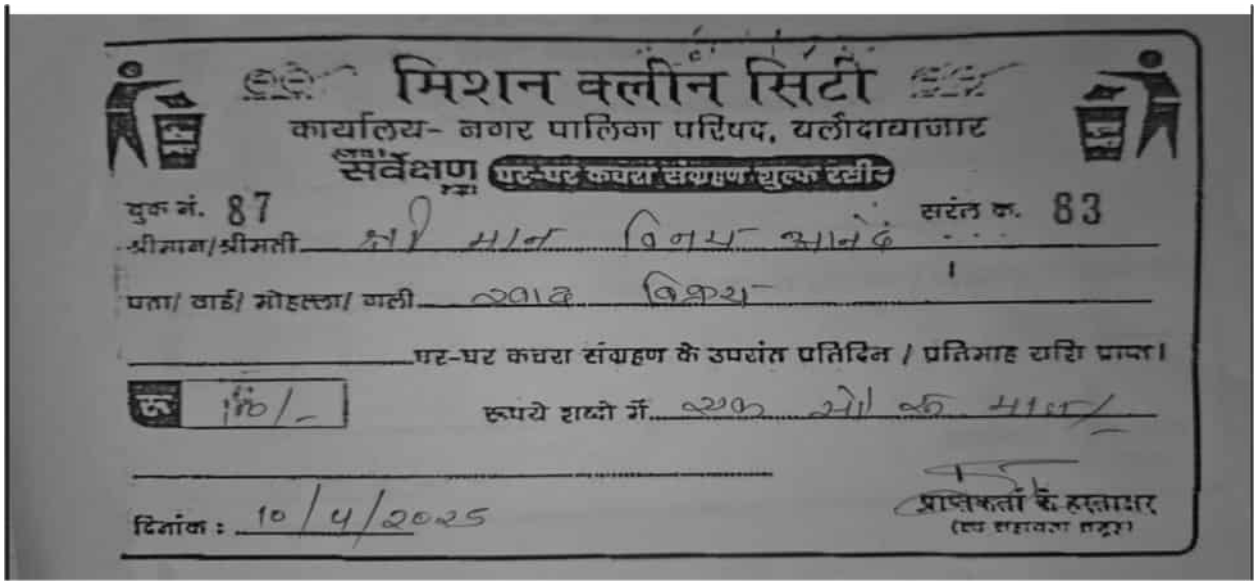
हस्ताक्षर जमाकर्ता हस्ताक्षर प्राप्तकर्ता

(टीप : यह रसीद किसी भी प्रकार का भू-स्वामित्व या अन्य अधिकार प्रदान नहीं करता है।)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

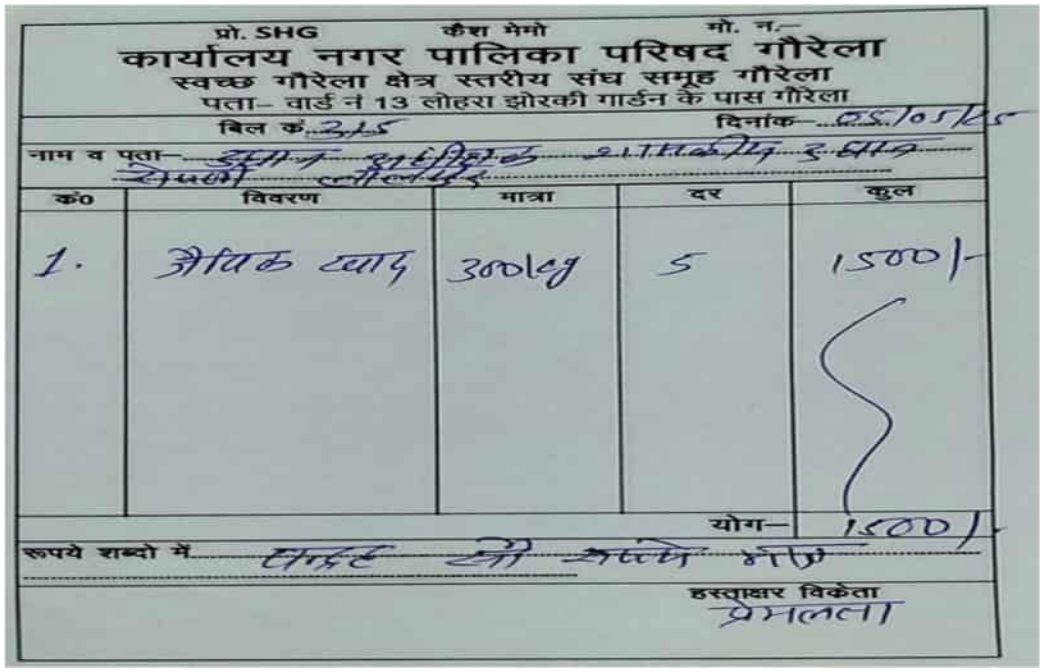
**10) Nagar Palika Balodabazar , District- Balodabazar Bhatapara, Chhattisgarh**


मिशन क्लीन सिटी
कार्यालय- नगर पालिका परिषद, बलौदाबाजार
सर्वेक्षण
95
सर्वेक्षण क्र. 64
श्रीमान/श्रीमती
पता/ वार्ड/ मोहल्ला/ गली
घर-घर कचरा संग्रहण के उपरांत प्रतिदिन / प्रतिमाह राशि प्राप्त।
100/-
रूपये शब्दो में
दिनांक : 3/2/2025
प्राप्तकर्ता के हस्ताक्षर


मिशन क्लीन सिटी
कार्यालय- नगर पालिका परिषद, बलौदाबाजार
सर्वेक्षण
घर-घर कचरा संग्रहण शुल्क रसीद
सर्वेक्षण क्र. 83
श्रीमान/श्रीमती
पता/ वार्ड/ मोहल्ला/ गली
घर-घर कचरा संग्रहण के उपरांत प्रतिदिन / प्रतिमाह राशि प्राप्त।
100/-
रूपये शब्दो में
दिनांक : 10/4/2025
प्राप्तकर्ता के हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**11) Nagar Palika Gaurella, District- Gaurella Pendra Marwahi, Chhattisgarh**



प्रो. SHG कैश मेमो मो. न.–

कार्यालय नगर पालिका परिषद गौरेला

स्वच्छ गौरेला क्षेत्र स्तरीय संघ समूह गौरेला

पता– वार्ड नं 13 लोहरा झोरकी गार्डन के पास गौरेला

बिल कं. 345 दिनांक 05/05/25

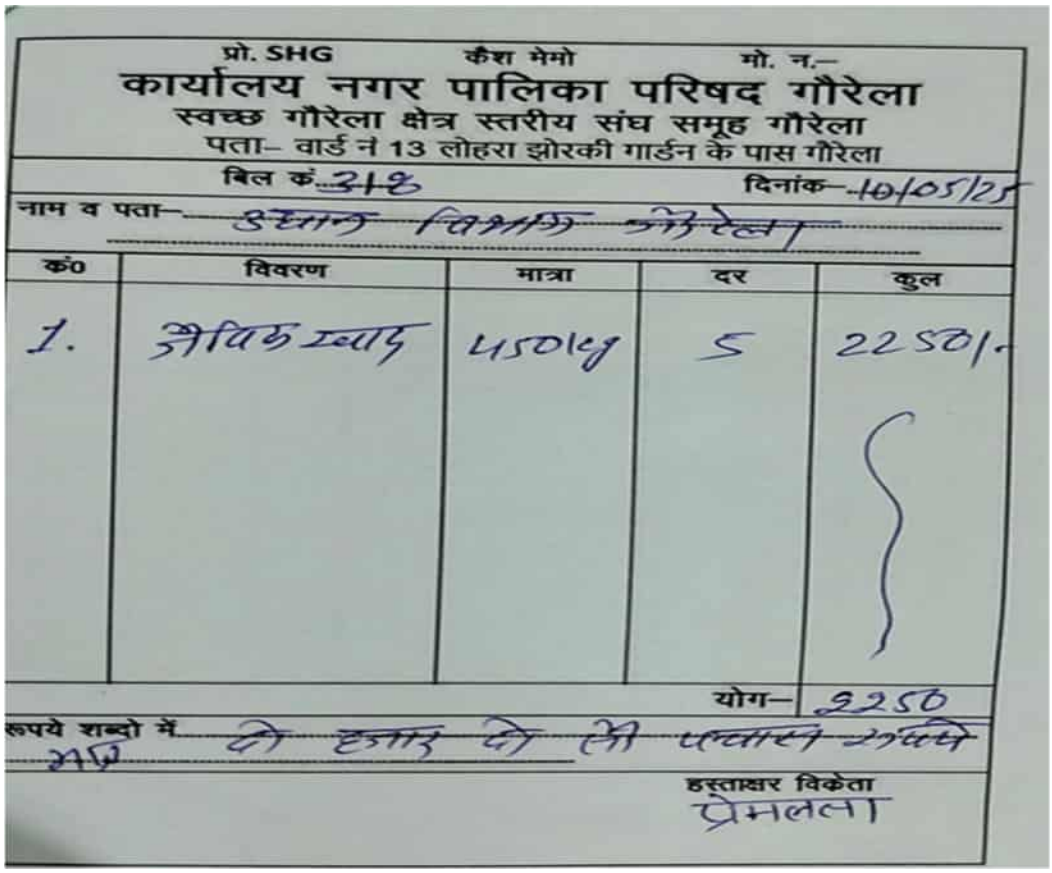
नाम व पता– [illegible]

| कं0 | विवरण | मात्रा | दर | कुल |
|---|---|---|---|---|
| 1. | जैविक खाद | 300kg | 5 | 1500/- |
| | | | योग– | 1500/- |

रूपये शब्दो में [illegible]

हस्ताक्षर विक्रेता

प्रेमलता



प्रो. SHG कैश मेमो मो. न.–

कार्यालय नगर पालिका परिषद गौरेला

स्वच्छ गौरेला क्षेत्र स्तरीय संघ समूह गौरेला

पता– वार्ड नं 13 लोहरा झोरकी गार्डन के पास गौरेला

बिल कं. 348 दिनांक 10/05/25

नाम व पता– [illegible]

| कं0 | विवरण | मात्रा | दर | कुल |
|---|---|---|---|---|
| 1. | जैविक खाद | 450kg | 5 | 2250/- |
| | | | योग– | 2250 |

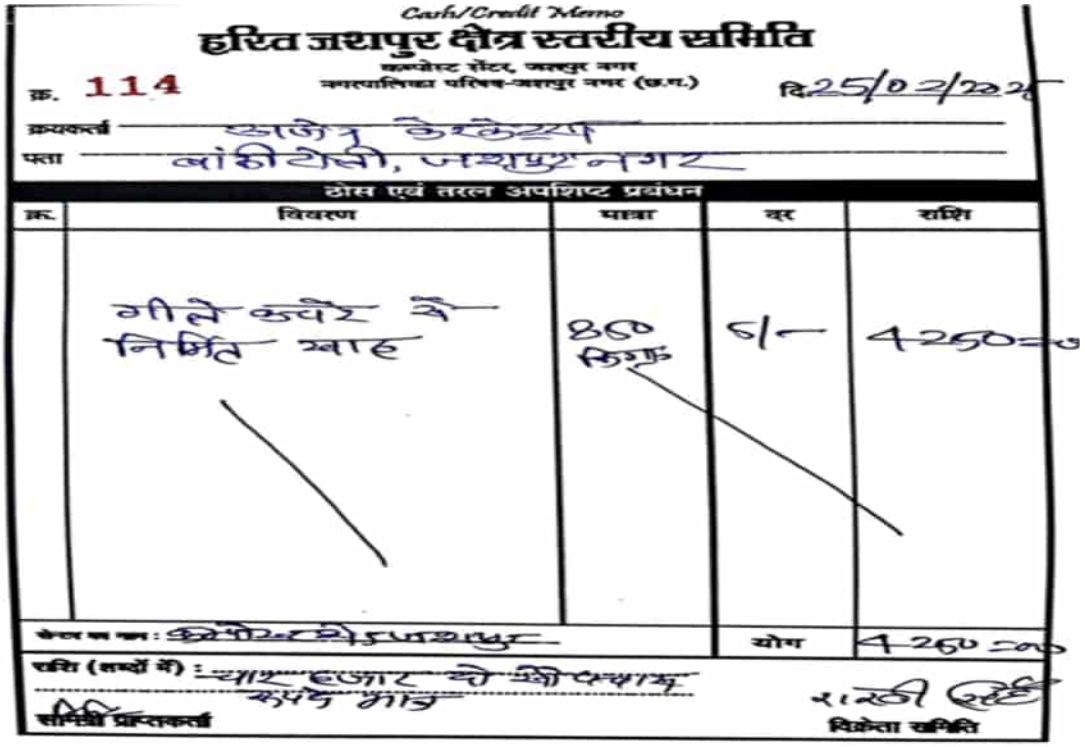
रूपये शब्दो में [illegible]

हस्ताक्षर विक्रेता

प्रेमलता

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**12) Nagar Palika Jashpur nagar, District- Jashpur, Chhattisgarh**



Cash/Credit Memo

**हरित जशपुर क्षेत्र स्तरीय समिति**

कम्पोस्ट सेंटर, जशपुर नगर
नगरपालिका परिषद-जशपुर नगर (छ.ग.)

क्र. 114 दि. 25/02/2024

क्रयकर्ता — काजेन केरकेट्टा

पता — बांसीटोली, जशपुरनगर

ठोस एवं तरल अपशिष्ट प्रबंधन

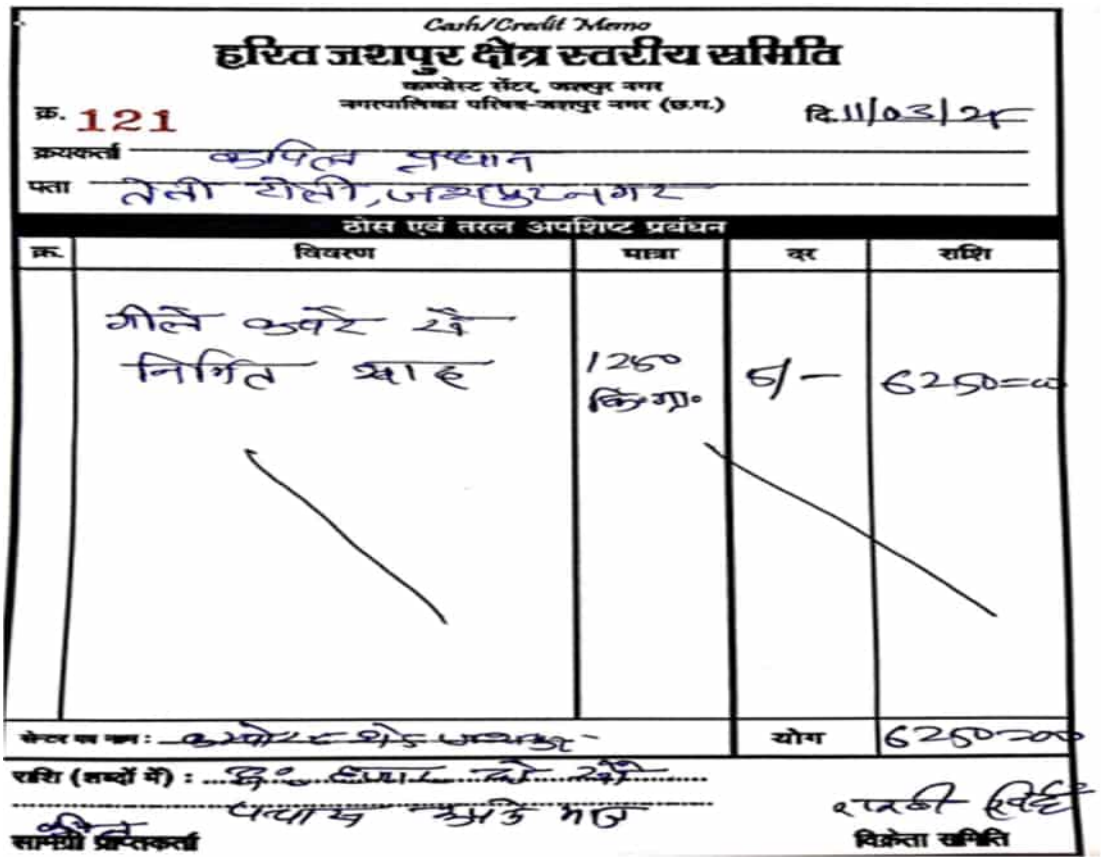
| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| | गीले कचरे से निर्मित खाद | 80 किग्रा. | 6/- | 480=00 |
| | | | योग | 480=00 |

केन्द्र का नाम : कम्पोस्ट शेड जशपुर

राशि (शब्दों में) : चार सौ अस्सी रुपये मात्र

सामग्री प्राप्तकर्ता

विक्रेता समिति



Cash/Credit Memo

**हरित जशपुर क्षेत्र स्तरीय समिति**

कम्पोस्ट सेंटर, जशपुर नगर
नगरपालिका परिषद-जशपुर नगर (छ.ग.)

क्र. 121 दि. 11/03/24

क्रयकर्ता — कपिल प्रधान

पता — नेती टोली, जशपुरनगर

ठोस एवं तरल अपशिष्ट प्रबंधन

| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| | गीले कचरे से निर्मित खाद | 120 किग्रा. | 6/- | 720=00 |
| | | | योग | 720=00 |

केन्द्र का नाम : कम्पोस्ट शेड जशपुर

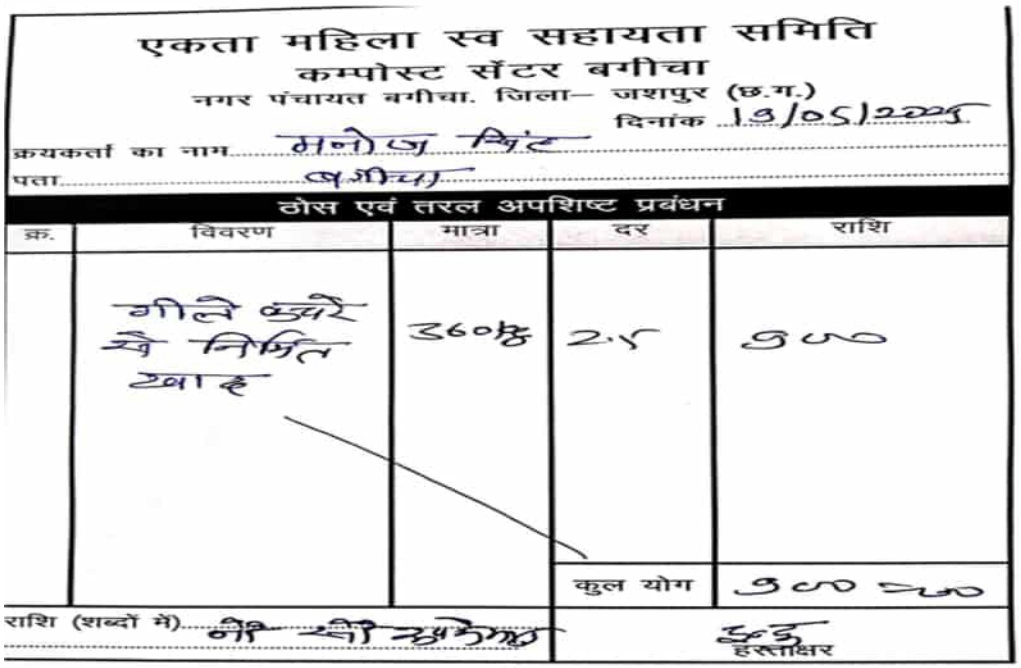
राशि (शब्दों में) : सात सौ बीस रुपये मात्र

सामग्री प्राप्तकर्ता

विक्रेता समिति

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**13) Nagar Panchayat Bagicha, District- Jashpur, Chhattisgarh**



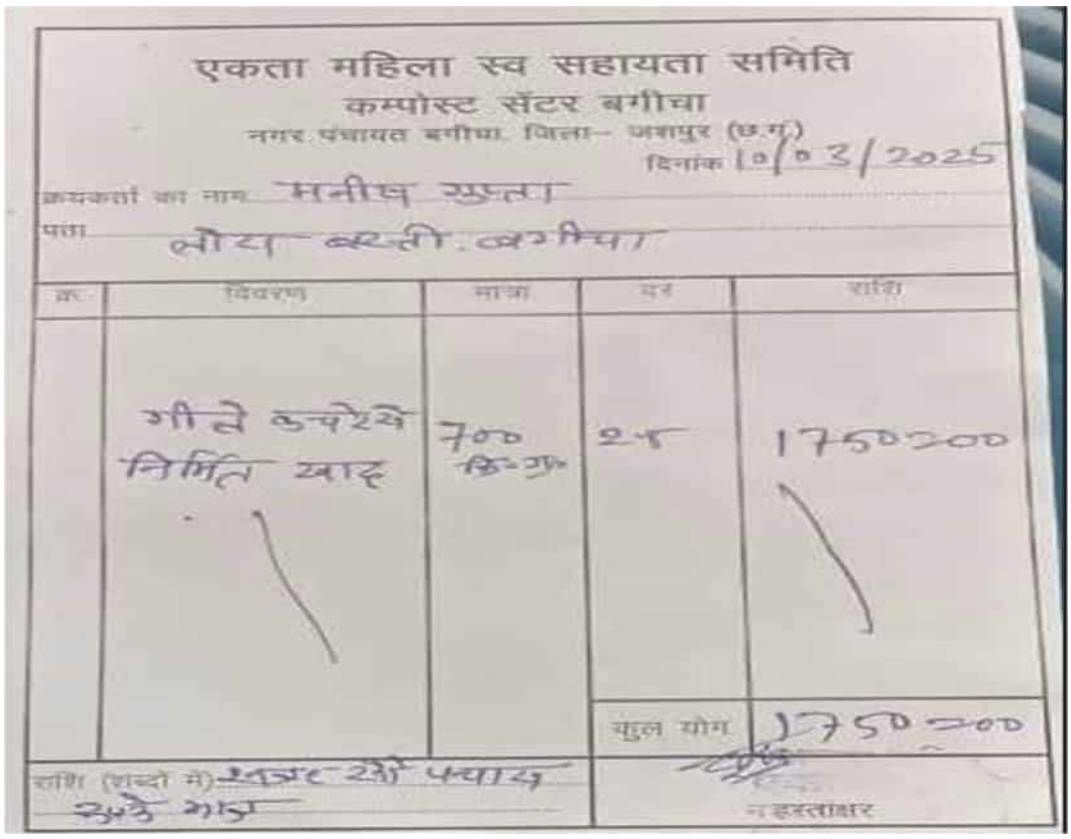
एकता महिला स्व सहायता समिति
कम्पोस्ट सेंटर बगीचा
नगर पंचायत बगीचा, जिला– जशपुर (छ.ग.)
दिनांक 13/05/2025

क्रयकर्ता का नाम मनोज बिंद
पता बगीचा

ठोस एवं तरल अपशिष्ट प्रबंधन

| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| | गीले कचरे से निर्मित खाद | 360 kg | 2.5 | 900 |
| | | | कुल योग | 900=00 |

राशि (शब्दों में) नौ सौ रुपये शून्य पैसा
हस्ताक्षर



एकता महिला स्व सहायता समिति
कम्पोस्ट सेंटर बगीचा
नगर पंचायत बगीचा, जिला– जशपुर (छ.ग.)
दिनांक 10/03/2025

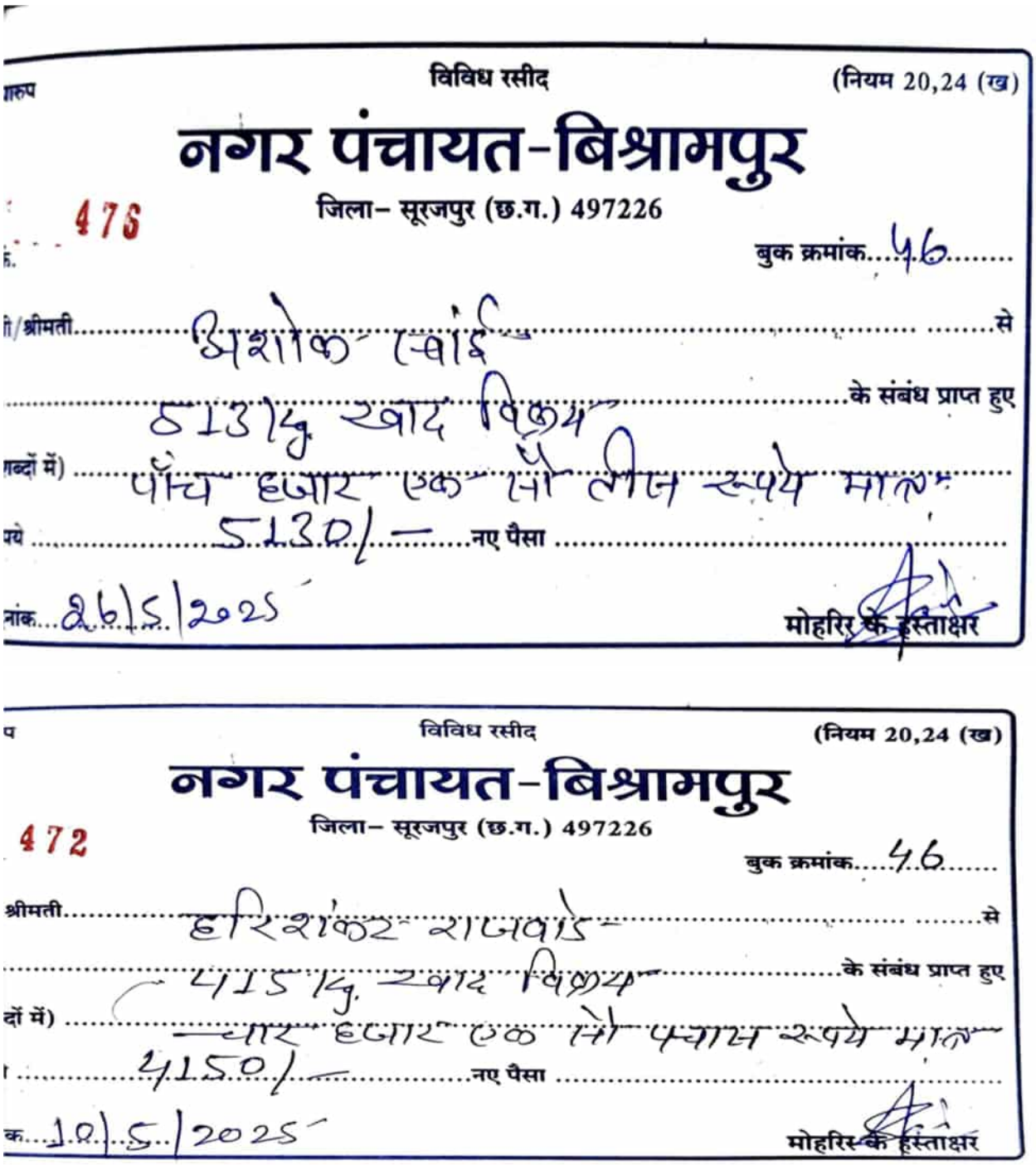
क्रयकर्ता का नाम मनीष गुप्ता
पता लोदा बस्ती बगीचा

| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| | गीले कचरे से निर्मित खाद | 700 कि.ग्रा. | 2.5 | 1750=00 |
| | | | कुल योग | 1750=00 |

राशि (शब्दों में) एक हजार सौ पचास रुपये मात्र
हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**14) Nagar Panchayat Bishrampur , District- Surajpur, Chhattisgarh**



विविध रसीद (नियम 20,24 (ख))

# नगर पंचायत-बिश्रामपुर

जिला– सूरजपुर (छ.ग.) 497226

476

बुक क्रमांक 46

श्री/श्रीमती अशोक खोंई से

8131g खाद विक्रय के संबंध प्राप्त हुए

(शब्दों में) पाँच हजार एक सौ तीस रुपये मात्र

रुपये 5130/- नए पैसा

दिनांक 26/5/2025 मोहरिर के हस्ताक्षर

विविध रसीद (नियम 20,24 (ख))

# नगर पंचायत-बिश्रामपुर

जिला– सूरजपुर (छ.ग.) 497226

472

बुक क्रमांक 46

श्रीमती हरिशंकर राजवाड़े से

4115g खाद विक्रय के संबंध प्राप्त हुए

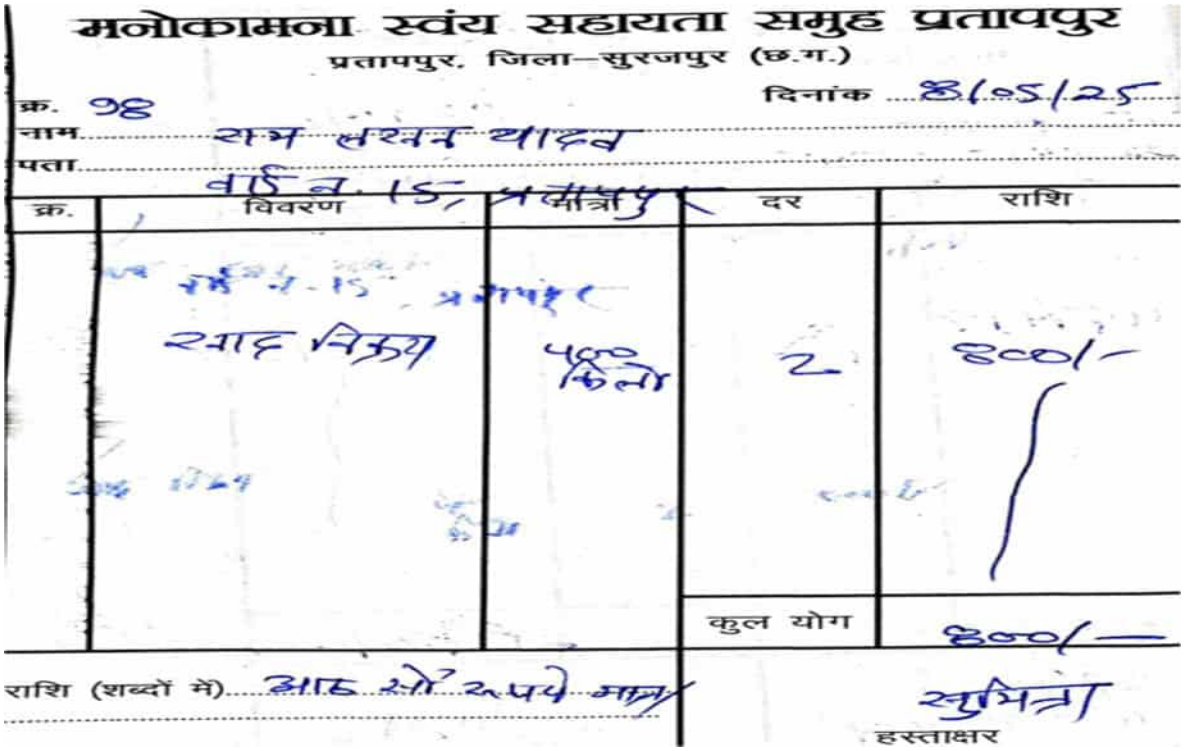
(शब्दों में) चार हजार एक सौ पचास रुपये मात्र

रुपये 4150/- नए पैसा

दिनांक 10/5/2025 मोहरिर के हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**15) Nagar Panchayat Partappur , District- Surajpur, Chhattisgarh**

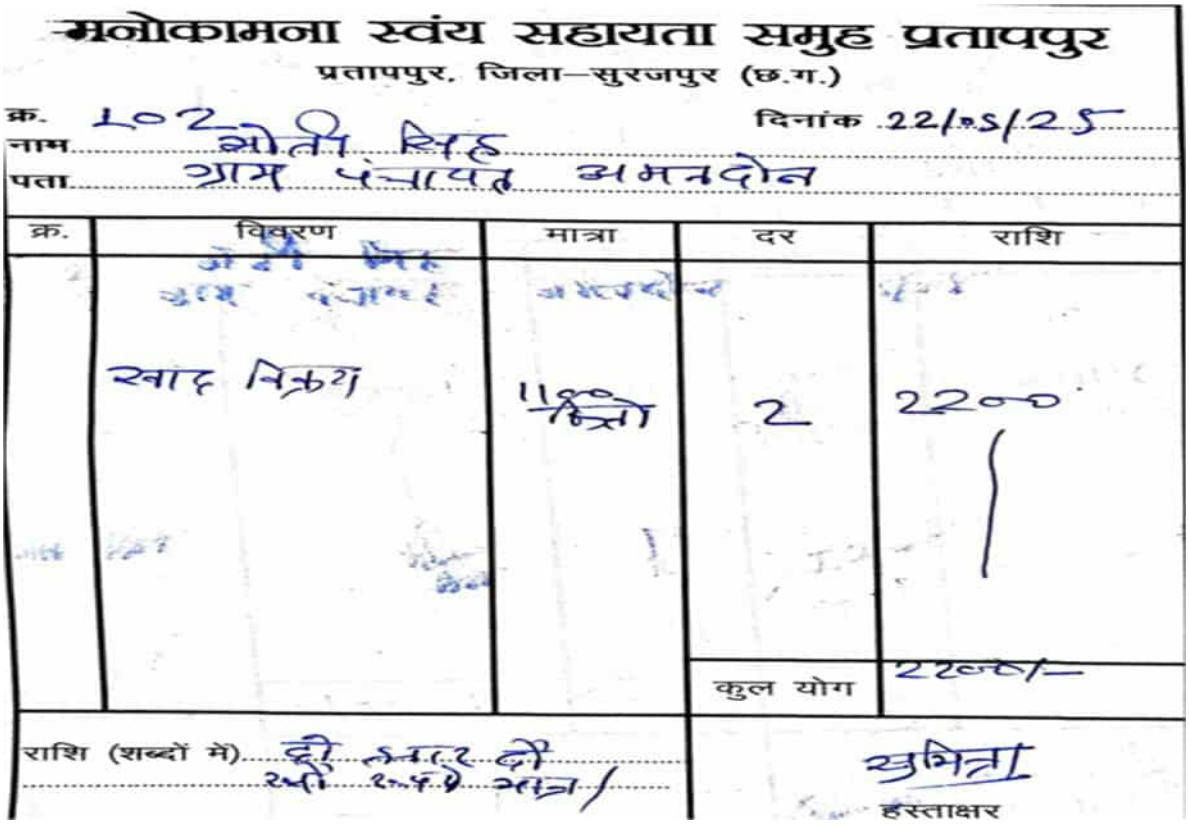


मनोकामना स्वंय सहायता समुह प्रतापपुर
प्रतापपुर, जिला–सुरजपुर (छ.ग.)

क्र. 98 दिनांक 22/05/25
नाम राम लखन यादव
पता वार्ड न. 15, प्रतापपुर

| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| | खाद विक्रय | 400 किलो | 2 | 800/- |
| | | | कुल योग | 800/- |

राशि (शब्दों में) आठ सौ रुपये मात्र
सुमित्रा
हस्ताक्षर



मनोकामना स्वंय सहायता समुह प्रतापपुर
प्रतापपुर, जिला–सुरजपुर (छ.ग.)

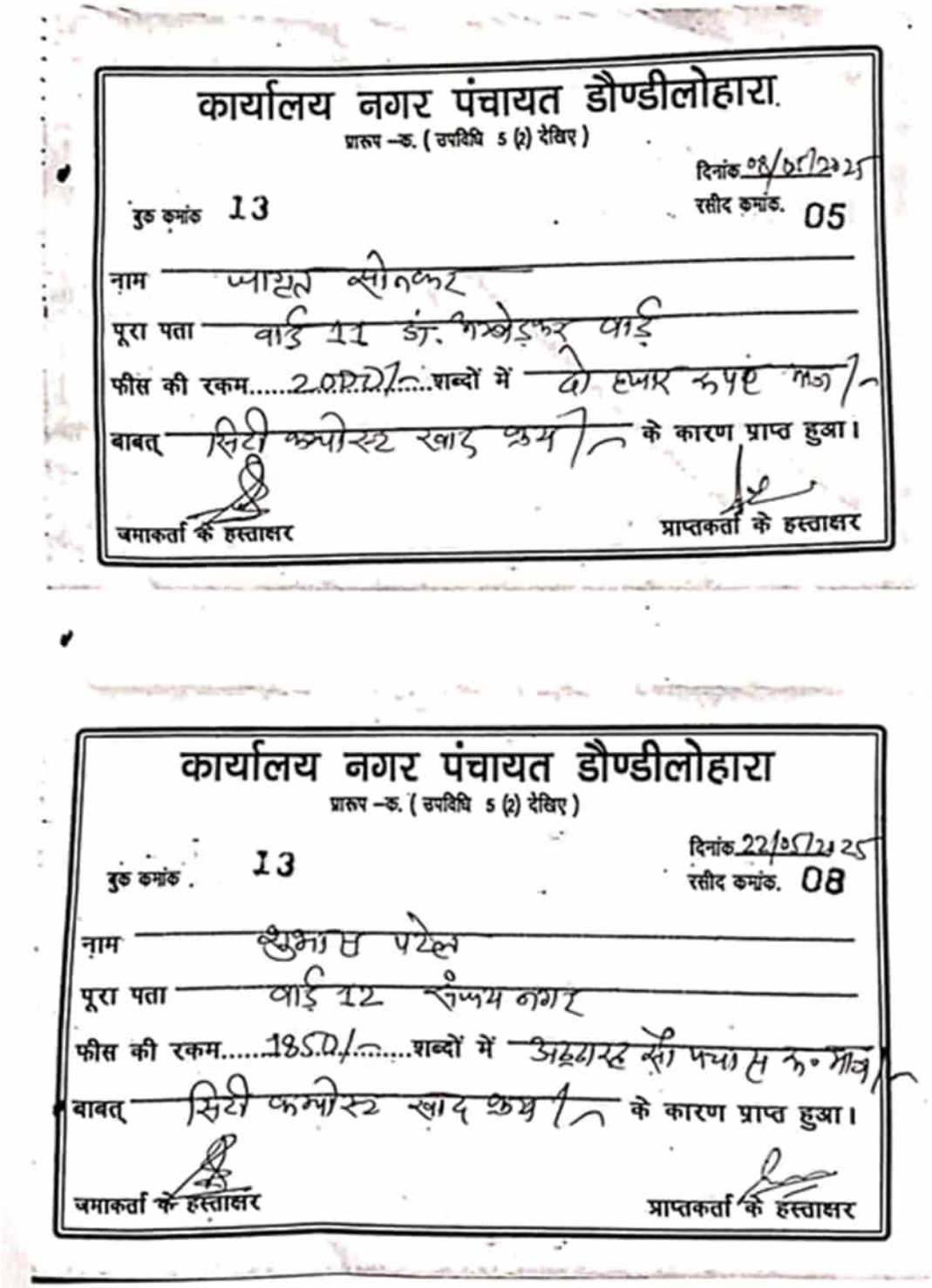
क्र. 102 दिनांक 22/05/25
नाम मोती सिंह
पता ग्राम पंचायत अमनदोन

| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| | खाद विक्रय | 1100 किलो | 2 | 2200 |
| | | | कुल योग | 2200/- |

राशि (शब्दों में) दो हजार दो सौ रुपये मात्र
सुमित्रा
हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**16) Nagar Panchayat Doundilohara , District- Balod, Chhattisgarh**



कार्यालय नगर पंचायत डौण्डीलोहारा

प्रारूप –क. ( उपविधि 5 (2) देखिए )

दिनांक 08/07/2025

बुक क्रमांक 13 रसीद क्रमांक. 05

नाम प्यारेलाल सोनकर

पूरा पता वार्ड 11 डा. अम्बेडकर वार्ड

फीस की रकम.....2000/-.....शब्दों में दो हजार रुपए मात्र/-

बाबत् सिटी कम्पोस्ट खाद क्रय/- के कारण प्राप्त हुआ।

जमाकर्ता के हस्ताक्षर प्राप्तकर्ता के हस्ताक्षर

कार्यालय नगर पंचायत डौण्डीलोहारा

प्रारूप –क. ( उपविधि 5 (2) देखिए )

दिनांक 22/07/2025

बुक क्रमांक. 13 रसीद क्रमांक. 08

नाम सुभाष पटेल

पूरा पता वार्ड 12 रेम्पय नगर

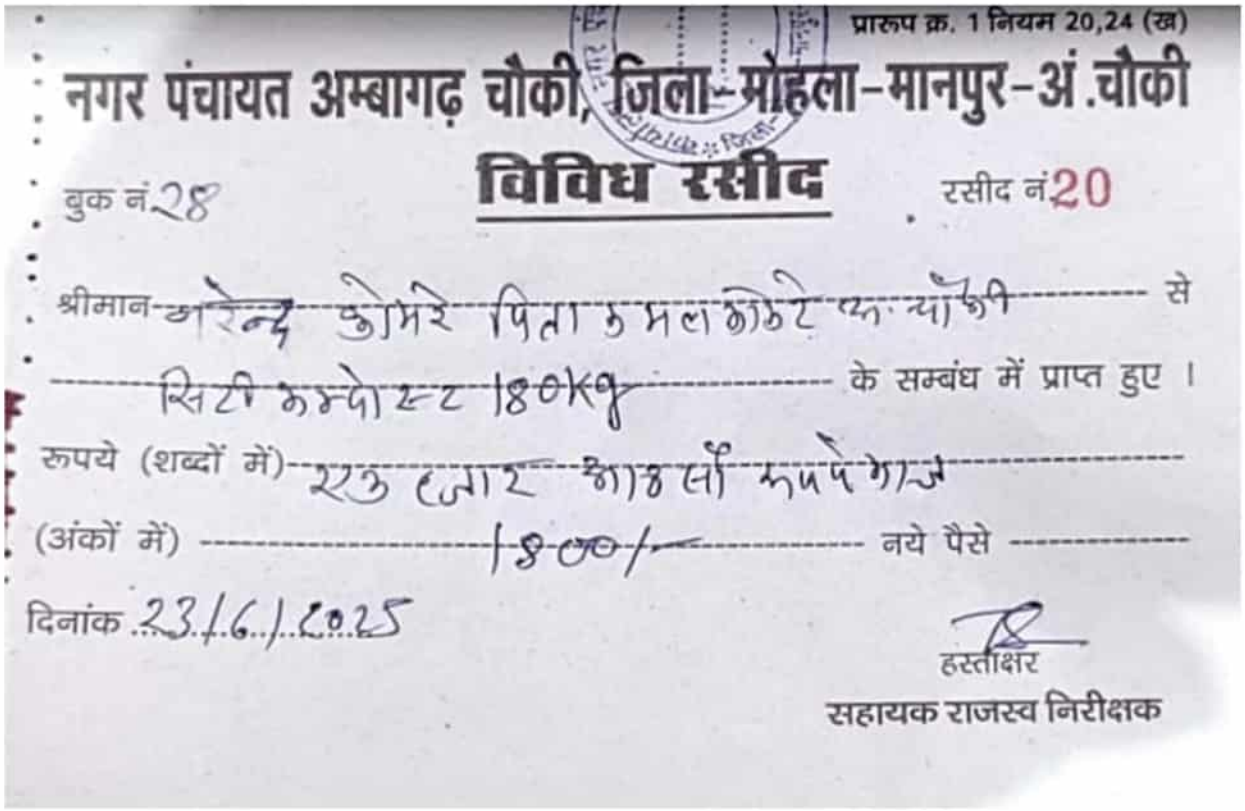
फीस की रकम.....1850/-.....शब्दों में अट्ठारह सौ पचास रु० मात्र/-

बाबत् सिटी कम्पोस्ट खाद क्रय/- के कारण प्राप्त हुआ।

जमाकर्ता के हस्ताक्षर प्राप्तकर्ता के हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**17) Nagar Panchayat Ambagarh Chowki, District- Mohala-Manpur-Ambagarh Chowki, Chhattisgarh**



प्रारूप क्र. 1 नियम 20,24 (ख)

नगर पंचायत अम्बागढ़ चौकी, जिला-मोहला-मानपुर-अं.चौकी

**विविध रसीद**

बुक नं 28 रसीद नं 20

श्रीमान अरेन्द्र कोमरे पिता मंगल कोठरे ग्राम चौकी ---------- से

सिटी कम्पोस्ट 180kg ---------- के सम्बंध में प्राप्त हुए ।

रूपये (शब्दों में) एक हजार आठ सौ रुपये मात्र

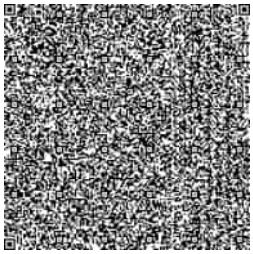
(अंकों में) ---------- 1800/- ---------- नये पैसे ----------

दिनांक 23/6/2025

हस्ताक्षर

सहायक राजस्व निरीक्षक

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



## Re Sustainability and Recycling Pvt.Ltd.

**2516**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

# TAX INVOICE

IRN No:54baaee0adca4fea0b7a6b0699da9f7dd098a494f010cdda141d9a62a60e6bf0

IRN Acknowledgement No : 182417670366025 Acknowledgement Date & Time : 21-11-2024/11:50:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500007154 | | Transporter Name : | |
| Invoice Date : 21.11.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000108 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : UNIQUE ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

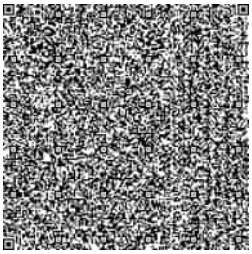
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS<br>State: Chhattisgarh State Code: 22 | Name:Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS PAN : BQCPK2819N<br>State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | MIX PLASTIC |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, parings and scrap, of plastics | 39159090 | KG | 570.000 | 27.00 | 15390.00 | 0.00 | 15390.00 | 9.00 | 1385.10 | 9.00 | 1385.10 | 0.00 | 0.00 |
| 2 | Waste, parings and scrap, of plastics | 39159090 | KG | 1550.000 | 10.00 | 15500.00 | 0.00 | 15500.00 | 9.00 | 1395.00 | 9.00 | 1395.00 | 0.00 | 0.00 |
| Total : | | | | | | 30890.00 | 0.00 | 30890.00 | | 2780.10 | | 2780.10 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 30,890.00 |
| Thirty Six Thousand Four Hundred Fifty Rupees Twenty Paise | Add : CGST : 2,780.10 |
| | Add : SGST : 2,780.10 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 5,560.20 |
| | Invoice Value : 36,450.20 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2517**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:54baaee0adca4fea0b7a6b0699da9f7dd098a494f010cdda141d9a62a60e6bf0

IRN Acknowledgement No : 182417670366025 | Acknowledgement Date & Time : 21-11-2024/11:50:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500007154 | | Transporter Name : | |
| Invoice Date : 21.11.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000108 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : UNIQUE ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

| Details of Receiver | Billed To : | Details of Consignee | Shipped To : |
|---|---|---|---|
| Name: Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS | | Name:Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS PAN : BQCPK2819N | |
| State: Chhattisgarh | State Code: 22 | State: Chhattisgarh | State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | MIX PLASTIC |

| | | | |
|---|---|---|---|
| Bank Details : | | Total Invoice Value (Round Off) : | 36,450.20 |
| Bank Account Number : | | GST Payable on Reverse Charge : | N/A |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : | N/A |
| | | SGST On Rev. Charges Mechanisem : | N/A |
| Terms and Conditions :<br>As per Agreement<br># TCS as applicable w.e.f. 01.10.2020 | (Company Seal) | Company CIN : | U90001AP2012PTC082400 |
| | | Certified that the particulars Given above are true and correct.<br>For Re Sustainability and Rec<br>Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2518

**Invoice Number** : **1500007154**
**Invoice Reference Number** : **MIX PLASTIC**

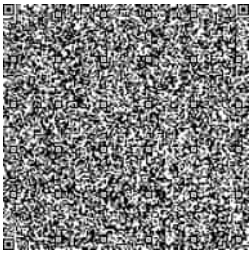
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 570.000 | 27.00 | KG | 15390.00 |
| 2 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 1550.000 | 10.00 | KG | 15500.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2519**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:ab42ba1a7c285640d45d6e6276d695b9fe2b493c9993ef51d04c29c285d3805b

IRN Acknowledgement No : 182417711740403 Acknowledgement Date & Time : 26-11-2024/19:54:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500007315 | | Transporter Name : | |
| Invoice Date : 26.11.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000111 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : PAVITHRA TREDERS | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Telangana | WO : |

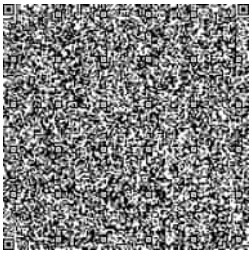
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: PAVITHRA TREDERS<br>Address: plot no 23, survey no 48, katedan Rajendranagar, Ranga Reddy, 500077 Telangana India<br>GSTIN/UIN : 36GBTPD2666D1ZG<br>State: Telangana State Code: 36 | Name:PAVITHRA TREDERS<br>Address: plot no 23, survey no 48, katedan Rajendranagar, Ranga Reddy, 500077 Telangana India<br>GSTIN/UIN : 36GBTPD2666D1ZG PAN : GBTPD2666D<br>State: Telangana State Code: 36 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | HDPE&NATURAL PP |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, parings and scrap, of plastics | 39159090 | KG | 4610.000 | 34.00 | 156740.00 | 0.00 | 156740.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 28213.20 |
| 2 | Waste, parings and scrap, of plastics | 39159090 | KG | 4260.000 | 42.00 | 178920.00 | 0.00 | 178920.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 32205.60 |
| Total : | | | | | | 335660.00 | 0.00 | 335660.00 | | 0.00 | | 0.00 | | 60418.80 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 335,660.00 |
| Three Lakh Ninety Six Thousand Seventy Eight Rupees Eighty Paise | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 60,418.80 |
| | Tax Amount : GST : 60,418.80 |
| | Invoice Value : 396,078.80 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2520**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

# TAX INVOICE

IRN No:ab42ba1a7c285640d45d6e6276d695b9fe2b493c9993ef51d04c29c285d3805b

IRN Acknowledgement No : 182417711740403 | Acknowledgement Date & Time : 26-11-2024/19:54:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500007315 | | Transporter Name : | |
| Invoice Date : 26.11.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000111 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : PAVITHRA TREDERS | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Telangana | WO : |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: PAVITHRA TREDERS<br>Address: plot no 23, survey no 48, katedan Rajendranagar, Ranga Reddy, 500077 Telangana India<br>GSTIN/UIN : 36GBTPD2666D1ZG<br>State: Telangana, State Code: 36 | Name:PAVITHRA TREDERS<br>Address: plot no 23, survey no 48, katedan Rajendranagar, Ranga Reddy, 500077 Telangana India<br>GSTIN/UIN : 36GBTPD2666D1ZG PAN : GBTPD2666D<br>State: Telangana, State Code: 36 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | HDPE&NATURAL PP |

| | | | |
|---|---|---|---|
| Bank Details : | | Total Invoice Value (Round Off) : | 396,078.80 |
| Bank Account Number : | | GST Payable on Reverse Charge : | N/A |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : | N/A |
| | | SGST On Rev. Charges Mechanisem : | N/A |
| Terms and Conditions :<br>As per Agreement<br># TCS as applicable w.e.f. 01.10.2020 | (Company Seal) | Company CIN : | U90001AP2012PTC082400 |
| | | Certified that the particulars Given above are true and correct.<br>For Re Sustainability and Rec<br>Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2521

**Invoice Number** : **1500007315**

**Invoice Reference Number** : **HDPE&NATURAL PP**

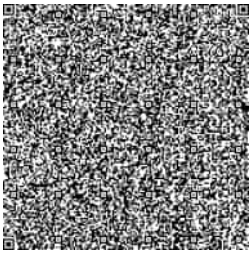
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 4610.000 | 34.00 | KG | 156740.00 |
| 2 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 4260.000 | 42.00 | KG | 178920.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2522**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:4b42657274ff25f0da51086319b784e9ad8a491468fafd36d3a536d985c1d646

IRN Acknowledgement No : 182417934554261 | Acknowledgement Date & Time : 24-12-2024/13:12:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500008598 | | Transporter Name : | |
| Invoice Date : 24.12.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000120 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : MILESTONE | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

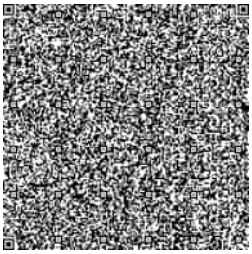
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: Milestone Recycling Co.<br>Address: Ground Floor,Plot No 36 Shanker Nagar, Gorkha Colony Raipur 492004 Chhattisgarh India<br>GSTIN/UIN : 22CHTPA8904P1ZU<br>State: Chhattisgarh \| State Code: 22 | Name:Milestone Recycling Co.<br>Address: Ground Floor,Plot No 36 Shanker Nagar, Gorkha Colony Raipur 492004 Chhattisgarh India<br>GSTIN/UIN : 22CHTPA8904P1ZU PAN : CHTPA8904P<br>State: Chhattisgarh \| State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 14770.000 | 43.50 | 642495.00 | 0.00 | 642495.00 | 9.00 | 57824.55 | 9.00 | 57824.55 | 0.00 | 0.00 |
| 2 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 500.000 | 40.50 | 20250.00 | 0.00 | 20250.00 | 9.00 | 1822.50 | 9.00 | 1822.50 | 0.00 | 0.00 |
| Total : | | | | | | 662745.00 | 0.00 | 662745.00 | | 59647.05 | | 59647.05 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 662,745.00 |
| Seven Lakh Eighty Two Thousand Thirty Nine Rupees Ten Paise | Add : CGST : 59,647.05 |
| | Add : SGST : 59,647.05 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 119,294.10 |
| | Invoice Value : 782,039.10 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



## Re Sustainability and Recycling Pvt.Ltd.

**2523**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

# TAX INVOICE

IRN No:4b42657274ff25f0da51086319b784e9ad8a491468fafd36d3a536d985c1d646

IRN Acknowledgement No : 182417934554261 Acknowledgement Date & Time : 24-12-2024/13:12:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500008598 | | Transporter Name : | |
| Invoice Date : 24.12.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000120 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : MILESTONE | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

| Details of Receiver | Billed To : | Details of Consignee | Shipped To : |
|---|---|---|---|
| Name: Milestone Recycling Co.<br>Address: Ground Floor,Plot No 36 Shanker Nagar, Gorkha Colony Raipur 492004 Chhattisgarh India<br>GSTIN/UIN : 22CHTPA8904P1ZU<br>State: Chhattisgarh State Code: 22 | | Name:Milestone Recycling Co.<br>Address: Ground Floor,Plot No 36 Shanker Nagar, Gorkha Colony Raipur 492004 Chhattisgarh India<br>GSTIN/UIN : 22CHTPA8904P1ZU PAN : CHTPA8904P<br>State: Chhattisgarh State Code: 22 | |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| | | | |
|---|---|---|---|
| Bank Details : | | Total Invoice Value (Round Off) : | 782,039.10 |
| Bank Account Number : | | GST Payable on Reverse Charge : | N/A |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : | N/A |
| | | SGST On Rev. Charges Mechanisem : | N/A |
| Terms and Conditions :<br>As per Agreement<br># TCS as applicable w.e.f. 01.10.2020 | (Company Seal) | Company CIN : | U90001AP2012PTC082400 |
| | | Certified that the particulars Given above are true and correct.<br>For Re Sustainability and Rec<br>Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2524

**Invoice Number** : **1500008598**
**Invoice Reference Number** : **PET BOTTLE**

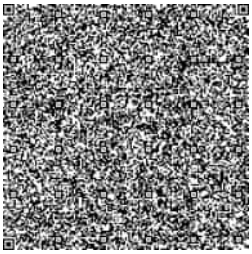
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 14770.000 | 43.50 | KG | 642495.00 |
| 2 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 500.000 | 40.50 | KG | 20250.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2525**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:3ee2dc2705a11b2598b61dc7b011e1e7b01b04b072b7290465a2d29a96ebe936

IRN Acknowledgement No : 182417943022773 | Acknowledgement Date & Time : 25-12-2024/14:23:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500008620 | | Transporter Name : | |
| Invoice Date : 25.12.2024 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000121 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : PRIMO POLYTECH | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: Primo Polytech Industries<br>Address: Mani Kanchan Kendra,PH-29, Kh No 193/5 Behind Atal Awas, Near Water Tank<br>Raipur 493221 Chhattisgarh India<br>GSTIN/UIN : 22AFAPD6686C1ZW<br>State: Chhattisgarh \| State Code: 22 | Name:Primo Polytech Industries<br>Address: Mani Kanchan Kendra,PH-29, Kh No 193/5 Behind Atal Awas, Near Water Tank<br>Raipur 493221 Chhattisgarh India<br>GSTIN/UIN : 22AFAPD6686C1ZW PAN : AFAPD6686C<br>State: Chhattisgarh \| State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | WHITE PP |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, parings and scrap, of plastics | 39159090 | KG | 1930.000 | 41.00 | 79130.00 | 0.00 | 79130.00 | 9.00 | 7121.70 | 9.00 | 7121.70 | 0.00 | 0.00 |
| Total : | | | | | | 79130.00 | 0.00 | 79130.00 | | 7121.70 | | 7121.70 | | 0.00 |

Total Invoice Amount in Words:
Ninety Three Thousand Three Hundred Seventy Three Rupees Forty Paise

| | |
|---|---|
| Total Amount Before Tax : | 79,130.00 |
| Add : CGST : | 7,121.70 |
| Add : SGST : | 7,121.70 |
| Add : IGST : | 0.00 |
| Tax Amount : GST : | 14,243.40 |
| Invoice Value : | 93,373.40 |
| TCS # : | 0.00 |
| Total Invoice Value (Round Off) : | 93,373.40 |
| GST Payable on Reverse Charge : | N/A |
| CGST On Rev. Charges Mechanisem : | N/A |
| SGST On Rev. Charges Mechanisem : | N/A |
| Company CIN : | U90001AP2012PTC082400 |

Bank Details :
Bank Account Number :
Bank Branch IFSC :

Terms and Conditions :
As per Agreement
# TCS as applicable w.e.f. 01.10.2020

(Company Seal)

Certified that the particulars Given above are true and correct.
For Re Sustainability and Rec

Authorised Signatory

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500008620
Invoice Reference Number : WHITE PP

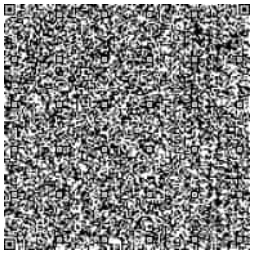
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 1930.000 | 41.00 | KG | 79130.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2527**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:0a023d6a0d0847ba5c4e5e35eb786c3c0a9d20c347b6f318af86844da537e357

IRN Acknowledgement No : 182518148507730 Acknowledgement Date & Time : 21-01-2025/15:36:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500009824 | | Transporter Name : | |
| Invoice Date : 21.01.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000132 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : RITS ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Andhra Pradesh | WO : |

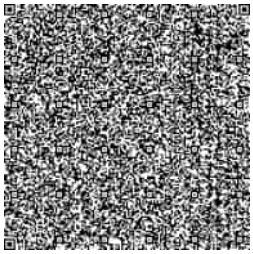
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA<br>State: Andhra Pradesh State Code: 37 | Name:RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA PAN : ACDPJ1101G<br>State: Andhra Pradesh State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 15510.000 | 47.25 | 732847.50 | 0.00 | 732847.50 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 131912.55 |
| 2 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 770.000 | 42.25 | 32532.50 | 0.00 | 32532.50 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 5855.85 |
| Total : | | | | | | 765380.00 | 0.00 | 765380.00 | | 0.00 | | 0.00 | | 137768.40 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 765,380.00 |
| Nine Lakh Three Thousand One Hundred Forty Eight Rupees Forty Paise | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 137,768.40 |
| | Tax Amount : GST : 137,768.40 |
| | Invoice Value : 903,148.40 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2528**

**(formerly known as Jodhpur MSW Private Limited)**
**RRRPL - CRM Raipur,**
**Imoressive Homes,Duplex H No.1,,,**
**New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,**
**,**

# TAX INVOICE

**IRN No:0a023d6a0d0847ba5c4e5e35eb786c3c0a9d20c347b6f318af86844da537e357**

**IRN Acknowledgement No : 182518148507730** **Acknowledgement Date & Time : 21-01-2025/15:36:00**

| | | | | | |
|---|---|---|---|---|---|
| **GSTIN** | : 22AACCJ9020A1ZB | | **E Way Bill No** | : | |
| **Document No.** | : 1500009824 | | **Transporter Name** | : | |
| **Invoice Date** | : 21.01.2025 | | **Transporter GSTIN** | : | |
| **GSTIN Invoice No.** | : CG2420000132 | | **Vehicle Number** | : | **Vehicle Type** : |
| **Member ship No:** | : RITS ENTERPRISES | | **GR/LR Number** | : | **GR/LR Date** : |
| **State: Chhattisgarh** | **State Code :** | **22** | **E Way Bill Validity** | : - | |
| | | | **Place of Supply** | : Andhra Pradesh | **WO** : |

| **Details of Receiver** | **Billed To :** | **Details of Consignee** | **Shipped To :** |
|---|---|---|---|
| **Name: RITS ENTERPRISES** | | **Name:RITS ENTERPRISES** | |
| **Address: 4-7,Main Road Gajularega** | | **Address: 4-7,Main Road Gajularega** | |
| **Vizianagaram 535002 Andhra Pradesh India** | | **Vizianagaram 535002 Andhra Pradesh India** | |
| **GSTIN/UIN : 37ACDPJ1101G1ZA** | | **GSTIN/UIN : 37ACDPJ1101G1ZA** | **PAN : ACDPJ1101G** |
| **State: Andhra Pradesh** | **State Code: 37** | **State: Andhra Pradesh** | **State Code: 37** |

| | |
|---|---|
| **Name of the Project :** | **RRRPL - CRM Raipur,** |
| **Value of the Contract:** | |
| **Contract Ref. :** | N/A |
| **Billing Period :** | **00.00.0000 To 00.00.0000** |
| **Reference No.:** | **PET BOTTLE** |

| | | | |
|---|---|---|---|
| **Bank Details :** | | **Total Invoice Value (Round Off) :** | **903,148.40** |
| **Bank Account Number :** | | **GST Payable on Reverse Charge :** | **N/A** |
| **Bank Branch IFSC :** | | **CGST On Rev. Charges Mechanisem :** | **N/A** |
| | | **SGST On Rev. Charges Mechanisem :** | **N/A** |
| **Terms and Conditions :** | | **Company CIN :** | **U90001AP2012PTC082400** |
| **As per Agreement** | | **Certified that the particulars Given above are true and correct.** | |
| **# TCS as applicable w.e.f. 01.10.2020** | | **For Re Sustainability and Rec** | |
| | **(Company Seal)** | **Authorised Signatory** | |

**[E&OE]**

**This is a Computer Genrated Invoice**

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2529

**Invoice Number** : **1500009824**

**Invoice Reference Number** : **PET BOTTLE**

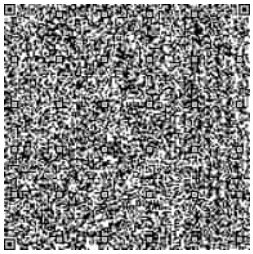
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 15510.000 | 47.25 | KG | 732847.50 |
| 2 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 770.000 | 42.25 | KG | 32532.50 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2530**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:f7777f7369cd4be6b5d23e097b077088023596d05c2c7060a9386be6649c67ec

IRN Acknowledgement No : 182518210829991 | Acknowledgement Date & Time : 29-01-2025/18:00:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500010052 | | Transporter Name : | |
| Invoice Date : 29.01.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000139 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : UNIQUE ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

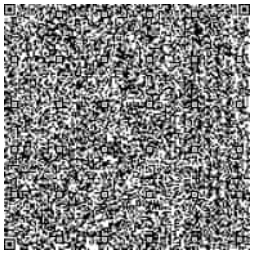
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS<br>State: Chhattisgarh \| State Code: 22 | Name:Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS PAN : BQCPK2819N<br>State: Chhattisgarh \| State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | COLOUR BOTTLE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 910.000 | 13.00 | 11830.00 | 0.00 | 11830.00 | 9.00 | 1064.70 | 9.00 | 1064.70 | 0.00 | 0.00 |
| 2 | Waste, parings and scrap, of plastics | 39159090 | KG | 1040.000 | 10.00 | 10400.00 | 0.00 | 10400.00 | 9.00 | 936.00 | 9.00 | 936.00 | 0.00 | 0.00 |
| Total : | | | | | | 22230.00 | 0.00 | 22230.00 | | 2000.70 | | 2000.70 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 22,230.00 |
| Twenty Six Thousand Two Hundred Thirty One Rupees Forty Paise | Add : CGST : 2,000.70 |
| | Add : SGST : 2,000.70 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 4,001.40 |
| | Invoice Value : 26,231.40 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2531**

**(formerly known as Jodhpur MSW Private Limited)**
**RRRPL - CRM Raipur,**
**Imoressive Homes,Duplex H No.1,,,**
**New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,**
**,**

# TAX INVOICE

**IRN No:f7777f7369cd4be6b5d23e097b077088023596d05c2c7060a9386be6649c67ec**

**IRN Acknowledgement No : 182518210829991** **Acknowledgement Date & Time : 29-01-2025/18:00:00**

| | | | | | |
|---|---|---|---|---|---|
| GSTIN | : 22AACCJ9020A1ZB | | E Way Bill No | : | |
| Document No. | : 1500010052 | | Transporter Name | : | |
| Invoice Date | : 29.01.2025 | | Transporter GSTIN | : | |
| GSTIN Invoice No. | : CG2420000139 | | Vehicle Number | : | Vehicle Type : |
| Member ship No: | : UNIQUE ENTERPRISES | | GR/LR Number | : | GR/LR Date : |
| State: Chhattisgarh | State Code : | 22 | E Way Bill Validity | : - | |
| | | | Place of Supply | : Chhattisgarh | WO : |

| Details of Receiver | Billed To : | Details of Consignee | Shipped To : |
|---|---|---|---|
| Name: Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS | | Name:Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS PAN : BQCPK2819N | |
| State: Chhattisgarh | State Code: 22 | State: Chhattisgarh | State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | COLOUR BOTTLE |

| | | | |
|---|---|---|---|
| Bank Details : | | Total Invoice Value (Round Off) : | 26,231.40 |
| Bank Account Number : | | GST Payable on Reverse Charge : | N/A |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : | N/A |
| | | SGST On Rev. Charges Mechanisem : | N/A |
| Terms and Conditions :<br>As per Agreement<br># TCS as applicable w.e.f. 01.10.2020 | (Company Seal) | Company CIN : | U90001AP2012PTC082400 |
| | | Certified that the particulars Given above are true and correct.<br>For Re Sustainability and Rec<br>Authorised Signatory | |

[E&OE]

**This is a Computer Genrated Invoice**

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2532

**Invoice Number** : **1500010052**

**Invoice Reference Number** : **COLOUR BOTTLE**

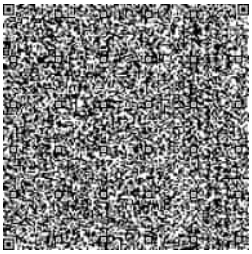
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 910.000 | 13.00 | KG | 11830.00 |
| 2 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 1040.000 | 10.00 | KG | 10400.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2533**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:28609b0efc5254d9a61f1ae293ec13e341e9ca36392daa1f07c11132c4ac617a

IRN Acknowledgement No : 182518338667949 Acknowledgement Date & Time : 13-02-2025/16:36:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500010732 | | Transporter Name : | |
| Invoice Date : 13.02.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000145 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : RITS ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Andhra Pradesh | WO : |

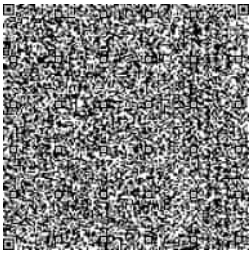
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA<br>State: Andhra Pradesh State Code: 37 | Name:RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA PAN : ACDPJ1101G<br>State: Andhra Pradesh State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 8800.000 | 47.50 | 418000.00 | 0.00 | 418000.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 75240.00 |
| 2 | Waste, parings and scrap, of plastics | 39159090 | KG | 370.000 | 42.50 | 15725.00 | 0.00 | 15725.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 2830.50 |
| Total : | | | | | | 433725.00 | 0.00 | 433725.00 | | 0.00 | | 0.00 | | 78070.50 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 433,725.00 |
| Five Lakh Eleven Thousand Seven Hundred Ninety Five Rupees Fifty Paise | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 78,070.50 |
| | Tax Amount : GST : 78,070.50 |
| | Invoice Value : 511,795.50 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2534**

**(formerly known as Jodhpur MSW Private Limited)**
**RRRPL - CRM Raipur,**
**Imoressive Homes,Duplex H No.1,,,**
**New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,**
**,**

# TAX INVOICE

**IRN No:28609b0efc5254d9a61f1ae293ec13e341e9ca36392daa1f07c11132c4ac617a**

**IRN Acknowledgement No : 182518338667949** **Acknowledgement Date & Time : 13-02-2025/16:36:00**

| | | | |
|---|---|---|---|
| **GSTIN** : 22AACCJ9020A1ZB | | **E Way Bill No** : | |
| **Document No.** : 1500010732 | | **Transporter Name** : | |
| **Invoice Date** : 13.02.2025 | | **Transporter GSTIN** : | |
| **GSTIN Invoice No.** : CG2420000145 | | **Vehicle Number** : | **Vehicle Type** : |
| **Member ship No:** : RITS ENTERPRISES | | **GR/LR Number** : | **GR/LR Date** : |
| **State: Chhattisgarh** | **State Code :** 22 | **E Way Bill Validity** : - | |
| | | **Place of Supply** : Andhra Pradesh | **WO** : |

| **Details of Receiver** | **Billed To :** | **Details of Consignee** | **Shipped To :** |
|---|---|---|---|
| **Name: RITS ENTERPRISES** | | **Name:RITS ENTERPRISES** | |
| **Address: 4-7,Main Road Gajularega** | | **Address: 4-7,Main Road Gajularega** | |
| **Vizianagaram 535002 Andhra Pradesh India** | | **Vizianagaram 535002 Andhra Pradesh India** | |
| **GSTIN/UIN : 37ACDPJ1101G1ZA** | | **GSTIN/UIN : 37ACDPJ1101G1ZA** | **PAN : ACDPJ1101G** |
| **State: Andhra Pradesh** | **State Code:** 37 | **State: Andhra Pradesh** | **State Code:** 37 |

| | |
|---|---|
| **Name of the Project :** | **RRRPL - CRM Raipur,** |
| **Value of the Contract:** | |
| **Contract Ref. :** | N/A |
| **Billing Period :** | **00.00.0000 To 00.00.0000** |
| **Reference No.:** | **PET BOTTLE** |

| | | | |
|---|---|---|---|
| **Bank Details :** | | **Total Invoice Value (Round Off) :** | **511,795.50** |
| **Bank Account Number :** | | **GST Payable on Reverse Charge :** | **N/A** |
| **Bank Branch IFSC :** | | **CGST On Rev. Charges Mechanisem :** | **N/A** |
| | | **SGST On Rev. Charges Mechanisem :** | **N/A** |
| **Terms and Conditions :** | | **Company CIN :** | **U90001AP2012PTC082400** |
| **As per Agreement** | | **Certified that the particulars Given above are true and correct.** | |
| **# TCS as applicable w.e.f. 01.10.2020** | | **For Re Sustainability and Rec** | |
| | **(Company Seal)** | | **Authorised Signatory** |

**[E&OE]**

**This is a Computer Genrated Invoice**

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2535

**Invoice Number** : **1500010732**

**Invoice Reference Number** : **PET BOTTLE**

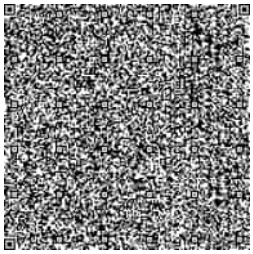
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 8800.000 | 47.50 | KG | 418000.00 |
| 2 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 370.000 | 42.50 | KG | 15725.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2536**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:7d06fb51cd2d95e9ca8630579c5b502921103fa49840624a4728b74df06d8521

IRN Acknowledgement No : 182518389877380 Acknowledgement Date & Time : 20-02-2025/17:35:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500010906 | | Transporter Name : | |
| Invoice Date : 20.02.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000147 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : SK ENGINEERING POLYM | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Uttar Pradesh | WO : |

| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: SK ENGINEERING POLYMERS<br>Address: B-141, PHASE -II,GAUTAM BUDDHA NAGAR, NOIDA 201305 Uttar Pradesh India<br>GSTIN/UIN : 09ADWPT7962P1ZY<br>State: Uttar Pradesh State Code: 09 | Name:SK ENGINEERING POLYMERS<br>Address: B-141, PHASE -II,GAUTAM BUDDHA NAGAR, NOIDA 201305 Uttar Pradesh India<br>GSTIN/UIN : 09ADWPT7962P1ZY PAN : ADWPT7962P<br>State: Uttar Pradesh State Code: 09 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | BLACK PP GRANULE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Polymers Of Propylene Or Of Other Olefins, In Primary Forms | 39021000 | KG | 10000.000 | 49.00 | 490000.00 | 0.00 | 490000.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 88200.00 |
| Total : | | | | | | 490000.00 | 0.00 | 490000.00 | | 0.00 | | 0.00 | | 88200.00 |

**Total Invoice Amount in Words:**
Five Lakh Seventy Eight Thousand Two Hundred Rupees

| | |
|---|---|
| Total Amount Before Tax : | 490,000.00 |
| Add : CGST : | 0.00 |
| Add : SGST : | 0.00 |
| Add : IGST : | 88,200.00 |
| Tax Amount : GST : | 88,200.00 |
| Invoice Value : | 578,200.00 |
| TCS # : | 0.00 |
| Total Invoice Value (Round Off) : | 578,200.00 |
| GST Payable on Reverse Charge : | N/A |
| CGST On Rev. Charges Mechanisem : | N/A |
| SGST On Rev. Charges Mechanisem : | N/A |
| Company CIN : | U90001AP2012PTC082400 |

Bank Details :
Bank Account Number :
Bank Branch IFSC :

Terms and Conditions :
As per Agreement
# TCS as applicable w.e.f. 01.10.2020

(Company Seal)

Certified that the particulars Given above are true and correct.
For Re Sustainability and Rec

Authorised Signatory

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2537

**Invoice Number** : **1500010906**

**Invoice Reference Number** : **BLACK PP GRANULE**

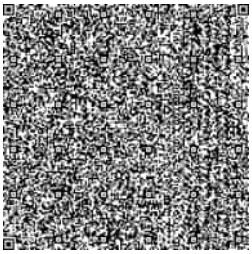
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-RAIPUR--PP GRANULES | 39021000 | 10000.000 | 49.00 | KG | 490000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2538**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:7e0c25e002f5c2964d7773e1e13f4238c2f5ed0b6a544f452071f7dc721fdfe6

IRN Acknowledgement No : 182518628461824 Acknowledgement Date & Time : 21-03-2025/12:52:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500012326 | | Transporter Name : | |
| Invoice Date : 21.03.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000162 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : RITS ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Andhra Pradesh | WO : |

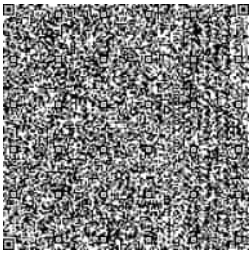
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA<br>State: Andhra Pradesh State Code: 37 | Name:RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA PAN : ACDPJ1101G<br>State: Andhra Pradesh State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 7010.000 | 48.50 | 339985.00 | 0.00 | 339985.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 61197.30 |
| 2 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 610.000 | 43.50 | 26535.00 | 0.00 | 26535.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 4776.30 |
| Total : | | | | | | 366520.00 | 0.00 | 366520.00 | | 0.00 | | 0.00 | | 65973.60 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 366,520.00 |
| Four Lakh Thirty Two Thousand Four Hundred Ninety Three Rupees Sixty Paise | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 65,973.60 |
| | Tax Amount : GST : 65,973.60 |
| | Invoice Value : 432,493.60 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2539**

**(formerly known as Jodhpur MSW Private Limited)**
**RRRPL - CRM Raipur,**
**Imoressive Homes,Duplex H No.1,,,**
**New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,**
**,**

# TAX INVOICE

**IRN No:7e0c25e002f5c2964d7773e1e13f4238c2f5ed0b6a544f452071f7dc721fdfe6**

**IRN Acknowledgement No : 182518628461824** **Acknowledgement Date & Time : 21-03-2025/12:52:00**

| | | | |
|---|---|---|---|
| **GSTIN** : 22AACCJ9020A1ZB | | **E Way Bill No** : | |
| **Document No.** : 1500012326 | | **Transporter Name** : | |
| **Invoice Date** : 21.03.2025 | | **Transporter GSTIN** : | |
| **GSTIN Invoice No.** : CG2420000162 | | **Vehicle Number** : | **Vehicle Type** : |
| **Member ship No:** : RITS ENTERPRISES | | **GR/LR Number** : | **GR/LR Date** : |
| **State: Chhattisgarh** | **State Code :** 22 | **E Way Bill Validity** : - | |
| | | **Place of Supply** : Andhra Pradesh | **WO** : |

| **Details of Receiver** | **Billed To :** | **Details of Consignee** | **Shipped To :** |
|---|---|---|---|
| **Name: RITS ENTERPRISES** | | **Name:RITS ENTERPRISES** | |
| **Address: 4-7,Main Road Gajularega** | | **Address: 4-7,Main Road Gajularega** | |
| **Vizianagaram 535002 Andhra Pradesh India** | | **Vizianagaram 535002 Andhra Pradesh India** | |
| **GSTIN/UIN : 37ACDPJ1101G1ZA** | | **GSTIN/UIN : 37ACDPJ1101G1ZA** | **PAN : ACDPJ1101G** |
| **State: Andhra Pradesh** | **State Code:** 37 | **State: Andhra Pradesh** | **State Code:** 37 |

| | |
|---|---|
| **Name of the Project :** | **RRRPL - CRM Raipur,** |
| **Value of the Contract:** | |
| **Contract Ref. :** | N/A |
| **Billing Period :** | **00.00.0000 To 00.00.0000** |
| **Reference No.:** | **PET BOTTLE** |

| | | | |
|---|---|---|---|
| **Bank Details :** | | **Total Invoice Value (Round Off) :** | **432,493.60** |
| **Bank Account Number :** | | **GST Payable on Reverse Charge :** | **N/A** |
| **Bank Branch IFSC :** | | **CGST On Rev. Charges Mechanisem :** | **N/A** |
| | | **SGST On Rev. Charges Mechanisem :** | **N/A** |
| **Terms and Conditions :** | | **Company CIN :** | **U90001AP2012PTC082400** |
| **As per Agreement** | | **Certified that the particulars Given above are true and correct.** | |
| **# TCS as applicable w.e.f. 01.10.2020** | | **For Re Sustainability and Rec** | |
| | **(Company Seal)** | **Authorised Signatory** | |

**[E&OE]**

**This is a Computer Genrated Invoice**

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500012326
Invoice Reference Number : PET BOTTLE

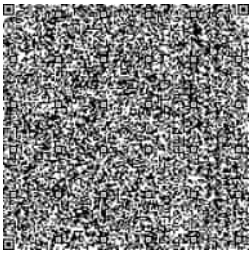
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 7010.000 | 48.50 | KG | 339985.00 |
| 2 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 610.000 | 43.50 | KG | 26535.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2541**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:74ec90b455380e00b1bad4ba468e2104ac35ebb5daa30b902dd3b262e9c3e605

IRN Acknowledgement No : 182518686783160 Acknowledgement Date & Time : 27-03-2025/19:21:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500012529 | | Transporter Name : | |
| Invoice Date : 27.03.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000163 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : PITAMBARA TRADERS | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: Pitambara Traders | Name:Pitambara Traders |
| Address: 258/2-3 OLD DHAMTARI ROAD SEJBAHAR Raipur 492001 Chhattisgarh India | Address: 258/2-3 OLD DHAMTARI ROAD SEJBAHAR Raipur 492001 Chhattisgarh India |
| GSTIN/UIN : 22ACSPT4419J1Z6 | GSTIN/UIN : 22ACSPT4419J1Z6 PAN : ACSPT4419J |
| State: Chhattisgarh, State Code: 22 | State: Chhattisgarh, State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | HDPE MIX |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, parings and scrap, of plastics | 39159090 | KG | 10770.000 | 31.00 | 333870.00 | 0.00 | 333870.00 | 9.00 | 30048.30 | 9.00 | 30048.30 | 0.00 | 0.00 |
| Total : | | | | | | 333870.00 | 0.00 | 333870.00 | | 30048.30 | | 30048.30 | | 0.00 |

**Total Invoice Amount in Words:**

Three Lakh Ninety Three Thousand Nine Hundred Sixty Six Rupees Sixty Paise

| | |
|---|---|
| Total Amount Before Tax : | 333,870.00 |
| Add : CGST : | 30,048.30 |
| Add : SGST : | 30,048.30 |
| Add : IGST : | 0.00 |
| Tax Amount : GST : | 60,096.60 |
| Invoice Value : | 393,966.60 |
| TCS # : | 0.00 |
| Total Invoice Value (Round Off) : | 393,966.60 |
| GST Payable on Reverse Charge : | N/A |
| CGST On Rev. Charges Mechanisem : | N/A |
| SGST On Rev. Charges Mechanisem : | N/A |
| Company CIN : | U90001AP2012PTC082400 |

Bank Details :
Bank Account Number :
Bank Branch IFSC :

Terms and Conditions :
As per Agreement
# TCS as applicable w.e.f. 01.10.2020

(Company Seal)

Certified that the particulars Given above are true and correct.
For Re Sustainability and Rec

Authorised Signatory

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2542

| | | |
|---|---|---|
| **Invoice Number** | : | **1500012529** |
| **Invoice Reference Number** | : | **HDPE MIX** |

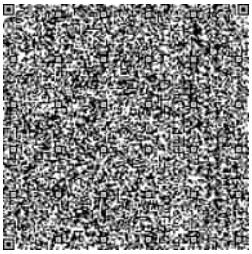
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 10770.000 | 31.00 | KG | 333870.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2543**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:74ec90b455380e00b1bad4ba468e2104ac35ebb5daa30b902dd3b262e9c3e605

IRN Acknowledgement No : 182518686783160 Acknowledgement Date & Time : 27-03-2025/19:21:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500012529 | | Transporter Name : | |
| Invoice Date : 27.03.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2420000163 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : PITAMBARA TRADERS | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: Pitambara Traders | Name:Pitambara Traders |
| Address: 258/2-3 OLD DHAMTARI ROAD SEJBAHAR Raipur 492001 Chhattisgarh India | Address: 258/2-3 OLD DHAMTARI ROAD SEJBAHAR Raipur 492001 Chhattisgarh India |
| GSTIN/UIN : 22ACSPT4419J1Z6 | GSTIN/UIN : 22ACSPT4419J1Z6 PAN : ACSPT4419J |
| State: Chhattisgarh State Code: 22 | State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | HDPE MIX |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, parings and scrap, of plastics | 39159090 | KG | 10770.000 | 31.00 | 333870.00 | 0.00 | 333870.00 | 9.00 | 30048.30 | 9.00 | 30048.30 | 0.00 | 0.00 |
| Total : | | | | | | 333870.00 | 0.00 | 333870.00 | | 30048.30 | | 30048.30 | | 0.00 |

**Total Invoice Amount in Words:**

Three Lakh Ninety Three Thousand Nine Hundred Sixty Six Rupees Sixty Paise

| | |
|---|---|
| Total Amount Before Tax : | 333,870.00 |
| Add : CGST : | 30,048.30 |
| Add : SGST : | 30,048.30 |
| Add : IGST : | 0.00 |
| Tax Amount : GST : | 60,096.60 |
| Invoice Value : | 393,966.60 |
| TCS # : | 0.00 |
| Total Invoice Value (Round Off) : | 393,966.60 |
| GST Payable on Reverse Charge : | N/A |
| CGST On Rev. Charges Mechanisem : | N/A |
| SGST On Rev. Charges Mechanisem : | N/A |
| Company CIN : | U90001AP2012PTC082400 |

Bank Details :
Bank Account Number :
Bank Branch IFSC :

Terms and Conditions :
As per Agreement
# TCS as applicable w.e.f. 01.10.2020

(Company Seal)

Certified that the particulars Given above are true and correct.
For Re Sustainability and Rec

Authorised Signatory

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2544

**Invoice Number** : **1500012529**

**Invoice Reference Number** : **HDPE MIX**

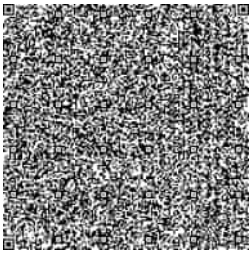
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 10770.000 | 31.00 | KG | 333870.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2545**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:45f251ba466ddaaecc4348fdb8158a4dc69064d07637d9ffd5e2f4927eb7a209

IRN Acknowledgement No : 182518969332234 Acknowledgement Date & Time : 30-04-2025/09:02:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500000838 | | Transporter Name : | |
| Invoice Date : 30.04.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000015 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : PARMESHWARA PULP | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Andhra Pradesh | WO : |

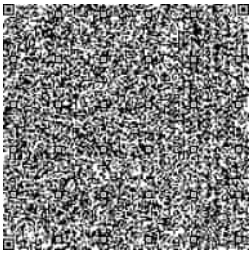
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: Parmeshwara Pulp and Papers<br>Address: D.NO.39-22-18/9 3RD FLOOR,KALAYAN NAGAR MURALINAGAR<br>Visakhapatnam 530007 Andhra Pradesh India<br>GSTIN/UIN : 37AKLPV5299F1ZC<br>State: Andhra Pradesh State Code: 37 | Name:Parmeshwara Pulp and Papers<br>Address: D.NO.39-22-18/9 3RD FLOOR,KALAYAN NAGAR MURALINAGAR<br>Visakhapatnam 530007 Andhra Pradesh India<br>GSTIN/UIN : 37AKLPV5299F1ZC PAN : AKLPV5299F<br>State: Andhra Pradesh State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 8770.000 | 47.00 | 412190.00 | 0.00 | 412190.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 74194.20 |
| 2 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 420.000 | 42.00 | 17640.00 | 0.00 | 17640.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 3175.20 |
| Total : | | | | | | 429830.00 | 0.00 | 429830.00 | | 0.00 | | 0.00 | | 77369.40 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 429,830.00 |
| Five Lakh Seven Thousand One Hundred Ninety Nine Rupees Forty Paise | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 77,369.40 |
| | Tax Amount : GST : 77,369.40 |
| | Invoice Value : 507,199.40 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



## Re Sustainability and Recycling Pvt.Ltd.

**2546**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

# TAX INVOICE

IRN No:45f251ba466ddaaecc4348fdb8158a4dc69064d07637d9ffd5e2f4927eb7a209

IRN Acknowledgement No : 182518969332234 Acknowledgement Date & Time : 30-04-2025/09:02:00

| | | | | | |
|---|---|---|---|---|---|
| GSTIN | : 22AACCJ9020A1ZB | | E Way Bill No | : | |
| Document No. | : 1500000838 | | Transporter Name | : | |
| Invoice Date | : 30.04.2025 | | Transporter GSTIN | : | |
| GSTIN Invoice No. | : CG2520000015 | | Vehicle Number | : | Vehicle Type : |
| Member ship No: | : PARMESHWARA PULP | | GR/LR Number | : | GR/LR Date : |
| State: Chhattisgarh | State Code : | 22 | E Way Bill Validity | : - | |
| | | | Place of Supply | : Andhra Pradesh | WO : |

| Details of Receiver | Billed To : | Details of Consignee | Shipped To : |
|---|---|---|---|
| Name: Parmeshwara Pulp and Papers<br>Address: D.NO.39-22-18/9 3RD FLOOR,KALAYAN NAGAR MURALINAGAR<br>Visakhapatnam 530007 Andhra Pradesh India<br>GSTIN/UIN : 37AKLPV5299F1ZC | | Name:Parmeshwara Pulp and Papers<br>Address: D.NO.39-22-18/9 3RD FLOOR,KALAYAN NAGAR MURALINAGAR<br>Visakhapatnam 530007 Andhra Pradesh India<br>GSTIN/UIN : 37AKLPV5299F1ZC PAN : AKLPV5299F | |
| State: Andhra Pradesh | State Code: 37 | State: Andhra Pradesh | State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| | | | |
|---|---|---|---|
| Bank Details : | | Total Invoice Value (Round Off) : | 507,199.40 |
| Bank Account Number : | | GST Payable on Reverse Charge : | N/A |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : | N/A |
| | | SGST On Rev. Charges Mechanisem : | N/A |
| Terms and Conditions :<br>As per Agreement<br># TCS as applicable w.e.f. 01.10.2020 | (Company Seal) | Company CIN : | U90001AP2012PTC082400 |
| | | Certified that the particulars Given above are true and correct.<br>For Re Sustainability and Rec<br>Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2547

**Invoice Number** : **1500000838**
**Invoice Reference Number** : **PET BOTTLE**

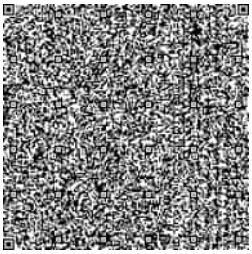
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 8770.000 | 47.00 | KG | 412190.00 |
| 2 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159042 | 420.000 | 42.00 | KG | 17640.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2548**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:c12f4882fd18dd333548a9fa55b140d3b09e01eec4a9468fdce11ee4cd950af6

IRN Acknowledgement No : 182518981969447 Acknowledgement Date & Time : 30-04-2025/21:27:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500000874 | | Transporter Name : | |
| Invoice Date : 30.04.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000016 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : MAA PITAMBRA PLASTIC | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

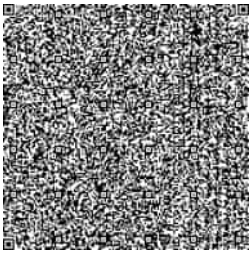
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: Maa Pitambra Plastic<br>Address: KHASRA NO 186/2 BILASPUR ROAD DIAMOND FURNITURE, BENDRI<br>Raipur 492099 Chhattisgarh India<br>GSTIN/UIN : 22AGUPT1933F1Z8<br>State: Chhattisgarh State Code: 22 | Name:Maa Pitambra Plastic<br>Address: KHASRA NO 186/2 BILASPUR ROAD DIAMOND FURNITURE, BENDRI<br>Raipur 492099 Chhattisgarh India<br>GSTIN/UIN : 22AGUPT1933F1Z8 PAN : AGUPT1933F<br>State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | MIX HDPE CHIPS |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST | | SGST | | IGST | |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | | | Rate % | Amount | Rate % | Amount | Rate % | Amount |
| 1 | Waste, parings and scrap, of plastics | 39159090 | KG | 3260.000 | 31.00 | 101060.00 | 0.00 | 101060.00 | 9.00 | 9095.40 | 9.00 | 9095.40 | 0.00 | 0.00 |
| 2 | Waste, parings and scrap, of plastics | 39159090 | KG | 2660.000 | 31.00 | 82460.00 | 0.00 | 82460.00 | 9.00 | 7421.40 | 9.00 | 7421.40 | 0.00 | 0.00 |
| 3 | Waste, parings and scrap, of plastics | 39159090 | KG | 1520.000 | 31.00 | 47120.00 | 0.00 | 47120.00 | 9.00 | 4240.80 | 9.00 | 4240.80 | 0.00 | 0.00 |
| 4 | Waste, parings and scrap, of plastics | 39159090 | KG | 1340.000 | 31.00 | 41540.00 | 0.00 | 41540.00 | 9.00 | 3738.60 | 9.00 | 3738.60 | 0.00 | 0.00 |
| 5 | Waste, parings and scrap, of plastics | 39159090 | KG | 1130.000 | 31.00 | 35030.00 | 0.00 | 35030.00 | 9.00 | 3152.70 | 9.00 | 3152.70 | 0.00 | 0.00 |
| Total : | | | | | | 307210.00 | 0.00 | 307210.00 | | 27648.90 | | 27648.90 | | 0.00 |

| Total Invoice Amount in Words: | | |
|---|---|---|
| Three Lakh Sixty Two Thousand Five Hundred Seven Rupees Eighty Paise | Total Amount Before Tax : | 307,210.00 |
| | Add : CGST : | 27,648.90 |
| | Add : SGST : | 27,648.90 |
| | Add : IGST : | 0.00 |
| | Tax Amount : GST : | 55,297.80 |
| | Invoice Value : | 362,507.80 |
| | TCS # : | 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2549**

(formerly known as Jodhpur MSW Private Limited)
RRRPL - CRM Raipur,
Imoressive Homes,Duplex H No.1,,,
New Rajendra Nagar, Raipur, 492006,,Chhattisgarh, India,
,

# TAX INVOICE

IRN No:c12f4882fd18dd333548a9fa55b140d3b09e01eec4a9468fdce11ee4cd950af6

IRN Acknowledgement No : 182518981969447 Acknowledgement Date & Time : 30-04-2025/21:27:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500000874 | | Transporter Name : | |
| Invoice Date : 30.04.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000016 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : MAA PITAMBRA PLASTIC | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

| Details of Receiver / Billed To : | Details of Consignee / Shipped To : |
|---|---|
| Name: Maa Pitambra Plastic<br>Address: KHASRA NO 186/2 BILASPUR ROAD DIAMOND FURNITURE, BENDRI<br>Raipur 492099 Chhattisgarh India<br>GSTIN/UIN : 22AGUPT1933F1Z8<br>State: Chhattisgarh State Code: 22 | Name:Maa Pitambra Plastic<br>Address: KHASRA NO 186/2 BILASPUR ROAD DIAMOND FURNITURE, BENDRI<br>Raipur 492099 Chhattisgarh India<br>GSTIN/UIN : 22AGUPT1933F1Z8 PAN : AGUPT1933F<br>State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL - CRM Raipur, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | MIX HDPE CHIPS |

| | | | |
|---|---|---|---|
| Bank Details : | | Total Invoice Value (Round Off) : | 362,507.80 |
| Bank Account Number : | | GST Payable on Reverse Charge : | N/A |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : | N/A |
| | | SGST On Rev. Charges Mechanisem : | N/A |
| Terms and Conditions :<br>As per Agreement<br># TCS as applicable w.e.f. 01.10.2020 | (Company Seal) | Company CIN : | U90001AP2012PTC082400 |
| | | Certified that the particulars Given above are true and correct.<br>For Re Sustainability and Rec | |
| | | Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Invoice Number : 1500000874

Invoice Reference Number : MIX HDPE CHIPS

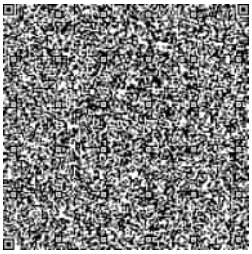
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 3260.000 | 31.00 | KG | 101060.00 |
| 2 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 2660.000 | 31.00 | KG | 82460.00 |
| 3 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 1520.000 | 31.00 | KG | 47120.00 |
| 4 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 1340.000 | 31.00 | KG | 41540.00 |
| 5 | RRRPL-CRM-Raipur-Plastic -Scrap | 39159090 | 1130.000 | 31.00 | KG | 35030.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2551**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:5fcf60ec77f1964a4450a102c77a153bb69245c8b7284fac4510cf01b3c44a98

IRN Acknowledgement No : 182519129561718 Acknowledgement Date & Time : 17-05-2025/17:09:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500001304 | | Transporter Name : | |
| Invoice Date : 17.05.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000018 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : GO GREEN RECYCLERS | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Telangana | WO : |

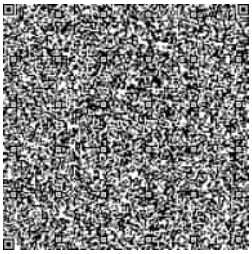
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: GO GREEN RECYCLERS<br>Address: Amberpet Road,D NO 2-3-604/70/61/A, Ayyappa Temple Road Amberpet<br>Hyderabad 500013 Telangana India<br>GSTIN/UIN : 36AAZFG3116E1ZB | Name:GO GREEN RECYCLERS<br>Address: Amberpet Road,D NO 2-3-604/70/61/A, Ayyappa Temple Road Amberpet Hyderabad 500013 Telangana India<br>GSTIN/UIN : 36AAZFG3116E1ZB PAN : AAZFG3116E |
| State: Telangana State Code: 36 | State: Telangana State Code: 36 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | HDPE & NATURAL |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, parings and scrap, of plastics | 39159090 | KG | 4050.000 | 40.00 | 162000.00 | 0.00 | 162000.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 29160.00 |
| 2 | Waste, parings and scrap, of plastics | 39159090 | KG | 4740.000 | 36.00 | 170640.00 | 0.00 | 170640.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 30715.20 |
| Total : | | | | | | 332640.00 | 0.00 | 332640.00 | | 0.00 | | 0.00 | | 59875.20 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 332,640.00 |
| Three Lakh Ninety Two Thousand Five Hundred Fifteen Rupees Twenty Paise | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 59,875.20 |
| | Tax Amount : GST : 59,875.20 |
| | Invoice Value : 392,515.20 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2552**

**(formerly known as Jodhpur MSW Private Limited)**
**RRRPL-Raipur-Plastics Recycling,**
**Imoressive Homes,Duplex HNo. 1,,,**
**New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,**
**,**

# TAX INVOICE

**IRN No:5fcf60ec77f1964a4450a102c77a153bb69245c8b7284fac4510cf01b3c44a98**

**IRN Acknowledgement No : 182519129561718** **Acknowledgement Date & Time : 17-05-2025/17:09:00**

| | | | | | |
|---|---|---|---|---|---|
| **GSTIN** | : 22AACCJ9020A1ZB | | **E Way Bill No** | : | |
| **Document No.** | : 1500001304 | | **Transporter Name** | : | |
| **Invoice Date** | : 17.05.2025 | | **Transporter GSTIN** | : | |
| **GSTIN Invoice No.** | : CG2520000018 | | **Vehicle Number** | : | **Vehicle Type** : |
| **Member ship No:** | : GO GREEN RECYCLERS | | **GR/LR Number** | : | **GR/LR Date** : |
| **State: Chhattisgarh** | **State Code :** | **22** | **E Way Bill Validity** | : - | |
| | | | **Place of Supply** | : Telangana | **WO** : |

| **Details of Receiver** | **Billed To :** | **Details of Consignee** | **Shipped To :** |
|---|---|---|---|
| **Name: GO GREEN RECYCLERS** | | **Name:GO GREEN RECYCLERS** | |
| **Address: Amberpet Road,D NO 2-3-604/70/61/A, Ayyappa Temple Road Amberpet Hyderabad 500013 Telangana India** | | **Address: Amberpet Road,D NO 2-3-604/70/61/A, Ayyappa Temple Road Amberpet Hyderabad 500013 Telangana India** | |
| **GSTIN/UIN : 36AAZFG3116E1ZB** | | **GSTIN/UIN : 36AAZFG3116E1ZB** | **PAN : AAZFG3116E** |
| **State: Telangana** **State Code:** **36** | | **State: Telangana** **State Code:** **36** | |

| | |
|---|---|
| **Name of the Project :** | **RRRPL-Raipur-Plastics Recycling,** |
| **Value of the Contract:** | |
| **Contract Ref. :** | N/A |
| **Billing Period :** | **00.00.0000 To 00.00.0000** |
| **Reference No.:** | **HDPE & NATURAL** |

| | | | |
|---|---|---|---|
| **Bank Details :** | | **Total Invoice Value (Round Off) :** | **392,515.20** |
| **Bank Account Number :** | | **GST Payable on Reverse Charge :** | **N/A** |
| **Bank Branch IFSC :** | | **CGST On Rev. Charges Mechanisem :** | **N/A** |
| | | **SGST On Rev. Charges Mechanisem :** | **N/A** |
| **Terms and Conditions :** | | **Company CIN :** | **U90001AP2012PTC082400** |
| **As per Agreement** | | **Certified that the particulars Given above are true and correct.** | |
| **# TCS as applicable w.e.f. 01.10.2020** | | **For Re Sustainability and Rec** | |
| | **(Company Seal)** | **Authorised Signatory** | |

**[E&OE]**

**This is a Computer Genrated Invoice**

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2553

**Invoice Number** : **1500001304**

**Invoice Reference Number** : **HDPE & NATURAL**

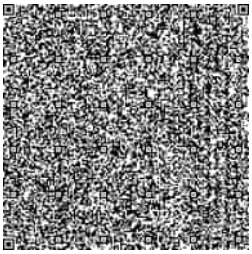
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159090 | 4050.000 | 40.00 | KG | 162000.00 |
| 2 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159090 | 4740.000 | 36.00 | KG | 170640.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2554**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:3c871f2bd67973bdb69eedb9ecf8620a7151bd9c5bda4166efb4b036a32d29c9

IRN Acknowledgement No : 182519253103598 Acknowledgement Date & Time : 31-05-2025/20:18:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500001864 | | Transporter Name : | |
| Invoice Date : 31.05.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000024 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : RITS ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Andhra Pradesh | WO : |

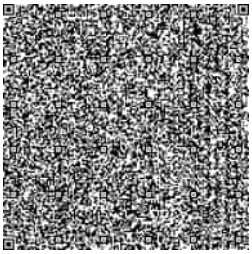
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA<br>State: Andhra Pradesh State Code: 37 | Name:RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA PAN : ACDPJ1101G<br>State: Andhra Pradesh State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 12940.000 | 41.90 | 542186.00 | 0.00 | 542186.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 97593.48 |
| 2 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 580.000 | 33.90 | 19662.00 | 0.00 | 19662.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 3539.16 |
| Total : | | | | | | 561848.00 | 0.00 | 561848.00 | | 0.00 | | 0.00 | | 101132.64 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 561,848.00 |
| Six Lakh Sixty Two Thousand Nine Hundred Eighty Rupees Sixty Four Paise | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 101,132.64 |
| | Tax Amount : GST : 101,132.64 |
| | Invoice Value : 662,980.64 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2555**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:3c871f2bd67973bdb69eedb9ecf8620a7151bd9c5bda4166efb4b036a32d29c9

IRN Acknowledgement No : 182519253103598 Acknowledgement Date & Time : 31-05-2025/20:18:00

| | | | | | |
|---|---|---|---|---|---|
| GSTIN | : 22AACCJ9020A1ZB | | E Way Bill No | : | |
| Document No. | : 1500001864 | | Transporter Name | : | |
| Invoice Date | : 31.05.2025 | | Transporter GSTIN | : | |
| GSTIN Invoice No. | : CG2520000024 | | Vehicle Number | : | Vehicle Type : |
| Member ship No: | : RITS ENTERPRISES | | GR/LR Number | : | GR/LR Date : |
| State: Chhattisgarh | State Code : | 22 | E Way Bill Validity | : - | |
| | | | Place of Supply | : Andhra Pradesh | WO : |

| Details of Receiver | Billed To : | Details of Consignee | Shipped To : |
|---|---|---|---|
| Name: RITS ENTERPRISES | | Name:RITS ENTERPRISES | |
| Address: 4-7,Main Road Gajularega Vizianagaram 535002 Andhra Pradesh India | | Address: 4-7,Main Road Gajularega Vizianagaram 535002 Andhra Pradesh India | |
| GSTIN/UIN : 37ACDPJ1101G1ZA | | GSTIN/UIN : 37ACDPJ1101G1ZA PAN : ACDPJ1101G | |
| State: Andhra Pradesh | State Code: 37 | State: Andhra Pradesh | State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| | | | |
|---|---|---|---|
| Bank Details : | | Total Invoice Value (Round Off) : | 662,980.64 |
| Bank Account Number : | | GST Payable on Reverse Charge : | N/A |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : | N/A |
| | | SGST On Rev. Charges Mechanisem : | N/A |
| Terms and Conditions : | | Company CIN : | U90001AP2012PTC082400 |
| As per Agreement | | Certified that the particulars Given above are true and correct. | |
| # TCS as applicable w.e.f. 01.10.2020 | | For Re Sustainability and Rec | |
| | (Company Seal) | Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Invoice Number** : **1500001864**
**Invoice Reference Number** : **PET BOTTLE**

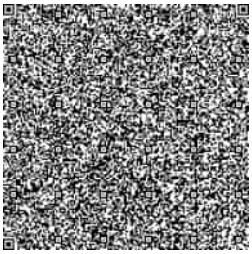
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159042 | 12940.000 | 41.90 | KG | 542186.00 |
| 2 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159042 | 580.000 | 33.90 | KG | 19662.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2557**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:ccf7c29cd054b3c9424de4baa61484f724fba613c866ffb42bb17fce803bdcce

IRN Acknowledgement No : 182519466123514 Acknowledgement Date & Time : 25-06-2025/16:47:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500002427 | | Transporter Name : | |
| Invoice Date : 25.06.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000029 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : RITS ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Andhra Pradesh | WO : |

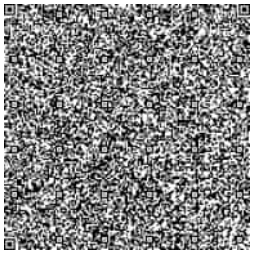
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA<br>State: Andhra Pradesh State Code: 37 | Name:RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA PAN : ACDPJ1101G<br>State: Andhra Pradesh State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 8540.000 | 38.50 | 328790.00 | 0.00 | 328790.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 59182.20 |
| 2 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 510.000 | 30.50 | 15555.00 | 0.00 | 15555.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 2799.90 |
| Total : | | | | | | 344345.00 | 0.00 | 344345.00 | | 0.00 | | 0.00 | | 61982.10 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 344,345.00 |
| Four Lakh Six Thousand Three Hundred Twenty Seven Rupees Ten Paise | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 61,982.10 |
| | Tax Amount : GST : 61,982.10 |
| | Invoice Value : 406,327.10 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



## Re Sustainability and Recycling Pvt.Ltd.

**2558**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

# TAX INVOICE

IRN No:ccf7c29cd054b3c9424de4baa61484f724fba613c866ffb42bb17fce803bdcce

IRN Acknowledgement No : 182519466123514 Acknowledgement Date & Time : 25-06-2025/16:47:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500002427 | | Transporter Name : | |
| Invoice Date : 25.06.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000029 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : RITS ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Andhra Pradesh | WO : |

| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA<br>State: Andhra Pradesh State Code: 37 | Name:RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA PAN : ACDPJ1101G<br>State: Andhra Pradesh State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| | | | |
|---|---|---|---|
| Bank Details : | | Total Invoice Value (Round Off) : | 406,327.10 |
| Bank Account Number : | | GST Payable on Reverse Charge : | N/A |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : | N/A |
| | | SGST On Rev. Charges Mechanisem : | N/A |
| Terms and Conditions :<br>As per Agreement<br># TCS as applicable w.e.f. 01.10.2020 | (Company Seal) | Company CIN : | U90001AP2012PTC082400 |
| | | Certified that the particulars Given above are true and correct.<br>For Re Sustainability and Rec<br>Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Invoice Number** : **1500002427**
**Invoice Reference Number** : **PET BOTTLE**

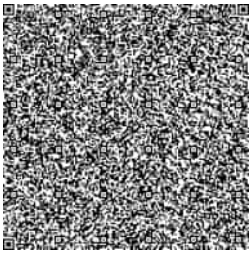
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159042 | 8540.000 | 38.50 | KG | 328790.00 |
| 2 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159042 | 510.000 | 30.50 | KG | 15555.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2560**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:effbc379418bcd9a08ee0c5dec29f07bd987c4ca060b072e3b37d049f72cd5cb

IRN Acknowledgement No : 182519488637806 Acknowledgement Date & Time : 27-06-2025/18:58:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500002905 | | Transporter Name : | |
| Invoice Date : 27.06.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000030 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : AYUSHMAN MERCHANTS | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Telangana | WO : |

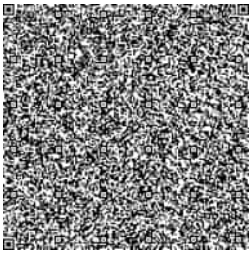
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: AYUSHMAN MERCHANTS PRIVATE LIMITED<br>Address: Sy.NO 278/A2,278/AA Grampanchayath, Rajapur Mandal Mahabubnagar 509202 Telangana India<br>GSTIN/UIN : 36AAGCA6626B1ZZ<br>State: Telangana State Code: 36 | Name:AYUSHMAN MERCHANTS PRIVATE LIMITED<br>Address: Sy.NO 278/A2,278/AA Grampanchayath, Rajapur Mandal Mahabubnagar 509202 Telangana India<br>GSTIN/UIN : 36AAGCA6626B1ZZ PAN : AAGCA6626B<br>State: Telangana State Code: 36 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | HDPE GRANULES |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Polymers Of Ethylene, In Primary Forms,Linear Low Density | 39011010 | KG | 5300.000 | 50.00 | 265000.00 | 0.00 | 265000.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 47700.00 |
| 2 | Polymers Of Ethylene, In Primary Forms,Linear Low Density | 39011010 | KG | 6700.000 | 50.00 | 335000.00 | 0.00 | 335000.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 60300.00 |
| Total : | | | | | | 600000.00 | 0.00 | 600000.00 | | 0.00 | | 0.00 | | 108000.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 600,000.00 |
| Seven Lakh Eight Thousand Rupees | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 108,000.00 |
| | Tax Amount : GST : 108,000.00 |
| | Invoice Value : 708,000.00 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2561**

**(formerly known as Jodhpur MSW Private Limited)**
**RRRPL-Raipur-Plastics Recycling,**
**Imoressive Homes,Duplex HNo. 1,,,**
**New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,**
**,**

# TAX INVOICE

**IRN No:effbc379418bcd9a08ee0c5dec29f07bd987c4ca060b072e3b37d049f72cd5cb**

**IRN Acknowledgement No : 182519488637806** **Acknowledgement Date & Time : 27-06-2025/18:58:00**

| | | | |
|---|---|---|---|
| **GSTIN** : 22AACCJ9020A1ZB | | **E Way Bill No** : | |
| **Document No.** : 1500002905 | | **Transporter Name** : | |
| **Invoice Date** : 27.06.2025 | | **Transporter GSTIN** : | |
| **GSTIN Invoice No.** : CG2520000030 | | **Vehicle Number** : | **Vehicle Type** : |
| **Member ship No:** : AYUSHMAN MERCHANTS | | **GR/LR Number** : | **GR/LR Date** : |
| **State: Chhattisgarh** | **State Code :** 22 | **E Way Bill Validity** : - | |
| | | **Place of Supply** : Telangana | **WO** : |

| **Details of Receiver** | **Billed To :** | **Details of Consignee** | **Shipped To :** |
|---|---|---|---|
| **Name: AYUSHMAN MERCHANTS PRIVATE LIMITED** | | **Name:AYUSHMAN MERCHANTS PRIVATE LIMITED** | |
| **Address: Sy.NO 278/A2,278/AA Grampanchayath, Rajapur Mandal Mahabubnagar 509202 Telangana India** | | **Address: Sy.NO 278/A2,278/AA Grampanchayath, Rajapur Mandal Mahabubnagar 509202 Telangana India** | |
| **GSTIN/UIN : 36AAGCA6626B1ZZ** | | **GSTIN/UIN : 36AAGCA6626B1ZZ** | **PAN : AAGCA6626B** |
| **State: Telangana** | **State Code: 36** | **State: Telangana** | **State Code: 36** |

| | |
|---|---|
| **Name of the Project :** | **RRRPL-Raipur-Plastics Recycling,** |
| **Value of the Contract:** | |
| **Contract Ref. :** | N/A |
| **Billing Period :** | **00.00.0000 To 00.00.0000** |
| **Reference No.:** | **HDPE GRANULES** |

| | | | |
|---|---|---|---|
| **Bank Details :** | | **Total Invoice Value (Round Off) :** | **708,000.00** |
| **Bank Account Number :** | | **GST Payable on Reverse Charge :** | **N/A** |
| **Bank Branch IFSC :** | | **CGST On Rev. Charges Mechanisem :** | **N/A** |
| | | **SGST On Rev. Charges Mechanisem :** | **N/A** |
| **Terms and Conditions :** | | **Company CIN :** | **U90001AP2012PTC082400** |
| **As per Agreement** | | **Certified that the particulars Given above are true and correct.** | |
| **# TCS as applicable w.e.f. 01.10.2020** | | **For Re Sustainability and Rec** | |
| | **(Company Seal)** | | **Authorised Signatory** |

**[E&OE]**

**This is a Computer Genrated Invoice**

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2562

**Invoice Number** : **1500002905**

**Invoice Reference Number** : **HDPE GRANULES**

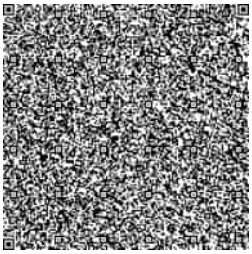
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-RAIPUR--HDPE GRANULES | 39011010 | 5300.000 | 50.00 | KG | 265000.00 |
| 2 | RRRPL-RAIPUR--HDPE GRANULES | 39011010 | 6700.000 | 50.00 | KG | 335000.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2563**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:67e2481df5b7fcccc3f6219a01886cb017ce279e5c288c7a9df5d2b130e73109

IRN Acknowledgement No : 182519663536289 Acknowledgement Date & Time : 16-07-2025/17:44:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500003663 | | Transporter Name : | |
| Invoice Date : 16.07.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000034 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : RITS ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Andhra Pradesh | WO : |

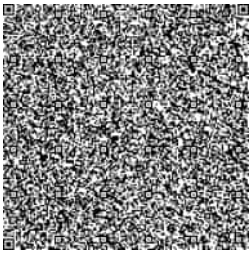
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA<br>State: Andhra Pradesh State Code: 37 | Name:RITS ENTERPRISES<br>Address: 4-7,Main Road Gajularega<br>Vizianagaram 535002 Andhra Pradesh India<br><br>GSTIN/UIN : 37ACDPJ1101G1ZA PAN : ACDPJ1101G<br>State: Andhra Pradesh State Code: 37 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | PET BOTTLE |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST Rate % | CGST Amount | SGST Rate % | SGST Amount | IGST Rate % | IGST Amount |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 8730.000 | 40.50 | 353565.00 | 0.00 | 353565.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 63641.70 |
| 2 | Waste, Parings And Scrap, Of Plastics - Of Other Plastics : | 39159042 | KG | 420.000 | 32.50 | 13650.00 | 0.00 | 13650.00 | 0.00 | 0.00 | 0.00 | 0.00 | 18.00 | 2457.00 |
| Total : | | | | | | 367215.00 | 0.00 | 367215.00 | | 0.00 | | 0.00 | | 66098.70 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 367,215.00 |
| Four Lakh Thirty Three Thousand Three Hundred Thirteen Rupees Seventy Paise | Add : CGST : 0.00 |
| | Add : SGST : 0.00 |
| | Add : IGST : 66,098.70 |
| | Tax Amount : GST : 66,098.70 |
| | Invoice Value : 433,313.70 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2564**

**(formerly known as Jodhpur MSW Private Limited)**
**RRRPL-Raipur-Plastics Recycling,**
**Imoressive Homes,Duplex HNo. 1,,,**
**New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,**
**,**

# TAX INVOICE

**IRN No:67e2481df5b7fcccc3f6219a01886cb017ce279e5c288c7a9df5d2b130e73109**

**IRN Acknowledgement No : 182519663536289** **Acknowledgement Date & Time : 16-07-2025/17:44:00**

| | | | |
|---|---|---|---|
| **GSTIN** : 22AACCJ9020A1ZB | | **E Way Bill No** : | |
| **Document No.** : 1500003663 | | **Transporter Name** : | |
| **Invoice Date** : 16.07.2025 | | **Transporter GSTIN** : | |
| **GSTIN Invoice No.** : CG2520000034 | | **Vehicle Number** : | **Vehicle Type** : |
| **Member ship No:** : RITS ENTERPRISES | | **GR/LR Number** : | **GR/LR Date** : |
| **State: Chhattisgarh** | **State Code :** 22 | **E Way Bill Validity** : - | |
| | | **Place of Supply** : Andhra Pradesh | **WO** : |

| **Details of Receiver** | **Billed To :** | **Details of Consignee** | **Shipped To :** |
|---|---|---|---|
| **Name: RITS ENTERPRISES** | | **Name:RITS ENTERPRISES** | |
| **Address: 4-7,Main Road Gajularega** | | **Address: 4-7,Main Road Gajularega** | |
| **Vizianagaram 535002 Andhra Pradesh India** | | **Vizianagaram 535002 Andhra Pradesh India** | |
| **GSTIN/UIN : 37ACDPJ1101G1ZA** | | **GSTIN/UIN : 37ACDPJ1101G1ZA** | **PAN : ACDPJ1101G** |
| **State: Andhra Pradesh** | **State Code:** 37 | **State: Andhra Pradesh** | **State Code:** 37 |

| | |
|---|---|
| **Name of the Project :** | **RRRPL-Raipur-Plastics Recycling,** |
| **Value of the Contract:** | |
| **Contract Ref. :** | N/A |
| **Billing Period :** | **00.00.0000 To 00.00.0000** |
| **Reference No.:** | **PET BOTTLE** |

| | | | |
|---|---|---|---|
| **Bank Details :** | | **Total Invoice Value (Round Off) :** | **433,313.70** |
| **Bank Account Number :** | | **GST Payable on Reverse Charge :** | **N/A** |
| **Bank Branch IFSC :** | | **CGST On Rev. Charges Mechanisem :** | **N/A** |
| | | **SGST On Rev. Charges Mechanisem :** | **N/A** |
| **Terms and Conditions :** | | **Company CIN :** | **U90001AP2012PTC082400** |
| **As per Agreement** | | **Certified that the particulars Given above are true and correct.** | |
| **# TCS as applicable w.e.f. 01.10.2020** | | **For Re Sustainability and Rec** | |
| | **(Company Seal)** | | **Authorised Signatory** |

**[E&OE]**

**This is a Computer Genrated Invoice**

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2565

**Invoice Number** : **1500003663**
**Invoice Reference Number** : **PET BOTTLE**

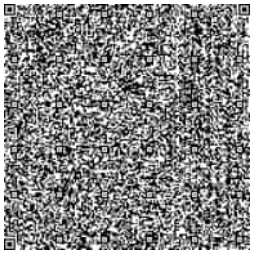
## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159042 | 8730.000 | 40.50 | KG | 353565.00 |
| 2 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159042 | 420.000 | 32.50 | KG | 13650.00 |

**Declaration:-**



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# Re Sustainability and Recycling Pvt.Ltd.

**2566**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

## TAX INVOICE

IRN No:8c994e1c292d68d0fc0e91e17940b80671559bf8def88b87e11765087c894b8d

IRN Acknowledgement No : 182519684369035 Acknowledgement Date & Time : 19-07-2025/08:19:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500003741 | | Transporter Name : | |
| Invoice Date : 19.07.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000036 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : UNIQUE ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

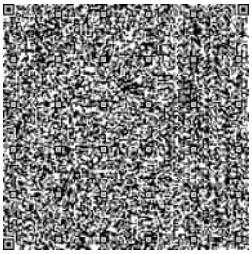
| Details of Receiver \| Billed To : | Details of Consignee \| Shipped To : |
|---|---|
| Name: Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS<br>State: Chhattisgarh State Code: 22 | Name:Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS PAN : BQCPK2819N<br>State: Chhattisgarh State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | BLACK PLASTIC |

| SL.No | Name of Product/Service | HSN/SAC | UOM | Qty. | Rate | Amount | Less: Discount | Taxable Value | CGST | | SGST | | IGST | |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | | | Rate % | Amount | Rate % | Amount | Rate % | Amount |
| 1 | Waste, parings and scrap, of plastics | 39159090 | KG | 470.000 | 17.00 | 7990.00 | 0.00 | 7990.00 | 9.00 | 719.10 | 9.00 | 719.10 | 0.00 | 0.00 |
| 2 | Waste, parings and scrap, of plastics | 39159090 | KG | 290.000 | 17.00 | 4930.00 | 0.00 | 4930.00 | 9.00 | 443.70 | 9.00 | 443.70 | 0.00 | 0.00 |
| Total : | | | | | | 12920.00 | 0.00 | 12920.00 | | 1162.80 | | 1162.80 | | 0.00 |

| | |
|---|---|
| Total Invoice Amount in Words: | Total Amount Before Tax : 12,920.00 |
| Fifteen Thousand Two Hundred Forty Five Rupees Sixty Paise | Add : CGST : 1,162.80 |
| | Add : SGST : 1,162.80 |
| | Add : IGST : 0.00 |
| | Tax Amount : GST : 2,325.60 |
| | Invoice Value : 15,245.60 |
| | TCS # : 0.00 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



**Re Sustainability and Recycling Pvt.Ltd.**

**2567**

(formerly known as Jodhpur MSW Private Limited)
RRRPL-Raipur-Plastics Recycling,
Imoressive Homes,Duplex HNo. 1,,,
New Rajendra Nagar RAIPUR, 492006,,Chhattisgarh, India,
,

# TAX INVOICE

IRN No:8c994e1c292d68d0fc0e91e17940b80671559bf8def88b87e11765087c894b8d

IRN Acknowledgement No : 182519684369035 Acknowledgement Date & Time : 19-07-2025/08:19:00

| | | | |
|---|---|---|---|
| GSTIN : 22AACCJ9020A1ZB | | E Way Bill No : | |
| Document No. : 1500003741 | | Transporter Name : | |
| Invoice Date : 19.07.2025 | | Transporter GSTIN : | |
| GSTIN Invoice No. : CG2520000036 | | Vehicle Number : | Vehicle Type : |
| Member ship No: : UNIQUE ENTERPRISES | | GR/LR Number : | GR/LR Date : |
| State: Chhattisgarh | State Code : 22 | E Way Bill Validity : - | |
| | | Place of Supply : Chhattisgarh | WO : |

| Details of Receiver | Billed To : | Details of Consignee | Shipped To : |
|---|---|---|---|
| Name: Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS | | Name:Unique Enterprises<br>Address: Santoshi Nagar Boriyaroad<br>Raipur 492001 Chhattisgarh India<br><br>GSTIN/UIN : 22BQCPK2819N2ZS PAN : BQCPK2819N | |
| State: Chhattisgarh | State Code: 22 | State: Chhattisgarh | State Code: 22 |

| | |
|---|---|
| Name of the Project : | RRRPL-Raipur-Plastics Recycling, |
| Value of the Contract: | |
| Contract Ref. : | N/A |
| Billing Period : | 00.00.0000 To 00.00.0000 |
| Reference No.: | BLACK PLASTIC |

| | | | |
|---|---|---|---|
| Bank Details : | | Total Invoice Value (Round Off) : | 15,245.60 |
| Bank Account Number : | | GST Payable on Reverse Charge : | N/A |
| Bank Branch IFSC : | | CGST On Rev. Charges Mechanisem : | N/A |
| | | SGST On Rev. Charges Mechanisem : | N/A |
| Terms and Conditions :<br>As per Agreement<br># TCS as applicable w.e.f. 01.10.2020 | (Company Seal) | Company CIN : | U90001AP2012PTC082400 |
| | | Certified that the particulars Given above are true and correct.<br>For Re Sustainability and Rec | |
| | | Authorised Signatory | |

[E&OE]

This is a Computer Genrated Invoice

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# 2568

**Invoice Number** : **1500003741**

**Invoice Reference Number** : **BLACK PLASTIC**

## ANNEXURE : 1

| Sl.No. | Name of Product / Service | HSN/SAC Code | QTY. | Rate | UOM | Amount |
|---|---|---|---|---|---|---|
| 1 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159090 | 470.000 | 17.00 | KG | 7990.00 |
| 2 | RRRPL-RAIPUR--PLASTIC SCRAP | 39159090 | 290.000 | 17.00 | KG | 4930.00 |

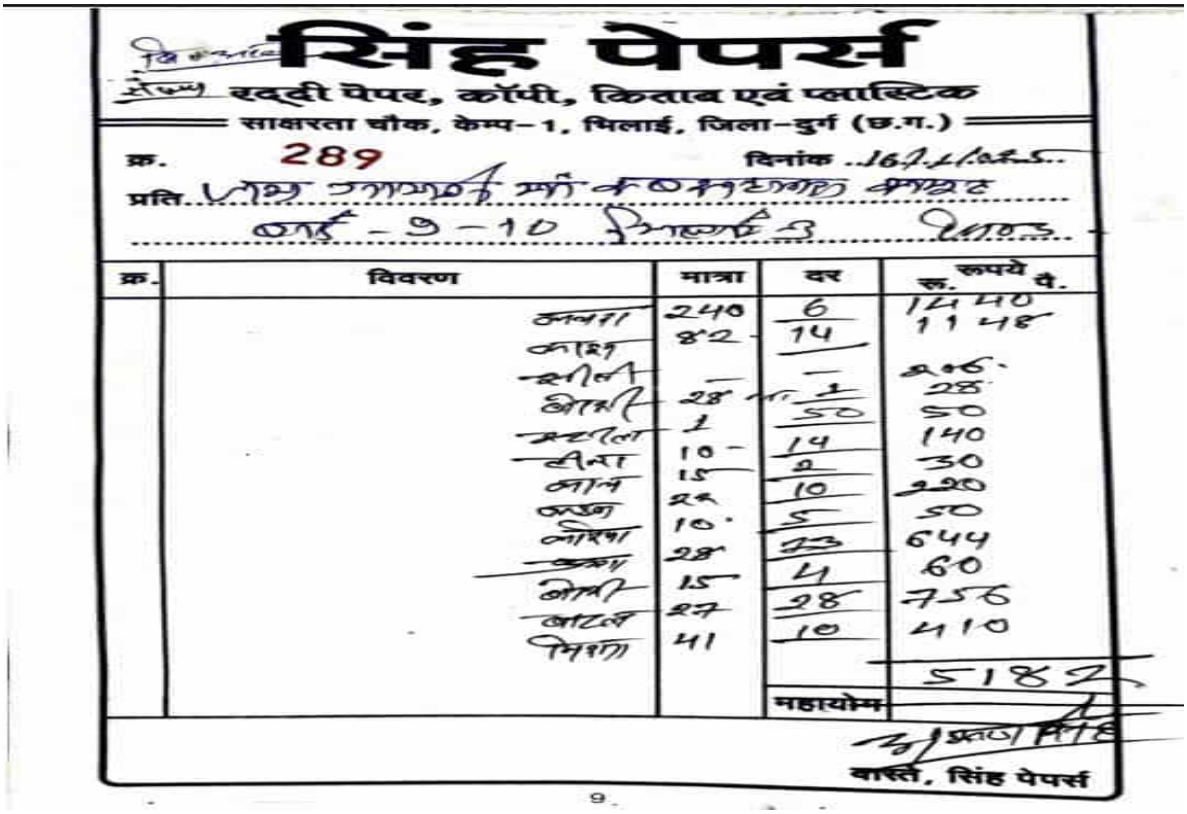
**Declaration:-**

Re Sustainability and Recycling Pvt.Ltd., Hitech City Road,, Level 11B,Aurobindo Galaxy,, Hyderabad Knowledge City,, Hyderabad, 500081, Telangana, India, Ph: 23015000

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Copy of Recyclable Sale receipts

**1) Nagar Nigam Bhilai Charoda, District- Durg, Chhattisgarh**



सिंह पेपर्स

रद्दी पेपर, कॉपी, किताब एवं प्लास्टिक

साक्षरता चौक, केम्प–1, भिलाई, जिला–दुर्ग (छ.ग.)

क्र. 289 दिनांक ..16/4/2025..

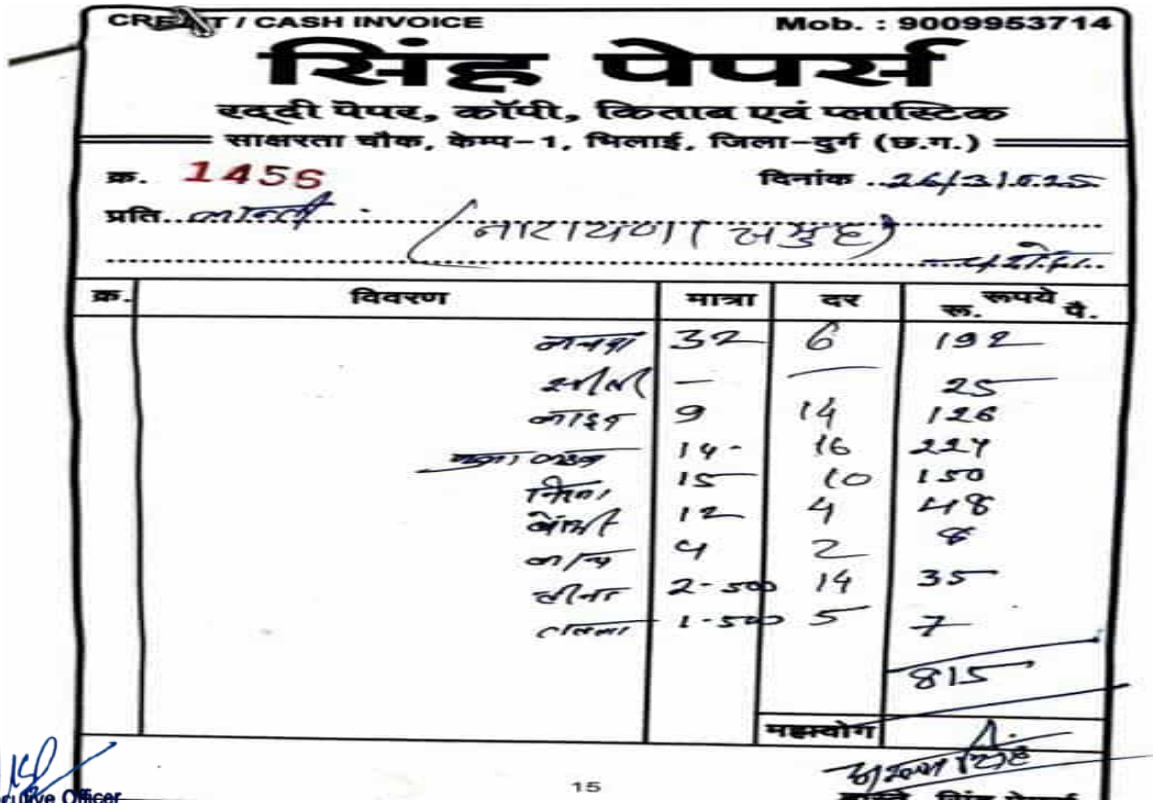
प्रति.....

वार्ड - 9 - 10

| क्र. | विवरण | मात्रा | दर | रु. रुपये पै. |
|---|---|---|---|---|
| | अखबार | 240 | 6 | 1440 |
| | कार्टन | 82 | 14 | 1148 |
| | हार्ड | — | — | — |
| | बोतल | 28 | 1 | 28 |
| | प्लास्टिक | 1 | 50 | 50 |
| | टीना | 10 | 14 | 140 |
| | लोहा | 15 | 2 | 30 |
| | कांच | 22 | 10 | 220 |
| | कापी | 10 | 5 | 50 |
| | किताब | 28 | 23 | 644 |
| | पेपर | 15 | 4 | 60 |
| | बोतल | 27 | 28 | 756 |
| | मिश्रण | 41 | 10 | 410 |
| | | | महायोग | 5182 |

वास्ते, सिंह पेपर्स

9



CREDIT / CASH INVOICE Mob. : 9009953714

सिंह पेपर्स

रद्दी पेपर, कॉपी, किताब एवं प्लास्टिक

साक्षरता चौक, केम्प–1, भिलाई, जिला–दुर्ग (छ.ग.)

क्र. 1455 दिनांक ..26/3/2025..

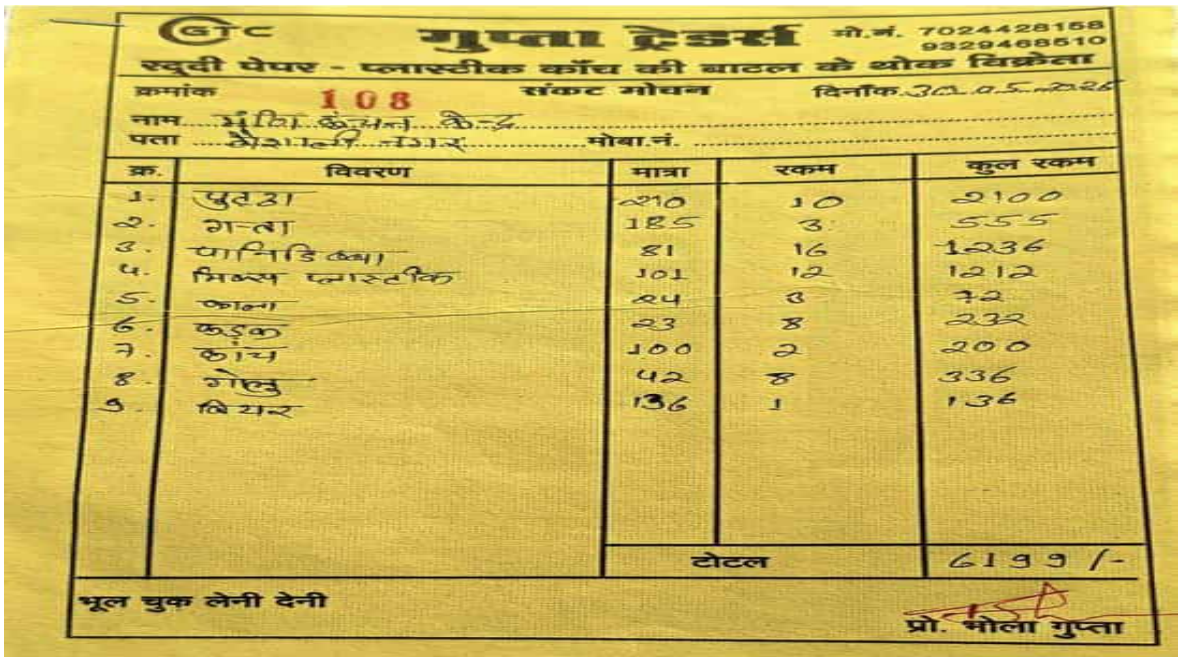
प्रति.....

| क्र. | विवरण | मात्रा | दर | रु. रुपये पै. |
|---|---|---|---|---|
| | अखबार | 32 | 6 | 192 |
| | हार्ड | — | — | 25 |
| | कार्टन | 9 | 14 | 126 |
| | मक्का प्लास्टिक | 14 | 16 | 224 |
| | मिक्स | 15 | 10 | 150 |
| | बोतल | 12 | 4 | 48 |
| | कांच | 4 | 2 | 8 |
| | टीना | 2-500 | 14 | 35 |
| | टालना | 1-500 | 5 | 7 |
| | | | | 815 |
| | | | महायोग | |

15

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

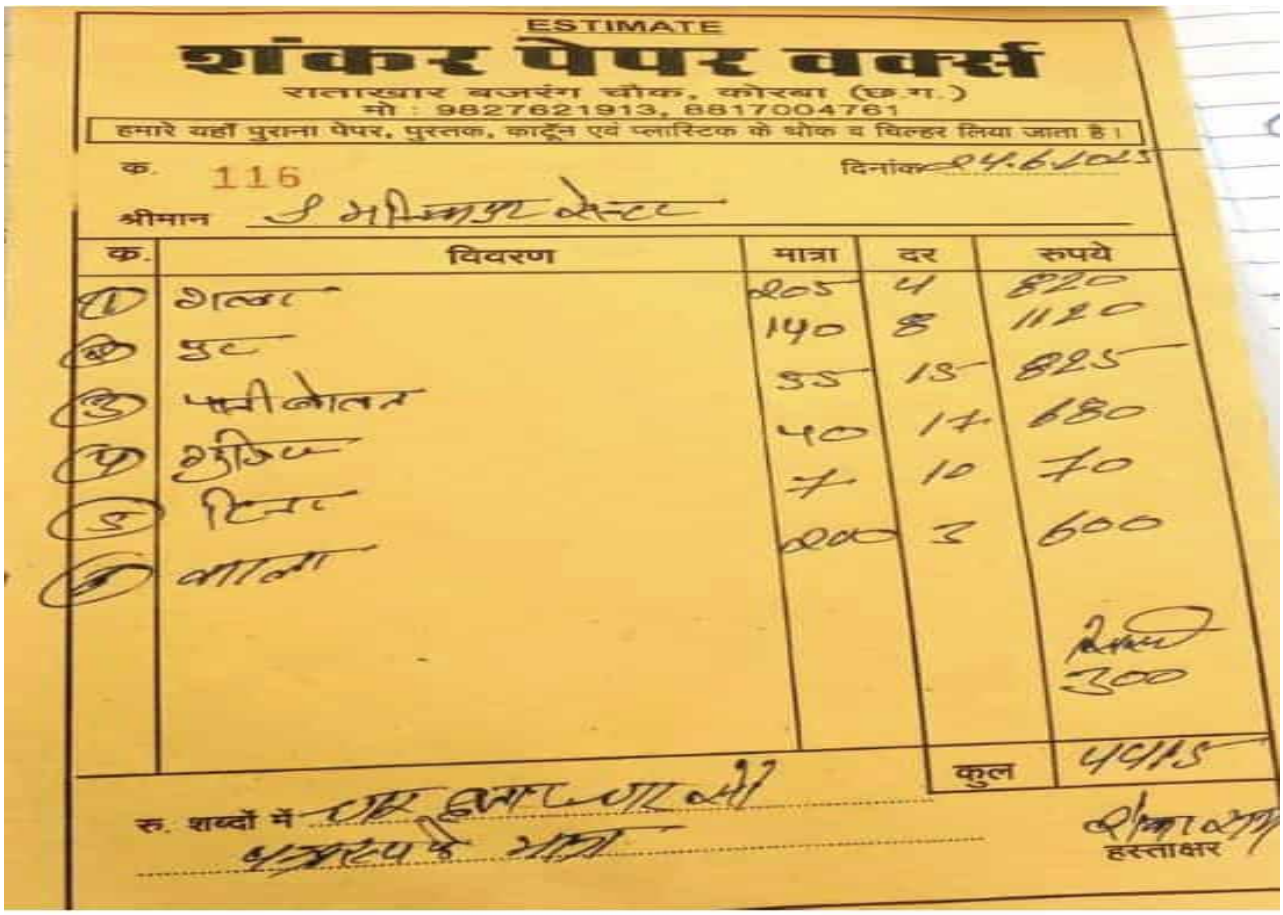
**2) Nagar Nigam Korba, District- Korba, Chhattisgarh**



GST
**गुप्ता ट्रेडर्स** मो.नं. 7024428158, 9329468510
रद्दी पेपर - प्लास्टीक कॉय की बाटल के थोक विक्रेता
क्रमांक 108 संकट मोचन दिनांक 30.05.2024
नाम मुंशी कंपनी के-2
पता सी.एस.ई.बी. रोड मोबा.नं.

| क्र. | विवरण | मात्रा | रकम | कुल रकम |
|---|---|---|---|---|
| 1. | पुट्ठा | 210 | 10 | 2100 |
| 2. | गत्ता | 185 | 3 | 555 |
| 3. | पानिडिब्बा | 81 | 16 | 1296 |
| 4. | मिक्स प्लास्टिक | 101 | 12 | 1212 |
| 5. | फाना | 24 | 3 | 72 |
| 6. | कड़क | 23 | 8 | 232 |
| 7. | कांच | 100 | 2 | 200 |
| 8. | गोलु | 42 | 8 | 336 |
| 9. | बियर | 136 | 1 | 136 |
| | | | टोटल | 6199/- |

भूल चुक लेनी देनी
प्रो. भोला गुप्ता



ESTIMATE
**शंकर पेपर वर्क्स**
रातखार बजरंग चौक, कोरबा (छ.ग.)
मो : 9827621913, 8817004761
हमारे यहाँ पुराना पेपर, पुस्तक, कार्टून एवं प्लास्टिक के थोक व चिल्हर लिया जाता है।
क. 116 दिनांक 24.6.2023
श्रीमान [illegible]

| क. | विवरण | मात्रा | दर | रुपये |
|---|---|---|---|---|
| 1 | गत्ता | 205 | 4 | 820 |
| 2 | पुट | 140 | 8 | 1120 |
| 3 | पानीपोलन | 55 | 15 | 825 |
| 4 | शीशा | 40 | 17 | 680 |
| 5 | रिजा | 7 | 10 | 70 |
| 6 | थाला | 200 | 3 | 600 |
| | | | | 300 |
| | | | कुल | 4615 |

रु. शब्दों में [illegible]
हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**3) Nagar Nigam Chirimiri, District- Manendragarh - Chirmiri – Bharatpur, Chhattisgarh**

GISTIN
22BFFPK4022R1ZE

श्री गणेशाय नमः

Mob. 7999374108

**AKSHITA TRADERS**

GRAM-RATANPUR, PO, TAMDAND, DISTT- M.C.B. (C.G.)

नगर पालिक निगम चिरमिरी
एस.एल.आर.एम. सेन्टर डोमनहिल
माह—मई 2025

| क्र. | सामग्री | वजन कि.ग्रा. | दर | रकम |
|---|---|---|---|---|
| 01 | प्लास्टिक | 1100 | 6 | 6600 |
| 02 | पुट्ठा | 900 | 11 | 9900 |
| 03 | बीयर बोतल | 180 | 10 | 1800 |
| 04 | कार्ड बोर्ड | 177 | 7 | 1239 |
| 05 | कलर प्लास्टिक | 300 | 6 | 1800 |
| | | | टोटल | 21339.00 |

AKSHITA TRADERS
Proprietor

GISTIN
22BFFPK4022R1ZE

श्री गणेशाय नमः

Mob. 7999374108

AKSHITA TRADERS

GRAM-RATANPUR, PO, TAMDAND, DISTT- M.C.B. (C.G.)

नगर पालिक निगम चिरमिरी
एस.एल.आर.एम. सेन्टर कोरिया
माह—मई 2025

| क्र. | सामग्री | वजन | दर | रकम |
|---|---|---|---|---|
| 01 | पानी बोतल | 410 | 18 | 7380 |
| 02 | प्लास्टिक | 352 | 10 | 3520 |
| 03 | कारटून | 180 | 10 | 1800 |
| 04 | कार्डबोर्ड | 210 | 4 | 840 |
| 05 | मिक्स प्लास्टिक | 370 | 6 | 2220 |
| 06 | बीयर बोतल | 100 | 1 | 100 |
| 07 | टीना | 40 | 8 | 320 |
| 08 | कांच | 280 | 3 | 840 |
| | | | टोटल | 16020 |

AKSHITA TRADERS
Proprietor

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**4) Nagar Nigam Bhilai, District- Durg, Chhattisgarh**

**Ali Traders**
Dhamdha Naka Durg (C.G.)
Mohammad Aabib, Moh.-7974309322

दिनांक 22/04/25

पता. मणिकंचन -केंद्र - रॉयल्टी -नाका -भिलाई -

| टोटल ड्रायवेस्ट सेल्ड | पानी बॉटल | रंगीन फुग्गा प्लास्टिक | काला कडक प्लास्टिक | कादून बोर्ड | कचरा बोर्ड | कचरा पेपर | सफेद झिल्ली | लोहा टीना | क. तल्ला जूता | टूटा काँच | 15 K.G दुँध - सिल्ली (90) |
|---|---|---|---|---|---|---|---|---|---|---|---|
| क्वान्टिटि इन कि.ग्रा. | 72 | 140 | 180 | 90 | 560 | X | 204 | 50 | X | 207 | |
| एमाउंट | 864 | 1680 | 720 | 630 | 1120 | X | 1020 | 400 | X | 414 | 6938/- |

हस्ताक्षर
Ali Traders
Proprietor

**Ali Traders**
Dhamdha Naka Durg (C.G.)
Mohammad Aabib, Moh.-7974309322

दिनांक 06/03/25

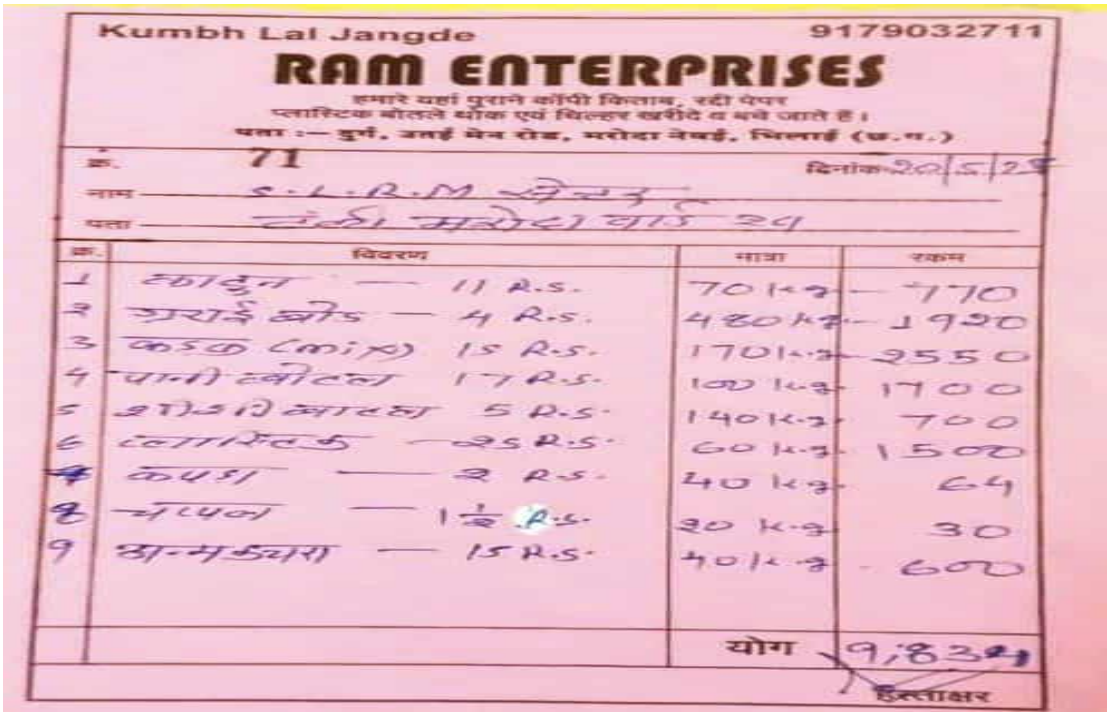
पता. मणिकांत -केंद्र - रॉयल्टी -नाका + कोसा - नाला - भिलाई -(C.G)

| टोटल ड्रायवेस्ट सेल्ड | पानी बॉटल | रंगीन फुग्गा प्लास्टिक | काला कडक प्लास्टिक | कादून बोर्ड | कचरा बोर्ड | कचरा पेपर | सफेद झिल्ली | लोहा टीना | क. तल्ला जूता | टूटा काँच | |
|---|---|---|---|---|---|---|---|---|---|---|---|
| क्वान्टिटि इन कि.ग्रा. | 165 | 187 | 740 | 130 | 670 | X | 250 | 125 | 260 | 842 | |
| एमाउंट | 1980 | 2244 | 2960 | 910 | 1340 | X | 1250 | 1000 | 520 | 1684 | 13,978/- |

Ali Traders
Proprietor

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**5) Nagar Nigam Risali, District- Durg, Chhattisgarh**



Kumbh Lal Jangde 9179032711

**RAM ENTERPRISES**

हमारे यहां पुराने कॉपी किताब, रद्दी पेपर
प्लास्टिक बोतले थोक एवं बिल्हर खरीदे व बेचे जाते हैं।
पता :— दुर्ग, जलई मेन रोड, मरोदा नेवई, भिलाई (छ.ग.)

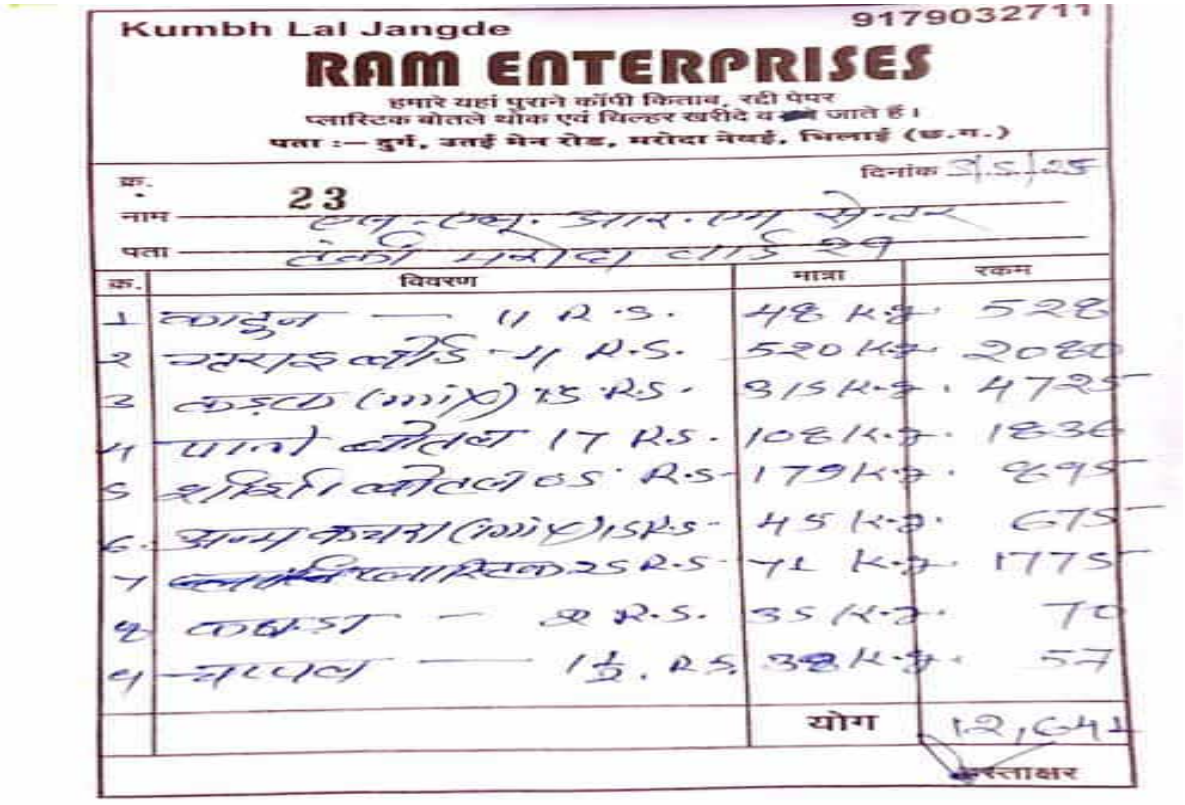
क्र. 71 दिनांक 20/5/25

नाम S.L.R.M सेक्टर

पता रेंकी मरोदा वार्ड 24

| क्र. | विवरण | मात्रा | रकम |
|---|---|---|---|
| 1 | कार्टून — 11 R.S. | 70 K.g. | 770 |
| 2 | प्लास्टिक बोरी — 4 R.S. | 480 K.g. | 1920 |
| 3 | कड़क (mix) 15 R.S. | 170 K.g. | 2550 |
| 4 | पानी बोतल 17 R.S. | 100 K.g. | 1700 |
| 5 | हार्डी कागज 5 R.S. | 140 K.g. | 700 |
| 6 | लोमेटल — 25 R.S. | 60 K.g. | 1500 |
| 7 | कपड़ा — 2 R.S. | 40 K.g. | 64 |
| 8 | चप्पल — 1½ R.S. | 20 K.g. | 30 |
| 9 | अन्य कागज — 15 R.S. | 40 K.g. | 600 |
| | | योग | 9,834 |

हस्ताक्षर



Kumbh Lal Jangde 9179032711

**RAM ENTERPRISES**

हमारे यहां पुराने कॉपी किताब, रद्दी पेपर
प्लास्टिक बोतले थोक एवं बिल्हर खरीदे व बेचे जाते हैं।
पता :— दुर्ग, जलई मेन रोड, मरोदा नेवई, भिलाई (छ.ग.)

क्र. 23 दिनांक 3/5/25

नाम एच.एच.आर.एम सेक्टर

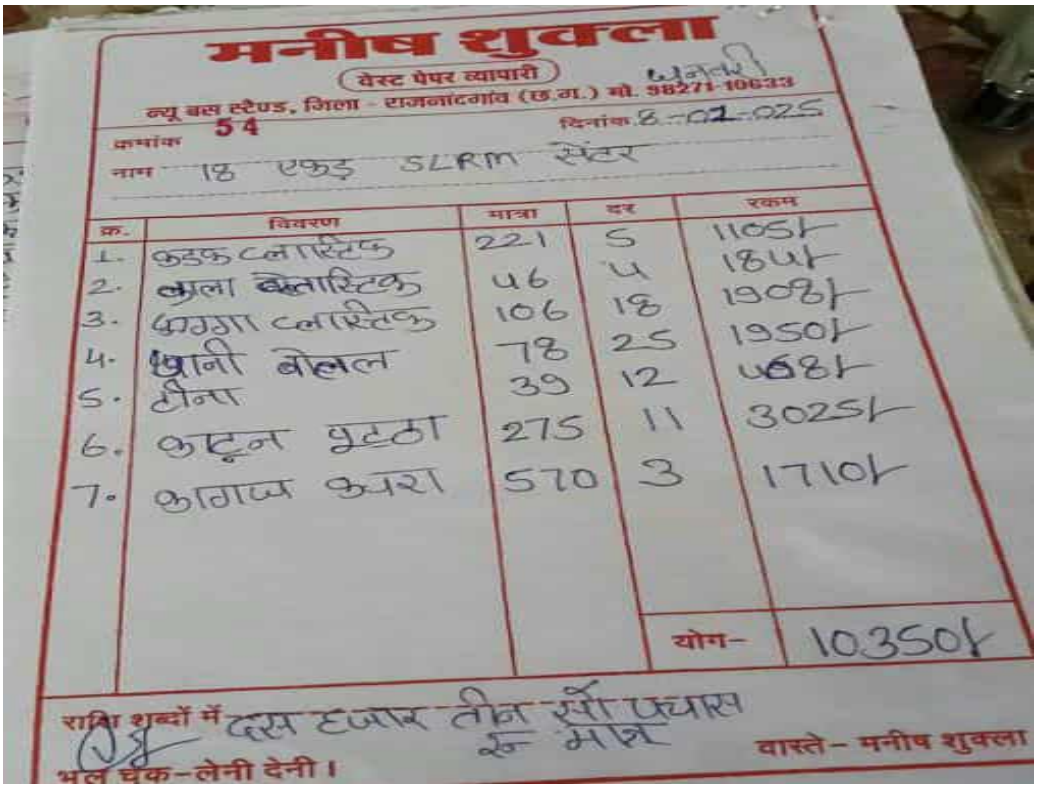
पता रेंकी मरोदा वार्ड 24

| क्र. | विवरण | मात्रा | रकम |
|---|---|---|---|
| 1 | कार्टून — 11 R.S. | 48 K.g. | 528 |
| 2 | प्लास्टिक बोरी — 11 R.S. | 520 K.g. | 2080 |
| 3 | कड़क (mix) 15 R.S. | 315 K.g. | 4725 |
| 4 | पानी बोतल 17 R.S. | 108 K.g. | 1836 |
| 5 | हार्डी कागज 5 R.S. | 179 K.g. | 895 |
| 6 | अन्य कागज (mix) 15 R.S. | 45 K.g. | 675 |
| 7 | ~~लोमेटल~~ प्लास्टिक 25 R.S. | 71 K.g. | 1775 |
| 8 | कपड़ा — 2 R.S. | 35 K.g. | 70 |
| 9 | चप्पल — 1½ R.S. | 38 K.g. | 57 |
| | | योग | 12,641 |

हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

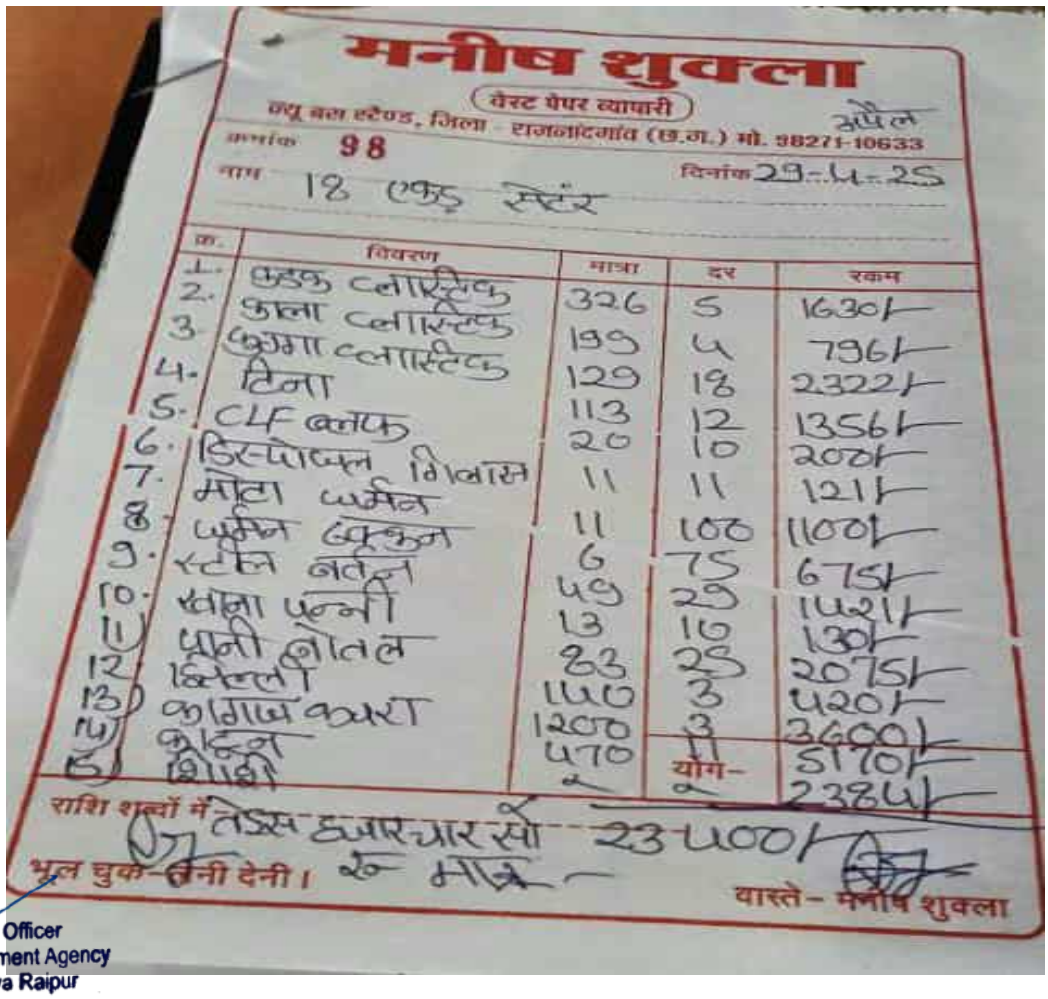
**6) Nagar Nigam Rajnandgaon, District- Rajnandgaon, Chhattisgarh**



मनीष शुक्ला
वेस्ट पेपर व्यापारी
न्यू बस स्टैण्ड, जिला - राजनांदगांव (छ.ग.) मो. 98271-10633
क्रमांक 54 दिनांक 8-02-025
नाम 18 एकड़ SLRM सेंटर

| क्र. | विवरण | मात्रा | दर | रकम |
|---|---|---|---|---|
| 1. | कड़क प्लास्टिक | 221 | 5 | 1105/- |
| 2. | काला प्लास्टिक | 46 | 4 | 184/- |
| 3. | झग्गा प्लास्टिक | 106 | 18 | 1908/- |
| 4. | पानी बोतल | 78 | 25 | 1950/- |
| 5. | टीना | 39 | 12 | 468/- |
| 6. | कटून गट्ठा | 275 | 11 | 3025/- |
| 7. | कागज कचरा | 570 | 3 | 1710/- |
| | | | योग- | 10350/- |

राशि शब्दों में दस हजार तीन सौ पचास रु मात्र
भूल चूक-लेनी देनी। वास्ते- मनीष शुक्ला



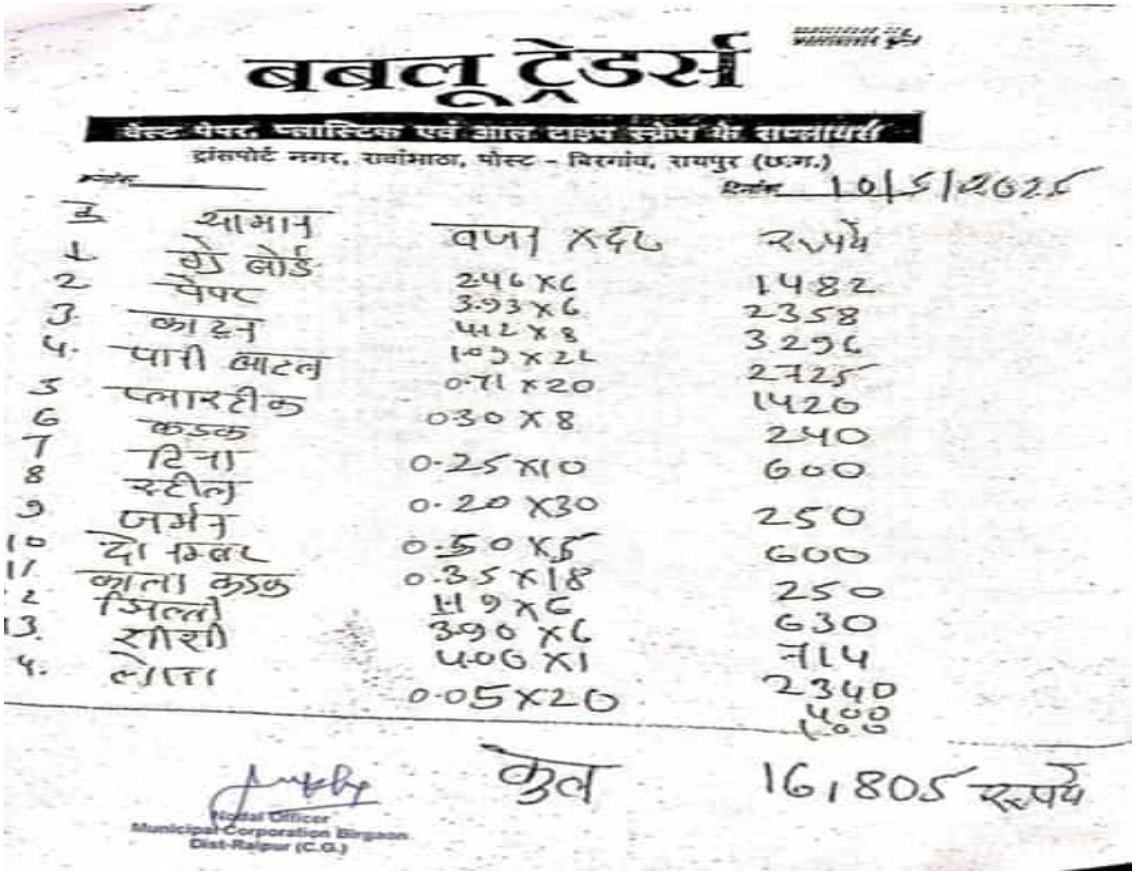
मनीष शुक्ला
वेस्ट पेपर व्यापारी
न्यू बस स्टैण्ड, जिला - राजनांदगांव (छ.ग.) मो. 98271-10633
अप्रैल
क्रमांक 98 दिनांक 29-4-25
नाम 18 एकड़ सेंटर

| क्र. | विवरण | मात्रा | दर | रकम |
|---|---|---|---|---|
| 1. | कड़क प्लास्टिक | 326 | 5 | 1630/- |
| 2. | काला प्लास्टिक | 199 | 4 | 796/- |
| 3. | झग्गा प्लास्टिक | 129 | 18 | 2322/- |
| 4. | टिना | 113 | 12 | 1356/- |
| 5. | CF बनक | 20 | 10 | 200/- |
| 6. | डिस्पोजल गिलास | 11 | 11 | 121/- |
| 7. | मोटा पन्नी | 11 | 100 | 1100/- |
| 8. | पन्नी कटून | 6 | 75 | 675/- |
| 9. | स्टील बर्तन | 49 | 29 | 1421/- |
| 10. | खाना पन्नी | 13 | 10 | 130/- |
| 11. | पानी बोतल | 83 | 25 | 2075/- |
| 12. | किल्ली | 140 | 3 | 420/- |
| 13. | कागज कचरा | 1200 | 3 | 3600/- |
| 14. | कटून | 470 | 11 | 5170/- |
| 15. | शीशी | | योग- | 23840/- |

राशि शब्दों में तेइस हजार चार सौ 23400/-
भूल चूक-लेनी देनी। रु मात्र
वास्ते- मनीष शुक्ला

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**7) Nagar Nigam Birgaon, District- Raipur, Chhattisgarh**



बबलू ट्रेडर्स

बेस्ट पेपर प्लास्टिक एवं आल टाइप स्क्रेप के सप्लायर्स

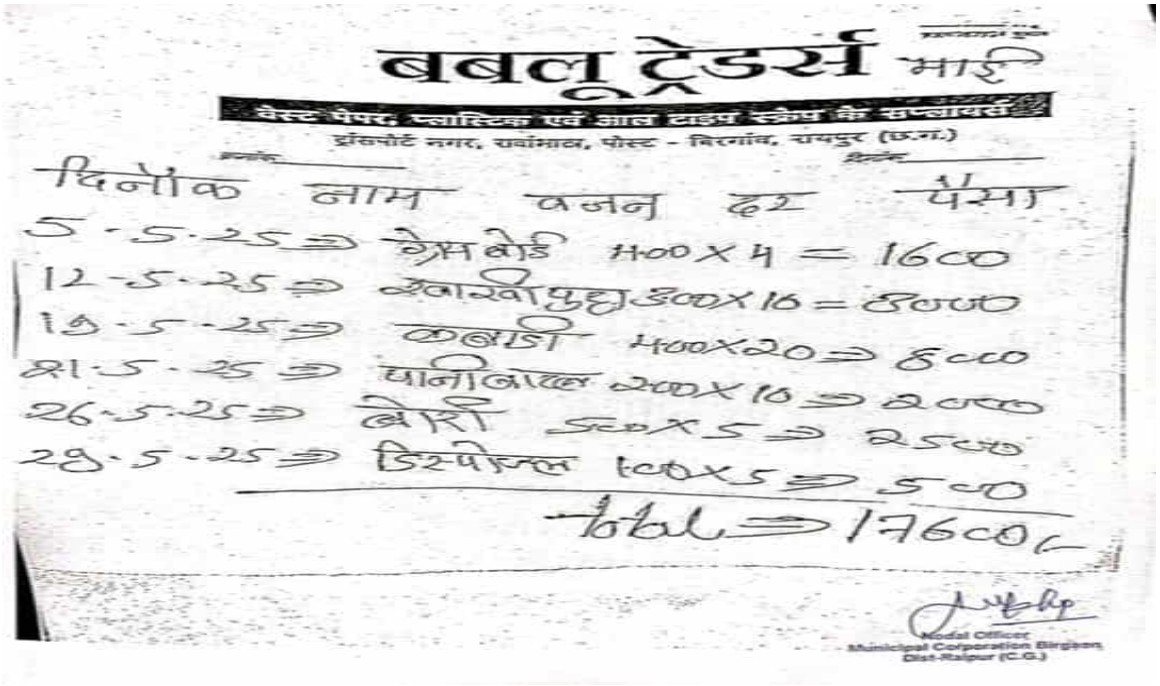
इंसपोर्ट नगर, चवांमाठा, पोस्ट - बिरगांव, रायपुर (छ.ग.)

दिनांक 10/5/2025

| क्र | सामान | वजन X दर | रुपये |
|---|---|---|---|
| 1 | ग्रे बोर्ड | 246 X 6 | 1482 |
| 2 | पेपर | 3.93 X 6 | 2358 |
| 3 | कार्टन | 411 X 8 | 3296 |
| 4 | पानी बोतल | 109 X 25 | 2725 |
| 5 | प्लास्टीक | 071 X 20 | 1420 |
| 6 | कड़क | 030 X 8 | 240 |
| 7 | टिना | 0.25 X 10 | 600 |
| 8 | स्टील | 0.20 X 30 | 250 |
| 9 | जर्मन | 0.50 X 5 | 600 |
| 10 | दो नम्बर | 0.35 X 18 | 250 |
| 11 | काला कड़क | 119 X 6 | 630 |
| 12 | जिल्ली | 390 X 6 | 714 |
| 13 | रोशी | 406 X 1 | 2340 |
| 14 | लोहा | 0.05 X 20 | 400 |

कुल 16,805 रुपये

Nodal Officer
Municipal Corporation Birgaon
Dist-Raipur (C.G.)



बबलू ट्रेडर्स भाई

बेस्ट पेपर प्लास्टिक एवं आल टाइप स्क्रेप के सप्लायर्स

इंसपोर्ट नगर, चवांमाठा, पोस्ट - बिरगांव, रायपुर (छ.ग.)

| दिनांक | नाम | वजन | दर | पैसा |
|---|---|---|---|---|
| 5.5.25 | ग्रे बोर्ड | 400 | X 4 | = 1600 |
| 12.5.25 | अलमोनियम | 500 | X 16 | = 8000 |
| 19.5.25 | कबाड़ी | 400 | X 20 | = 8000 |
| 21.5.25 | पानीबाल | 200 | X 10 | = 2000 |
| 26.5.25 | बोरी | 500 | X 5 | = 2500 |
| 29.5.25 | डिस्पोजल | 100 | X 5 | = 500 |

कुल = 17600

Nodal Officer
Municipal Corporation Birgaon
Dist-Raipur (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**8) Nagar Palika Surajpur, District- Surajpur, Chhattisgarh**

Mo.No. 7974126420

म उत्तम साहू
नमनाकला , अंबिकापुर
( सभी प्रकार के कबाड़, पस्टिक, पुट्टा, पेपर, कांच, ग्रे बोर्ड, बोतल, लोहा आदि के क्रेता एवं विक्रेता )

दिनांक 01/05/25

नाम एस. एल. आर एम सेंटर
पता लेलपारा , सूरजपुर

| क | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| ① | आयल प्लास्टिक | 975 | 2 | 1950 |
| ② | सफेद प्लास्टिक | 745 | 4 | 490 |
| ③ | कार्टून | 1685 | 4 | 6740 |
| ④ | डिस्पोजल | 1150 | 2 | 2300 |
| ⑤ | मिक्स प्लास्टिक | 1235 | 2 | 2470 |
| ⑥ | कांच | 640 | 2 | 1680 |
| ⑦ | केन | 765 | 2 | 1530 |
| ⑧ | ग्रे बोर्ड | 660 | 2 | 1260 |
| ⑨ | डिब्बा | 248 | 2 | 496 |
| ⑩ | मिक्स प्लास्टिक | 2745 | 2 | 5490 |
| | | | कुल योग | 25,426 |

राशि (शब्दो में) पच्चीस हजार चार सौ छब्बीस रुपये

अनिल
हस्ताक्षर

Mo.No. 7974126420

म उत्तम साहू
नमनाकला , अंबिकापुर
( सभी प्रकार के कबाड़, पस्टिक, पुट्टा, पेपर, कांच, ग्रे बोर्ड, बोतल, लोहा आदि के क्रेता एवं विक्रेता )

दिनांक 14/05/25

नाम एस. एल. आर. एम सिंदर
पता लेलपारा , सूरजपुर

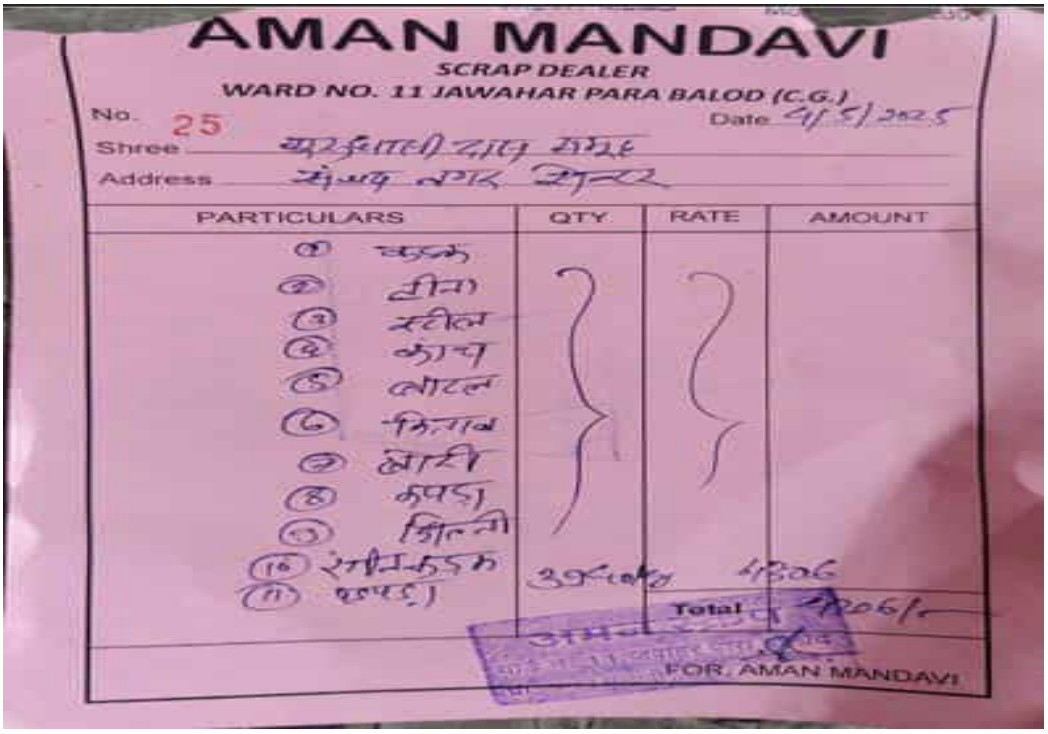
| क | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| ① | ग्रे बोर्ड | 2722 | 2 | 5492 |
| ② | टीन | 870 | 3 | 2610 |
| ③ | कार्टून | 2795 | 2 | 5590 |
| ④ | डिस्पोजल | 1250 | 2 | 2500 |
| ⑤ | कलर प्लास्टिक | 650 | 3 | 1950 |
| ⑥ | कपड़ा | 750 | 3 | 2250 |
| ⑦ | बेल्ट | 720 | 2 | 1440 |
| ⑧ | डब्बा | 650 | 3 | 1950 |
| ⑨ | फुलफोज बोतल | 485 | 2 | 970 |
| | | | कुल योग | 25,752 |

राशि (शब्दो में) पच्चीस हजार सात सौ बावन रुपये

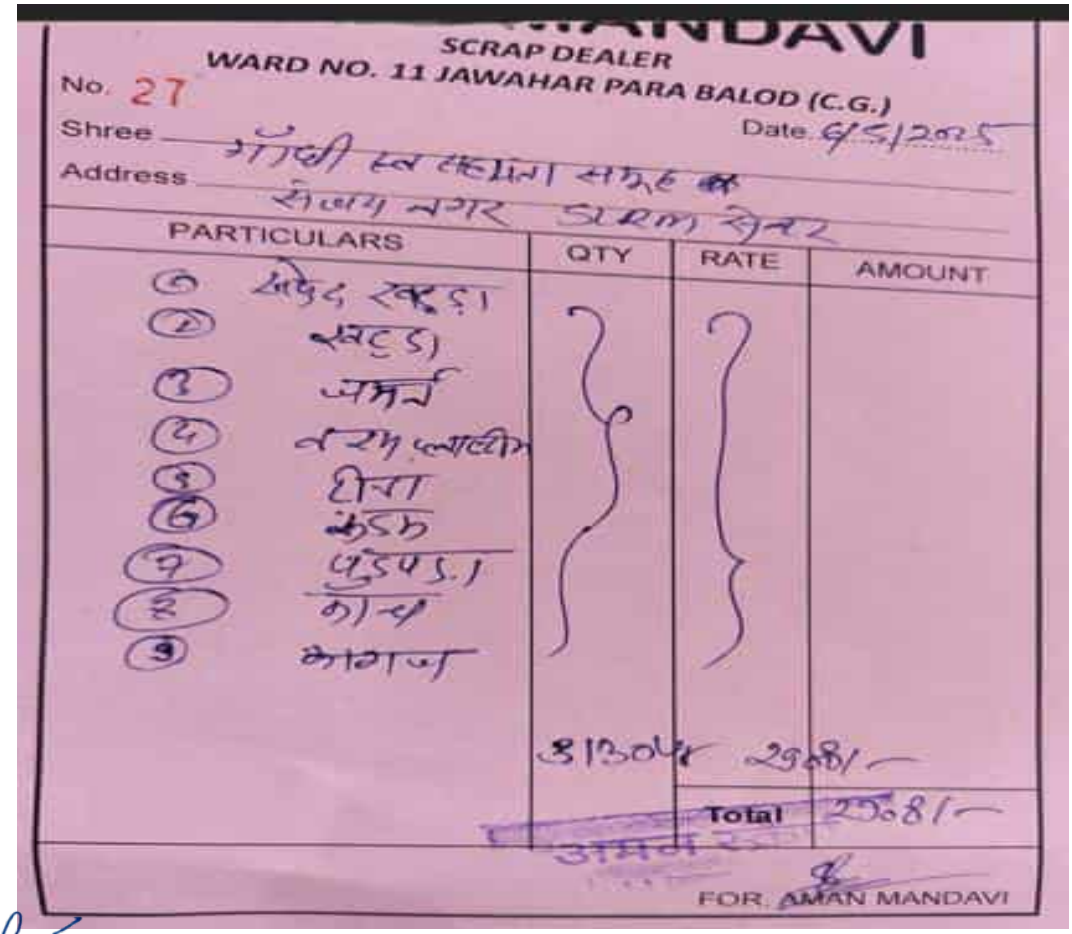
हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**9) Nagar Palika Balod , District- Balod, Chhattisgarh**



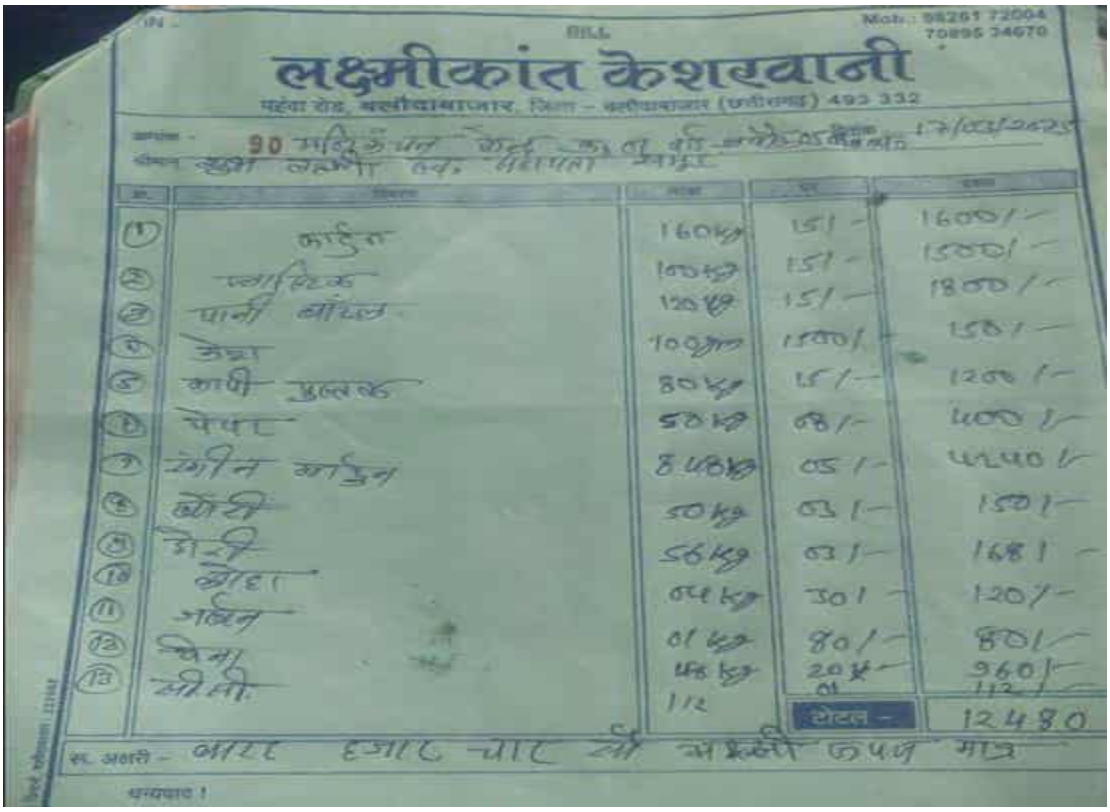
AMAN MANDAVI
SCRAP DEALER
WARD NO. 11 JAWAHAR PARA BALOD (C.G.)
No. 25 Date 4/5/2025
Shree
Address
PARTICULARS | QTY | RATE | AMOUNT
① चक्के
② टीना
③ स्टील
④ कांच
⑤ बोतल
⑥ किताब
⑦ लोहा
⑧ कपड़ा
⑨ प्लास्टिक
⑩ लोहा
⑪ कपड़ा
Total
FOR, AMAN MANDAVI



SCRAP DEALER
WARD NO. 11 JAWAHAR PARA BALOD (C.G.)
No. 27 Date 6/5/2025
Shree
Address
PARTICULARS | QTY | RATE | AMOUNT
① प्लेट्स लोहा
② लोहा
③ जर्सी
④ दरवाजा प्लास्टिक
⑤ टीना
⑥ कंडम
⑦ पुराना
⑧ कांच
⑨ कागज
Total
FOR, AMAN MANDAVI

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**10) Nagar Palika Balodabazar , District- Balodabazar Bhatapara, Chhattisgarh**



BILL

Mob.: 98261 72004
70895 34670

# लक्ष्मीकांत केशरवानी

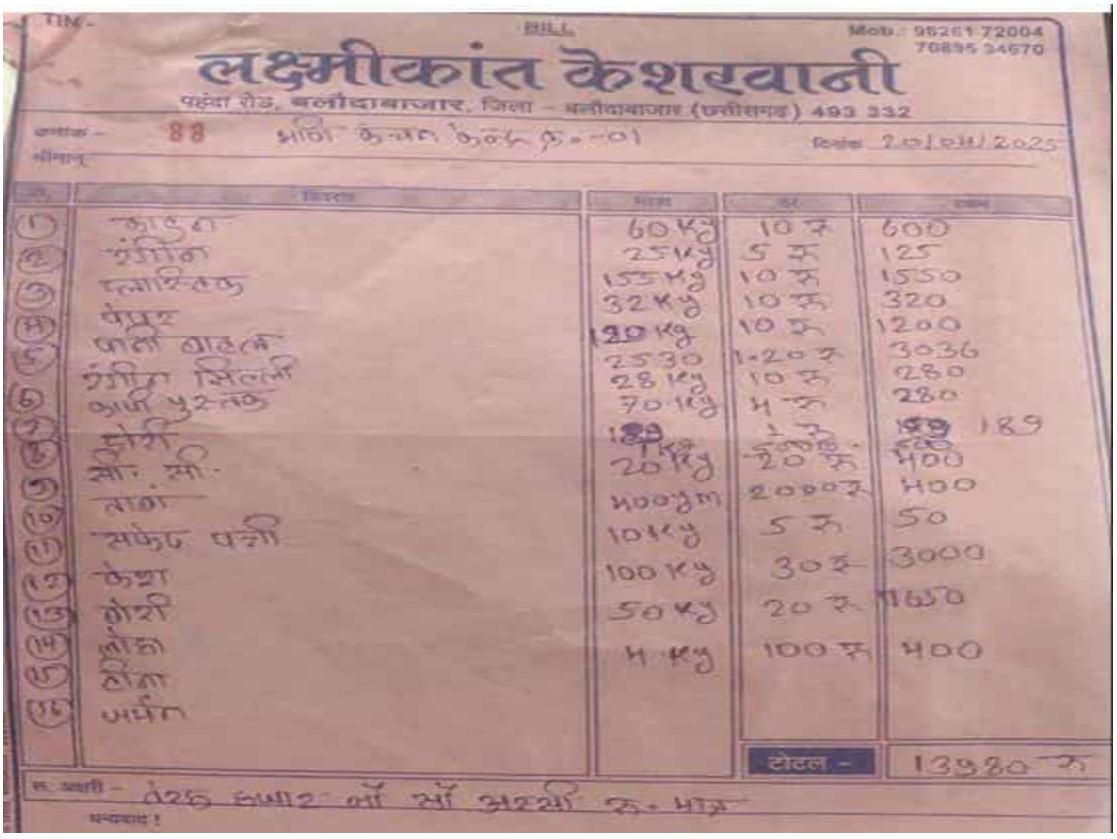
पहंदा रोड, बलौदाबाजार, जिला - बलौदाबाजार (छत्तीसगढ़) 493 332

90 मांगलिक कार्य हेतु सामग्री

| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| 1 | कार्डिन | 160Kg | 15/- | 1600/- |
| 2 | प्लास्टिक | 100Kg | 15/- | 1500/- |
| 3 | पानी बोतल | 120Kg | 15/- | 1800/- |
| 4 | केला | 100Kg | 1500/- | 150/- |
| 5 | कपूर टुकलक | 80Kg | 15/- | 1200/- |
| 6 | पेपर | 50Kg | 8/- | 400/- |
| 7 | ग्रीन कार्डिन | 8.40Kg | 05/- | 4440/- |
| 8 | बोरी | 50Kg | 03/- | 150/- |
| 9 | रेती | 56Kg | 03/- | 168/- |
| 10 | बोहा | 04Kg | 30/- | 120/- |
| 11 | गर्धन | 01Kg | 80/- | 80/- |
| 12 | चेना | 48Kg | 20/- | 960/- |
| 13 | मोमी | 1/2 | 01 | 112/- |
| | | | टोटल - | 12480 |

रु. अक्षरी - बारह हजार चार सौ अस्सी रुपए मात्र

धन्यवाद !



TIN -

BILL

Mob.: 98261 72004
70895 34670

# लक्ष्मीकांत केशरवानी

पहंदा रोड, बलौदाबाजार, जिला - बलौदाबाजार (छत्तीसगढ़) 493 332

88 मांगलिक कार्य हेतु सामग्री

दिनांक 20/08/2025

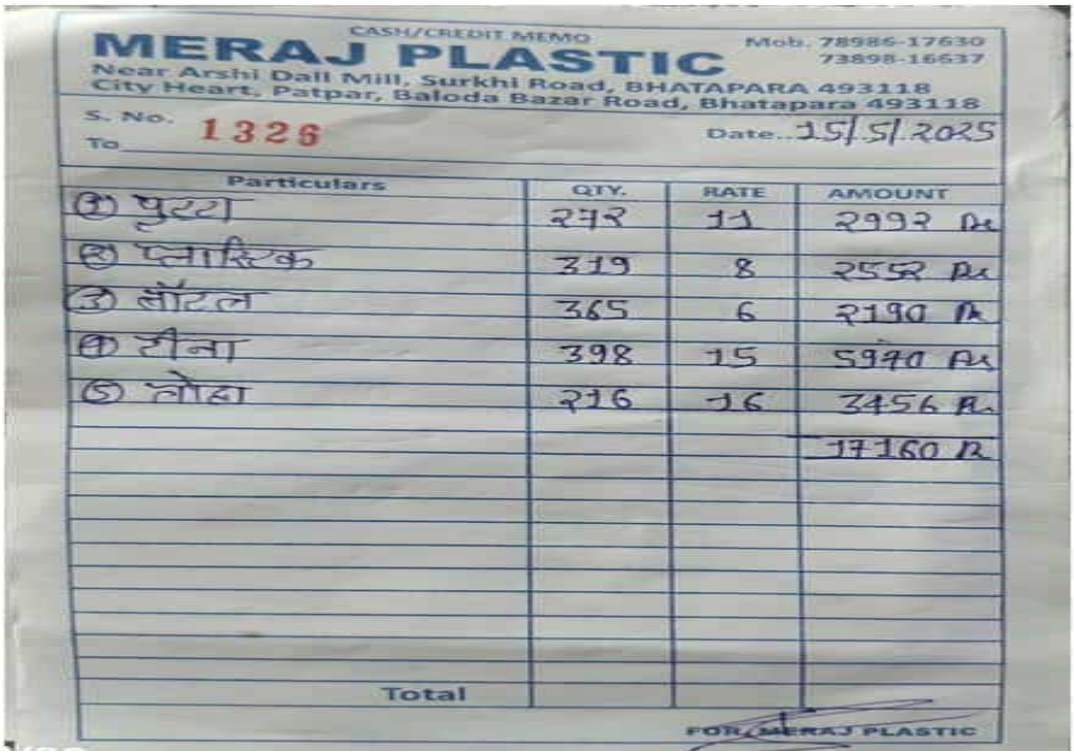
| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| 1 | काड़ा | 60Kg | 10 रु | 600 |
| 2 | पंगीरा | 25Kg | 5 रु | 125 |
| 3 | प्लास्टिक | 155Kg | 10 रु | 1550 |
| 4 | पेपर | 32Kg | 10 रु | 320 |
| 5 | पानी बोतल | 120Kg | 10 रु | 1200 |
| 6 | पंगीरा सिलपी | 2530 | 1.20 रु | 3036 |
| 7 | कपूर टुकलक | 28Kg | 10 रु | 280 |
| 8 | डोरी | 70Kg | 4 रु | 280 |
| 9 | रेती | 189 | 1 रु | 189 |
| 10 | मो. मो. | 20Kg | 20 रु | 400 |
| 11 | नाड़ा | 400gm | 200 रु | 400 |
| 12 | सफेद पन्नी | 10Kg | 5 रु | 50 |
| 13 | केशा | 100Kg | 30 रु | 3000 |
| 14 | बोरी | 50Kg | 20 रु | 1000 |
| 15 | बोहा | 4Kg | 100 रु | 400 |
| 16 | बोहा | | | |
| 17 | गर्धन | | | |
| | | | टोटल - | 13980 रु |

रु. अक्षरी - तेरह हजार नौ सौ अस्सी रु. मात्र

धन्यवाद !

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**11) Nagar Palika Bhatapara, District- Balodabazar Bhatapara, Chhattisgarh**



CASH/CREDIT MEMO

**MERAJ PLASTIC**

Mob. 78986-17630
73898-16637

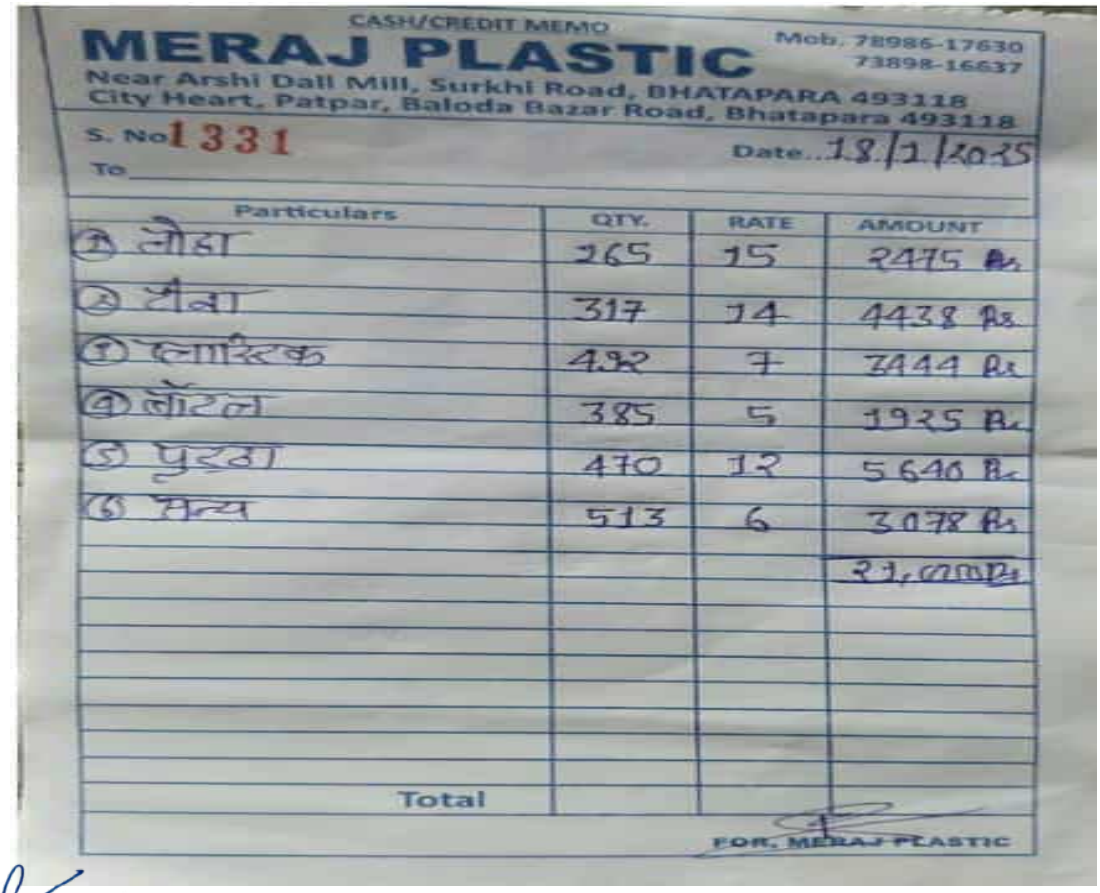
Near Arshi Dall Mill, Surkhi Road, BHATAPARA 493118
City Heart, Patpar, Baloda Bazar Road, Bhatapara 493118

S. No. 1326
To

Date.. 15/5/2025

| Particulars | QTY. | RATE | AMOUNT |
|---|---|---|---|
| ① पुट्ठा | 272 | 11 | 2992 Rs |
| ② प्लास्टिक | 319 | 8 | 2552 Rs |
| ③ बॉटल | 365 | 6 | 2190 Rs |
| ④ टीना | 398 | 15 | 5970 Rs |
| ⑤ लोहा | 216 | 16 | 3456 Rs |
| | | | 17160 Rs |
| Total | | | |

FOR, MERAJ PLASTIC



CASH/CREDIT MEMO

**MERAJ PLASTIC**

Mob. 78986-17630
73898-16637

Near Arshi Dall Mill, Surkhi Road, BHATAPARA 493118
City Heart, Patpar, Baloda Bazar Road, Bhatapara 493118

S. No 1331
To

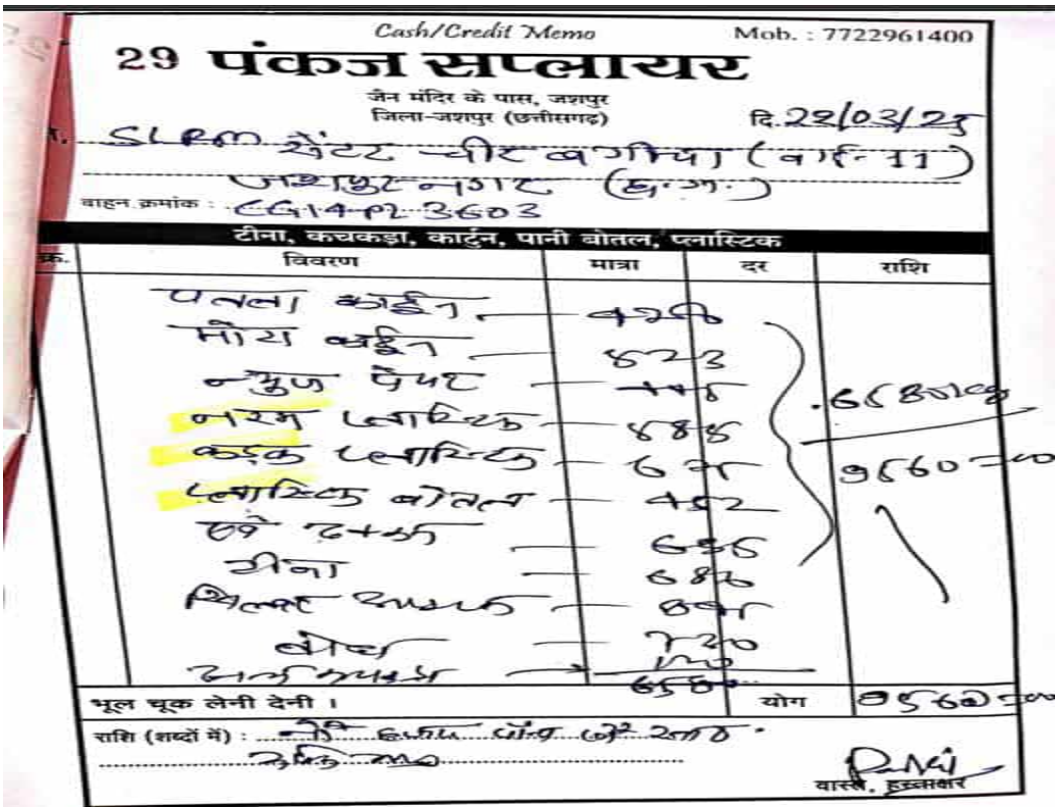
Date.. 18/2/2025

| Particulars | QTY. | RATE | AMOUNT |
|---|---|---|---|
| ① लोहा | 265 | 15 | 2475 Rs |
| ② टीना | 317 | 14 | 4438 Rs |
| ③ प्लास्टिक | 492 | 7 | 3444 Rs |
| ④ बॉटल | 385 | 5 | 1925 Rs |
| ⑤ पुट्ठा | 470 | 12 | 5640 Rs |
| ⑥ अन्य | 513 | 6 | 3078 Rs |
| | | | 21,000 Rs |
| Total | | | |

FOR, MERAJ PLASTIC

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**12) Nagar Palika Jashpur nagar, District- Jashpur, Chhattisgarh**



Cash/Credit Memo Mob. : 7722961400

29 पंकज सप्लायर

जैन मंदिर के पास, जशपुर
जिला-जशपुर (छत्तीसगढ़)

दि. 22/03/25

प्रति, SLRM सेंटर चीरबगीया (वार्ड 11)
जशपुर नगर (छ.ग.)

वाहन क्रमांक : CG14 P1 3603

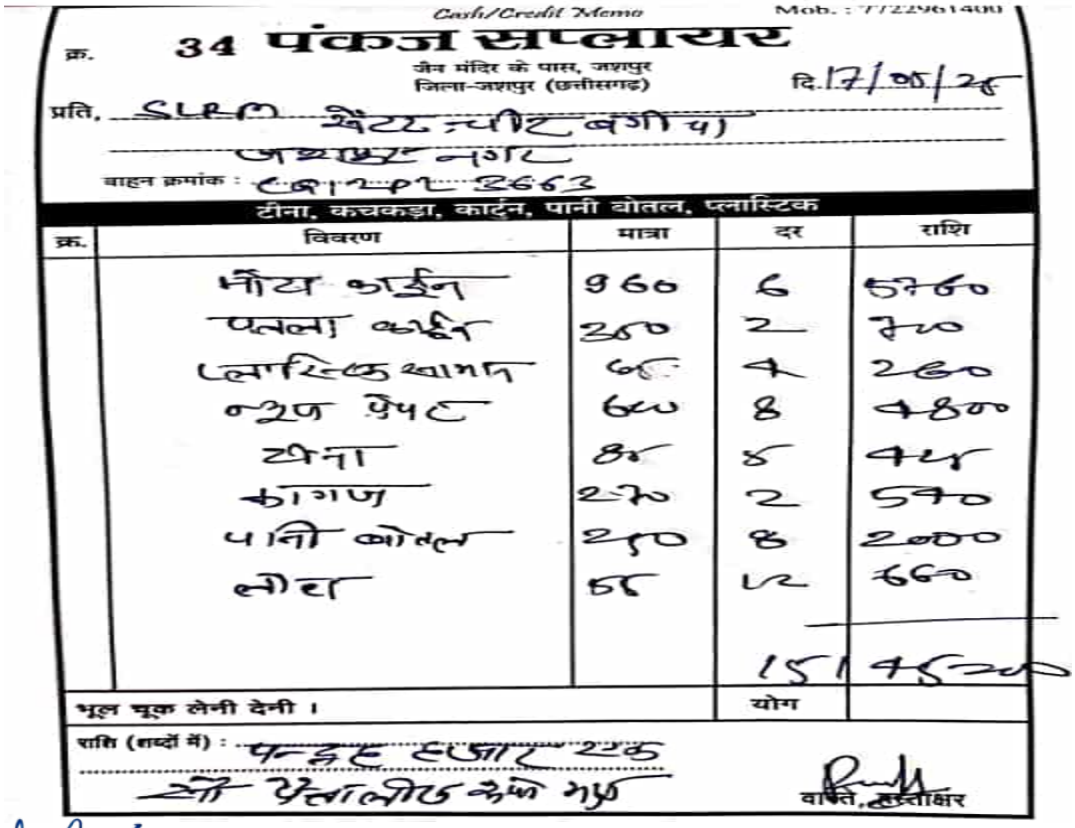
टीना, कचकड़ा, कार्टून, पानी बोतल, प्लास्टिक

| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| | पतला कार्टून | 425 | | |
| | मोटा कार्टून | 823 | | |
| | न्यूज पेपर | 445 | | 6(880 |
| | नरम प्लास्टिक | 485 | | |
| | कड़क प्लास्टिक | 670 | | 9760=00 |
| | प्लास्टिक बोतल | 492 | | |
| | छे दरक | 635 | | |
| | टीना | 685 | | |
| | सिल्क थर्माकोल | 850 | | |
| | लोहा | 720 | | |
| | | 1150 | | |
| | | 6500 | | |

भूल चूक लेनी देनी । योग 9760=00

राशि (शब्दों में) : नौ हजार सात सौ साठ रुपये मात्र

वास्ते, हस्ताक्षर



Cash/Credit Memo Mob. : 7722961400

क्र. 34 पंकज सप्लायर

जैन मंदिर के पास, जशपुर
जिला-जशपुर (छत्तीसगढ़)

दि. 17/08/25

प्रति, SLRM सेंटर चीरबगीया
जशपुर नगर

वाहन क्रमांक : CG14 P1 3603

टीना, कचकड़ा, कार्टून, पानी बोतल, प्लास्टिक

| क्र. | विवरण | मात्रा | दर | राशि |
|---|---|---|---|---|
| | मोटा कार्टून | 960 | 6 | 5760 |
| | पतला कार्टून | 350 | 2 | 700 |
| | प्लास्टिक खाद | 65 | 4 | 260 |
| | न्यूज पेपर | 600 | 8 | 4800 |
| | टीना | 85 | 5 | 425 |
| | कागज | 270 | 2 | 540 |
| | पानी बोतल | 250 | 8 | 2000 |
| | लोहा | 55 | 12 | 660 |
| | | | | 15145=00 |

भूल चूक लेनी देनी । योग

राशि (शब्दों में) : पन्द्रह हजार एक सौ पैंतालीस रुपये मात्र

वास्ते, हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**13) Nagar Panchayat Bagicha, District- Jashpur, Chhattisgarh**



यूजर चार्ज शुल्क माह ..... 20 .....

**कार्यालय – नगर पंचायत बगीचा**

जिला – जशपुर (छ.ग.)

ठोस एवं तरल अपशिष्ट प्रबंधन

रसीद बुक क्र. 057 रसीद नं. 004

शुल्क 8,990/- रूपया

श्री/श्रीमती/कु. मुन्ना सोनी

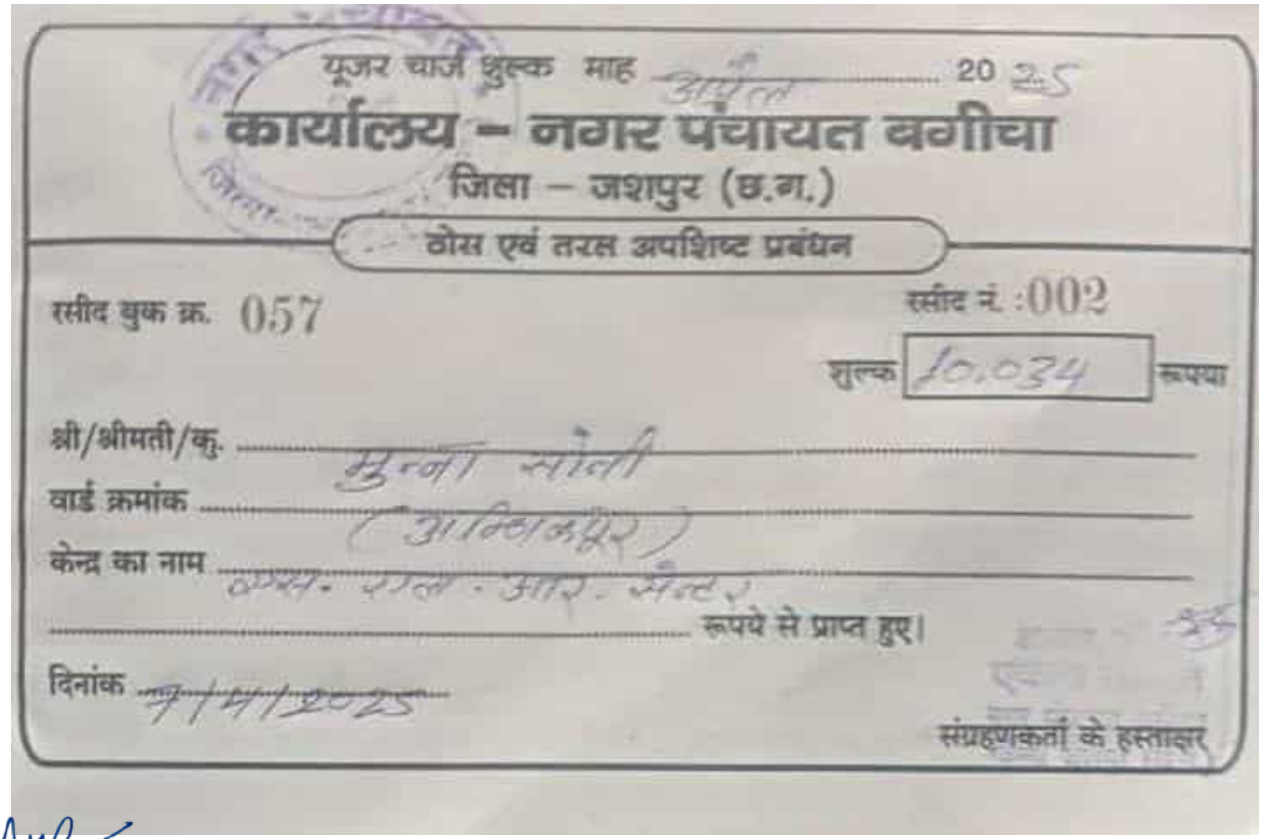
वार्ड क्रमांक ..... (सूचना कचरा)

केन्द्र का नाम .....

..... रूपये से प्राप्त हुए।

दिनांक 6/6/2025

संग्रहणकर्ता के हस्ताक्षर



यूजर चार्ज शुल्क माह ..... 20 25

**कार्यालय – नगर पंचायत बगीचा**

जिला – जशपुर (छ.ग.)

ठोस एवं तरल अपशिष्ट प्रबंधन

रसीद बुक क्र. 057 रसीद नं. 002

शुल्क 10,034 रूपया

श्री/श्रीमती/कु. मुन्ना सोनी

वार्ड क्रमांक .....

केन्द्र का नाम .....

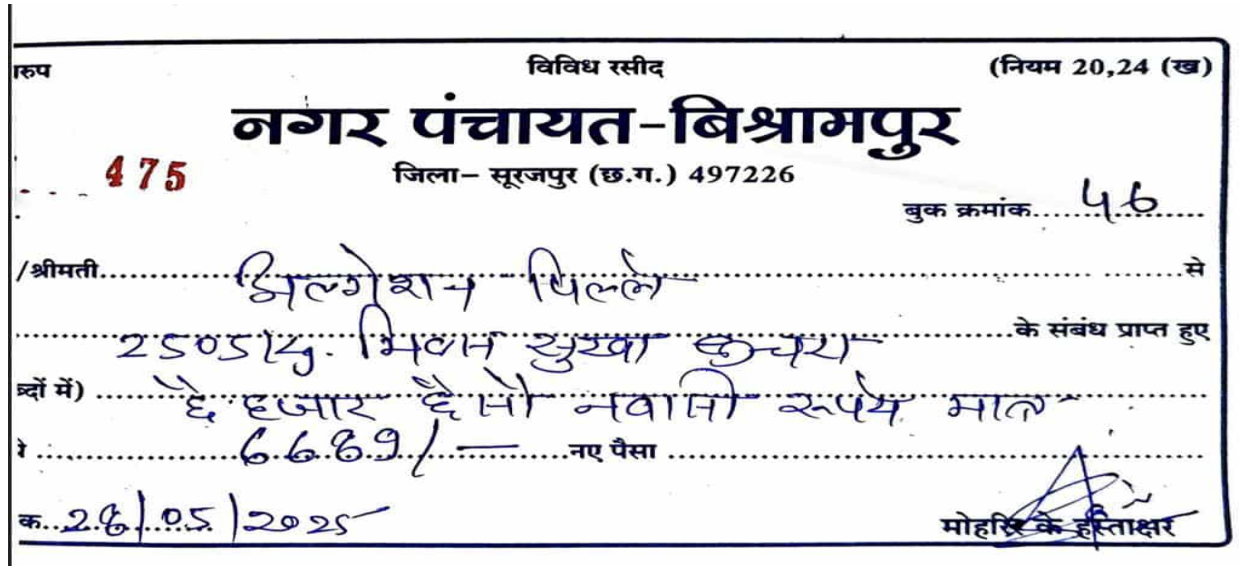
..... रूपये से प्राप्त हुए।

दिनांक 7/7/2025

संग्रहणकर्ता के हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**14) Nagar Panchayat Bishrampur , District- Surajpur, Chhattisgarh**



रूप विविध रसीद (नियम 20,24 (ख)

**नगर पंचायत-बिश्रामपुर**

475 जिला– सूरजपुर (छ.ग.) 497226

बुक क्रमांक 46

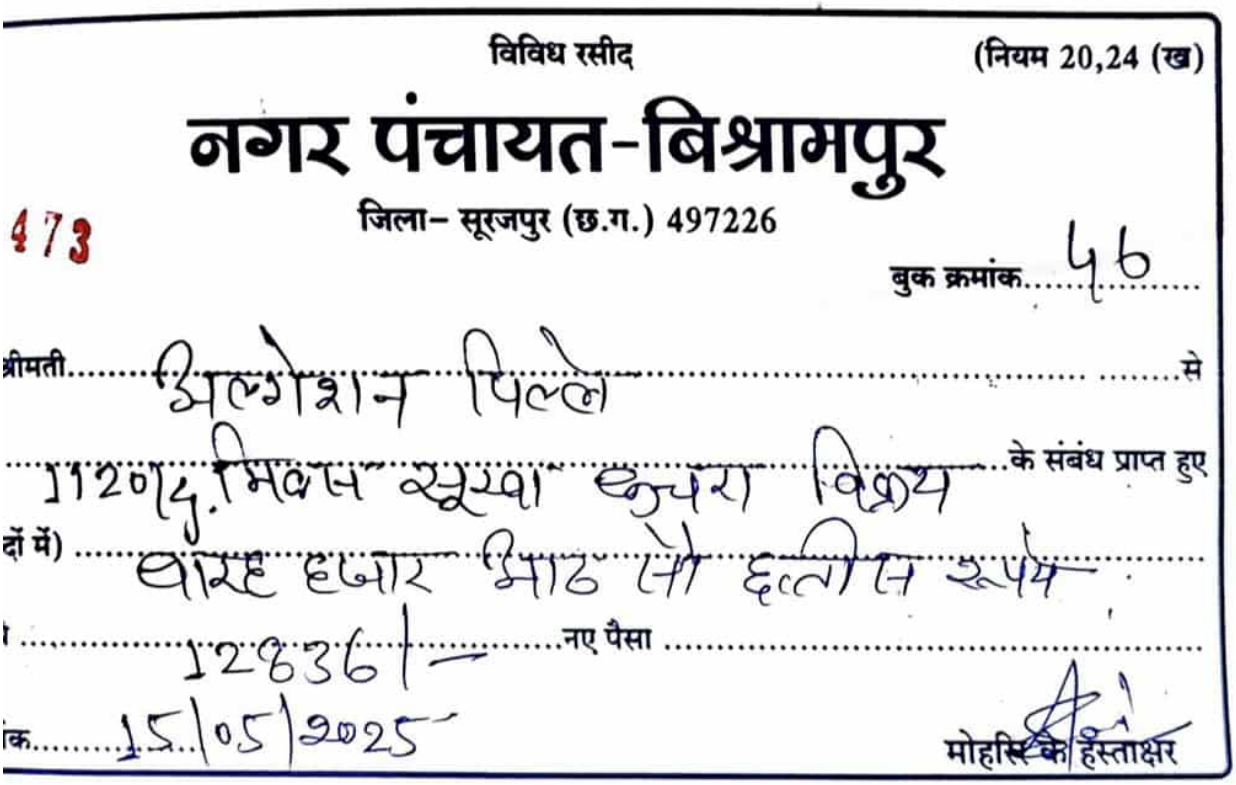
/श्रीमती अलगेशन पिल्ले से

2505 Sq. मिलन सुखा कुचरा के संबंध प्राप्त हुए

दों में) दो हजार दो सौ नवासी रुपये मात्र

6689/— नए पैसा

क 26/05/2025 मोहरि के हस्ताक्षर



विविध रसीद (नियम 20,24 (ख)

**नगर पंचायत-बिश्रामपुर**

473 जिला– सूरजपुर (छ.ग.) 497226

बुक क्रमांक 46

श्रीमती अलगेशन पिल्ले से

1120 Sq. मिलन सूखा कुचरा विक्रय के संबंध प्राप्त हुए

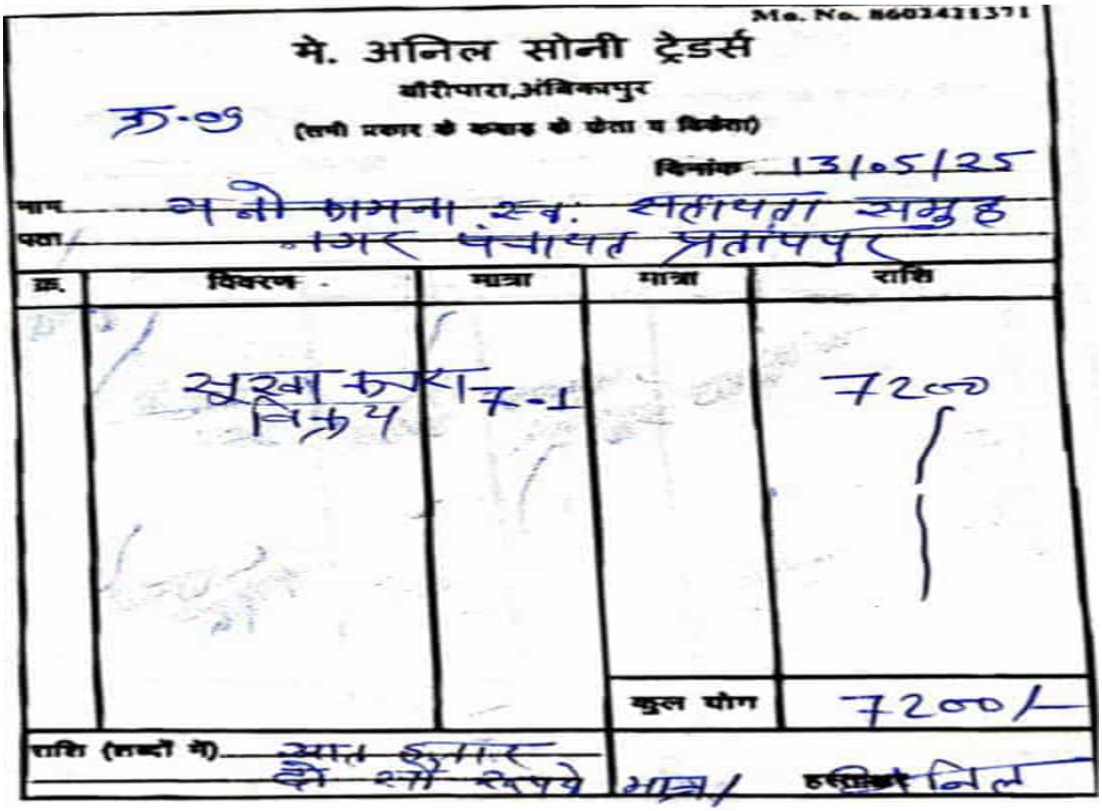
दों में) बारह हजार आठ सौ छत्तीस रुपये

12836/— नए पैसा

क 15/05/2025 मोहरि के हस्ताक्षर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**15) Nagar Panchayat Partappur , District- Surajpur, Chhattisgarh**



Mo. No. 8602421371

मे. अनिल सोनी ट्रेडर्स

बीरीपारा,अंबिकापुर

(सभी प्रकार के कबाड़ के क्रेता व विक्रेता)

क्र.09

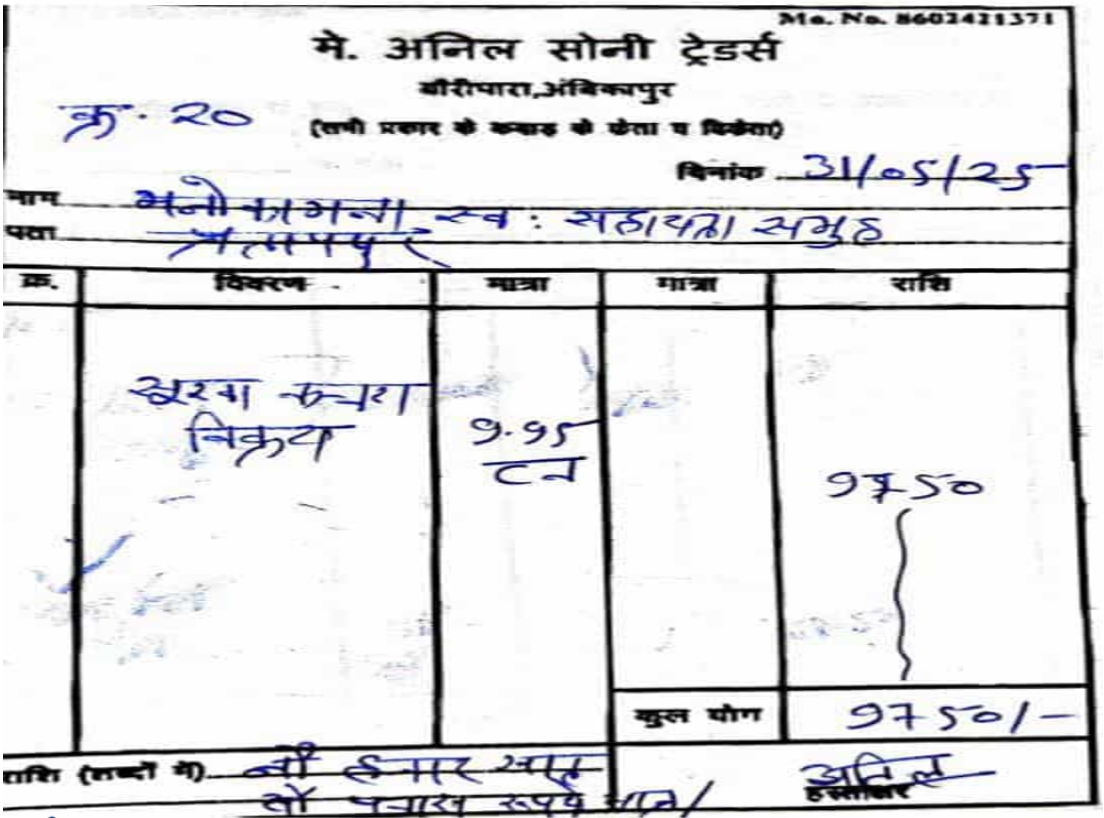
दिनांक 13/05/25

नाम मनोकामना स्व: सहायता समुह

पता नगर पंचायत प्रतापपुर

| क्र. | विवरण | मात्रा | मात्रा | राशि |
|---|---|---|---|---|
| | सूखा कचरा विक्रय | 7.1 | | 7200 |
| | | | कुल योग | 7200/- |

राशि (शब्दों में) सात हजार दो सौ रुपये मात्र/ हस्ताक्षर अनिल



Mo. No. 8602421371

मे. अनिल सोनी ट्रेडर्स

बीरीपारा,अंबिकापुर

(सभी प्रकार के कबाड़ के क्रेता व विक्रेता)

क्र. 20

दिनांक 31/05/25

नाम मनोकामना स्व: सहायता समुह

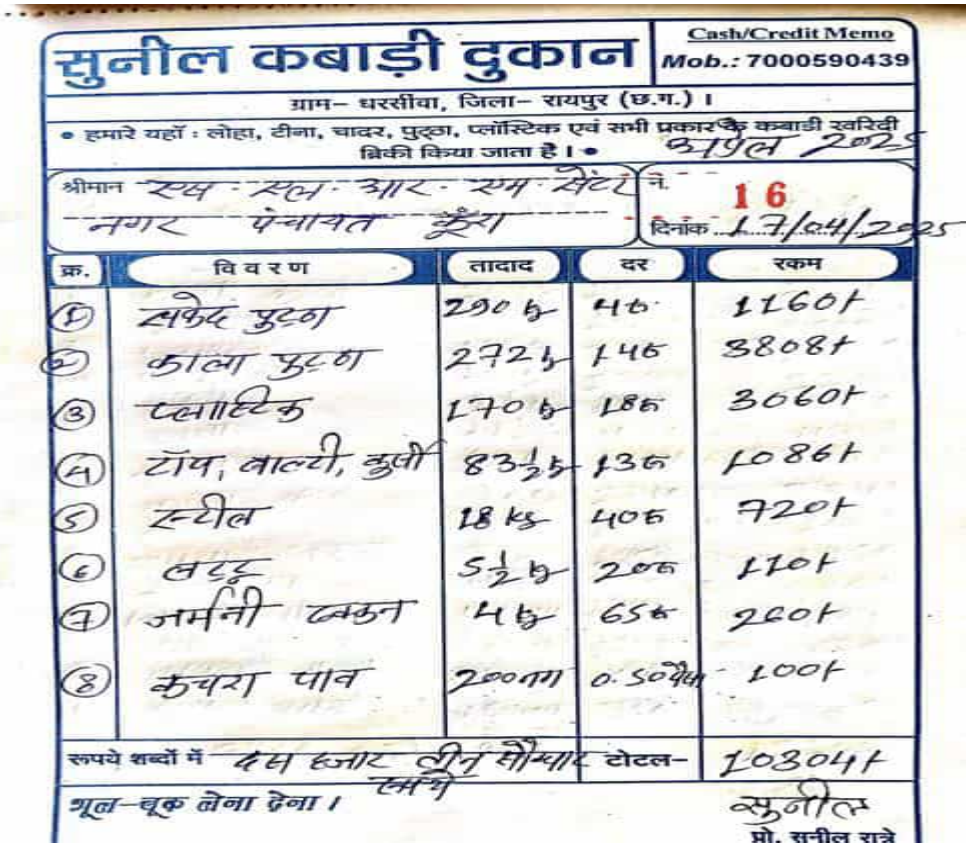
पता प्रतापपुर

| क्र. | विवरण | मात्रा | मात्रा | राशि |
|---|---|---|---|---|
| | सूखा कचरा विक्रय | 9.95 टन | | 9750 |
| | | | कुल योग | 9750/- |

राशि (शब्दों में) नौ हजार सात सौ पचास रुपये मात्र/ हस्ताक्षर अनिल

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**16) Nagar Panchayat Kunra , District- Raipur, Chhattisgarh**



सुनील कबाड़ी दुकान

Cash/Credit Memo

Mob.: 7000590439

ग्राम– धरसींवा, जिला– रायपुर (छ.ग.)।

• हमारे यहाँ : लोहा, टीना, चादर, पुट्ठा, प्लॉस्टिक एवं सभी प्रकार के कबाड़ी खरीदी बिक्री किया जाता है। • अप्रैल 2025

श्रीमान एस एल आर एम सेंटर नगर पंचायत कुँरा

नं. 16

दिनांक 17/04/2025

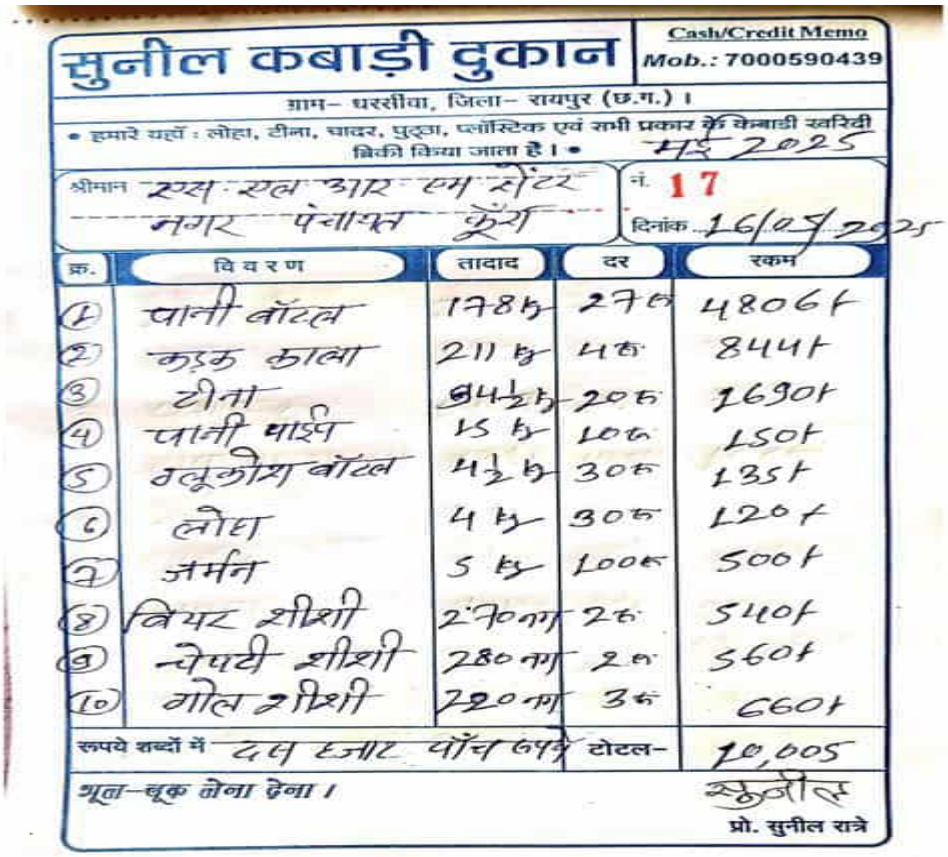
| क्र. | वि व र ण | तादाद | दर | रकम |
|---|---|---|---|---|
| ① | सफेद पुट्ठा | 290 kg | 4रु | 1160/- |
| ② | काला पुट्ठा | 272 kg | 14रु | 3808/- |
| ③ | प्लास्टिक | 170 kg | 18रु | 3060/- |
| ④ | टॉप, बाल्टी, कुर्सी | 83½ kg | 13रु | 1086/- |
| ⑤ | स्टील | 18 kg | 40रु | 720/- |
| ⑥ | लट्ठा | 5½ kg | 20रु | 110/- |
| ⑦ | जर्मनी क्लिन | 4 kg | 65रु | 260/- |
| ⑧ | कचरा पाव | 200 नग | 0.50पैसा | 100/- |

रुपये शब्दों में दस हजार तीन सौ चार रुपये मात्र टोटल- 10304/-

शूल-चूक लेना देना।

सुनील

प्रो. सुनील रात्रे



सुनील कबाड़ी दुकान

Cash/Credit Memo

Mob.: 7000590439

ग्राम– धरसींवा, जिला– रायपुर (छ.ग.)।

• हमारे यहाँ : लोहा, टीना, चादर, पुट्ठा, प्लॉस्टिक एवं सभी प्रकार के कबाड़ी खरीदी बिक्री किया जाता है। • मई 2025

श्रीमान एस एल आर एम सेंटर नगर पंचायत कुँरा

नं. 17

दिनांक 16/05/2025

| क्र. | वि व र ण | तादाद | दर | रकम |
|---|---|---|---|---|
| ① | पानी बॉटल | 178 kg | 27रु | 4806/- |
| ② | कड़क काला | 211 kg | 4रु | 844/- |
| ③ | टीना | 84½ kg | 20रु | 1690/- |
| ④ | पानी पाईप | 15 kg | 10रु | 150/- |
| ⑤ | ग्लूकोश बॉटल | 4½ kg | 30रु | 135/- |
| ⑥ | लोहा | 4 kg | 30रु | 120/- |
| ⑦ | जर्मन | 5 kg | 100रु | 500/- |
| ⑧ | बियर शीशी | 270 नग | 2रु | 540/- |
| ⑨ | चेपटी शीशी | 280 नग | 2रु | 560/- |
| ⑩ | गोल शीशी | 220 नग | 3रु | 660/- |

रुपये शब्दों में दस हजार पाँच रुपये टोटल- 10,005

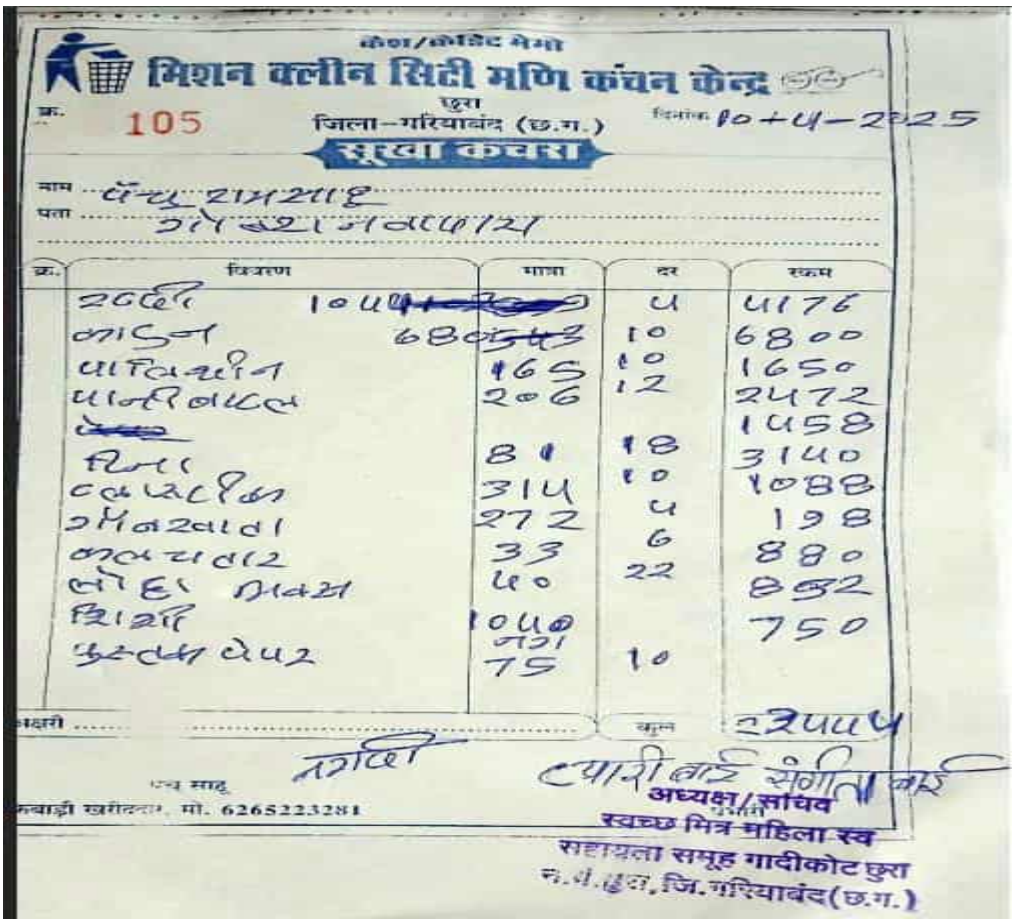
शूल-चूक लेना देना।

सुनील

प्रो. सुनील रात्रे

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**17) Nagar Panchayat Chhura, District- Gariyaband, Chhattisgarh**



कैश/क्रेडिट मेमो

मिशन क्लीन सिटी मणि कंचन केन्द्र

क्र. 105 छुरा जिला–गरियाबंद (छ.ग.) दिनांक 10+4–2025

सूखा कचरा

नाम पंचू राम साहू

पता वार्ड नं. 2 मालीपारा

| क्र. | विवरण | मात्रा | दर | रकम |
|---|---|---|---|---|
| | रद्दी | 1044 | 4 | 4176 |
| | गाऊन | 680 | 10 | 6800 |
| | पालिथीन | 165 | 10 | 1650 |
| | पानी बाटल | 206 | 12 | 2472 |
| | [illegible] | | | 1458 |
| | सिरा | 81 | 18 | 3140 |
| | प्लास्टीक | 314 | 10 | 1088 |
| | झनझवाडा | 272 | 4 | 198 |
| | कलचवाड | 33 | 6 | 880 |
| | लोहा मसल | 40 | 22 | 852 |
| | शिशी | 1040 | | 750 |
| | टूटल्ल पेपर | नग 75 | 10 | |

अक्षरी ..... कुल 23454

पंचू साहू

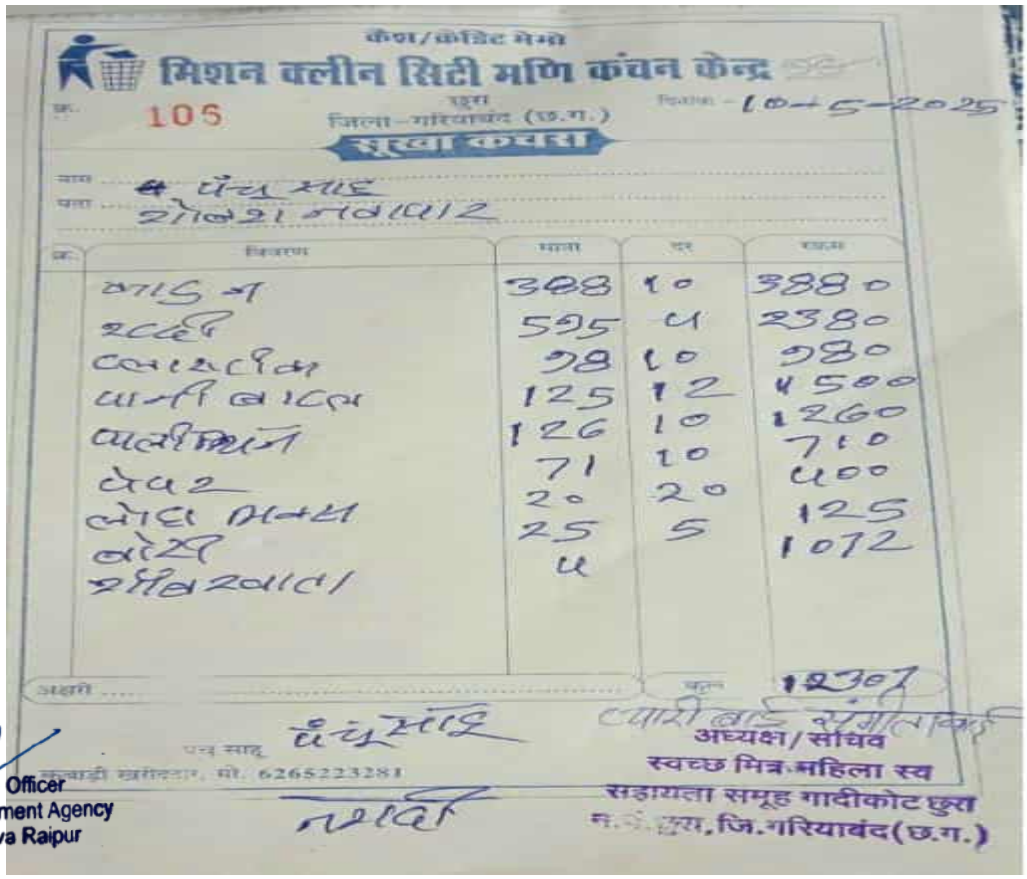
कबाड़ी खरीदार, मो. 6265223281

प्यारी बाई संगीता बाई

अध्यक्ष/सचिव

स्वच्छ मित्र महिला स्व सहायता समूह गादीकोट छुरा

न.पं. छुरा, जि. गरियाबंद (छ.ग.)



कैश/क्रेडिट मेमो

मिशन क्लीन सिटी मणि कंचन केन्द्र

क्र. 105 छुरा जिला–गरियाबंद (छ.ग.) दिनांक 10+5–2025

सूखा कचरा

नाम पंचू साहू

पता वार्ड नं. 2 मालीपारा

| क्र. | विवरण | मात्रा | दर | रकम |
|---|---|---|---|---|
| | गाऊन | 388 | 10 | 3880 |
| | रद्दी | 595 | 4 | 2380 |
| | प्लास्टीक | 98 | 10 | 980 |
| | पानी बाटल | 125 | 12 | 1500 |
| | पालीथिन | 126 | 10 | 1260 |
| | पेपर | 71 | 10 | 710 |
| | लोहा मसल | 20 | 20 | 400 |
| | बोरी | 25 | 5 | 125 |
| | झीझवाडा | 4 | | 1072 |

अक्षरी ..... कुल 12307

पंचू साहू

कबाड़ी खरीदार, मो. 6265223281

प्यारी बाई संगीता बाई

अध्यक्ष/सचिव

स्वच्छ मित्र महिला स्व सहायता समूह गादीकोट छुरा

न.पं. छुरा, जि. गरियाबंद (छ.ग.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE 5

| ULB WISE DETAILS OF SIGNED MOU FOR CO-PROCESSING OF SCF IN CEMENT PLANTS | | | | |
|---|---|---|---|---|
| **Sr No.** | **Cement Plant Name** | **District** | **ULB Name** | **Nos. of ULBS** |
| 1 | ACC Limited, Jamul | Bemetara | Devkar Nagar Panchayat | 18 |
| 2 | ACC Limited, Jamul | Bemetara | Bhimbhori Nagar Panchayat | |
| 3 | ACC Limited, Jamul | Rajnandgaon | Ghumka Nagar Panchayat | |
| 4 | ACC Limited, Jamul | Bemetara | Kusmi_Be Nagar Panchayat | |
| 5 | ACC Limited, Jamul | Bemetara | Parpodi Nagar Panchayat | |
| 6 | ACC Limited, Jamul | Bemetara | Saja Nagar Panchayat | |
| 7 | ACC Limited, Jamul | Raipur | Manacamp Nagar Panchayat | |
| 8 | ACC Limited, Jamul | Gariyaband | Fingeshwar Nagar Panchayat | |
| 9 | ACC Limited, Jamul | Kabirdham | SahspurLohara Nagar Panchayat | |
| 10 | ACC Limited, Jamul | Rajnandgaon | LalBahadur Nagar Panchayat | |
| 11 | ACC Limited, Jamul | Bemetara | Dadhi Nagar Panchayat | |
| 12 | ACC Limited, Jamul | Kabirdham | Pipariya Nagar Panchayat | |
| 13 | ACC Limited, Jamul | Narayanpur | Narayanpur Nagar Palika | |
| 14 | ACC Limited, Jamul | Balrampur | Balrampur Nagar Palika | |
| 15 | ACC Limited, Jamul | Balrampur | Rajpur Nagar Panchayat | |
| 16 | ACC Limited, Jamul | Balrampur | Ramanujganj Nagar Palika | |
| 17 | ACC Limited, Jamul | Balrampur | Wadrafnagar Nagar Panchayat | |
| 18 | ACC Limited, Jamul | Balrampur | Kusmi Nagar Panchayat | |
| 19 | Ambuja Cements Limited, Bhatapara | Balodabazar-Bhatapara | Rohansi Nagar Panchayat | 18 |
| 20 | Ambuja Cements Limited, Bhatapara | JanjgirChampa | Pamgarh Nagar Panchayat | |
| 21 | Ambuja Cements Limited, Bhatapara | JanjgirChampa | Nariyara Nagar Panchayat | |
| 22 | Ambuja Cements Limited, Bhatapara | Sakti | Jaijepur Nagar Panchayat | |
| 23 | Ambuja Cements Limited, Bhatapara | Mungeli | Jarhagaon Nagar Panchayat | |
| 24 | Ambuja Cements Limited, Bhatapara | Mungeli | Barela Nagar Panchayat | |
| 25 | Ambuja Cements Limited, Bhatapara | Janjgir-Champa | Champa Nagar Palika | |
| 26 | Ambuja Cements Limited, Bhatapara | Raipur | Birgaon Nagar Nigam | |
| 27 | Ambuja Cements Limited, Bhatapara | Janjgir-Champa | Saragaon Nagar Panchayat | |
| 28 | Ambuja Cements Limited, Bhatapara | JanjgirChampa | Bamnidih Nagar Panchayat | |
| 29 | Ambuja Cements Limited, Bhatapara | Raipur | Abhanpur Nagar Palika | |
| 30 | Ambuja Cements Limited, Bhatapara | Dantewada | Barsur Nagar Panchayat | |
| 31 | Ambuja Cements Limited, Bhatapara | Dantewada | Dantewada Nagar Palika | |
| 32 | Ambuja Cements Limited, Bhatapara | Bastar | Bastar Nagar Panchayat | |
| 33 | Ambuja Cements Limited, Bhatapara | Bastar | Jagdalpur Nagar Nigam | |
| 34 | Ambuja Cements Limited, Bhatapara | Dantewada | Geedam Nagar Panchayat | |
| 35 | Ambuja Cements Limited, Bhatapara | Dantewada | BadiBacheli Nagar Palika | |
| 36 | Ambuja Cements Limited, Bhatapara | Dantewada | Kirandul Nagar Palika | |
| 37 | JK Lakshmi Cement Ltd Ahiwara | Durg | Bhilai Nagar Nigam | 15 |
| 38 | JK Lakshmi Cement Ltd Ahiwara | Durg | Dhamdha Nagar Panchayat | |
| 39 | JK Lakshmi Cement Ltd Ahiwara | Durg | Kumhari Nagar Palika | |
| 40 | JK Lakshmi Cement Ltd Ahiwara | Bemetara | Berla Nagar Panchayat | |
| 41 | JK Lakshmi Cement Ltd Ahiwara | Durg | Amleshwar Nagar Palika | |
| 42 | JK Lakshmi Cement Ltd Ahiwara | Durg | Utai Nagar Panchayat | |
| 43 | JK Lakshmi Cement Ltd Ahiwara | Durg | Patan Nagar Panchayat | |
| 44 | JK Lakshmi Cement Ltd Ahiwara | Khairagarh-Chhuikhadan-Gandai | Gandai Nagar Panchayat | |
| 45 | JK Lakshmi Cement Ltd Ahiwara | Balod | Gunderdehi Nagar Panchayat | |
| 46 | JK Lakshmi Cement Ltd Ahiwara | Bemetara | Thankhamhariya Nagar Panchayat | |
| 47 | JK Lakshmi Cement Ltd Ahiwara | Gariyaband | Rajim Nagar Panchayat | |
| 48 | JK Lakshmi Cement Ltd Ahiwara | Kabirdham | Kawardha Nagar Palika | |
| 49 | JK Lakshmi Cement Ltd Ahiwara | Sukma | Sukma Nagar Palika | |
| 50 | JK Lakshmi Cement Ltd Ahiwara | Sukma | Dornapal Nagar Panchayat | |
| 51 | JK Lakshmi Cement Ltd Ahiwara | Sukma | Konta Nagar Panchayat | |
| 52 | M/S NU Vista Limited (Emami) - Risda, | Balodabazar-Bhatapara | Kashdol Nagar Panchayat | 16 |
| 53 | M/S NU Vista Limited (Emami) - Risda, | Bemetara | Maro Nagar Panchayat | |
| 54 | M/S NU Vista Limited (Emami) - Risda, | Raipur | Samoda Nagar Panchayat | |
| 55 | M/S NU Vista Limited (Emami) - Risda, | Mungeli | Sargaon Nagar Panchayat | |
| 56 | M/S NU Vista Limited (Emami) - Risda, | Raipur | Chandkhuri Nagar Panchayat | |
| 57 | M/S NU Vista Limited (Emami) - Risda, | Raipur | MandirHasoud Nagar Palika | |
| 58 | M/S NU Vista Limited (Emami) - Risda, | Gaurela-Pendra-Marwahi | Gaurela Nagar Palika | |
| 59 | M/S NU Vista Limited (Emami) - Risda, | Manendragarh-Chirmiri-Bharatpur | Nailedri Nagar Panchayat | |
| 60 | M/S NU Vista Limited (Emami) - Risda, | Manendragarh-Chirmiri-Bharatpur | Chirmiri Nagar Nigam | |
| 61 | M/S NU Vista Limited (Emami) - Risda, | Manendragarh-Chirmiri-Bharatpur | Khongapani Nagar Panchayat | |
| 62 | M/S NU Vista Limited (Emami) - Risda, | Koriya | Baikunthpur Nagar Palika | |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| ULB WISE DETAILS OF SIGNED MOU FOR CO-PROCESSING OF SCF IN CEMENT PLANTS | | | | |
|---|---|---|---|---|
| **Sr No.** | **Cement Plant Name** | **District** | **ULB Name** | **Nos. of ULBS** |
| 63 | M/S NU Vista Limited (Emami) - Risda, | Koriya | Shivpurchrcha Nagar Palika | |
| 64 | M/S NU Vista Limited (Emami) - Risda, | Manendragarh-Chirmiri-Bharatpur | Manendragarh Nagar Palika | |
| 65 | M/S NU Vista Limited (Emami) - Risda, | Koriya | Patna Nagar Panchayat | |
| 66 | M/S NU Vista Limited (Emami) - Risda, | Manendragarh-Chirmiri-Bharatpur | Jhagrakhand Nagar Panchayat | |
| 67 | M/S NU Vista Limited (Emami) - Risda, | Manendragarh-Chirmiri-Bharatpur | Janakpur Nagar Panchayat | |
| 68 | Nuvoco Vistas Corp Limited, Arasmeta | Bilaspur | Malhar Nagar Panchayat | |
| 69 | Nuvoco Vistas Corp Limited, Arasmeta | Bilaspur | Bodri Nagar Palika | |
| 70 | Nuvoco Vistas Corp Limited, Arasmeta | Korba | Katghora Nagar Palika | |
| 71 | Nuvoco Vistas Corp Limited, Arasmeta | Korba | Churikala Nagar Panchayat | |
| 72 | Nuvoco Vistas Corp Limited, Arasmeta | Mungeli | Lormi Nagar Palika | |
| 73 | Nuvoco Vistas Corp Limited, Arasmeta | Raigarh | Kharsiya Nagar Palika | |
| 74 | Nuvoco Vistas Corp Limited, Arasmeta | Raigarh | Kirodimalnagar Nagar Panchayat | |
| 75 | Nuvoco Vistas Corp Limited, Arasmeta | Raigarh | Pussore Nagar Panchayat | 15 |
| 76 | Nuvoco Vistas Corp Limited, Arasmeta | Raigarh | Raigarh Nagar Nigam | |
| 77 | Nuvoco Vistas Corp Limited, Arasmeta | Raigarh | Gharghoda Nagar Panchayat | |
| 78 | Nuvoco Vistas Corp Limited, Arasmeta | Raigarh | Dharmjaygarh Nagar Panchayat | |
| 79 | Nuvoco Vistas Corp Limited, Arasmeta | Raigarh | Lailunga Nagar Panchayat | |
| 80 | Nuvoco Vistas Corp Limited, Arasmeta | Kondagaon | Farasgaon Nagar Panchayat | |
| 81 | Nuvoco Vistas Corp Limited, Arasmeta | Kondagaon | Keshkal Nagar Panchayat | |
| 82 | Nuvoco Vistas Corp Limited, Arasmeta | Kondagaon | Kondagaon Nagar Palika | |
| 83 | Nuvoco Vistas Corp Ltd. - Sonadih | Korba | Korba Nagar Nigam | |
| 84 | Nuvoco Vistas Corp Ltd. - Sonadih | Balodabazar-Bhatapara | Lawan Nagar Panchayat | |
| 85 | Nuvoco Vistas Corp Ltd. - Sonadih | Balodabazar-Bhatapara | Palari_BB Nagar Panchayat | |
| 86 | Nuvoco Vistas Corp Ltd. - Sonadih | Janjgir-Champa | Rahaud Nagar Panchayat | |
| 87 | Nuvoco Vistas Corp Ltd. - Sonadih | Balodabazar-Bhatapara | Tundra Nagar Panchayat | |
| 88 | Nuvoco Vistas Corp Ltd. - Sonadih | Sakti | Nayabaradwar Nagar Panchayat | |
| 89 | Nuvoco Vistas Corp Ltd. - Sonadih | Mahasamund | Pithora Nagar Panchayat | |
| 90 | Nuvoco Vistas Corp Ltd. - Sonadih | Sakti | Sakti Nagar Palika | |
| 91 | Nuvoco Vistas Corp Ltd. - Sonadih | Sakti | Dhabhara Nagar Panchayat | |
| 92 | Nuvoco Vistas Corp Ltd. - Sonadih | Sakti | Aadbhar Nagar Panchayat | 19 |
| 93 | Nuvoco Vistas Corp Ltd. - Sonadih | Sakti | Chandrapur Nagar Panchayat | |
| 94 | Nuvoco Vistas Corp Ltd. - Sonadih | Rajnandgaon | Rajnandgaon Nagar Nigam | |
| 95 | Nuvoco Vistas Corp Ltd. - Sonadih | Kanker | Charama Nagar Panchayat | |
| 96 | Nuvoco Vistas Corp Ltd. - Sonadih | Kanker | Narharpur Nagar Panchayat | |
| 97 | Nuvoco Vistas Corp Ltd. - Sonadih | Sarguja | Lakhanpur Nagar Panchayat | |
| 98 | Nuvoco Vistas Corp Ltd. - Sonadih | Kanker | Kanker Nagar Palika | |
| 99 | Nuvoco Vistas Corp Ltd. - Sonadih | Kanker | Bhanupratappur Nagar Panchayat | |
| 100 | Nuvoco Vistas Corp Ltd. - Sonadih | Sarguja | Sitapur Nagar Panchayat | |
| 101 | Nuvoco Vistas Corp Ltd. - Sonadih | Kanker | Pankhanjur Nagar Panchayat | |
| 102 | Shree Cement Ltd., Bhatapara | Balodabazar-Bhatapara | Bhatapara Nagar Palika | |
| 103 | Shree Cement Ltd., Bhatapara | Raipur | Tildanewra Nagar Palika | |
| 104 | Shree Cement Ltd., Bhatapara | Bemetara | Bemetara Nagar Palika | |
| 105 | Shree Cement Ltd., Bhatapara | Janjgir-Champa | Shivrinarayan Nagar Panchayat | |
| 106 | Shree Cement Ltd., Bhatapara | Janjgir-Champa | Kharod Nagar Panchayat | |
| 107 | Shree Cement Ltd., Bhatapara | Mahasamund | Tumgaon Nagar Panchayat | |
| 108 | Shree Cement Ltd., Bhatapara | Sarangarh-Bilaigarh | Pawni Nagar Panchayat | |
| 109 | Shree Cement Ltd., Bhatapara | Bilaspur | Takhatpur Nagar Palika | |
| 110 | Shree Cement Ltd., Bhatapara | Bilaspur | Kota Nagar Panchayat | |
| 111 | Shree Cement Ltd., Bhatapara | Bilaspur | Ratanpur Nagar Palika | 18 |
| 112 | Shree Cement Ltd., Bhatapara | Sarangarh-Bilaigarh | Sarsiwa Nagar Panchayat | |
| 113 | Shree Cement Ltd., Bhatapara | Durg | BhilaiCharoda Nagar Nigam | |
| 114 | Shree Cement Ltd., Bhatapara | Sarangarh-Bilaigarh | Sariya Nagar Panchayat | |
| 115 | Shree Cement Ltd., Bhatapara | Sarangarh-Bilaigarh | Sarangarh Nagar Palika | |
| 116 | Shree Cement Ltd., Bhatapara | Sarangarh-Bilaigarh | Baramkela Nagar Panchayat | |
| 117 | Shree Cement Ltd., Bhatapara | Rajnandgaon | Dongargarh Nagar Palika | |
| 118 | Shree Cement Ltd., Bhatapara | Rajnandgaon | Dongargaon Nagar Panchayat | |
| 119 | Shree Cement Ltd., Bhatapara | Rajnandgaon | Churiya Nagar Panchayat | |
| 120 | UltraTech - Hirmi Cement Works | Mungeli | Pathariya Nagar Panchayat | |
| 121 | UltraTech - Hirmi Cement Works | Durg | Risali Nagar Nigam | |
| 122 | UltraTech - Hirmi Cement Works | Gariyaband | Chhura Nagar Panchayat | |
| 123 | UltraTech - Hirmi Cement Works | Gariyaband | Kopra Nagar Panchayat | |
| 124 | UltraTech - Hirmi Cement Works | Mahasamund | Bagbahara Nagar Palika | |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| ULB WISE DETAILS OF SIGNED MOU FOR CO-PROCESSING OF SCF IN CEMENT PLANTS | | | | |
|---|---|---|---|---|
| **Sr No.** | **Cement Plant Name** | **District** | **ULB Name** | **Nos. of ULBS** |
| 125 | UltraTech - Hirmi Cement Works | Gariyaband | Gariyaband Nagar Palika | |
| 126 | UltraTech - Hirmi Cement Works | Mahasamund | Basna Nagar Panchayat | |
| 127 | UltraTech - Hirmi Cement Works | Balod | Arjunda Nagar Panchayat | |
| 128 | UltraTech - Hirmi Cement Works | Balod | Gurur Nagar Panchayat | 17 |
| 129 | UltraTech - Hirmi Cement Works | Mahasamund | Saraipali Nagar Palika | |
| 130 | UltraTech - Hirmi Cement Works | Balod | Chikhlakasa Nagar Panchayat | |
| 131 | UltraTech - Hirmi Cement Works | Jashpur | Patthalgaon Nagar Panchayat | |
| 132 | UltraTech - Hirmi Cement Works | Jashpur | Kotba Nagar Panchayat | |
| 133 | UltraTech - Hirmi Cement Works | Jashpur | Kunkuri Nagar Panchayat | |
| 134 | UltraTech - Hirmi Cement Works | Jashpur | Bagicha Nagar Panchayat | |
| 135 | UltraTech - Hirmi Cement Works | Jashpur | Jashpurnagar Nagar Palika | |
| 136 | UltraTech - Hirmi Cement Works | Gariyaband | Devbogh Nagar Panchayat | |
| 137 | UltraTech - Rawan Cement Works | Raipur | Raipur Nagar Nigam | |
| 138 | UltraTech - Rawan Cement Works | Bilaspur | Bilaspur Nagar Nigam | |
| 139 | UltraTech - Rawan Cement Works | Balodabazar-Bhatapara | Simga Nagar Palika | |
| 140 | UltraTech - Rawan Cement Works | Balodabazar-Bhatapara | Balodabazar Nagar Palika | |
| 141 | UltraTech - Rawan Cement Works | Raipur | Aarang Nagar Palika | |
| 142 | UltraTech - Rawan Cement Works | Bilaspur | Bilha Nagar Panchayat | |
| 143 | UltraTech - Rawan Cement Works | Bemetara | Nawagarh_B Nagar Panchayat | |
| 144 | UltraTech - Rawan Cement Works | Mungeli | Mungeli Nagar Palika | |
| 145 | UltraTech - Rawan Cement Works | Janjgir-Champa | Nawagarh_J Nagar Panchayat | |
| 146 | UltraTech - Rawan Cement Works | Sarangarh-Bilaigarh | Bhatgaon_SB Nagar Panchayat | |
| 147 | UltraTech - Rawan Cement Works | Kabirdham | Indori Nagar Panchayat | 21 |
| 148 | UltraTech - Rawan Cement Works | Raipur | Gobranawapara Nagar Palika | |
| 149 | UltraTech - Rawan Cement Works | Kabirdham | Pandriya Nagar Palika | |
| 150 | UltraTech - Rawan Cement Works | Kabirdham | Bodla Nagar Panchayat | |
| 151 | UltraTech - Rawan Cement Works | Kabirdham | Pandatarai Nagar Panchayat | |
| 152 | UltraTech - Rawan Cement Works | Balod | Palari_B Nagar Panchayat | |
| 153 | UltraTech - Rawan Cement Works | Balod | Balod Nagar Palika | |
| 154 | UltraTech - Rawan Cement Works | Balod | DoundiLohara Nagar Panchayat | |
| 155 | UltraTech - Rawan Cement Works | Balod | DalliRajhara Nagar Palika | |
| 156 | UltraTech - Rawan Cement Works | Balod | Doundi Nagar Panchayat | |
| 157 | UltraTech - Rawan Cement Works | Sarguja | Ambikapur Nagar Nigam | |
| 158 | Ultratech Cement Ltd, Baikunth | Raipur | Kharora Nagar Panchayat | |
| 159 | Ultratech Cement Ltd, Baikunth | Raipur | Kunra Nagar Panchayat | |
| 160 | Ultratech Cement Ltd, Baikunth | Mahasamund | Mahasamund Nagar Palika | |
| 161 | Ultratech Cement Ltd, Baikunth | Dhamtari | Kurud Nagar Panchayat | |
| 162 | Ultratech Cement Ltd, Baikunth | Dhamtari | Bhakhara Nagar Panchayat | |
| 163 | Ultratech Cement Ltd, Baikunth | Dhamtari | Magarload Nagar Panchayat | |
| 164 | Ultratech Cement Ltd, Baikunth | Dhamtari | Dhamtari Nagar Nigam | |
| 165 | Ultratech Cement Ltd, Baikunth | Dhamtari | Aamdi Nagar Panchayat | |
| 166 | Ultratech Cement Ltd, Baikunth | Mohla-Manpur-Ambagarh Chowki | AmbagarhChowki Nagar Panchayat | 17 |
| 167 | Ultratech Cement Ltd, Baikunth | Dhamtari | Nagri Nagar Panchayat | |
| 168 | Ultratech Cement Ltd, Baikunth | Surajpur | Premnagar Nagar Panchayat | |
| 169 | Ultratech Cement Ltd, Baikunth | Surajpur | Surajpur Nagar Palika | |
| 170 | Ultratech Cement Ltd, Baikunth | Surajpur | Vishrampur Nagar Panchayat | |
| 171 | Ultratech Cement Ltd, Baikunth | Surajpur | Shivnandpur Nagar Panchayat | |
| 172 | Ultratech Cement Ltd, Baikunth | Surajpur | Jarhi Nagar Panchayat | |
| 173 | Ultratech Cement Ltd, Baikunth | Surajpur | Bhatgaon_S Nagar Panchayat | |
| 174 | Ultratech Cement Ltd, Baikunth | Surajpur | Pratappur Nagar Panchayat | |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

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# कार्यालय, नगर पालिक निगम, रायपुर

नगर निगम मुख्यालय, गांधी मैदान के पास, रायपुर (छ.ग.)
फोन.नं- 0771-2535780, 90, फैक्स : 0771-2227395; ई–मेल :- nigam.raipur.cg@nic.in

क्रमांक 338/SBM/नपानि/2025–26 रायपुर, दिनांक 04/07/2025

प्रति,

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण
नवा रायपुर अटल नगर

विषय :– लिगेसी वेस्ट के निपटान के संबंध में।

संदर्भ :– आपका पत्र क्रमांक/9/सूडा/NGT/2025–26/1468 नवा रायपुर दिनांक 06.06.2025।

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उपरोक्त विषयांतर्गत संदर्भित पत्रानुसार माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में संस्थित प्रकरण क्रमांक– OA-606/2018 पर आगामी सुनवाई दिनांक 14 जुलाई 2025 को नियत है। जिस हेतु नगर पालिक निगम, रायपुर में अवस्थित लिगेसी वेस्ट के निपटान कां कार्य जून 2025 तक पूर्ण नही किये जाने पर व्यक्तिगत समीक्षा करते हुये कार्य पूर्ण किये जाने हेतु समयबद्ध कार्ययोजना प्रस्तुत करने हेतु निर्देशित किया गया है। तदानुसार संलग्न प्रपत्र अनुलग्नक 'अ' में समयबद्ध कार्ययोजना तैयार कर प्रस्तुत किया जा रहा है।

संलग्न– उपरोक्तानुसार

आयुक्त
नगर पालिक निगम
रायपुर (छ.ग.)

क्रमांक 339/SBM/नपानि/2025–25 रायपुर, दिनांक 04/07/2025

प्रतिलिपि :–

1. विशेष कर्तव्यरथ अधिकारी, मुख्य सचिव कार्यालय, मंत्रालय, महानदी भवन नवा रायपुर अटल नगर।
2. सचिव छ.ग. शासन, आवास एवं पर्यावरण विभाग, मंत्रालय, नवा रायपुर अटल नगर।
3. सदस्य सचिव, छ.ग. पर्यावरण संरक्षण मण्डल, पर्यावास भवन, नवा रायपुर अटल नगर।
4. सचिव, छ.ग. शासन, नगरीय प्रशासन एवं विकास विभागत्र मंत्रालय नवा अटल नगर।

आयुक्त
नगर पालिक निगम
रायपुर (छ.ग.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

C:\Users\Nigam\Desktop\general letter\NGT\letter

# Raipur Municipal Corporation

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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Annexure A

**ULB Name: Municipal Corporation Raipur**

**Details of Legacy Waste Management**

| Sr No. | Name of the ULB | Location of Legacy waste | Area covered by the Legacy waste (Acre) | Total Quantity of Legacy waste in each site (in MT) | Process adopted to remediate at each site | Quantity of the legacy waste remediated (in MT) | Present quantity of legacy waste (in MT) |
|---|---|---|---|---|---|---|---|
| | **Municipal Corporation Raipur** | Sarona | 28.2 | 4.50 Lakh (Assessed as per topographic survey and trail bore.) | Biomining | About 70% of total area is remediated Qty. 457680 MT (Work is stopped due to rainy season) | As in almost 90% of area work has been Started In different stage and Approx. 70% Area is Reclaimed till now. Till now remediated quantity based on daily reported quantum of waste assessed by number of bucket fiddling and volume of bucket. To determine balance quantity of legacy waste left at site Detailed survey with reference to initial topography survey and calculation of volume is in progress and it will be submitted in next report. |

(MBS) सहायक आयुक्त

कार्यपालन अभियंता (SBM)
नगर पालिक निगम
रायपुर छ.ग.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| Starting Date of remediation work | Completion Date of remediation work | Timelines to Complete the work. (If work not completed) | Daily legacy waste being added as unprocessed waste (in MT) | Gap in legacy waste remediation & time bound plan | Action plan to remediate and recover the sites with earmarked Budget |
|---|---|---|---|---|---|
| 23-06-2023 | 22-06-2025 | 31-12-25 | 0 | As in almost 90% of area work has been Started In different stage and Approx. 70% Area Reclaimed till now and work is stopped due to rainy season. | |

| Quantity of the recovered waste from the Remediated Legacy Waste | | | |
|---|---|---|---|
| (a) Compost / Organic (in MT) | (b) RDF / Plastic (in MT) | (c) Rubber (in MT) | (d) Inerts (Construction Waste, Wood, Glass, etc) (in MT) |
| 154500 | 62801 | 0 | 97692 |

| Final Destination of all components of waste (Quantity wise location of all the components) | | | |
|---|---|---|---|
| (a) Compost / Organic (in MT) | (b) RDF / Plastic (in MT) | (c) Rubber (in MT) | (d) Inerts (Construction Waste, Wood, Glass, etc) (in MT) |
| 1. Sold to farmers (Quantity and revenue)<br>(137700 MT/ Sachdeva plot + Remediation Site for filling and Levelling) | 1. Sold to Cement Plant<br>(42801 MT./Ambuja cement,ACC cement, Shree Raipur cement plant, Nu vistas limited, Ultratech cement) | 1. Action taken (Location and Quantity)<br>0 MT | 1. Low lying Area<br>(Sachdev Plot/Sarona/ 72492 MT. + Remediation Site for filling and Levelling) |
| 2. Used in parks / garden<br>( 0 MT) | 2. Sold to recyclers (No. of authorized recycler their name and Quantity sold) | | 2. Scientific landfill (Location and Quantity)<br>0 MT |
| 3. Stored for use<br>(16800 MT./sarona dump site) | 3. Stored for sale<br>(20000 MT./sarona dump site) | | 3. Kept in Open Land<br>(25200 MT./Sarona dumpsite) |

कार्यपालन अभियंता (SBM)
नगर पालिक निगम

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Raipur Municipal Corporation

## Legacy Waste Remediation Logbook

| Sr No. | Month | Total Quantity of Legacy waste | Total Quantity of Waste remediated | Quantity of SCF / RDF recovered | Quantitiy of SCF / RDF sold | Revenue generated form sale of SCF / RDF | Quantity of compost/ bio soil recovered | Quantitiy of compost/ bio soil utilized | Location of compost/ bio soil utilized/ Sold | Quantitiy of compost/ bio soil sold | Revenue generated form sale of compost/ bio soil | Quantitiy of inerts generated | Quntity of inetrs disposed | Location where inerts diosposed | Lattitude | Longitude |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Jun-23 | 450000 | Abcut 70% of lotal area is remediated Qty. 457680 MT<br>(Work is stopped due to rainy season)<br>Till now remediated quantity based on daily reported quantum of waste assessed by number of bucket fiddling and volume of bucket. | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 2 | Jul-23 | 450000 | | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 3 | Aug-23 | 450000 | | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 4 | Sep-23 | 450000 | | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 5 | Oct-23 | 450000 | | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 6 | Nov-23 | 450000 | | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 7 | Dec-23 | 450000 | | 3020 | 2646 | 0 | 7467 | 0 | 0 | 0 | 0 | 4678 | 0 | 0 | 0 | 0 |
| 8 | Jan-24 | 450000 | | 4989 | 1184 | 0 | 12335 | 0 | 0 | 2580 | 0 | 7728 | 0 | 0 | 0 | 0 |
| 9 | Feb-24 | 450000 | | 3246 | 356 | 0 | 8026 | 0 | 0 | 5010 | 0 | 5028 | 0 | 0 | 0 | 0 |
| 10 | Mar-24 | 450000 | | 4365 | 251 | 0 | 10794 | 0 | 0 | 0 | 0 | 6762 | 0 | 0 | 0 | 81.5510306 |
| 11 | Apr-24 | 450000 | | 1383 | 6076 | 0 | 3420 | 0 | 0 | 27030 | 0 | 2143 | 13687 | inerts is being used as a filler material for development of low laying area belongs to RMC | 21.24645424 | 21.24645424 |
| 12 | May-24 | 450000 | | 7059 | 2932 | 0 | 17067 | 0 | 0 | 40950 | 0 | 11595 | 1995 | | 21.2465954 | 21.2465954 |
| 13 | Jun-24 | 450000 | | 3475 | 676 | 0 | 8594 | 0 | 0 | 0 | 0 | 5384 | 7277 | | 21.24740275 | 21.24740275 |
| 14 | Jul-24 | 450000 | | 0 | | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 15 | Aug-24 | 450000 | | 0 | | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 16 | Sep-24 | 450000 | | 0 | | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 17 | Oct-24 | 450000 | | 1226 | 470 | 0 | 3031 | 0 | 0 | 3840 | 0 | 1898.682 | 0 | 0 | 0 | 0 |
| 18 | Nov-24 | 450000 | | 4169 | 1181.65 | 0 | 10309 | 0 | 0 | 21870 | 0 | 6458.373 | 5928 | Sachdeva plot + Remediation Site for filling and Levelling | 21.24637211 | 81.54820956 |
| 19 | Dec-24 | 450000 | | 6308 | 1819.658 | 0 | 15599 | 0 | 0 | 7710 | 0 | 9772.227 | 0 | | 21.24637211 | 81.54820956 |
| 20 | Jan-25 | 450000 | | 5354 | 3807.7 | 0 | 13239 | 0 | 0 | 5880 | 0 | 8293.581 | 10127 | | 21.24637211 | 81.54820956 |
| 21 | Feb-25 | 450000 | | 2218 | 10766.776 | 0 | 5484 | 0 | 0 | 22530 | 0 | 3435.69 | 1596 | | 21.24637211 | 81.54820956 |
| 22 | Mar-25 | 450000 | | 198 | 6233.655 | 0 | 490 | 0 | 0 | 300 | 0 | 306.72 | 5700 | | 21.24637211 | 81.54820956 |
| 23 | Apr-25 | 450000 | | 2344 | 1202.181 | 0 | 5796 | 0 | Sachdeva plot + Remediation Site for filling and Levelling | 0 | 0 | 3631.224 | 1102 | | 21.24637211 | 81.54820956 |
| 24 | May-25 | 450000 | | 4523 | 2847.585 | 0 | 11184 | 0 | | 0 | 0 | 7006.635 | 11932 | | 21.24637211 | 81.54820956 |
| 25 | Jun-25 | 450000 | | 8924 | 349.505 | 0 | 21664 | 0 | | 0 | 0 | 13572.147 | 13148 | | 21.24637211 | 81.54820956 |
| Total | | | 457680 | 62801 | 42801 | | 154500 | 0 | 0 | 137700 | 0 | 97692 | 72492 | | | |

कार्यपालन अभियंता (SBM)
नगर पालिक निगम

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# कार्यालय, नगर पालिक निगम, रायपुर

*नगर निगम मुख्यालय, गांधी मैदान के पास, रायपुर (छ.ग.)*
फोन.नं- 0771-2535780, 90, फैक्स : 0771-2227395; ई–मेल :- sbmrmc2017@gmail.com

क्रमांक / 379 / SBM / न.पा.नि. / 2025–26 रायपुर, दिनांक 15/07/2025

## घोषणा–पत्र

एतद द्वारा प्रमाणित किया जाता है कि रायपुर शहर के सरोना स्थित डम्प साईट में माननीय उच्च न्यायालय के आदेशानुसार दिनांक 25 जून 2019 से कचरा डम्प नही किया जा रहा है।

कार्यपालन अभियंता (SBM)
नगर पालिक निगम,
रायपुर (छ.ग.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

For Reference Ordinary No./18594/2019 -- e-Court Fee No. CGCT1834D1921M005

HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPPIL No. 31 of 2018

Sarona Bachao Sangharsh Samiti **Versus** State Of Chhattisgarh

| | |
|---|---|
| 11.4.2019 | Mr. Kishore Bhaduri, Counsel for the petitioner.<br><br>Mr. HB Agarwal, Senior Advocate with Ms. Iturani Mukherjee and Mr. Faiz Kazi, Panel Lawyer, Mr. VVS Murthy, Senior Advocate with Mr. Shantanu Kumar, Advocate and Mr. Animesh Tiwari, Advocate for the respective respondents.<br><br>Mr. HB Agarwal, learned Senior Counsel appearing on behalf of the Municipal Corporation, Raipur would draw attention of this Court to the document Annexure 'G' along with affidavit of the Commissioner dated 4.2.2019, to submit that establishment of Solid Waste Management Plant at Sarona shall be completed by the end of May 2019.<br><br>It appears, the Municipal Corporation is taking steps to construct Solid Waste Management Plant through the Agency with whom the Corporation has entered into an agreement.<br><br>Therefore, it is directed that on and from 1st of June 2019, the Municipal Corporation, Raipur shall not dump any solid waste at the present site at Sarona.<br><br>Sd/- Sd/-<br><br>**( Prashant Kumar Mishra)** **( Parth Prateem Sahu)**<br>Acting Chief Justice Judge |
| Shyna | |

सत्य-प्रतिलिपि
9.2.19
मुख्य प्रतिलिपिकार
उच्च न्यायालय छत्तीसगढ़
बिलासपुर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# कार्यालय, नगर पालिका निगम, रायपुर

नगर निगम मुख्यालय गांधी मैदान के पास, रायपुर (छ.ग.)
फोन.नं.–077–2535780,90, फैक्स : 0771–2227395; ई–मेल :–dc_rmc@rediffmail.com

क्रमांक 524/ नपानि/2024–25 रायपुर, दिनांक : 11/11/2024

## //प्रमाण पत्र //

एतद् द्वारा प्रमाणित किया जाता है कि नगर पालिका निगम रायपुर में स्थित 70 वार्डो से निकलने वाले कूड़े को परिवहन कर सकरी प्लांट ले जाकर वहां प्रसंस्करण एवं निपटान कर लिया जाता है एवं किसी भी प्रकार का कूड़ा सरोना में स्थित डंप साइट में नहीं डाला जाता है।

Executive Engineer (SBM)
Municipal Corporation
Raipur (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and Scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per MSW rules 2016 and guideline for Disposal of Legacy Waste at Sarona Dump Site

AGREEMEMT

Between

**Raipur Municipal Corporation (RMC)**

Through Commissioner Municipal Corporation Raipur

And

**M/s Hill Brow Metallics & Construction Pvt. Ltd. - Environ Organic Works and Suppliers (Joint Venture)**

For

**Raipur Chhattisgarh**

RFP System Tender No. 126175
Agreement Dated 22.06.2023

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




छत्तीसगढ़ CHHATTISGARH

E 650874

# AGREEMENT

This agreement is made on the 22nd day of June 2023, between the Commissioner, Raipur Municipal Corporation, Mahatma Gandhi Sadan near Gandhi Maidan (Here in after called as "the RMC") of the one-part. M/s Hill Brow Metallics & Construction Pvt. Ltd. (Lead Member of JV) and Environ Organic Works and Suppliers (Second Partner of JV), Ward No. 08, Dhobi Para Road, Chandani Chowk, Raigarh (C.G.) (here in after called "the Contractor") of the second part.

Whereas the RMC is desirous that the Contractor execute Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and Scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per MSW rules 2016 and guideline for Disposal of Legacy Waste at Sarona Dump Site (here in after called "the Works") and the RMC has accepted the Bid by the Contractor for the execution and completion of such Works and the remedying of any defects therein, at a contract price of INR 1264.50 Lacs.

Commissioner
Municipal Corporation
Raipur (C.G.)

HILL BROW METALLICS & CONSTRUCTION PVT. LTD. RAIGARH (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2599

क्रमांक 4321 से ..... तक दिनांक 15/06/23

प्रथम पक्ष ...The municipal Corporation.....

पिता / पति ...1.....

पता .....Raipur (C.G)

द्वितीय पक्ष ...Hill Brass metallics & corporation pvt Ltd and other

पिता / पति ....1.....

पता .....Raigarh

मार्फत ..vivek.....कीमती ...500....वास्ते ...Agreement...

Vivek

लक्ष्मी प्रसाद पटेल
स्टाम्प वेन्डर
घड़ी चौक, रायपुर (छ.ग.)
मो. 9827164109

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**NOW THIS AGREEMENT WITNESSETH as follows:**

2600

1. In this Agreement, words and expression shall have the same meanings as are respectively assigned to them in the Conditions of Contract hereinafter referred to, and they shall be deemed to form and be read and construed as part of this Agreement.
2. In consideration of the payments to be made by the RMC to the Contractor as here in after mentioned, the Contractor hereby covenants with the RMC to execute and complete the Works and remedy any defects therein in conformity in all aspects with the provisions of the Contract.
3. The RMC hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein the Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.
4. The following documents shall be deemed to form and be read and construed as part of this Agreement, viz.:
   - i. Letter of Acceptance;
   - ii. Notice Inviting Bid;
   - iii. Bid Document issued by the Raipur Municipal Corporation and its subsequent amendments and corrigendum;
   - iv. Contractor's Bid;
   - v. Conditions of contract (including Special Conditions of Contract);
   - vi. Specifications;
   - vii. Drawings and Site Map;
   - viii. Any other document listed in the Condition of Contract forming part of the contract.

In witness whereof the parties thereto have caused this Agreement to be executed the day and year first before written.

The Common Seal of _____ was hereunto affixed in the presence of:

Signed, Sealed and Delivered by the said

In the presence of:

HILL BRO'N METALICS & CONSTRUCTION PVT. LTD. RAIGARH (C.G.)

Binding Signature of RMC

Commissioner
Municipal Corporation
Raipur (C.G.)

Binding Signature of Contractor (To be signed by the Authorized Signatory of the Bidder)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




छत्तीसगढ़ CHHATTISGARH AC 096953

# AGREEMENT

This AGREEMENT is made on this day, 16th October2023(hereinafter known as "EFFECTIVE DATE")

BY AND BETWEEN

**M/S Hill Grow Metallics& Construction Pvt. Ltd (Lead member) &Environ Organic Works and Suppliers(Joint Venture),**having its registered office at Jora NH-6 Road, Near Treasure Island Mall, Opposite Agricultural College, Jora, Raipur-492012, Chhattisgarh(hereinafter referred to as the **"HBMCPL AND EOWS JV"),** which expression shall, unless repugnant to the meaning or context thereof, include its successors and permitted assigns.

**AND**

**GG Wastech Pvt Ltd,** having its registered office at **Sector 2,HN.B/36,RDA Colony, Devendra Nagar, Raipur, Chhattisgarh - 492004**(hereinafter referred to as the "GGWPL ')which expression shall unless repugnant to the meaning or context thereof, include its successors and permitted assigns.

**HBMCPL AND EOWS JV** and the **GGWPL** are hereinafter individually referred to as a **"Party",** and collectively referred to as the **"Parties".**

HBMCPL AND EOWS JV
Authorised Signatory

GG WASTECH PVT. LTD.
HBMCPL & EOWS JV.
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**WHEREAS**

A. **HBMCPL AND EOWS JV**desires to engage**GGWPL** for execution of Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery, and Scientific Rejects Disposal of Legacy waste as per MSW rules 2016 for Raipur Municipal Corporation.

B. The Parties are desirous of entering into this Agreement to define the rights, duties, liabilities, and obligations of each Party and to record the terms and conditions for the provision of this Agreement.

**NOW, THEREFORE,** In consideration of the mutual agreements, covenants, representations, and warranties set forth in this Agreement, and for other good and valuable consideration, the receipt and sufficiency of which is acknowledged by the Parties hereby agree as follows:

**Scope of Work**

**1.1 Scope of Work of HBMCPL AND EOWS JV**

1.1.1HBMCPL AND EOWS JV is committed to Biomine/Bioremediate the legacy waste, Reclaim the given land and process the RDF at Sarona Dumpsite, forRaipur Municipal Corporation and has appointed GGWPL to execute the entire project on behalf of HBMCPL.

1.1.2HBMCPL AND EOWS JV will be liable to pay a service charge of INR 800 per MT to GGWPL for the estimatedQty of 4.5 lakh MT.

1.1.3 HBMCPLAND EOWS JV will be responsible for bearing all expenses related to diesel consumption.

1.1.4HBMCPL AND EOWS JV would facilitate and help GGWPL in obtaining required compliance clearances and/or authorization.

**1.2 Scope of work of GGWPL**

1.2.1 GGWPL is responsible to execute the Supervision of the entire project work including transportationin a sustainable manner as per the guidelines of MSW rules 2016.

1.2.2 GGWPL would be responsible to complete the project work within the timeline given.

## 2. Contract Period & Termination

2.1 This Agreement shall be valid for the duration of the project's execution.

2.2 The Parties agree that the arrangement contemplated in this Agreement may be terminated prior to the Term upon mutual agreement of the Parties in writing.

HBMCPL AND EOWS JV
Authorised Signatory

GG WASTECH PVT. LTD. RAIPUR (C.G.)

HBMCPL & EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2.3 All Parties shall continue to discharge and perform their respective obligations interms hereof till the date of termination of this Agreement. In case of breach of agreement, all Parties shall have the right to terminate this agreement by providing an advance written notice of fifteen (15) days to the other Party.

2.4 Only written communication is legally valid.

## 3. Dispute Resolution & Governing Law

3.1 This Agreement shall be governed by and construed in accordance with the laws of India.

3.2Any dispute, controversies, or differences arising out of or in connection with this Agreement, including any question regarding its existence, validity, or termination, shall be referred to and finally resolved by arbitration in accordance with the Arbitration Rules of the Delhi International Arbitration Centre, which rules are deemed to be incorporated by reference in this clause. The seat of arbitration shall be in Raipur, India. The Tribunal shall consist of a sole arbitrator. The language of arbitration proceedings shall be English. The award passed by the Tribunal shall be binding on the parties.

## 4. Miscellaneous Provisions

5.1 No modification or amendment of this agreement and no waiver of any of the terms or conditions hereof shall be valid or binding unless made in writing and duly executed by all the parties.

5.2 This agreement and the rights and liabilities hereunder shall bind and inureto the benefit of the respective successors of the parties hereto, but no party hereto,shall assign or transfer any of its rights and liabilities hereunder to any other person without the prior written consent of the other party which will not be unreasonably withheld.

5.3 This agreement constitutes the entire Agreement between the parties and supersedes and cancels any prior oral or written agreement,representation,understanding, arrangement, communication, or expression of intent relating to the subject matter of this agreement.

5.4 The persons signing this agreement on behalf of the parties represent and covenant that they have the authority to sign and execute this document on behalf of the parties for whom they are signing.

**For Hill Brow Metallics & Construction Pvt. Ltd**

**(Lead member) &Environ Organic Works and Suppliers(Joint Venture)**

HBMCPL AND EOW

**(Authorised Signatory)**

Authorised Signatory

**For GG Wastech Pvt Ltd**

GG WASTECH PVT. LTD. RAIPUR (C.G.)

**(Authorised Signatory)**

HBMCPL & EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# INDIA NON JUDICIAL

## Government of Chhattisgarh

## e-Stamp

सत्यमेव जयते

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|---|---|---|
| Certificate No. | : | IN-CG30532802302777U |
| Certificate Issued Date | : | 19-May-2022 04:14 PM |
| Account Reference | : | IMPACC (SV)/ cg6023204/ RAIPUR/ CG-RP |
| Unique Doc. Reference | : | SUBIN-CGCG60232044800909752381 3U |
| Purchased by | : | GG WASTECH PVT LTD |
| Description of Document | : | Article 43 Note or Memorandum |
| Property Description | : | NA |
| Consideration Price (Rs.) | : | 0 (Zero) |
| First Party | : | GG WASTECH PVT LTD |
| Second Party | : | AMBUJA CEMENT LIMITED |
| Stamp Duty Paid By | : | GG WASTECH PVT LTD |
| Stamp Duty Amount(Rs.) | : | 200 (Two Hundred only) |

Jagdish Sahu
Stamp Vendor

Please write or type below this line

**Service Agreement**

This Service Agreement (hereinafter referred to as the "**Agreement**"), is made and entered into at **Mumbai** on this **20th May, 2022**

**By and between**

**GG Wastech Private Limited**, a Company incorporated under the Companies Act, 2013 and having its registered office at **Block No. 19, Shop No. 552 Rawabhata , Raipur-492001, Chhattisgarh, India** (Hereinafter referred to as the "**First Party/GGWPL**", which expression shall, unless repugnant to the context, mean and include its successors and assigns) of the One Part.

**And**

**Ambuja Cements Limited**, a Company incorporated under the Indian Companies Act, 1956, having its Registered Office at **P.O. Ambuja Nagar, Taluka - Kodinar, District – Gir Somnath, Gujarat – 362715** having its division/

GG WASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED

JD 0001210283

HBMCPL AND EOWS JV

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Authorised Signatory

unit/ section as "**Geocycle**" that provides specialized services for thermal destruction or recovery of energy from hazardous/ non Hazardous waste material in cement kilns (hereinafter referred to as the "**Second Party/ACL**" which expression shall, unless repugnant to the context, mean and include its successors and assigns) of the Other Part.
Both **First Party** and **Second Party** shall be collectively addressed / referred to as "**the Parties**" and individually as "**Party**" herein after in this Agreement.

WHEREAS, First Party, is in the business of Collection, Sorting & Transportation of Post Consumer Plastic Waste/ Multilayer Plastic Waste and has one of its Material Recovery Facility situated at **different places PAN India** (hereinafter referred to as the First Party's "**Segregation & Screening Centre**" and is in search of disposal of **(i) Post Consumer Use Plastic Waste MLP Waste under EPR (Extended Producers' Responsibility),** segregated at its Segregation & Screening Centre (hereinafter referred to as the "**Waste Material**"), **not categorized as Hazardous** as per **Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.**

AND WHEREAS, Second Party is in the business of manufacture and sale of different types and grades of cement and has the capability to dispose the waste materials in an environment friendly manner in the cement kiln process having high temperature and long residence time (hereinafter referred to as "**Co-Processing**") while simultaneously producing cement of desired quality.

AND WHEREAS, **Geocycle** is a business unit of ACL that provides specialized services for thermal destruction or recovery of hazardous/non hazardous waste material in cement kilns.

AND WHEREAS, First Party has approached Second Party for evaluating feasibility of safe disposal of Waste Material segregated at its Segregation & Screening Centre, in an environment-friendly manner and based on evaluation report, Second Party has offered to Co-Process Waste Material of First Party's Segregation & Screening Centre in Cement Kiln of Second Party's **Maratha Cement Works, Upparwahi, Korpana, Chandrapur, Maharashtra, Rabriyawas Cement Works, Jaitaran, Pali, Rajasthan,** and **Bhatapara Cement works, Rawan, Baloda Bazaar, Raipur, Chhattisgarh** (hereinafter referred to as Second party's "**Cement Plants**").

AND WHEREAS, First Party and Second Party have agreed that Second Party shall provide the services of Co-Processing the Waste Material in the Cement Kiln at its Maratha, Rabriyawas and Bhatapara Plant (hereinafter referred to as the "**Services**"), subject to First Party and Second Party obtaining all statutory clearances, consents, no objection certificate, writings, confirmations and EPR as mandated by **Plastic Waste Management Rules 2016** as may be applicable from various authorities and Government Agencies for the said purpose.

NOW, THEREFORE, for and in consideration of the forgoing premises and of the mutual covenant herein after stipulated, the Parties hereto, one with the other, do hereby agrees as follows:

**1.0 Execution of Services**

**1.1 Scope**

Second Party shall during the Term of the Agreement (as set out in Clause 7 herein below), provide the Services i.e. Co-Processing of all the consignments of Waste Material of the First Party, delivered to the Cement Plant of the Second Party, which conform to the specification set out in Annexure A attached to the Agreement and which does not contain any of the item listed in the banned item list as set out in Annexure B attached to the Agreement.

**1.2 Packaging and Labeling**

Prior to shipment of any consignment of Waste Material to the Cement Plant of the Second Party for the provision of the Services, the First Party shall comply with the following conditions:

1.2.1 Arrange to load the waste material in loose/bulk into a vehicle suitable for transporting the non hazardous waste material. In case, any open vehicle is used, it should be properly covered with tarpaulin after loading and tied up with ropes to avoid any leakage/fall off of the material during transportation.

GG BIOTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED Geocycle

HBMCPL AND EOWS JV
Authorised Signatory

2

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

1.2.2 Before Waste Material is loaded into the transportation vehicle, First Party shall ensure that the said Waste Material is packed in a manner suitable for transportation (so that no leakage/Seepage/fall off shall occur during the transit and after reaching the ACL's Plant). The packing cost will be borne by the First Party (if any).

1.2.3 Provide the copies of Health & Safety Data Sheet (in the format as set out in Annexure F) with each consignment of Waste Material.

**1.3 Quantity and Schedule of Delivery**

1.3.1 First Party shall supply agreed quantities of Waste Material as set out in Annexure C, generated at its Segregation & Screening Centre, free of all costs and with zero invoice value, to Second Party's Cement Plant.

1.3.2 First Party shall deliver all the consignment of Waste Material from its plant to the Second Party's Cement Plant by road transportation at its own risk as per the delivery schedule set out in Annexure C attached to the Agreement. Either Party may after mutual agreement with other Party, revise the delivery schedule anytime during the term of the Agreement after giving seven (7) days advance intimation in writing to the other Party, prior to dispatch of any fresh consignment of Waste Material as per the delivery schedule as set out in Annexure C attached to the Agreement. All consignment of Waste Material shall be delivered to the storage area(s) at the Second Party's Cement Plant.

1.3.3 First Party shall guide the transporter on the measures to be taken in case of emergency during transportation and ensure the compliance of 'Guidelines on Transportation for Waste Material' as set out in Annexure D attached to the agreement during Transportation of Waste Material from First Party's Segregation & Screening Centre to Second Party's Cement Plant.

1.3.4 Both the Parties declare and confirm that they shall comply with relevant portion of the Protocols for Receipt of Waste Material as set out in Annexure E attached to the Agreement.

1.3.5 The risks and liability associated with the Waste Material shall lie with the First Party till the Waste Material provided by the First Party is accepted by the Second Party at its Cement Plant, as per clause 1.3.8 & 1.3.9 hereof.

1.3.6 Second Party shall provide an orientation to the designated transporters, employees, agents and the representatives of the First Party on the applicable statutory provisions and regulations as also Security, Health and Safety Policy (set out in Annexure H), as applicable at Second Party's Cement Plant, prior to commencement of dispatch of any consignment of Waste Material by First Party to the Cement Plant. Provided First Party shall be responsible for ensuring compliance of all applicable statutory provisions and regulations as also Security, Health and Safety Policy (set out in Annexure H), as applicable at the Second Party's Cement Plant, by such transporters, their employees and agents and the representatives of the First Party involved in the unloading, transportation and handling of the Waste Material.

1.3.7 First Party shall, arrange to get every consignment of Waste Material weighed on its own and provide necessary document (having weight reference) to the approved transporter while dispatching the consignment of Waste Material to the Cement Plant of the Second Party. The quantity of Waste Material in any consignment delivered by the First Party to the Second Party's Cement Plant shall be determined by the electronic weighbridge installed at the Cement Plant. All Waste Material related reports including inventory list shall be prepared as per the first Party's electronic weighbridge records maintained at the Paper Plant, which shall be the conclusive documentary proof evidencing the actual quantity of Waste Material supplied by the first Party in any consignment dispatched from the First Party's Segregation & Screening Centre. In the event of any dispute relating to the actual quantities of Waste Material dispatched by the First Party and received by the Second Party, the Parties hereto shall resolve the same in good faith through discussion on the appropriate actions required to be taken for verification and correction of any discrepancy.

1.3.8 Second Party shall arrange for unloading, storage and handling of the Waste Material delivered by First Party to the storage area(s) at its Cement Plant in accordance with the Risk Assessment and Crisis Management Plan to be prepared before the delivery of the Waste Material to the storage area (s) of Cement Plant by the Second Party in consultation with the First Party on the basis of Health & Safety Data Sheet, provided by First Party as set out in Annexure F attached to the Agreement. The costs, risks, liability related to unloading, handling and storage of Waste Material in the Cement Plant during the acceptance process shall be with the First Party.

GG ASTECH PVT. LTD. RAIPUR (C.G.)

ANJANI PUJA CEMENTS LIMITED

HBMCPL AND EOWS JV3

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

However the cost of unloading, handling and storage during acceptance process has been built into the Service Charges and the First Party need not pay the same separately.

1.3.9 The stores department of the Second Party shall issue acceptance receipt to the First Party immediately however analysis report of the material will be provided within Five (5) days from the date of delivery of Waste Material consignments by the First Party at the Cement Plant of Second Party. If the Second Party delays issuance of such acceptance receipt beyond Five (5) days from the date of delivery of consignments of Waste Material by the First Party, it shall be deemed that Second Party has accepted the consignment of Waste Material along with its risk and liability on and from the end of the Five (5) days. The Waste Material acceptance receipt issued by stores in charge at the Second Party's Cement Plant shall be the conclusive documentary proof evidencing the acceptance of any consignment of Waste Material by the Second Party for the provision of the Services.

**1.4 Non- Conforming Waste Material**

1.4.1 First Party declares and confirms that all the consignment of the Waste Material delivered at the storage area(s) of the Cement Plant of the Second Party pursuant to the Agreement shall

1.4.1.1 Confirm to the specifications as set out in Annexure A attached to the Agreement

1.4.1.2 Be packed and labeled as per the clause 1.2 hereof

1.4.1.3 Not contain any of the items listed in the banned item list as set out in Annexure B attached to the Agreement.

1.4.2 In case, Second Party is in receipt of any consignment that contains banned items/ materials other than agreed between the parties as mentioned in Annexure A and/or the requirement under clause 1.2.2 (Packaging & labeling), then Second Party shall be entitled to refuse the acceptance of such consignment and shall intimate the same to First Party with in 24 hrs of the receipt of consignment at Second Party's Plant and First Party shall arrange to transport that consignment at its own cost, expense and risk within 48 hrs from the time of intimation from Second Party on the refusal of acceptance of such consignment. If First Party fails to evacuate such rejected consignment of non-conforming Waste Material as stated above within 10 days, it shall be liable and pay to Second Party **liquidated damages at the rate of Rs. 500/- per ton for each day of delay** in its evacuation from Second Party's Plant. On delay in evacuation of more than 15 days, without prejudice to its rights under Law Second Party shall have the right to forthwith terminate this Service Agreement.

1.4.3 In case if the Waste Material is not conforming to the specifications, as mentioned in Annexure A and/or the requirement under clause 1.2.2 (Packaging & labeling) , both the parties shall discuss in order to arrive at a solution with respect to Co-processing that consignment, provided the additional costs towards the same shall be borne by First Party.

**1.5 General Responsibilities**

1.5.1 First Party shall provide all relevant information relating to safe handling and storage practices of the Waste Material provide reasonable assistance such as supervision required for safe handling and storage of the Waste Material and the inspection and confirmation of the suitability of the storage arrangement made by Second Party to store the Waste Material.

1.5.2 First Party shall be solely responsible for ensuring that all precautionary measures are complied with, to avoid any fire, explosion or accident during the loading, transportation and delivery of the Waste Material from the First Party's distribution centre to the storage area(s) of Cement Plant of Second Party for the provision of the Services.

1.5.3 First Party shall be responsible for compliance of all statutory regulations & guidelines as applicable to its employees, agents / representatives engaged in loading, storage and handling of Waste Material at First Party's plant and for onward dispatch to Cement Plant of Second Party.

1.5.4 Second Party shall be responsible for the compliance of all statutory regulations and guidelines as applicable to its employees, agents or representatives engaged in unloading, storage, handling and Co-processing of Waste Material at its Cement Plant.

1.5.5 Second Party shall be responsible to arrange for all tools, tackles, equipment and laboratory facilities necessary to provide the Services.

GG ASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED

HBMCPL AND EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

1.5.6 First Party shall be responsible to depute its representatives and senior executives to attend the meetings and answer any queries raised by Second Party relating to the Waste Material.

1.5.7 Second Party shall permit the First Party's designated persons to inspect the Co-Processing of the Waste Material at the Cement Plant, provided that First Party shall give a prior intimation in writing of such inspection to the Second Party.

1.5.8 First Party shall have in force and effect and shall maintain at its own cost such policy & policies of insurance as applicable, with a reputable authorized insurer which gives First Party adequate insurance cover in respect of any liability that may arise or damage that may be caused to person or property of First Party, Second Party & its contractors and any Third Party.

1.5.9 Second Party shall have in force and effect and shall maintain at its own cost such policy or policies of insurance as applicable, with a reputable authorized insurer which gives Second Party adequate insurance cover in respect of any liability that may arise or damage that may be caused to person or property of Second Party, First Party and third party

1.5.10 In the event, Second Party is required to comply with statutory regulations and guidelines framed by concerned authorities/Government Agency relating to emission monitoring for demonstrating performance of Co-processing of Waste Material pursuant to the Agreement, same shall be complied with by Second Party in consultation with First Party and if any additional cost is levied, the same shall be discussed by the parties mutually.

## 2.0 CERTIFICATE OF CO-PROCESSING

Second Party shall at the beginning of each month during the term of this agreement, issue to the First Party Certificate of Co-Processing for the Waste Material received for Co-Processing during the previous month in the format set out in Annexure G attached to the Agreement. Second party should also provide the SAP backup along with the certificate for the details of the transporting vehicle, Material load and receiving date etc.

## 3.0 SERVICE CHARGES AND PAYMENT TERMS

3.1 In consideration of Second Party providing the co-processing services, First Party shall pay to Second Party, Service Charges at the rate of **Rs. 0/- (Rs. Zero Only/-) per Ton** of Waste Material **excluding any transportation charges and taxes**.

## 4. TAXES AND DUTIES

The Parties agree that all taxes, levies, imposts, deductions, charges, duties or withholdings which are assessed, levied, imposed or collected by any Government Central or State or authority and any taxes or levies arising in connection with the Agreement (other than income tax payable by Second Party) shall be included in the debit note issued by Second Party for co-processing charges and other charges, if any and shall be payable by First Party in addition to the co-processing charges and other charges, if any. The First Party agrees to provide the relevant certificate in respect of the income tax deduction at source on the amounts to be paid towards co-processing charges to the Second Party.

Without prejudice to generality of foregoing the First Party shall be responsible for the payment of the stamp duty applicable to the Agreement. Notwithstanding the foregoing, the Parties agree that they shall use their best efforts to obtain exemptions from the payment of any taxes from the concerned Government agency or authority as may be available under applicable laws.

## 5. STATUTORY COMPLIANCE

5.1 First Party shall be responsible for the following regulatory compliances under applicable laws:

(a) obtain statutory registrations, clearances, license no objection certificate, writings and confirmations from the concerned authorities and Government agencies, file returns, if required, relating to the loading, transportation and delivery of the Waste Material to the Cement Plant of the Second Party.

HBMCPL AND EOWS JV

Authorised Signatory

GG ASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

(b) Pay all applicable taxes, cesses, duties or other levies on (i) the supply of Waste Material to Second Party and (ii) transportation of Waste Material from First Party's Segregation & Screening Centre to the Second Party's Cement Plant.

5.2 Second Party shall be responsible for the following regulatory compliances under applicable laws:

(a) obtain statutory registrations, clearances, license, no objection certificate, writings and confirmations, if required, from concerned authorities and Government Agencies for the provision of the Services to the First Party. File returns with the concerned authorities or Government agencies, if required, relating to the provision of the Services.

(b) Pay all applicable taxes, cesses, duties or other levies on the Services.

**Representations and Warranties of GGWPL**

GGWPL covenants, represents and warrants to ACL that:

I. it is in good standing and that it has full authority and all rights necessary to enter into this Agreement and to perform its obligations hereunder according to the terms thereof;

II. this Agreement is a legal, valid, binding & enforceable in accordance with terms hereof;

III. by entering into this Agreement, it is not in breach or future shall not be in breach of any contractual obligation against any third party;

IV. the person signing this Agreement, on its behalf, has been duly authorized by the GGWPL to execute this Agreement;

V. it represents that it shall not dispatch any item listed in banned item list as set out in Annexure B to this Agreement.

## 6. CONFIDENTIALITY OF INFORMATION

6.1 All information given by one Party to the other, pursuant to this Agreement in tangible form, which is specifically marked as confidential as well as all intangible information which is specifically conveyed as confidential in writing within 7 days of disclosure of such information, shall be deemed to be "Confidential Information" for the purpose of this Agreement.

6.2 The Parties agree that the Confidential Information which has been or will be disclosed by or on behalf of the other Party will be received by the recipient Party in confidence and will be used only for performance under and in accordance with this Agreement.

6.3 Each Party acknowledges and agrees that all Confidential Information constitutes valuable, special and unique assets of the business of disclosing Party. Accordingly, the Parties agree that, in the event of any breach of this clause, in addition to any other remedies at law or in equity, the Parties shall be entitled to equitable relief, including injunctive relief and specific performance.

6.4 The confidentiality obligations of the Parties shall not apply to the following exceptions:

(a) any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, as already available in the public domain;

(b) any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, that such information is already available with them from a third party without any corresponding confidentiality obligations;

(c) any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, that such information has been originally developed by them without using the Confidential Information .

(d) any disclosure which may reasonably be required for the compliance of statutory obligations or for the purposes of legal proceedings.

6.5 Any publicity in connection with the Agreement by either Party shall be subject to the prior consent of the other Party.

6.6 Upon termination of this Agreement, each Party shall return to the other Party all confidential information (without retaining copies thereof) provided for the purposes of this Agreement.

## 7. TERM

GG ASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED

HBMCPL AND EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

The Agreement shall be effective from **20th May 2022** after signing and execution of the Agreement and will be valid **till 30th June 2023** unless terminated earlier as per the terms of this Agreement.

**8. TERMINATION OF AGREEMENT**

8.1 Each Party may terminate this Agreement in the following events:-

a) In case of breach of the terms and conditions of the Agreement by either of the Parties, the other Party, may give a written notice of Thirty (30) days to such defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach within the notice period then the other Party shall have the right to terminate this Agreement with immediate effect.

b) If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this agreement with immediate effect.

c) Any Party hereto may terminate this Agreement in case of Business exigencies, which shall be confirmed in a written document, executed by parties.

Upon termination of the Agreement, each Party shall endeavor to deliver to the other Party all documents and materials belonging to the other Party that may be in each Party's possession or under each Party's control. Provided the Second Party shall have the right to withhold all documents and materials belonging to First Party in the custody of Second Party, until such time all of Second Party's dues and/or invoices towards the co-processing charges, additional services charges, transportation charges, costs, if any, and interest on overdue payment incurred up to the date of termination have been settled by the First Party against the production of such invoices evidencing proof for such dues by Second Party.

8.2 Even otherwise either Party shall be entitled to terminate this Agreement by giving 60 days prior written notice to the other party without specifying any reasons for the same.

**9. EFFECT OF TERMINATION**

9.1 The rights, duties and responsibilities of each Party shall continue to be in full force and effect during the period of notice till the date of termination including the obligation of Second Party to complete the unfinished portion of the Services and the obligation of First Party to settle/pay all dues and/or invoices for the Services completed by the Second Party till the date of termination and/or expenses incurred till the date of termination by the Second Party;

9.2 Neither Party shall be liable to the other pursuant to such termination for compensation, reimbursement or damages on account of the loss of prospective business or profits or on account of expenditures, investments, lease or commitments or for any reason whatsoever arising out of such termination as set forth in clause 8 above, which is consequential in nature.

**10. AMENDMENT**

Any amendment and / or variation to the Agreement shall be mutually agreed by the Parties in writing and executed by or on behalf of each of the Parties hereto.

**11. SEVERABILITY**

If at any time during the term of the Agreement, all or any of the clauses of the Agreement is or becomes illegal, invalid or unenforceable in any respect or declared null and void or illegal under the applicable laws, the same shall not affect or impair the legality, validity or enforceability of any other provisions of the Agreement.

**12. FORCE MAJEURE**

Force Majeure means any unforeseen event or circumstance that is beyond the reasonable control of either Party, which event cannot by exercise of reasonable diligence be prevented or caused to be prevented, and which adversely affects such Party's performance of its duties and obligations or enjoyment of its rights under this Agreement. Neither Party shall be considered in default in the performance of its obligation under the Agreement, if such performance is prevented or delayed on account of war, civil commotion, strike, epidemics, accidents,

GG ASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED

HBMCPL AND EOWS JV

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Chief Executive Officer
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Chhattisgarh, Nava Raipur

fires, unprecedented floods, earth quake or because of promulgation of any law or regulations by the Government, unforeseen breakdowns, operational and maintenance stoppages at the First Party Segregation & Screening Centre or the Second Party's Cement Plant or on account of any other Acts of God. At the time of occurrence of a force majeure condition, the affected Party shall give a notice in writing with documentary proof within Fifteen (15) days from the date of occurrence of the force majeure condition indicating the cause of force majeure condition and the period for which the force majeure condition was likely to subsist. The Parties shall resume to the performance of their respective obligations after the force Majeure condition comes to an end and this agreement shall suitably be extended proportionate to the period of such Force Majeure condition. In the event the affected Party is prevented from fulfilling its obligation under the Agreement owing to the force majeure condition continuing for more than Thirty (30) days, both Parties shall consult each other regarding the continuation of the Agreement including early termination as set forth in clause 8 above. Parties shall not be entitled to any kind of damages in case of termination due to such Force Majeure situation.

**13. SUSPENSION**

Second Party may suspend Services upon prior written notice to First Party, if First Party fails to:

(a) make timely payment against invoices raised for co-processing charges beyond Sixty (60) days from the date of invoice,

(b) evacuate the rejected consignment of non conforming Waste Material from the Second Party's Cement Plant within the Ten (10) days period as stated in clause 1.4 above or

(c) deliver Waste Material as per the Delivery schedule set out in Annexure C.

Notwithstanding whatever is contained herein, in case if Parties could not resolve the issue regarding to non evacuation (as afore mentioned in Clause 13), by mutual consultation within 2 days then Second party shall have option to terminate this agreement forthwith, Such termination shall be without prejudice to any other rights under Law, available to the Second Party.

**14. INDEMNITY**

First Party shall indemnify, defend and hold harmless Second Party and its directors, employees and agents from and against any and all claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of injury to/ death of any person, costs of response to any governmental inquiry, liability for loss of or damage to property or for loss or damage arising from attachments, liens or claims of materials, men or laborers, and cost of response to Governmental enquiries, reasonable attorney and consulting fees and costs relating to any of the foregoing ("Claims"), arising from First Party's performance of the Agreement or resulting from First Party's acts or omissions or from First Party's tender of Waste Material or from First Party 's breach of Agreement. Foregoing indemnification shall not apply to the extent such Claims are the result of Second Party's gross negligence, willful default, acts or omissions or statutory non compliance or from Second Party's breach of the Agreement.

Second Party shall indemnify, defend and hold harmless First Party and its directors, employees and agents from and against any and all claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of injury to/ death of any person, costs of response to any governmental inquiry, liability for loss of or damage to property or for loss or damage arising from attachments, liens or claims of materials, men or laborers, and cost of response to Governmental enquiries, reasonable attorney and consulting fees and costs relating to any of the foregoing ("Claims"), arising from Second Party's performance of the Agreement or resulting from Second Party's acts or omissions or from Second Party's breach of the Agreement. The foregoing indemnification shall not apply to the extent such Claims are the result of First Party's gross negligence, willful default, acts or omissions or statutory non compliance or from First Party's breach of the Agreement.

**15. NON WAIVER**

Any delay/ omission on part of each Party in exercising any rights provided under applicable laws/ under Agreement shall not impair such rights or operate as a waiver thereof. The partial exercise of any right provided

GG TECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED

HBMCPL AND EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

**16. VALIDITY**

If at any time during term of Agreement, all or any of clause(s) of the Agreement is or becomes illegal, invalid or unenforceable in any respect under the applicable laws, the same shall not affect or impair the legality, validity or enforceability of any other provisions of the Agreement.

**17. ASSIGNMENT**

Neither Party shall have the right to assign or transfer its rights and obligations under the Agreement to any third party or person without the prior written consent of the other Party.

**18. SURVIVAL**

Upon termination/expiry of the Agreement Clauses 3(Service Charges and Payment Terms), Clauses 4(Taxes & Duties), Clauses 5(Statutory Compliance), 6(Confidentiality of Information), 9(Effects of Termination), 14(Indemnity) and 20(Jurisdiction) will survive such termination or expiry and continue to bind the Parties.

**19. NOTICE**

Unless otherwise provided in the Agreement, any notice, report or other communications given or made under or in connection with the matters contemplated by or arising from the Agreement, shall be deemed to have been duly given or made if sent by personal delivery or registered post or speed post or by facsimile transmission or upon receipted delivery at the address of the relevant Party at the addresses mentioned above.

**20. JURISDICTION**

This Agreement shall be governed by Indian Laws and wherever judicial intervention is possible, Courts at **Mumbai** shall have exclusive jurisdiction in respect of matters relating to this Agreement.

**21. ANTI BRIBERY & CORRUPTION DIRECTIVES (ABCD)**

GGWPL is aware that the Second Party has instituted a whistleblower policy to promote the highest standards of professionalism, honesty, integrity and ethical behavior within the organization. GGWPL declares that it has not paid or agreed to pay any favor either in cash or kind to any of the officials of the Second Party either directly or indirectly to secure this Agreement and further undertakes to promptly inform the Second Party if any such demand is made in future by any officials either directly or indirectly. GGWPL is also aware that if it is found indulged in any of fraudulent, unfair or unethical practices, GGWPL shall be liable for such action as per the prevailing law including termination of this Agreement by concurrent notice. Please see Annexure – I in this regard.

**22. HEALTH & SAFETY POLICY**

Health & Safety Policy of ACL relating to health and safety measures to be observed by GGWPL and its employees/workers/agents/representatives during term is attached herewith as Annexure K (H&S Policy). GGWPL shall regularly provide necessary training on safety to all its employees/workers/agents/representatives engaged for providing Services. In case of breach of this H&S policy, ACL will be at liberty to enforce such penalty on the GGWPL at its sole discretion. This is without prejudice to all its other rights to take appropriate action against GGWPL including termination of this Agreement with immediate effect. GGWPL shall be responsible and liable for all the consequences and costs in this regard.

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**23. RELATIONSHIP OF PARTIES**

Nothing contained in the Agreement shall be construed as the engagement of Second Party as an agent or partner of First Party. The relationship between the Parties shall be principal to principal, it being clearly understood that it is a "contract for services" and not a "contract of services" and does not create and shall not be deemed to create any partnership, joint venture or a principal agent relationship between the Second Party and First Party. Further First Party shall not be entitled to by act, word, deed or otherwise make any statement on behalf of Second Party or in any manner bind Second Party or hold out or represent that Second Party is representing or acting as agent or partner of the First Party.

**24. NON EXCLUSIVE ENGAGEMENT**

First Party hereby grants to Second Party a non-exclusive right, on the terms and conditions contained herein, to provide the Services. Nothing herein contained shall prevent or prohibit First Party from engaging other Parties for the provision of the Services. It is clearly understood between the Parties hereto that Second Party shall also on their part be at liberty to be engaged by other manufacturers who generate waste material in the process of manufacturing finished products for the provision of the Services.

**25. HEADINGS**

The paragraph headings contained in the Agreement are for the convenience of the Parties and shall not affect the meaning and interpretation of the Agreement.

**26. ENTIRE AGREEMENT**

The Agreement along with its annexure embodies the entire understanding between the Parties hereto and supersedes all previous correspondence, agreements and understanding, if any. This agreement shall be executed simultaneously in Two (2) counterpart originals, but shall, nevertheless together constitute one and the same instrument.

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GG WASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**IN WITNESS WHEREOF** this Agreement is executed in two counterparts on the day and year first above written. Each Party hereto shall preserve one counterpart of the Agreement.
SIGNED AND DELIVERED for and on behalf of

**GG Wastech Private Limited**, by the hand of its authorized signatory,

Rashmi Sharma
Director

GG WASTECH PVT. LTD. RAIPUR (C.G.)

in the presence of:

1. _____
Signature of Witness 1,

Payel Roy
(Name of Witness 1)

2. _____
Signature of Witness 2,

Prabin Sharma
(Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

**Ambuja Cements Limited**, by the hand of its authorized signatory,

AMBUJA CEMENTS LIMITED

_____

MOUMITA CHAKRABORTY

in the presence of:

1. _____
Signature of Witness 1,

GAURAV KUSHWAHA
(Name of Witness 1)

2. _____
Signature of Witness 2,

MANJUSHA MULEY
(Name of Witness 2)

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Authorised Signatory



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ANNEXURE A

### Results of analysis of samples sent by First Party to R&D of Second Party

**Waste Material Specifications: Post Consumer Use Plastic Waste/ MLP Waste under EPR (Extended Producers' Responsibility) (as received)**

| Components | Post Consumer Use Plastic Waste/ MLP Waste under EPR |
|---|---|
| % Moisture (As recd.) | < 20 |
| NCV (Kcal/Kg) GOD | >2,500 |
| % Sulphur | < 2 |
| % Cl | < 2 |

Note:

- Waste should be properly loaded as mentioned under Clause 1.2 (Packaging and labeling hereof).
- Waste should be consistent in terms of quality and similar to the samples send for testing to our lab.
- The above specified values can vary with in the +/- 10 % range, besides NCV. In case, consignment received at site is found with NCV lesser than 2500, NCV penalty on pro rata basis will be deducted.
- In case, any consignment received with deviations from above mentioned characteristics, a **penalty of Rs. 10,000/- per consignment** will be imposed as a **penalty on GGWPL.**
-

## ANNEXURE B

### List of Banned Items

Waste Material dispatched by First Party's Segregation & Screening Centre to the Second Party's Cement Plant shall not contain following items that are in the banned item list of Second Party for Co-processing.

- Radioactive waste
- Asbestos-containing waste
- Explosives and ammunition / weapons
- Anatomical medical waste
- Electronic fraction of electrical and electronic waste (e-waste)
- Whole batteries as a targeted material stream
- Waste of unknown or unpredictable composition, including unsorted municipal waste

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## ANNEXURE C

### Quantity & Delivery Schedule

First Party, during the term of the agreement, shall deliver the following quantities of Waste Material to the Second Party's Cement Plant on yearly basis.

**Post Consumer Use Plastic Waste under EPR: 500 MTPA for Maratha**
**1,000 MTPA for Rabriyawas**
**2,000 MTPA for Bhatapara**

First Party, during the term of the agreement, shall deliver the Waste Material to the Second Party's Cement Plant on monthly basis as per the mutually agreed delivery schedule. The delivery schedule of the month will be prepared by the party's through mutual consent and will be finalized before 20th of the earlier month.

In case of any change or modification required in the agreed monthly delivery schedule of a particular month by either party, the same shall be brought to the notice of other party at least seven days in advance or as mutually agreed.

First Party will provide declaration of the quantity split (for all original suppliers) every month after dispatch of stock with details of company for split co-processing certificate issuance.

## ANNEXURE D

### Guidelines for Transportation of Waste Material

First Party shall ensure the following during Transportation of the Waste material:

1. Transport Vehicle used for transporting the Waste Material should have valid authorization for transportation.
2. Transporter /driver shall be licensed for collection and transportation of the Waste Material
3. Properly sealed and labeled containers/bags of the Waste Material should only be loaded into the Transport vehicle and there should not be any indications of potential hazards (e.g elevated temperature, barrel expansion, smoke, spillage, leaks).
4. Transport vehicle should be clean, fit for use and all safety equipment should be operational and easily accessible.
5. Transport vehicle used for transportation of waste material shall be marked with an emergency information panel and should be easily identifiable (number plate)
6. Only the compatible waste materials should be transported together
7. Transporter / driver shall carry all relevant documents and shall be guided on the proper movement of the same.
8. Logistics should be clearly defined for minimizing OH & safety risks.
9. All relevant legal requirements for transportation should be fulfilled
10. Suitable specific emergency response procedures / crisis management plan and equipment should be in place and driver and cleaner should be trained accordingly.

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## ANNEXURE E

### Protocols for Receipt of Waste Material

The following procedures shall be followed when receiving Waste Material at the Cement Plant of Second Party:

- Transporter will report to the Second Party's security gate for delivery of the Waste Material at storage area(s) of Second Party's designated Cement Plants.
- Second Party's security officer shall inform the concerned officer of the designated Cement Plant.
- Second Party's Cement Plant officer will undertake following activities:-

(a) Receive all relevant documents from the First Party's Transporter including;

- (i) Delivery document
- (ii) Certificate from the First Party specifying conformance to the waste specifications.
- (iii) Invoice indicating zero payment by second party
- (iv) Health & Safety Data Sheet of each of the material
- (v) Any other document mutually agreed between the parties.

(b) Second Party shall arrange and record the weight of the Transport vehicle on the weigh bridge installed at the plant before and after unloading of the Waste Material at the designated storage area.

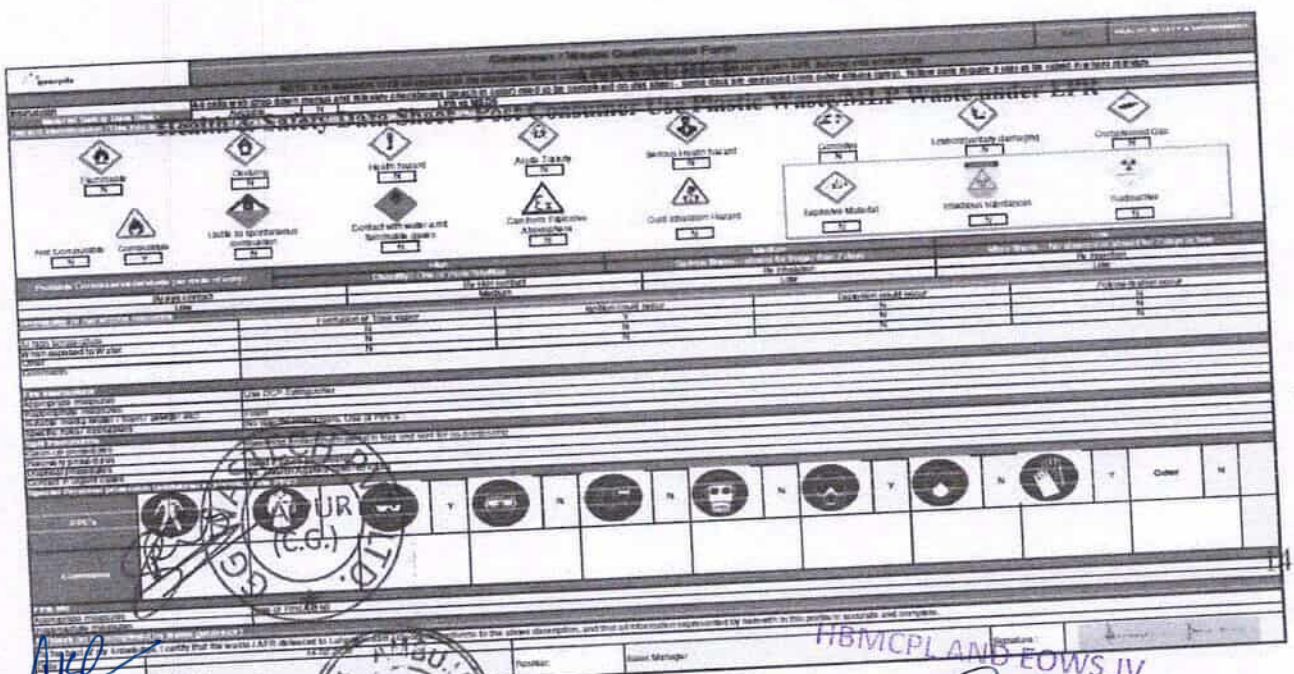
(c) Second Party shall make necessary arrangements for unloading of the Waste Material at the designated storage area(s) and shall arrange to store the consignment of Waste Material the designated storage area, as per the date on which the consignment is delivered to the cement plant and shall also record the no. of bags, date of delivery, consignment no., truck no. etc. in the inventory sheet as set out in Annexure H attached to the Agreement.

(d) Second Party shall arrange to conduct inspection and sampling of the Waste Material as required and report to the First Party whether the Waste Material is conforming to specifications list in Annexure A and Annexure B within Two (2) days of receipt of Waste Material.

(e) Incase Waste Material is not properly sealed/ packed as set out in clause 1.2 (Packaging/Labeling), Second Party shall inform the same to First Party and both the parties shall discuss and arrive at solution for safe handling and disposal of waste material.

(f) Second Party shall keep the storage area locked with appropriate surveillance by the security.

(g) To attend any emergency situation, the Second Party shall maintain a copy of the risk assessment and crisis management plan with its security officer and also with its concerned officer.



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**ANNEXURE G**

**CERTIFICATE OF CO-PROCESSING**

geocycle

*For a zero-waste future*

# Certificate of Co-Processing

Issued To: G G Wastech Private Limited
Invoice No:.....
Date: 31/05/2022

This is to certify that we have successfully received the following quantities of **Post Consumer Use Plastic Waste/ MLP Waste under EPR** sent by **G G Wastech Private Limited** (as per monthly breakup provided by G G Wastech Private Limited for dispatched material) for Pre processing and / or Co-processing in our Cement Kiln during the period XX/XX/2022 to XX/XX/2022. The same would be safely and completely disposed off within 90 days of receipt and thereafter will not exist.

**Waste Name:** **Post Consumer Use Plastic Waste / MLP Waste under EPR**
**Quantity (Tons):** .....

SAMPLE

**Authorized Signatory**
**Maratha/Rabriyawas/ Bhatapara Cement works**

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AMBUJA CEMENTS LIMITED

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Authorised Signatory



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE – H

Health and Safety Policy of Second Party

Ambuja Cement

we care

# HEALTH & SAFETY POLICY

Ambuja Cements Limited is an industry leader in the building materials industry.

We conduct our business in a manner that creates a healthy and safe environment for all stakeholders - our employees, contractors, communities and customers - built on a sound health and safety culture.

Health and Safety is our core value. We believe in visible leadership and personal accountability for Health and Safety at all levels and throughout our organization.

Nothing we do is worth getting hurt for.

**Our Commitment**
We will:

- Conduct our business with a goal of zero harm.
- Provide safe, healthy and secure work conditions for employees and contractors.
- Maintain a global Health and Safety Management System designed to continuously improve our performance and actively minimize risk in our business.
- Comply with applicable legal, regulatory, industry and corporate requirements.
- Communicate openly with all stakeholders on relevant health and safety issues.
- Empower all employees and contractors to stop any unsafe work.

Neeraj Akhoury
Managing Director & CEO

Date of Issue: 21st February 2020

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Authorised Signatory

GG TECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# we care H&S Rules

**Ambuja Cement** we care

## Health & Safety Rules

Rule 1

I assess and control risks before starting any task.

Rule 2

I only perform activities for which I am authorized.

Rule 3

I never override or misuse health and safety devices, and I always use the required PPE.

Rule 4

I do not work under the influence of alcohol or drugs.

Rule 5

I report all incidents.

Living by these rules is a condition of employment.

**Ambuja Cement** we care

## स्वास्थ्य और सुरक्षा नियम

नियम 1

कोई भी कार्य शुरू करने से पहले मैं जोखिमो का आकलन और नियंत्रण करता/करती हूं।

नियम 2

मैं केवल उन गतिविधियों को करता/करती हूं जिनके लिए मैं अधिकृत हूं।

नियम 3

मैं कभी भी स्वास्थ्य और सुरक्षा संबंधी उपकरणो का उल्लंघन या दुरुपयोग नही करता/करती हूं, तथा सदैव आवश्यक PPE (निजी सुरक्षा संबंधी उपकरण)का इस्तेमाल करता/करती हूं।

नियम 4

मैं कभी भी शराब या मादक पदार्थों के नशे में कार्य नही करता/करती हूं।

नियम 5

मैं सभी हादसो की रिपोर्ट करता/करती हूं।

इन नियमों का सक्रिय रूप से पालन करना रोजगार की एक शर्त है।

**Ambuja Cement**

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AMBUJA CEMENT

GG BASTECH PVT. LTD. RAIPUR (C.G.)

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Chhattisgarh, Nava Raipur

## ANNEXURE – I

## Anti Bribery & Corruption Directives (ABCD)

**1. Prohibition of Corrupt Payments**

First Party affirms that it has not and agrees that it will not (in connection with Services under this Contract or in connection with any other business involving Second Party) make, offer, promise, agree to make or authorize any payment or transfer of anything of value, directly or indirectly to:

(i) any Government Official (defined hereunder);

(ii) any political party, party official or candidate;

(iii) any person while knowing or having reason to know that all or a portion of the value will be offered, given or promised, directly or indirectly, to anyone described in items (i) or (ii) above;

(iv) any owner, director, employee, representative/agent of any actual/potential customer of Second Party;

(v) any director, employee, representative or agent of Company or any of its affiliates; or

(vi) any other person or entity if such payment or transfer would violate the laws of the country in which it is made or the FCPA or the laws of any other relevant jurisdiction as applicable.

It is the intent of the parties that no payments or transfers of value shall be made which have the purpose or effect of public or commercial bribery, acceptance of or acquiescence in extortion, kickbacks or other unlawful or improper means of obtaining business or any improper advantage.

**2. Anti-Corruption Policy**

First Party acknowledges that it has been provided with a copy of Second Party's Anti-Bribery and Corruption Directive, confirms its understanding of the directives established by that document, and agrees to comply with that policy in connection with its work for Company.

**3. Audit Rights**

Second Party shall be allowed reasonable access to First Party's books, records and other documentation related to this Contract or First Party's transaction with Company and shall have the right to audit First Party on a periodic basis.

**4. Cooperation on Disputes**

First Party shall cooperate with Company in regard to any inquiry, dispute or controversy related to a suspected or alleged violation of the Foreign Corruption Practices Act (FCPA), if applicable, Anti Bribery & Corruption Directive (ABCD) and all the applicable related statutory compliances in which Second Party may become involved and of which First Party may have knowledge. Such cooperation shall include disclosure of relevant documents and financial information, and interviews of First Party's personnel. Such obligation shall continue after the expiration or termination of this Contract.

**5. Use of Third Parties (Sub-Contractor)**

First Party shall not use any other party, individual or entity to provide any part of the Services that the First Party is required to provide under this Contract, without the express prior written approval of Second Party.

First Party hereby affirms that it shall obtain an assurance from each of such Sub Contractors that he/it will comply with all the applicable statutory compliances, FCPA, if applicable, Second Party's Code of Conduct and the ABCD, and will take no action that might cause Second Party to be in violation of such laws and policies. All contracts/agreements between First Party and Third Parties will be subject to review by Second Party. Any subcontracting third party is subject to due diligence under Second Party's due diligence procedures before being approved.

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Notwithstanding whatever is contained herein Second Party shall not have privity with such Sub-Contractor(s) and shall not in any way be responsible to such Sub Contractor(s) or their activities.

**6. Termination in case of violation**

Notwithstanding any other provision of this Contract, this Contract shall terminate immediately and without notice, for cause, and shall become null and void, without effect or further liability or obligation on the part of Second Party, upon the occurrence of any of the following circumstances:

1. Violation of Law: This Contract, the relationship created hereby or the performance of any service by First Party hereunder is determined by Second Party or by a competent authority of the United States or India to be in violation of or contrary to the FCPA, if applicable, or any law, decree, rule, order, regulation or prohibition of India;

2. Corrupt Payments: First Party's representations, warranties, and covenants in connection with the ABCD are inaccurate or misleading, or have been breached, or Second Party learns of circumstances that give it reason to believe that such representations, warranties and covenants are or may be inaccurate, misleading, or breached. In any such case no further amounts shall be due to First Party pursuant to this Contract; First Party shall not be entitled to receive, and hereby waives rights to, any termination payment or compensation of any kind because of termination or nonrenewal of this Contract, and First Party agrees that any enhancements in the value of First Party's goodwill as a result of its relationship with Second Party will inure to the benefit of Second Party.

**7. Annual Certification and Agreement to Report Violations**

First Party agrees that it will, at the request of Second Party, and at least annually, certify in the below provided format (Format Of Annual Certification As Per The Anti-Bribery And Corruption Directive of Ambuja Cements Limited) a that it has not, and to its knowledge no other person, including but not limited to every owner, director, employee, representative and agent of First Party has made, offered to make, agreed to make, or authorized any payment, loan, donation or gift of money or anything else of value, directly or indirectly, to or for the benefit of any Government Official, political party, party official or candidate, in order to obtain or retain business, or secure any improper advantage. First Party further agrees that, if it should learn of information regarding any such actual or suspected payment or offer in connection with Second Party's business, First Party will immediately contact us at email:- acl@ethicalview.com or toll free helpline 1800 209 1005 or Online: www.integrity.lafargeholcim.comfax +91 (22) 66459796 or post box no. 25, HO Pune – 411001 of such knowledge or suspicion.

**8. Definition - Government Official**

"Government Official" means any officer or employee of any government or any department, agency or instrumentality thereof, or of any government-owned or government-controlled corporation or any public international organization, or any person acting in an official capacity for or on behalf of any such government or department, agency, instrumentality, corporation or a public international organization.

HBMCPL AND EOWS-IV

Authorised Signatory

GG INFRASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## FORMAT OF ANNUAL CERTIFICATION AS PER THE ANTI-BRIBERY AND CORRUPTION DIRECTIVE OF AMBUJA CEMENTS LIMITED

The undersigned hereby acknowledges:

- Second Party has established and implemented the Anti-Bribery and Corruption Directive, together with internal controls reasonably designed to achieve compliance with the applicable laws;
- The undersigned has received, read, and understands Second Party's ABC Directive;
- The undersigned agrees, unconditionally, to comply with all the terms and conditions of Second Party's ABC Directive and with the laws and regulations of the country in which the undersigned operates; and
- The undersigned understands that violation of Second Party's ABC Directive may result in termination of the undersigned's business relationship with Second Party and potential criminal prosecution.

_____

**Signature**

_____

***Printed Name***

HBMCPL AND EOWS JV

Authorised Signatory

GG CASTECH PVT. LTD. RAIPUR (C.G.)



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE – J

| | | |
|---|---|---|
| 1 | Name & Address of **PIBOs/ WMA** | **GG Wastech Private Limited, Block No. 19, Shop No.552 Rawabhata, Raipur-492001, Chhattisgarh, India** |
| 2 | State/UT | Disposal State - Maharashtra |
| 3 | Name & Address of PWPF | **Ambuja Cements Limited, Maratha Cement Works, Upparwahi, Korpana, Chandrapur, Maharashtra - 442908** |
| 4 | EPR Target of **PIBOs** | Not Applicable |
| 5 | Copy of Registration issued to PWPF (to be enclosed) | CAC/UAN No. 0000096181/CR-2102000497 |
| 6 | Validity date of Registration issued to PWPF | Consent validity 31/10/2021, renewal application submitted to MPCB on 29 Aug 2021 |
| 7 | Type of plastic waste processed at PWPF (LDPE/HDPE/PP/MLP/PET etc) | Post Consumer Use Plastic Waste/ MLP Waste under EPR |
| 8 | Processing capacity of PWPF(TPA) | 237250 |
| 9 | Type of processing facility (recycling, co-processing etc,) | Co-processor |
| 10 | Type of plastic waste (LDPE/HDPE/PP/MLP/PET etc) to be provided by **PIBOs/ WMA** | Post Consumer Use Plastic Waste under EPR |
| 11 | Quantity of plastic waste (TPA) to be provided by **PIBOs/ WMA** | 500 |
| 12 | List of **PIBOs/ WMA** along with PW qty for which PWPF has signed agreement | |
| 13 | Balance PWPF processing capacity (TPA) ( 8-11) | 236750 |
| 14 | Any other condition | N/A |
| 15 | Date of signing of Agreement | 20 May 2022 |
| 16 | Date of validity of Agreement | 30 June 2023 |
| 17 | Agreement to be on legal stamp paper | Yes |
| 18 | Signatures of designated authorities of both parties | Yes |

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Authorised Signatory

GG WASTECH PVT. LTD. RAIPUR (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | |
|---|---|---|
| 1 | Name & Address of **PIBOs/ WMA** | **GG Wastech Private Limited, Block No. 19, Shop No.552 Rawabhata, Raipur-492001, Chhattisgarh, India** |
| 2 | State/UT | Disposal State- Rajasthan |
| 3 | Name & Address of PWPF | **Ambuja Cements Limited, Rabriyawas Cement works, Jaitaran, Pali, Rajasthan** |
| 4 | EPR Target of **PIBOs** | Not Applicable |
| 5 | Copy of Registration issued to PWPF (to be enclosed) | RPCB/HWM/2020-21/CPM/HSW/74 |
| 6 | Validity date of Registration issued to PWPF | Consent validity 31/07/2026 |
| 7 | Type of plastic waste processed at PWPF (LDPE/HDPE/PP/MLP/PET etc) | Post Consumer Use Plastic Waste/MLP Waste under EPR |
| 8 | Processing capacity of PWPF(TPA) | 171000 |
| 9 | Type of processing facility (recycling, co-processing etc,) | Co-processor |
| 10 | Type of plastic waste (LDPE/HDPE/PP/MLP/PET etc) to be provided by **PIBOs/ WMA** | Post Consumer Use Plastic Waste/ MLP Waste under EPR |
| 11 | Quantity of plastic waste (TPA) to be provided by **PIBOs/ WMA** | 1,000 |
| 12 | List of **PIBOs/ WMA** along with PW qty for which PWPF has signed agreement | |
| 13 | Balance PWPF processing capacity (TPA) ( 8-11) | 170000 |
| 14 | Any other condition | N/A |
| 15 | Date of signing of Agreement | 20 May 2022 |
| 16 | Date of validity of Agreement | 30 June 2023 |
| 17 | Agreement to be on legal stamp paper | Yes |
| 18 | Signatures of designated authorities of both parties | Yes |

HBMCPL AND EOWS JV

Authorised Signatory

GG WASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED

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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

महाराष्ट्र MAHARASHTRA ◑ 2022 ◑ 22AA 035442

जिल्हा कोषागार कार्यालय, ठाणे

25 AUG 2022

ठाणे

**Memorandum of Understanding (MoU) for disposal of Shredded Refuse Derived Fuel (RDF), Not defined as Hazardous Waste Material as per HOWM Rules 2016 through co-processing, into the Cement Kiln of ACC Limited, Jamul Cement Works, Durg, Chhattisgarh on 10th November 2022**

ACC Limited

**By and between**

**G G Wastech**, a Company incorporated under the Companies Act, 2013 and having its Registered Office at **Block No. 19, Shop No. 552, Rawabhata, Raipur – 492001, Chhattisgarh** (Hereinafter referred to as the "**First Party/GGW**", which expression shall, unless repugnant to the context, mean and include its successors and assigns) of the One Part.

**And**

**ACC Limited**, a Company incorporated under the Indian Companies Act, 1913, having its Registered Office at **Cement House, 121, Maharshi Karve Road, Mumbai 400020, Maharashtra,** (hereinafter referred to as the "**Second Party/ACC**" which expression shall, unless repugnant to the context, mean and include its successors and assigns) of the Other Part.

GG WASTECH PVT. LTD. RAIPUR (C.G.)

HBMCPL AND EOWS JV

Authorised Signatory

ACC Limited

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Both **First party** and **Second Party** shall be collectively addressed / referred to as "**the Parties**" and individually as "**Party**" herein after in this MoU.

WHEREAS, GGW is involved in waste Management Services & setting up a Pre-Processing Unit (Shredder & Ballistic Separator along with space to store Shredded Material – 2,000 MT) nearby ACC Jamul Plant situated at **Siltara, Chhattisgarh** (hereinafter referred to as "**Pre-Processing Unit**") and is in search of a cost effective and environment- friendly method of disposing of **(1) Shredded Refuse Derived Fuel (RDF), Non Hazardous** in nature as per **Hazardous and Other Wastes (Management and Trans boundary Movement) Rules 2016** as mentioned in Annexure A (hereinafter referred to as the "**Waste Material**") which will be processed at GGW's Pre-Processing Unit.

AND WHEREAS, ACC is in the business of manufacture and sale of different types and grades of cement and has the capability to dispose the waste materials in an environment friendly manner in the cement kiln process having high temperature and long residence time (hereinafter referred to as "**Co-Processing**") while simultaneously producing cement of desired quality.

AND WHEREAS First Party has approached Second Party **for making a conditional agreement**, for disposal through co-processing in Cement Kiln for the above mentioned Shredded RDF, generated at its Pre-Processing Unit while being operational, in an environment-friendly manner.

**First Party and Second Party have agreed that Second Party shall provide the services of Co-Processing** (hereinafter referred to as the "**Services**") to the above mentioned Shredded RDF in the Cement Kiln at its Cement Plant at ACC Limited, Jamul Cement Works, Durg, Chhattisgarh (hereinafter referred to as the "**Cement Plant**") subject to First Party and Second Party obtaining all statutory clearances, **consents, authorizations** and confirmations as may be applicable to them individually from various authorities and Government Agencies **for the said purpose** and **commercial negotiations based on feasible sample analysis report** of above mentioned Waste Materials **within 1 month of acceptable sample analysis results.**

NOW, THEREFORE, for and in consideration of the forgoing premises and of the mutual covenant herein after stipulated, the Parties hereto, one with the other, do hereby agrees as follows:

1. GGW after signing this MOU will setup a facility nearby ACC Jamul Plant, Durg, Chhattisgarh consisting of a **Shredder, Ballistic Separator & sufficient storage area for shredded RDF (~ 2,000 MT) on its own cost and risk.** GGW shall be responsible for all the activities in its

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Chhattisgarh, Nava Raipur

premises including its handling, shredding, loading, unloading & transportation from its unit to ACC Jamul Plant. **ACC Jamul Plant will not bear any liability until the material is unloaded at its storage area in ACC Jamul Plant post acceptance of the sample analysis of the sample collected from the consignment delivered by GGW.**

2. GGW, after the successful establishment of the Pre-processing facility, feasible sample analysis report and signing a separate full level commercial agreement by both Parties, **must supply the Shredded RDF against the following material delivery charges:**

| S. No. | Monthly Volume Delivered (MT)* | Minimum Monthly Volume Delivered (MT) | Proposed Material Delivery Charges including Transportation (Rs/MT) |
|---|---|---|---|
| 1 | 3,000 | 1,000 | 2,800/- |
| 2 | 6,000 | 2,000 | 2,775/- |
| 3 | 9,000 | 3,000 | 2,750/- |

*Shredded RDF size should be **less than 70 mm & it must be free from stones** in general along **with minimum NCV 2,500 Kcal/kg**. Post sample analysis suitable clause will be added for **Maximum Moisture, Minimum NCV & commitment for minimum RDF quantity delivery, violation** of the same will **attract the penalty charges.**

3. **GGW along with ACC shall enter a fresh agreement for 5 Years** for co-processing of Shredded RDF post Shredded RDF sample analysis for Co-processing by ACC **within 15 days** of acceptable sample analysis results & establishment of the facility. This MoU shall be valid till **1 Year** from the date of its signing and execution, unless terminated earlier.

4. **Confidentiality:** All information given by one Party to the other, pursuant to this MoU in tangible form, which is specifically marked as confidential as well as all intangible information which is specifically conveyed in writing to be confidential within 7 days of revealing of such information, shall be deemed to be "**Confidential Information**" for the purpose of this MoU.

The Parties agree that the Confidential Information which has been or will be disclosed by or on behalf of the other Party will be received by the recipient Party in confidence and will be used only for performance under and in accordance with this MoU.

Each Party acknowledges and agrees that all Confidential Information constitutes valuable, special and unique assets of the business of disclosing Party. Accordingly, the Parties agree that, in the event of a breach of this clause, in addition to any other remedies at law or in equity, the Parties shall be entitled to suitable relief, including injunctive relief and specific performance.

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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

The confidentiality obligations of the Parties shall not apply to the following exceptions:

- Any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, as already available in the public domain;
- Any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, that such information is already available with them from a third party without any corresponding confidentiality obligations;
- Any information which, either Party can demonstrate to the reasonable satisfaction of the disclosing Party, that such information has been originally developed by them without using the Confidential Information.
- Any disclosure which may reasonably be required for the compliance of statutory obligations or for the purposes of legal proceedings.

Any publicity in connection with the MoU by either Party shall be subject to the prior consent of the other Party. Upon termination of this MoU, each Party shall return to the other Party all confidential information (without retaining copies thereof) provided for the purposes of this MoU.

Each Party shall indemnify the other against any demands, penalties, cost, expenses etc. arising out of noncompliance with any of the terms herein and / or any act, omission, statutory noncompliance etc. by such indemnifying Party. Any dispute which could not be resolved by mutual consultation shall be resolved through Arbitration conducted at Mumbai in accordance with the provisions of the Arbitration & Conciliation Act, 1996.

4. **Termination:** Each Party may terminate this MoU in the following events:-

(a) In case of breach of the terms and conditions of the MoU by either of the Parties, the other Party, may give a written notice of Thirty (30) days to such defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach within the notice period then the other Party shall have the right to terminate this MoU with immediate effect.

(b) If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this MoU with immediate effect.

c) Any Party hereto may terminate this MoU in case of Business exigencies, which shall be confirmed in a written document, executed by the parties.

5. **Right of Rejection:** Notwithstanding whatever is contained herein, ACC shall have the first right to rejection of the services under this MoU.

This MoU is being signed in duplicate. You may kindly subscribe your signature on both copies and signature from authorised signatory of GGW as token of your acceptance of the contents herein and return back one copy to us in our above given address.

GGW WASTECH PVT. LTD. RAIPUR (C.G.)

HBMCPL AND EOWS JV

Authorised Signatory



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**IN WITNESS WHEREOF** this MoU is executed in two counterparts on the day and year first above written. Each Party hereto shall preserve one counterpart of the MoU.

SIGNED AND DELIVERED for and on behalf of

**G G Wastech**, by the hand of its authorized signatory,

G G WASTECH PVT. LTD. RAIPUR (C.G.)

in the presence of:

1. Sharma
Signature of Witness 1,

Prabhu Kr. Sharma
(Name of Witness 1)

2.
Signature of Witness 2,

(Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

**ACC Limited**, by the hand of its authorized signatory,

ACC Limited

AMIT GOYAL

in the presence of:

1.
Signature of Witness 1,

GAURAV KUSHWAHA
(Name of Witness 1)

2.
Signature of Witness 2,

PRASHANT KISHORE
(Name of Witness 2)

HBMCPL AND EOWS JV

Authorised Signatory



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**ANNEXURE A**
**Results of analysis of samples sent by First Party to R&D of Second Party**

**Waste Material Specifications: Post Consumer Use Plastic / MLP Waste under EPR (Extended Producers' Responsibility) (as received)**

| Components | Post Consumer Use Plastic / MLP Waste under EPR |
|---|---|
| % Moisture (As recd.) | < 20 |
| NCV (Kcal/Kg) GOD | >2,500 |
| % Sulphur | < 2 |
| % Cl | < 2 |

Note:

- Waste should be properly loaded as mentioned under Clause 1.2 (Packaging and labeling hereof).
- Waste should be consistent in terms of quality and similar to the samples send for testing to our lab.
- The above specified values can vary with in the +/- 10 % range, besides NCV. In case, consignment received at site is found with NCV lesser than 2500, NCV penalty on pro rata basis will be deducted.
- In case, any consignment received with deviations from above mentioned characteristics, **a penalty of Rs. 10,000/- per consignment** will be imposed as **a penalty on GGWPL.**

**ANNEXURE B**
**List of Banned Items**

Waste Material dispatched by First Party's Segregation & Screening Centre to the Second Party's Cement Plant shall not contain following items that are in the banned item list of Second Party for Co-processing.

- Radioactive waste
- Asbestos-containing waste
- Explosives and ammunition / weapons
- Anatomical medical waste
- Electronic fraction of electrical and electronic waste (e-waste)
- Whole batteries as a targeted material stream
- Waste of unknown or unpredictable composition, including unsorted municipal waste

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CC Limited

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Authorised Signatory

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State Urban Development Agency
Chhattisgarh, Nava Raipur

## ANNEXURE C
### Quantity & Delivery Schedule

First Party, during the term of the agreement, shall deliver the following quantities of Waste Material to the Second Party's Cement Plant on yearly basis.

**Post Consumer Use Plastic Waste/MLP Waste under EPR: 1000 MT for Kymore**
**500 MT for Wadi (Total 1,500 MT)**

First Party, during the term of the agreement, shall deliver the Waste Material to the Second Party's Cement Plant on monthly basis as per the mutually agreed delivery schedule. The delivery schedule of the month will be prepared by the party's through mutual consent and will be finalized before 20th of the earlier month.

In case of any change or modification required in the agreed monthly delivery schedule of a particular month by either party, the same shall be brought to the notice of other party at least seven days in advance or as mutually agreed.

First Party will provide declaration of the quantity split (for all original suppliers) every month after dispatch of stock with details of company for split co-processing certificate issuance.

## ANNEXURE D
### Guidelines for Transportation of Waste Material

First Party shall ensure the following during Transportation of the Waste material:

1. Transport Vehicle used for transporting the Waste Material should have valid authorization for transportation.
2. Transporter /driver shall be licensed for collection and transportation of the Waste Material
3. Properly sealed and labeled containers/bags of the Waste Material should only be loaded into the Transport vehicle and there should not be any indications of potential hazards (e.g elevated temperature, barrel expansion, smoke, spillage, leaks);
4. Transport vehicle should be clean, fit for use and all safety equipment should be operational and easily accessible.
5. Transport vehicle used for transportation of waste material shall be marked with an emergency information panel and should be easily identifiable (number plate)
6. Only the compatible waste materials should be transported together
7. Transporter / driver shall carry all relevant documents and shall be guided on the proper movement of the same.
8. Logistics should be clearly defined for minimizing OH & safety risks.
9. All relevant legal requirements for transportation should be fulfilled
10. Suitable specific emergency response procedures / crisis management plan and equipment should be in place and driver and cleaner should be trained accordingly.

GG INFOTECH PVT. LTD. RAIPUR (C.G.)

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Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ANNEXURE E

### Protocols for Receipt of Waste Material

The following procedures shall be followed when receiving Waste Material at the Cement Plant of Second Party:

- Transporter will report to the Second Party's security gate for delivery of the Waste Material at storage area(s) of Second Party's designated Cement Plants.
- Second Party's security officer shall inform the concerned officer of the designated Cement Plant.

(a) Receive all relevant documents from the First Party's Transporter including;
  - (i) Delivery document
  - (ii) Certificate from the First Party specifying conformance to the waste specifications.
  - (iii) Invoice indicating zero payment by second party
  - (iv) Health & Safety Data Sheet of each of the material
  - (v) Any other document mutually agreed between the parties.

(b) Second Party shall arrange and record the weight of the Transport vehicle on the weigh bridge installed at the plant before and after unloading of the Waste Material at the designated storage area.

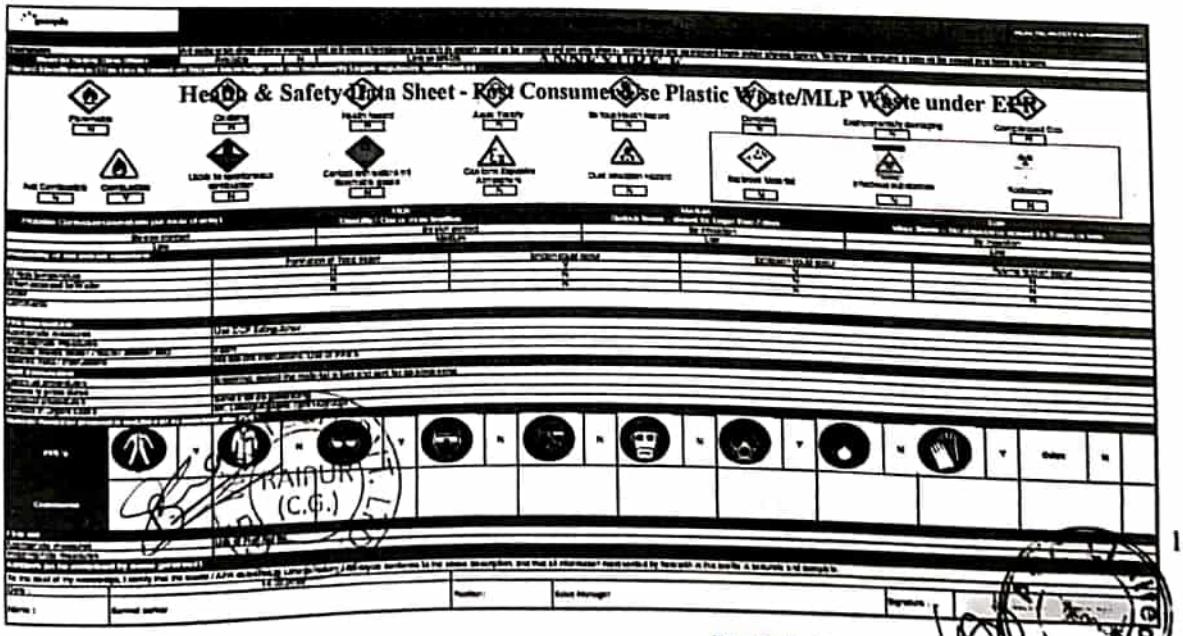
(c) Second Party shall make necessary arrangements for unloading of the Waste Material at the designated storage area(s) and shall arrange to store the consignment of Waste Material the designated storage area, as per the date on which the consignment is delivered to the cement plant and shall also record the no. of bags, date of delivery, consignment no., truck no. etc. in the inventory sheet as set out in Annexure H attached to the Agreement.

(d) Second Party shall arrange to conduct inspection and sampling of the Waste Material as required and report to the First Party whether the Waste Material is conforming to specifications list in Annexure A and Annexure B within Two (2) days of receipt of Waste Material.

(e) Incase Waste Material is not properly sealed/ packed as set out in clause 1.2 (Packaging/Labeling), Second Party shall inform the same to First Party and both the parties shall discuss and arrive at solution for safe handling and disposal of waste material.

(f) Second Party shall keep the storage area locked with appropriate surveillance by the security.

(g) To attend any emergency situation, the Second Party shall maintain a copy of the risk assessment and crisis management plan with its security officer and also with its concerned officer.




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Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE G

CERTIFICATE OF CO-PROCESSING

geocycle

*For a zero-waste future*

# Certificate of Co-Processing

**Issued To: G G Wastech Private Limited**
**Invoice No:.....**
**Date: 31/05/2022**

This is to certify that we have successfully received the following quantities of **Post Consumer Use Plastic Waste / MLP Waste under EPR** sent by **G G Wastech Private Limited** (as per monthly breakup provided by G G Wastech Private Limited for dispatched material) for Pre processing and / or Co-processing in our Cement Kiln during the period XX/XX/2022 to XX/XX/2022. The same would be safely and completely disposed off within 90 days of receipt and thereafter will not exist.

**Waste Name: Post Consumer Use Plastic Waste/MLP Waste under EPR**
**Quantity (Tons): .....**

SAMPLE

**Authorized Signatory**
**Kymore/ Wadi Cement works**

G G WASTECH PVT. LTD. RAIPUR (C.G.)

ACC Limited

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Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE – H

Health and Safety Policy of Second Party

ACC

# Health & Safety Policy

ACC Limited is one of India's foremost manufacturers of cement and ready mix concrete with a countrywide network of plants, mines and office establishments.

We conduct our business in a manner that creates a healthy and safe environment for all stakeholders - our employees, contractors, communities and customers - built on a sound health and safety culture.

Health and Safety is our core value. We believe in visible leadership and personal accountability for Health and Safety at all levels and throughout our organization.

Nothing we do is worth getting hurt for.

**Our Commitment**

We will:

- Conduct our business with a goal of zero harm.
- Provide safe, healthy and secure work conditions for employees and contractors.
- Maintain a global Health and Safety Management System designed to continuously improve our performance and actively minimize risk in our business.
- Comply with applicable legal, regulatory, industry and corporate requirements.
- Communicate openly with all stakeholders on relevant health and safety issues.
- Empower all employees and contractors to stop any unsafe work.

**Sridhar Balakrishnan**
Managing Director & CEO

February 21, 2020

GG ASTECH PVT. LTD. RAIPUR (C.G.)

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Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ANNEXURE – I

### Anti Bribery & Corruption Directives (ABCD)

**1. Prohibition of Corrupt Payments**

First Party affirms that it has not and agrees that it will not (in connection with Services under this Contract or in connection with any other business involving Second Party) make, offer, promise, agree to make or authorize any payment or transfer of anything of value, directly or indirectly to:

(i) any Government Official (defined hereunder);

(ii) any political party, party official or candidate,

(iii) any person while knowing or having reason to know that all or a portion of the value will be offered, given or promised, directly or indirectly, to anyone described in items (i) or (ii) above;

(iv) any owner, director, employee, representative/agent of any actual/potential customer of Second Party;

(v) any director, employee, representative or agent of Company or any of its affiliates; or

(vi) any other person or entity if such payment or transfer would violate the laws of the country in which it is made or the FCPA or the laws of any other relevant jurisdiction as applicable.

It is the intent of the parties that no payments or transfers of value shall be made which have the purpose or effect of public or commercial bribery, acceptance of or acquiescence in extortion, kickbacks or other unlawful or improper means of obtaining business or any improper advantage.

**2. Anti-Corruption Policy**

First Party acknowledges that it has been provided with a copy of Second Party's Anti-Bribery and Corruption Directive, confirms its understanding of the directives established by that document, and agrees to comply with that policy in connection with its work for Company.

**3. Audit Rights**

Second Party shall be allowed reasonable access to First Party's books, records and other documentation related to this Contract or First Party's transaction with Company and shall have the right to audit First Party on a periodic basis.

**4. Cooperation on Disputes**

First Party shall cooperate with Company in regard to any inquiry, dispute or controversy related to a suspected or alleged violation of the Foreign Corruption Practices Act (FCPA), if applicable, Anti Bribery & Corruption Directive (ABCD) and all the applicable related statutory compliances in which Second Party may become involved and of which First Party may have knowledge. Such cooperation shall include disclosure of relevant documents and financial information, and interviews of First Party's personnel. Such obligation shall continue after the expiration or termination of this Contract.

**5. Use of Third Parties (Sub-Contractor)**

First Party shall not use any other party, individual or entity to provide any part of the Services that the First Party is required to provide under this Contract, without the express prior written approval of Second Party.

First Party hereby affirms that it shall obtain an assurance from each of such Sub Contractors that he/it will comply with all the applicable statutory compliances, FCPA, if applicable, Second Party's Code of Conduct and the ABCD, and will take no action that might cause Second Party to be in violation of such laws and policies. All contracts/agreements between First Party and Third Parties will be subject to review by Second Party. Any subcontracting third party is subject to due diligence under Second Party's due diligence procedures before being approved.

Notwithstanding whatever is contained herein Second Party shall not have privity with such Sub-Contractor(s) and shall not in any way be responsible to such Sub Contractor(s) or their activities.

GASTECH PVT RAIPUR (C.G.)

HBMCPL & EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**6. Termination in case of violation**

Notwithstanding any other provision of this Contract, this Contract shall terminate immediately and without notice, for cause, and shall become null and void, without effect or further liability or obligation on the part of Second Party, upon the occurrence of any of the following circumstances:

1. Violation of Law: This Contract, the relationship created hereby or the performance of any service by First Party hereunder is determined by Second Party or by a competent authority of the United States or India to be in violation of or contrary to the FCPA, if applicable, or any law, decree, rule, order, regulation or prohibition of India;

2. Corrupt Payments: First Party's representations, warranties, and covenants in connection with the ABCD are inaccurate or misleading, or have been breached, or Second Party learns of circumstances that give it reason to believe that such representations, warranties and covenants are or may be inaccurate, misleading, or breached. In any such case no further amounts shall be due to First Party pursuant to this Contract; First Party shall not be entitled to receive, and hereby waives rights to, any termination payment or compensation of any kind because of termination or nonrenewal of this Contract, and First Party agrees that any enhancements in the value of First Party's goodwill as a result of its relationship with Second Party will inure to the benefit of Second Party.

**7. Annual Certification and Agreement to Report Violations**

First Party agrees that it will, at the request of Second Party, and at least annually, certify in the below provided format (Format Of Annual Certification As Per The Anti-Bribery And Corruption Directive of ACC Limited) a that it has not, and to its knowledge no other person, including but not limited to every owner, director, employee, representative and agent of First Party has made, offered to make, agreed to make, or authorized any payment, loan, donation or gift of money or anything else of value, directly or indirectly, to or for the benefit of any Government Official, political party, party official or candidate, in order to obtain or retain business, or secure any improper advantage. First Party further agrees that, if it should learn of information regarding any such actual or suspected payment or offer in connection with Second Party's business, First Party will immediately contact us at 1800-209-2008, Email:acc@ethicalview.com, FAX - +912266459575 or to Post Box No:137, HO Pune-411001 of such knowledge or suspicion.

**8. Definition - Government Official**

"Government Official" means any officer or employee of any government or any department, agency or instrumentality thereof, or of any government-owned or government-controlled corporation or any public international organization, or any person acting in an official capacity for or on behalf of any such government or department, agency, instrumentality, corporation or a public international organization.

GG TECH PVT. LTD. RAIPUR (C.G.)

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HBMCPL & EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**FORMAT OF ANNUAL CERTIFICATION AS PER THE ANTI-BRIBERY AND CORRUPTION DIRECTIVE OF ACC LIMITED**

The undersigned hereby acknowledges:

- Second Party has established and implemented the Anti-Bribery and Corruption Directive, together with internal controls reasonably designed to achieve compliance with the applicable laws;
- The undersigned has received, read, and understands Second Party's ABC Directive;
- The undersigned agrees, unconditionally, to comply with all the terms and conditions of Second Party's ABC Directive and with the laws and regulations of the country in which the undersigned operates; and
- The undersigned understands that violation of Second Party's ABC Directive may result in termination of the undersigned's business relationship with Second Party and potential criminal prosecution.

_____

**Signature**

_____

***Printed Name***

GYASTECH PVT. LTD. RAIPUR (C.G.)

ACC Limited

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Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**ANNEXURE – J**

| | | |
|---|---|---|
| 1 | Name & Address of **PIBOs/ WMA** | **GG Wastech Private Limited, Block No. 19, Shop No. 552 Rawabhata, Raipur-492001, Chhattisgarh, India** |
| 2 | State/UT | Disposal State – Madhya Pradesh |
| 3 | Name & Address of PWPF | **ACC Limited, Kymore Cement Works, Katni - 483880, Madhya Pradesh** |
| 4 | EPR Target of **PIBOs** | Not Applicable |
| 5 | Copy of Registration issued to PWPF (to be enclosed) | CCA Expansion, Consent No. PCB ID: 16360 |
| 6 | Validity date of Registration issued to PWPF | 31-10-2023 |
| 7 | Type of plastic waste processed at PWPF (LDPE/HDPE/PP/MLP/PET etc) | Post Consumer Use Plastic Waste/MLP Waste under EPR |
| 8 | Processing capacity of PWPF(TPA) | 75000 |
| 9 | Type of processing facility (recycling, co-processing etc,) | Co-processor |
| 10 | Type of plastic waste (LDPE/HDPE/PP/MLP/PET etc) to be provided by **PIBOs/ WMA** | Post Consumer Use Plastic Waste/ MLP Waste under EPR |
| 11 | Quantity of plastic waste (TPA) to be provided by **PIBOs/ WMA** | 1000 |
| 12 | List of **PIBOs/ WMA** along with PW qty for which PWPF has signed agreement | |
| 13 | Balance PWPF processing capacity (TPA) ( 8-11) | 74000 |
| 14 | Any other condition | N/A |
| 15 | Date of signing of Agreement | 21 May 2022 |
| 16 | Date of validity of Agreement | 30 June 2023 |
| 17 | Agreement to be on legal stamp paper | Yes |
| 18 | Signatures of designated authorities of both parties | Yes |

GG WASTECH PVT. LTD. RAIPUR (C.G.)

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HBMCPL & EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | |
|---|---|---|
| 1 | Name & Address of **PIBOs/ WMA** | **GG Wastech Private Limited, Block No. 19, Shop No. 552 Rawabhata, Raipur-492001, Chhattisgarh, India** |
| 2 | State/UT | Disposal State- Karnataka |
| 3 | Name & Address of PWPF | **ACC Limited, Wadi Cement Works, Gulbarga, Karnataka - 585225** |
| 4 | EPR Target of **PIBOs** | Not Applicable |
| 5 | Copy of Registration issued to PWPF (to be enclosed) | Consent No. PCB/26/WMC/HWM/2016 |
| 6 | Validity date of Registration issued to PWPF | Combined Consent Order No. AW-327973, PCB ID: 10420, Dated 12/11/2021 valid till 30/06/2026 |
| 7 | Type of plastic waste processed at PWPF (LDPE/HDPE/PP/MLP/PET etc) | Post Consumer Use Plastic Waste/ MLP Waste under EPR |
| 8 | Processing capacity of PWPF(TPA) | 90000 |
| 9 | Type of processing facility (recycling, co-processing etc,) | Co-processor |
| 10 | Type of plastic waste (LDPE/HDPE/PP/MLP/PET etc) to be provided by **PIBOs/ WMA** | Post Consumer Use Plastic Waste under EPR |
| 11 | Quantity of plastic waste (TPA) to be provided by **PIBOs/ WMA** | 500 |
| 12 | List of **PIBOs/ WMA** along with PW qty for which PWPF has signed agreement | |
| 13 | Balance PWPF processing capacity (TPA) ( 8-11) | 89500 |
| 14 | Any other condition | N/A |
| 15 | Date of signing of Agreement | 21 May 2022 |
| 16 | Date of validity of Agreement | 30 June 2023 |
| 17 | Agreement to be on legal stamp paper | Yes |
| 18 | Signatures of designated authorities of both parties | Yes |

GG WASTECH PVT. LTD. RAIPUR (C.G.)

ACC Limited

20

HBMCPL & EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## E. Soil Analysis Report

BMCPL & EOWS J...
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED
(Promoted by Indian Register of Shipping)
Testing Laboratory
CEG Tower, 1st & 2nd Floor, B-11G, Industrial Area,
Malviya Nagar, Jaipur, Rajasthan – 302017: India
Tel: 0141-4805672 | Email – lab@irclass.org | Website : www.isspllab.com

# TEST REPORT

| | | | | | |
|---|---|---|---|---|---|
| Report No.: ISSPL/ S-202505/01 | | | Date: | | 16/05/2025 |
| URL No.: | | | | | |
| Customer Name & Address | : | M/S HBMCPL AND EOWS JV | | | |
| Contact Person | : | - | | | |
| Date of Sample Collection | : | - | Sampling Type | : | - |
| Date of Sample Received | : | 10/05/2025 | Sample ID | : | S-202505/01 |
| Sampling Location | : | Sarona Purana Bajar Dump Site | Sample Description | : | Soil |
| Sample Collected / Submitted by | : | Send By Customer | Protocol used for Sampling | : | - |
| Quantity / No. of Sample | : | 1Kg /1Nos. | Analysis Started On | : | 10/05/2025 |
| Packing / Seal | : | Temp. Sealed | Analysis Completed On | : | 15/05/2025 |
| Type of Container | : | Plastic Container | Format No. | : | 7.8 F-04 |
| Environmental Condition during the test | | | 25°C ±3 °C | | |

## Test Results

| Sr.No | Parameter | Unit | Method | Result |
|---|---|---|---|---|
| A. PHYSICAL PARAMETERS | | | | |
| 1 | Moisture | % | ISSPL/SOP-S/WC/09 | 16.02 |
| 2 | Texture | - | AGRICULTURE SOIL MANUAL | Sandy loam |
| 3 | Bulk density | g/cm3 | ISSPL /SOP-S/BD/07 | 1.08 |
| 4 | Porosity | | AGRICULTURE SOIL MANUAL | 70.8 |
| PARTICAL SIZE DISTRUBUTION | | | | |
| 5 | Sand | % | AGRICULTURE SOIL MANUAL | 52 |
| 6 | Silt | % | AGRICULTURE SOIL MANUAL | 38 |
| 7 | Clay | % | AGRICULTURE SOIL MANUAL | 20 |
| 8 | Water Holding Capacity | % | ISSPL /SOP-S/WRC/10 | 36.8 |
| B. CHEMICAL PROPERTIES | | | | |
| 9 | Colour | Dark Brown to black | IS: 2720:(PART-4) | Blackish |
| 10 | Electrical Conductivity | µmhos/cm | ISSPL /SOP-S/EC/09 | 768 |
| 11 | Total Organic matter | % | ISSPL /SOP-S/OM/13 | 0.48 |
| 12 | Total Organic Carbon | % | ISSPL /SOP-S/OC/13 | 0.47 |
| 13 | Cation Exchange Capacity CEC) | mg/Kg | ISSPL /SOP-S/CEC/20 | 3.66 |
| 14 | Adsorption Ratio | mg/Kg | AGRICULTURE SOIL MANUAL | 0.21 |
| 15 | Exchangeable Sodium (as Na) | mg/Kg | ISSPL /SOP-S/Na /18 | 176 |
| 16 | Exchangeable Potassium (as K) | mg/Kg | ISSPL /SOP-S/K/17 | 176 |
| 17 | Calcium (as Ca) | mg/Kg | ISSPL /SOP-S/Ca/19 | 642.2 |

Tested By
(Sr. Chemist/Chemist)

Verified by & Authorized Signatory



HBMCPL & EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED
(Promoted by Indian Register of Shipping)
Testing Laboratory
CEG Tower, 1st & 2nd Floor, B-11G, Industrial Area,
Malviya Nagar, Jaipur, Rajasthan – 302017: India
Tel: 0141-4805672 | Email – lab@irclass.org | Website : www.isspllab.com

# TEST REPORT

| | | | | | |
|---|---|---|---|---|---|
| Report No.: ISSPL/ S-202505/01 | | | | Date: | 16/05/2025 |
| URL No.: | | | | | |
| Customer Name & Address | : | M/S HBMCPL AND EOWS JV | | | |
| Contact Person | : | - | | | |
| Date of Sample Collection | : | - | Sampling Type | : | - |
| Date of Sample Received | : | 10/05/2025 | Sample ID | : | S-202505/01 |
| Sampling Location | : | Sarona Purana Bajar Dump Site | Sample Description | : | Soil |
| Sample Collected / Submitted by | : | Send By Customer | Protocol used for Sampling | : | - |
| Quantity / No. of Sample | : | 1Kg /1Nos. | Analysis Started On | : | 10/05/2025 |
| Packing / Seal | : | Temp. Sealed | Analysis Completed On | : | 15/05/2025 |
| Type of Container | : | Plastic Container | Format No. | : | 7.8 F-04 |
| Environmental Condition during the test | | | 25°C ±3 °C | | |

## Test Results

| Sr. No. | Parameters | Unit | Protocol used for Analysis | Result |
|---|---|---|---|---|
| 18 | Magnesium (as Mg) | mg/Kg | ISSPL /SOP-S/Mg/19 | 241 |
| 19 | Exchangeable Magnesium (as Mg) | mg/Kg | ISSPL /SOP-S/Mg/19 | 143 |
| 20 | Chloride (Cl-) | % | ISSPL /STP/C/05: 2023 | 0.36 |
| 21 | Total Nitrogen | % | IS 14684: 2019 | 0.68 |
| 22 | Available Phosphorus | % | ISSPL /STP/C/03 : 2023 | 22.1 |
| 23 | Iron (as Fe) | mg/kg | EPA 3050 B(December 1996,Revision 02) &EPA 7000 B ( February 2007, Revision 02): 2007 | BLQ(LOQ:10.0) |
| 24 | Zinc (as Zn) | mg/kg | EPA 3050 B(December 1996,Revision 02) &EPA 7000 B ( February 2007, Revision 02): 2007 | BLQ(LOQ:5.0) |
| 25 | Lead (as Pb) | mg/kg | EPA 3050 B(December 1996,Revision 02) &EPA 7000 B ( February 2007, Revision 02): 2007 | BLQ(LOQ:1.0) |
| 26 | Copper (as Cu) | mg/kg | EPA 3050 B(December 1996,Revision 02) &EPA 7000 B ( February 2007, Revision 02): 2007 | BLQ(LOQ:5.0) |
| 27 | Total Nickel (Ni) | mg/kg | EPA 3050 B(December 1996,Revision 02) &EPA 7000 B | BLQ(LOQ:1.0) |
| 28 | Chromium | mg/kg | ( February 2007, Revision 02): 2007 | BLQ(LOQ:1.0) |

**Remarks:** BLQ: below limit of quantification, LOQ: limit of quantification

----------**End Report**----------

Tested By
(Sr. Chemist/Chemist)

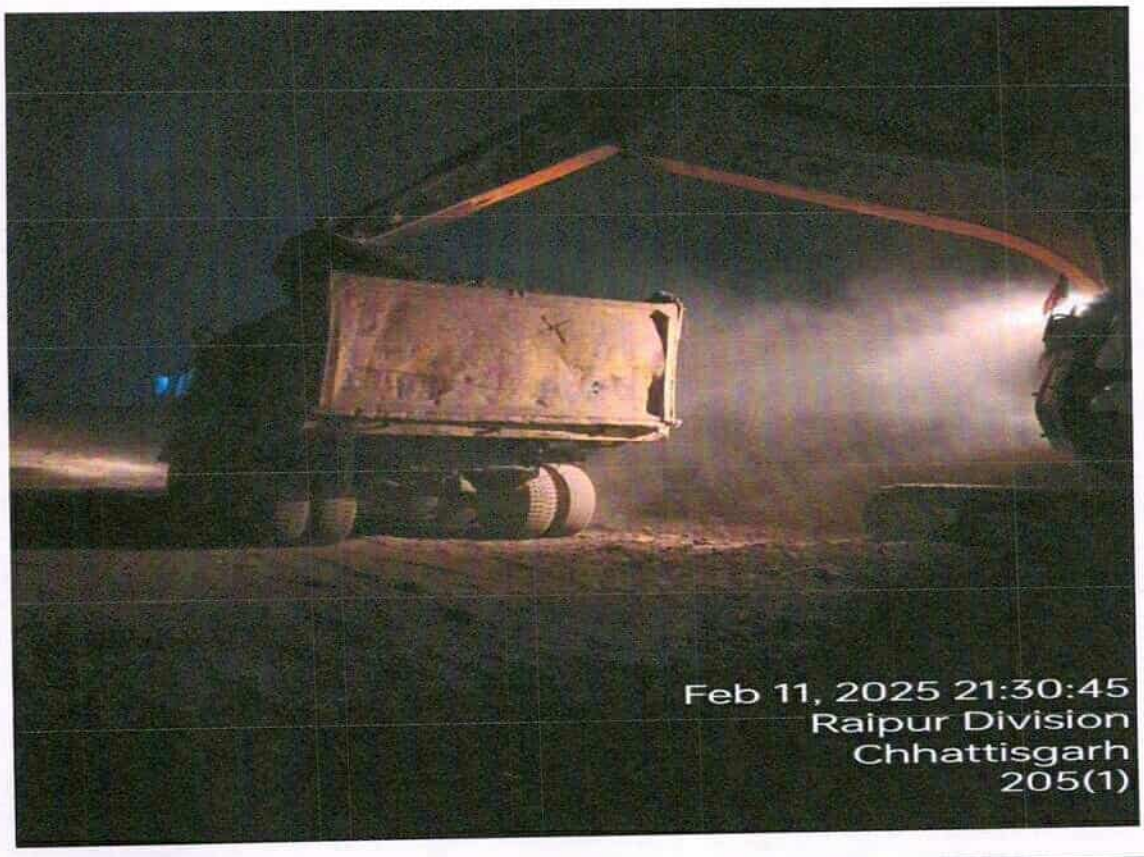
Verified by & Authorized Signatory

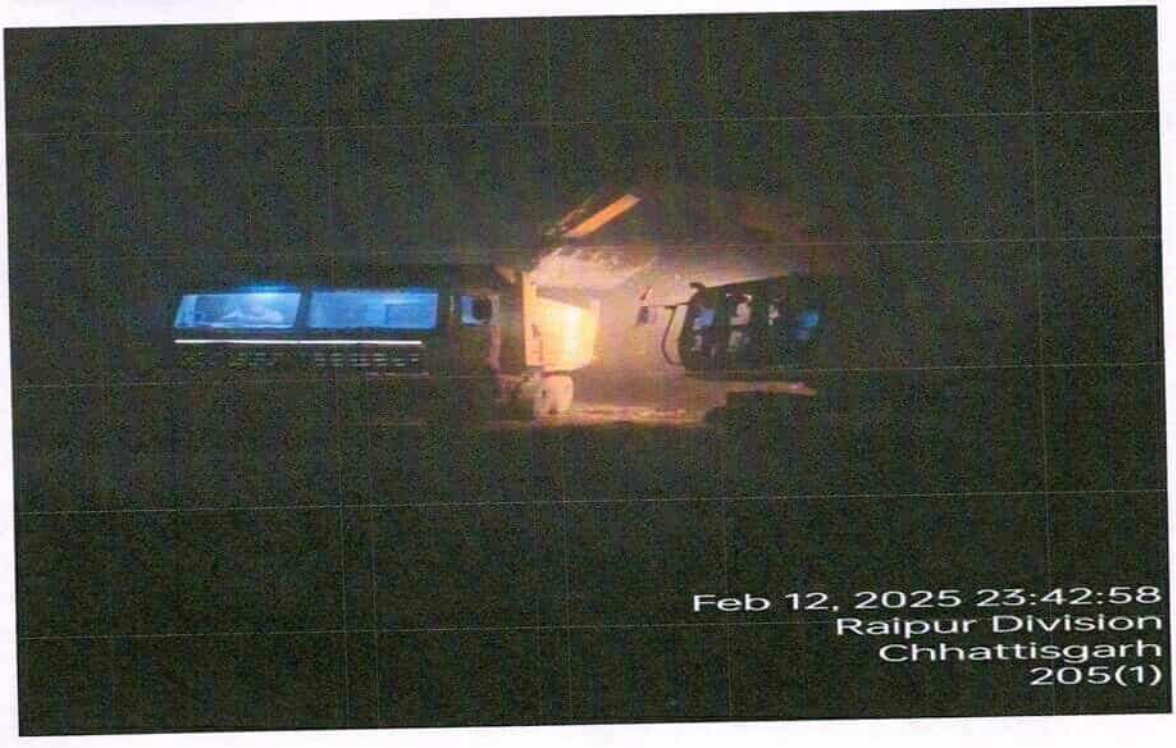


HBMCPL & EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

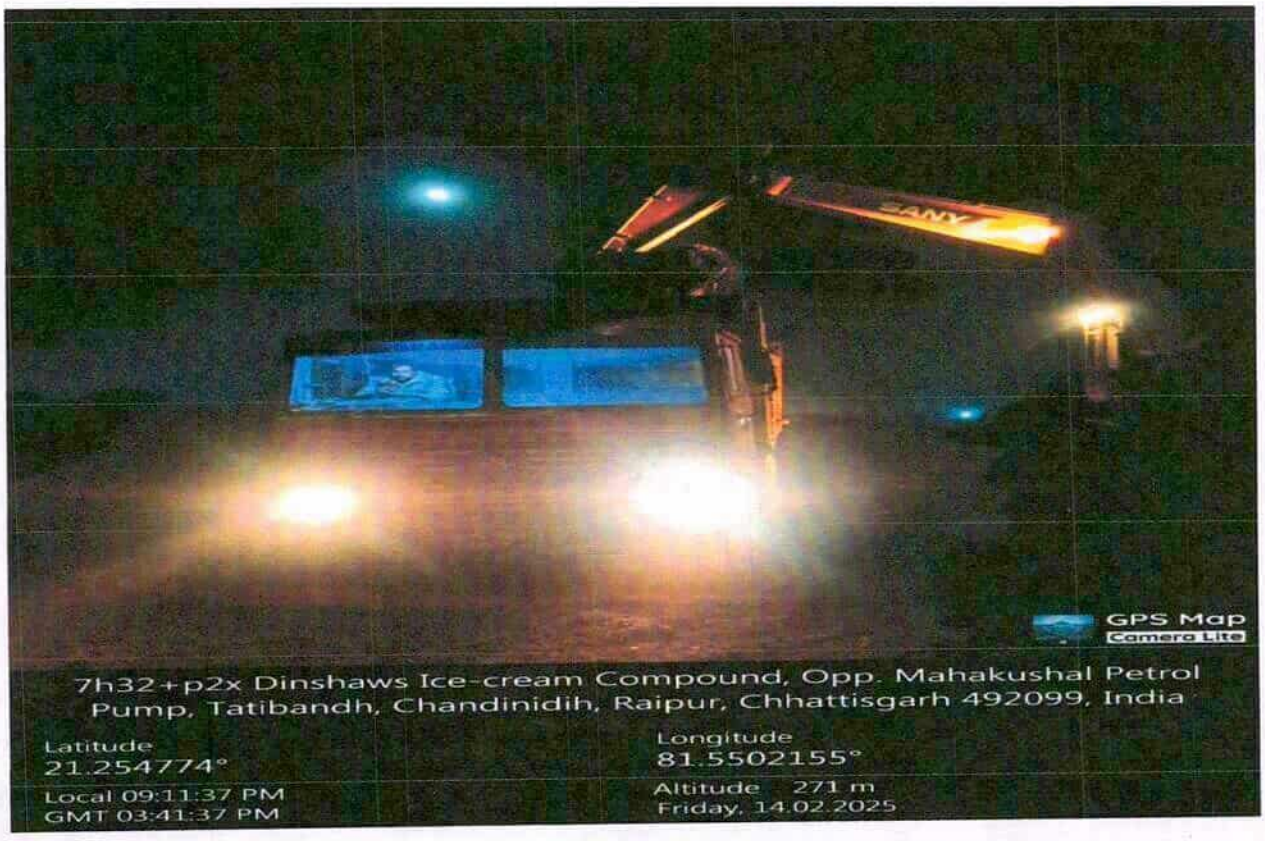
C. Photographs of soil loading trucks

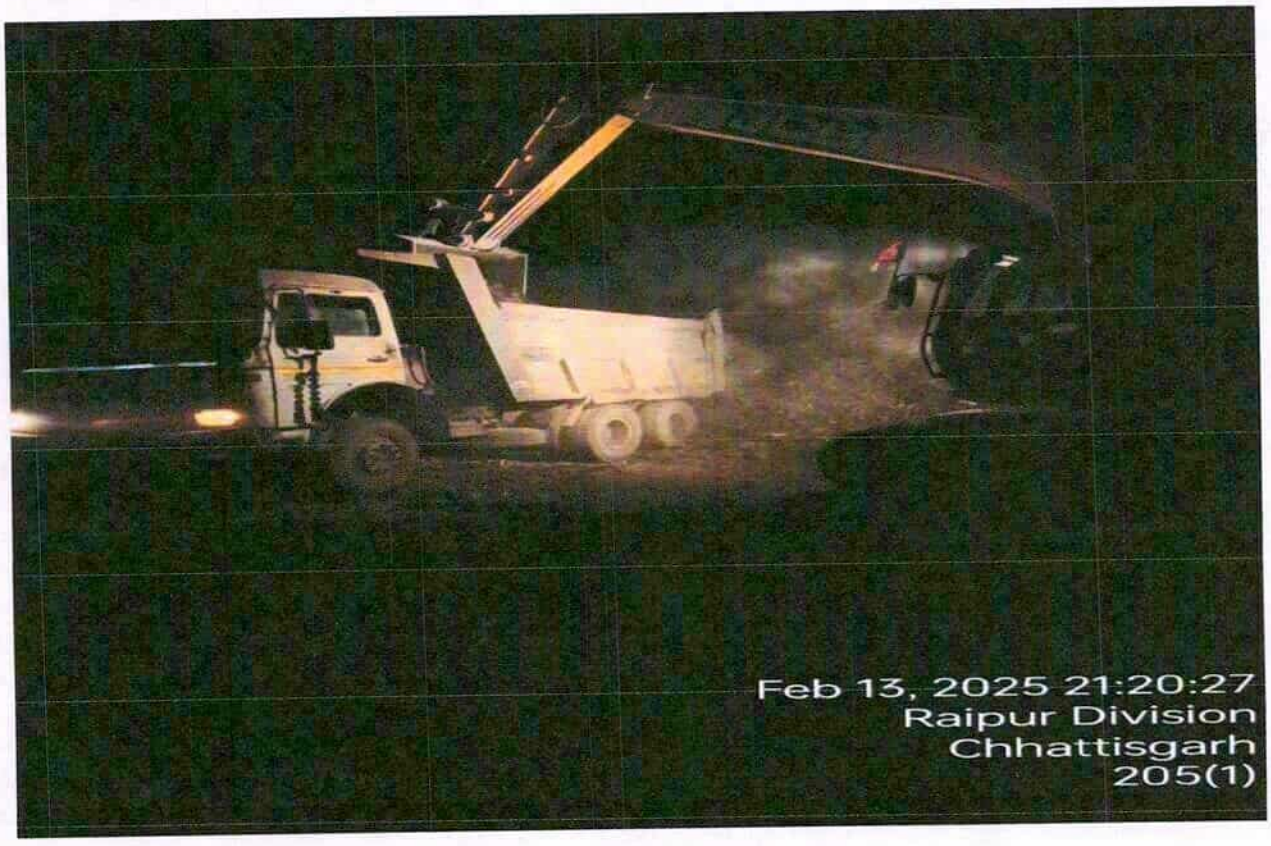



HBMCPL & EOWS J.V.
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




HBMCPL & EOWS

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur







HBMCPL & EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

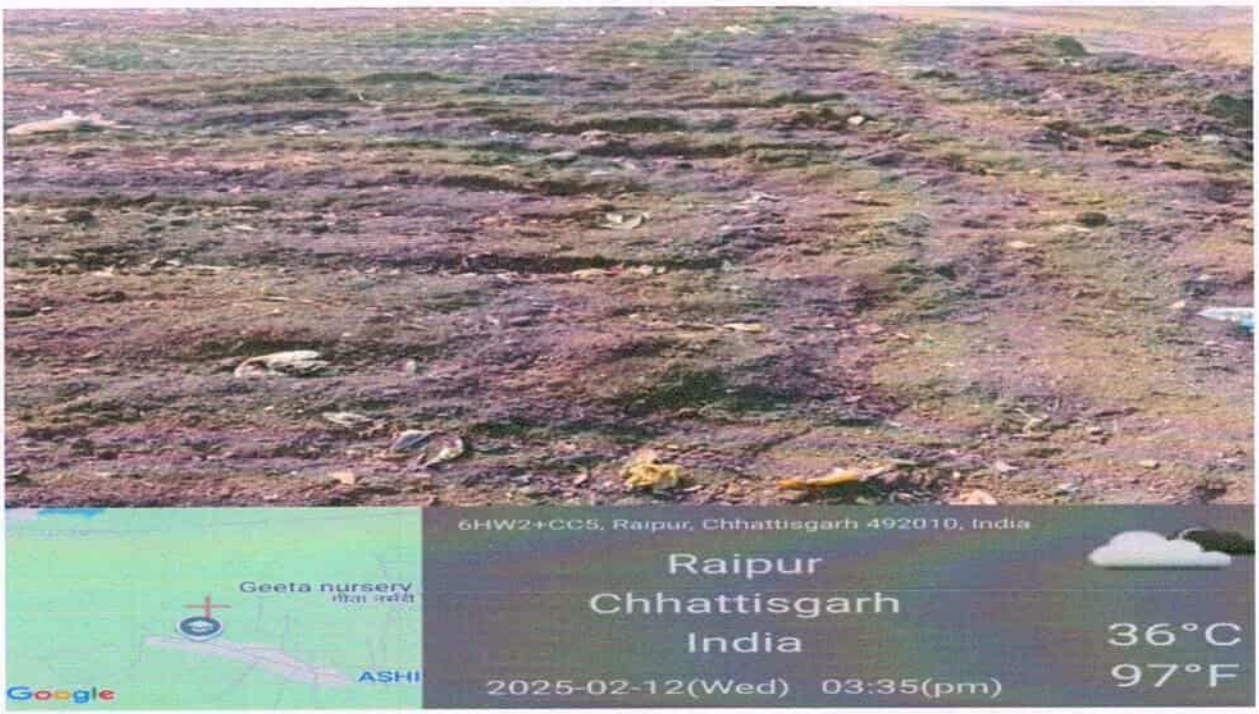



BMCPL & EOWS J...
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

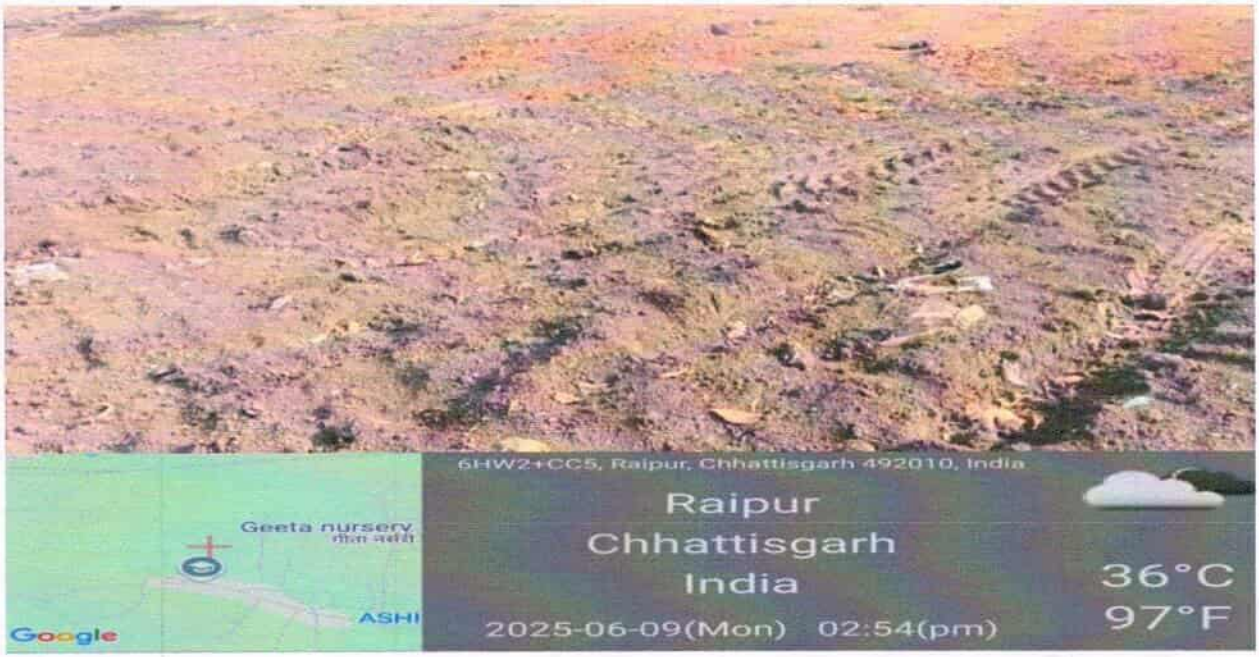
**D. Photograph of Disposal of soil**

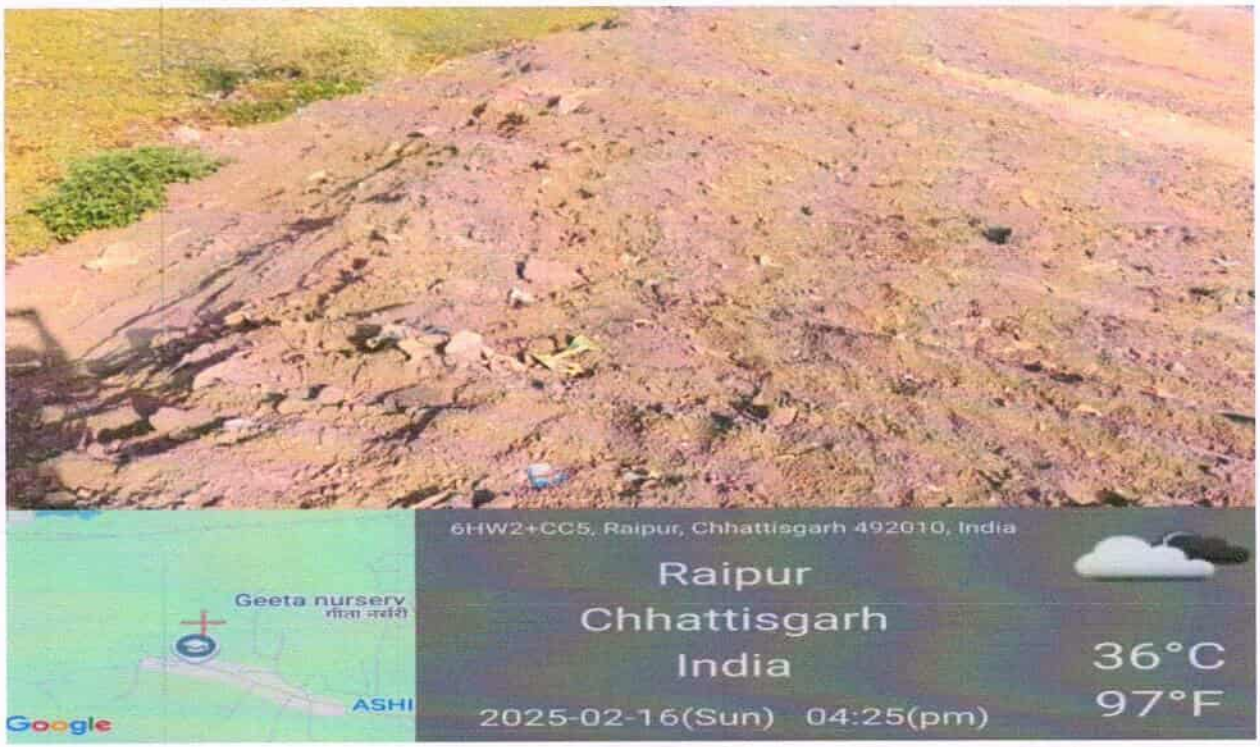



HBMCPL & EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

KBMCPL & EOWS JV
Authorised Signatory

## D.Inert Analysis report

HBMCPL & EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED
(Promoted by Indian Register of Shipping)
Testing Laboratory
CEG Tower, 1st & 2 nd Floor, B-11G, Industrial Area,
Malviya Nagar, Jaipur, Rajasthan – 302017: India
Tel: 0141-4805672|Email – lab@irclass.org |Website : www.isspllab.com

# TEST REPORT

| | | | | | |
|---|---|---|---|---|---|
| Report No.: ISSPL/ S-202505/04 | | | Date: | | 16/05/2025 |
| URL No.: | | | | | |
| Customer Name & Address | : | M/S HBMCPL AND EOWS JV | | | |
| Contact Person | : | - | | | |
| Date of Sample Collection | : | - | Sampling Type | : | - |
| Date of Sample Received | : | 10/05/2025 | Sample ID | : | S-202505/04 |
| Sampling Location | : | Sarona Purana Bajar Dump Site | Sample Description | : | Inert |
| Sample Collected / Submitted by | : | Send By Customer | Protocol used for Sampling | : | - |
| Quantity / No. of Sample | : | 1Kg /1Nos. | Analysis Started On | : | 10/05/2025 |
| Packing / Seal | : | Temp. Sealed | Analysis Completed On | : | 15/05/2025 |
| Type of Container | : | Plastic Container | Format No. | : | 7.8 F-04 |
| Environmental Condition during the test | | | 25°C ±3 °C | | |

## Test Results

| Sr.No | Parameter | Unit | Method | Result |
|---|---|---|---|---|
| 1 | Colour | - | IS: 2720:(PART-4) | Dark Brown to Black |
| 2 | Odour | - | USEPA | Not Odour |
| 3 | PH | - | IS 2720 (PART 26) :2021 | 6.89 |
| 4 | Electrical Conductivity | Dsm1 | ISSPL/SOP-S/EC/09 | 758 |
| 5 | Bulk density | g/cm3 | ISSPL /SOP-S/BD/07 | 0.91 |
| 6 | Moisture | % | ISSPL /SOP-S/WC/09 | 14.75 |
| 7 | Total Organic Carbon | % | ISSPL /SOP-S/OC/13 | 3.54 |
| 8 | Total Nitrogen | % | IS 14684: 2019 | 0.88 |
| 9 | Available Phosphorus | % | ISSPL L/STP/C/03 : 2023 | 0.46 |
| 10 | C/N Ratio | % | USEPA | 4.38 |
| 11 | Zinc (as Zn) | mg/kg | As Per FCE Guideline | 0.018 |
| 12 | Lead (as Pb) | mg/kg | As Per FCE Guideline | 7.9 |
| 13 | Copper (as Cu) | mg/kg | USEPA6010C | 16.1 |
| 14 | Total Nickel (as Ni) | mg/kg | USEPA6010C | 1.6 |
| 15 | Chromium (as Cr) | mg/kg | USEPA6010C | 4.84 |
| 16 | Cadmium (as Cd) | mg/kg | USEPA6010C | BLQ(0.1) |
| 17 | Arsenic (as As) | mg/kg | USEPA6010C | BLQ(0.1) |

Tested By
(Sr. Chemist/Chemist)

Verified by & Authorised Signatory



HBMCPL & EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED
(Promoted by Indian Register of Shipping)
Testing Laboratory
CEG Tower, 1st & 2nd Floor, B-11G, Industrial Area,
Malviya Nagar, Jaipur, Rajasthan – 302017: India
Tel: 0141-4805672 | Email – lab@irclass.org | Website : www.isspllab.com

# TEST REPORT

| | | | | | |
|---|---|---|---|---|---|
| Report No.: ISSPL/ S-202505/04 | | | Date: | | 16/05/2025 |
| URL No.: | | | | | |
| Customer Name & Address | : | M/S HBMCPL AND EOWS JV | | | |
| Contact Person | : | - | | | |
| Date of Sample Collection | : | - | Sampling Type | : | - |
| Date of Sample Received | : | 10/05/2025 | Sample ID | : | S-202505/04 |
| Sampling Location | : | Sarona Purana Bajar Dump Site | Sample Description | : | Inert |
| Sample Collected / Submitted by | : | Send By Customer | Protocol used for Sampling | : | - |
| Quantity / No. of Sample | : | 1Kg /1Nos. | Analysis Started On | : | 10/05/2025 |
| Packing / Seal | : | Temp. Sealed | Analysis Completed On | : | 15/05/2025 |
| Type of Container | : | Plastic Container | Format No. | : | 7.8 F-04 |
| Environmental Condition during the test | | | 25°C ±3 °C | | |

## Test Results

| | | | | |
|---|---|---|---|---|
| 18 | Mercury (as Hg) | mg/kg | As Per FCE Guideline | BLQ(0.1) |
| 19 | Particle Size | % by Mass | STRL -3110 | 97.2 % Pass |
| 20 | Ash Content | % | As Per FCE Guideline | 22.4 |
| 21 | Total Potash | % | As Per FCE Guideline | 0.51 |
| 22 | Plastic Content | % | By Weight | 3.8 |

**Remarks**: BLQ: below limit of quantification

----------**End Report**----------

Tested By
(Sr. Chemist/Chemist)

Verified by & Authorized Signatory



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

HBMCPL & EOWS JV
Authorised Signatory

## Annexure VIII

### C. Photographs of Inert loading and Disposal




D.




HBMCPL & EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur







Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

HBMCPL & EOWS JV
Authorised Signatory







Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

HBMCPL & EOWS JV
Authorised Signatory







Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

HBMCPL & EOWS JV
Authorised Signatory







HBMCPL & EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur







HBMCPL & EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur







HBMCPL & EOWS JV

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

3. **Invoice of the RDF/SCF sold to agencies.** 2660

Wastech

Ref No: HBMCPL/RMC-SARONA/25-06/01 Date:- 14.06.2025

**To Whom it May Concern**

This is to certify and confirm that GG Wastech Private Limited has lifted **15528.311 MT** of RDF from Sarona Dumpsite, Raipur during Feb 15 to June 6, 2025 for further processing and sustainable disposal to the cement plants.

**Authorized Signatory**

GG WASTECH PVT. LTD. RAIPUR (C.G.)

**Lokesh Agrawal**

**CEO & Co-Founder**

GG Wastech Pvt Ltd
Beside Swami Narayan Mandir,
Timber Market Road, Devendra Nagar,
Raipur (C.G.)
9081421000
lokesh@wastechindia.com
www.wastechindia.com

Seal and Sign of Nodal Officer

Executive Engineer (SBM)
Municipal Corporation
Raipur (C.G.)

Seal and Sign of Commissioner

Commissioner
Municipal Corporation
Raipur (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

I.RDF analysis report

HBMCPL AND EOWS JV
Authorised Signatory

HBMCPL AND EOWS JV
Authorised Signatory
HBMCPL AND EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

SHRI OM TESTING & RESEARCH LABORATORY
Plot No. 296, 1st FNG Road, Sector-121, Ghari Chaukhandi, Noida - 201301
Mob. : 9821154906, 8076937396, 9971980045, 9990934633
E-mail. : shriomlab@gmail.com, Web. : www.shriomlab.com, www.shriomlab.in
N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 45001 Certified Laboratory.

# TEST -REPORTS

Issued To: HILL BROW METALLICS & CONSTRUCTION PVT.LTD
Works and Suppliers

Report No : STRL15052024023-01
Issue Date : 15.05.2024

Sample Description: RDF

## RESULTS
(RDF Quality Analysis)

SAMPLING DETAILS

Date of Sampling : 09.05.2024

Sampling Location : Sarona Purana bajar dump Site Pin Code-492010

Sample Collected by : Lab Boy

Sampling Protocol : STRL/STP/SOIL/01

Sample Quantity : 2000 gm

Sample Packing : Zip Polybag

Analysis Duration : 11.05.2024 to 15.05.2024

| S.No | Parameters | Units | Result | Test Method |
|---|---|---|---|---|
| | A. Proximate analysis | | | |
| 01 | Moisture Content | % | 11.2 | IS:9235 |
| 02 | Ash Content | % | 23.4 | IS :1350(P-1) |
| 03 | Volatile Matter | % | 54.21 | IS:10158 |
| 04 | Fixed carbon | % | 11.73 | IS:228 (P-1) |
| | B.Ultimate analysis | | | |
| 01 | Hydrogen | % | 6.04 | ASTM D3178-89 |
| 02 | Sulphur (as S) | % | 0.25 | IS:228 (P-9) |
| 03 | Oxygen | % | 17.15 | ASTM D3178-89 |
| 04 | Nitrogen | % | 0.85 | ASTM D3178-89 |
| | Other Parameters | | | |
| 01 | Total Solid | % | 94.7 | IS:10158 |
| 02 | Less on ignition | % | 62.5 | Gravimetric |
| 03 | Potassium (as $k_2o$) | % | 3.9 | EPA846 |
| 04 | Sodium (as $Na_2O$) | % | 3.5 | EPA846 |



HBMCPL AND EOWS JV
Authorised Signatory

For Shri Om Testing & Research Laboratory
15/05/24
BHWAR BHARDWAJ
Technical Manager
Authorised Signatory
(Name, Designation & Signature with Seal)



Note: 1.The results indicated only refer to the tested samples and listed parameters and do not endorse any product. The customer asked for the above tests only.
2.This certificate shall not be reproduced wholly or in part without prior written consent of the laboratory.
3.This certificate shall not be usert in any advertising media or as evidence in the court of Law without prior written consent of the laboratory.
4.The samples received shall be destroyed after 30 days from the date of issue of the certificate unless specified otherwise and sample for biological testing will be destroyed after 7 days of testing.

HBMCPL AND EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

SHRI OM TESTING & RESEARCH LABORATORY
Plot No. 296, 1st PNG Road, Sector-121, Ghari Chaukhandi, Noida - 201301
Mob. : 9821154906, 8076937396, 9971980045, 9990934633
E-mail. : shriomlab@gmail.com Web. : www.shriomlab.com, www.shriomlab.in
N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 45001 Certified Laboratory.

## TEST -REPORTS

Report No : STRL15052024023-01

| | | | | |
|---|---|---|---|---|
| 05 | Chloride (as cl) | % | 3.67 | EPA 9253 |
| 06 | Calcium Oxide | % | 0.65 | USEPA 6010C |
| 07 | Bulk density | Gram/cc | 1.45 | USEPA 6010C |
| 08 | C/N Ratio | % | 52.7 | By Calculation |
| 09 | Lead (as Pb) | mg/kg | 22.6 | USEPA 6010C |
| 10 | Chromium (as Cr) | mg/kg | 24.6 | USEPA 6010C |
| 11 | Arsenic (as As) | mg/kg | BLQ (0.1) | USEPA 6010C |
| 12 | Titanium (as $TiO_2$ ) | mg/kg | 129 | USEPA 6010C |
| 13 | Gross calorific value (as dry basis) | Cal/gram | 4153 | Bomb Calorimeter |
| 14 | Net calorific Value (as dry basis | Cal/gram | 1927 | Bomb Calorimeter |
| 15 | Gross Calorific value (as Received basis) | Cal/gram | 3675 | Bomb Calorimeter |
| 16 | Net Calorific value (as Received basis) | Cal/gram | 1705 | Bomb Calorimeter |

**End of Report**



HBMCPL AND EOWS JV
Authorised Signatory

For Shri Om Testing & Research Laboratory
BHWAR BHARDWAJ
Technical Manager

Authorised Signatory
(Name, Designation & Signature with Seal)



Note: 1.The results indicated only refer to the tested samples and listed parameters and do not endorse any product. The customer asked for the above tests only.
2.This certificate shall not be reproduced wholly or in part without prior written consent of the laboratory.
3.This certificate shall not be used in any advertising media or as evidence in the court of Law without prior written consent of the laboratory.
4.The samples received shall be destroyed after 30 days from the date of issue of the certificate unless specified otherwise and sample for biological testing will be destroyed after 7 days of testing.

HBMCPL AND EOWS JV
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## G. Photographs of RDF Loading Vehicle

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

HBMCPL & EOWS JV
Authorised Signatory




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Supporting Documents For Legacy Waste Management by Rajnandgaon Municipal Corporation


| Sr. No. | Description | Page No. |
|---|---|---|
| 1 | Summery Report | 2 |
| 2 | Declaration of No fresh waste goes into the Dump site | 3 |
| 3 | Before After photographs of the legacy waste site | 4 - 6 |
| 4 | Old Work order for Nawagaon Dump site Remediation | 7 - 8 |
| 5 | Copy of Agreement between Rajnadgaon Municipal Corporation and M/s G.G. Wastech Pvt. Ltd. Beside Swami Narayan Mandir Timble Market Road Devendra Nagar Raipur (C.G.) for Nawagaon Dump site Remediation | 9 - 11 |
| 6 | New Work order for Nawagaon Dump site Remediation | 12 - 13 |
| 7 | Copy of Agreement between Rajnadgaon Municipal Corporation and M/s High Vision Infra & Consultant Prathivi Provicnes, Near Shankalp Hopital Sarona Raipur (C.G.) for Nawagaon Dump site Remediation | 14 - 15 |
| 8 | Summary/logbook of RDF/SCF | 16 |
| 9 | Copy of Certificate of co-processing of RDF/SCF | 17 - 27 |
| 10 | Copy of Agreement between CG Wastech and ACC cement plant for disposal of RDF/SCF from Sarona Dump site | 28 - 37 |
| 11 | Copy of Agreement between GG Wastech pvt ltd and Ambuja Cement Plant for processing the RDF at Nawagaon Dumpsite. | 38 - 48 |
| 12 | Photographs of RDF/SCF disposal | 49 - 53 |
| 13 | Summary/logbook of Bio Soil Disposal | 54 |
| 14 | Photographs of Bio soil/ Compost utilizations & Area | 55 - 56 |
| 15 | Google Map Photographs of Bio Soil Disposal site | 57 |
| 16 | Summary/Logbook of Inert Disposal Detail | 58 |
| 17 | Photographs of the low-lying areas where inerts dumped | 59 - 60 |
| 18 | Google Map Photographs of the low-lying areas where inerts dumped | 61 |
| 19 | Copy of Test Reports | 62 - 67 |


Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ULB Name: Municipal Corporation Rajnandgaon

### Details of Legacy Waste Management

| Sr No. | Name of the ULB | Location of Legacy waste | Area covered by the Legacy waste (Acre) | Total Quantity of Legacy waste in each site (in MT) | Process adopted to remediate at each site | Quantity of the legacy waste remediated (in MT) | Present quantity of legacy waste (in MT) |
|---|---|---|---|---|---|---|---|
| 1 | Municipal Corporation Rajnandgaon | Ward No1 bajrangpur navagaon Sanitation park Rajnandgaon | 2.02 | 26506 | Bio Remediation | 26506 | 0 |
| 2 | | | 1.98 | 25134 | | 0 | 25134 |

| Sr No. | Starting Date of remediation work | Completion Date of remediation work | Timelines to Complete the work. (If work not completed) | Daily legacy waste being added as unprocessed waste (in MT) | Gap in legacy waste remediation & time bound plan | Action plan to remediate and recover the sites with earmarked Budget |
|---|---|---|---|---|---|---|
| 1 | 24/11/2023 | 15/06/2025 | - | 0 | 0 | 106.00 lakh |
| 2 | 15/06/2025 | - | 31.12.2025 | 0 | 25134 | 111.68 lakh |

| Quantity of the recovered waste from the Remediated Legacy Waste | | | | |
|---|---|---|---|---|
| Sr No. | (a) Compost / Organic (in MT) | (b) RDF / Plastic (in MT) | (c) Rubber (in MT) | (d) Inerts (Construction Waste, Wood, Glass, etc) (in MT) |
| 1 | 13780.47 (51.99%) | 4500.72 (16.98%) | 0 | 8224.81 (31.03%) |
| 2 | - | - | - | - |

| Final Destination of all components of waste (Quantity wise location of all the components) | | | |
|---|---|---|---|
| (a) Compost / Organic (in MT) | (b) RDF / Plastic (in MT) | (c) Rubber (in MT) | (d) Inerts (Construction Waste, Wood, Glass, etc) (in MT) |
| Used in garden at Ward No 5 Chikhli new gardan construction work 276 Ton | Sold to Ambuja & ACC cement plant 4500.72 Ton | - | filling in Low lying Area at bajrangpur navagaon Sanitation park 5.6 Ton and Mohara low lying Area 8219.21 Ton |
| Mohara Near singdai Nala low lying Area 13504.47 Ton | | | |

Executive Engineer
Municipal Corporation
Rajnandgaon (C.G.)

Commissioner
Municipal Corporation
RAJNANDGAON

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# कार्यालय नगर पालिक निगम, राजनांदगांव (छ.ग.)

Tel/Fax : 07744-404893, E-Mail Id: nigamrajnandgaon@gmail.com

कमांक. 881 / MCC / 2025–26 राजनांदगांव, दिनांक 21. / 07 / 2025

## //प्रमाण–पत्र//

एतद् द्वारा प्रमाणित किया जाता है कि, नगर पालिक निगम, राजनांदगांव क्षेत्रांतर्गत स्थित 51 वार्डों से निकलने वाले कुड़े को परिवहन कर शहर के समस्त SLRM सेंटर में लेजाकर वहां प्रसंस्करण एवं निपटान कर लिया जाता है एवं किसी प्रकार का कूड़ा बजरंगपुर–नवागांव में स्थित डंप साईट में नही डाला जाता है।

डंप साईट में कुल 51640 टन लिगेसी वेस्ट मे से 26506 टन का बॉयो रेमीडीयेशन 15 जून 2025 तक किया जा चुका है। एवं शेष बचे हुए लिगेसी वेस्ट 25134 टन का बॉयो रेमीडीयेशन कार्य 31 दिसम्बर 2025 तक पूर्ण कर लिया जायेगा।

नोडल अधिकारी
स्वच्छ भारत मिशन
नगर पालिक निगम, राजनांदागंव



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

C:\Users\Lenovo\Desktop\2024\Office File\MCC Lett. - 13-11-2024.Docx

1. **Before and After photographs of the legacy waste site**

## Before photographs













Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

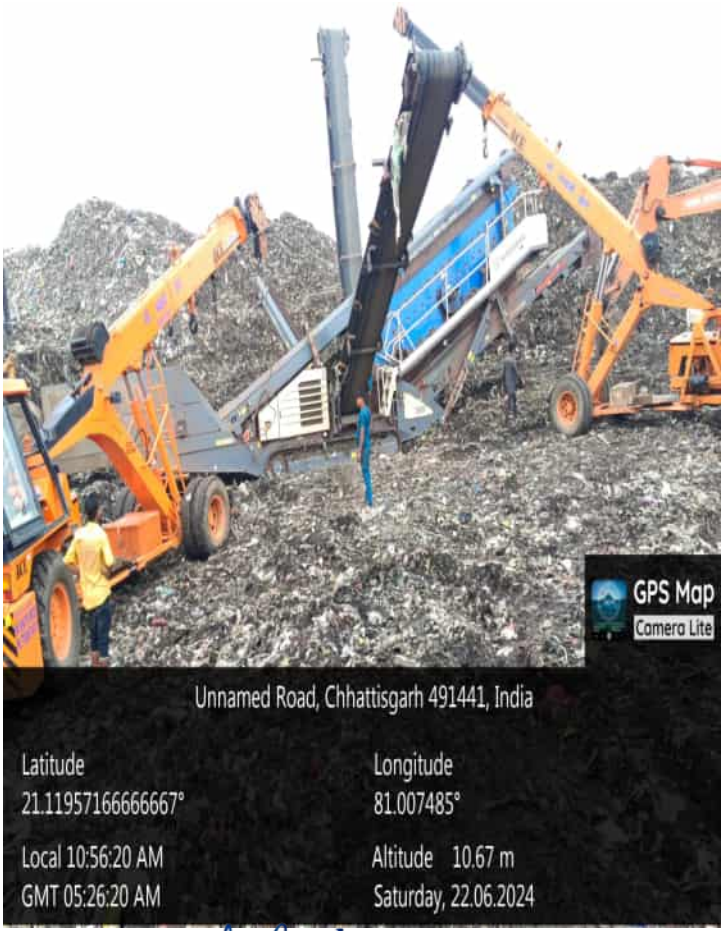
# After photographs

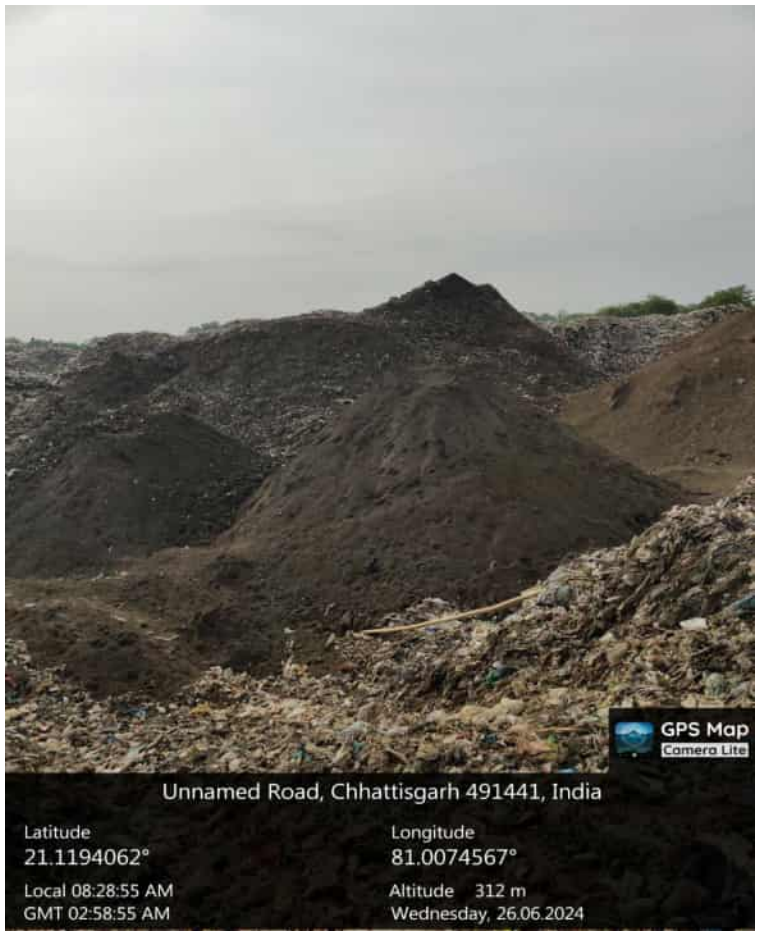











Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur













Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# कार्यालय, नगर पालिक निगम,राजनांदगांव(छ0ग0)

## // कार्यादेश //

क्रमांक 868 /लोक–11 /2023–24 राजनांदगांव दिनांक 25/ 09/2023

प्रति,

M/s C.G.Wastech Pvt. Ltd.
Beside Swami Naryan Mandir
Timble Market Road Devendra Nagar Raipur

विषयः– **The Work of Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and Scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per SWM rule 2016 and guideline for Disposal of Legacy Waste at Trenching Ground NawagaonDump SiteSite"**

संदर्भः– आन लाईन निविदा सिस्टम नं. 141807

–000–

लेख है कि विषयांकित कार्य हेतु आपके द्वारा संदर्भित निविदा में प्रस्तुत दर को नगर निगम द्वारा स्वीकृत किया गया है। अतः कार्यपालन अभियंता/ सहायक अभियंता /उपअभियंता के निर्देशानुसार निर्धारित समय में कार्य पूर्ण कर देयक भुगतान हेतु प्रस्तुत करें।

//कार्य विवरण//

| | | |
|---|---|---|
| 1 | मद का नाम | 15 वे वित्त आयोग अंतर्गत |
| 2 | कार्य स्थल | वार्ड नं.01 नवागांव ट्रेचिंग ग्रांऊण्ड |
| 3 | कार्य का नाम | The Work of Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and Scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per SWM rule 2016 and guideline for Disposal of Legacy Waste at Trenching Ground NawagaonDump SiteSite" |
| 4 | प्राक्कलन राशि | रू. 1,06,02,000.00(एक करोड़ छैः लाख दो हजार ) |
| 5 | समयावधि | 04 माह |
| 6 | भुगतान दर | रू. 82,10,000.00 (ब्यासी लाख दस हजार) |

नोटः–

(1) निर्देशानुसार समय सीमा एवं शासन से स्वीकृत राशि अंतर्गत कार्य पूर्ण करें स्वीकृत राशि से अधिक कार्य करने पर जवाबदारी निविदादाता की होगी ।
(2) राशि उपलब्धता के आधार पर भुगतान किया जावेगा ।
(3) पौधा रोपण कार्य के लिए वर्मी कम्पोस्ट/सुपर कम्पोस्ट नगर पालिक निगम राजनांदगांव से लेना अनिवार्य होगा।
(4) कार्य स्थल पर वृक्षारोपण किया जाना अनिवार्य होगा।
(5) स्थल पर कार्यरत श्रमिको की सुरक्षा हेतु पर्याप्त संख्या मे प्राथमिक चिकित्सा किट रखना अनिवार्य होगा, अन्यथा की स्थिति मे नियमानुसार कार्यवाही की जावेंगी।
(6) निविदा सिस्टम नं.141807 मे दर्शित नियमानुसार कार्य सपांदित करना होगा।

आयुक्त,
नगर पालिक निगम,राजनांदगांव



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

पृ.क्रमांक 869 /लोक–11 /2023–24 राजनांदगांव दिनांक 25 / 09/2023

प्रतिलिपि :–

1. माननीय महापौर ,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
2. कार्यपालन अभियंता नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
3. श्री ————————————————सहायक अभियंता, नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
4. श्री ———————————— उपअभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
5. लेखापाल ,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।

आयुक्त,
नगर पालिक निगम,राजनांदगांव



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

सत्यमेव जयते

# INDIA NON JUDICIAL

## Government of Chhattisgarh

e-Stamp

| | | |
|---|---|---|
| Certificate No. | : | IN-CG45827035024496V |
| Certificate issued Date | : | 21-Sep-2023 12:00 PM |
| Account Reference | : | CSCACC (GV)/ cgcsceg07/ CG-RPLAX0594/ CG-RP |
| Unique Doc. Reference | : | SUBIN-CGCGCSCEG07759901577669 54V |
| Purchased by | : | GG WASTECH PVT LTD |
| Description of Document | : | Article 5 Agreement or Memorandum of an agreement |
| Property Description | : | AGREEMENT |
| Consideration Price (Rs.) | : | 0 (Zero) |
| First Party | : | RAJNANDGAON MUNICIPAL CORPORATION |
| Second Party | : | GG WASTECH PVT LTD |
| Stamp Duty Paid By | : | GG WASTECH PVT LTD |
| Stamp Duty Amount(Rs.) | : | 500 (Five Hundred only) |

e-GOVERNANCE SERVICES INDIA LIMITED CSC 17159470018

Please write or type below this line

GG WASTECH PVT. LTD. RAIPUR (C.G.)

RD 0016142931

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Draft Contract Agreement Format

This agreement, made the 21st day of September, 2023, between the RAJNANDGAON municipal corporation, municipal corporation RAJNANDGAON (Here in after called as "the MCRJN") of the one-part M/S **GG WASTECH PRIVATE LIMITED (Lead Member), HN B/36, Sector2, RDA Colony, Devendra Nagar, Raipur, Chhattisgarh –492004** and **FR ENGIMECH PRIVATE LIMITED (Other Member), Plot No: 23, Ode Industrial Estate, Taluka Daskroi, Ode, Ahmedabad, Gujarat - 382427** (here in after called "the Contractor") of the second part.

**Whereas the MCRJN is desirous that the Contractor execute The Work of "Scientific Dumpsite Land Reclamation through Biomining, Resource Recovery and Scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per SWM rule 2016 and guideline for Disposal of Legacy Waste at Trenching Ground Nawagaon Dump Site , Tender No : 141807** [name and identification number of Contract] (hereinafter called "the Works") and the MCRJN has accepted the Bid by the Contractor for the execution and completion of such Works and the remedying of any defects therein, at a contract price of INR **82,10,000.00.**

NOW THIS AGREEMENT WITNESSETH as follows:

1. In this Agreement, words and expression shall have the same meanings as are respectively assigned to them in the Conditions of Contract hereinafter referred to, and they shall be deemed to form and be read and construed as part of this Agreement.

2. In consideration of the payments to be made by the MCRJN to the Contractor as hereinafter mentioned, the Contractor hereby covenants with the MCRJN to execute and complete the Works and remedy any defects therein in conformity in all aspects with the provisions of the Contract.

3. The MCRJN hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein the Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.

4. The following documents shall be deemed to form and be read and construed as part of this Agreement, viz.:

   i). Letter of Acceptance;

   ii). Notice Inviting Bid;

   iii). Bid Document issued by the RAJNANDGAON Municipal Corporation andits subsequent amendments and corrigendum

   iv). Contractor's Bid;

Commissioner
Municipal Corporation
RAJNANDGAON

GG WASTECH PVT. LTD. RAIPUR (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

v). Conditions of contract (including Special Conditions of Contract);

vi). Specifications;

vii). Drawings and Site Map;

viii). Any other document listed in the Condition of Contract forming part of the contract.

In witness whereof the parties thereto have caused this Agreement to be executed the day and year first before written.

The Common Seal of_____ was hereunto affixed in the presence of:

Signed, Sealed and Delivered by the said

In the presence of:

Binding Signature of MCRJN

Binding Signature of Contractor (To be signed by the Authorized Signatory of the Bidder)

**********END OF DRAFT CONTRACT AGREEMENT**********

GG WASTECH PVT. LTD. RAIPUR (C.G.)

Commissioner
Municipal Corporation
RAJNANDGAON

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# कार्यालय, नगर पालिक निगम,राजनांदगांव(छ0ग0)

## // कार्यादेश //

क्रमांक 275 /लोक–11 /2025–26 राजनांदगांव दिनांक 10/ 06 /2025

प्रति,

M/s High Vision Infra & Consultant
Prathivi Provicnes, Near Shankalp Hopital
Sarona Raipur (C.G.)

विषयः– **The Work of Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and Scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per SWM rule 2016 and guideline for Disposal of Legacy Waste at Trenching Ground NawagaonDump SiteSite" 2nd part**

संदर्भः– आन लाईन निविदा सिस्टम नं. 166819 एवं अनुबंध दिनांक / /2025

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लेख है कि विषयांकित कार्य हेतु आपके द्वारा संदर्भित निविदा में प्रस्तुत दर को नगर निगम द्वारा स्वीकृत किया गया है। अतः कार्यपालन अभियंता सहायक अभियंता उपअभियंता के निर्देशानुसार निर्धारित समय में कार्य पूर्ण कर देयक भुगतान हेतु प्रस्तुत करें।

//कार्य विवरण//

| | | |
|---|---|---|
| 1 | मद का नाम | 15 वे वित्त आयोग ठोस अपशिष्ट प्रबंधन योजना |
| 2 | कार्य स्थल | वार्ड नं.01 नवागांव ट्रेचिंग ग्रांऊण्ड |
| 3 | कार्य का नाम | The Work of Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and Scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per SWM rule 2016 and guideline for Disposal of Legacy Waste at Trenching Ground NawagaonDump SiteSite" 32447.47 cum (27580.34 MT) |
| 4 | प्राक्कलन राशि | रू.1,11,68,000.00 (एक करोड़ ग्यारह लाख अढ़सठ हजार ) |
| 5 | समयावधि | 04 माह |
| 6 | भुगतान दर | रू. 1,11,63,000.00 (एक करोड़ ग्यारह लाख तिरसठ हजार ) |

नोटः–

(1) निर्देशानुसार समय सीमा एवं शासन से स्वीकृत राशि अंतर्गत कार्य पूर्ण करें स्वीकृत राशि से अधिक कार्य करने पर जवाबदारी निविदादाता की होगी ।

(2) राशि उपलब्धता के आधार पर भुगतान किया जावेगा ।

(3) कार्य स्थल पर वृक्षारोपण किया जाना अनिवार्य होगा।

(4) स्थल पर कार्यरत श्रमिको की सुरक्षा हेतु पर्याप्त संख्या मे प्राथमिक चिकित्सा किट रखना अनिवार्य होगा, अन्यथा की स्थिति मे नियमानुसार कार्यवाही की जावेंगी।

(5) निविदा सिस्टम नं.166819 में दर्शित नियमानुसार कार्य सपांदित करना होगा।

आयुक्त,
नगर पालिक निगम,राजनांदगांव



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

पृ.कमांक 276/लोक–11 /2025–26 राजनांदगांव दिनांक 10 / 06/2025
प्रतिलिपि :–

1. माननीय महापौर ,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
2. कार्यपालन अभियंता नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
3. श्री ————————————सहायक अभियंता, नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
4. श्री ———————— उपअभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
5. लेखापाल ,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।

आयुक्त,
नगर पालिक निगम,राजनांदगांव



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

छत्तीसगढ़ CHHATTISGARH

T 577183

**Contract Agreement Format**

This agreement, made 10 day June 2025 Between the Commissioner Municipal Corpoation Rajnandgaon of the one-part M/s High vision infra and Consultant Sarona Raipur of the second part.

Whereas the MCRJN is desirous that the Contractor and the MCRJN has accepted the Bid by the Contractor for the execution and completion of such "The Work of "Scientific Dumpsite Land Reclamation through Bio- mining, Resource Recovery and Scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per SWM rule 2016 and guideline for Disposal of Legacy Waste at Trenching Ground Nawagaon Dump Site" system tender No. 166819 and the mcrjn has accepted the Bid by the Contractor for the execution and completion of such Works and the bid by remedying of any defects therein, at a contract priceof INR Rs.**1,11,63,000.00**

NOW THIS AGREEMENT WITNESSETH as follows:-

1. In this Agreement, words and expression shall have the same meanings as are respectively assigned to them in the Conditions of Contract hereinafter referred to, and they shall be deemed to form and be read and construed as part of this Agreement.

2. In consideration of the payments to be made by the MCRJNto the Contractor as hereinafter mentioned, the Contractor hereby covenants with the MCRJN to

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High Vision Infra And Consultant

Director

Commissiner
Municipal Corporation
RAJNANDGAON

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

execute and complete the Works and remedy any defects therein in conformity in all aspects with the provisions of the Contract.

3. The MCRJNhereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein the Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.

4. The folowing documents shall be deemed to form and be read and construed as part of this Agreement, viz.:

i). Letter of Acceptance; ii). Notice Inviting Bid;

iii). Bid Document issued by the RAJNANDGAON Municipal Corporation and its subsequent amendments and corrigendum

iv). Contractor's Bid;

v). nditions of contract (including Special Conditions of Contract); vi). Specifications;

vii). Drawings and Site Map;

viii). Any other document listed in the Condition of Contract forming part of the contract.

In witness whereof the parties thereto have caused this Agreement to be executed the day and year first before written.

The Common Seal of 10/06/2025 was hereunto affixed in the presence of:

Signed, Sealed and Delivered by the said

In the presence of:

High Vision Infra And Consultant
Proprietor

Commissioner
Municipal Corporation Rajnandgaon

High vision infra & consultant
Sarona Raipur

Commissioner
Municipal Corporation
RAJNANDGAON

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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Municipal Corporation Rajnandgaon, District- Rajnandgaon (C.G.)

**Legacy Waste Remediation Logbook for SCF / RDF**

| A | B | C | D | E | F | G |
|---|---|---|---|---|---|---|
| Sr No. | Month | Total Quantity of Legacy waste | Total Quantity of Waste remediated | Quantity of SCF / RDF recovered | Quantitiy of SCF / RDF sold | Revenue generated form sale of SCF / RDF |
| 1 | Nov-23 | 51640 Ton | fencing work and windrow formation | 0 | 0 | 0 |
| 2 | Dec-23 | | | 0 | 0 | 0 |
| 3 | Jan-24 | | | 0 | 0 | 0 |
| 4 | Feb-24 | | | 0 | 0 | 0 |
| 5 | Mar-24 | | | 0 | 0 | 0 |
| 6 | Apr-24 | | | 0 | 0 | 0 |
| 7 | May-24 | | 744 MT | 119.04 MT | 0 | 0 |
| 8 | Jun-24 | | 16616 MT | 2658.56 MT | 1421.97 MT | 0 |
| 9 | Jul-24 | | 5136 MT | 821.76 MT | 353.03 MT | 0 |
| 10 | Aug-24 | | work stopped due to monsoon | 0 | 0 | 0 |
| 11 | Sep-24 | | | 0 | 0 | 0 |
| 12 | Oct-24 | | 34 MT | 4.68 MT | 0 | 0 |
| 13 | Nov-24 | | 0 | 0 | 0 | 0 |
| 14 | Dec-24 | | 0 | 0 | 0 | 0 |
| 15 | Jan-25 | | 3594 MT | 831.82 MT | 2000.0 MT | 0 |
| 16 | Feb-25 | | 0 | 0 | 0 | 0 |
| 17 | Mar-25 | | 0 | 0 | 0 | 0 |
| 18 | Apr-25 | | 0 | 0 | 0 | 0 |
| 19 | May-25 | | 380 MT | 64.14 MT | 725 MT | 0 |
| 20 | Jun-25 | | 0 | 0 | 0 | 0 |
| 21 | Jul-25 | | 0 | 0 | 0 | 0 |
| | | Total | 26504 MT | 4500.00 MT | 4500.00 MT | |

**Note : -**

नोंडल अधिकारी
स्वच्छ भारत मिशन
नगर पालिक निगम, राजनांदगांव

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE G

CERTIFICATE OF CO-PROCESSING

geocycle

*For a zero-waste future*

# Certificate of Co-Processing

**Issued To: G G Wastech Private Limited**
**Invoice No:.....**
**Date: 31/05/2022**

This is to certify that we have successfully received the following quantities of **Post Consumer Use Plastic Waste / MLP Waste under EPR** sent by **G G Wastech Private Limited** (as per monthly breakup provided by G G Wastech Private Limited for dispatched material) for Pre processing and / or Co-processing in our Cement Kiln during the period XX/XX/2022 to XX/XX/2022. The same would be safely and completely disposed off within 90 days of receipt and thereafter will not exist.

**Waste Name:** **Post Consumer Use Plastic Waste/MLP Waste under EPR**
**Quantity (Tons): .....**

SAMPLE

**Authorized Signatory**
**Kymore/ Wadi Cement works**

ACC Limited

G G WASTECH PVT. LTD. RAIPUR (C.G.)



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE – II

Health and Safety Policy of Second Party

# Health & Safety Policy

ACC Limited is one of India's foremost manufacturers of cement and ready mix concrete with a countrywide network of plants, mines and office establishments.

We conduct our business in a manner that creates a healthy and safe environment for all stakeholders - our employees, contractors, communities and customers - built on a sound health and safety culture.

Health and Safety is our core value. We believe in visible leadership and personal accountability for Health and Safety at all levels and throughout our organization.

Nothing we do is worth getting hurt for.

**Our Commitment**

We will:

- Conduct our business with a goal of zero harm.
- Provide safe, healthy and secure work conditions for employees and contractors.
- Maintain a global Health and Safety Management System designed to continuously improve our performance and actively minimize risk in our business.
- Comply with applicable legal, regulatory, industry and corporate requirements.
- Communicate openly with all stakeholders on relevant health and safety issues.
- Empower all employees and contractors to stop any unsafe work.

**Sridhar Balakrishnan**
Managing Director & CEO

February 21, 2020

ASTECH PVT. LTD. RAIPUR (C.G.)

15

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ANNEXURE – I

### Anti Bribery & Corruption Directives (ABCD)

**1. Prohibition of Corrupt Payments**

First Party affirms that it has not and agrees that it will not (in connection with Services under this Contract or in connection with any other business involving Second Party) make, offer, promise, agree to make or authorize any payment or transfer of anything of value, directly or indirectly to:

(i) any Government Official (defined hereunder);

(ii) any political party, party official or candidate,

(iii) any person while knowing or having reason to know that all or a portion of the value will be offered, given or promised, directly or indirectly, to anyone described in items (i) or (ii) above;

(iv) any owner, director, employee, representative/agent of any actual/potential customer of Second Party,

(v) any director, employee, representative or agent of Company or any of its affiliates; or

(vi) any other person or entity if such payment or transfer would violate the laws of the country in which it is made or the FCPA or the laws of any other relevant jurisdiction as applicable.

It is the intent of the parties that no payments or transfers of value shall be made which have the purpose or effect of public or commercial bribery, acceptance of or acquiescence in extortion, kickbacks or other unlawful or improper means of obtaining business or any improper advantage.

**2. Anti-Corruption Policy**

First Party acknowledges that it has been provided with a copy of Second Party's Anti-Bribery and Corruption Directive, confirms its understanding of the directives established by that document, and agrees to comply with that policy in connection with its work for Company.

**3. Audit Rights**

Second Party shall be allowed reasonable access to First Party's books, records and other documentation related to this Contract or First Party's transaction with Company and shall have the right to audit First Party on a periodic basis.

**4. Cooperation on Disputes**

First Party shall cooperate with Company in regard to any inquiry, dispute or controversy related to a suspected or alleged violation of the Foreign Corruption Practices Act (FCPA), if applicable, Anti Bribery & Corruption Directive (ABCD) and all the applicable related statutory compliances in which Second Party may become involved and of which First Party may have knowledge. Such cooperation shall include disclosure of relevant documents and financial information, and interviews of First Party's personnel. Such obligation shall continue after the expiration or termination of this Contract.

**5. Use of Third Parties (Sub-Contractor)**

First Party shall not use any other party, individual or entity to provide any part of the Services that the First Party is required to provide under this Contract, without the express prior written approval of Second Party.

First Party hereby affirms that it shall obtain an assurance from each of such Sub Contractors that he/it will comply with all the applicable statutory compliances, FCPA, if applicable, Second Party's Code of Conduct and the ABCD, and will take no action that might cause Second Party to be in violation of such laws and policies. All contracts/agreements between First Party and Third Parties will be subject to review by Second Party. Any subcontracting third party is subject to due diligence under Second Party's due diligence procedures before being approved.

Notwithstanding whatever is contained herein Second Party shall not have privity with such Sub-Contractor(s) and shall not in any way be responsible to such Sub Contractor(s) or their activities.

STECH PVT. LTD. RAIPUR (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**6. Termination in case of violation**

Notwithstanding any other provision of this Contract, this Contract shall terminate immediately and without notice, for cause, and shall become null and void, without effect or further liability or obligation on the part of Second Party, upon the occurrence of any of the following circumstances:

1. Violation of Law: This Contract, the relationship created hereby or the performance of any service by First Party hereunder is determined by Second Party or by a competent authority of the United States or India to be in violation of or contrary to the FCPA, if applicable, or any law, decree, rule, order, regulation or prohibition of India;

2. Corrupt Payments: First Party's representations, warranties, and covenants in connection with the ABCD are inaccurate or misleading, or have been breached, or Second Party learns of circumstances that give it reason to believe that such representations, warranties and covenants are or may be inaccurate, misleading, or breached. In any such case no further amounts shall be due to First Party pursuant to this Contract; First Party shall not be entitled to receive, and hereby waives rights to, any termination payment or compensation of any kind because of termination or nonrenewal of this Contract, and First Party agrees that any enhancements in the value of First Party's goodwill as a result of its relationship with Second Party will inure to the benefit of Second Party.

**7. Annual Certification and Agreement to Report Violations**

First Party agrees that it will, at the request of Second Party, and at least annually, certify in the below provided format (Format Of Annual Certification As Per The Anti-Bribery And Corruption Directive of ACC Limited) a that it has not, and to its knowledge no other person, including but not limited to every owner, director, employee, representative and agent of First Party has made, offered to make, agreed to make, or authorized any payment, loan, donation or gift of money or anything else of value, directly or indirectly, to or for the benefit of any Government Official, political party, party official or candidate, in order to obtain or retain business, or secure any improper advantage. First Party further agrees that, if it should learn of information regarding any such actual or suspected payment or offer in connection with Second Party's business, First Party will immediately contact us at 1800-209-2008, Email:acc@ethicalview.com, FAX - +912266459575 or to Post Box No:137, HO Pune-411001 of such knowledge or suspicion.

**8. Definition - Government Official**

"Government Official" means any officer or employee of any government or any department, agency or instrumentality thereof, or of any government-owned or government-controlled corporation or any public international organization, or any person acting in an official capacity for or on behalf of any such government or department, agency, instrumentality, corporation or a public international organization.

GG TECH PVT. LTD. RAIPUR (C.G.)

17

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**FORMAT OF ANNUAL CERTIFICATION AS PER THE ANTI-BRIBERY AND CORRUPTION DIRECTIVE OF ACC LIMITED**

The undersigned hereby acknowledges:

- Second Party has established and implemented the Anti-Bribery and Corruption Directive, together with internal controls reasonably designed to achieve compliance with the applicable laws;
- The undersigned has received, read, and understands Second Party's ABC Directive;
- The undersigned agrees, unconditionally, to comply with all the terms and conditions of Second Party's ABC Directive and with the laws and regulations of the country in which the undersigned operates; and
- The undersigned understands that violation of Second Party's ABC Directive may result in termination of the undersigned's business relationship with Second Party and potential criminal prosecution.

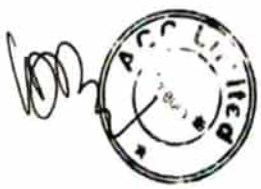
_____

**Signature**

_____

***Printed Name***



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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE G

CERTIFICATE OF CO-PROCESSING

geocycle

*For a zero-waste future*

# Certificate of Co-Processing

Issued To: G G Wastech Private Limited
Invoice No:.....
Date: 31/05/2022

This is to certify that we have successfully received the following quantities of **Post Consumer Use Plastic Waste/ MLP Waste under EPR** sent by **G G Wastech Private Limited** (as per monthly breakup provided by G G Wastech Private Limited for dispatched material) for Pre processing and / or Co-processing in our Cement Kiln during the period XX/XX/2022 to XX/XX/2022. The same would be safely and completely disposed off within 90 days of receipt and thereafter will not exist.

**Waste Name:** **Post Consumer Use Plastic Waste / MLP Waste under EPR**
**Quantity (Tons):** .....

SAMPLE

**Authorized Signatory**
**Maratha/Rabriyawas/ Bhatapara Cement works**

GG WASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE – II

Health and Safety Policy of Second Party

Ambuja Cement

we care

# HEALTH & SAFETY POLICY

Ambuja Cements Limited is an industry leader in the building materials industry.

We conduct our business in a manner that creates a healthy and safe environment for all stakeholders - our employees, contractors, communities and customers - built on a sound health and safety culture.

Health and Safety is our core value. We believe in visible leadership and personal accountability for Health and Safety at all levels and throughout our organization.

Nothing we do is worth getting hurt for.

**Our Commitment**

We will:

- Conduct our business with a goal of zero harm.
- Provide safe, healthy and secure work conditions for employees and contractors.
- Maintain a global Health and Safety Management System designed to continuously improve our performance and actively minimize risk in our business.
- Comply with applicable legal, regulatory, industry and corporate requirements.
- Communicate openly with all stakeholders on relevant health and safety issues.
- Empower all employees and contractors to stop any unsafe work.

Date of Issue: 21st February 2020

Neeraj Akhoury
Managing Director & CEO

GG STECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED

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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# we care H&S Rules

**Ambuja Cement** we care

## Health & Safety Rules

Rule 1

I assess and control risks before starting any task.

Rule 2

I only perform activities for which I am authorized.

Rule 3

I never override or misuse health and safety devices, and I always use the required PPE

Rule 4

I do not work under the influence of alcohol or drugs.

Rule 5

I report all incidents.

**Living by these rules is a condition of employment.**

**Ambuja Cement** we care

## स्वास्थ्य और सुरक्षा नियम

नियम 1

**कोई भी कार्य शुरू करने से पहले मैं जोखिमों का आकलन और नियंत्रण करता/करती हूं।**

नियम 2

**मैं केवल उन गतिविधियों को करता/करती हूं जिनके लिए मैं अधिकृत हूं।**

नियम 3

**मैं कभी भी स्वास्थ्य और सुरक्षा संबंधी उपकरणों का उल्लंघन या दुरुपयोग नहीं करता/करती हूं, तथा सदैव आवश्यक PPE (निजी सुरक्षा संबंधी उपकरण)का इस्तेमाल करता/करती हूं।**

नियम 4

**मैं कभी भी शराब या मादक पदार्थों के नशे में कार्य नहीं करता/करती हूं।**

नियम 5

**मैं सभी हादसों की रिपोर्ट करता/करती हूं।**

**इन नियमों का सक्रिय रूप से पालन करना रोजगार की एक शर्त है।**

**Ambuja Cement** © Ambuja Cements Ltd. 2015

GG ASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ANNEXURE – I

## Anti Bribery & Corruption Directives (ABCD)

**1. Prohibition of Corrupt Payments**

First Party affirms that it has not and agrees that it will not (in connection with Services under this Contract or in connection with any other business involving Second Party) make, offer, promise, agree to make or authorize any payment or transfer of anything of value, directly or indirectly to:

(i) any Government Official (defined hereunder),

(ii) any political party, party official or candidate;

(iii) any person while knowing or having reason to know that all or a portion of the value will be offered, given or promised, directly or indirectly, to anyone described in items (i) or (ii) above;

(iv) any owner, director, employee, representative/agent of any actual/potential customer of Second Party;

(v) any director, employee, representative or agent of Company or any of its affiliates; or

(vi) any other person or entity if such payment or transfer would violate the laws of the country in which it is made or the FCPA or the laws of any other relevant jurisdiction as applicable.

It is the intent of the parties that no payments or transfers of value shall be made which have the purpose or effect of public or commercial bribery, acceptance of or acquiescence in extortion, kickbacks or other unlawful or improper means of obtaining business or any improper advantage.

**2. Anti-Corruption Policy**

First Party acknowledges that it has been provided with a copy of Second Party's Anti-Bribery and Corruption Directive, confirms its understanding of the directives established by that document, and agrees to comply with that policy in connection with its work for Company.

**3. Audit Rights**

Second Party shall be allowed reasonable access to First Party's books, records and other documentation related to this Contract or First Party's transaction with Company and shall have the right to audit First Party on a periodic basis.

**4. Cooperation on Disputes**

First Party shall cooperate with Company in regard to any inquiry, dispute or controversy related to a suspected or alleged violation of the Foreign Corruption Practices Act (FCPA), if applicable, Anti Bribery & Corruption Directive (ABCD) and all the applicable related statutory compliances in which Second Party may become involved and of which First Party may have knowledge. Such cooperation shall include disclosure of relevant documents and financial information, and interviews of First Party's personnel. Such obligation shall continue after the expiration or termination of this Contract.

**5. Use of Third Parties (Sub-Contractor)**

First Party shall not use any other party, individual or entity to provide any part of the Services that the First Party is required to provide under this Contract, without the express prior written approval of Second Party.

First Party hereby affirms that it shall obtain an assurance from each of such Sub Contractors that he/it will comply with all the applicable statutory compliances, FCPA, if applicable, Second Party's Code of Conduct and the ABCD, and will take no action that might cause Second Party to be in violation of such laws and policies. All contracts/agreements between First Party and Third Parties will be subject to review by Second Party. Any subcontracting third party is subject to due diligence under Second Party's due diligence procedures before being approved.



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Notwithstanding whatever is contained herein Second Party shall not have privity with such Sub-Contractor(s) and shall not in any way be responsible to such Sub Contractor(s) or their activities.

**6. Termination in case of violation**

Notwithstanding any other provision of this Contract, this Contract shall terminate immediately and without notice, for cause, and shall become null and void, without effect or further liability or obligation on the part of Second Party, upon the occurrence of any of the following circumstances:

1. Violation of Law: This Contract, the relationship created hereby or the performance of any service by First Party hereunder is determined by Second Party or by a competent authority of the United States or India to be in violation of or contrary to the FCPA, if applicable, or any law, decree, rule, order, regulation or prohibition of India;

2. Corrupt Payments: First Party's representations, warranties, and covenants in connection with the ABCD are inaccurate or misleading, or have been breached, or Second Party learns of circumstances that give it reason to believe that such representations, warranties and covenants are or may be inaccurate, misleading, or breached. In any such case no further amounts shall be due to First Party pursuant to this Contract; First Party shall not be entitled to receive, and hereby waives rights to, any termination payment or compensation of any kind because of termination or nonrenewal of this Contract, and First Party agrees that any enhancements in the value of First Party's goodwill as a result of its relationship with Second Party will inure to the benefit of Second Party.

**7. Annual Certification and Agreement to Report Violations**

First Party agrees that it will, at the request of Second Party, and at least annually, certify in the below provided format (Format Of Annual Certification As Per The Anti-Bribery And Corruption Directive of Ambuja Cements Limited) a that it has not, and to its knowledge no other person, including but not limited to every owner, director, employee, representative and agent of First Party has made, offered to make, agreed to make, or authorized any payment, loan, donation or gift of money or anything else of value, directly or indirectly, to or for the benefit of any Government Official, political party, party official or candidate, in order to obtain or retain business, or secure any improper advantage. First Party further agrees that, if it should learn of information regarding any such actual or suspected payment or offer in connection with Second Party's business, First Party will immediately contact us at email:- acl@ethicalview.com or toll free helpline 1800 209 1005 or Online: www.integrity.lafargeholcim.comfax +91 (22) 66459796 or post box no. 25, HO Pune – 411001 of such knowledge or suspicion.

**8. Definition - Government Official**

"Government Official" means any officer or employee of any government or any department, agency or instrumentality thereof, or of any government-owned or government-controlled corporation or any public international organization, or any person acting in an official capacity for or on behalf of any such government or department, agency, instrumentality, corporation or a public international organization.

GS INFOTECH PVT. LTD. RAIPUR (C.G.)



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## FORMAT OF ANNUAL CERTIFICATION AS PER THE ANTI-BRIBERY AND CORRUPTION DIRECTIVE OF AMBUJA CEMENTS LIMITED

The undersigned hereby acknowledges:

- Second Party has established and implemented the Anti-Bribery and Corruption Directive, together with internal controls reasonably designed to achieve compliance with the applicable laws;
- The undersigned has received, read, and understands Second Party's ABC Directive;
- The undersigned agrees, unconditionally, to comply with all the terms and conditions of Second Party's ABC Directive and with the laws and regulations of the country in which the undersigned operates; and
- The undersigned understands that violation of Second Party's ABC Directive may result in termination of the undersigned's business relationship with Second Party and potential criminal prosecution.

_____

**Signature**

_____

***Printed Name***








Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

सत्यमेव जयते

# INDIA NON JUDICIAL

## Government of Chhattisgarh

## e-Stamp

| | | |
|---|---|---|
| Certificate No. | : | IN-CG30532766930301U |
| Certificate Issued Date | : | 19-May-2022 04:14 PM |
| Account Reference | : | IMPACC (SV)/ cg6023204/ RAIPUR/ CG-RP |
| Unique Doc. Reference | : | SUBIN-CGCG60232044800880443191 8U |
| Purchased by | : | GG WASTECH PVT LTD |
| Description of Document | : | Article 43 Note or Memorandum |
| Property Description | : | NA |
| Consideration Price (Rs.) | : | 0 (Zero) |
| First Party | : | GG WASTECH PVT LTD |
| Second Party | : | ACC LIMITED |
| Stamp Duty Paid By | : | GG WASTECH PVT LTD |
| Stamp Duty Amount(Rs.) | : | 200 (Two Hundred only) |

----------Please write or type below this line----------

**Service Agreement**

This Service Agreement (hereinafter referred to as the "**Agreement**"), is made and entered into at **Mumbai** on this **21st May, 2022**

**By and between**

**GG Wastech Private Limited**, a Company incorporated under the Companies Act, 2013 and having its registered office at **Block No. 19, Shop No. 552 Rawabhata, Raipur-492001, Chhattisgarh, India** (Hereinafter referred to as the "**First Party/GGWPL**", which expression shall, unless repugnant to the context, mean and include its successors and assigns) of the One Part.

**And**

**ACC Limited**, a Company incorporated under the Indian Companies Act, 1913, having its Registered Office at **Cement House, 121, Maharshi Karve Road, Mumbai - 400020, Maharashtra** (hereinafter referred to as the "**Second**

GG WASTECH PVT. LTD. RAIPUR (C.G.)

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Party/ACC" which expression shall, unless repugnant to the context, mean and include its successors and assigns) of the Other Part.

Both **First Party** and **Second Party** shall be collectively addressed / referred to as "**the Parties**" and individually as "**Party**" herein after in this Agreement.

WHEREAS,

(a) First Party, is in the business of Collection, Sorting & Transportation of Post Consumer Plastic Waste / Multilayer Plastic Waste and has one of its Material Recovery Facility situated at **different locations PAN India** (hereinafter referred to as the First Party's "**Segregation & Screening Centre**" and is in search of disposal of **(i) Post Consumer Use Plastic Waste/MLP Waste under EPR (Extended Producers' Responsibility)**, segregated at its Segregation & Screening Centre (hereinafter referred to as the "**Waste Material**"), **not categorized Hazardous** as per **Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.**

(b) Second Party is in the business of manufacture and sale of different types and grades of cement and has the capability to dispose the waste materials in an environment friendly manner in the cement kiln process having high temperature and long residence time (hereinafter referred to as "**Co-Processing**") while simultaneously producing cement of desired quality.

(c) **Geocycle** is a business unit of ACC that provides specialized services for thermal destruction or recovery of hazardous/non hazardous waste material in cement kilns.

(d) First Party has approached Second Party for evaluating feasibility of safe disposal of Waste Material segregated at its Segregation & Screening Centre, in an environment-friendly manner and based on evaluation report, Second Party has offered to Co-Process Waste Material of First Party's Segregation & Screening Centre in Cement Kiln of Second Party's **Kymore Cement Works, Katni, Madhya Pradesh** and **Wadi Cement Works, Gulbarga, Karnataka** (hereinafter referred to as Second party's "**Cement Plant**").

(e) First Party and Second Party have agreed that Second Party shall provide the services of Co- Processing the Waste Material in the Cement Kiln at its Kymore and Wadi Plant (hereinafter referred to as the "**Services**"), subject to First Party and Second Party obtaining all statutory clearances, consents, no objection certificate, writings, confirmations and EPR as mandated by **Plastic Waste Management Rules 2016** as may be applicable from various authorities and Government Agencies for the said purpose.

NOW, THEREFORE, for and in consideration of the forgoing premises and of the mutual covenant herein after stipulated, the Parties hereto, one with the other, do hereby agrees as follows:

**1.0 Execution of Services**

**1.1 Scope**

Second Party shall during the Term of the Agreement (as set out in Clause 7 herein below), provide the Services i.e. Co-Processing of all the consignments of Waste Material of the First Party, delivered to the Cement Plant of the Second Party, which conform to the specification set out in Annexure A attached to the Agreement and which does not contain any of the item listed in the banned item list as set out in Annexure B attached to the Agreement.

**1.2 Packaging and Labeling**

Prior to shipment of any consignment of Waste Material to the Cement Plant of the Second Party for the provision of the Services, the First Party shall comply with the following conditions:

1.2.1 Arrange to load the waste material in loose/bulk into a vehicle suitable for transporting the non hazardous waste material. In case, any open vehicle is used, it should be properly covered with tarpaulin after loading and tied up with ropes to avoid any leakage/fall off of the material during transportation.

GG WASTECH PVT. LTD. RAIPUR (C.G.)

ACC Limited

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

1.2.2 Before Waste Material is loaded into the transportation vehicle, First Party shall ensure that the said Waste Material is packed in a manner suitable for transportation (so that no leakage/Seepage/fall off shall occur during the transit and after reaching the ACC's Plant). The packing cost will be borne by the First Party (if any).

1.2.3 Provide the copies of Health & Safety Data Sheet (in the format as set out in Annexure F) with each consignment of Waste Material.

**1.3 Quantity and Schedule of Delivery**

1.3.1 First Party shall supply agreed quantities of Waste Material as set out in Annexure C, generated at its Segregation & Screening Centre, free of all costs and with zero invoice value, to Second Party's Cement Plant.

1.3.2 First Party shall deliver all the consignment of Waste Material from its plant to the Second Party's Cement Plant by road transportation at its own risk as per the delivery schedule set out in Annexure C attached to the Agreement. Either Party may after mutual agreement with other Party, revise the delivery schedule anytime during the term of the Agreement after giving seven (7) days advance intimation in writing to the other Party, prior to dispatch of any fresh consignment of Waste Material as per the delivery schedule as set out in Annexure C attached to the Agreement . All consignment of Waste Material shall be delivered to the storage area(s) at the Second Party's Cement Plant.

1.3.3 First Party shall guide the transporter on the measures to be taken in case of emergency during transportation and ensure the compliance of 'Guidelines on Transportation for Waste Material' as set out in Annexure D attached to the agreement during Transportation of Waste Material from First Party's Segregation & Screening Centre to Second Party's Cement Plant.

1.3.4 Both the Parties declare and confirm that they shall comply with relevant portion of the Protocols for Receipt of Waste Material as set out in Annexure E attached to the Agreement.

1.3.5 The risks and liability associated with the Waste Material shall lie with the First Party till the Waste Material provided by the First Party is accepted by the Second Party at its Cement Plant, as per clause 1.3.8 & 1.3.9 hereof.

1.3.6 Second Party shall provide an orientation to the designated transporters, employees, agents and the representatives of the First Party on the applicable statutory provisions and regulations as also Security, Health and Safety Policy (set out in Annexure H), as applicable at Second Party's Cement Plant, prior to commencement of dispatch of any consignment of Waste Material by First Party to the Cement Plant. Provided First Party shall be responsible for ensuring compliance of all applicable statutory provisions and regulations as also Security, Health and Safety Policy (set out in Annexure H), as applicable at the Second Party's Cement Plant, by such transporters, their employees and agents and the representatives of the First Party involved in the unloading, transportation and handling of the Waste Material.

1.3.7 First Party shall, arrange to get every consignment of Waste Material weighed on its own and provide necessary document (having weight reference) to the approved transporter while dispatching the consignment of Waste Material to the Cement Plant of the Second Party. The quantity of Waste Material in any consignment delivered by the First Party to the Second Party's Cement Plant shall be determined by the electronic weighbridge installed at the Cement Plant. All Waste Material related reports including inventory list shall be prepared as per the first Party's electronic weighbridge records maintained at the Paper Plant, which shall be the conclusive documentary proof evidencing the actual quantity of Waste Material supplied by the first Party in any consignment dispatched from the First Party's Segregation & Screening Centre. In the event of any dispute relating to the actual quantities of Waste Material dispatched by the First Party and received by the Second Party, the Parties hereto shall resolve the same in good faith through discussion on the appropriate actions required to be taken for verification and correction of any discrepancy.

1.3.8 Second Party shall arrange for unloading, storage and handling of the Waste Material delivered by First Party to the storage area(s) at its Cement Plant in accordance with the Risk Assessment and Crisis Management Plan to be prepared before the delivery of the Waste Material to the storage area (s) of Cement Plant by the Second Party in consultation with the First Party on the basis of Health & Safety Data Sheet, provided by First Party as set out in Annexure F attached to the Agreement. The costs, risks, liability related to unloading, handling and storage of Waste Material in the Cement Plant during the acceptance process shall be with the First Party. However the cost

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of unloading, handling and storage during acceptance process has been built into the Service Charges and the First Party need not pay the same separately.

1.3.9 The stores department of the Second Party shall issue acceptance receipt to the First Party immediately however analysis report of the material will be provided within Five (5) days from the date of delivery of Waste Material consignments by the First Party at the Cement Plant of Second Party. If the Second Party delays issuance of such acceptance receipt beyond Five (5) days from the date of delivery of consignments of Waste Material by the First Party, it shall be deemed that Second Party has accepted the consignment of Waste Material along with its risk and liability on and from the end of the Five (5) days. The Waste Material acceptance receipt issued by stores in charge at the Second Party's Cement Plant shall be the conclusive documentary proof evidencing the acceptance of any consignment of Waste Material by the Second Party for the provision of the Services.

**1.4 Non- Conforming Waste Material**

1.4.1 First Party declares and confirms that all the consignment of the Waste Material delivered at the storage area(s) of the Cement Plant of the Second Party pursuant to the Agreement shall

1.4.1.1 Confirm to the specifications as set out in Annexure A attached to the Agreement

1.4.1.2 Be packed and labeled as per the clause 1.2 hereof

1.4.1.3 Not contain any of the items listed in the banned item list as set out in Annexure B attached to the Agreement.

1.4.2 In case, Second Party is in receipt of any consignment that contains banned items/ materials other than agreed between the parties as mentioned in Annexure A and/or the requirement under clause 1.2.2 (Packaging & labeling), then Second Party shall be entitled to refuse the acceptance of such consignment and shall intimate the same to First Party with in 24 hrs of the receipt of consignment at Second Party's Plant and First Party shall arrange to transport that consignment at its own cost, expense and risk within 48 hrs from the time of intimation from Second Party on the refusal of acceptance of such consignment. If First Party fails to evacuate such rejected consignment of non-conforming Waste Material as stated above within 10 days, it shall be liable and pay to Second Party **liquidated damages at the rate of Rs. 500/- per ton for each day of delay** in its evacuation from Second Party's Plant. On delay in evacuation of more than 15 days, without prejudice to its rights under Law Second Party shall have the right to forthwith terminate this Service Agreement.

1.4.3 In case if the Waste Material is not conforming to the specifications, as mentioned in Annexure A and/or the requirement under clause 1.2.2 (Packaging & labeling) , both the parties shall discuss in order to arrive at a solution with respect to Co-processing that consignment, provided the additional costs towards the same shall be borne by First Party.

**1.5 General Responsibilities**

1.5.1 First Party shall provide all relevant information relating to safe handling and storage practices of the Waste Material provide reasonable assistance such as supervision required for safe handling and storage of the Waste Material and the inspection and confirmation of the suitability of the storage arrangement made by Second Party to store the Waste Material.

1.5.2 First Party shall be solely responsible for ensuring that all precautionary measures are complied with, to avoid any fire, explosion or accident during the loading, transportation and delivery of the Waste Material from the First Party's distribution centre to the storage area(s) of Cement Plant of Second Party for the provision of the Services.

1.5.3 First Party shall be responsible for compliance of all statutory regulations & guidelines as applicable to its employees, agents / representatives engaged in loading, storage and handling of Waste Material at First Party's plant and for onward dispatch to Cement Plant of Second Party.

1.5.4 Second Party shall be responsible for the compliance of all statutory regulations and guidelines as applicable to its employees, agents or representatives engaged in unloading, storage, handling and Co-processing of Waste Material at its Cement Plant.

1.5.5 Second Party shall be responsible to arrange for all tools, tackles, equipment and laboratory facilities necessary to provide the Services.

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1.5.6 First Party shall be responsible to depute its representatives and senior executives to attend the meetings and answer any queries raised by Second Party relating to the Waste Material.

1.5.7 Second Party shall permit the First Party's designated persons to inspect the Co-Processing of the Waste Material at the Cement Plant, provided that First Party shall give a prior intimation in writing of such inspection to the Second Party.

1.5.8 First Party shall have in force and effect and shall maintain at its own cost such policy & policies of insurance as applicable, with a reputable authorized insurer which gives First Party adequate insurance cover in respect of any liability that may arise or damage that may be caused to person or property of First Party, Second Party & its contractors and any Third Party.

1.5.9 Second Party shall have in force and effect and shall maintain at its own cost such policy or policies of insurance as applicable, with a reputable authorized insurer which gives Second Party adequate insurance cover in respect of any liability that may arise or damage that may be caused to person or property of Second Party, First Party and third party.

1.5.10 In the event, Second Party is required to comply with statutory regulations and guidelines framed by concerned authorities/Government Agency relating to emission monitoring for demonstrating performance of Co-processing of Waste Material pursuant to the Agreement, same shall be complied with by Second Party in consultation with First Party and if any additional cost is levied, the same shall be discussed by the parties mutually.

## 2.0 CERTIFICATE OF CO-PROCESSING

Second Party shall at the beginning of each month during the term of this agreement, issue to the First Party Certificate of Co-Processing for the Waste Material received for Co-Processing during the previous month in the format set out in Annexure G attached to the Agreement. Second party should also provide the SAP backup along with the certificate for the details of the transporting vehicle, Material load and receiving date etc.

## 3.0 SERVICE CHARGES AND PAYMENT TERMS

3.1 In consideration of Second Party providing the co-processing services, First Party shall pay to Second Party, Service Charges at the rate of **Rs. 0/- (Rs Zero Only/-) per Ton of Waste Material** exclusive of any transportation charges and taxes.

## 4. TAXES AND DUTIES

The Parties agree that all taxes, levies, imposts, deductions, charges, duties or withholdings which are assessed, levied, imposed or collected by any Government Central or State or authority and any taxes or levies arising in connection with the Agreement (other than income tax payable by Second Party) shall be included in the invoice issued by Second Party for co-processing charges and other charges, if any and shall be payable by First Party in addition to the co-processing charges and other charges, if any. The First Party agrees to provide the relevant certificate in respect of the income tax deduction at source on the amounts to be paid towards co-processing charges to the Second Party.

Both Parties shall be responsible for the payment of the stamp duty applicable to the Agreement equally. Notwithstanding the foregoing, the Parties agree that they shall use their best efforts to obtain exemptions from the payment of any taxes from the concerned Government agency or authority as may be available under applicable laws.

## 5. STATUTORY COMPLIANCE

5.1 First Party shall be responsible for the following regulatory compliances under applicable laws:

(a) obtain statutory registrations, clearances, license no objection certificate, writings and confirmations from the concerned authorities and Government agencies, file returns, if required, relating to the loading, transportation and delivery of the Waste Material to the Cement Plant of the Second Party.

(b) Pay all applicable taxes, cesses, duties or other levies on (i) the supply of Waste Material to Second Party and (ii) transportation of Waste Material from First Party's Segregation & Screening Centre to the Second Party's Cement Plant.

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5.2 Second Party shall be responsible for the following regulatory compliances under applicable laws:

(a) obtain statutory registrations, clearances, license, no objection certificate, writings and confirmations, if required, from concerned authorities and Government Agencies for the provision of the Services to the First Party. File returns with the concerned authorities or Government agencies, if required, relating to the provision of the Services.

(b) Pay all applicable taxes, cesses, duties or other levies on the Services

## 6. CONFIDENTIALITY OF INFORMATION

6.1 All information given by one Party to the other, pursuant to this Agreement in tangible form, which is specifically marked as confidential as well as all intangible information which is specifically conveyed as confidential in writing within 7 days of disclosure of such information, shall be deemed to be "Confidential Information" for the purpose of this Agreement.

6.2 The Parties agree that the Confidential Information which has been or will be disclosed by or on behalf of the other Party will be received by the recipient Party in confidence and will be used only for performance under and in accordance with this Agreement.

6.3 Each Party acknowledges and agrees that all Confidential Information constitutes valuable, special and unique assets of the business of disclosing Party. Accordingly, the Parties agree that, in the event of any breach of this clause, in addition to any other remedies at law or in equity, the Parties shall be entitled to equitable relief, including injunctive relief and specific performance.

6.4 The confidentiality obligations of the Parties shall not apply to the following exceptions:

(a) any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, as already available in the public domain;

(b) any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, that such information is already available with them from a third party without any corresponding confidentiality obligations;

(c) any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, that such information has been originally developed by them without using the Confidential Information .

(d) any disclosure which may reasonably be required for the compliance of statutory obligations or for the purposes of legal proceedings.

6.5 Any publicity in connection with the Agreement by either Party shall be subject to the prior consent of the other Party.

6.6 Upon termination of this Agreement, each Party shall return to the other Party all confidential information (without retaining copies thereof) provided for the purposes of this Agreement.

## 7. TERM

The Agreement shall be effective from **21st May 2022** after signing and execution of the Agreement and will be valid **till 30th June 2023,** unless terminated earlier as per the terms of this Agreement.

## 8. TERMINATION OF AGREEMENT

8.1 Each Party may terminate this Agreement in the following events:-

a) In case of breach of the terms and conditions of the Agreement by either of the Parties, the other Party, may give a written notice of Thirty (30) days to such defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach within the notice period then the other Party shall have the right to terminate this Agreement with immediate effect.

b) If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this agreement with immediate effect.

c) Any Party hereto may terminate this Agreement in case of Business exigencies, which shall be confirmed in a written document, executed by parties.

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Upon termination of the Agreement, each Party shall endeavor to deliver to the other Party all documents and materials belonging to the other Party that may be in each Party's possession or under each Party's control Provided the Second Party shall have the right to withhold all documents and materials belonging to First Party in the custody of Second Party, until such time all of Second Party's dues and/or invoices towards the co-processing charges, additional services charges, transportation charges, costs, if any, and interest on overdue payment incurred up to the date of termination have been settled by the First Party against the production of such invoices evidencing proof for such dues by Second Party.

8.2 Even otherwise either Party shall be entitled to terminate this Agreement by giving 60 days prior written notice to the other party without specifying any reasons for the same.

**9. EFFECT OF TERMINATION**

9.1 The rights, duties and responsibilities of each Party shall continue to be in full force and effect during the period of notice till the date of termination including the obligation of Second Party to complete the unfinished portion of the Services and the obligation of First Party to settle/pay all dues and/or invoices for the Services completed by the Second Party till the date of termination and/or expenses incurred till the date of termination by the Second Party;

9.2 Neither Party shall be liable to the other pursuant to such termination for compensation, reimbursement or damages on account of the loss of prospective business or profits or on account of expenditures, investments, lease or commitments or for any reason whatsoever arising out of such termination as set forth in clause 8 above, which is consequential in nature.

**10. AMENDMENT**

Any amendment and / or variation to the Agreement shall be mutually agreed by the Parties in writing and executed by or on behalf of each of the Parties hereto.

**11. SEVERABILITY**

If at any time during the term of the Agreement, all or any of the clauses of the Agreement is or becomes illegal, invalid or unenforceable in any respect or declared null and void or illegal under the applicable laws, the same shall not affect or impair the legality, validity or enforceability of any other provisions of the Agreement.

**12. FORCE MAJEURE**

Force Majeure means any unforeseen event or circumstance that is beyond the reasonable control of either Party, which event cannot by exercise of reasonable diligence be prevented or caused to be prevented, and which adversely affects such Party's performance of its duties and obligations or enjoyment of its rights under this Agreement. Neither Party shall be considered in default in the performance of its obligation under the Agreement, if such performance is prevented or delayed on account of war, civil commotion, strike, epidemics, accidents, fires, unprecedented floods, earth quake or because of promulgation of any law or regulations by the Government, unforeseen breakdowns, operational and maintenance stoppages at the First Party Segregation Plant or the Second Party's Cement Plant or on account of any other Acts of God. At the time of occurrence of a force majeure condition, the affected Party shall give a notice in writing with documentary proof within Fifteen (15) days from the date of occurrence of the force majeure condition indicating the cause of force majeure condition and the period for which the force majeure condition was likely to subsist. The Parties shall resume to the performance of their respective obligations after the force Majeure condition comes to an end and this agreement shall suitably be extended proportionate to the period of such Force Majeure condition. In the event the affected Party is prevented from fulfilling its obligation under the Agreement owing to the force majeure condition continuing for more than Thirty (30) days, both Parties shall consult each other regarding the continuation of the Agreement including early termination as set forth in clause 8 above. Parties shall not be entitled to any kind of damages in case of termination due to such Force Majeure situation.

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13. **SUSPENSION**

Second Party may suspend Services upon prior written notice to First Party, if First Party fails to

(a) make timely payment against invoices raised for co-processing charges beyond Sixty (60) days from the date of invoice,

(b) evacuate the rejected consignment of non conforming Waste Material from the Second Party's Cement Plant within the Ten (10) days period as stated in clause 1.4 above or

(c) deliver Waste Material as per the Delivery schedule set out in Annexure C.

Notwithstanding whatever is contained herein, in case if Parties could not resolve the issue regarding to non evacuation (as afore mentioned in Clause 13), by mutual consultation within 2 days then Second party shall have option to terminate this agreement forthwith, Such termination shall be without prejudice to any other rights under Law, available to the Second Party.

14. **INDEMNITY**

Each Party (Indemnifying party) shall indemnify, defend and hold harmless the Other Party (Indemnified Party) and its directors, employees and agents from and against any and all claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of death of any person, costs of response to any governmental inquiry, liability for loss of or damage to property or for loss or damage arising from attachments, liens or claims of materials, men or laborers, and reasonable attorney and consulting fees and costs relating to any of the foregoing ("Claims"), arising from Indemnifying Party's performance of the Agreement or resulting from Indemnifying Party's acts or omissions or from Indemnifying Party's breach of the Agreement.

15. **NON WAIVER**

Any delay/ omission on part of each Party in exercising any rights provided under applicable laws/ under Agreement shall not impair such rights or operate as a waiver thereof. The partial exercise of any right provided under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

16. **VALIDITY**

If at any time during term of Agreement, all or any of clause(s) of the Agreement is or becomes illegal, invalid or unenforceable in any respect under the applicable laws, the same shall not affect or impair the legality, validity or enforceability of any other provisions of the Agreement.

17. **ASSIGNMENT**

Neither Party shall have the right to assign or transfer its rights and obligations under the Agreement to any third party or person without the prior written consent of the other Party.

18. **SURVIVAL**

Upon termination/expiry of the Agreement Clauses 3(Service Charges and Payment Terms), Clauses 4(Taxes & Duties), Clauses 5(Statutory Compliance), 6(Confidentiality of Information), 9(Effects of Termination), 14(Indemnity) and 20 (Arbitration) will survive such termination or expiry and continue to bind the Parties.

19. **NOTICE**

Unless otherwise provided in the Agreement, any notice, report or other communications given or made under or in connection with the matters contemplated by or arising from the Agreement, shall be deemed to have been duly given or made if sent by personal delivery or by facsimile transmission or upon receipted delivery (Registered post with acknowledgement) at the address of the relevant Party. The relevant address, facsimile numbers of the Parties for the purpose of the Agreement shall be notified by each Party to the other within Seven (7) business days after the date execution of the Agreement.

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**20. ARBITRATION**

The Parties shall endeavour to settle by mutual consultation any claim, dispute, or controversy ("Dispute") arising out of, or in relation to the Agreement, including any Dispute with respect to the existence or validity hereof, the interpretation hereof, the activities performed under the Agreement, or the breach of the Agreement.

Any Dispute which cannot be settled within Thirty (30) days of consultation as provided above shall be submitted to arbitration at the request of a Party ("affected Party") upon written notice to that effect to the other Party and such arbitration shall be conducted at Mumbai in accordance with the provisions of the Arbitration & Conciliation Act, 1996. If the Parties could not agree on appointing a single Arbitrator then an arbitration panel comprising of three arbitrators shall be appointed. Each Party shall select its own arbitrators and the two arbitrators appointed by the Parties shall jointly appoint the third arbitrator.

The Parties agree that the award passed by the arbitration panel shall be binding upon the Parties, and that the Parties shall not be entitled to commence or maintain any action in any Court of Law in respect of any matter in Dispute arising from or in relation to the Agreement, except for the enforcement of an arbitral award or for seeking injunctive relief or in case of appeal against arbitral awards passed by an arbitration panel pursuant to this Clause. The Courts in Mumbai shall have exclusive jurisdiction in this regard.

**21. Anti Bribery & Corruption Directives (ABCD)**

GGWPL shall follow ABCD Policy of Second Party as per Annexure I.

**22. RELATIONSHIP OF PARTIES**

Nothing contained in the Agreement shall be construed as the engagement of Second Party as an agent or partner of First Party. The relationship between the Parties shall be principal to principal, it being clearly understood that it is a "contract for services" and not a "contract of services" and does not create and shall not be deemed to create any partnership, joint venture or a principal agent relationship between the Second Party and First Party. Further First Party shall not be entitled to by act, word, deed or otherwise make any statement on behalf of Second Party or in any manner bind Second Party or hold out or represent that Second Party is representing or acting as agent or partner of the First Party.

**23. NON EXCLUSIVE ENGAGEMENT**

First Party hereby grants to Second Party a non-exclusive right, on the terms and conditions contained herein, to provide the Services. Nothing herein contained shall prevent or prohibit First Party from engaging other Parties for the provision of the Services. It is clearly understood between the Parties hereto that Second Party shall also on their part be at liberty to be engaged by other manufacturers who generate waste material in the process of manufacturing finished products for the provision of the Services.

**24. HEADINGS**

The paragraph headings contained in the Agreement are for the convenience of the Parties and shall not affect the meaning and interpretation of the Agreement.

**25. ENTIRE AGREEMENT**

The Agreement along with its annexure embodies the entire understanding between the Parties hereto and supersedes all previous correspondence, agreements and understanding, if any. This agreement shall be executed simultaneously in Two (2) counterpart originals, but shall, nevertheless together constitute one and the same instrument.

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State Urban Development Agency
Chhattisgarh, Nava Raipur

**IN WITNESS WHEREOF** this Agreement is executed in two counterparts on the day and year first above written. Each Party hereto shall preserve one counterpart of the Agreement.
SIGNED AND DELIVERED for and on behalf of

**GG Wastech Private Limited**, by the hand of its authorized signatory,

GG WASTECH PVT. LTD. RAIPUR (C.G.)

Rashmi Sharma
Director

in the presence of:

1. _____
Signature of Witness 1,

Payel Roy
(Name of Witness 1)

2. _____
Signature of Witness 2,

Prabin Sharma
(Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

**ACC Limited**, by the hand of its authorized signatory,

ACC Limited Geocycle

VARUN BORALKAR

in the presence of:

1. _____
Signature of Witness 1,

GAURAV KUSHWAHA
(Name of Witness 1)

2. _____
Signature of Witness 2,

MANJUSHA MULEY
(Name of Witness 2)



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# INDIA NON JUDICIAL

## Government of Chhattisgarh

## e-Stamp

सत्यमेव जयते

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|---|---|---|
| Certificate No. | : | IN-CG30532802302777U |
| Certificate Issued Date | : | 19-May-2022 04:14 PM |
| Account Reference | : | IMPACC (SV)/ cg6023204/ RAIPUR/ CG-RP |
| Unique Doc. Reference | : | SUBIN-CGCG60232044800909752381 3U |
| Purchased by | : | GG WASTECH PVT LTD |
| Description of Document | : | Article 43 Note or Memorandum |
| Property Description | : | NA |
| Consideration Price (Rs.) | : | 0 (Zero) |
| First Party | : | GG WASTECH PVT LTD |
| Second Party | : | AMBUJA CEMENT LIMITED |
| Stamp Duty Paid By | : | GG WASTECH PVT LTD |
| Stamp Duty Amount(Rs.) | : | 200 (Two Hundred only) |

Please write or type below this line

**Service Agreement**

This Service Agreement (hereinafter referred to as the "**Agreement**"), is made and entered into at **Mumbai** on this **20th May, 2022**

**By and between**

**GG Wastech Private Limited**, a Company incorporated under the Companies Act, 2013 and having its registered office at **Block No. 19, Shop No. 552 Rawabhata , Raipur-492001, Chhattisgarh, India** (Hereinafter referred to as the "**First Party/GGWPL**", which expression shall, unless repugnant to the context, mean and include its successors and assigns) of the One Part.

**And**

**Ambuja Cements Limited**, a Company incorporated under the Indian Companies Act, 1956, having its Registered Office at **P.O. Ambuja Nagar, Taluka - Kodinar, District – Gir Somnath, Gujarat – 362715** having its division/

0001210283

GG WASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcil.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

unit/ section as "**Geocycle**" that provides specialized services for thermal destruction or recovery of energy from hazardous/ non Hazardous waste material in cement kilns (hereinafter referred to as the "**Second Party/ACL**" which expression shall, unless repugnant to the context, mean and include its successors and assigns) of the Other Part

Both **First Party** and **Second Party** shall be collectively addressed / referred to as "**the Parties**" and individually as "**Party**" herein after in this Agreement

WHEREAS, First Party, is in the business of Collection, Sorting & Transportation of Post Consumer Plastic Waste/ Multilayer Plastic Waste and has one of its Material Recovery Facility situated at **different places PAN India** (hereinafter referred to as the First Party's "**Segregation & Screening Centre**" and is in search of disposal of **(i) Post Consumer Use Plastic Waste MLP Waste under EPR (Extended Producers' Responsibility)**, segregated at its Segregation & Screening Centre (hereinafter referred to as the "**Waste Material**"), **not categorized as Hazardous** as per **Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.**

AND WHEREAS, Second Party is in the business of manufacture and sale of different types and grades of cement and has the capability to dispose the waste materials in an environment friendly manner in the cement kiln process having high temperature and long residence time (hereinafter referred to as "**Co-Processing**") while simultaneously producing cement of desired quality.

AND WHEREAS, **Geocycle** is a business unit of ACL that provides specialized services for thermal destruction or recovery of hazardous/non hazardous waste material in cement kilns.

AND WHEREAS, First Party has approached Second Party for evaluating feasibility of safe disposal of Waste Material segregated at its Segregation & Screening Centre, in an environment-friendly manner and based on evaluation report, Second Party has offered to Co-Process Waste Material of First Party's Segregation & Screening Centre in Cement Kiln of Second Party's **Maratha Cement Works, Upparwahi, Korpana, Chandrapur, Maharashtra, Rabriyawas Cement Works, Jaitaran, Pali, Rajasthan,** and **Bhatapara Cement works, Rawan, Baloda Bazaar, Raipur, Chhattisgarh** (hereinafter referred to as Second party's "**Cement Plants**").

AND WHEREAS, First Party and Second Party have agreed that Second Party shall provide the services of Co-Processing the Waste Material in the Cement Kiln at its Maratha, Rabriyawas and Bhatapara Plant (hereinafter referred to as the "**Services**"), subject to First Party and Second Party obtaining all statutory clearances, consents, no objection certificate, writings, confirmations and EPR as mandated by **Plastic Waste Management Rules 2016** as may be applicable from various authorities and Government Agencies for the said purpose.

NOW, THEREFORE, for and in consideration of the forgoing premises and of the mutual covenant herein after stipulated, the Parties hereto, one with the other, do hereby agrees as follows:

**1.0 Execution of Services**

**1.1 Scope**

Second Party shall during the Term of the Agreement (as set out in Clause 7 herein below), provide the Services i.e. Co-Processing of all the consignments of Waste Material of the First Party, delivered to the Cement Plant of the Second Party, which conform to the specification set out in Annexure A attached to the Agreement and which does not contain any of the item listed in the banned item list as set out in Annexure B attached to the Agreement.

**1.2 Packaging and Labeling**

Prior to shipment of any consignment of Waste Material to the Cement Plant of the Second Party for the provision of the Services, the First Party shall comply with the following conditions:

1.2.1 Arrange to load the waste material in loose/bulk into a vehicle suitable for transporting the non hazardous waste material. In case, any open vehicle is used, it should be properly covered with tarpaulin after loading and tied up with ropes to avoid any leakage/fall off of the material during transportation.

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AMBUJA CEMENTS LIMITED



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

1.2.2 Before Waste Material is loaded into the transportation vehicle, First Party shall ensure that the said Waste Material is packed in a manner suitable for transportation (so that no leakage/Seepage/fall off shall occur during the transit and after reaching the ACL's Plant). The packing cost will be borne by the First Party (if any).

1.2.3 Provide the copies of Health & Safety Data Sheet (in the format as set out in Annexure F) with each consignment of Waste Material.

**1.3 Quantity and Schedule of Delivery**

1.3.1 First Party shall supply agreed quantities of Waste Material as set out in Annexure C, generated at its Segregation & Screening Centre, free of all costs and with zero invoice value, to Second Party's Cement Plant.

1.3.2 First Party shall deliver all the consignment of Waste Material from its plant to the Second Party's Cement Plant by road transportation at its own risk as per the delivery schedule set out in Annexure C attached to the Agreement. Either Party may after mutual agreement with other Party, revise the delivery schedule anytime during the term of the Agreement after giving seven (7) days advance intimation in writing to the other Party, prior to dispatch of any fresh consignment of Waste Material as per the delivery schedule as set out in Annexure C attached to the Agreement. All consignment of Waste Material shall be delivered to the storage area(s) at the Second Party's Cement Plant.

1.3.3 First Party shall guide the transporter on the measures to be taken in case of emergency during transportation and ensure the compliance of 'Guidelines on Transportation for Waste Material' as set out in Annexure D attached to the agreement during Transportation of Waste Material from First Party's Segregation & Screening Centre to Second Party's Cement Plant.

1.3.4 Both the Parties declare and confirm that they shall comply with relevant portion of the Protocols for Receipt of Waste Material as set out in Annexure E attached to the Agreement.

1.3.5 The risks and liability associated with the Waste Material shall lie with the First Party till the Waste Material provided by the First Party is accepted by the Second Party at its Cement Plant, as per clause 1.3.8 & 1.3.9 hereof.

1.3.6 Second Party shall provide an orientation to the designated transporters, employees, agents and the representatives of the First Party on the applicable statutory provisions and regulations as also Security, Health and Safety Policy (set out in Annexure H), as applicable at Second Party's Cement Plant, prior to commencement of dispatch of any consignment of Waste Material by First Party to the Cement Plant. Provided First Party shall be responsible for ensuring compliance of all applicable statutory provisions and regulations as also Security, Health and Safety Policy (set out in Annexure H), as applicable at the Second Party's Cement Plant, by such transporters, their employees and agents and the representatives of the First Party involved in the unloading, transportation and handling of the Waste Material.

1.3.7 First Party shall, arrange to get every consignment of Waste Material weighed on its own and provide necessary document (having weight reference) to the approved transporter while dispatching the consignment of Waste Material to the Cement Plant of the Second Party. The quantity of Waste Material in any consignment delivered by the First Party to the Second Party's Cement Plant shall be determined by the electronic weighbridge installed at the Cement Plant. All Waste Material related reports including inventory list shall be prepared as per the first Party's electronic weighbridge records maintained at the Paper Plant, which shall be the conclusive documentary proof evidencing the actual quantity of Waste Material supplied by the first Party in any consignment dispatched from the First Party's Segregation & Screening Centre. In the event of any dispute relating to the actual quantities of Waste Material dispatched by the First Party and received by the Second Party, the Parties hereto shall resolve the same in good faith through discussion on the appropriate actions required to be taken for verification and correction of any discrepancy.

1.3.8 Second Party shall arrange for unloading, storage and handling of the Waste Material delivered by First Party to the storage area(s) at its Cement Plant in accordance with the Risk Assessment and Crisis Management Plan to be prepared before the delivery of the Waste Material to the storage area (s) of Cement Plant by the Second Party in consultation with the First Party on the basis of Health & Safety Data Sheet, provided by First Party as set out in Annexure F attached to the Agreement. The costs, risks, liability related to unloading, handling and storage of Waste Material in the Cement Plant during the acceptance process shall be with the First Party.



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However the cost of unloading, handling and storage during acceptance process has been built into the Service Charges and the First Party need not pay the same separately

1.3.9 The stores department of the Second Party shall issue acceptance receipt to the First Party immediately however analysis report of the material will be provided within Five (5) days from the date of delivery of Waste Material consignments by the First Party at the Cement Plant of Second Party. If the Second Party delays issuance of such acceptance receipt beyond Five (5) days from the date of delivery of consignments of Waste Material by the First Party, it shall be deemed that Second Party has accepted the consignment of Waste Material along with its risk and liability on and from the end of the Five (5) days. The Waste Material acceptance receipt issued by stores in charge at the Second Party's Cement Plant shall be the conclusive documentary proof evidencing the acceptance of any consignment of Waste Material by the Second Party for the provision of the Services.

**1.4 Non- Conforming Waste Material**

1.4.1 First Party declares and confirms that all the consignment of the Waste Material delivered at the storage area(s) of the Cement Plant of the Second Party pursuant to the Agreement shall

1.4.1.1 Confirm to the specifications as set out in Annexure A attached to the Agreement

1.4.1.2 Be packed and labeled as per the clause 1.2 hereof

1.4.1.3 Not contain any of the items listed in the banned item list as set out in Annexure B attached to the Agreement.

1.4.2 In case, Second Party is in receipt of any consignment that contains banned items/ materials other than agreed between the parties as mentioned in Annexure A and/or the requirement under clause 1.2.2 (Packaging & labeling), then Second Party shall be entitled to refuse the acceptance of such consignment and shall intimate the same to First Party with in 24 hrs of the receipt of consignment at Second Party's Plant and First Party shall arrange to transport that consignment at its own cost, expense and risk within 48 hrs from the time of intimation from Second Party on the refusal of acceptance of such consignment. If First Party fails to evacuate such rejected consignment of non-conforming Waste Material as stated above within 10 days, it shall be liable and pay to Second Party **liquidated damages at the rate of Rs. 500/- per ton for each day of delay** in its evacuation from Second Party's Plant. On delay in evacuation of more than 15 days, without prejudice to its rights under Law Second Party shall have the right to forthwith terminate this Service Agreement.

1.4.3 In case if the Waste Material is not conforming to the specifications, as mentioned in Annexure A and/or the requirement under clause 1.2.2 (Packaging & labeling) , both the parties shall discuss in order to arrive at a solution with respect to Co-processing that consignment, provided the additional costs towards the same shall be borne by First Party.

**1.5 General Responsibilities**

1.5.1 First Party shall provide all relevant information relating to safe handling and storage practices of the Waste Material provide reasonable assistance such as supervision required for safe handling and storage of the Waste Material and the inspection and confirmation of the suitability of the storage arrangement made by Second Party to store the Waste Material.

1.5.2 First Party shall be solely responsible for ensuring that all precautionary measures are complied with, to avoid any fire, explosion or accident during the loading, transportation and delivery of the Waste Material from the First Party's distribution centre to the storage area(s) of Cement Plant of Second Party for the provision of the Services.

1.5.3 First Party shall be responsible for compliance of all statutory regulations & guidelines as applicable to its employees, agents / representatives engaged in loading, storage and handling of Waste Material at First Party's plant and for onward dispatch to Cement Plant of Second Party.

1.5.4 Second Party shall be responsible for the compliance of all statutory regulations and guidelines as applicable to its employees, agents or representatives engaged in unloading, storage, handling and Co-processing of Waste Material at its Cement Plant.

1.5.5 Second Party shall be responsible to arrange for all tools, tackles, equipment and laboratory facilities necessary to provide the Services.

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1.5.6 First Party shall be responsible to depute its representatives and senior executives to attend the meetings and answer any queries raised by Second Party relating to the Waste Material.

1.5.7 Second Party shall permit the First Party's designated persons to inspect the Co-Processing of the Waste Material at the Cement Plant, provided that First Party shall give a prior intimation in writing of such inspection to the Second Party

1.5.8 First Party shall have in force and effect and shall maintain at its own cost such policy & policies of insurance as applicable, with a reputable authorized insurer which gives First Party adequate insurance cover in respect of any liability that may arise or damage that may be caused to person or property of First Party, Second Party & its contractors and any Third Party.

1.5.9 Second Party shall have in force and effect and shall maintain at its own cost such policy or policies of insurance as applicable, with a reputable authorized insurer which gives Second Party adequate insurance cover in respect of any liability that may arise or damage that may be caused to person or property of Second Party, First Party and third party

1.5.10 In the event, Second Party is required to comply with statutory regulations and guidelines framed by concerned authorities/Government Agency relating to emission monitoring for demonstrating performance of Co-processing of Waste Material pursuant to the Agreement, same shall be complied with by Second Party in consultation with First Party and if any additional cost is levied, the same shall be discussed by the parties mutually.

## 2.0 CERTIFICATE OF CO-PROCESSING

Second Party shall at the beginning of each month during the term of this agreement, issue to the First Party Certificate of Co-Processing for the Waste Material received for Co-Processing during the previous month in the format set out in Annexure G attached to the Agreement. Second party should also provide the SAP backup along with the certificate for the details of the transporting vehicle, Material load and receiving date etc.

## 3.0 SERVICE CHARGES AND PAYMENT TERMS

3.1 In consideration of Second Party providing the co-processing services, First Party shall pay to Second Party, Service Charges at the rate of **Rs. 0/- (Rs. Zero Only/-) per Ton** of Waste Material **excluding any transportation charges and taxes**.

## 4. TAXES AND DUTIES

The Parties agree that all taxes, levies, imposts, deductions, charges, duties or withholdings which are assessed, levied, imposed or collected by any Government Central or State or authority and any taxes or levies arising in connection with the Agreement (other than income tax payable by Second Party) shall be included in the debit note issued by Second Party for co-processing charges and other charges, if any and shall be payable by First Party in addition to the co-processing charges and other charges, if any. The First Party agrees to provide the relevant certificate in respect of the income tax deduction at source on the amounts to be paid towards co-processing charges to the Second Party.

Without prejudice to generality of foregoing the First Party shall be responsible for the payment of the stamp duty applicable to the Agreement. Notwithstanding the foregoing, the Parties agree that they shall use their best efforts to obtain exemptions from the payment of any taxes from the concerned Government agency or authority as may be available under applicable laws.

## 5. STATUTORY COMPLIANCE

5.1 First Party shall be responsible for the following regulatory compliances under applicable laws:

(a) obtain statutory registrations, clearances, license no objection certificate, writings and confirmations from the concerned authorities and Government agencies, file returns, if required, relating to the loading, transportation and delivery of the Waste Material to the Cement Plant of the Second Party.

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(b) Pay all applicable taxes, cesses, duties or other levies on (i) the supply of Waste Material to Second Party and (ii) transportation of Waste Material from First Party's Segregation & Screening Centre to the Second Party's Cement Plant.

5.2 Second Party shall be responsible for the following regulatory compliances under applicable laws.

(a) obtain statutory registrations, clearances, license, no objection certificate, writings and confirmations, if required, from concerned authorities and Government Agencies for the provision of the Services to the First Party. File returns with the concerned authorities or Government agencies, if required, relating to the provision of the Services.

(b) Pay all applicable taxes, cesses, duties or other levies on the Services.

**Representations and Warranties of GGWPL**

GGWPL covenants, represents and warrants to ACL that:

I. it is in good standing and that it has full authority and all rights necessary to enter into this Agreement and to perform its obligations hereunder according to the terms thereof;

II. this Agreement is a legal, valid, binding & enforceable in accordance with terms hereof;

III. by entering into this Agreement, it is not in breach or future shall not be in breach of any contractual obligation against any third party;

IV. the person signing this Agreement, on its behalf, has been duly authorized by the GGWPL to execute this Agreement;

V. it represents that it shall not dispatch any item listed in banned item list as set out in Annexure B to this Agreement.

## 6. CONFIDENTIALITY OF INFORMATION

6.1 All information given by one Party to the other, pursuant to this Agreement in tangible form, which is specifically marked as confidential as well as all intangible information which is specifically conveyed as confidential in writing within 7 days of disclosure of such information, shall be deemed to be "Confidential Information" for the purpose of this Agreement.

6.2 The Parties agree that the Confidential Information which has been or will be disclosed by or on behalf of the other Party will be received by the recipient Party in confidence and will be used only for performance under and in accordance with this Agreement.

6.3 Each Party acknowledges and agrees that all Confidential Information constitutes valuable, special and unique assets of the business of disclosing Party. Accordingly, the Parties agree that, in the event of any breach of this clause, in addition to any other remedies at law or in equity, the Parties shall be entitled to equitable relief, including injunctive relief and specific performance.

6.4 The confidentiality obligations of the Parties shall not apply to the following exceptions:

(a) any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, as already available in the public domain;

(b) any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, that such information is already available with them from a third party without any corresponding confidentiality obligations;

(c) any information which ,either Party can demonstrate to the reasonable satisfaction of the disclosing Party, that such information has been originally developed by them without using the Confidential Information .

(d) any disclosure which may reasonably be required for the compliance of statutory obligations or for the purposes of legal proceedings.

6.5 Any publicity in connection with the Agreement by either Party shall be subject to the prior consent of the other Party.

6.6 Upon termination of this Agreement, each Party shall return to the other Party all confidential information (without retaining copies thereof) provided for the purposes of this Agreement.

## 7. TERM

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The Agreement shall be effective from 20th May 2022 after signing and execution of the Agreement and will be valid till 30th June 2023 unless terminated earlier as per the terms of this Agreement.

## 8. TERMINATION OF AGREEMENT

8.1 Each Party may terminate this Agreement in the following events:-

a) In case of breach of the terms and conditions of the Agreement by either of the Parties, the other Party, may give a written notice of Thirty (30) days to such defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach within the notice period then the other Party shall have the right to terminate this Agreement with immediate effect.

b) If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this agreement with immediate effect.

c) Any Party hereto may terminate this Agreement in case of Business exigencies, which shall be confirmed in a written document, executed by parties.

Upon termination of the Agreement, each Party shall endeavor to deliver to the other Party all documents and materials belonging to the other Party that may be in each Party's possession or under each Party's control. Provided the Second Party shall have the right to withhold all documents and materials belonging to First Party in the custody of Second Party, until such time all of Second Party's dues and/or invoices towards the co-processing charges, additional services charges, transportation charges, costs, if any, and interest on overdue payment incurred up to the date of termination have been settled by the First Party against the production of such invoices evidencing proof for such dues by Second Party.

8.2 Even otherwise either Party shall be entitled to terminate this Agreement by giving 60 days prior written notice to the other party without specifying any reasons for the same.

## 9. EFFECT OF TERMINATION

9.1 The rights, duties and responsibilities of each Party shall continue to be in full force and effect during the period of notice till the date of termination including the obligation of Second Party to complete the unfinished portion of the Services and the obligation of First Party to settle/pay all dues and/or invoices for the Services completed by the Second Party till the date of termination and/or expenses incurred till the date of termination by the Second Party;

9.2 Neither Party shall be liable to the other pursuant to such termination for compensation, reimbursement or damages on account of the loss of prospective business or profits or on account of expenditures, investments, lease or commitments or for any reason whatsoever arising out of such termination as set forth in clause 8 above, which is consequential in nature.

## 10. AMENDMENT

Any amendment and / or variation to the Agreement shall be mutually agreed by the Parties in writing and executed by or on behalf of each of the Parties hereto.

## 11. SEVERABILITY

If at any time during the term of the Agreement, all or any of the clauses of the Agreement is or becomes illegal, invalid or unenforceable in any respect or declared null and void or illegal under the applicable laws, the same shall not affect or impair the legality, validity or enforceability of any other provisions of the Agreement.

## 12. FORCE MAJEURE

Force Majeure means any unforeseen event or circumstance that is beyond the reasonable control of either Party, which event cannot by exercise of reasonable diligence be prevented or caused to be prevented, and which adversely affects such Party's performance of its duties and obligations or enjoyment of its rights under this Agreement. Neither Party shall be considered in default in the performance of its obligation under the Agreement, if such performance is prevented or delayed on account of war, civil commotion, strike, epidemics, accidents,

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fires, unprecedented floods, earth quake or because of promulgation of any law or regulations by the Government, unforeseen breakdowns, operational and maintenance stoppages at the First Party Segregation & Screening Centre or the Second Party's Cement Plant or on account of any other Acts of God. At the time of occurrence of a force majeure condition, the affected Party shall give a notice in writing with documentary proof within Fifteen (15) days from the date of occurrence of the force majeure condition indicating the cause of force majeure condition and the period for which the force majeure condition was likely to subsist. The Parties shall resume to the performance of their respective obligations after the force Majeure condition comes to an end and this agreement shall suitably be extended proportionate to the period of such Force Majeure condition. In the event the affected Party is prevented from fulfilling its obligation under the Agreement owing to the force majeure condition continuing for more than Thirty (30) days, both Parties shall consult each other regarding the continuation of the Agreement including early termination as set forth in clause 8 above. Parties shall not be entitled to any kind of damages in case of termination due to such Force Majeure situation.

13. **SUSPENSION**

Second Party may suspend Services upon prior written notice to First Party, if First Party fails to:

(a) make timely payment against invoices raised for co-processing charges beyond Sixty (60) days from the date of invoice,

(b) evacuate the rejected consignment of non conforming Waste Material from the Second Party's Cement Plant within the Ten (10) days period as stated in clause 1.4 above or

(c) deliver Waste Material as per the Delivery schedule set out in Annexure C.

Notwithstanding whatever is contained herein, in case if Parties could not resolve the issue regarding to non evacuation (as afore mentioned in Clause 13), by mutual consultation within 2 days then Second party shall have option to terminate this agreement forthwith, Such termination shall be without prejudice to any other rights under Law, available to the Second Party.

14. **INDEMNITY**

First Party shall indemnify, defend and hold harmless Second Party and its directors, employees and agents from and against any and all claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of injury to/ death of any person, costs of response to any governmental inquiry, liability for loss of or damage to property or for loss or damage arising from attachments, liens or claims of materials, men or laborers, and cost of response to Governmental enquiries, reasonable attorney and consulting fees and costs relating to any of the foregoing ("Claims"), arising from First Party's performance of the Agreement or resulting from First Party's acts or omissions or from First Party's tender of Waste Material or from First Party 's breach of Agreement. Foregoing indemnification shall not apply to the extent such Claims are the result of Second Party's gross negligence, willful default, acts or omissions or statutory non compliance or from Second Party's breach of the Agreement.

Second Party shall indemnify, defend and hold harmless First Party and its directors, employees and agents from and against any and all claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of injury to/ death of any person, costs of response to any governmental inquiry, liability for loss of or damage to property or for loss or damage arising from attachments, liens or claims of materials, men or laborers, and cost of response to Governmental enquiries, reasonable attorney and consulting fees and costs relating to any of the foregoing ("Claims"), arising from Second Party's performance of the Agreement or resulting from Second Party's acts or omissions or from Second Party's breach of the Agreement. The foregoing indemnification shall not apply to the extent such Claims are the result of First Party's gross negligence, willful default, acts or omissions or statutory non compliance or from First Party's breach of the Agreement.

15. **NON WAIVER**

Any delay/ omission on part of each Party in exercising any rights provided under applicable laws/ under Agreement shall not impair such rights or operate as a waiver thereof. The partial exercise of any right provided

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under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

16. **VALIDITY**

If at any time during term of Agreement, all or any of clause(s) of the Agreement is or becomes illegal, invalid or unenforceable in any respect under the applicable laws, the same shall not affect or impair the legality, validity or enforceability of any other provisions of the Agreement.

17. **ASSIGNMENT**

Neither Party shall have the right to assign or transfer its rights and obligations under the Agreement to any third party or person without the prior written consent of the other Party.

18. **SURVIVAL**

Upon termination/expiry of the Agreement Clauses 3(Service Charges and Payment Terms), Clauses 4(Taxes & Duties), Clauses 5(Statutory Compliance), 6(Confidentiality of Information), 9(Effects of Termination), 14(Indemnity) and 20(Jurisdiction) will survive such termination or expiry and continue to bind the Parties.

19. **NOTICE**

Unless otherwise provided in the Agreement, any notice, report or other communications given or made under or in connection with the matters contemplated by or arising from the Agreement, shall be deemed to have been duly given or made if sent by personal delivery or registered post or speed post or by facsimile transmission or upon receipted delivery at the address of the relevant Party at the addresses mentioned above.

20. **JURISDICTION**

This Agreement shall be governed by Indian Laws and wherever judicial intervention is possible, Courts at **Mumbai** shall have exclusive jurisdiction in respect of matters relating to this Agreement.

21. **ANTI BRIBERY & CORRUPTION DIRECTIVES (ABCD)**

GGWPL is aware that the Second Party has instituted a whistleblower policy to promote the highest standards of professionalism, honesty, integrity and ethical behavior within the organization. GGWPL declares that it has not paid or agreed to pay any favor either in cash or kind to any of the officials of the Second Party either directly or indirectly to secure this Agreement and further undertakes to promptly inform the Second Party if any such demand is made in future by any officials either directly or indirectly. GGWPL is also aware that if it is found indulged in any of fraudulent, unfair or unethical practices, GGWPL shall be liable for such action as per the prevailing law including termination of this Agreement by concurrent notice. Please see Annexure – I in this regard.

22. **HEALTH & SAFETY POLICY**

Health & Safety Policy of ACL relating to health and safety measures to be observed by GGWPL and its employees/workers/agents/representatives during term is attached herewith as Annexure K (H&S Policy). GGWPL shall regularly provide necessary training on safety to all its employees/workers/agents/representatives engaged for providing Services. In case of breach of this H&S policy, ACL will be at liberty to enforce such penalty on the GGWPL at its sole discretion. This is without prejudice to all its other rights to take appropriate action against GGWPL including termination of this Agreement with immediate effect. GGWPL shall be responsible and liable for all the consequences and costs in this regard.

GGWPL ... RAIPUR (C.G.)

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**23. RELATIONSHIP OF PARTIES**

Nothing contained in the Agreement shall be construed as the engagement of Second Party as an agent or partner of First Party. The relationship between the Parties shall be principal to principal, it being clearly understood that it is a "contract for services" and not a "contract of services" and does not create and shall not be deemed to create any partnership, joint venture or a principal agent relationship between the Second Party and First Party. Further First Party shall not be entitled to by act, word, deed or otherwise make any statement on behalf of Second Party or in any manner bind Second Party or hold out or represent that Second Party is representing or acting as agent or partner of the First Party.

**24. NON EXCLUSIVE ENGAGEMENT**

First Party hereby grants to Second Party a non-exclusive right, on the terms and conditions contained herein, to provide the Services. Nothing herein contained shall prevent or prohibit First Party from engaging other Parties for the provision of the Services. It is clearly understood between the Parties hereto that Second Party shall also on their part be at liberty to be engaged by other manufacturers who generate waste material in the process of manufacturing finished products for the provision of the Services.

**25. HEADINGS**

The paragraph headings contained in the Agreement are for the convenience of the Parties and shall not affect the meaning and interpretation of the Agreement.

**26. ENTIRE AGREEMENT**

The Agreement along with its annexure embodies the entire understanding between the Parties hereto and supersedes all previous correspondence, agreements and understanding, if any. This agreement shall be executed simultaneously in Two (2) counterpart originals, but shall, nevertheless together constitute one and the same instrument.

GG WASTECH PVT. LTD. RAIPUR (C.G.)

AMBUJA CEMENTS LIMITED



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State Urban Development Agency
Chhattisgarh, Nava Raipur

**IN WITNESS WHEREOF** this Agreement is executed in two counterparts on the day and year first above written. Each Party hereto shall preserve one counterpart of the Agreement

SIGNED AND DELIVERED for and on behalf of

**GG Wastech Private Limited**, by the hand of its authorized signatory,

GG WASTECH PVT. LTD. RAIPUR (C.G.)

Rashmi Sharma
Director

in the presence of:

1. _____
Signature of Witness 1,

Payel Roy
(Name of Witness 1)

2. _____
Signature of Witness 2,

Prabin Sharma
(Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

**Ambuja Cements Limited**, by the hand of its authorized signatory,

AMBUJA CEMENTS LTD.

_____

MOUMITA CHAKRABORTY

in the presence of:

1. _____
Signature of Witness 1,

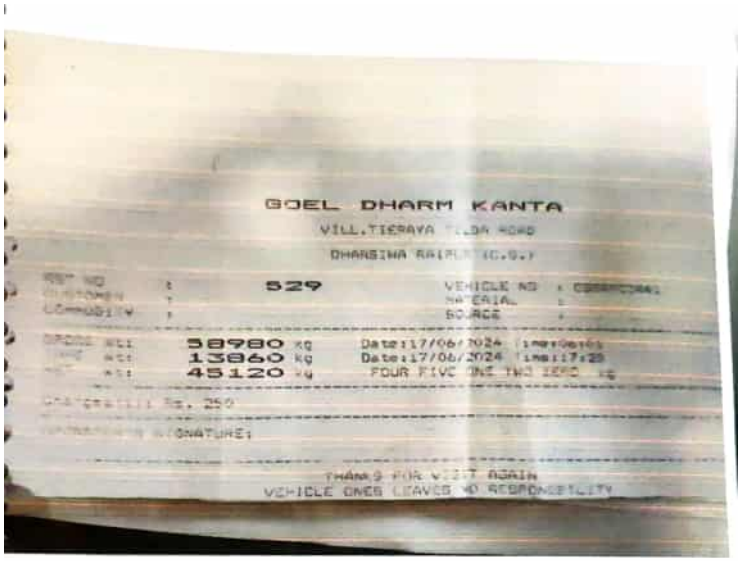
GAURAV KUSHWAHA
(Name of Witness 1)

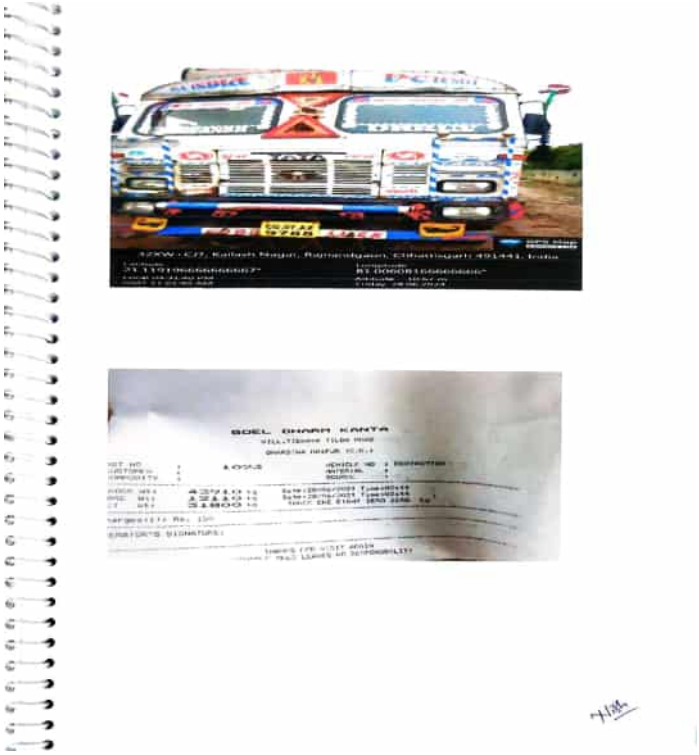
2. _____
Signature of Witness 2,

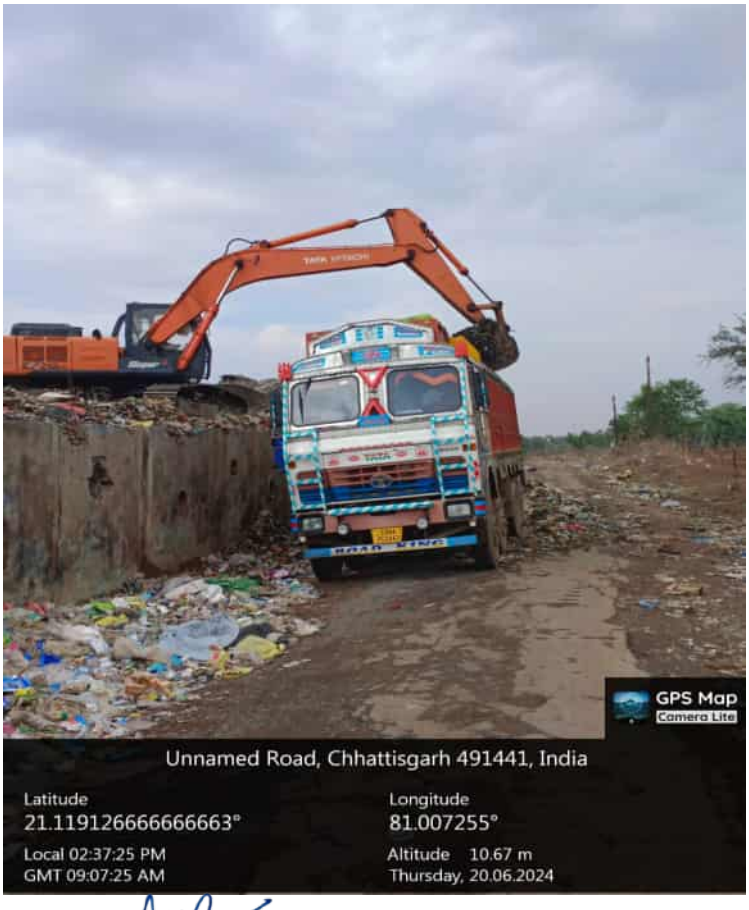
MANJUSHA MULEY
(Name of Witness 2)

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State Urban Development Agency
Chhattisgarh, Nava Raipur



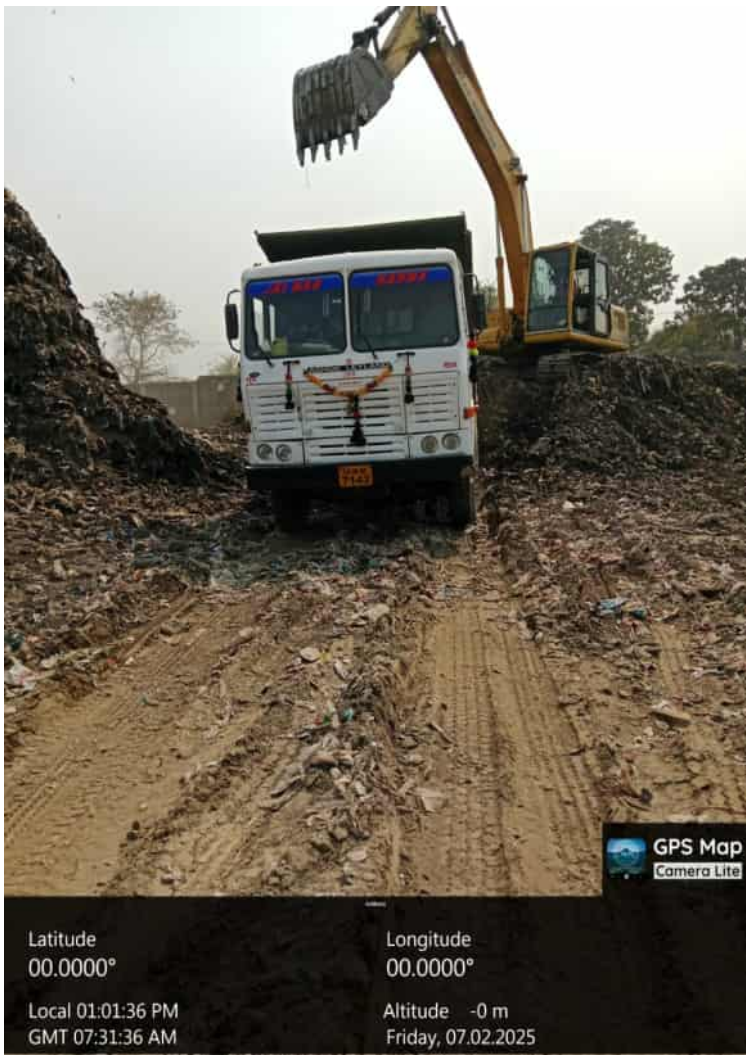







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State Urban Development Agency
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GOEL DHARM KANTA

VILL.TIERAYA TILDA ROAD

DHARSIWA RAIPUR (C.G.)

RST NO : 5616
CUSTOMER :
COMMODITY :

VEHICLE NO : CG04HW5499
MATERIAL : KACHRA
SOURCE :

GROSS Wt: 35860 kg Date:20/12/2024 Time:17:34
TARE Wt: 13300 kg Date:20/12/2024 Time:17:34
NET Wt: 22560 kg TWO TWO FIVE SIX ZERO kg

Charges(1): Rs. 150

OPERATOR"S SIGNATURE:

THANKS FOR VISIT AGAIN
VEHICLE ONES LEAVES NO RESPONSBILITY

GOEL DHARM KANTA

VILL.TIERAYA TILDA ROAD

DHARSIWA RAIPUR (C.G.)

RST NO : 5608
CUSTOMER : KACHRA
COMMODITY :

VEHICLE NO : CG04NZ4845
MATERIAL : KACHRA
SOURCE :

GROSS Wt: 32550 kg Date:20/12/2024 Time:16:37
TARE Wt: 13300 kg Date:20/12/2024 Time:16:37
NET Wt: 19250 kg ONE NINE TWO FIVE ZERO kg

Charges(1): Rs. 150

OPERATOR"S SIGNATURE:

THANKS FOR VISIT AGAIN
VEHICLE ONES LEAVES NO RESPONSBILITY

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State Urban Development Agency
Chhattisgarh, Nava Raipur



GOEL DHARM KANTA

VILL.TIERAYA TILDA ROAD

DHARSIWA RAIPUR (C.G.)

RST NO : 5458
CUSTOMER : KACHARA
COMMODITY :

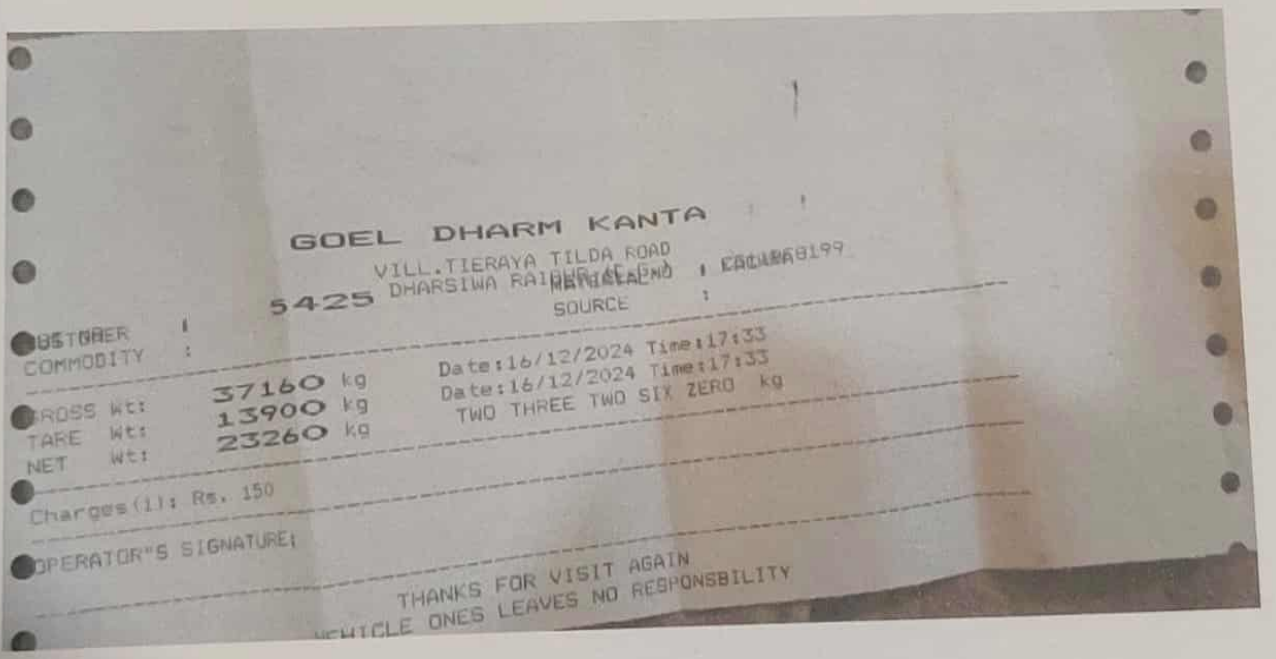
VEHICLE NO : CG11BF8199
MATERIAL : KACHARA
SOURCE :

GROSS Wt: 34940 kg Date:17/12/2024 Time:19:43
TARE Wt: 13900 kg Date:17/12/2024 Time:19:43
NET Wt: 21040 kg TWO ONE ZERO FOUR ZERO kg

Charges(1): Rs. 150

OPERATOR"S SIGNATURE:

THANKS FOR VISIT AGAIN
VEHICLE ONES LEAVES NO RESPONSBILITY



GOEL DHARM KANTA

VILL.TIERAYA TILDA ROAD
5425 DHARSIWA RAIPUR (C.G.)

CUSTOMER :
COMMODITY :

MATERIAL : CG11BF8199
SOURCE :

GROSS Wt: 37160 kg Date:16/12/2024 Time:17:33
TARE Wt: 13900 kg Date:16/12/2024 Time:17:33
NET Wt: 23260 kg TWO THREE TWO SIX ZERO kg

Charges(1): Rs. 150

OPERATOR"S SIGNATURE:

THANKS FOR VISIT AGAIN
VEHICLE ONES LEAVES NO RESPONSBILITY

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

GOEL DHARM KANTA

VILL.TIERAYA TILDA ROAD

DHARSIWA RAIPUR (C.G.)

RST NO : 5458
CUSTOMER : KACHARA
COMMODITY :

VEHICLE NO : CG11BF8199
MATERIAL : KACHARA
SOURCE :

GROSS Wt: 34940 kg Date:17/12/2024 Time:19:43
TARE Wt: 13900 kg Date:17/12/2024 Time:19:43
NET Wt: 21040 kg TWO ONE ZERO FOUR ZERO kg

Charges(1): Rs. 150

OPERATOR"S SIGNATURE:

THANKS FOR VISIT AGAIN
VEHICLE ONES LEAVES NO RESPONSBILITY

GOEL DHARM KANTA

VILL.TIERAYA TILDA ROAD
5425 DHARSIWA RAIPUR (C.G.)

CUSTOMER :
COMMODITY :

SOURCE :

GROSS Wt: 37160 kg Date:16/12/2024 Time:17:33
TARE Wt: 13900 kg Date:16/12/2024 Time:17:33
NET Wt: 23260 kg TWO THREE TWO SIX ZERO kg

Charges(1): Rs. 150

OPERATOR"S SIGNATURE:

THANKS FOR VISIT AGAIN
VEHICLE ONES LEAVES NO RESPONSBILITY

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## Municipal Corporation Rajnandgaon, District- Rajnandgaon (C.G.)

### Legacy Waste Remediation Logbook for Bio Soil/Compost

| A | B | C | D | E | F | G | |
|---|---|---|---|---|---|---|---|
| Sr No. | Month | Quantity of compost/ bio soil recovered | Quantitiy of compost/ bio soil utilized | Location of compost/ bio soil utilized | Quantitiy of compost/ bio soil sold | Revenue generated form sale of compost/ bio soil | |
| 1 | Nov-23 | 0 | 0 | - | 0 | 0 | |
| 2 | Dec-23 | 0 | 0 | - | 0 | 0 | |
| 3 | Jan-24 | 0 | 0 | - | 0 | 0 | |
| 4 | Feb-24 | 0 | 0 | - | 0 | 0 | |
| 5 | Mar-24 | 0 | 0 | - | 0 | 0 | |
| 6 | Apr-24 | 0 | 0 | - | 0 | 0 | |
| 7 | May-24 | 386.88 MT | 0 | - | 0 | 0 | |
| 8 | Jun-24 | 8640.32 MT | 0 | - | 0 | 0 | |
| 9 | Jul-24 | 2670.72 MT | 276 MT | Used in garden at Ward No 5 Chikhli new gardan construction work | 0 | 0 | |
| 10 | Aug-24 | 0 | 0 | - | 0 | 0 | |
| 11 | Sep-24 | 0 | 0 | - | 0 | 0 | |
| 12 | Oct-24 | 17.68 MT | 0 | - | 0 | 0 | |
| 13 | Nov-24 | 0 | 0 | 0 | 0 | 0 | |
| 14 | Dec-24 | 0 | 0 | 0 | 0 | 0 | |
| 15 | Jan-25 | 1866.27 MT | 13305.87 | Mohara Near singdai Nala low lying Area | 0 | 0 | |
| 16 | Feb-25 | 0 | 0 | 0 | 0 | 0 | |
| 17 | Mar-25 | 0 | 0 | 0 | 0 | 0 | |
| 18 | Apr-25 | 0 | 0 | 0 | 0 | 0 | |
| 19 | May-25 | 198.13 MT | 198.13 MT | Mohara Near singdai Nala low lying Area | 0 | 0 | |
| 20 | Jun-25 | 0.00 | 0 | 0 | 0 | 0 | |
| 21 | Jul-25 | 0.00 | 0 | 0 | 0 | 0 | |
| Total | | 13780.00 MT | 13780.00 MT | | | | |
| Note : - | | | | | | | |

नोंडल अधिकारी
स्वच्छ भारत मिशन
नगर पालिक निगम, राजनांदगांव

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Bio soil Disposal Site

2723

**Compost self utilize by ULB SLRM center Navagaon garden Lat. -21.119456 , Longi. – 81.005274 and low-lying areas Ward 50 Singdai Near Mohara WTP plant New STP Plant site Rajnandgaon – Lat. 21.063749, Longi. – 81.0408849**












Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur





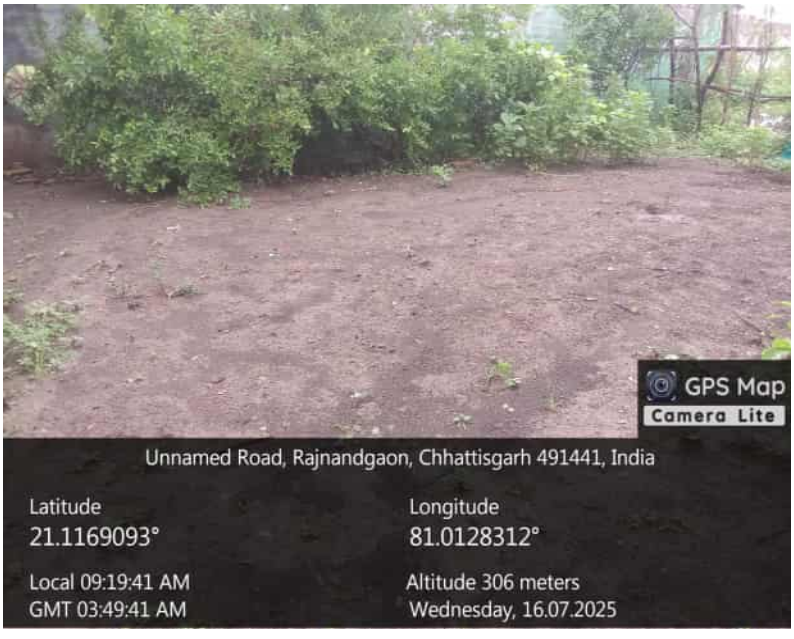




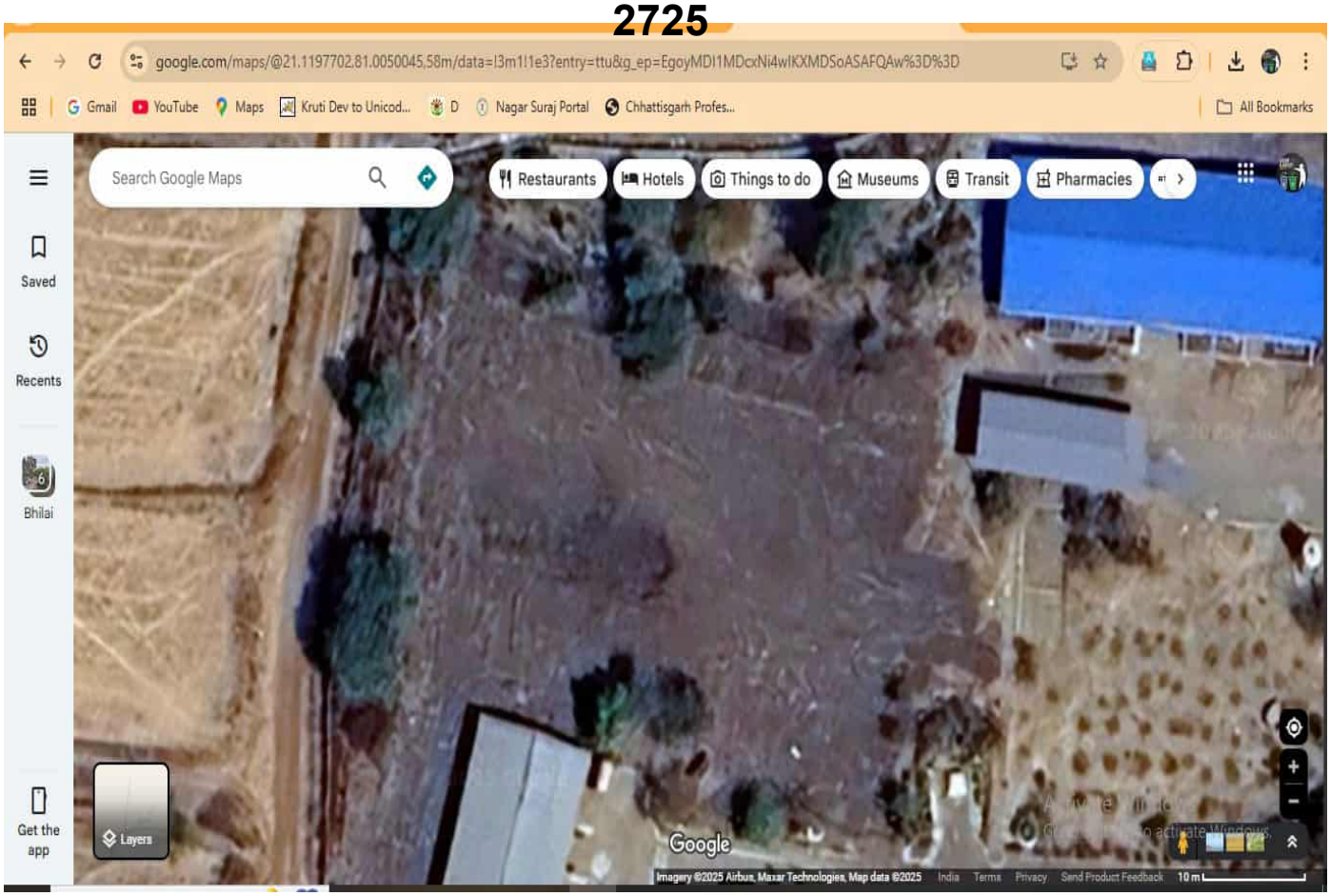


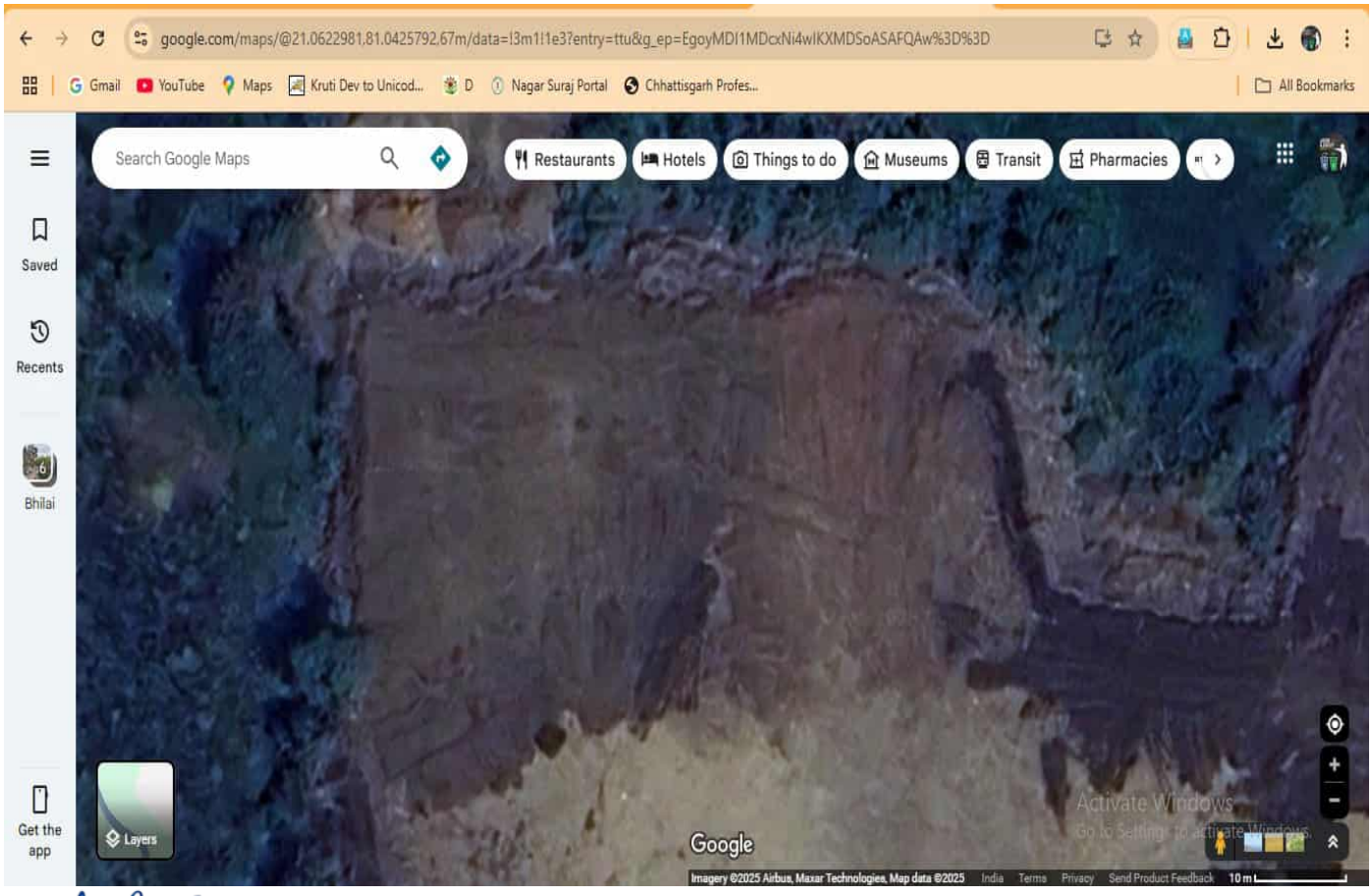







Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Municipal Corporation Rajnandgaon, District- Rajnandgaon (C.G.)

**Legacy Waste Remediation Logbook for Inerts Disposal**

| A | B | C | D | E | F | G |
|---|---|---|---|---|---|---|
| **Sr No.** | **Month** | **Quantitiy of inerts generated** | **Quantity of inerts disposed** | **Location where inerts diosposed** | **Lattitude** | **Longitude** |
| 1 | Nov-23 | **0** | **0** | - | - | - |
| 2 | Dec-23 | **0** | **0** | - | - | - |
| 3 | Jan-24 | **0** | **0** | - | - | - |
| 4 | Feb-24 | **0** | **0** | - | - | - |
| 5 | Mar-24 | **0** | **0** | - | - | - |
| 6 | Apr-24 | **0** | **0** | - | - | - |
| 7 | May-24 | **193.44 MT** | **0** | - | - | - |
| 8 | Jun-24 | **4320.16 MT** | **0** | - | - | - |
| 9 | Jul-24 | **1335.36 MT** | **5.6 MT** | **Nawagaon** | **21.119456** | **81.005274** |
| 10 | Aug-24 | 0 | 0 | - | - | - |
| 11 | Sep-24 | 0 | 0 | - | - | - |
| 12 | Oct-24 | 1360.04 MT | 0 | - | - | - |
| 13 | Nov-24 | 0 | 0 | - | - | - |
| 14 | Dec-24 | 0 | 0 | - | - | - |
| 15 | Jan-25 | 900.00 MT | **2464.760 MT** | **Mohara low lying Area** | **21.064037** | **81.040892** |
| 16 | Feb-25 | 0 | **2876.640 MT** | **Mohara low lying Area** | **21.064037** | **81.040892** |
| 17 | Mar-25 | 0 | 0 | - | - | - |
| 18 | Apr-25 | 0 | 0 | - | - | - |
| 19 | May-25 | 115 | **2877.00 MT** | **Mohara low lying Area** | **21.064037** | **81.040892** |
| 20 | Jun-25 | 0 | **0** | - | - | - |
| 21 | Jul-25 | 0 | **0** | - | - | - |
| **Total** | | **8224.00 MT** | **8224.00 MT** | | | |

**Note : -**

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स्वच्छ भारत मिशन
नगर पालिक निगम, राजनांदगांव

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## Photographs of the low-lying areas where inerts & compost are dumped

~~2727~~

1. **Ward 1 Sanitation park Navagaon Lat. -21.119456 , Longi. – 81.005274**
2. **Ward 5 Chikhli New Gardan – Lat. – 21.111108, Longi – 81.031934**

**Total Area Covered - 1115.74 Sqm**

3. **Ward 50 Singdai Near Mohara WTP plant New STP Plant site Rajnandgaon – Lat. 21.063749, Longi. – 81.0408849**













Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur





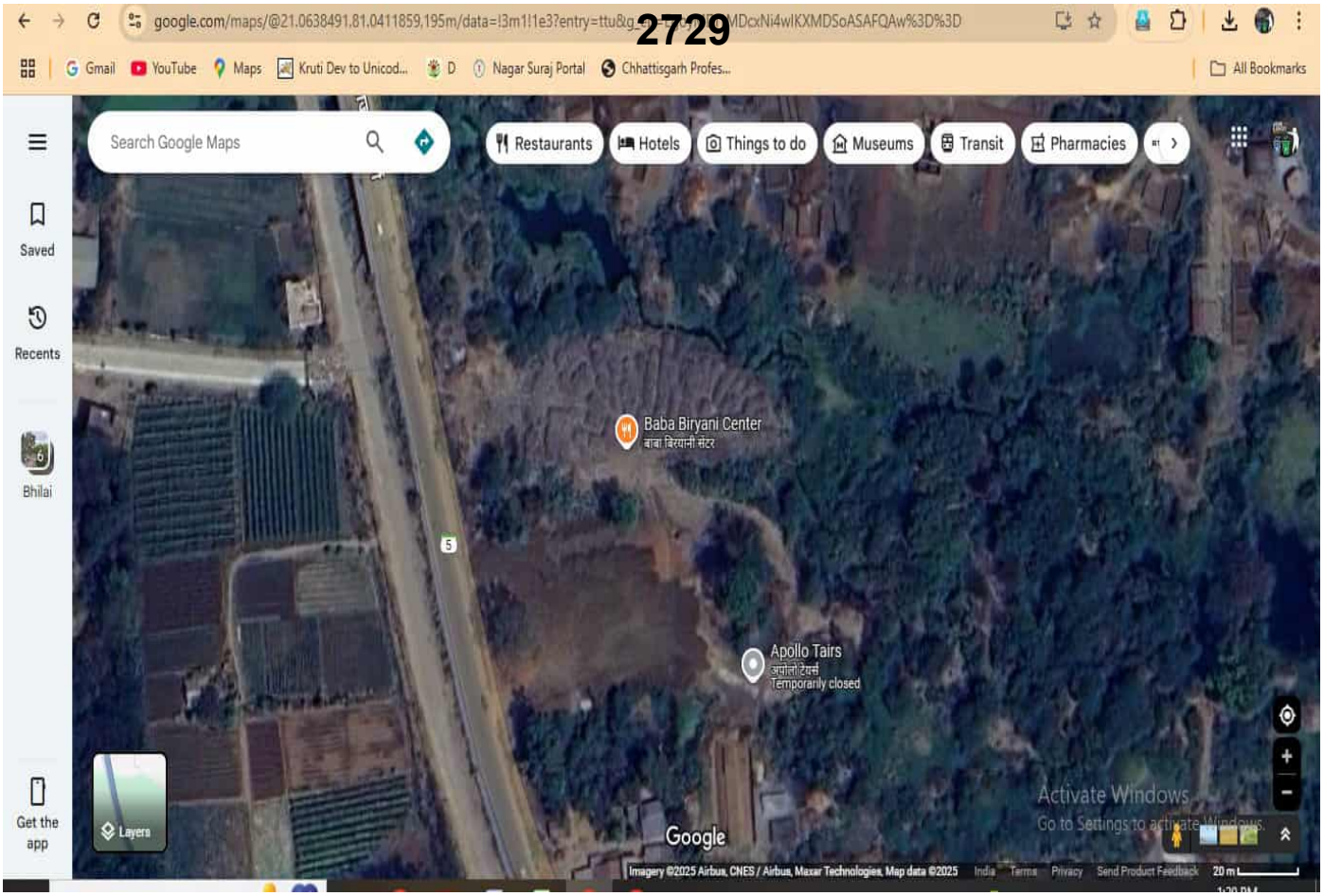


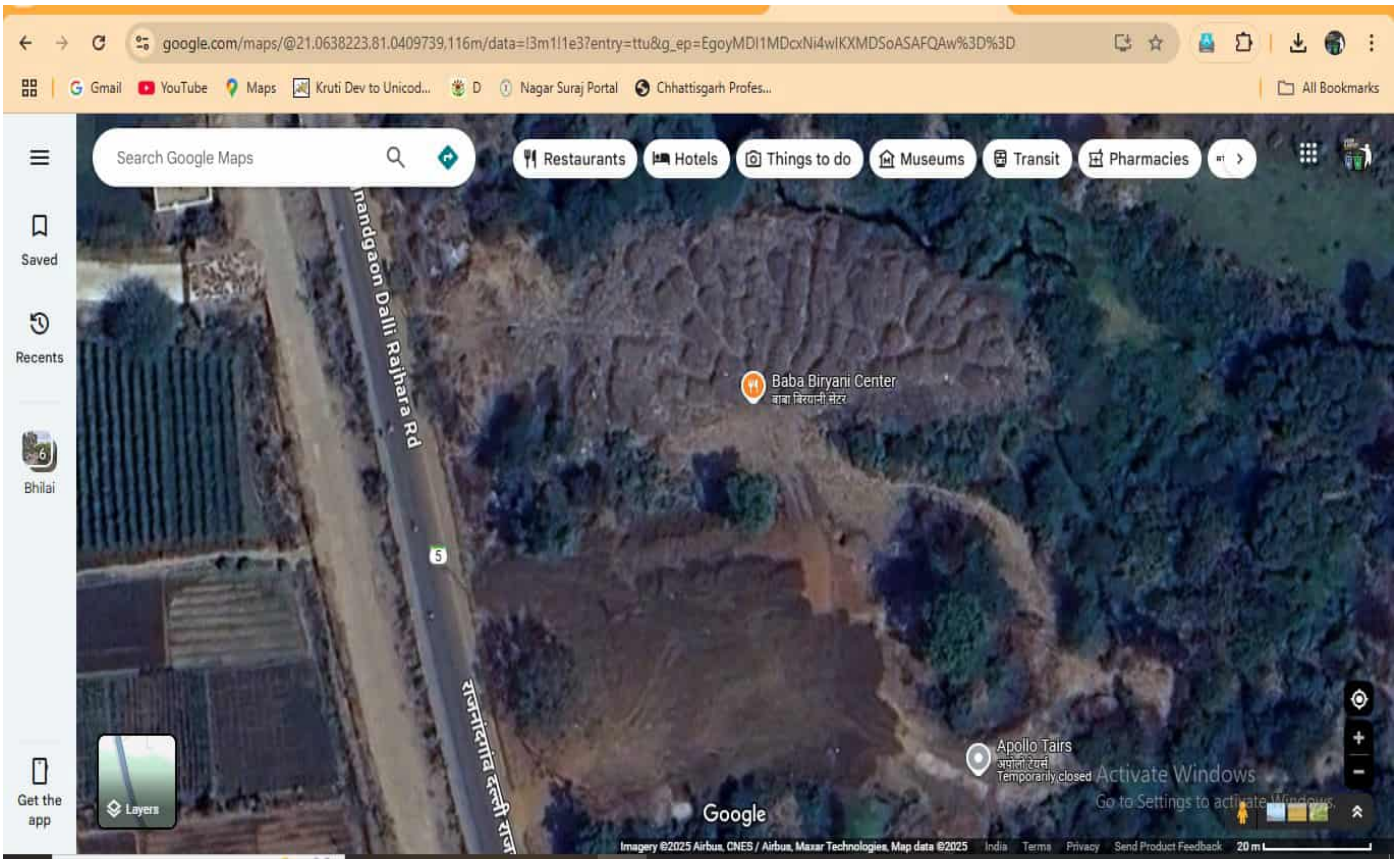






Chief Executive Officer
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Chhattisgarh, Nava Raipur

SHRI OM TESTING & RESEARCH LABORATORY
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E-mail. : shriomlab@gmail.com, Web. : www.shriomlab.com, www.shriomlab.in
N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 45001 Certified Laboratory.

## TEST -REPORTS

Issued To: M/s. G.G. WASTECH PVT. LTD
Baside Swami Naryan Mandir, Timble
Market Road, Devendra Nagar, Raipur (C.G)

Report No : STRL01052024026-04
Issue Date : 01.05.2024

Sample Description: RDF

RESULTS
(RDF QUALITY ANALYSIS)

SAMPLING DETAILS

| | | |
|---|---|---|
| Date of Sampling | : | 25.04.2024 |
| Sampling Location | : | Nawagaon Dumpsite Rajnandgaon |
| Sampling Protocol | : | Site Collection |
| Sample Quantity | : | 1000 gm |
| Analysis Duration | : | 26.04.2024 to 01.05.2024 |

| S.No | Parameters | Units | Result | Test Method |
|---|---|---|---|---|
| | A. Proximate analysis | | | |
| 01 | Moisture Content | % | 12.6 | IS:9235 |
| 02 | Ash Content | % | 24.3 | IS :1350(P-1) |
| 03 | Volatile Matter | % | 63.2 | IS:10158 |
| 04 | Fixed carbon | % | 8.9 | IS:228 (P-1) |
| | B.Ultimate analysis | | | |
| 01 | Moisture Content | % | 10.6 | IS:9235 |
| 02 | Ash Content | % | 18.2 | IS:1350 (P-1) |
| 03 | Carbon content | % | 43.21 | ASTM D3178-89 |
| 04 | Hydrogen | % | 3.34 | ASTM D3178-89 |
| 05 | Sulphur (as S) | % | 0.29 | IS:228 (P-9) |
| 06 | Oxygen | % | 0.19 | ASTM D3178-89 |
| 07 | Nitrogen | % | 0.87 | ASTM D3178-89 |
| | Other Parameters | | | |
| 01 | Total Solid | % | 95.2 | IS:10158 |
| 02 | Less on ignition | % | 61.4 | Gravimetric |
| 03 | Potassium (as $k_2o$) | % | 5.6 | EPA846 |
| 04 | Sodium (as $Na_2O$) | % | 4.2 | EPA846 |



For Om Testing & Research
Ravinder Kumar
Technical Manager

Authorised Signatory
(Name, Designation & Signature with Seal)



Note: 1 The results indicated only refer to the tested samples and listed parameters and do not endorse any product. The customer asked for the above tests only.
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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

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N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 45001 Certified Laboratory.

## TEST -REPORTS

Report No : STRL0105202402 6-04

| | | | | |
|---|---|---|---|---|
| 05 | Chloride (as cl) | % | 3.4 | EPA 9253 |
| 06 | Calcium Oxide | % | 0.42 | USEPA 6010C |
| 07 | Magnesium (as Mg) | % | 0.044 | USEPA 6010C |
| 08 | Silica Content (as $Sio_2$) | % | 12.4 | USEPA 6010C |
| 09 | Sulphate ($So_4$) | % | 0.30 | EPA SW 846.9038 |
| 10 | Selenium (as Se) | % | BLQ(0.1) | USEPA 6010C |
| 11 | Iron (as Fe) | % | 0.56 | USEPA 6010C |
| 12 | Copper | mg/kg | 38.4 | USEPA 6010C |
| 13 | Cadmium (as cd) | mg/kg | BLQ (0.1) | USEPA 6010C |
| 14 | Zinc (as Zn) | % | 0.26 | USEPA 6010C |
| 15 | Nickel ( as Nil ) | mg/kg | 4.4 | USEPA 6010C |
| 16 | Mercury (a Hg) | mg/kg | BLQ (0.1) | USEPA 6010C |
| 17 | Organic Carbon | % | 23.9 | Gravimetric |
| 18 | Phosphate (as P) | % | 0.15 | IS:228 (P-3) |
| 19 | Bulk density | Gram/cc | 0.74 | USEPA 6010C |
| 20 | C/N Ratio | % | 46.32 | By Calculation |
| 21 | Lead (as Pb) | mg/kg | 25.1 | USEPA 6010C |
| 22 | Chromium (as Cr) | mg/kg | 24.2 | USEPA 6010C |
| 23 | Arsenic (as As) | mg/kg | BLQ (0.1) | USEPA 6010C |
| 24 | Titanium (as $TIO_2$ ) | mg/kg | 144 | USEPA 6010C |
| 25 | Gross calorific value (as dry basis) | Cal/gram | 2623 | Bomb Calorimeter |
| 26 | Net calorific Value (as dry basis | Cal/gram | 1567 | Bomb Calorimeter |
| 27 | Gross Calorific value (as Received basis) | Cal/gram | 1865 | Bomb Calorimeter |
| 28 | Net Calorific value (as Received basis) | Cal/gram | 1321 | Bomb Calorimeter |

***End of Report***



Shri Om Testing & Research Laboratory
Ravinder Kumar Sharma
Technical Manager

Authorised Signatory
(Name, Designation & Signature with Seal)



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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

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NABL Accredited, ISO 9001, ISO 14001 & ISO 45001 Certified Laboratory.

## TEST -REPORTS

Issued To: M/s. G.G. WASTECH PVT. LTD
Baside Swami Naryan Mandir, Timble
Market Road, Devendra Nagar, Raipur (C.G)

Report No : STRL01052024026-03
Issue Date : 01.05.2024

Sample Description: Soil

RESULTS
(Soil QUALITY ANALYSIS)

SAMPLING DETAILS

| | | |
|---|---|---|
| Date of Sampling | : | 25.04.2024 |
| Sampling Location | : | Nawagaon Dumpsite Rajnandgaon |
| Sampling Protocol | : | Site Collection |
| Sample Quantity | : | 1000 gm |
| Analysis Duration | : | 26.04.2024 to 01.05.2024 |

| S .No. | Parameters | Results | Units | Protocols |
|---|---|---|---|---|
| 01 | Colour | Blackish | Dark Brown to black | IS: 2720 (part-4), 1985 |
| 02 | Bulk Density | 1.18 | g/cc | STRL/SOP/S/07 |
| 03 | Organic Carbon | 0.69 | % | STRL/SOP/S/08 |
| 04 | Electrical Conductivity | 742 | µmhos/cm | IS: 2720 (P-21) |
| 05 | Moisture Content | 15.77 | % | STRL /STP/SOIL/01 |
| 06 | Exchangable Potassium | 186 | mg/kg | STRL/SOP/S/01 |
| 07 | Chloride | 0.37 | % | STRL/SOP/S/01 |
| 08 | Nitrogen | 0.69 | % | STRL/SOP /SOIL/01 |
| 09 | Phosphorous | 20.6 | mg/kg | STRL/SOP/S/05 |
| 10 | Organic matter | 1.19 | % | STRL/STP/SOIL/01 |
| 11 | Calcium | 631.3 | mg/kg | APHA 22nd End 2012 |
| 12 | Exchangable Magnesium (as Mg) | 148.7 | mg/kg | USEPA3050B/3051/3052 |

 For Shri Om Testing & Research Laboratory

01/05/24
ISHWAR BHARDWAJ
Technical Manager
Authorised Signatory
(Name, Designation & Signature with Seal)



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WASTECH PVT. RAIPUR (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

SHRI OM TESTING & RESEARCH LABORATORY
Plot No. 236, 1st FNG Road, Sector-121, Ghari Chaukhandi, Noida - 201301
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N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 45001 Certified Laboratory.

## TEST -REPORTS

Report No : STRL01052024026-03

| S No. | Parameters | Results | Units | Protocols |
|---|---|---|---|---|
| 13. | Cation Exchange Capacity | 3.54 | meq/100gm | IS: 2720 (P26)1987 |
| 14. | Water Holding Capacity | 39.2 | % | STRL/SOP /SOIL/01 |
| 15. | Porosity | 70.9 | % | STRL /STP/SOIL/01 |
| 16. | Exchangable Sodium | 149 | mg/kg | STRL/SOP/S/02 |
| 17. | Absorption ratio | 0.22 | % | STRL/SOP/S/08 |
| 18. | Silt | 30 | % | IS: 2720 (P-4)1985 |
| 19. | Clay | 15 | % | IS: 2720 (P-4)1985 |
| 20. | Sand | 55 | % | IS: 2720 (P-4)1985 |
| 21. | Zinc | 4.02 | mg/kg | STRL/SOP /SOIL/01 |
| 22. | Iron | 0.87 | mg/kg | ICP-OES |
| 23. | Magnesium (as Mg) | 256 | mg/kg | USEPA3050B/3051/3052 |
| 24. | Nickel | <1.0 | mg/kg | ICP-OES |
| 25. | Lead | <1.0 | mg/kg | ICP-OES |
| 26. | Chromium | <1.0 | mg/kg | ICP-OES |
| 27. | Copper | 0.76 | mg/kg | ICP-OES |
| 28. | Texture | Sandy Loam | ---- | IS: 2720 (P-4)1985 |

*** End of Report***

*Page No-(02 to 02)*

For Shri Om Testing & Research Laboratory

01/05/24.

ISHWAR BHARDWAJ
Technical Manager

**Authorised Signatory**
**(Name, Designation & Signature with Seal)**

STRL/LAB/QF/058 Rev. 00

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GEOWASTECH PVT. LTD. RAIPUR (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

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Plot No. 295, 1st FNG Road, Sector 121, Ghari Chaukhandi, Noida - 201301
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# TEST -REPORTS

Issued To: M/s. G.G. WASTECH PVT. LTD
Baside Swami Naryan Mandir, Timble
Market Road, Devendra Nagar, Raipur (C.G)

Report No : STRL01052024026-02
Issue Date : 01.05.2024

Sample Description: INERT

RESULTS
(INERT QUALITY ANALYSIS)

SAMPLING DETAILS

| | | |
|---|---|---|
| Date of Sampling | : | 25.04.2024 |
| Sampling Location | : | Nawagaon Dumpsite Rajnandgaon |
| Sampling Protocol | : | Site Collection |
| Sample Quantity | : | 1000 gm |
| Analysis Duration | : | 26.04.2024 to 01.05.2024 |

| SNo | Parameters | Units | Results | Limits | Test Method |
|---|---|---|---|---|---|
| 01 | Colour | - | Dark Brown to Black | Brown to Black | Visul |
| 02 | Odour | – | No Odour | Absence of found odour | FCO SCH.IV PART-A:1985 |
| 03 | Moisture Content | % | 6.32 | 15-25 | FCO SCH.IV PART-D2:1985 |
| 04 | Bulk Density | gm/cc | 0.94 | <1.0 | FCO SCH.II PART-B3:1985 |
| 21 | Plastic | % by mass | 1.62 | --- | FCO SCH.II PART-B3:1985 |
| 06 | Organic Carbon | % by mass | 9.10 | 12--- | FCO SCH.IV PART-D5:1985 |
| 07 | Total Nitrogen (as N) | % by mass | 0.98 | 0.8 Min. | FCO SCH.II PART-B3:1985 |
| 08 | Total Phosphate (as $P_2O5$) | % by mass | 0.42 | 0.4 Min. | FCO SCH.IV PART-D8:1985 |
| 09 | Total potash as $k_2O$ | % by mass | 0.23 | 0.4 Min. | FCO SCH.IV PART-D9:1985 |
| 10 | C/N Ration | - | 4.81 | <20.0 | FCO SCH.IV PART-D7:1985 |
| 11 | pH Valu (1:2 ) | - | 7.42 | 6.5-7.5 | FCO SCH.III PART-D1:1985 |
| 12 | E. Conductivity | $dsm^{-1}$ | 3.87 | 4.0 Max. | FCO SCH.IV PART-D4:1985 |
| 13 | Arsenic (as As20.3) | mg/kg | BLQ (0.1) | 10 Max. | FCO SCH.IV PART-D10:1985 |
| 14 | Cadmium (as Cd) | mg/kg | BLQ (0.1) | 5.0 Max | FCO SCH. IV PART-D10:1985 |
| 15 | Chromium (as Cr) | mg/kg | 11.6 | 50 Max | FCO SCH. IV PART-D10:1985 |
| 16 | Copper (as Cu) | mg/kg | 4.5 | 300 Max. | FCO SCH. IV PART- D10:1985 |
| 17 | Nickel (as Ni) | mg/kg | 1.45 | 50 Max. | FCO SCH. IV PART- D10:1985 |
| 18 | Lead (as Pb) | mg/kg | BLQ(5.0) | 100 Max. | FCO SCH. IV PART- D10:1985 |
| 19 | Zinc (as Zn) | mg/kg | 0.011 | 1000 Max. | FCO SCH. IV PART- D10:1985 |
| 20 | Mercury (as Hg) | mg/kg | BLQ (0.1 ) | 0.15 Max | COLD VAPOR TESTING |
| 21 | E.Coli | Per gm | Present | Nil | FCO SCH.III PART-D1C:1985 |

*Remarks : The Inert Sample is safe for disposal it is not Hazardous Waste .*

*** End of Report***



For Shri Om Testing & Research Laboratory

01/05/24

ISHWAR CHAND
Technical Manager
Authorised Signatory
(Name, Designation & Signature with Seal)

STRL/LAB/QF/058 Rev.'00

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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

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Plot No. 296, 1st FNG Road, Sector-121, Ghari Chaukhandi, Noida - 201301
Mob. : 9821154906, 8076937396
E-mail. : shriomlab@gmail.com, Web. : www.shriomlab.com, www.shriomlab.in
GSTIN : 09ADHFS2444J1ZS
N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 45001 Certified Laboratory.

## TEST -REPORTS

Issued To: G.G. WASTECH PVT. LTD
Baside Swami Naryan Mandir, Timble
Market Road, Devendra Nagar, Raipur (C.G)

Report No : STRL13012025054-01
Issue Date : 13.01.2025

Sample Description: INERT

**RESULTS**
**(INERT QUALITY ANALYSIS)**

SAMPLING DETAILS

| | | |
|---|---|---|
| Date of Sampling | : | 07.01.2025 |
| Sampling Location | : | Nawagaon Dumpsite Rajnandgaon |
| Sampling Protocol | : | Site Collection |
| Sample Quantity | : | 1000 gm |
| Analysis Duration | : | 08.01.2025 to 13.01.2025 |

| SNo | Parameters | Units | Results | Limits | Test Method |
|---|---|---|---|---|---|
| 01 | Colour | - | Dark Brown to Black | Brown to Black | Visul |
| 02 | Odour | -- | No Odour | Absence of found odour | FCO SCH.IV PART-A:1985 |
| 03 | Moisture Content | % | 9.42 | 15-25 | FCO SCH.IV PART-D2:1985 |
| 04 | Bulk Density | gm/cc | 0.91 | <1.0 | FCO SCH.II PART-B3:1985 |
| 21 | Plastic | % by mass | 1.78 | --- | FCO SCH.II PART-B3:1985 |
| 06 | Organic Carbon | % by mass | 10.2 | 12--- | FCO SCH.IV PART-D5:1985 |
| 07 | Total Nitrogen (as N) | % by mass | 0.95 | 0.8 Min. | FCO SCH.II PART-B3:1985 |
| 08 | Total Phosphate (as $P_2O_5$) | % by mass | 0.41 | 0.4 Min. | FCO SCH.IV PART-D8:1985 |
| 09 | Total potash as $k_2O$ | % by mass | 0.22 | 0.4 Min. | FCO SCH.IV PART-D9:1985 |
| 10 | C/N Ration | - | 4.85 | <20.0 | FCO SCH.IV PART-D7:1985 |
| 11 | pH Valu (1:2 ) | - | 7.44 | 6.5-7.5 | FCO SCH.III PART-D1:1985 |
| 12 | E. Conductivity | $dsm^1$ | 3.82 | 4.0 Max. | FCO SCH.IV PART-D4:1985 |
| 13 | Arsenic (as As20.3) | mg/kg | BLQ (0.1) | 10 Max. | FCO SCH.IV PART-D10:1985 |
| 14 | Cadmium (as Cd) | mg/kg | BLQ (0.1) | 5.0 Max | FCO SCH. IV PART-D10:1985 |
| 15 | Chromium (as Cr) | mg/kg | 10.1 | 50 Max | FCO SCH. IV PART-D10:1985 |
| 16 | Copper (as Cu) | mg/kg | 3.4 | 300 Max. | FCO SCH. IV PART- D10:1985 |
| 17 | Nickel (as Ni) | mg/kg | 1.12 | 50 Max. | FCO SCH. IV PART- D10:1985 |
| 18 | Lead (as Pb) | mg/kg | BLQ (5.0) | 100 Max. | FCO SCH. IV PART- D10:1985 |
| 19 | Zinc (as Zn) | mg/kg | 0.012 | 1000 Max. | FCO SCH. IV PART- D10:1985 |
| 20 | Mercury (as Hg) | mg/kg | BLQ (0.1 ) | 0.15 Max | COLD VAPOR TESTING |
| 21 | E.Coli | Per gm | Present | Nil | FCO SCH.III PART-D1C:1985 |

*Remarks : The Inert Sample is safe for disposal it is not Hazardous Waste .*

*** End of Report***

*Page No (01 of 01)*

For Shri Om Testing & Research Laboratory

13/01/25

ISHWAR BHARDWAJ
Technical Manager

Authorised Signatory
(Name, Designation & Signature with Seal)

STRL/LAB/F/004 Rev./0
Note: 1. The results indicated only refer to the tested samples and tested parameters and do not endorse any product. The customer asked for the above tests only.
2. This certificate shall not be reproduced wholly or in part without prior written consent of the laboratory.
3. This certificate shall not be used in any advertising media or as evidence in the court of Law without prior written consent of the laboratory.
4. The samples received shall be destroyed after 30 days from the date of issue of the certificate unless specified otherwise and sample for biological testing will be destroyed after 7 days of testing.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Supporting Documents for Legacy waste Management by Durg Municipal Corporation



| INDEX | | |
|---|---|---|
| **Sr. No.** | **Description** | **Page No.** |
| 1 | Logbook of Legacy waste | 2 |
| 2 | Declaration of No fresh waste goes into the Dump site | 3 |
| 3 | Photographs of the legacy waste remedition at site | 4 |
| 4 | Copy of Agreement between Durg Municipal Corporation and M/s NACOF for Potiyakala Dump site Remediation | 5 |
| 5 | Letter of disposal of SCF/RDF | 11 |
| 6 | Copy of Certificate of co-processing of RDF/SCF | 15 |
| 7 | Copy of test reports for Legacy Waste Remediation works | 16 |
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| 9 | Copy of In-Principle approval for the remediation of excess legacy waste | 23 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

*कार्यालय, नगर पालिक निगम, दुर्ग (छ0ग0)*
पता :– नया बस स्टैंड के पीछे, गौरव पथ, दुर्ग
फोन एवं फैक्स :–0788.2322148
Email ID :- durgmc2019@gmail.com

## // Declaration //

It is hereby Declare that no fresh Municipal Solid Waste (MSW) is being sent to Dumpsite, located at Ward 54, Potiyakala.

**Nodal Officer**
**Municipal Corporation, Durg**

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**2738**

Photographs of the legacy waste remedition at site








Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Copy of Agreement with contractor




छत्तीसगढ़ CHHATTISGARH E 878138

## —:: इकरारनामा ::—

| | | |
|---|---|---|
| 1. फर्म का नाम | :— | NACOF INDIA LTD. BHOPAL (Head Office-New Delhi) |
| 2. कार्य का नाम | :— | लिगेसी वेस्ट के निष्पादन (पुराने कुडा स्थल के कचरे का प्रसंस्करण) के संबंध में । |
| 3. स्वीकृत दर | :— | 5,88,98,901.00 |
| 4. वित्तीय स्वीकृति | :— | 5,88,98,901.00 |
| 5. स्वीकृति दिनांक | :— | शासन के पत्र क्र. / 5914 / 2266 / 2022 / 18 नवा रायपुर अटल नगर दिनांक 17.08.2022 (शासन द्वारा स्वीकृत दर अनुमोदित) |
| 6. अमानत राशि | :— | IDBI Bank<br>F.D.R. No. – 5098862 Date – 24-12-2021<br>Amount – 3,00,000.00 |
| 7. कार्य अवधि | :— | एक वर्ष (वर्षा ऋतु छोड़कर) |
| 8. मद का नाम | :— | अधोसंरचना / एस.बी.एम. मद के ब्याज की राशि (शासन का पत्र क्र. / 1587 / 6020 / 2019 / 18 दिनांक 28.02.2020) |
| 9. मुख्य शर्तें | :— | शर्तो की सूची संलग्न |

उपरोक्तानुसार इकरारनामा के कंडिका क्रमांक 01 से 09 तक एवं संलग्न आर0एफ0पी0 की शर्तो के अनुसार आयुक्त महोदय, नगर पालिक निगम, दुर्ग एवं **NACOF INDIA LTD. BHOPAL (Head Office – New Delhi)** के मध्य आज दिनांक 25/08/2022 को इकरार किया जाता है कि सनद रहे वक्त जरूरत पर काम आवे।

कार्यपालन अभियंता,
नगर पालिक निगम, दुर्ग

Commissioner
Municipal Corporation, Durg

NACOF INDIA LTD
BHOPAL (Head Office – New Delhi)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

क्रमांक 15844 दिनाँक 25/8/2022 रूपये 500/-

प्रथम पक्ष कमिश्नर म्युनिसीपल कार्पोरेशन

पिता/पति .....

निवास .....जिला रायपुर (छ.ग.)

द्वितीय पक्ष ने कोफ अर्थ इंडिया लि.

पिता/पति .....

निवास .....जिला रायपुर (छ.ग.)

बाबत रायपुर एरिमेर .....मार्फत- अमेश नायक

चूड़ामणी मानिकपुरी, स्टाम्प विक्रेता

जिला- न्यायालय परिसर, रायपुर (छ.ग.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

कार्यालय, नगर पालिक निगम, दुर्ग (छ0ग0)
पता :–नया बस स्टैंड के पीछे, गौरव पथ, दुर्ग
फोन एवं फैक्स :–0788–2322148
Email ID :- durgmc2017@gmail.co

क्रमांक / 1371 / स्वा0वि0 / 2022

–:: कार्यादेश ::–

प्रति,

दुर्ग, दिनांक 07/09/2022

**NACOF INDIA LTD.**
**BHOPAL (Head Office-New Delhi)**

विषयः– लिगेसी वेस्ट के निष्पादन (पुराने कुडा स्थल के कचरे का प्रसंस्करण) के संबंध में कार्यादेश सूचना बाबत् ।

संदर्भः–
1. अवर सचिव छत्तीसगढ़ शासन नगरीय प्रशासन एवं विकास विभाग का पत्र क्रमांक / 5914 / 2266 / 2022 / 18 दुर्ग, नवा रायपुर, अटल नगर, दिनांक 17 अगस्त 2022
2. इस कार्यालय का पत्र क्रमांक / 401 / स्वा0वि0 / 2022 दुर्ग, दिनांक 18.08.2022

उपरोक्त संदर्भित पत्र क्रमांक अवर सचिव छत्तीसगढ़ शासन नगरीय प्रशासन एवं विकास विभाग का पत्र क्रमांक / 5914 / 2266 / 2022 / 18 दुर्ग, नवा रायपुर, अटल नगर, दिनांक 17 अगस्त 2022 के अनुसार नगर पालिक निगम, दुर्ग क्षेत्रांतर्गत लिंगेसी वेस्ट के निष्पादन (पुराना कुडा स्थल के कचरे का प्रसंस्करण) हेतु प्राप्त एक मुश्त दर राशि रूपये 5,88,98,901.00 (पांच करोड़ अठ्यासी लाख अन्ठानबे हजार नौ सौ एक मात्र) की निविदा से संबंधित समस्त प्रासंगिक नियमों के पालन करने की शर्त पर सहमति प्रदान की गई है । उक्त आदेश के परिपालन में आयुक्त महोदय नगर पालिक निगम, दुर्ग से प्राप्त स्वीकृति दिनांक 17 / 08 / 2022 के अनुसार आपके द्वारा दिनांक 25.08.2022 को कार्यालय में उपस्थित होकर अनुबंध निष्पादन किया गया है ।

अतः उपरोक्तानुसार आर0एफ0पी0 में दर्शित नियम व शर्तो के अनुसार आप पन्द्रह दिवस के भीतर अपना कार्य प्रारंभ कर इस कार्यालय को लिखित सूचना देवे ।

**(आयुक्त महोदय द्वारा अनुमोदित)**

7/9/22
कार्यपालन अभियंता,
नगर पालिक निगम, दुर्ग
दुर्ग, दिनांक .....

पृ क्रमांक / ..... / स्वा0वि0 / 2022

प्रतिलिपि :–

1. मान0 महापौर महो0, नगर पालिक निगम, दुर्ग की ओर सादर सूचनार्थ संप्रेषित ।
2. आयुक्त महो0, नगर पालिक निगम, दुर्ग की ओर सादर सूचनार्थ संप्रेषित।
3. प्रभारी स्वास्थ्य एवं चिकित्सा समिति, न.पा.नि., दुर्ग की ओर सादर सूचनार्थ ।
4. स्वास्थ्य अधिकारी, नगर पालिक निगम, दुर्ग की ओर सूचनार्थ ।
5. श्री ..... उप अभियंता को पालनार्थ ।

कार्यपालन अभियंता,
नगर पालिक निगम, दुर्ग

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

139

INDIA NON JUDICIAL

## Government of Chhattisgarh

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सत्यमेव जयते

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NOTARY RISHIKANT TIWARI DURG (C.G.) Regd.No.-17394 Exp.Dt.17-11-24 GOVT. OF INDIA

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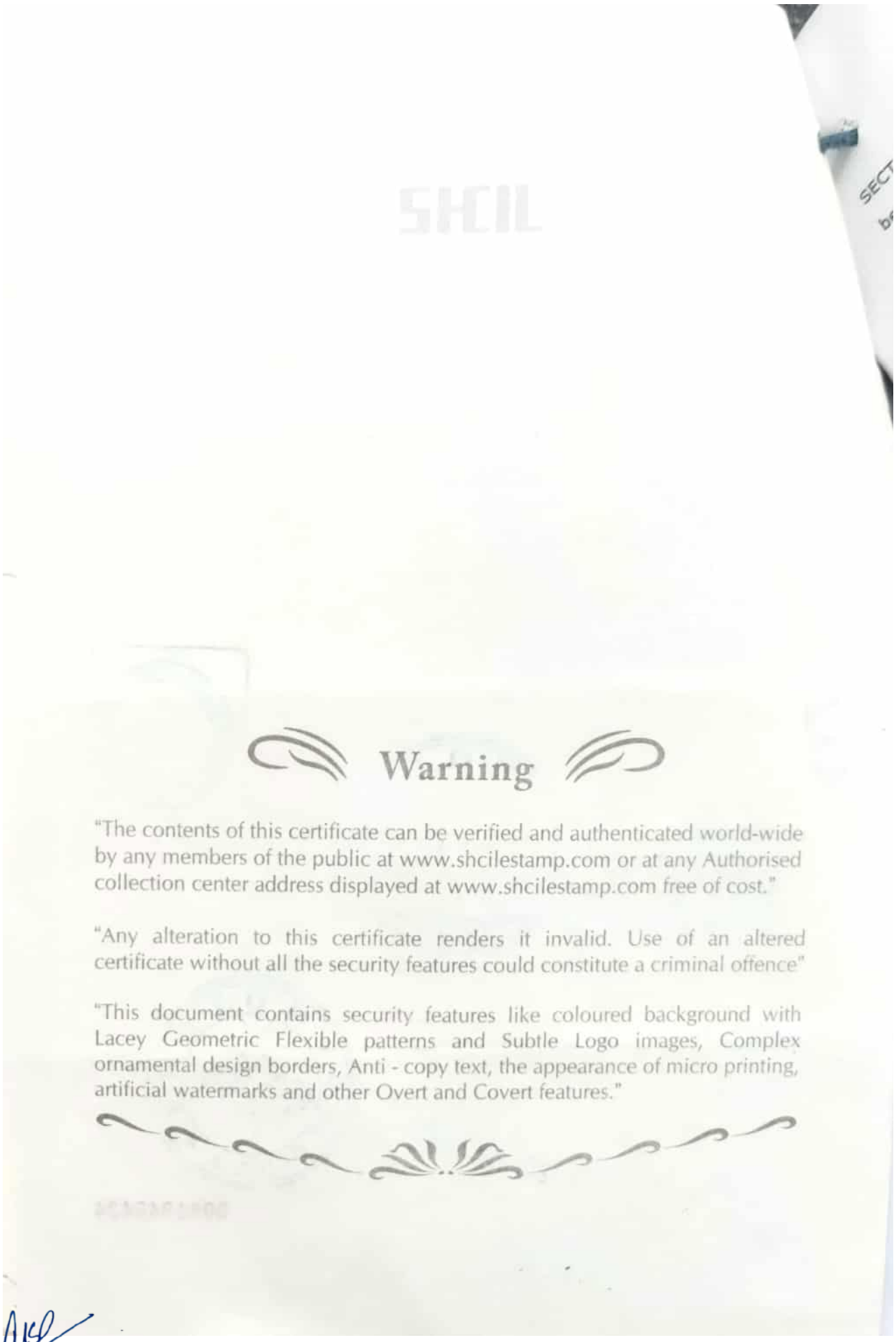
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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Affidavit

140

I **SUDHAKAR TIWARI** S/o **SHRI RAM BRIKSH TIWARI** Aged 45 years..... resident C-145 SECTOR A MAHANAGAR LAKNOW of (address C-145 SECTOR A MAHANAGAR LAKNOW) (For and on behalf of **M/S NACOF INDIA LTD.**), o here by and herewith solemnly affirm / state on oath that :

1. All documents and information furnished are correct in all respects to the best of my knowledge and belief
2. I have not suppressed or omitted any information as is required.
3. I am/we are neither black listed nor debarred by Govt.of india/other state Govt. Departments/ Chhattisgarh State Govt. Departments/Urban L al Body.
4. I hereby authorize Technical Cell Officials to get all the documents verified from appropriate source(s). Deponent

NACOF ZONAL MANAGER LUCKNOW

(.....)
Authorized signatory /
for and on behalf of
**M/S NACOF INDIA LTD**
(affix seal)

NOTARY RISHIKANT TIWARI DURG Regd.No.-17394 Exp.Dt.17-11-24 GOVT. OF INDIA

## Verification

I **SUDHAKAR TIWARI** S/o **SHRI RAM BRIKSH TIWARI** do here by affirm that the contents stated in Para 1 to 4 above are true to the best of my knowledge and believe and are based on my / our record.

Verified that this..... date of .....2021...at (Place) ..... Seal of attestation by a Public Deponent Notary with date 25 DEC 2021

Lokesh Sahu Nehru nagar Bhilai

पक्षकार / गवाह के जायदादी पर दस्तावेज प्रमाणित किया गया।

NACOF ZONAL MANAGER LUCKNOW

(.....)
Authorized signatory /
for and on behalf of
**M/S NACOF INDIA LTD**
(affix seal)

NOTARY RISHIKANT TIWARI DURG (C.G.) Regd.No.-17394 Exp.Dt.17-11-24 GOVT. OF INDIA

SWORN TO BEFORE ME

RISHIKANT TIWARI
NOTARY DURG (C.G.)
Regn. No.-17394

25 DEC 2021

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



THE ECO CHAKRA

Creating A Sustainable World

September 27, 2023

Letter# EECS/002/Durg/2023-24

## Letter of Disposal Solid Recovered Fuel (SRF) MSW Segregated Dry Waste

This is to certify that we have sucefully co-processed 72 (Seventy Two) Tons of Solid Recovered Fuel(SRF) MSW Segregated Dry Waste including flexible plastic packaging of singlelayer or multilayer on the behalf of **National Fedration of Farmer's Procurment, Processing and Retailing Co-operatives of India Ltd (NACOF) vide work order#301 dated 13/07/2023 site located at Potiyakala Trenching Ground, Nagar Nigam Durg , Durg - 491001, Chattisgarh** with the help of our disposal partner **Ultratech Cement Limited, Rawan Cement Works, Rawan, Bhatapara - 493196, Chattisgarh from the jurisdiction of Nagar Nigam Durg, Durg - 491001, Chattisgarh vide PO#GC/GCE/1110502718 dated 31/07/2023** (as per Direction# F.No. B-11011/UPC-II/MSW(Direction)/2020-21 under Sec 5 of the Enviroment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM) Rules, 2016 regarding biomining of legacy waste and Plastic Waste Management Amendment (PWM) Rules, 2022) for scientific disposal and end of life treatment of MSW Dry Waste as alternative fuel resource in Cement Kiln during the period of 1st August 2023 to 31st August 2023. This letter of the quantity mentioned from the above loacation is not issued to any other entity.

**Waste Name:** Solid Recoverd Fuel(SRF) MSW Segregated Dry Waste

**Annexures**

*Agreement with Diposal Partner UTCL, (Rawan Cement Works)
*List of Dispatchs
*Disposal Receipts
***Any Questions or Concerns regards to this letter of disposal**

**Contact to: utcl-rwcw.scrap@adityabirla.com||the.ecochakra@gmail.com**

**CC To: Ultratech Cement Ltd (Rawan Cement Works)||NACOF Ltd**

Thanking You,

For Eco Enviro Circular Solutions

Kunal Singh Chauhan

Digitally signed by Kunal Singh Chauhan
Date: 2023.09.27 14:25:02 +05'30'

**Kunal Singh Chauhan**
Managing Partner

+91-9905347369
the.ecochakra@gmail.com
673, Amrit Nagar, Hazaribagh - 825301, Jharkhand, India
https://ecochakra.co.in

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

PO : 1110502718

Page : 2/4

Vendor's GSTIN No : 20AAIFE6055B2Z0

FOC Material / FOC Freight (Free of Cost Disposals

**ORDER ACCEPTANCE:**
You will provide order acceptance within 7 working days from date of receipt of Order by sending duplicate copy duly stamped and signed by you (i.e. scan by email / hard copy by mail), failing which the Order will be treated as accepted by you

**ACCIDENT/DAMAGES COMPENSATION :**
In case the accident involving the suppliers vehicle is caused due to negligence or otherwise either by the suppliers employee or by any workforce engaged by the supplier, then the supplier shall bear all costs incurred by UTCL for such incidents and UTCL shall proceed against the supplier for damages.

**PRODUCT HARMFUL EFFECTS:**
Along with the material supply you shall also provide information on harmful effects of product supplied by you on environment and safety aspects during handling.

**GST:**
You will raise the Tax Invoice in the format prescribed as per GST Laws along with prescribed documents for movements of goods and ensure to upload the required data timely in GSTR-1 and GSTR-3.

If GST is payable under reverse charge by UltraTech, then same should be mentioned on Invoice by you.

In case of any advance payment, you shall raise the necessary document and ensure the compliances as required under GST Law.

In case of any loss to UltraTech on account of non-compliance from your end e.g. incorrect declaration, failure/delay in deposit, failure/delay in upload of transaction, confiscation of goods by Govt. due to improper documents during movement etc. the same shall be recovered from you along with interest/penalty, if any.

Where ever applicable, UTCL shall deduct tax at source under the GST Laws at the rates prescribed.

On the implementation of GST, you will pass on the direct/indirect benefits accruing to you. This would include benefit pertaining to input tax, reduction in your cost of input material due to GST, reduction in effective tax rates etc.

Since the introduction of GST, if you had in any financial year or are expecting to have in the current financial year an annual Turnover more than the threshold specified under GST provisions for mandatory issuing e-Invoices, then you must issue e-Invoices under the GST provisions. If you have not issued the same till date, you should regularise the same immediately. In any case, you would hold UltraTech Cement Ltd harmless and that you shall be required to indemnify UltraTech Cement Ltd for any loss suffered by UltraTech due to non-issuance of e-Invoices by you.

The present Turnover threshold specified is Rs.500 crores per annum, and this has been notified to be reduced to Rs.100 crores per annum w.e.f. 01.01.2021.

**TCS Clause:**
As per new section 194Q introduced vide finance act 2021 w.e.f. 01/07/2021, deduction of Tax at source is introduced on all payment made towards purchase of goods in specified situations. In the situation and based on the declaration of supplier, section 194Q applies to UltraTech and hence TCS would not be applicable u/s206C(1H) of the IT Act. With effect from 01/07/2021 UltraTech shall not make the payment to the supplier along with the amount of TCS us/206C(1H) if UltraTech is liable to deduct TDS u/s194Q of the IT Act. However wherever as per applicability of section 206C(1H)



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

PO : 1110502718

ADITYA BIRLA
UltraTech



read with Sec. 194Q of IT Act, TCS is collected by supplier of goods/material, such supplier shall provide valid TCS certificate in accordance with prevalent provisions of Income-tax Act 1961 and Rules thereon. The supplier should also ensure that correct details are filled in the TCS returns filed with the authorities. Supplier will indemnify UltraTech against any and all liabilities or claims arising for any taxes and duties including interest and penalty, due to non-available of TCS credit to UltraTech on account of filing incorrect details in the e-TCS return/ wrong representation /information / document provided by the supplier from time to time or due to any non-compliance on his part.

UltraTech shall make the payment to the supplier towards supply of goods after deduction of tax at source u/s194Q of the Income-tax Act 1961 (IT Act) w.e.f. 01/07/2021 wherever applicable. UltraTech shall provide the TDS certificate on quarterly basis after filing of TDS return as applicable in accordance with prevalent provisions of IT Act and Rules thereon. In absence of PAN, TDS would be deducted at higher rate u/s206AA of the IT Act. The supplier shall give the declaration as per the format provided by UltraTech, declaring their Turnover and other details as required, to determine the applicability of TDS under this Section.

Further as per newly enacted provision 206AB/206CCA of IT Act, UltraTech shall deduct/collect TDS/TCS at higher rate if any supplier (of goods or services) is non filer of Income Tax return in last two assessment years immediately preceding the year in which TDS/TCS is to be deducted/Collected and in their case TDS/TCS deducted is exceeding Rs.50,000/- in each year. The last two years mentioned herembefore shall exclude the year for which time of filing return is not expired us139(1) of IT Act. In the absence of PAN, TDS would be deducted at higher rate u/s206AA of the IT Act. The supplier shall give the declaration (with supporting) as per format provided by UltraTech declaring the fact about filing of return of Income and compliance of section 206AB/206CCA of the IT Act.

Further w.e.f. 01/07/2021 there would be change in the clause relating to for S. 206C(1H) of the IT Act.

**TEST CERTIFICATE:**
You will ensure that material is accompanied by all relevant certificate,failing which the material may be liable for rejection

**CONFIDENTIALITY TERMS: -**
Confidential Information" means and includes, all information of any nature ( including without limitation, documents, drawings, models, apparatus, sketches, designs, specifications and list furnished to the Recipient by the Disclosing Party and any tangible embodiments of the Disclosing Party' s Confidentiality Information created by the Recipient, which a Party may have or acquire before or after the Purchase Order Date and during the contractual period, however conveyed (whether in writing, verbally, in a machine-readable format, or by any other means, and whether directly or indirectly), which relates to the business, products, price, developments, personnel, suppliers and customers of a Party and its Affiliates (whether or not designated as Confidential Information by the disclosing Party), and all information designated as confidential or which ought reasonably to be considered confidential.

Confidentiality under the clause shall be survived upon the expiry or termination of the Purchase Order. In case of violation of confidentiality agreement, Purchase Order shall be terminated at the option of the Disclosing Party. Recipient shall indemnify the Disclosing Party for the liquidated damages caused to the Disclosing Party, without prejudice to the right to claim penalty before the competent court.

We require order acknowledgement immediately.



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

PO : 3110502719

Page 1/3

For ULTRATECH CEMENT LIMITED
(UNIT: RAWAN CEMENT WORKS)

PRAVEEN KUMAR
SR. GENERAL MANAGER (MATE

Kunal Singh Chauhan

Digitally signed by Kunal Singh Chauhan
Date: 2023.09.20 13:20:19 +05'30'

Regd Off : Ahura Centre , 2nd Floor , B Wing , Mahakali Caves Road , Andheri(east) , Mumbai-400093. Cin :L26940mh2000plc128420

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Copy of certificate of co-processing

Smart UTILITIES Solid Waste Management
An Essel Group Enterprise

## Co-Processing Certificate

Certificate No.MSW/JBL/may 2023.

Date - 11/05/2023

M/S NACOF INDIA LTD

C/12, Rajendra Nagar

Raipur (CG) 492001

We, safely co-processed 3050.221 MT of post consumer plastic waste (MLF) from 21/01/2023 till date received from NACOF India Ltd. Legacy waste bio remediation project at potiyakala dump site under municipal corporation Durg. And co-processed at Essel MSW JABALPUR PVT LTD patwarihalka No.23 khasra No. 375,376,379, village kathonda, tehsil jabalpur Madhya Pradesh 482004

The plastic waste has been disposed in Accordance with the plastic waste Management rule 2016.

Plastic type -MLP(non recyclable)

Details of post consume plastic waste (MLP) received is attached in annexure -1 .

Thanking You,

For ESSEL Jabalpur MSW Pvt Ltd

Authorized Signatory

Essel infra

Jabalpur MSW Privte Limited
Khasara No.375,376 & 379, Village : Kathonda, District : Jabalpur, Police Station : Marhotaal
Post Office : Vijay Nagar, PIN : 482 002
Regd. Off. : Essel House, B-10, Lawrence Road, Industrial Area, New Delhi 110 035
CIN - U90001DL2013PTC247509

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ARIHANT ANALYTICAL LABORATORY PVT. LTD.
AN ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OHSAS) CERTIFIED LABORATORY
272, Phase-IV, Sec-57, HSIIDC, Kundli, Sonepat-131028 (Haryana)
Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com
Website : www.aalkundli.com

## TEST CERTIFICATE



**Issued To:** M/s National Federation of Farmers Procurement Processing And Retailing Co-operatives of India Ltd (NACOF)
House No.3643, Sector-02, Bajaj Colony,
Infornt of May Fair Apartment, New Rajendra, Raipur (CG)

**Report No.** AAL MIS-20230116038

**Sample Description:** Ambient Air Quality Monitoring

**Date of Monitoring:** 13/01/2023 to 14/01/2023

**Sampling Site:** Legacy Waste Municipal Dumping Yard
Potiya Kala, Durg

**Date of Receiving:** 16/01/2023
**Date of Starting:** 16/01/2023
**Date of Completion:** 21/01/2023
**Date of Reporting:** 21/01/2023

### TEST RESULT

**Sampling Details:**

| | | |
|---|---|---|
| Type of Monitoring | : | Ambient Air Quality Monitoring |
| Sampling Method | : | As per IS-5182 (P-14)-2000 |
| Location of Sampling Point | : | Near Dump Site |
| Sampling Started on | : | 10:30 AM (13/01/2023) |
| Sampling Completed on | : | 10:30 AM (14/01/2023) |
| Actual Time of Sampling (Hrs) | : | 24:00 Hrs. |
| Average flow Rate for particulate matter ($m^3$/min.) | : | 1.2 |
| Total Volume of air sampled for particulate matter ($m^3$) | : | 1728 |

| S. No. | Test Parameters | Unit | Results | Limits NAAQS (Max.) | Test Methods |
|---|---|---|---|---|---|
| 1 | Particulate Matter, $PM_{2.5}$ | $\mu g/m^3$ | 52.7 | 60 | IS-5182(P-24)-2019 |
| 2 | Particulate Matter, $PM_{10}$ | $\mu g/m^3$ | 86.8 | 100 | IS-5182(P-23)-2006 |
| 3 | Sulphur Dioxide (as $SO_2$) | $\mu g/m^3$ | 23.2 | 80 | IS-5182 (P-2)-2001 |
| 4 | Nitrogen Dioxide (as $NO_2$) | $\mu g/m^3$ | 47.8 | 80 | IS-5182(P-6)-2006 |
| 5 | Carbon Monoxide (as CO) | mg /$m^3$ | 1.5 | 02 (8hr) | IS-5182(P-10)-1999 |
| 6 | Ozone (as $O_3$) | $\mu g/m^3$ | <20.0 | 100 (8hr) | IS-5182(P-9)-1974 |
| 7 | Ammonia (as $NH_3$) | $\mu g/m^3$ | 31.5 | 400 | IS-5182(P-25)-2018 |
| 8 | Lead (as Pb) | $\mu g/m^3$ | <0.1 | 01 | IS-5182(P-22)-2004 |
| 9 | Nickel (as Ni ) | ng/ $m^3$ | <1.0 | 20 | AAL/SOP/008 |
| 10 | Arsenic (as As) | $ng/m^3$ | <1.0 | 06 | IS-5182(P-22)-2004 |
| 11 | Benzene (as $C_6H_6$) | $\mu g/m^3$ | <0.1 | 05 | IS-5182(P-11)-2006 |
| 12 | Banzo a-pyrene (BaP) | $ng/m^3$ | <1.0 | 01 | IS-5182(P-12)-2004 |

**End of Report**

Dr. D.R. SHARMA
Gen. Manager (Q&T)
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# ARIHANT ANALYTICAL LABORATORY PVT. LTD.

AN ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OHSAS) CERTIFIED LABORATORY

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Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com


## TEST CERTIFICATE



**Report No.** AAL MIS-20230116039

**Issued To:** M/s National Federation of Farmers Procurement Processing And Retailing Co-operatives of India Ltd (NACOF)
House No.3643, Sector-02, Bajaj Colony,
Infornt of May Fair Apartment, New Rajendra, Raipur (CG)

**Sample Description:** One sample described as Soil, was received.

**Date of Sampling:** 14/01/2023

**Sampling Site:** Legacy Waste Municipal Dumping Yard
Potiya Kala, Durg

**Date of Receiving:** 16/01/2023
**Date of Starting:** 16/01/2023
**Date of Completion:** 21/01/2023
**Date of Reporting:** 21/01/2023
**Sample Quantity:** 3 Kg.
**Sample Packing Condition:** Polythene Bag
**Sample Submitted By:** Customer

### TEST RESULT

| S. No. | Test Parameters | Unit | Results | Test Method |
|---|---|---|---|---|
| 1 | Colour | - | Blackish | IS 2720(P-26)-1987, Reaff-2007 |
| 2 | pH (1:2.5 Soil water extracts) | - | 7.91 | IS 2720(P-21)-1977, Reaff-2006 |
| 3 | Electrical Conductivity (1:2.5 Soil water extracts) | µS/cm | 641 | IS 2720(P-2)-2002 |
| 4 | Moisture Content | % by mass | 16.2 | AAL/SOP/ENV/010-D |
| 5 | Exchangeable Sodium (as Na) | Meq/100g | 0.93 | AAL/SOP/ENV/010-D |
| 6 | Exchangeable Potassium (as K) | Meq/100g | 0.55 | AAL/SOP/ENV/010-F |
| 7 | Chloride (as Cl) | % by mass | 0.29 | AAL/SOP/ENV/010-C |
| 8 | Nitrogen (as N) | kg/Ha | 112.4 | AAL/SOP/ENV/010-G |
| 9 | Phosphorus (as P) | kg/Ha | 35.5 | IS 2720(P-22)-1972, Reaff:2005 |
| 10 | Organic Matter | % by mass | 4.9 | AAL/SOP/ENV/010-B |
| 11 | Calcium (as Ca) | mg/100g | 27.2 | AAL/SOP/ENV/010-B |
| 12 | Exchangeable Magnesium (as Mg) | Meq/100g | 6.5 | IS 2720(P-24)-1976, Reaff: 2005 |
| 13 | Cation exchange capacity | Meq/100g | 22.9 | AAL/SOP/ENV/010-H |
| 14 | Water Holding Capacity | % by mass | 21.6 | IS 2720 (Part 7)-1980 |
| 15 | Bulk Density | gm/cc | 1.31 | AAL/SOP/ENV/010-D |
| 16 | Porosity | % | 26.3 | By Calculation |
| 17 | Sodium Absorption Ratio (SAR) | - | 0.18 | |
| 18 | Soil Grain Size Analysis/Texture | | | |
| (i) | Sand | % by mass | 54.0 | IS 2720(P-4)-1985, Reaff. 2001 |
| (ii) | Silt | % by mass | 22.0 | IS 2720(P-4)-1985, Reaff. 2001 |
| (iii) | Clay | % by mass | 24.0 | IS 2720(P-4)-1985, Reaff. 2001 |
| 19 | Zinc (as Zn) | mg/kg | 21.6 | By AAS |
| 20 | Iron (as Fe) | mg/kg | 910.5 | By AAS |
| 21 | Manganese (as Mn) | mg/kg | 16.5 | By AAS |
| 22 | Nickel (as Ni) | mg/kg | 3.2 | By AAS |
| 23 | Lead (as Pb) | mg/kg | ND | By AAS |
| 24 | Chromium (as Cr) | mg/kg | ND | By AAS |
| 25 | Copper (as Cu) | mg/kg | 6.5 | By AAS |
| 26 | Texture | - | Sandy Silt | IS 2720(P-4)-1985, Reaff. 2001 |
| 27 | Organic Carbon | % by mass | 1.74 | IS 2720(P-22)-1972, Reaff:2005 |

**End of Report**

Dr. D.R. SHARMA
(Technical Manager)
Authorised Signatory

Note: 1. The Result indicated above refer to the tested sample and listed test parameters only, endorsement of products is neither inferred not implied.
2. Total liability of our laboratory is limited to the invoice amount.
3. This report shall not be reproduced wholly or in part without written consent of the laboratory.
4. This report shall not be used in any advertising media or as evidence in the court of law without prior written consent of the laboratory.
5. The non-perishable sample received shall be destroyed after 30 days and perishable sample shall be destroyed after 7 days from the date of issue of report unless specified.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# ARIHANT ANALYTICAL LABORATORY PVT. LTD.

AN ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OHSAS) CERTIFIED LABORATORY

272, Phase-IV, Sec-57, HSIIDC, Kundli, Sonepat-131028 (Haryana)

Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com


## TEST CERTIFICATE



Report No. AAL MIS-20230116040

**Issued To:** M/s National Federation of Farmers Procurement Processing And Retailing Co-operatives of India Ltd (NACOF)
House No.3643, Sector-02, Bajaj Colony,
Infornt of May Fair Apartment, New Rajendra, Raipur (CG)

**Sample Description:** One sample described as **Leachate Water,** was received.

**Date of Sampling:** 14/01/2023

**Sampling Site:** **Legacy Waste Municipal Dumping Yard** Potiya Kala, Durg

**Date of Receiving:** 16/01/2023
**Date of Starting:** 16/01/2023
**Date of Completion:** 21/01/2023
**Date of Reporting:** 21/01/2023
**Sample Quantity:** 5 Litre
**Sample Packing Condition:** Plastic Bottle
**Sample Submitted By:** Customer

### TEST RESULT

| S. No. | Test parameters | Unit | Results | Testing Method |
|---|---|---|---|---|
| 1 | Odour | - | Disagreeable | IS 3025(P-5)-1983 |
| 2 | pH Value | - | 6.62 | IS 3025(P-11)-1983 |
| 3 | Total Dissolved Solids | mg/l | 4750.0 | IS 3025 (P-16)-1984 |
| 4 | Total Suspended Solids | mg/l | 1984.0 | IS 3025 (P-17)-1984 |
| 5 | Oil & Grease | mg/l | 17.5 | IS 3025 (P-39)-1991 |
| 6 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 1980.0 | IS 3025(P-44)-1993 |
| 7 | Chemical Oxygen Demand (COD) | mg/l | 6850.0 | IS 3025(P-58)-2006 |
| 8 | Total Kjeldahl Nitrogen (as N) | mg/l | 386.0 | IS 3025(P-34)-1988 |
| 9 | Ammonical Nitrogen (as N) | mg/l | 225.0 | IS 3025(P-34)-1988 |
| 10 | Cadmium (as Cd) | mg/l | ND(DL=0.1) | IS 3025(P-41)-1992 |
| 11 | Arsenic (as As) | mg/l | ND(DL=0.01) | IS 3025(P-37)-1988 |
| 12 | Cyanide (as CN) | mg/l | ND (DL=0.05) | IS 3025(P-27)-1986 |
| 13 | Lead ( as Pb) | mg/l | ND (DL=0.05) | IS 3025(P-47)-1994 |
| 14 | Zinc (as Zn) | mg/l | 2.18 | IS 3025(P-49)-1994 |
| 15 | Chromium (as Cr) | mg/l | 1.12 | IS 3025(P-52)-2003 |
| 16 | Hexa Chromium (as $Cr^{+6}$) | mg/l | ND (DL=0.05) | IS 3025(P-52)-2003 |
| 17 | Nickel (as Ni) | mg/l | 0.92 | IS 3025(P-54)-2003 |
| 18 | Copper (as Cu) | mg/l | ND (DL=0.1) | IS 3025(P-42)-1992 |
| 19 | Nitrate (as $NO_3$) | mg/l | 46.5 | IS 3025(P-34)-1988 |
| 20 | Fluoride (as F) | mg/l | 2.74 | IS 3025(P-60)-2008 |
| 21 | Phenolic Compound (as $C_6H_5OH$) | mg/l | ND (DL=0.001) | IS 3025(P-43)-1992 |
| 22 | Mercury (as Hg) | mg/l | ND (DL=0.001) | IS 3025(P-48)-1994 |
| 23 | Cobalt (as Co) | mg/l | ND (DL=0.01) | APHA 23rd Ed. |
| 24 | Specific Gravity | - | 1.58 | By Pycnometer |

**End of Report**

Dr. D.R. SHARMA
Gen. Manager (Q&T)
Authorised Signatory

Note: 1. The Result indicated above refer to the tested sample and listed test parameters only, endorsement of products is neither inferred not implied.
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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

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Website : www.aalkundli.com

# TEST CERTIFICATE



**Issued To:** M/s National Federation of Farmers Procurement Processing And Retailing Co-operatives of India Ltd (NACOF)
House No.3643, Sector-02, Bajaj Colony,
Infornt of May Fair Apartment, New Rajendra, Raipur (CG)

**Report No.** AAL MIS-20230116038

**Sample Description:** Ambient Air Quality Monitoring

**Date of Monitoring:** 13/01/2023 to 14/01/2023

**Sampling Site:** Legacy Waste Municipal Dumping Yard
Potiya Kala, Durg

**Date of Receiving:** 16/01/2023
**Date of Starting:** 16/01/2023
**Date of Completion:** 21/01/2023
**Date of Reporting:** 21/01/2023

## TEST RESULT

**Sampling Details:**

| | | |
|---|---|---|
| Type of Monitoring | : | Ambient Air Quality Monitoring |
| Sampling Method | : | As per IS-5182 (P-14)-2000 |
| Location of Sampling Point | : | Near Dump Site |
| Sampling Started on | : | 10:30 AM (13/01/2023) |
| Sampling Completed on | : | 10:30 AM (14/01/2023) |
| Actual Time of Sampling (Hrs) | : | 24:00 Hrs. |
| Average flow Rate for particulate matter ($m^3$/min.) | : | 1.2 |
| Total Volume of air sampled for particulate matter ($m^3$) | : | 1728 |

| S. No. | Test Parameters | Unit | Results | Limits NAAQS (Max.) | Test Methods |
|---|---|---|---|---|---|
| 1 | Particulate Matter, $PM_{2.5}$ | $\mu g/m^3$ | 52.7 | 60 | IS-5182(P-24)-2019 |
| 2 | Particulate Matter, $PM_{10}$ | $\mu g/m^3$ | 86.8 | 100 | IS-5182(P-23)-2006 |
| 3 | Sulphur Dioxide (as $SO_2$) | $\mu g/m^3$ | 23.2 | 80 | IS-5182 (P-2)-2001 |
| 4 | Nitrogen Dioxide (as $NO_2$) | $\mu g/m^3$ | 47.8 | 80 | IS-5182(P-6)-2006 |
| 5 | Carbon Monoxide (as CO) | mg /$m^3$ | 1.5 | 02 (8hr) | IS-5182(P-10)-1999 |
| 6 | Ozone (as $O_3$) | $\mu g/m^3$ | <20.0 | 100 (8hr) | IS-5182(P-9)-1974 |
| 7 | Ammonia (as $NH_3$) | $\mu g/m^3$ | 31.5 | 400 | IS-5182(P-25)-2018 |
| 8 | Lead (as Pb) | $\mu g/m^3$ | <0.1 | 01 | IS-5182(P-22)-2004 |
| 9 | Nickel (as Ni ) | ng/ $m^3$ | <1.0 | 20 | AAL/SOP/008 |
| 10 | Arsenic (as As) | $ng/m^3$ | <1.0 | 06 | IS-5182(P-22)-2004 |
| 11 | Benzene (as $C_6H_6$) | $\mu g/m^3$ | <0.1 | 05 | IS-5182(P-11)-2006 |
| 12 | Banzo a-pyrene (BaP) | $ng/m^3$ | <1.0 | 01 | IS-5182(P-12)-2004 |

**End of Report**

Dr. D.R. SHARMA
Gen. Manager (Q&T)
Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

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## TEST CERTIFICATE



**Issued To:** M/s National Federation of Farmers Procurement Processing And Retailing Co-operatives of India Ltd (NACOF)
House No.3643, Sector-02, Bajaj Colony,
Infornt of May Fair Apartment, New Rajendra, Raipur (CG)

**Sample Description:** One sample described as Soil, was received.

**Date of Sampling:** 14/01/2023

**Sampling Site:** Legacy Waste Municipal Dumping Yard
Potiya Kala, Durg

**Report No.** AAL MIS-20230116039

**Date of Receiving:** 16/01/2023

**Date of Starting:** 16/01/2023

**Date of Completion:** 21/01/2023

**Date of Reporting:** 21/01/2023

**Sample Quantity:** 3 Kg.

**Sample Packing Condition:** Polythene Bag

**Sample Submitted By:** Customer

### TEST RESULT

| S. No. | Test Parameters | Unit | Results | Test Method |
|---|---|---|---|---|
| 1 | Colour | - | Blackish | - |
| 2 | pH (1:2.5 Soil water extracts) | - | 7.91 | IS 2720(P-26)-1987, Reaff-2007 |
| 3 | Electrical Conductivity (1:2.5 Soil water extracts) | µS/cm | 641 | IS 2720(P-21)-1977, Reaff-2006 |
| 4 | Moisture Content | % by mass | 16.2 | IS 2720(P-2)-2002 |
| 5 | Exchangeable Sodium (as Na) | Meq/100g | 0.93 | AAL/SOP/ENV/010-D |
| 6 | Exchangeable Potassium (as K) | Meq/100g | 0.55 | AAL/SOP/ENV/010-D |
| 7 | Chloride (as Cl) | % by mass | 0.29 | AAL/SOP/ENV/010-F |
| 8 | Nitrogen (as N) | kg/Ha | 112.4 | AAL/SOP/ENV/010-C |
| 9 | Phosphorus (as P) | kg/Ha | 35.5 | AAL/SOP/ENV/010-G |
| 10 | Organic Matter | % by mass | 4.9 | IS 2720(P-22)-1972, Reaff:2005 |
| 11 | Calcium (as Ca) | mg/100g | 27.2 | AAL/SOP/ENV/010-B |
| 12 | Exchangeable Magnesium (as Mg) | Meq/100g | 6.5 | AAL/SOP/ENV/010-B |
| 13 | Cation exchange capacity | Meq/100g | 22.9 | IS 2720(P-24)-1976, Reaff: 2005 |
| 14 | Water Holding Capacity | % by mass | 21.6 | AAL/SOP/ENV/010-H |
| 15 | Bulk Density | gm/cc | 1.31 | IS 2720 (Part 7)-1980 |
| 16 | Porosity | % | 26.3 | AAL/SOP/ENV/010-D |
| 17 | Sodium Absorption Ratio (SAR) | - | 0.18 | By Calculation |
| 18 | Soil Grain Size Analysis/Texture | | | |
| (i) | Sand | % by mass | 54.0 | IS 2720(P-4)-1985, Reaff. 2001 |
| (ii) | Silt | % by mass | 22.0 | IS 2720(P-4)-1985, Reaff. 2001 |
| (iii) | Clay | % by mass | 24.0 | IS 2720(P-4)-1985, Reaff. 2001 |
| 19 | Zinc (as Zn) | mg/kg | 21.6 | By AAS |
| 20 | Iron (as Fe) | mg/kg | 910.5 | By AAS |
| 21 | Manganese (as Mn) | mg/kg | 16.5 | By AAS |
| 22 | Nickel (as Ni) | mg/kg | 3.2 | By AAS |
| 23 | Lead (as Pb) | mg/kg | ND | By AAS |
| 24 | Chromium (as Cr) | mg/kg | ND | By AAS |
| 25 | Copper (as Cu) | mg/kg | 6.5 | By AAS |
| 26 | Texture | - | Sandy Silt | IS 2720(P-4)-1985, Reaff. 2001 |
| 27 | Organic Carbon | % by mass | 1.74 | IS 2720(P-22)-1972, Reaff:2005 |

**End of Report**

Dr. D.R. SHARMA (M.Sc., Ph.D.)
Authorised Signatory

Note: 1. The Result indicated above refer to the tested sample and listed test parameters only, endorsement of products is neither inferred not implied.
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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

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Ph. : 7082301442, 9250014551 Email : aalkundli@gmail.com

Website : www.aalkundli.com


## TEST CERTIFICATE



**Report No.** AAL MIS-20230116040

**Issued To:** M/s National Federation of Farmers Procurement Processing And Retailing Co-operatives of India Ltd (NACOF)
House No.3643, Sector-02, Bajaj Colony,
Infornt of May Fair Apartment, New Rajendra, Raipur (CG)

**Sample Description:** One sample described as Leachate Water, was received.

**Date of Sampling:** 14/01/2023

**Sampling Site:** Legacy Waste Municipal Dumping Yard
Potiya Kala, Durg

**Date of Receiving:** 16/01/2023
**Date of Starting:** 16/01/2023
**Date of Completion:** 21/01/2023
**Date of Reporting:** 21/01/2023
**Sample Quantity:** 5 Litre
**Sample Packing Condition:** Plastic Bottle
**Sample Submitted By:** Customer

### TEST RESULT

| S. No. | Test parameters | Unit | Results | Testing Method |
|---|---|---|---|---|
| 1 | Odour | - | Disagreeable | IS 3025(P-5)-1983 |
| 2 | pH Value | - | 6.62 | IS 3025(P-11)-1983 |
| 3 | Total Dissolved Solids | mg/l | 4750.0 | IS 3025 (P-16)-1984 |
| 4 | Total Suspended Solids | mg/l | 1984.0 | IS 3025 (P-17)-1984 |
| 5 | Oil & Grease | mg/l | 17.5 | IS 3025 (P-39)-1991 |
| 6 | Biochemical Oxygen Demand (BOD - 3 days at 27°C) | mg/l | 1980.0 | IS 3025(P-44)-1993 |
| 7 | Chemical Oxygen Demand (COD) | mg/l | 6850.0 | IS 3025(P-58)-2006 |
| 8 | Total Kjeldahl Nitrogen (as N) | mg/l | 386.0 | IS 3025(P-34)-1988 |
| 9 | Ammonical Nitrogen (as N) | mg/l | 225.0 | IS 3025(P-34)-1988 |
| 10 | Cadmium (as Cd) | mg/l | ND(DL-0.1) | IS 3025(P-41)-1992 |
| 11 | Arsenic (as As) | mg/l | ND(DL-0.03) | IS 3025(P-37)-1988 |
| 12 | Cyanide (as CN) | mg/l | ND (DL-0.03) | IS 3025(P-27)-1986 |
| 13 | Lead ( as Pb) | mg/l | ND (DL-0.05) | IS 3025(P-47)-1994 |
| 14 | Zinc (as Zn) | mg/l | 2.18 | IS 3025(P-49)-1994 |
| 15 | Chromium (as Cr) | mg/l | 1.12 | IS 3025(P-52)-2003 |
| 16 | Hexa Chromium (as $Cr^{+6}$) | mg/l | ND (DL-0.05) | IS 3025(P-52)-2003 |
| 17 | Nickel (as Ni) | mg/l | 0.92 | IS 3025(P-54)-2003 |
| 18 | Copper (as Cu) | mg/l | ND (DL-0.1) | IS 3025(P-42)-1992 |
| 19 | Nitrate (as $NO_3$) | mg/l | 46.5 | IS 3025(P-34)-1988 |
| 20 | Fluoride (as F) | mg/l | 2.74 | IS 3025(P-60)-2008 |
| 21 | Phenolic Compound (as $C_6H_5OH$) | mg/l | ND (DL-0.001) | IS 3025(P-43)-1992 |
| 22 | Mercury (as Hg) | mg/l | ND (DL-0.001) | IS 3025(P-48)-1994 |
| 23 | Cobalt (as Co) | mg/l | ND (DL-0.07) | APHA 23rd Ed. |
| 24 | Specific Gravity | - | 1.58 | By Pycnometer |

**End of Report**

Dr. D.R. SHARMA
Gen. Manager (O&T)
Authorised Signatory

**Note:** 1. The Result indicated above refer to the tested sample and listed test parameters only, endorsement of products is neither inferred not implied.
2. Total liability of our laboratory is limited to the invoice amount.
3. This report shall not be reproduced wholly or in part without written consent of the laboratory.
4. This report shall not be used in any advertising media or as evidence in the court of law without prior written consent of the laboratory.
5. The non-perishable sample received shall be destroyed after 30 days and perishable sample shall be destroyed after 7 days from the date of issue of report unless specified.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**2756**

Photographs of utilization of Bio-Soil







Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Copy of In-Principle approval for remediation of excess legacy waste

छत्तीसगढ़ शासन
नगरीय प्रशासन एवं विकास विभाग
मंत्रालय,
महानदी भवन, नवा रायपुर अटल नगर

क्रमांक 5396 / 2266 / 2022 / 18 नवा रायपुर अटल नगर, दिनांक 13 / 08 / 2024

प्रति,

आयुक्त,
नगर पालिक निगम, दुर्ग
जिला– दुर्ग (छ.ग.)

विषयः– नगर पालिक निगम दुर्ग क्षेत्रांतर्गत लिगेसी वेस्ट के निष्पादन (पुराने कुडा स्थल के कचरे का प्रसंस्करण) की लागत में वृद्धि की सैद्धांतिक अनुमति बाबत्।

संदर्भ :– आपका पत्र क्रमांक 144 / स्वा.वि. / 2024, दिनांक 24.06.2024

––00––

विषयांतर्गत संदर्भित प्रस्ताव के संबंध में, नगर पालिक निगम, दुर्ग क्षेत्रांतर्गत लिगेसी वेस्ट निपटान हेतु पुनरीक्षित कार्य की सैद्धांतिक अनुमति प्रदान की जाती है।

विभाग के पत्र क्रमांक एफ 5–7 / 2021 / 18 दिनांक 02.11.2021 अंतर्गत कार्यवाही किया जाना सुनिश्चित करें।

(डॉ. ऋचु वर्मा)
अवर सचिव
छत्तीसगढ़ शासन
नगरीय प्रशासन एवं विकास विभाग

पृ. क्रमांक : / 2266 / 2022 / 18 नवा रायपुर अटल नगर, दिनांक / 08 / 2024

प्रतिलिपि :–

1. निज सचिव, मान. उपमुख्यमंत्री जी, छत्तीसगढ़ शासन, नगरीय प्रशासन एवं विकास विभाग, मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर।
2. संचालक, संचालनालय नगरीय प्रशासन एवं विकास, इन्द्रावती भवन, नवा रायपुर अटल नगर।

की ओर सूचनार्थ।

अवर सचिव
छत्तीसगढ़ शासन
नगरीय प्रशासन एवं विकास विभाग

F/Virendra/Letter 2024

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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# संचालनालय, नगरीय प्रशासन एवं विकास,
# नवा रायपुर, अटल नगर

क्र./या.प्र.–5/2024/T.S.-98/8245 अटल नगर, दिनांक 13/11/2024

//आदेश//

आयुक्त नगर पालिक निगम दुर्ग का पत्र कमांक 541 दिनांक 17/10/2024 द्वारा नगर पालिक निगम दुर्ग क्षेत्रांतर्गत लिगेसी वेस्ट 2,27,550 क्युबिक मीटर के निष्पादन (पुराने कुडा स्थल के कचरे का प्रसंस्करण) कार्य हेतु राशि रू. 742.68 लाख की पुनरीक्षित तकनीकी स्वीकृति हेतु प्रस्ताव प्रस्तुत किया गया है। इस कार्यालय के तकनीकी स्वीकृति क्रमांक 137 दिनांक 08.08.2020 द्वारा 1,80,000/(अक्षरी – एक लाख अस्सी हजार) क्युबिक मीटर लिगेसी वेस्ट के निष्पादन हेतु राशि रू. 599.38 लाख की तकनीकी स्वीकृति दी गई थी।

विभागीय आदेश क्रमांक एफ–5–190/18/05 दिनांक 29.10.2010 के प्रदत्त अधिकारों का प्रयोग करते हुए, नगर पालिक निगम दुर्ग क्षेत्रांतर्गत लिगेसी वेस्ट 2,27,550 क्युबिक मीटर के निष्पादन (पुराने कुडा स्थल के कचरे का प्रसंस्करण) हेतु राशि रू. 742.68 लाख (शब्दो में :– सात करोड़ बयालीस लाख अड़सठ हजार मात्र) की पुनरीक्षित तकनीकी स्वीकृति निम्नांकित शर्तो के अधीन प्रदान की जाती है :–

1. कार्य का पुनरीक्षित प्रशासकीय, वित्तीय स्वीकृति सक्षम अधिकारी से प्राप्त की जावे।
2. प्रसंस्करण कार्य नगर पालिक निगम अधिनियम 1956 तथा छ.ग. कार्य विभाग मैन्यूअल का पालन किया जावे।
3. प्रसंस्करण कार्य सक्षम अधिकारी से अनुमोदित नक्शे के अनुसार किया जावे।
4. प्रसंस्करण कार्य निकाय के स्वामित्व की भूमि पर करवाया जाना सुनिश्चित करें। प्रसंस्करण स्थल पर पेयजल की समुचित व्यवस्था की जावे।
5. प्रसंस्करण हेतु किराये का वाहनों का फिटनेश एवं आर.सी. परीक्षण कर फिट वाहन का उपयोग किया जावे।
6. प्रसंस्करण दौरान माननीय एन.जी.टी. के द्वारा बनाये गये समस्त नियमो का पालन किया जावे।
7. पर्यावरण (संरक्षण) अधिनियम 1986 एवं इसके अंतर्गत बनाए गये समस्त प्रासंगिक नियमों तथा दिशा निर्देशो का पालन सुनिश्चित किया जावे।
8. जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 वायु (प्रदुषण निवारण और नियंत्रण) अधिनियम, 1981 का पालन सुनिश्चित किया जावे।
9. कार्य के दौरान स्वास्थ्य एवं सुरक्षा संबंधी उपाय किया जावे।
10. यह तकनीकी स्वीकृति अनुदान की देयता का द्योतक नही है। प्रसंस्करण कार्यो का बजट प्रावधान व उपलब्ध राशि के अंतर्गत कार्य किया जावे।

13/11/2024

मुख्य अभियंता
संचा. नगरीय प्रशासन एवं विकास
नवा रायपुर अटल नगर (छ.ग.)

118 | TS !!! 2024. 10(khande sir)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

पृ.क्र. / या.प्र.–5 / 2024 / T.S.-98/ 8246 अटल नगर, दिनांक 13/11/2024

प्रतिलिपिः–

1. संचालक, नगरीय प्रशासन एवं विकास, नवा रायपुर अटल नगर की ओर सादर सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, दुर्ग को पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

13/11/2024

मुख्य अभियंता
संचा. नगरीय प्रशासन एवं विकास
नवा रायपुर अटल नगर (छ.ग.)



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Supporting Documents for Legacy waste Management by Dhamtari Municipal Corporation

| INDEX | | |
|---|---|---|
| **Sr. No.** | **Description** | **Page No.** |
| 1 | Logbook of Legacy waste | 2 |
| 2 | Declaration of No fresh waste goes into the Dump site | 5 |
| 3 | Before After photographs of the legacy waste site | 6 |
| 4 | Copy of Agreement between Dhamtari Municipal Corporation and Aayishi Hygine and Care PVt Ltd for remediation of legacy waste. | 16 |
| 5 | Decleartion of Utilization of Bio-Soil | 18 |
| 6 | Details of Screened legacy waste | 19 |
| 7 | Letter of Disposal of SCF by cement plant | 21 |
| 8 | Copy of Invoice for SCF/RDF | 22 |
| 9 | Details of disposal of inerts | 30 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# ULB Name: Municipal Corporation Dhamtari, District-Dhamtari (C.G.)

## Details of Legacy Waste Management

| Sr No. | Name of the ULB | Location of Legacy waste | Area covered by the Legacy waste (Acre) | Total Quantity of Legacy waste in each site (in MT) | Process adopted to remediate at each site | Quantity of the legacy waste remediated (in MT) | Present quantity of legacy waste (in MT) |
|---|---|---|---|---|---|---|---|
| 01 | Dhamtari | Danitola, Dhamtari Nagar Nigam | 4.25 | 34542.77 | Bio Remediation | 34542.77 | NA |

| Starting Date of remediation work | Completion Date of remediation work | Timelines to Complete the work. (If work not completed) | Daily legacy waste being added as unprocessed waste (in MT) | Gap in legacy waste remediation & time bound plan | Action plan to remediate and recover the sites with earmarked Budget |
|---|---|---|---|---|---|
| December 2022 | July 2023 | Work Completed in July 2023 | NA | NA | legacy waste remediated & tree plantation in trenching ground |

| Quantity of the recovered waste from the Remediated Legacy Waste | | | |
|---|---|---|---|
| (a) Compost / Organic (in MT) | (b) RDF / Plastic (in MT) | (c) Rubber (in MT) | (d) Inerts (Construction Waste, Wood, Glass, etc) (in MT) |
| 67.39% (23281.09 MT) | 3.71 % (1284.07 MT) | 0 | 28.88 % (9977.61 MT) |

| Final Destination of all components of waste (Quantity wise location of all the components) | | | |
|---|---|---|---|
| (a) Compost / Organic (in MT) | (b) RDF / Plastic (in MT) | (c) Rubber (in MT) | (d) Inerts (Construction Waste, Wood, Glass, etc) (in MT) |
| 1. Used in parks / garden (Makai Park -2.5 Ton ) Century park – 1.6 Ton City Park – 3.4 Ton | RDF Sent to Cement Plant (Ultratech Cement Plant, Bhatapara) Qty- (1284.07 MT) | NA | 1. Low lying Area (Trenching Ground Dhamtari – 9977.61 MT) |
| 2. Stored for use (Danitola SLRM Qty – 23273.59) | | | |

Nodal Officer
Municipal Corporation Dhamtari

Commissioner
Municipal Corporation Dhamtari

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# OFFICE OF THE MUNICIPAL CORPORATION DHAMTARI (C.G.)

Website – www.nagarnigamdhamtari.com, Email ID – commissionerdhamtari@gmail.com, Phone/Fax No. 07722-241599

## Monthly Logbook of inert and C&D

| S.No. | Month | Qty of biosoil (Ton) | Longitute | Latitude |
|---|---|---|---|---|
| 01 | 02 | 03 | 04 | 05 |
| 01. | Dec 2022 | 5600.00 | 20.7151120 | 81.5620306 |
| 02. | Jan 2023 | 1280.00 | 20.69917 | 81.53972 |
| 03. | Feb 2023 | 1209.63 | 20.69111 | 81.55278 |
| 04. | March to August 2023 | 1887.98 | 20.6861106 | 81.5579121 |
| | | 9977.61 | | |

Nodal officer
(SBM)
Municipal Corporation Dhamtari

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2762

350

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# OFFICE OF THE MUNICIPAL CORPORATION DHAMTARI (C.G.)

*Website – www.nagarnigamdhamtari.com, Email ID – commissionerdhamtari@gmail.com, Phone/Fax No. 07722-241599*

## Monthly Logbook of biosoil

| S.No. | Month | Qty of biosoil (Ton) | Longitute | Latitude |
|---|---|---|---|---|
| 01 | 02 | 03 | 04 | 05 |
| 01. | Jan 2023 | 5687.00 | 20.7151120 | 81.5620306 |
| 02. | Feb 2023 | 3923 | 20.69917 | 81.53972 |
| 03. | March to August 2023 | 13671.09 | 20.69111 | 81.55278 |
| | | **23281.09 MT** | | |

Nagar
Nodal officer
(SBM)
Municipal Corporation Dhamtari

# कार्यालय नगर पालिक निगम धमतरी, जिला – धमतरी (छ.ग.)

*Website – www.nagarnigamdhamtari.com, Email ID – commissionerdhamtari@gmail.com, Phone/Fax No. 07722-241599*

क्रमांक / आयुक्त / लोक कर्म / 2024 / 469 धमतरी, दिनांक 21/11 /2024

## –:: प्रमाण–पत्र ::–

एतद् द्वारा प्रमाणित किया जाता है कि नगर पालिक निगम, धमतरी में कुल 40 वार्डो से निकलने वाले कचरो का प्रसंस्करण एवं निपटान एस.एल.आर.एम. केन्द्रो में किया जाता है, एवं किसी भी प्रकार का कूडा महिमासागर वार्ड स्थित डम्प साईट में नहीं डाला जाता है।

Mugat

नोड़ल अधिकारी
(स्वच्छ भारत मिशन)
नगर पालिक निगम धमतरी

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Before After photographs of Legacy waste Management site in Dhamtari Municipal Corporation







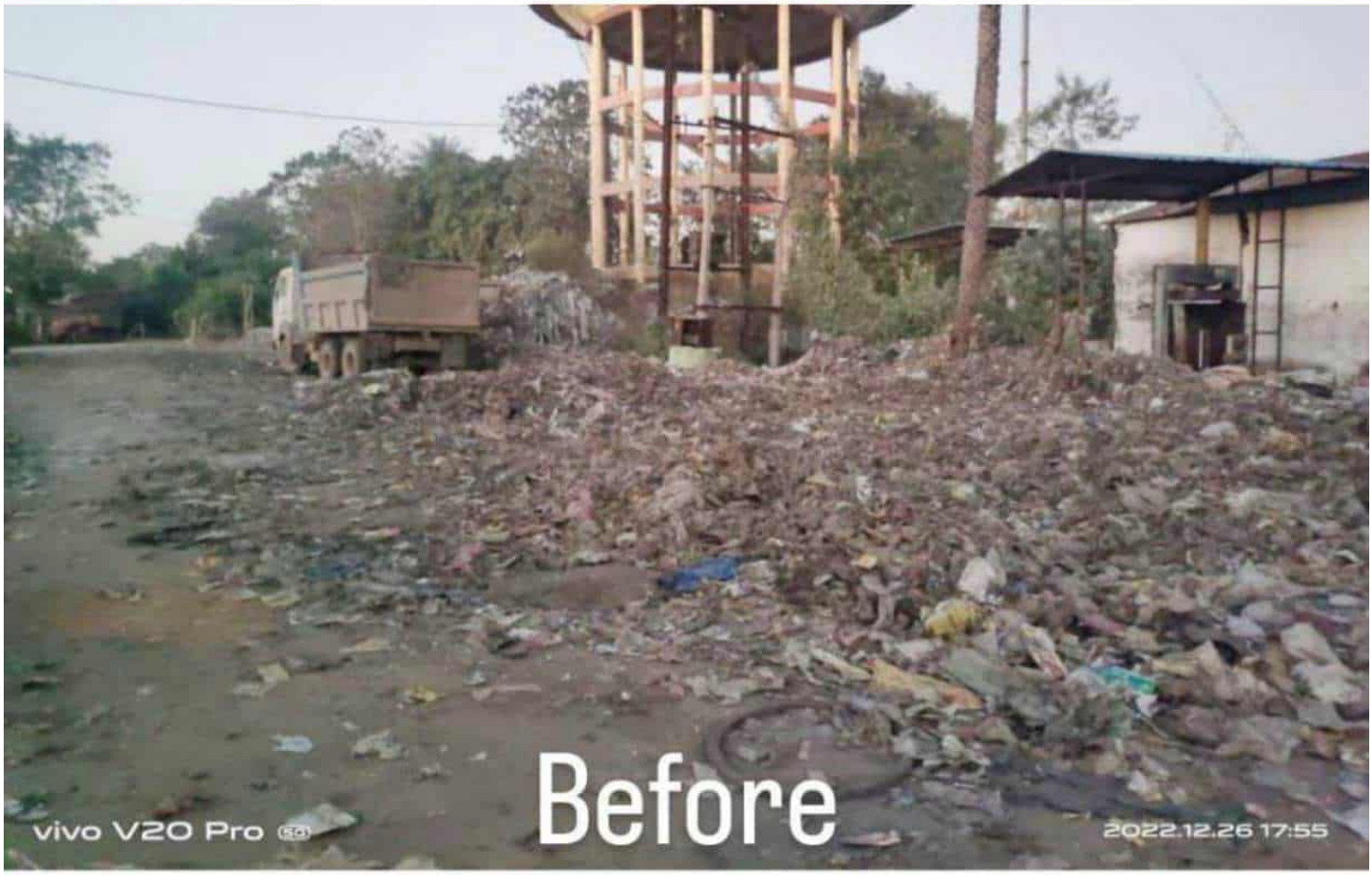
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Chhattisgarh, Nava Raipur







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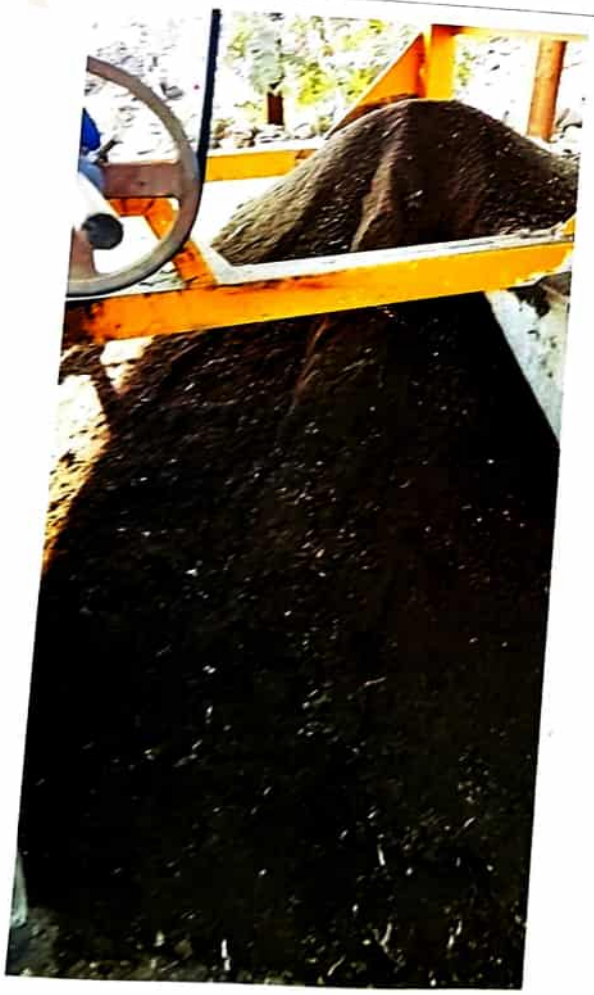


Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Photographs of Generated Compost



Sub Engineer
Municipal Corporation
Dhamtari (C.G.)



Sub Engineer
Municipal Corporation
Dhamtari (C.G.)

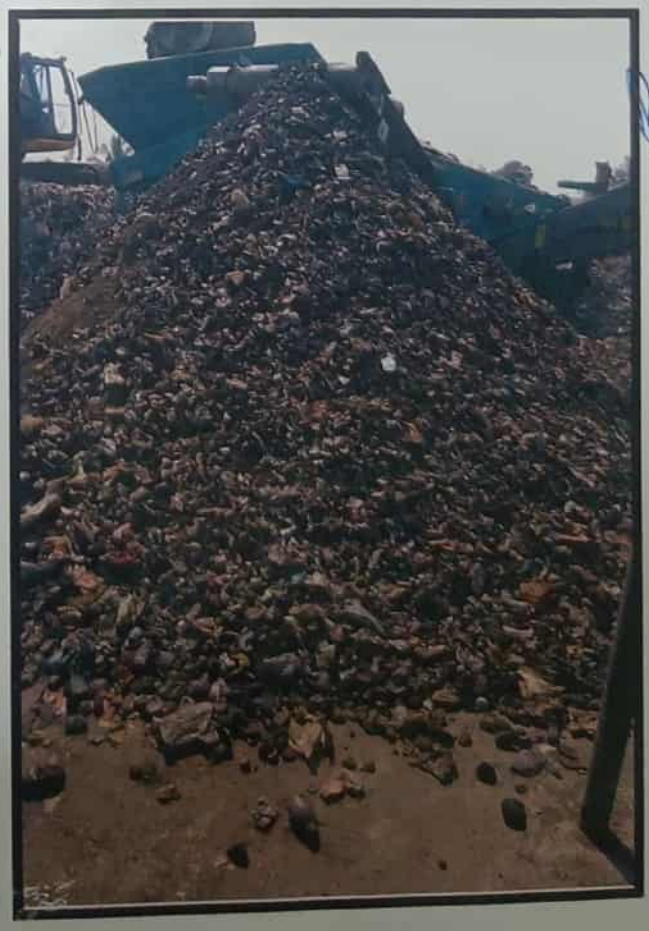
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Chhattisgarh, Nava Raipur





Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur





Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur





Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




छत्तीसगढ़ CHHATTISGARH N 870119

## -:: *Agreement* ::-

*(Rule-144)*

An agreement made the **31 October on the 2022 between Aayushi Hygiene And Care Pvt.Ltd. New Delhi** (here in after called the contractor) of the one part and Municipal Corporation, Dhamtari (Here in after called the DMC) of the other part. Where in the contractor has by a tender dated 06.10.2022 offered to provide supply delivery erect, contract and maintain

THE WORK OF "Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and Scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per SWM rule 2016 and guideline for Disposal of Legacy Waste at Trenching Ground Mahima Sagar Dump Site".

And all other works set out in the schedule here to where as the said tender has been accepted by the Commisioner/ Standing committee/Corporation/Administrator.

And where as it is necessary that the contract so obtained should embodied documents in writing in the form here in after appearing.

Now it is accord as follows:-

01. The contractor shall in accordance with the condition set out below do acecute the work in this the schedule here in under written in the conditions of the payment there in set out.

02. The contractor embodied in the document shall be in sub-stution for the contract in there in to be tender and acceptance as here in before receipt which contract shall be deemed to be full and void in so for as it different from the contract here in contrained.

..2..

Executive Engineer
Municipal Corporation
Dhamtari (C.G.)

AAYUSHI HYGIENE AND CARE PVT. LTD.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

..02..

## -:: CONDITIONS ::-

The work is to be carried on with due diligence and all works executed is to be done in the most substantial and workman ship manner, the materials used, when supplied by the Contractor are to be the best quality and in all cases are to be sub to the approval of the engineer/ourseer/ Commisioner decision as to the rate of progress and quality of work of materials shall be final .

The quantity of when executed shall be measure and payment made on the satisfactory completion of the work.

In the case of delay :bed work of material the supervising authority may remove the same and have them replaced, deducting the value of the work rejected of materials removed or the cost of replacing the same as it may think proper, from any amount due or that may become due to the party making the tender .

The designs, drawings and instructions in writing relating to the signed by the Commisioner / Engineer and loaged in his office for inspection during office hours shall be strictly confirmed to.

The Administrator / The Commisioner/ The Engineer shall have power to make any alterations in the original design of Instruction that may occur to him to be necessary during the progress of work and such alteration shall be carried out on the same condition as agreed to in respect of the main work with in such as the Administrator/ The Commisioner/ The Engineer way in writing when specifying the alterations direct, Extra work . If any necessitated by such alterations shall be paid for.

(D) At the rate already agreed to if it be of the same nature as certified in the agreement.

(E) To rates maintained in the schedule of rates of rates as may be applicable if it is of a different nature and there be no rate agreed upon such work and.

(F) At the rates deemed to be reasonable by the sanctioning authority on an analysis of the current market rates of labor and materials, If the extra items are not included in the schedule rate applicable to the Municipal Corporation.

Such alteration shall not invalidate the contract but the time for completion of the work will be extended in the proportion that the extra work, because to the original contract work.

It is shall appear to the Administrator / The Commisioner/ The Executive Engineer that any work has been executed with unsound imperfect of unskillful workman ship of with materials of an inferno perfect of unskillful ship or with materials of an infer description, the contractor shall on demand in writing forthwith rectify, remove of reconstruct in wholes of in orate as the case may require without any additional charge and in the event of his reducing to do so within the period.

Specified by the Administrator / The Commisioner/ The Executive Engineer. As the case may be, of in the case of failure to remove from the site of the work within a specified period-period any materials of articles within are considered of unsound of unsound or inferior quality and are not in accordance with the terms of the contract and to provide immediately suitable materials or articles with the terms of the contract and to provide immediately suitable materials or articles in lieu of these condemned than damages shall be paid at the rate of one percent on the amount of the estimate for every day not exceeding 10 days for failure to comply with the written demand of the Administrator/ The Commisioner/ The Engineer Should the sanctioning authority consider that the work although not escorted in strict accordance with the specification may to be stand it is empowered to pay for the same at such required rates as it may fix but this proceeding is quite optional in its part.

06. A deduction of 10 percent of value of work down to is made from the contractor bill in case the work in not completed within the time noted below.

07. There will stnictly use the crusher metal in concrete works of all grade.

08. Not a singal payments is sanctioned with-out test report of materials used,like metal,concret, brick, steel etc.

09. Bill/Payment has been made only atfer 28 days caring of work.

10. Contractor should submit clearance certificate issued from Environment Department after completion of all work at site regarding completion of work as per rule or NGT Guideline.

AAYUSHI HYGIENE AND CARE PVT. LTD.

Executive Engineer
Municipal Corporation
Dhamtari (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Utilization of Bio-Soil

## कार्यालय नगर पालिक निगम, धमतरी (छ.ग.)

Email Id – commissionerdhamtari@gmail.com (Fax No.-241598) PH. – 240603

प्रमाणित किया जाता है कि नगर पालिक निगम धमतरी क्षेत्रांतर्गत दानीटोला ट्रेचिंग ग्राउण्ड स्थित लिगेसी वेस्ट अनुमानित 35000 टन को पूर्णतया निपटान किया जा चुका है। जिससे 23281.09 टन खाद का निर्माण किया गया है, जिसका उपयोग शहर के विभिन्न गार्डनों में एवं निकाय द्वारा वर्षा ऋतु में सघन वृक्षारोपण का कार्य किया गया, जिसमें निर्मित खाद का उपयोग किया गया है। वर्तमान में शेष 8500 टन खाद निकाय में उपलब्ध है।

आयुक्त
नगर पालिक निगम धमतरी

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Details of Screened Legacy Waste
# (Compost/RDF/Inert)

## Municipal Corporation, Dhamtari

Details of Screened Legacy waste filled at Rampur Site (Compost/ (RDF/Inert))

| Date | RECEIPT NO | Vehicle No | DHARAMKANTA | QTY (Kg) |
|---|---|---|---|---|
| 27.12.2022 | 1684 | CG07BZ7818 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 38070 |
| 27.12.2022 | 1685 | CG04CA2126 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 35150 |
| 27.12.2022 | 1686 | CG04JB6636 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 32140 |
| 28.12.2022 | 1693 | CG04DL0697 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 30150 |
| 28.12.2022 | 1694 | CG07N6615 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 30080 |
| 28.12.2023 | 1695 | CG08AE4900 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 25060 |
| 29.12.2022 | 1696 | CG08AA1956 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 38120 |
| 29.12.2022 | 1697 | CG07BS2416 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 38250 |
| 29.12.2022 | 1698 | CG07L0708 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 40090 |
| 30.12.2022 | 1699 | CG07CA8539 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 32140 |
| 30.12.2022 | 1700 | CG08L3780 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 33290 |
| 30.12.2022 | 1701 | CG04MN1768 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 35190 |
| 31.12.2022 | 1702 | CG04MS1144 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 12150 |
| 31.12.2022 | 1703 | CG04JT8924 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 32070 |
| 31.12.2022 | 1704 | CG07CA0875 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 26280 |
| 02.01.2023 | 1705 | CG07CB7040 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 38250 |
| 02.01.2023 | 1706 | CG08Y2812 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 38120 |
| 02.01.2023 | 1707 | CG04Z9111 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 39170 |
| 03.01.2023 | 1708 | CG08MZ2755 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 28160 |
| 03.01.2023 | 1709 | CG04T2148 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 34070 |
| 03.01.2023 | 1710 | CG07VR1027 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 27140 |
| 03.01.2023 | 1711 | CG07AA9096 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 11090 |
| 04.01.2023 | 1712 | CG07MB6637 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 34180 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | | | |
|---|---|---|---|---|
| 04.01.2023 | 1713 | CG08N5695 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 36080 |
| 05.01.2023 | 1714 | CG04E5259 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 33290 |
| 05.01.2023 | 1715 | CG07HT8573 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 12060 |
| 05.01.2023 | 1908 | CG04JC9328 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 28080 |
| 05.01.2023 | 1909 | CG04JC5558 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 24120 |
| 05.01.2023 | 1910 | CG07CA9642 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 25030 |
| 06.01.2023 | 1911 | CG04JC9328 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 24150 |
| 06.01.2023 | 1912 | CG04JC5558 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 25250 |
| 06.01.2023 | 1913 | CG04JC9328 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 23070 |
| 07.01.2023 | 1914 | CG04JC9328 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 28010 |
| 07.01.2023 | 1915 | CG04JC5558 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 27200 |
| 07.01.2023 | 1916 | CG07CA9642 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 25110 |
| 08.01.2023 | 1917 | CG04JC9328 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 26070 |
| 08.01.2023 | 1918 | CG07CA9642 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 24010 |
| 09.01.2023 | 1919 | CG04JC9328 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 22110 |
| 09.01.2023 | 1920 | CG07CA9642 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 25130 |
| 09.01.2023 | 1921 | CG04JC5558 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 23210 |
| 10.01.2023 | 1922 | CG04JC5558 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 25040 |
| 10.01.2023 | 1923 | CG07CA9642 | Chhattisgarh Dharamkanta Sihava Road Dhamtari | 24200 |
| | Waste polythene and other which is to be provided to cement plants is approx | | | 0 |
| | | | | 1209630 |

1209.63

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Letter of disposal of SCF/RDF

Eco Enviro Circular Solutions

**THE ECO CHAKRA**

Creating A Sustainable World

Letter# EECS/001/Dhamtari/2023-24

September 20, 2023

## Letter of Disposal Solid Recovered Fuel (SRF) MSW

### Segregated Dry Waste

This is to certify that we have sucefully co-processed 284 Tons of Solid Recovered Fuel(SRF) MSW Segregated Dry Waste including flexible plastic packaging of singlelayer or multilayer on the behalf of **Ayushi Hygiene & Care Pvt Ltd vide work order#307 dated 07/11/2022 site located at H.N. 198, Mahima Sagar Ward, Rampur, Dhamtari - 493773, Chattisgarh** with the help of our disposal partner **Ultratech Cement Limited, Rawan Cement Works, Rawan, Bhatapara - 493196, Chattisgarh from the jurisdiction of Nagar Nigam Dhamtari, Dhamtari - 493773, Chattisgarh vide PO#GC/GCE/1110502718 dated 31/07/2023** (as per Direction# F.No. B-11011/UPC-II/MSW(Direction)/2020-21 under Sec 5 of the Enviroment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM) Rules, 2016 regarding biomining of legacy waste and Plastic Waste Management Amendment (PWM) Rules, 2022) for scientific disposal and end of life treatment of MSW Dry Waste as alternative fuel resource in Cement Kiln during the period 1 May 2023 to 31 August 2023. This letter of the quantity mentioned from the above loacation is not issued to any other entity.

**Waste Name:** Solid Recoverd Fuel(SRF) MSW Segregated Dry Waste

**Annexures**

*Agreement with Diposal Partner UTCL, (Rawan Cement Works)

*List of Dispatchs

*Disposal Receipts

***Any Questions or Concerns regards to this letter of disposal**

**Contact to: utcl-rwcw.scrap@adityabirla.com||the.ecochakra@gmail.com**

**CC To: Ultratech Cement Ltd (Rawan Cement Works)||Ayushi Hygiene & Care Pvt. Ltd.**

Thanking You,

For Eco Enviro Circular Solutions

Kunal Singh Chauhan

Digitally signed by Kunal Singh Chauhan
Date: 2023.09.20 14:02:50 +05'30'

**Kunal Singh Chauhan**

Managing Partner

+91-9905347369
the.ecochakra@gmail.com
673, Amrit Nagar, Hazaribagh - 825301, Jharkhand, India
https://ecochakra.co.in

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Copy of Invoice for SCF/RDF

## PURCHASE ORDER
(Domestic PO)

ADITYA BIRLA
UltraTech

Format No : F-02

**Company**
ULTRATECH CEMENT LIMITED
(UNIT: RAWAN CEMENT WORKS)
TEHSIL- SIMGA
PO - GRASIM VIHAR, VILLAGE RAWAN
DIST-BALODA BAZAR-BHATAPARA ,
CHATISGARH - 493196
INDIA
Phone : 7726-288217
Fax : 7726-288215
Contact: UDAY PRATAP SINGH
Email :udayp.singh@adityabirla.com

**Purchase Order** :GC/GCE/1110502718
**Document Date** : 31.07.2023
**Validity Period** : -

Vendor Code : 606742
ECO ENVIRO CIRCULAR SOLUTIONS
NR. AMRIT NAGAR HIGH SCHOOL,
GROUND FLOOR, KHATAN NO -1,
KHESHRA NO - 673,
HAZARIBAGH - 825301
INDIA
Phone : 9905347369
Email :
ECOENVIROCIRCULARSOLUTIONS@GMAIL.COM

Annexure For Letter# EECS/001/Dhamtari/2023-24

Dear Sirs,

We are pleased to place our order on you for the following materials /services subject to terms & conditions and instructions specified here.

| Item | Indent No Date | Material Code Material Description | Item Qty | UoM | Item Price INR | Disnt % | Net Value (INR) (Inc Dis & Oth) |
|---|---|---|---|---|---|---|---|
| 10 | 50602809 31.07.2023 | AFPLASTICWASTE ALTERNATE FUEL PLASTIC WASTE | 1000.000 | MT | 0.01 | | 10.00 |

Total value of PO in INR(Excluding Duties and Taxes ) : 10.00
**Rupees Ten**

**TERMS & CONDITIONS**

| | | |
|---|---|---|
| GST | : | NIL |
| Freight | : | INCLUSIVE |
| Packing & Forwarding | : | NIL |
| Handling Charges | : | NIL |
| Incoterms | : | / |
| Dispatch Mode | : | By Road |
| Delivery Address | : | ULTRATECH CEMENT LIMITED |
| | : | UNIT: RAWAN CEMENT WORKS |
| | : | PO - GRASIM VIHAR, VILLAGE RAWAN |
| | : | TEHSIL- SIMGA |
| | : | DIST-BALODA BAZAR-BHATAPARA , CHATISGARH - 493196 |
| Delivery [illegible] | : | 06.09.2023 |
| Packing Instruction | : | |
| Insurance | : | Your Account |
| Payment Terms | : | Refer text "terms of payment " in header |
| | : | |

**GST DETAILS**

| | | |
|---|---|---|
| GSTIN No | : | 22AAACL6442L1ZK |
| Income Tax PAN Number | : | AAACL6442L |
| Vendor's PAN No | : | AAIFE6055B |

Regd Off : Ahura Centre , 2nd Floor , B Wing , Mahakali Caves Road , Andheri(east) , Mumbai-400093. Cin : L26940mh2000plc128420

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Reverse Logistics

# Eco Enviro Circular Solutions

Creating A Sustainable World

Eco Enviro Circular Solutions

673, K[illegible]bekhurd, Nr. Amrit Nagar High School
Amrit N[illegible]gar, Hazaribagh
Jharkhand - 825301

Branch Code | 001 Head Office

9905347369
the.ecochakra@gmail.com

**Notice**

Without the consignee's written permission this consignment will not be diverted, re-routed, or rebooked and it should be delivered at the destination. Lorry Receipt will be delivered to the only consignee. Without prior approval, Lorry Receipt can not be handover to anyone.

**AT OWNER'S RISK**
GST No.: **20AAIFE6055B2Z0**
PAN No.: **AAIFE6055B**
CIN No.: **UDYAM-JH-20-0000287**
TPT Reg.No.: **9905347369**

LR Date: **06-06-2023** LR No: **EECS/2023-24/2**
Truck/Vehicle No.: **CG-08AU-7522** Transport Mode: **By Truck**
From: **"Dhamtari, Chattisgarh"** To: **"Rawan, Chattisgarh"**
Driver : **Sunil Kumar Yadav** Mobile:
License No.: **CG0820190002446**
Delivery Type: **Warehouse** Payment Status: **To Pay**

Consignor: **Eco Enviro Circular Solutions**
GST No: **20AAIFE6055B2Z0** Mobile: **9905347369**
Address: **Mahima Sagar Ward, Rampur Dhamtari - 493773 , Chhattisgarh, India**
E-Way Bill: **4413 4338 6275 (Expiry: 07-06-2023)**
Generated on: **07-06-2023**
Invoice: **EECS/TI35 (07-06-2023)**

Consignee: **Ultratech Cement Limited (Rawan Cement Works)**
GST No: **22AAACL6442L1ZK** Mobile:
Address: **Rawan, Post - Grasim Vihar, Baloda Bazar Bhatapara - 493196 , Chhattisgarh, India**

Insurance details is not available or not insured.

| Sr no. | Product / Material | Packaging Type (LxBxH) | HSN Code | Articles Packages | Actual Weight | Charge Weight | Freight Rate |
|---|---|---|---|---|---|---|---|
| 1 | Post-Consumer MLP Waste | Loose | | - | 34,740.00 KG | 34,740.00 KG | ₹ 0.5/KG |
| | | | | **Total: 0** | **Total:** 34,740.00 KG | **Total:** 34,740.00 KG | |

| | |
|---|---|
| **Total Basic Freight** | **17,370** |
| Packing & Unpacking Charge | 0 |
| Pickup Charges & Door Delivery Charges | 0 |
| Service Charge | 0 |
| Loading Charges & Unloading Charge | 0 |
| Cash On Delivery(COD) & Delivery On Date(DOD) | 0 |
| Other Charges | 0 |
| **Subtotal** | **17,370** |
| GST TAX (SGST 0.0%) | 0 |
| GST TAX (CGST 0.0%) | 0 |
| **Total Freight** | **17,370** |
| Advance Paid | 0 |
| **Remaining Payable Amount** | **17,370** |

**GST Payable by: Consignee**

**Remaining Amount to be paid by: Consignor**

For Eco Enviro Circular Solutions

Authorized Signatory

**Other Remark:**

Bank Name: **ECO ENVIRO CIRCULAR SOLUTIONS**
Bank A/C No.: **360702000000174**
IFSC: **IOBA0003607**

"Total amount of goods as **per the invoice**"
This is computer generated LR/ Bilty.

**Schedule of demurrage charges**
Demurrage charges applicable from reporting time after: **1 day**
Applicable Charge : **₹ 0 Per Day**

Service Area: Jharkhand, West Bengal, Bihar, Uttar Pradesh, Chattisgarh, Madhyapradesh,
Receiver's Comments:

2782

370

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Reverse Logistics

# Eco Enviro Circular Solutions

Creating A Sustainable World

Eco Enviro Circular Solutions

673, K[illegible]bekhurd, Nr. Amrit Nagar High School
Amrit [illegible]agar, Hazaribagh
Jharkh[illegible]d - 825301

Branch Code : 001 Head Office

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**AT OWNER'S RISK**
GST No.: **20AAIFE6055B2Z0**
PAN No.: **AAIFE6055B**
CIN No.: **UDYAM-JH-20-0000287**
TPT Reg.No.: **9905347369**

LR Date: **25-05-2023** LR No: **EECS/2023-24/1**
Truck/Vehicle No.: **CG-07BF-5423** Transport Mode: **By Truck**
From: **"Dhamtari, Chattisgarh"** To: **"Rawan, Chattisgarh"**
Driver : **Sudheswar Chouhan** Mobile: **9770898221**
License No.: **CG0719870010291**
Delivery Type: **Warehouse** Payment Status: **Paid**

Consignor: **Eco Enviro Circular Solutions**
GST No: **20AAIFE6055B2Z0** Mobile: **9905347369**
Address: **Mahima Sagar Ward, Rampur Dhamtari - 493773 , Chattisgarh, India**
E-Way Bill: **4313 4018 3634 (Expiry: 26-05-2023)**
Generated on: **25-05-2023**
Invoice: **EECS/TI34 (25-05-2023)**

Consignee: **Ultratech Cement Limited (Rawan Cement Works)**
GST No: **22AAACL6442L1ZK** Mobile:
Address: **Rawan, Post - Grasim Vihar, Baloda Bazar Bhatapara - 493196 , Chhattisgarh, India**

Insurance details is not available or not insured.

| Sr no. | Product / Material | Packaging Type (LxBxH) | HSN Code | Articles Packages | Actual Weight | Charge Weight | Freight Rate |
|---|---|---|---|---|---|---|---|
| 1 | Post Consumer Flexible Plastic (RDF) | Loose | | - | 25,020.00 KG | 25,020.00 KG | ₹ 0.7/KG |
| | **WEIGHT GUARANTEE:** 25,020.00 KG | | | **Total: 0** | **Total:** 25,020.00 KG | **Total:** 25,020.00 KG | |

| | |
|---|---|
| **Total Basic Freight** | **18,014.4** |
| Packing & Unpacking Charge | 0 |
| Pickup Charges & Door Delivery Charges | 0 |
| Service Charge | 0 |
| Loading Charges & Unloading Charge | 0 |
| Cash On Delivery(COD) & Delivery On Date(DOD) | 0 |
| Other Charges | 0 |
| **Subtotal** | **18,014.4** |
| GST TAX (SGST 0.0%) | 0 |
| GST TAX (CGST 0.0%) | 0 |
| **Total Freight** | **18,014.4** |
| Advance Paid | 0 |
| **Remaining Payable Amount** | **18,014.4** |

**GST Payable by: Consignee**
**Remaining Amount to be paid by: Consignor**

For Eco Enviro Circular Solutions

Authorized Signatory

**Other Remark:**

Bank Name: **ECO ENVIRO CIRCULAR SOLUTIONS**
Bank A/C No.: **360702000000174**
IFSC: **IOBA0003607**

"Total amount of goods as **per the invoice**"
This is computer generated LR/ Bilty.

**Schedule of demurrage charges**
Demurrage charges applicable from reporting time after: **1 day**
Applicable Charge : **₹ 0 Per Day**

Service Area: **Jharkhand, West Bengal, Bihar, Uttar Pradesh, Chattisgarh, Madhyapradesh,**
Receiver's Comments:

2783

371

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Reverse Logistics

# Eco Enviro Circular Solutions

Creating A Sustainable World

Eco Enviro Circular Solutions

673, K[illegible]bekhurd, Nr. Amrit Nagar High School
Amrit [illegible]gar, Hazaribagh
Jharkhand - 825301

Branch Code : 001 Head Office

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**Notice**
Without the consignee's written permission this consignment will not be diverted, re-routed, or rebooked and it should be delivered at the destination. Lorry Receipt will be delivered to the only consignee Without prior approval, Lorry Receipt can not be handover to anyone.

**AT OWNER'S RISK**
GST No.: **20AAIFE6055B2Z0**
PAN No.: **AAIFE6055B**
CIN No.: **UDYAM-JH-20-0000287**
TPT Reg.No.: **9905347369**

LR Date: **18-06-2023** LR No: **EECS/2023-24/3**
Truck/Vehicle No.: **CG-08AU-7522** Transport Mode: **B : Truck**
From: **"Dhamtari, Chattisgarh"** To: **"Rawan, Chattisgarh"**
Driver : **Sunil Kumar Yadav** Mobile: **9905347369**
License No.: **CG0820190002446**
Delivery Type: **Warehouse** Payment Status: **To Pay**

Consignor: **Eco Enviro Circular Solutions**
GST No: **20AAIFE6055B2Z0** Mobile: **9905347369**
Address: **Mahima Sagar Ward, Rampur Dhamtari - 493773 , Chhattisgarh, India**
Invoice: **EECSTI36 (18-06-2023)**

Consignee: **Ultratech Cement Limited (Rawan Cement Works)**
GST No: **22AAACL6442L1ZK** Mobile:
Address: **Rawan, Post - Grasim Vihar, Baloda Bazar Bhatapara - 493196 , Chhattisgarh, India**

Insurance details is not available or not insured.

| Sr no. | Product / Material | Packaging Type (LxBxH) | HSN Code | Articles Packages | Actual Weight | Charge Weight | Freight Rate |
|---|---|---|---|---|---|---|---|
| 1 | Post-Consumer MLP Waste | Loose , | | - | 29,090.00 KG | 29,090.00 KG | ₹ 0.6/KG |
| | | | | Total: 0 | Total: 29,090.00 KG | Total: 29,090.00 KG | |

| | |
|---|---|
| **Total Basic Freight** | **31,999** |
| Packing & Unpacking Charge | 0 |
| Pickup Charges & Door Delivery Charges | 0 |
| Service Charge | 0 |
| Loading Charges & Unloading Charge | 0 |
| Cash On Delivery(COD) & Delivery On Date(DOD) | 0 |
| Other Charges | 0 |
| **Subtotal** | **31,999** |
| GST TAX (SGST 0.0%) | 0 |
| GST TAX (CGST 0.0%) | 0 |
| **Total Freight** | **31,999** |
| Advance Paid | 0 |
| **Remaining Payable Amount** | **31,999** |

**GST Payable by: Consignee**
**Remaining Amount to be paid by: Consignor**

For Eco Enviro Circular Solutions

Authorized Signatory

**Other Remark:**

Bank Name: **ECO ENVIRO CIRCULAR SOLUTIONS**
Bank A/C No.: **360702000000174**
IFSC: **IOBA0003607**

"Total amount of goods as **per the invoice**"
This is computer generated LR/ Bilty.

**Schedule of demurrage charges**
Demurrage charges applicable from reporting time after: **1 day**
Applicable Charge **₹ 0 Per Day.**

**Service Area: Jharkhand, West Bengal, Bihar, Uttar Pradesh, Chattisgarh, Madhyapradesh,**
**Receiver's Comments:**

2784

372

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Eco Enviro Circular Solutions

Creating A Sustainable World

Eco Enviro Circular Solutions

673, Ka[illegible]ekhurd, Nr. Amrit Nagar High School
Amrit N[illegible]gar, Hazaribagh
Jharkhand - 825301

Branch Code (001 Head Office)

9905[illegible]369
the.ecochakra@gmail.com

**Notice**

Without the consignee's written permission this consignment will not be diverted, re-routed, or rebooked and it should be delivered at the destination. Lorry Receipt will be delivered to the only consignee. Without prior approval, Lorry Receipt can not be handover to anyone.

AT OWNER'S RISK
GST No.: 20AAIFE6055B2Z0
PAN No.: AAIFE6055B
CIN No.: UDYAM-JH-20-0000287
TPT Reg.No.: 9905347369

LR Date: **16-08-2023** LR No: **EECS/2023-24/11**
Truck/Vehicle No.: **CG-04PF-2854** Transport Mode: **By Truck**
From: **"Dhamtari, Chattisgarh"** To: **"Rawan, Chattisg[illegible]"**
Driver : **OKESH KUMAR NISHAD** Mobile: **9905347369**
License No.: **CG2420190006081**
Delivery Type: **Warehouse** Payment Status: **To be billed**

Consignor: **Eco Enviro Circular Solutions**
GST No: **20AAIFE6055B2Z0** Mobile: **9905347369**
Address: **DHAMTARI MUNCIPAL CORPORATION DHAMTARI -493773 Dhamtari - 493773 , Chhattisgarh, India**
E-Way Bill: **441361664546**

Consignee: **Ultratech Cement Limited (Rawan Cement Works)**
GST No: **22AAACL6442L1ZK** Mobile:
Address: **Rawan, Post - Grasim Vihar, Baloda Bazar Bhatapara - 493196 , Chhattisgarh, India**

Insurance details is not available or not insured.

| Sr no. | Product / Material | Packaging Type (LxBxH) | HSN Code | Articles Packages | Actual Weight | Charge Weight | Freight Rate |
|---|---|---|---|---|---|---|---|
| 1 | Post Consumer Flexible Plastic (RDF) | Loose | | - | 32,290.00 KG | 32,290.00 KG | ₹ 0.7/KG |
| | **WEIGHT GUARANTEE:** 32,290.00 KG | | | **Total: 0** | **Total:** 32,290.00 KG | **Total:** 32,290.00 KG | |

Freight: To be billed

For Eco Enviro Circular Solutions

Authorized Signatory

**Other Remark:**

Bank Name: **ECO ENVIRO CIRCULAR SOLUTIONS**
Bank A/C No.: **360702000000174**
IFSC: **IOBA0003607**

"Total amount of goods as **per the invoice**"
This is computer generated LR/ Bilty.

**Schedule of demurrage charges**
Demurrage charges applicable from reporting time after: **1 day**
Applicable Charge : **₹ 3,000 Per Day**

**Service Area: Jharkhand, West Bengal, Bihar, Uttar Pradesh, Chattisgarh, Madhyapradesh,**

Receiver's Comments:

2785

373

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Eco Enviro Circular Solutions

673, K[illegible]bekhurd, Nr. Amrit Nagar High School
Amrit Nagar, Hazaribagh
Jharkhand - 825301

Reverse Logistics

# Eco Enviro Circular Solutions

Creating A Sustainable World

Branch Code : 001 Head Office

9905347369
the.ecochakra@gmail.com

**Notice**

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**AT OWNER'S RISK**
GST No.: **20AAIFE6055B2Z0**
PAN No.: **AAIFE6055B**
CIN No.: **UDYAM-JH-20-0000287**
TPT Reg.No.: **9905347369**

LR Date: **28-07-2023** LR No: **EECS/2023-24/6**
Truck/Vehicle No.: **MP-18H-5227** Transport Mode: **By Truck**
From: **"Dhamtari, Chattisgarh"** To: **"Rawan, Chattisgarh"**
Driver : **Lokesh Kumar Kushwaha** Mobile: **9905347369**
License No.: **MP18D20210057270**
Delivery Type: **Warehouse** Payment Status: **To be billed**

Consignor: **Eco Enviro Circular Solutions**
GST No: **20AAIFE6055B2Z0** Mobile: **9905347369**
Address: **Mahima Sagar Ward Dhamtari - 493773 , Chhattisgarh, India**
E-Way Bill: **4213 5676 3159 (Expiry: 29-07-2023)**
Generated on: **28-07-2023**
Invoice: **EECS/TI41 (28-07-2023)**

Consignee: **Ultratech Cement Limited (Rawan Cement Works)**
GST No: **22AAACL6442L1ZK** Mobile:
Address: **Rawan, Post - Grasim Vihar, Baloda Bazar Bhatapara - 493196 , Chhattisgarh, India**

Insurance details is not available or not insured.

| Sr no. | Product / Material | Packaging Type (LxBxH) | HSN Code | Articles Packages | Actual Weight | Charge Weight | Freight Rate |
|---|---|---|---|---|---|---|---|
| 1 | Post Consumer Flexible Plastic (RDF) | Loose | | - | 30,960.00 KG | 30,960.00 KG | ₹ 0.7/KG |
| | | | | **Total: 0** | **Total:** 30,960.00 KG | **Total:** 30,960.00 KG | |

Freight: To be billed

**Other Remark:**

For Eco Enviro Circular Solutions

Authorized Signatory

Bank Name: **ECO ENVIRO CIRCULAR SOLUTIONS**
Bank A/C No.: **360702000000174**
IFSC: **IOBA0003607**

"Total amount of goods as **per the invoice**"
This is computer generated LR/ Bilty.

**Schedule of demurrage charges**
Demurrage charges applicable from reporting time after: **1 day**
Applicable Charge : **₹ 3,000 Per Day**

Service Area: **Jharkhand, West Bengal, Bihar, Uttar Pradesh, Chattisgarh, Madhyapradesh,**
Receiver's Comments:

2786

374

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Reverse Logistics

# Eco Enviro Circular Solutions

Creating A Sustainable World

Branch Code : 001 Head Office

Eco Enviro Circular Solutions

673, K. bekhurd, Nr. Amrit Nagar High School
Amrit Nagar, Hazaribagh
Jharkhand - 825301

9905347369
the.ecochakra@gmail.com

**Notice**

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**AT OWNER'S RISK**
GST No.: **20AAIFE6055B2Z0**
PAN No.: **AAIFE6055B**
CIN No.: **UDYAM-JH-20-0000287**
TPT Reg.No.: **9905347369**

LR Date: **31-07-2023** LR No: **EECS/2023-24/9**
Truck/Vehicle No: **CG-08AA-7431** Transport Mode: **By Truck**
From: **"Dhamtari, Chattisgarh"** To: **"Rawan, Chattisgarh"**
Driver : **Radhey Shyam** Mobile: **9905347369**
License No: **CG0419000002780**
Delivery Type: **Door** Payment Status: **To be billed**

Consignor: **Eco Enviro Circular Solutions**
GST No: **20AAIFE6055B2Z0** Mobile: **9905347369**
Address: **Mahima Sagar Ward, Rampur Dhamtari - 493773 , Chhattisgarh, India**
E-Way Bill: **4113 5732 9337 (Expiry: 01-08-2023)**
Generated on: **31-07-2023**
Invoice: **EECSTI44 (31-07-2023)**

Consignee: **Ultratech Cement Limited (Rawan Cement Works)**
GST No: **22AAACL6442L1ZK** Mobile:
Address: **Rawan, Post - Grasim Vihar, Baloda Bazar Bhatapara - 493196 , Chhattisgarh, India**

Insurance details is not available or not insured.

| Sr no. | Product / Material | Packaging Type (LxBxH) | HSN Code | Articles Packages | Actual Weight | Charge Weight | Freight Rate |
|---|---|---|---|---|---|---|---|
| 1 | Post Consumer Flexible Plastic (RDF) | Loose | | - | 26,190.00 KG | 26,190.00 KG | ₹ 0.7/KG |
| | | | | Total: 0 | Total: 26,190.00 KG | Total: 26,190.00 KG | |

Freight: To be billed

For Eco Enviro Circular Solutions

Authorized Signatory

**Other Remark:**

Bank Name: **ECO ENVIRO CIRCULAR SOLUTIONS**
Bank A/C No.: **360702000000174**
IFSC: **IOBA0003607**

"Total amount of goods as **per the invoice**"
This is computer generated LR/ Bilty

**Schedule of demurrage charges**
Demurrage charges applicable from reporting time after: **1 day**
Applicable Charge : **₹ 3,000 Per Day**

Service Area: **Jharkhand, West Bengal, Bihar, Uttar Pradesh, Chattisgarh, Madhyapradesh,**
Receiver's Comments:

2787

375

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Reverse Logistics

Reverse Logistics

# Eco Enviro Circular Solutions

Creating A Sustainable World

Branch Code : 001 Head Office

Eco Enviro Circular Solutions

673, Karbekhurd, Nr. Amrit Nagar High School
Amrit Nagar, Hazaribagh
Jharkhand - 825301

9905347369
the.ecochakra@gmail.com

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**AT OWNER'S RISK**
GST No.: **20AAIFE6055B2Z0**
PAN No.: **AAIFE6055B**
CIN No.: **UDYAM-JH-20-0000287**
TPT Reg.No.: **9905347369**

LR Date: **14-08-2023** LR No: **EECS/2023-24/10**
Truck/Vehicle No.: **CG-08AA-7431** Transport Mode: **By Truck**
From: **"Dhamtari, Chattisgarh"** To: **"Rawan, Chattisgarh"**
Driver : **SHRIRAM SAHU** Mobile: **9905347369**
License No.: **CG0419960003237**
Delivery Type: **Warehouse** Payment Status: **To be billed**

Consignor: **Eco Enviro Circular Solutions**
GST No: **20AAIFE6055B2Z0** Mobile: **9905347369**
Address: **Dhamtari Municipal Corporation Dhamtari - 493773 , Chhattisgarh, India**
E-Way Bill: **4613 6111 4810 (Expiry: 15-08-2023)**
Generated on: **14-08-2023**
Invoice: **EECS/DC/4 (14-08-2023)**

Consignee: **Ultratech Cement Limited (Rawan Cement Works)**
GST No: **22AAACL6442L1ZK** Mobile:
Address: **Rawan, Post - Grasim Vihar, Baloda Bazar Bhatapara - 493196 , Chhattisgarh, India**

Insurance details is not available or not insured.

| Sr no. | Product / Material | Packaging Type (LxBxH) | HSN Code | Articles Packages | Actual Weight | Charge Weight | Freight Rate |
|---|---|---|---|---|---|---|---|
| 1 | Post Consumer Flexible Plastic (RDF) | Loose | | - | 30,790.00 KG | 30,790.00 KG | ₹ 0.7/KG |
| | **WEIGHT GUARANTEE:** 30,000.00 KG | | | **Total: 0** | **Total:** 30,790.00 KG | **Total:** 30,790.00 KG | |

Freight: To be billed

**Other Remark:**

For Eco Enviro Circular Solutions

Authorized Signatory

Bank Name: **ECO ENVIRO CIRCULAR SOLUTIONS**
Bank A/C No.: **360702000000174**
IFSC: **IOBA0003607**

"Total amount of goods as **per the Invoice**"
This is computer generated LR/ Bilty.

**Schedule of demurrage charges**
Demurrage charges applicable from reporting time after: **1 day**
Applicable Charge : **₹ 3,000 Per Day**

Service Area: **Jharkhand, West Bengal, Bihar, Uttar Pradesh, Chattisgarh, Madhyapradesh,**
Receiver's Comments:

2788

376

Details of Inert Disposal

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Annexure For Letter# EECS/001/Dhamtari/2023-24

Nagar Nigam Dhamtari, Dhamtari - 493773
List of Dispatchs
Period - 01/05/2023 To 31/08/2023

| # | LR# | Date | Vehicle No | Source Qty. in Tons | Material | Source ULB | Location |
|---|---|---|---|---|---|---|---|
| 1 | EECS/2023-24/1 | 25-05-2023 | CG07BF5423 | 25.02 | MSW SRF | Nagar Nigam Dhamtari | Dhamtari, CG - 493773 |
| 2 | EECS/2023-24/2 | 06-06-2023 | CG08AU7522 | 34.74 | MSW SRF | Nagar Nigam Dhamtari | Dhamtari, CG - 493773 |
| 3 | EECS/2023-24/3 | 18-06-2023 | CG08AU7522 | 29.09 | MSW SRF | Nagar Nigam Dhamtari | Dhamtari, CG - 493773 |
| 4 | EECS/2023-24/4 | 21-06-2023 | CG08AU7522 | 31.15 | MSW SRF | Nagar Nigam Dhamtari | Dhamtari, CG - 493773 |
| 5 | EECS/2023-24/5 | 26-07-2023 | CG15AC5708 | 43.84 | MSW SRF | Nagar Nigam Dhamtari | Dhamtari, CG - 493773 |
| 6 | EECS/2023-24/6 | 28-07-2023 | MP18H5227 | 30.96 | MSW SRF | Nagar Nigam Dhamtari | Dhamtari, CG - 493773 |
| 7 | EECS/2023-24/9 | 31-07-2023 | CG08AA7431 | 26.19 | MSW SRF | Nagar Nigam Dhamtari | Dhamtari, CG - 493773 |
| 8 | EECS/2023-24/10 | 14-08-2023 | CG08AA7431 | 30.79 | MSW SRF | Nagar Nigam Dhamtari | Dhamtari, CG - 493773 |
| 9 | EECS/2023-24/11 | 16-08-2023 | CG04PF2854 | 32.29 | MSW SRF | Nagar Nigam Dhamtari | Dhamtari, CG - 493773 |
| | | | Total | 284 | | | |

Quantity In Tons: Two Hundred & Eighty Four

Kunal Singh Chauhan

Digitally signed by Kunal Singh Chauhan
Date: 2023.09.20 14:21:25 +05'30'

Kunal Sing Chauhan
Managing Partner

*Attached Lorry Receipts & E Way Bills For Dispatchs

# Supporting Documents For Legacy Waste Management by Raigarh Municipal Corporation


| S. No. | Description | Page No. |
|---|---|---|
| 1 | Summary Report | 2 |
| 2 | Declaration of No fresh waste goes into the Dump site | 3 |
| 3 | Work order for Dump site Remediation | 4 |
| 3 | Dumpsite Remediation Completion Letter | 5 |
| 4 | Before photographs of the legacy waste site | 6-8 |
| 5 | After photographs of the legacy waste site | 9-12 |
| 7 | Copy of Agreement between Raigarh Municipal Corporation and M/s Ecostan Infra Private Limited (C.G.) for Dump site Remediation | 13-15 |
| 8 | RDF Weigh Bridge Bill | 16-23 |
| 9 | Google Map of Remediated Dumpsite | 24 |


Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## Format 3: Legacy Waste Management

| (i) Name of the Districts | (ii) Name of Legacy waste site and ULB | (iii) Area covered by the Legacy waste (District wise) (Acre) | (iv) Quantity of the waste (in MT) in each site |
|---|---|---|---|
| Raigarh | Bade Rampur ,Raigarh Nagar Nigam | 5.93 | 53,934.00 |

| (v) Composition of waste | | | |
|---|---|---|---|
| (a) Inerts(MT) (Construction Waste, Wood, Glass,etc) | (b) Compost(MT) Organic | (c) RDF (MT) Plastic | (d) If any other material (MT) |
| 8090 (15%) | 34518 (64%) | 4315 (8%) | 7011 (13%) |

| (vi) Process adopted to remediate at each site | (vii) Timelines to process at each site | (viii) Final destination of the components at (v) | (ix) Action plan to remediate and recover the sites at (iii) (in sq km) with earmarked Budget (District Wise) |
|---|---|---|---|
| Bio Remediation | Work Completed in March 2024 | RDF sent to Ultra Tech Cement Plant Ravan CG & Low Lying Areas | Work Completed |

Name of the ULB Nodal Officer
(Signed and Sealed)

Name of the Assessment Officer
Executive Engineer
Municipal Corporation
Bilaspur (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# कार्यालय नगर पालिक निगम रायगढ़
जिला–रायगढ़ (छ.ग.)
E-mail :corporationraigarh@gmail.com


//प्रमाण पत्र//

एतद् द्वारा प्रमाणित किया जाता है कि नगर पालिक निगम, रायगढ़ अन्तर्गत 48 वार्डों से निकलने वाले कचरा बड़ेरामपुर के उपचारित लिगेसी वेस्ट साईट में नहीं डाला जाता है।

कार्यपालन अभियंता
नगर पालिक निगम,
रायगढ़ (छ.ग.)



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# OFFICE OF THE MUNICIPAL CORPORATION, RAIGARH(C.G.)

2793

SN.642//N.P.N./2023

Raigarh, Date :- 18.01.23

To,

RLG Systems India Private Limited.
Corporate Office: 4th Floor, Add India Centre,
Plot No. 9, Sector- 125, Noida, Gautam Buddha Nagar, (U.P.)
Pin- 201303 Email-Info@rev-log.com

## CONSENT LETTER

SUB: - Consent for collection of Post-Consumer MLP Waste/Flexible Waste/E-waste for responsible recycling & co-processing at our own cost and implementation of Rule 2 of Solid Waste Management Rules 2016 and Plastic Waste Management Rules, 2016.
Refference:- Work Order issued to M/S Ecostan Infra Private Limited, Corporate Office-906A, 9th Floor iThum Tower A, Plot No. 40A, Sector 62, Noida(Uttar Pradesh-201301), Mob-9311266721, Work order No. 480 Dated 15-11-2022.

2. You will collect Post-Consumer MLP Waste/Flexible Waste from the Municipal Corporation Raigarh.

2. You will undertake the aforesaid work free of cost and without any charges to Municipality.

3. RLG Systems India Private Limited and Other third partieswill be responsible towards payment of transportation, processing and disposal charges.

4. Municipal Corporation Raigarh will be completely indemnified in terms of any liability (financial, legal or otherwise) with regards to the payment towardsplastic waste transportation or processing cost. Validity of time period will be till 15th March 2023

5. You will submit the details of Post-Consumer MLP Waste/Flexible Waste/E-waste collected and disposed of scientifically on regular basis as per environmental laws and Plastic Management Rules fomented) 2018 and other guidelines as issued from time to time by the Central Government State Govt. or other authority.

8. You will submit all the documents as and when required and demanded by Municipality from time to time.

9. These terms and conditions will be valid till 15th March 2023 with Mutual Understanding of both parties. Within this period if necessary, these above mention agreements can be terminated according to the need of Municipality and RLG Systems India Private Limited

**Commissioner**
Municipal Corporation
Raigarh (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# OFFICE OF THE MUNICIPAL CORPORATION, RAIGARH(C.G.)

SN.405/PWD/N.P.N./2023 Raigarh, Date :- 09/10/2023

To,

The Director,
Urban Administration Department,
Indrawati Bhawan, Nawa Raipur Atal Nagar
Raipur, Chhattisgarh. 492002

**Subject: Work Completion Certificate of Legacy Waste Remediation work at at Trenching Ground Bade Rampur Dump Site**

Dear Sir,

This is to certify that the Municipal Corporation, Raigarh(C.G.) has successfully completed the legacy waste remediation work as per the work order dated 480/15.11.2022. The remediation work commenced on 15.11.2022 and was completed on 15.03.2023.

A total of 50,556.00 metric tons, has been remediated in accordance with SWM Rules, 2016 and CPCB guidelines.

Additionally,the ULB has undertaken tree plantation activities on the reclaimed land. A total of 280 trees have been planted, contributing to the overall green cover enhancement of the area & Boundary wall has been Constructed.

The intended use of the reclaimed land is in line with the municipal planning and development objectives and Hon'ble NGT directions. The reclaimed land will be utilized for Recreational Purpose.

We hereby submit this Work Completion Certificate for your kind perusal and records.

Yours sincerely,

9.10.23

**Sunil Kumar Chandravanshi**
**Commissioner**
Municipal Corporation
Raigarh (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2795



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2797




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2800



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Chhattisga

e-Stamp

| | | |
|---|---|---|
| Certificate No. | : | IN-CG35114419170348U |
| Certificate Issued Date | : | 09-Nov-2022 03:54 PM |
| Account Reference | : | IMPACC (SV)/ cg6024404/ BHILAI/ CG-DG |
| Unique Doc. Reference | : | SUBIN-CGCG60244045641429907 2717U |
| Purchased by | : | ECOSTAN INFRA PRIVATE LIMITED |
| Description of Document | : | Article 5 Agreement or Memorandum of an agreement |
| Property Description | : | FOR AGREEMENT |
| Consideration Price (Rs.) | : | 0 (Zero) |
| First Party | : | ECOSTAN INFRA PRIVATE LIMITED |
| Second Party | : | MUNICIPAL CORPORATION RAIGARH |
| Stamp Duty Paid By | : | ECOSTAN INFRA PRIVATE LIMITED |
| Stamp Duty Amount(Rs.) | : | 100 (One Hundred only) |

सत्यमव जयते

USHA LAL
CG6024404
STAMP VENDOR
SUPELA BHILAI

Please write or type below this line

## इकरारनामा

इकरारनामा लिख दिया आज दिनांक 15/11/2022 को मेसर्स इकोस्तान इंफ्रा प्रा.लि. (जो इसके पश्चात ठेकेदार कहे जावेंगे) और आयुक्त नगर पालिक निगम, रायगढ़ (जो इसके पश्चात् नगर पालिक निगम कही जावेगी) के मध्य ठेकेदार द्वारा दिनांक 11/10/22 को Disposal of Legacy Waste at Rampur कार्य का उपबंध करने, पूर्ति करने, देने, बांधने, निर्माण करने, रखने, बनाये रखने हेतु और अनुसूची में उल्लेखित सभी कामों के लिए निविदा दी है और यह कि वह निविदा आयुक्त/महापौर, नगर पालिक निगम, रायगढ़ द्वारा स्वीकार की गई है और यह कि आवश्यक है कि ठेके के सम्बन्ध में विहित प्रारूप में लिखित दस्तावेज के रूप में लिखा जाना अनिवार्य है। अतः उक्त सम्बन्ध में यह करार किया जाता है कि –

Commissioner
Municipal Corporation
Raigarh (C.G.)

ECOSTAN INFRA

0001470238

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

1. ठेकेदार निम्नांकित शर्तों के अनुसार अनुसूची में वर्णन के अनुसार कार्य करेगा और अनुबंध में दर्शाये अनुसूची अनुसार भुगतान प्राप्त करेगा।
2. दस्तावेज में सनिर्दिष्ट ठेका निविदा में दर्शायी गई ठेके सम्बन्ध में प्रविष्टयों और उसकी स्वीकृति के प्रतिस्थापना स्वरूप होगा और इन शर्तों के विपरीत होने पर ठेका प्रवृत्तिहीन होगा।

## शर्तें

1. कार्य पूर्ण कर्मिष्ठता से किया जावेगा और किये जाने वाले सभी कार्य ठोस और कुशल कारीगरी के साथ किये जावेंगे। ठेकेदार द्वारा दिये जाने पर सभी सामान अच्छा होगा और सभी स्थितियों में इंजीनियर/ओव्हरशियर/आयुक्त, नगर पालिक निगम रायगढ़ की पुष्टि के अधीन होगा और कार्य की प्रगति की दर और काम या सामान के गुणों के संबंध में उनका निर्णय अंतिम होगा।
2. किये गये कार्य परिणाम मान से निकाला जावेगा और कार्य की संतोषप्रद पूर्ति पर भुगतान किया जावेगा।
3. कार्य में विलम्ब या त्रुटि होने पर कार्य या सामान खराब होने पर पर्यवेक्षण प्राधिकारी उसे हटा सकेगें और उनके स्थान पर दूसरा कार्य या सामान प्रतिस्थापित कर सकेंगे। अस्वीकृत किये गये कार्य या सामान का मूल्य या उसका प्रतिस्थापन का मूल्य जैसा भी उचित समझा जावे निविदा देने वाले पक्ष से उन्हें जो राशि देय हो उसमें से काट लिया जा सकेंगा।
4. नक्शे, रेखाचित्रा और कार्य के सम्बन्ध में लिखित अनुदेश जिस पर आयुक्त, नगर पालिक निगम, रायगढ़/इंजीनियर के हस्ताक्षर होंगे और कार्यालय के समय में निरीक्षण के लिये रखे जावेंगे और कार्य कड़ाई से उसके अनुरूप होगा।
5. महापौर/आयुक्त, नगर पालिक निगम, रायगढ़/इंजीनियर को मूल नक्शों या अनुदेशों में उनके विवेक से ऐसे परिवर्तन करने की शक्ति होगी जो कार्य की प्रगति की दृष्टि से आवश्यक हो और वह परिवर्तन उन्ही शर्तो पर पूरा किया जावेगा जो मूल कार्य के लिए स्वीकृत की गई हो और समयावधि में पूरा किया जावेगा। महापौर/आयुक्त, नगर पालिक निगम, रायगढ़/इंजीनियर अतिरिक्त कार्य का यदि कोई हो तो निम्नांकित दर से भुगतान किया जावेगा :–
   (क) पूर्व निश्चित दर से यदि कार्य इकरारनामा में उल्लेखित स्वरूप का हो,
   (ख) जब काम पृथक स्वरूप का हो और ऐसे काम की दर पूर्व स्वीकृत न हो तो प्रभावशील दरों की अनुसूची में दिये हुए दरों से ।
   (स) यदि नगर पालिक निगम में प्रभावशील दरों की अनुसूची में अतिरिक्त मद शामिल न हो तो ऐसी दर से विद्यमान बाजार दर से श्रमिक और सामान के मूल्य का विश्लेषण कर स्वीकृति के लिए समक्ष प्राधिकारी द्वारा उचित समझी जावे ।

   यह परिवर्तन ठेके को अमान्य नहीं करेगा वरन् काम को पूरा कराने के लिए निर्धारित किये गये समय में मूल काम को दिये गये समय में बढ़े हुए काम के अनुपात में और वृद्धि की जावेगी ।
6. यदि महापौर/आयुक्त, नगर पालिक निगम/इंजीनियर की राय में कोई भी किया गया काम/विकृत, अपूर्ण या कुशल करीगरी के नहीं है या उसमें प्रयोग किया गया सामान मापदंड के अनुसार न होने पर लिखित में मांग किये जाने पर वह ठेकेदार उसमें तुरन्त सुधार करेगा या उसे हटायेगा या उसका पूरी तरह या अंशतः जैसी भी परिस्थिति हो पुनः निर्माण करेगा जिसके लिए कोई अतिरिक्त भुगतान नहीं किया जावेगा और उसके द्वारा इस कार्य को महापौर/आयुक्त, नगर पालिक निगम/इंजीनियर जैसी भी परिस्थिति हो, द्वारा निर्धारित समयावधि में न हटाने पर और निष्प्रयोजन वस्तुओं या सामग्री के स्थान पर शीघ्र ही योग्य वस्तु या सामान न लाने पर महापौर/आयुक्त, नगर पालिक निगम/ इंजीनियर द्वारा लिखित मांग किये जाने पर दस दिन से अनाधिक समय में अनुपालन न करने पर प्राकल्लन राशि पर एक प्रतिशत प्रतिदिन की दर से क्षति का भुगतान किया जावेगा।
7. स्वीकृत करने हेतु सक्षम प्राधिकारी की राय में यदि किया गया कार्य विवरण के अनुसार नहीं है तो उस कार्य के लिए अपने विवेक से जो वे उचित समझे, कम दर से भुगतान का अधिकार उन्हें होगा किन्तु वह कार्यवाही पूर्णतः उसी के विवेक पर निर्भर रहेगी तथा निविदा एवं आर.एफ.पी. की नियम एवं शर्तें अनुबंध का ही भाग होगी।



Commissioner
Municipal Corporation
Raigarh (C.G.)

ECOSTAN INFRA PVT. LTD.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

8. ठेकेदार के द्वारा नीचे दी गयी समयावधि में काम पूरा न कर सकने की स्थिति में ठेकेदार के देयक से किये गये काम के मूल्य के 0.5% प्रत्येक सप्ताह की दर से अनुबंध राशि का अधिकतम 6% राशि तक की कटौती की जावेगी।
9. ठेकेदार द्वारा अनुसूची अनुसार समयावधि एवं मापदण्ड अनुसार काम सम्पादित नहीं करने की स्थिति में कार्य – विभाग – मैनुअल में दिये गये प्रावधानों के अनुसार ठेकेदार के विरूद्ध कार्यवाही की जावेगी।
10. यदि ठेका अनुबंध के संबंध में कोई विवाद उत्पन्न हो तो उसका निपटारा आर्बीट्रेटर (Arbitrator) द्वारा किया जायेगा। जिसकी नियुक्ति आयुक्त, नगर पालिक निगम रायगढ़ द्वारा की जावेगी और इसका क्षेत्राधिकार नगर पालिक निगम, रायगढ़ की सम्पूर्ण सीमा होगी।
11. कार्यादेश जारी होने के सात दिवस के भीतर कार्य प्रारंभ करना अनिवार्य होगा।

**!! उपरोक्त वर्णित अनुसूची !!**

| कार्य का नाम | अनुबंध की राशि रूपये | पूरा किये जाने वाला काम का परिमाण | काम पूरा करने की अवधि |
|---|---|---|---|
| Request For Proposal Document For The Work Of "Scientific Dumpsite Land Reclamation Through Bio-Mining, Resource Recovery And Scientific Rejects Disposal, Of Legacy Waste (Old Municipal Solid Waste) As Per Swm Rule 2016 And Guideline For Disposal Of Legacy Waste At Trenching Ground Bade Rampur Dump Site कार्य। | 1,56,96,500.00 (एक करोड़ छप्पन लाख छियानबे हजार पांच सौ रू.) | अनुसूची अनुसार | 04 माह |

**साक्षी के हस्ताक्षर, नाम, पता दिनांक स्थान सहित**

(1) लोकेश धोनमोड़े
स्मृति नगर भिलाई

(2)

आयुक्त
Commissioner
नगर पालिक निगम
रायगढ़ (छ.ग.) के हस्ताक्षर

ECOSTAN INFRA

ठेकेदार के हस्ताक्षर

नाम – [illegible]

पता – [illegible]

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



# OM SAI DHARAMKANTA

OPP. ELLA MALL, DHIMRAPUR CHOWK, RAIGARH
MOBILE NO._

RST NO : 4443
CUSTOMER :
MATERIAL :

VEHICLE NO : CG22R9700
ADDRESS :
SOURCE :

GROSS : 38310 kg Date:19/09/2023 Time:08:49
TARE : 13390 kg Date:17/09/2023 Time:09:07
NET : 24920 kg

Charges(1): Rs 200 Charges(2): Rs 0 Charges(total): Rs 200

Operator 's Signature:

WEIGHT ON DIGITAL + WEIGHBRIDGE.
WELCOME

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2806

# OM SAI DHARAMKANTA

OPP. ELLA MALL, DHIMRAPUR CHOWK, RAIGARH
MOBILE NO. -

| | | | |
|---|---|---|---|
| RST NO | : 4426 | VEHICLE NO | : CG13AC3837 |
| CUSTOMER | : | ADDRESS | : |
| MATERIAL | : | SOURCE | : |

| | | | |
|---|---|---|---|
| GROSS | : | 35480 kg | Date:15/09/2023 Time:17:45 |
| TARE | : | 12490 kg | Date:15/09/2023 Time:07:50 |
| NET | : | 22990 kg | |

Charges(1): Rs 0 Charges(2): Rs 0 Charges(total): Rs 0

Operator's Signature:

WEIGHT ON DIGITAL + WEIGHBRIDGE.
WELCOME

394

**OM SAI DHARAMKANTA**

OPP. ELLA MALL, DHIMRAPUR CHOWK, RAIGARH

MOBILE NO. -

RST NO : 4346
CUSTOMER :
MATERIAL :

VEHICLE NO : BR01GM3119
ADDRESS :
SOURCE :

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GROSS : **32320** kg Date:05/09/2023 Time:07:56
TARE : **14810** kg Date:04/09/2023 Time:10:09
NET : **17510** kg

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Charges(1): Rs 200 Charges(2): Rs 0 Charges(total): Rs 200

---

Operator's Signature:

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WEIGHT ON DIGITAL + WEIGHBRIDGE.
WELCOME

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

OM SAI DHARAMKANTA )
OPP. ELLA MALL, DHIMRAPUR CHOWK, RAIGARH
MOBILE NO. --

DUPLICATE COPY

RST NO : 4334
CUSTOMER :
MATERIAL :

VEHICLE NO : 4333
ADDRESS :
SOURCE :

GROSS : 37310 kg Date:02/09/2023 Time:20:52

Charges(1): Rs 0

Operator's Signature:

WEIGHT ON DIGITAL + WEIGHBRIDGE.
WELCOME

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

OM SAI DHARAMKANTA
OPP. ELLA MALL, DHIMRAPUR CHOWK, RAIGARH
MOBILE NO. -

DUPLICATE COPY

RST NO : 4437
CUSTOMER :
MATERIAL :

VEHICLE NO : CG04JE1047
ADDRESS :
SOURCE :

GROSS : 365220 kg Date:16/09/2023 Time:21:29
TARE : 104000 kg Date:16/09/2023 Time:09:57
NET : 261220 kg

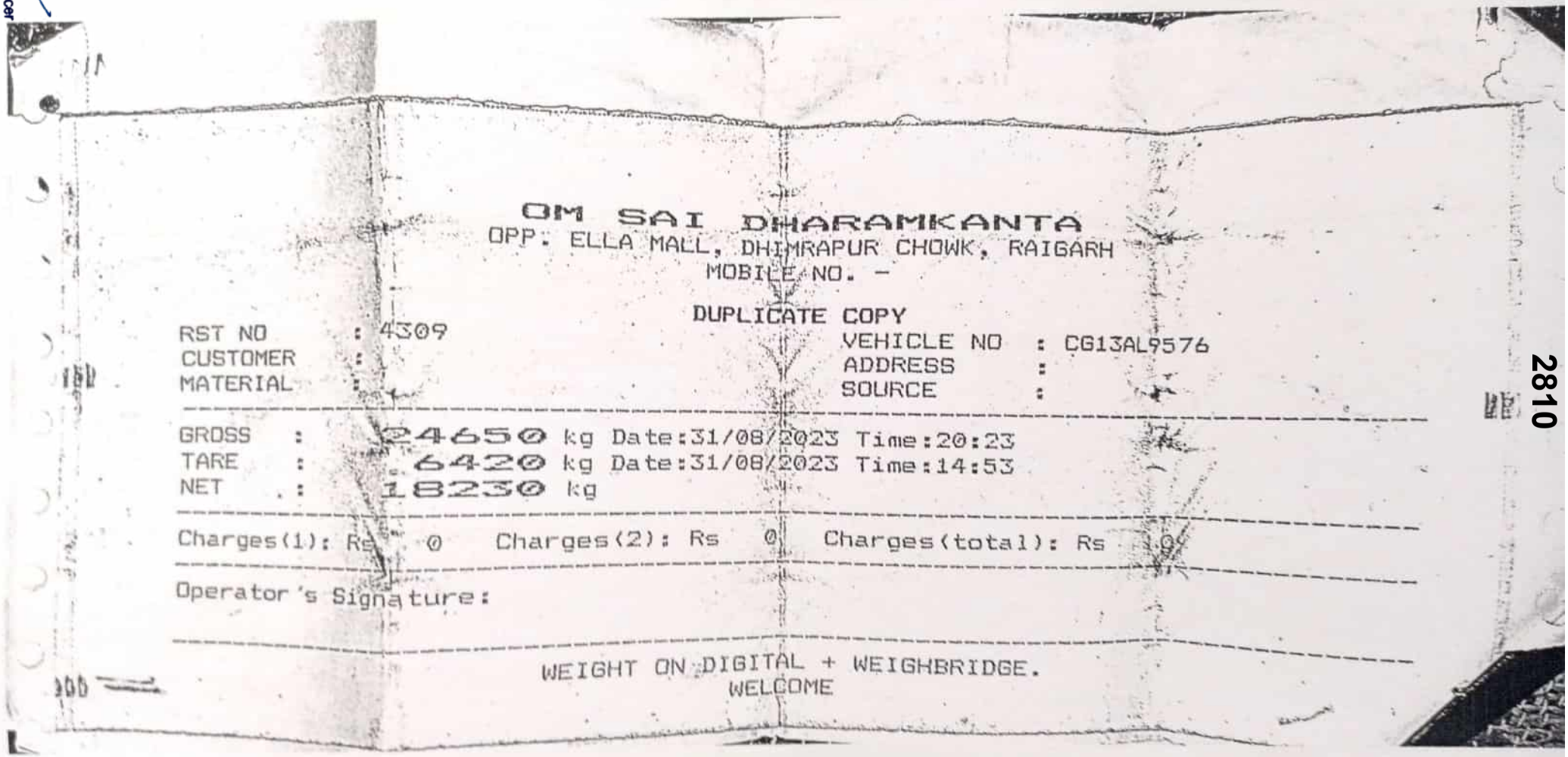
Charges(1): Rs 200 Charges(2): Rs 0 Charges(total): Rs 200

Operator's Signature:

WEIGHT ON DIGITAL + WEIGHBRIDGE.
WELCOME

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



OM SAI DHARAMKANTA
OPP: ELLA MALL, DHIMRAPUR CHOWK, RAIGARH
MOBILE NO. -

DUPLICATE COPY

RST NO : 4309
CUSTOMER :
MATERIAL :

VEHICLE NO : CG13AL9576
ADDRESS :
SOURCE :

GROSS : 24650 kg Date:31/08/2023 Time:20:23
TARE : 6420 kg Date:31/08/2023 Time:14:53
NET : 18230 kg

Charges(1): Rs 0 Charges(2): Rs 0 Charges(total): Rs 0

Operator's Signature:

WEIGHT ON DIGITAL + WEIGHBRIDGE.
WELCOME

2810

398



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

OM SAI DHARAMKANTA
OPP. BALA MAU, RAIPUR CHOWK, RAIPUR
MOB NO.

DUPLICATE COPY

VEH NO
ADDRESS
SOURCE

SLIP NO 4527
GROSS 41220 KG DATE:02/07/2022 TIME:20:53
TARE 14450 KG DATE:02/07/2022 TIME:11:31
NET 26770 KG

Charges(2) : Rs 200 Charges(1) : Rs 0 Charges(All) : Rs 200

Operator's Signature

WEIGHT ON DIGITAL WEIGHBRIDGE
WELCOME

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| MUNICIPAL CORPORATION KORBA (C.G.) 2814 | | |
|---|---|---|
| Supporting Documents for Legacy Waste Management | | |
| S No | Description | Page No. |
| 1 | Covering Letter & Details | 1-3 |
| 2 | Legacy Waste Remediation Log book | 4 |
| 3 | Dumpsite Remediation Work :- Summary Sheet | 5 |
| 4 | Declaration of No fresh waste goes into the Dump site | 6 |
| 5 | Work Order | 7 |
| 6 | Copy of Agreemment Between corporation & M/s R.L. Service Durg | 8-16 |
| 7 | Compost Record Logbook | 17-47 |
| 8 | copy of Certificate of Co Procerssing of RDF/SCF | 48-68 |
| 9 | Copy of RDF Logbook | 69-88 |
| 10 | Copy Of Rdf sale receipt legacy | 89-109 |
| 11 | copy of Completion Certificate | 110 |
| 12 | Before & After Photo Legacy Waste Site | 111-125 |

नोडल अधिकारी
(स्वच्छ भारत मिशन)
नगर पालिक निगम
कोरबा (छ0ग0)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

जन्म–मृत्यु शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)
दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677
Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

क्रमांक / स्व. / 06 / 2024 / 11171 कोरबा दिनॉक 06/11/2024

प्रति,

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण
रायपुर (छ0ग0)

विषयः– मान. एनजीटी के प्रकरण क. ओ.ए. 606 / 2018 हेतु जानकारी उपलब्ध कराने के संबंध में।

संदर्भः– आपका पत्र कमांक 09 / सूडा / 2024 / 4632 दिनांक 24.10.2024

उपरोक्त विषयांतर्गत संदर्भित पत्र के माध्यम से मान. एनजीटी के प्रकरण क. ओ. ए. 606 / 2018 हेतु लिगेसी वेस्ट डंप साईड के संबंध में निर्धारित प्रपत्र में चाही गई जानकारी तैयार कर आवश्यक कार्यवाही हेतु आपकी ओर प्रेषित है।

संलग्नः–

निर्धारित प्रपत्र में जानकारी।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

पृष्ठा.क्र... / स्व. / 06 / 2024 / 11172 कोरबा दिनॉक 06/11/2024

प्रतिलिपि :–

1. संचालक, संचा. नगरीय प्रशासन एवं विकास इंद्रावती भवन, नवा रायपुर अटल नगर को सादर सूचनार्थ प्रेषित।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Office Municipal Corporation Korba (C.G)

## Details of Legacy Waste Management

| S. No | Name of ULB | Location of legacy waste | area covered by the legacy waste (Acre) | Total Quantity of legacy waste in each site (in MT | Process Adopted to remediate at each site | quantity of the legacy waste remediated (in MT) | Present Quantity of legacy wase (in MT) |
|---|---|---|---|---|---|---|---|
| 1 | Municipal Corporation korba | Barbuspur | 17 Acre | 264000 Ton | Biomining | 264000 Ton | – |

| Starting date of remediation | completion date of remediation work | Timelines to Complete the (If work not Completed) | Daily Legacy waste being added as unprocessed waste (in MT) | Gap in Legacy waste remediation &time bound plan | Action Plan to remediate and recover the Sites with earmarked budget |
|---|---|---|---|---|---|
| 10.11.2022 | 27.06.2023 | – | – | – | Garden & 100 TPD Waste Processing Unit |

| Quantity of the recovered waste from the remediated legacy waste | | | |
|---|---|---|---|
| (a) Compost/organic | (b) rdf/plastic | (c) rubber (in MT) | (d) inerts (Construction Waste, Wood Glass, etc) (in MT) |
| 127899 Ton | 24223 Ton | – | 111878 Ton |

| Final Destination of all Components of Waste (Quantity wise location of all Component) | | | |
|---|---|---|---|
| (a) Compost/organic (in MT) | (b) rdf/plastic (in MT) | (c) rubber (in MT) | (d) inerts (Construction Waste, Wood Glass, etc) (in MT) |
| **1. Sold to farmers** (Sold at Zero Cost ) | **Sold to Cement Plant** ((i) Ambuja Cement Ltd, Baloda Bazar (ii) Ultra Tech Cement Ltd., Baloda Bazar (iii) Nuvovo Vistas Corp Ltd. Risda Cement Plant, Baloda Bazar ) | 1. Action taken Location and Quantity | **1. Low Lying Area** (Whatever inerts were recovered from legacy waste were filled in Barabaspur low line area. Lat 22.294959 Long 82.724155) |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | | |
|---|---|---|---|
| 2. used in Parks/ garden (Location and Quantity ) | 1. sold to recyclers<br>( A. **Plastic Waste Recycling Plant**<br>1. Raipur Polymer, Raipur<br>2. Classic Engg. & Processing Industries, Bhilai<br>3. J.K. Traders, Bhilai<br>4. Varsha Traders, Bhilai R.K. Company Bhilai<br>5. Farhan Traders, Bhilai)<br>B. **Asphalt/ B.T. Plant**<br>1. M.K. Gupa & Co. Korba<br>2. Jai Crushar Industries, Katghorm Korba<br>3. ABPL, Durg<br>4. . Ms. N/C Nahor, Durg<br>5. Vinayal Construction, Durg<br>6. Mukta & Samridh Associates, Bhilai-03<br>7. Ottu Engy & Construction, Duty<br>8. Ms. Sewa Singh Oberoi & Co. Durg | | 2. Scientific Landfill (Location and Quantity ) |
| 3. Stored for use (Location and Quantity ) | 1. Stored for sale (Location and Quantity ) | | 3. Kept in open land (Location and Quantity ) |

**Nodal Officer**
(Legacy Waste)
Municipal Corporation
Korba (C.G.)

**Commissioner**
Municipal Corporation
Korba (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Municipal Corporation Korba (C.G.)

## Legacy Waste Remediation Log book

| S.N. | month | Total Quantity of Legacy waste | Total Quantity of Waste remediated | Quantity of SCF/RDF recovered | Quantitiy of SCF/ RDF sold | Reveue generated from sale of SCF/RDF | Quantity of compost/ bio sail recovered | Quantity of compost/ bio soil utilized | Location of compost/ bio soil utilized | Quantity of compost/ bio soil sold | Revenue generated from sale of compost/bio soil | Quantity of inerts generated | Quantity of inetrs disposed | Location where Inerts disposed | Lat. | Long. |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 16 |
| 1 | Nov-22 | 264000 | Windrow formation has been done & work stopped due to transformer shifting (Electrical work issue) | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 2 | Dec-22 | 264000 | | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 3 | Jan-23 | 264000 | 1006 | 95 | 84 | 0 | 486 | 328 | sold to local farmers at zero cost (VILLAGE NAME- KARRANALA,SILYANBHATA,BHAISAMA, GHODHI,PATADIH,BARDIH) | 328 | 0 | 425 | 330 | whatever inerts were recoverd from legacy waste were filled in barbaspur low line area | lat. 22.294959 | long.82.724155 |
| 4 | Feb-23 | 264000 | 35030 | 3208 | 1562 | 0 | 17005 | 14850 | | 14850 | 0 | 14817 | 12925 | | lat. 22.294960 | long.82.724156 |
| 5 | Mar-23 | 264000 | 82624 | 7667 | 8176 | 0 | 39908 | 36450 | | 36450 | 0 | 35049 | 33640 | | lat. 22.294961 | long.82.724157 |
| 6 | Apr-23 | 264000 | 74121 | 6789 | 5600 | 0 | 35797 | 37280 | | 37280 | 0 | 31535 | 30400 | | lat. 22.294962 | long.82.724158 |
| 7 | May-23 | 264000 | 64693 | 5925 | 7423 | 0 | 31403 | 30415 | | 30415 | 0 | 27365 | 26350 | | lat. 22.294963 | long.82.724159 |
| 8 | Jun-23 | 264000 | 7112 | 651 | 1485 | 0 | 3453 | 8725 | | 8725 | 0 | 3008 | 8545 | | lat. 22.294964 | long.82.724160 |
| TOTAL | | 264000 | 264586 | 24335 | 24330 | 0 | 128052 | 128048 | | 128048 | 0 | 112199 | 112190 | | | |

**NOTE-Legacy waste qty. taken which had been dumped near plant for segregation and further process after weightment.**

Nodal Officer
(Legacy Waste)
Municipal Corporation
Korba (C.G.)

2818

406

# कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा, मुख्य कार्यालय– साकेत भवन, कोरबा (छ.ग.)

दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677

Webside : www.korbamunicipal.in, Email : corporationkorba@gmail.com


## Dumpsite Remediation Work :- Summary Sheet

| S.No. | Particular | Quantity |
|---|---|---|
| 1 | **TOTAL QUATITY OF LEGACY WASTE REMEDIATED** | **2,64,000 TON** |
| 2 | DATE OF TENDER | 31.1.2022 |
| 3 | DATE OF WORK ORDER | 10.11.2022 |
| 4 | NAME OF AGENCY | R L SERVICES, DURG |
| 5 | AGREEMENT AMOUNT | 5,78,70,000 |
| 5 | TOTAL QUATITY OF WASTE PROCESSED | 2,64,000 TON |
| a | COMPOST(Organic matter) | 1,27,899 TON |
| b | RDF (Refuse Derived Fuel) | 24223 TON |
| c | INERT(BIO - FUEL) | 90738 TON |
| d | C&D (Construction & Demolition waste) | 21140 TON |
| | TOTAL | 2,64,000 TON |
| 6 | LAND RECLAIM | 10.2 ACRE |
| 7 | DATE OF COMPLETION | 27-Jun-23 |

नोडल अधिकारी
(स्वच्छ भारत मिशन)
नगर पालिक निगम
कोरबा (छ0ग0)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)
दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677
Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

## प्रमाण पत्र

प्रमाणित किया जाता है कि नगर पालिक निगम कोरबा क्षेत्र की साफ–सफाई कार्य से उत्सर्जित अपशिष्ट का परिवहन बरबसपुर डंपिंग यार्ड में नहीं किया जा रहा है। अपशिष्ट को पास स्थित एसएलआरएम सेंटरों के माध्यम से पुर्नचर्कित/प्रसंस्करण का कार्य किया जा रहा है।

सहायक अभियंता
नगर पालिक निगम
कोरबा (छ.ग.)

D:office-1
Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# कार्यालय, नगर पालिक निग[redacted]बा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई[redacted]ा (छत्तीसगढ़)
दूरभाष: 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड– 495677
Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

क/06/स्व. 2022/..... 13758 कोरबा दिनॉक 28/04/22

प्रति,

मेसर्स आर.एल. सर्विसेस,
दुर्ग (छ.ग.)

विषयः– बरबसपुर डंपिग यार्ड में लिगेंसी वेस्ट निष्पादन/प्रसंस्करण कार्य बाबत्।
संदर्भः– आपका निविदा दिनांक 24.04.2022

नगर पालिक निगम कोरबा के द्वारा उपरोक्त विषयांतर्गत कार्य हेतु राशि 5,78,70,000/– को निविदा प्रपत्र की शर्तो एवं निम्नांकित शर्तानुसार देने का निर्णय लिया गया है :–

1. अमानत राशि:– प्रस्तुत दर अनुसार कुल लागत राशि 5,78,70,000/– मात्र होगी, जिसमें सभी व्यय एवं कर सम्मिलित है। जिसकी 0.75 प्रतिशत की दर से अमानत राशि 4,50,000/– होती है। निविदा शर्तो के अनुसार आपके द्वारा निविदा के समय 5,00000/– ऑन–लाईन जमा किया गया है।
2. कार्य पूर्ण करने की अवधि – 6 माह होगी।
3. प्रभारी अधिकारी – कार्य के प्रभारी अधिकारी – श्री एम.एन.सरकार, कार्यपालन अभिंयता नगर पालिक निगम, कोरबा होगें। जिनके मार्गदर्शन पर कार्य संपादित किया जावेगा।
4. सुरक्षा राशि– निगम द्वारा प्रत्येक चल देयक से राशि 05 प्रतिशत सुरक्षा राशि एवं 05 प्रतिशत परफार्मेंस गारंटी के रूप में कटौती की जावेगी, जिसे कार्य पूर्ण उपरात नियमानुसार भुगतान की जावेगी।
5. उक्त कार्य में लगे श्रमिकों को सुरक्षा उपकरण उपलब्ध कराना होगा एव कार्य के दौरान किसी प्रकार की दुर्घटना होने पर ठेकेदार स्वय जिम्मेदार होगा।
6. आयकर चुकता प्रमाण पत्र एवं जीएसटी पजीयन:– कृपया वर्ष 2021–22 का आयकर चुकता प्रमाण पत्र एव जीएसटी पंजीयन प्रस्तुत करे साथ ही यदि साझेदारी फर्म हो तो उसका प्रमाण पत्र (पार्टनरशीप डीड) प्रस्तुत करे।
7. कार्य प्रारंभ – कार्यादेश जारी होने के दिनांक से 07 दिवस के भीतर कार्य प्रारंभ करना अनिवार्य होगा।

कृपया आप स्वतः या अपने प्रतिनिधि को इस पत्र के जारी होने के 03 दिवस के भीतर कार्यालय मे उपस्थित होकर अनुबंध संपादन की औपचारिकताऐं पूर्ण करें। अनुबंध संपादन 50 रूपये के स्टॉम्प पेपर पर होगा।

यदि इस पत्र के जारी होने के 03 दिवस के भीतर अनुबंध संपादन की उपरोक्त औपचारिकताऐं पूर्ण ना कर अनुबंध संपादन करने मे असमर्थ होते है तो कार्य के प्रति आपकी अनिच्छा मानकर अग्रिम कार्यवाही की जावेगी।

R L SERVICES DURG (C.G.) 491001

आयुक्त
नगर पालिक निगम
कोरबा (छ0ग0)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2822

INDIA NON JUDICIAL

## Government of Chhattisgarh

सत्यमेव जयते

e-Stamp

| | | |
|---|---|---|
| Certificate No. | : | IN-CG34815157911884U |
| Certificate Issued Date | : | 28-Oct-2022 04:34 PM |
| Account Reference | : | CSCACC (GV)/ cgcsceg07/ CG-KBCHA0947/ CG-KB |
| Unique Doc. Reference | : | SUBIN-CGCGCSCEG07558650616506 76U |
| Purchased by | : | G GIRISH KUMAR SO LT DHANRAAJ SEWA |
| Description of Document | : | Article 5 Agreement or Memorandum of an agreement |
| Property Description | : | Not Applicable |
| Consideration Price (Rs.) | : | 0 (Zero) |
| First Party | : | R L SERVICES DURG |
| Second Party | : | COMMISSIONER MUNICIPAL CORPORATION KORBA |
| Stamp Duty Paid By | : | R L SERVICES DURG |
| Stamp Duty Amount(Rs.) | : | 100 (One Hundred only) |



Executive Engineer,
Municipal Corporation,
KORBA (Chhattisgarh)

# AGREEMENT

**Agreement No.** 380 **Korba, Dtd.** 31.10.2022

Agreement for- **Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per MSW rule 2016 and guideline for Disposal of Legacy Waste at Barbaspur Dump Site.**

This Agreement is made this day of ..... between M/s. RL Services, Durg (C.G.) (hereinafter called the Contractor, which expression shall where the context so admit, include his heirs, executors, administrators,

**CONTRACTOR'S SIGNATURE**

SIGN. :
NAME : VIJAY KUMAR KHATRI
ADD. : Green Chowk, Near Durg Railway Station
DURG

R L SERVICES DURG (C.G.) 491001

Commissioner
Municipal Corporation, Korba
Distt. - KORBA (C. G.)

(Contd. ....02)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

representatives and assigns) of the one part and the Municipal Corporation, Korba (hereinafter called the Corporation which expression shall where the context so admits include its, executors, administrators, representatives and assigns) of the other part.

WHEREAS IN ACCORDANCE with a notice dated **23.02.2022** issued by the Municipal Commissioner, the Contractor has submitted his E-tender dated **22.04.2022** for the **Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per MSW rule 2016 and guideline for Disposal of Legacy Waste at Barbaspur Dump Site** Particularly described mentioned, enumerated or referred to in the General Conditions, specifications, schedule, drawing from the tender covering letters, schedules of process and further correspondence a copy of each of which is annexed hereto and is for propose of identification signed by the Contractor **M/s. RL Services, Durg (C.G.)** through **Shri Vijay Kumar Khatri, Durg (C.G.)** as Partner/ **Proprietor**/Director/Authorized Signatory of firm and Municipal Commissioner, on behalf of the Contractor and Municipal Commissioner, on behalf of Municipal Corporation and all of which shall be deemed to from part of this agreement as through separately set out here and are included in the expression contract (hereinafter referred to as the siad work).

AND WHEREAS THE Municipal Corporation has accepted the tender of Contractor for Construction for sum of **Rs. 5,78,70,000/- (In Words: Rupees Five Crore Seventy Eight Lac Seventy Thousand Only)** Up on the terms and subject to the conditions hereinafter contained.

**CONTRACTOR'S SIGNATURE**

SIGN. :

NAME : VIJAY KUMAR KHATRI

ADD. : GREEN CHOWK,
Near DURG RAILWAY STATION
DURG (C.G.) – 491001

RL SERVICES DURG (C.G.) 491001

Commissioner,
COMMISSIONER
Municipal Corporation, Korba
Distt. - KORBA (C. G.)
Distt.-Korba (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Now therefore this agreement witnesses and it is hereby agreed as follows :-

1) That the Contractor shall complete the said work within the time **06 Months** specified in and in accordance with the terms and conditions specified in the contract.

2) The Municipal Corporation shall pay to the Contractor **Rs. 5,78,70,000/- (In Words: Rupees Five Crore Seventy Eight Lac Seventy Thousand Only)** or such other sum amount may become payable in accordance with the contract, the actual work executed and done by the contractor.

3) Regarding all matters arising out of or in relation to this agreement the terms and conditions of the contract shall be final and all the matters shall be determined and decided accordingly.

4) The Guarantee period of Work shell be 03 year from the date of its completion of work.

5) The Details of Contractor PAN No. **AOSPK2620N,** GST No. **22AOSPK2620N1ZR** Name of Bank **IDBI Bank,** Branch **- Nehru Nagar Square, Bhilai, Dist.- Durg (C.G.)** Account No. **0048102000021748,** & IFSC CODE **IBKL0000048**

In witness where of the parties hereto have signed the agreement on the date month and year mentioned against their signature.

Commissioner
Municipal Corporation, Korba
Distt.- Korba (C.G.)

COMMISSIONER
Municipal Corporation, Korba
Distt.- KORBA (C. G.)

**CONTRACTOR'S SIGNATURE**

SIGN. :.....

NAME :VIJAY KUMAR KHATRI

ADD. :Gra Chowk, Near DURG RAILWAY STATION DURG

SERVICES DURG (C.G.) 491001

**WITNESSES :**

1) SIGN. .....

NAME :Amit Sharma

ADD. :Bhilai

2) SIGN. .....

NAME :Brijesh Kumar Singh

ADD. :Aamriya para Korba.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# AGREEMENT

Agreement No. 380 Korba, Dtd. 31.10.22

Agreement for- **Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per MSW rule 2016 and guideline for Disposal of Legacy Waste at Barbaspur Dump Site.**

This Agreement is made this day of ..... between **M/s. RL Services, Durg (C.G.)** (hereinafter called the Contractor, which expression shall where the context so admit, include his heirs, executors, administrators,

**CONTRACTOR'S SIGNATURE**

SIGN. :

NAME : VIJAY KUMAR KHATRI

ADD. :

RL SERVICES DURG (C.G.) 491001

Commissioner,
Municipal Corporation, Korba

COMMISSIONER
Municipal Corporation, Korba
Distt. - KORBA (C. G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

(Contd. ....02)

representatives and assigns) of the one part and the Municipal Corporation, Korba (hereinafter called the Corporation which expression shall where the context so admits include its, executors, administrators, representatives and assigns) of the other part.

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AND WHEREAS THE Municipal Corporation has accepted the tender of Contractor for Construction for sum of **Rs. 5,78,70,000/- (In Words: Rupees Five Crore Seventy Eight Lac Seventy Thousand Only)** Up on the terms and subject to the conditions hereinafter contained.

**CONTRACTOR'S SIGNATURE**

SIGN. :

NAME : VIJAY KUMAR KHATRI

ADD. : GREEN CHOWK,
Near DURG RAILWAY STATION
DURG (C.G.) - 491001

R.L. SERVICES DURG (C.G.) 491001

Commissioner,
Municipal Corporation, Korba
COMMISSIONER
Municipal Corporation, Korba
Distt. - KORBA (C. G.)
Distt.-Korba (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Now therefore this agreement witnesses and it is hereby agreed as follows :-

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4) The Guarantee period of Work shell be 03 year from the date of its completion of work.

5) The Details of Contractor PAN No. **AOSPK2620N,** GST No. **22AOSPK2620N1ZR** Name of Bank **IDBI Bank,** Branch - **Nehru Nagar Square, Bhilai, Dist.- Durg (C.G.)** Account No. **0048102000021748,** & IFSC CODE **IBKL0000048**

In witness where of the parties hereto have signed the agreement on the date month and year mentioned against their signature.

Commissioner,
Municipal Corporation, Korba
Distt.- Korba (C.G.)

COMMISSIONER
Municipal Corporation, Korba
Distt. - KORBA (C. G.)

**CONTRACTOR'S SIGNATURE**

SIGN. :.....

NAME : VIJAY KHATRI

ADD. : Green Lawk, Opp. DURG RAILWAY STATION, DURG.

**WITNESSES :**

1) SIGN. .....
NAME : Amit Sharma
ADD. : Bhilai

2) SIGN. .....
NAME Bijay Kumar Singh
ADD. Ammeya para Korba.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

...g Services and Equipment Leasers

## AGREEMENT

**Agreement No. ...380.....** **Korba, Dtd. 31.10.2022**

Agreement for- **Scientific Dumpsite Land Reclamation through Bio-mining, Resource Recovery and scientific Rejects Disposal, of Legacy waste (Old Municipal Solid Waste) as per MSW rule 2016 and guideline for Disposal of Legacy Waste at Barbaspur Dump Site.**

This Agreement is made this day of ..... between **M/s. RL Services, Durg (C.G.)** (hereinafter called the Contractor, which expression shall where the context so admit, include his heirs, executors, administrators,

**CONTRACTOR'S SIGNATURE**

SIGN. : 31/10/22.
NAME : VIJAY KUMAR KHATRI
ADD. : G-6 SERVICES, Near DURG RAILWAY STATION DURG (C.G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Commissioner
Municipal Corporation, Korba
Distt.- Korba (C.G.)

COMMISSIONER
Municipal Corporation, Korba
Distt. - KORBA (C. G.)

*(Contd. ....02)*

representatives and assigns) of the one part and the Municipal Corporation, Korba (hereinafter called the Corporation which expression shall where the context so admits include its, executors, administrators, representatives and assigns) of the other part.

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**CONTRACTOR'S SIGNATURE**

SIGN. :

NAME : VIJAY KUMAR KHATRI

ADD. : GREEN CHOWK Near DURG RAILWAY STATION DURG (C.G.) - 491001

R L SERVICES DURG (C.G.) 491001

**Commissioner,**
**Municipal Corporation, Korba**
**Distt.-Korba (C.G.)**

COMMISSIONER
Municipal Corporation, Korba
Distt. - KORBA (C. G.)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

...ng Services and Equipment Leasers

Now therefore this agreement witnesses and it is hereby agreed as follows :-

1) That the Contractor shall complete the said work within the time **06 Months** specified in and in accordance with the terms and conditions specified in the contract.

2) The Municipal Corporation shall pay to the Contractor **Rs. 5,78,70,000/- (In Words: Rupees Five Crore Seventy Eight Lac Seventy Thousand Only)** or such other sum amount may become payable in accordance with the contract, the actual work executed and done by the contractor.

3) Regarding all matters arising out of or in relation to this agreement the terms and conditions of the contract shall be final and all the matters shall be determined and decided accordingly.

4) The Guarantee period of Work shell be 03 year from the date of its completion of work.

5) The Details of Contractor PAN No. **AOSPK2620N,** GST No. **22AOSPK2620N1ZR** Name of Bank **IDBI Bank,** Branch - **Nehru Nagar Square, Bhilai, Dist.- Durg (C.G.)** Account No. **0048102000021748,** & IFSC CODE **IBKL0000048**

In witness where of the parties hereto have signed the agreement on the date month and year mentioned against their signature.

Commissioner
Municipal Corporation, Korba
Distt.-Korba (C.G.)

COMMISSIONER
Municipal Corporation, Korba
Distt. - KORBA (C. G.)

**CONTRACTOR'S SIGNATURE**

SIGN. :.....

NAME :VIJAY KUMAR KHATRI

ADD. :Ajay Cyber, Near DURG RAILWAY STATION
Durg (C.G.)

SERVICE CENTRE DURG (C.G.) 491001

**WITNESSES :**

1) SIGN. :.....

NAME :Amit Sharma

ADD. :Bhilai

2) SIGN. :.....

NAME :Bijay Kumar Singh

ADD. :Aamriyapara Korba.

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2831

Compose

Inbox 369
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R.D.F

# Co-Processing of RDF

Inbox ×

**Rangesh Gupta**
Dear Sir, as discussed please send the mail to me for confirmation Get Outlook for iOS DISCLAIMER: The information contained in

**Nagar Nigam Korba**
AS DISCUSSED PLEASE CONFIRM THE QUANTITY OF RDF AS PER ATTACHED LETTER

**Rangesh Gupta**
Dear Sir, This volume has been co-processed in our BT unit, but this comes from korba or some where else this we cant confirm R

**Rangesh Gupta**
to me

Dear Sir,

As discussed, Volume Quantity (Tons): 382.550 is co-processed supplied by GG WesTech-Raipu

But its from Korba or somewhere else we cant confirm

**Rangesh Gupta**
**AFR-Sales**
**+91 9885623306**
rangesh.gupta@adani.com
Geoclean
Magneto Office No. 622 to 626, Magneto The Mall (6th Floor), Labhandi, NH-6 (Chhattisgarh), Raipur, Chhattisgarh 492001

geoclean

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

NU VISTA LIMITED
(Formerly Emami Cement Limited)

NUVOCO
Shaping a new world

Date: 06.08.2024

NVL/ENV/MMR/CECB/2024/89

The Executive Engineer
Municipal Corporation Office
Sanitation Branch-Saket Bhavan
I.T.I. Suare, Korba (Chhattisgarh)- 495677

Sub.: Regarding verification of the certificate released after receipt of R.D.F. generated from Legacy Waste Execution Work
Ref:- Your letter no. 06/Sw./2024/6208, Korba Dated: 01.08.2024.

Sir,

With reference to the above subject, we have verified the released certificate for receiving of the R.D.F. quantity 1226.33 MT from Korba, Chhattisgarh during the month of April'23 & May'23 and was co-processed successfully in our Cement Kiln.

This is for your kind information and recod please.

Thanking you,

Yours faithfully,
For N U Vista Limited (Formerly Emami Cement Limited)

Raju Ramchandran
Plant Head

CC:

1. Commissioner, Municipal Corporation, Korba (C.G.)
2. M/s. R. L. Services Durg (C.G.)

NU VISTA LIMITED
(Formerly Emami Cement Limited)
Registered Office : Equinox Business Park, Tower 3, East Wing, 4th Floor, LBS Marg, Kurla (West), Mumbai - MH 400070
Corporate Office : DLF IT Park, Tower C, 10th Floor, Premises No. 08, Major Arterial Road, Block-AF,New Town, Kolkata – 700156, Phone:+91(0)33 40923100
Works: Village-Risda, Suhela Road, P.O. & Distt.- Balodabazar, Chhattisgarh-493332 | CIN : U26940MH2007PLC353160
Website: www.nuvoco.com | Email : customer.care@doublebullcement.com

f Double bull Cement ▼Double Bull Cement ◘ Double Bull Cement | Toll Free number : 1800 102 2003

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2833

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Unwanted
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## Confirmation of the receipt of RDF waste

Inbox x

**Vinod Chandrakar** <vinod.chandrakar@adityabirla.com>
to me, Sanjay, Praveen, Virendra, Ajay

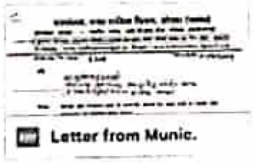
Dear Sir,

With reference to your attached letter and as per the issued certificate, UltraTech Cement Works, Unit-Rawan Cement Works had r
attached for your reference and record please.
Regards,

Vinod Chandrakar
GM QC & Env.
For UltraTech Cement
Rawan Cement Works
Balodabazar – C.G.

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Letter from Munic.

Reply Reply to all Forward

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**NUVOCO VISTAS CORP. LTD.**

NUVOCO
Shaping a new world

Date: 16.06.2023

## CERTIFICATE OF CO-PROCESSING

This is to certify that we have received **1226.33 MT** of Refused Derived Fuel (MSW), Non-Hazardous Waste During the month of April'23 & May'23 from Korba, Chhattisgarh and is Co-Processed successfully in our cement kiln with necessary safety & environmental guideline at Nuvoco Vistas Corporation Ltd. (Risda Cement Plant), Baloda Bazar, Chhattisgarh

During Co- processing, this waste material was safely and completely disposed.

This certificate should not be used for any EPR Compliances.

For, Nuvoco Vistas Corp. Ltd

.....

Authorized Signatory
Date: 16.06.2023

Nuvoco Vistas Corp. Ltd. MUMBAI 70

**Nuvoco Vistas Corp. Ltd.**
Registered Office: Equinox Business Park, Tower-3, East Wing, 4th Floor, Off. Bandra Kurla Complex, LBS Road, Kurla (West), Mumbai 400070
Tel: +91 (0) 22 67692500 / +91 (0) 22 67692525 | Fax: +91 (0) 22 67692572 | Website: www.nuvoco.com | CIN-L26940MH1999PLC118229

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ADITYA BIRLA

UltraTech

UTCL/RWCW/AFR/G. G/23-24/66

Date – 05-10-2023

## Certificate of Receipt

This is to certify that we have received RDF Waste from M/s. G.G WASTECH PVT LTD, Sector -02HN B/36, RDA Colony, Devendra Nagar Raipur – 492001 (C.G), for co-processing in our kiln, weighing **743.11** MT from 01.06.2023 to 30.06.2023.

Vehicle wise details are enclosed following Annexure No .01

**NOTE: This Certificate Cannot be Claimed for EPR Credits.**

Yours Faithfully,
**For UltraTech Cement Limited**
Unit-RAWAN CEMENT WORKS

**Sunil Tripathi**
Officer – Environment



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

geoclean

# Certificate of Co-Processing

Issued To: M/s GG WASTECH PVT LTD.

Date: 06.06.2023

This is to certify that we have taken receipt of the following quantities of RDF and sent by M/s GG WASTECH PVT LTD for Co-processing in our Cement Kiln during the period 01/05/2023 to 30/05/2023 in which they were safely and completely disposed off within 90 Days.

**Waste Name: RDF**

**Quantity (Tons): 382.550**

**Authorised Signatory**

AMBUJA CEMENTS LIMITED Unit Bhatapara

**Soumen Jana**
Ambuja Cements Limited
Baloda Bazar, Bhatapara

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Wastech

Ref No: GGW/RLS/24-06/001

Date:- 28.06.2024

**To Whom It May Concern**

This is to certify and confirm GG Wastech Pvt. Ltd. has lifted **1753.32** MT of RDF from Barbaspur Dumpsite, Municipal Corporation Korba via R L Services during April 23 to June 23.

The received material has been sent to Nuvoco , Ambuja and Ultratech Cement Plants for Co-processing and some material has been received in Dharsiwa plant for further processing and subsequent channelization to cement plant for coprocessing.

Copy of consolidated Co-processing certificates received by us from Nuvoco , Ambuja and Ultratech Cement Plants including the qty received from Barbaspur Dumpsite, Municipal Corporation Korba for the months of April, May & June 2023 are attached for your perusal.

**Authorized Signatory**

GG WASTECH PVT. LTD. RAIPUR (C.G.)

**Lokesh Agrawal**

**CEO & Co-Founder**

GG Wastech Pvt Ltd
Beside Swami Narayan Mandir,
Timber Market Road, Devendra Nagar,
Raipur (C.G.)
9981421000
lokesh@wastechindia.com

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ABPL
ALOK BUILDTECH PRIVATE LIMITED

# प्लास्टिक अपशिष्ट (RDF) की प्राप्ति

प्रमाणित किया जाता हे कि मेसर्स आर एल सर्विसेस दुर्ग द्वारा हमारी फर्म – आलोक बिल्डटेक प्रा. लि. दुर्ग ने प्लास्टिक अपशिष्ट (रिफयूज्ड व्यूत्पन्न ईंधन/आरडीएफ) शून्य लागत में प्राप्त किया है। जिसका उपयोग अस्फाल्ट (डामर) उत्पादन प्रक्रिया में हमारे आलोक बिल्डटेक प्रा. लि. दुर्ग में डामर उत्पादन हेतु किया गया है।

आरडीएफ प्रयोग का ब्यौरा:

1. कच्चा आरडीएफ की मात्रा : 305.070 M.T.
2. वितरण की अवधि : जनवरी 2023 से मई 2023
3. प्रयोजन : रोड निर्माण कार्य

नाम : आलोक बिल्डटेक प्रा. लि.

Alok Buildtech Pvt. Ltd.

Director

दिनाँक :20.08.23



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

M/s N.C. Nahar
APPROVED GOVT. & SEMI GOVT. CONTRACTOR
HEAD OFFICE : "J.K. VILLA", MALVIYA NAGAR, DURG - 491001 (C.G.)
BRANCH OFFICE : "KUSUM FUELS", NANDINI ROAD, BHILAI (C.G.)
PH. : (0788) 2211324, 4086034
E-mail : ncnahar@hotmail.com
: ncnahar123@gmail.com

# CERTIFICATE OF RDF USAGE IN ASPHALT PRODUCTION

This is to certify that we had received Plastic waste (Raw RDF) from **M/s R. L. Services, Durg** and utilized in our asphalt production process at the following facility:

**Name of Firm: - M/s. N.C. Nahar, Durg (C.G.)**

Details of RDF Usage:

1. Quantity of Raw RDF Used: 255.690 tons
2. Delivery Period : Nov. 2022 to Jun. 2023
3. Purpose :Road Construction work

This RDF usage contributes to our company's Commitment to sustainable practices and reduced environmental impact road construction activities.

Date: - 27/11/2023

For, M/s. N. C. NAHAR

(Authorized Signatory)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

NAVRANG'S
M/s. M.K. GUPTA & Co.
CIVIL ENGINEERS & CONTRACTORS

GST No. -22AANFM5126A1ZS
PAN No. -AANFM5126A
154, INDIRA COMMERCIAL COMPLEX
TRANSPORT NAGAR, KORBA (C.G.)
Mob. : 7000730956,9425224180
Email : mkg_navrangs@rediffmail.com

Ref. No.

Date : .....14.03.2024.....

प्रति ,

आर एल सर्विसेज दुर्ग ,

C/o बरबसपुर कोरबा (छ.ग.)

विषय : प्लास्टिक अपशिष्ट (RDF) की प्राप्ति |

मान्यवर,

आपके द्वारा हमारे फर्म एम के गुप्ता एंड कंपनी, कोरबा ने नगर पालिका ठोस अपशिष्ट निष्पादन कार्य के दौरान उत्पन्न प्लास्टिक अपशिष्ट (RDF) प्राप्त किया है I हमने दिसंबर 2022 से जुलाई 2023 की अवधि में 291.730 Tons प्लास्टिक अपशिष्ट, शून्य लागत में प्राप्त किया I हमने इस प्लास्टिक अपशिष्ट को हमारे एस्फाल्ट(डामर) प्लांट में डामर उत्पादन प्रक्रिया में प्रयुक्त किया I हमने रोड निर्माण कार्य में इसका सफलतापूर्वक उपयोग किया है I

इस प्रक्रिया द्वारा पर्यावरणीय प्रभाव को कम करने का प्रयास किया है I

एम.के.गुप्ता & कम्पनी

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Mob:- 8770648821

Classic Engineering

CLASSIC ENGINEERING & PROCESSING INDUSTRIES

99/G, LIGHT INDUSTRIAL AREA, BHILAI- 490027, DIST- DURG (C.G)

दिनांक : 20 /09/2023

## पुनरावर्तन प्रमाण पत्र

प्रमाणित किया जाता है कि हमने मेसर्स **आर एल सर्विसेस, दुर्ग** द्वारा 267.340 Ton प्लास्टिक अपशिष्ट (रिफ्यूज्डव्यूत्पन्न ईंधन/आरडीएफ), दिसंबर 2022 **से** अगस्त 2023 की अवधि में, शून्य लागत में प्राप्त किया है। एवं प्राप्त प्लास्टिक अपशिष्ट(आरडीएफ) को रीसाइक्लिंग प्रक्रिया द्वारा हमारे प्लांट में, सुरक्षित एवं सफलतापूर्वक उपयोग किया गया है।

For, Classic Engineering & Processing Industries

Proprietor

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

VINAYAK CONSTRUCTION

GSTin : 22BEAPG5010B1ZO
Add. : I-102, Rishabh Prime City, Adarsh Nagar, Durg (C.G.)
Email. : nitinvinayak11@gmail.com
Contact : 9981031036, 0788 2970153

Ref. :

Date 21/08/24

# CERTIFICATE

In recognition of our commitment to sustainable road construction practices, we hereby acknowledge significant achievement in alternative fuel utilization for 283.560 Tones of Plastic Waste (RDF) integrated into Asphalt Production. We had received it from M/s R L Services, Durg, During the period of Dec. 2022 to Jun. 2023 & at zero cost.

This utilization complies with Environmental Benefits by Landfill Waste Diversion for 283.560 Tones.

For, Vinayak Construction

Proprietor



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Mob:- 9399654801

# J.K .TRADERS

PLASTIC WASTE SUPPLIERS
Azad Mahola, Steel Nagar Camp-1 Bhilai Dist- Durg (C.G)

## प्रमाण पत्र

प्रमाणित किया जाता है कि R L Services, Durg के द्वारा नगर पालिक ठोस अपशिष्ट (MSW) निष्पादन कार्य के दौरान उत्पन्न प्लास्टिक अपशिष्ट (RDF)से हमने 248.370 Ton प्लास्टिक अपशिष्ट (RDF),जनवरी 2023 से जुलाई 2023 महीने में प्राप्त किया है। एवं प्राप्त प्लास्टिक अपशिष्ट (RDF) को रीसाइक्लिंग प्रक्रिया द्वारा हमारे प्लांट में,सुरक्षित एवं सफलतापूर्वक उपयोग किया गयाहै।

हमने इस प्रक्रिया में पर्यावरण लाभ का संपूर्ण ध्यान रखा है।

दिनांक : 15/01/2024

Thanking You,

Yours Truly,
J.K. Traders
Proprietor
For, J K Traders

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Mob. : 7089161505

# VARSHA TRADERS

2844

( Recycling Unit )

Transport Nagar, Ward No.1, Indira Nagar, Hathkhoj, Bhilai (C.G) Pin Code - 490026

Ref. No.....

Date.....

## CERTIFICATE

This is to certify that we M/s VARSHA TRADERS, Plastic Waste Recyclers &Traders, had received Plastic waste(RDF) by M/s R L Services, Durg which was obtained from Municipal solid waste (MSW).We had received 1874.180 MT of Plastic Waste(RDF) for co-processing during Dec' 2022 to July'2023

This plastic waste was being recycled in our unitwith taking care of necessary environmental benefits.

For, VARSHA TRADERS

VARSHA TRADERS

Proprietor

Date:

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

MUKTA & SAMRIDDH ASSOCIATES

Builders & Contractor

Shop No.-26,behind hanuman Mandir,Mini Stadium
Bhilai-3,Distt.-Durg (C.G.)

## Certificate of Plastic Waste Receipt and Usage in Asphalt Production

Ref. No.

Date.....

This certifies that:

**MUKTA & SAMRIDDH ASSOCIATES**

has received and processed plastic waste for use in asphalt production.

Details:

Source of Plastic Waste: Municipal Solid Waste

Received From: M/s R L SERVICES, DURG

Received Period: Dec'2022 to June'2023

Quantity of Plastic Waste Received: 288.790 MT

Intended Use: Incorporation into asphalt mix for road construction

This plastic waste has been properly processed and incorporated into our asphalt production, contributing to the reduction of plastic waste in landfills and the improvement of road durability.

For, Mukta & Samriddh Associates

Partner

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

॥ श्री श्री 1008 बाबा दयाल जी महाराज की दया ॥

M. : 98933 97431
9406123221

# जय क्रशर इंडस्ट्रीज

उच्च कोटि के क्रशर गिट्टी एवं फ्लाईएश ईट के निर्माता एवं विक्रेता

सिविल कांट्रेक्टर,ट्रांसपोर्टर एण्ड जनरल आर्डर सप्लायर
कटघोरा,जिला - कोरबा (छ.ग.)

क्रमांक .....

दिनांक 27/3/2024

प्रति,

आर.एल.सर्विसेज,

दुर्ग (छ.ग.)

विषय :– प्लास्टिक अपशिष्ट (आरडीएफ) की प्राप्ति।

मान्यवर,

आपके द्वारा नगर पालिक निगम कोरबा अंतर्गत ठोस अपशिष्ट (MSW) निष्पादन कार्य के दौरान उत्पन्न प्लास्टिक अपशिष्ट को हमारे एस्फाल्ट प्लांट में डामर उत्पादन प्रकिया में प्रयुक्त में प्रयुक्त किया। हमने नवम्बर 2022 से जुन 2023 तक 317.560 Tons आरडीएफशून्य लागत में प्राप्त किया। जिसे हमने रोड निर्माण कार्य में सफलतापूर्वक उपयोग किया गया है।

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# RAIPUR POLYMERS
(Recycling Cetre)

Address : Chandandih, Tatibandh, Raipur (C.G.) 492099
Email : raipur_polymers@gmail.com, Website : http://swadeshihat.com
Contact No. : 0771-3558789, 98271-14954


## CERTIFICATE OF PLASTIC WASTE(RDF) RECEPTION

This is to certify that:

RAIPUR POLYMERS
(Recycling Centre)
Chandandih, Tatibandh, Raipur
E-mail: raipur_polymers@gmail.com

Has received the following from:

M/s R L SERVICES, Durg
E-mail: rlservices@gmail.com

Description of Materials:
2862.480 tons of Plastic waste (RDF) consisting of (types of plastic, e.g., LDPE, PET, HDPE, PVC, etc.)

Time period of Reception: From Nov'2022 to Aug'2023

We hereby confirm that the above-mentioned plastic waste (RDF) was received by our recycling facility at zero cost to the provider. This material was processed and recycled in accordance with environmental regulations and best practices.

This certificate is issued as part of our commitment to sustainable waste management and circular economy principles.

Raipur Polymers
Proprietor

Date: 16/07/2024

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

OMEC
Vision Unlimited

GSTin : 22AHCPR4735J1ZB

OM ENGINEERING & CONSTRUCTION

Date 12/07/2024

# CERTIFICATE

This document certifies that company **M/S R L Services, Durg** having plant location **G E Road, Dhamda Road, Durg (C.G.)** has successfully incorporated **Plastic Waste (RDF)** in its asphalt production process.

Technical Specifications:

1. RDF Quantity: 259.540 metric tons
2. Material Received Period: December'2022 -- June' 2023
3. Purpose: Road Construction Work.

By utilizing RDF, **Om Engineering & Construction, Durg** has contributed to the state's goal of reducing landfill waste and promoting circular economy practices in the construction sector.

M/s. Om Engineering & Construction

Om Engineering & Construction

Date: July 17, 2024

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Office. : Shop No.-C-204, 2nd floor, Opposite K. Sera Sera Miniplex, Mahalaxmi Market, Pulgaon, Durg (C.G.) 491001
Mobile No. : 9755233122, 9752600787 email : omec111213durg@gmail.com

M/s. Sewa Singh Oberoi & Co.
Regd. A Class Govt. Contractors & Engineers
CGPWD, CGRRDA, CGWRD & ALL Govt.Depts.
(FULLY COMPUTRISED HOTMIX & BATCH MIX PLANT OWNERS)

Ref. No.

Date:

## प्लास्टिक अपशिष्ट (RDF) की प्राप्ति

प्रमाणित किया जाता है कि मेसर्स आर एल सर्विसेस दुर्ग द्वारा हमारी फर्म – मेसर्स सेवा सिंह ओबेरॉय एण्ड कंपनी ने प्लास्टिक अपशिष्ट (रिफयूज्ड व्यूत्पन्न ईंधन/आरडीएफ) शून्य लागत में प्राप्त किया है। जिसका उपयोग अस्फाल्ट(डामर) उत्पादन प्रकिया में हमारे मेसर्स सेवा सिंह ओबेरॉय एण्ड कंपनी दुर्ग में डामर उत्पादन हेतु किया गया है।

आरडीएफ प्रयोग का ब्यौरा:

1.कच्चा आरडीएफ की मात्रा : 267.070 M.T.
2. वितरण की अवधि : जनवरी 2023 से जून 2023
3. प्रयोजन : रोड निर्माण कार्य

नाम : मेसर्स सेवा सिंह ओबेरॉय एण्ड कंपनी

For, M/s Sewa Singh Oberoi & Co.

Partner

दिनाँक: 24/01/2024

**Head Office:**
Main Road, Dalli Rajhara, Distt - Balod (C. G.) 491228
Ph: 07748 285745

**Branch:**
MIG-C-329, Padhmanabhpur, Durg (C.G.) 491 001
Ph: 0788 2211122, 2332200

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

R. K. COMPANY
PLASTIC WASTE RECYCLING WORKS
GSTIN – 22AQZPK2686D2Z1
Mo: 9827157735
SHANKAR NAGAR INDUSTRIAL AREA, CHHAWNI, BHILAI (C.G.) – 490026

Ref. No.

Date : .....

## RECEIPT OF PLASTIC WASTE (RDF)

We, the undersigned, hereby certify that we had received:

Material Type: Refuse Derived Fuel (RDF) - Plastic Waste
Quantity Received: 2742.530 Tons
Delivery Period: Nov' 2022 – Aug' 2023
From: M/s R L SERVICES, DURG.

The accepted plastic waste (RDF) was used in our eco-friendly co-processing operations at our recycling facility centre.

For R. K. Company

Date:

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Mob:- 9630400358
Email Id:- iklmrankhan411@gmail.com

# FARHAN TRADERS

SHARDA PARA CAMP-1, BHILAI- 490027, DIST- DURG (C.G)

## CERTIFICATE

This is to certify that M/s. Frahan Traders, had received Plastic waste (RDF) obtained from Municipal solid waste (MSW)from:

M/s R L Services, Durg.

The following quantity of Plastic Waste (Refuse Derived Fuel - RDF) for co-processing:

Quantity: 228.740 Metric Tons
Material: Plastic Waste (RDF)
Date of Receipt: Jan'2023 to Oct'2023

This plastic waste was used for co-processing in our unit in accordance with all applicable environmental regulations and standards.

Authorized Signatory:

FARHAN TRADERS
Farhan Traders

Date of Issue: 19th Nov 2023

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2852

Compose

Inbox 369
Starred
Snoozed
Important
Sent
Drafts 6
Categories
More

Labels

[Imap]/Sent
[Imap]/Trash
Personal
suda
Unwanted
More

# Co-Processing of RDF

Inbox ×

**Rangesh Gupta**
Dear Sir, as discussed please send the mail to me for confirmation Get Outlook for iOS DISCLAIMER: The information contained ir

**Nagar Nigam Korba**
AS DISCUSSED PLEASE CONFIRM THE QUANTITY OF RDF AS PER ATTACHED LETTER

**Rangesh Gupta**
Dear Sir, This volume has been co-processed in our BT unit, but this comes from korba or some where else this we cant confirm R

**Rangesh Gupta**
to me

Dear Sir,

As discussed, Volume Quantity (Tons): 382.550 is co-processed supplied by GG WesTech-Raipu

But its from Korba or somewhere else we cant confirm

**Rangesh Gupta**
**AFR-Sales**
**+91 9885623306**
rangesh.gupta@adani.com
Geoclean
Magneto Office No. 622 to 626, Magneto The Mall (6th Floor), Labhandi, NH-6 (Chhattisgarh), Raipur, Chhattisgarh 492001

geoclean

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# NU VISTA LIMITED

(Formerly Emami Cement Limited)

2853

NUVOCO
Shaping a new world

NVL/ENV/MMR/CECB/2024/89

Date: 06.08.2024

**The Executive Engineer**
Municipal Corporation Office
Sanitation Branch-Saket Bhavan
I.T.I. Suare, Korba (Chhattisgarh)- 495677

**Sub.:** Regarding verification of the certificate released after receipt of R.D.F. generated from Legacy Waste Execution Work

**Ref:-** Your letter no. 06/Sw./2024/6208, Korba Dated: 01.08.2024.

Sir,

With reference to the above subject, we have verified the released certificate for receiving of the R.D.F. quantity 1226.33 MT from Korba, Chhattisgarh during the month of April'23 & May'23 and was co-processed successfully in our Cement Kiln.

This is for your kind information and recod please.

Thanking you,

Yours faithfully,
For N U Vista Limited **(Formerly Emami Cement Limited)**

Raju Ramchandran

**Raju Ramchandran**
**Plant Head**

CC:

1. Commissioner, Municipal Corporation, Korba (C.G.)
2. M/s. R. L. Services Durg (C.G.)



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2854

24, 6:41 PM

Search mail

Compose

Inbox 269
Starred
Snoozed
Important
Sent
Drafts 6
Categories
More

Labels

[Imap]/Sent
[Imap]/Trash
Personal
suda
Unwanted
More

# Confirmation of the receipt of RDF waste

Inbox ×

**Vinod Chandrakar** <vinod.chandrakar@adityabirla.com>
to me, Sanjay, Praveen, Virendra, Ajay

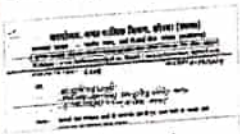
Dear Sir,

With reference to your attached letter and as per the issued certificate, UltraTech Cement Works, Unit-Rawan Cement Works had r
attached for your reference and record please.
Regards,

Vinod Chandrakar
GM QC & Env.
For UltraTech Cement
Rawan Cement Works
Balodabazar – C.G.

The information contained in this electronic communication is intended solely for the individual(s) or entity
review, retransmission, dissemination, printing, copying or other use of, or taking any action in reliance on t
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Group does not accept any liability for any damage sustained as a result of viruses.

**One attachment** • Scanned by Gmail



Letter from Munic.

Reply Reply to all Forward

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ALOK BUILDTECH PRIVATE LIMITED

# प्लास्टिक अपशिष्ट (RDF) की प्राप्ति

प्रमाणित किया जाता हे कि मेसर्स आर एल सर्विसेस दुर्ग द्वारा हमारी फर्म – आलोक बिल्डटेक प्रा. लि. दुर्ग ने प्लास्टिक अपशिष्ट (रिफयूज्ड व्यूत्पन्न ईंधन/आरडीएफ) शून्य लागत में प्राप्त किया है। जिसका उपयोग अस्फाल्ट (डामर) उत्पादन प्रक्रिया में हमारे आलोक बिल्डटेक प्रा. लि. दुर्ग में डामर उत्पादन हेतु किया गया है।

आरडीएफ प्रयोग का ब्यौरा:

1. कच्चा आरडीएफ की मात्रा : 305.070 M.T.
2. वितरण की अवधि : जनवरी 2023 से मई 2023
3. प्रयोजन : रोड निर्माण कार्य

नाम : आलोक बिल्डटेक प्रा. लि.

Alok Buildtech Pvt. Ltd.

Director

दिनाँक :20.08.23



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**M/s N.C. Nahar**

*APPROVED GOVT. & SEMI GOVT. CONTRACTOR*

HEAD OFFICE : *"J.K. VILLA"*, MALVIYA NAGAR, DURG - 491001 (C.G.)
BRANCH OFFICE : *"KUSUM FUELS"*, NANDINI ROAD, BHILAI (C.G.)

PH. : (0788) 2211324, 4086034
E-mail : ncnahar@hotmail.com
: ncnahar123@gmail.com

# CERTIFICATE OF RDF USAGE IN ASPHALT PRODUCTION

This is to certify that we had received Plastic waste (Raw RDF) from **M/s R. L. Services, Durg** and utilized in our asphalt production process at the following facility:

**Name of Firm: - M/s. N.C. Nahar, Durg (C.G.)**

Details of RDF Usage:

1. Quantity of Raw RDF Used: 255.690 tons
2. Delivery Period : Nov. 2022 to Jun. 2023
3. Purpose :Road Construction work

This RDF usage contributes to our company's Commitment to sustainable practices and reduced environmental impact road construction activities.

Date: - 27/11/2023

For, M/s. N. C. NAHAR

(Authorized Signatory)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

NAVRANG'S
M/s. M.K. GUPTA & Co.
CIVIL ENGINEERS & CONTRACTORS

GST No. -22AANFM5126A1ZS
PAN No. -AANFM5126A
154, INDIRA COMMERCIAL COMPLEX
TRANSPORT NAGAR, KORBA (C.G.)
Mob. : 7000730956,9425224180
Email : mkg_navrangs@rediffmail.com

*Ref. No.*

*Date :* 14.03.2024

प्रति ,

आर एल सर्विसेज दुर्ग ,

C/o बरबसपुर कोरबा (छ.ग.)

विषय : प्लास्टिक अपशिष्ट (RDF) की प्राप्ति ।

मान्यवर,

आपके द्वारा हमारे फर्म एम के गुप्ता एंड कंपनी, कोरबा ने नगर पालिका ठोस अपशिष्ट निष्पादन कार्य के दौरान उत्पन्न प्लास्टिक अपशिष्ट (RDF) प्राप्त किया है I हमने दिसंबर 2022 से जुलाई 2023 की अवधि में 291.730 Tons प्लास्टिक अपशिष्ट, शून्य लागत में प्राप्त किया I हमने इस प्लास्टिक अपशिष्ट को हमारे एस्फाल्ट(डामर) प्लांट में डामर उत्पादन प्रक्रिया में प्रयुक्त किया I हमने रोड निर्माण कार्य में इसका सफलतापूर्वक उपयोग किया है I

इस प्रक्रिया द्वारा पर्यावरणीय प्रभाव को कम करने का प्रयास किया है I

एम.के.गुप्ता & कम्पनी

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Mob:- 8770548821

Classic Engineering

**CLASSIC ENGINEERING & PROCESSING INDUSTRIES**

99/G, LIGHT INDUSTRIAL AREA, BHILAI- 490027, DIST- DURG (C.G)

दिनांक : 20 /09/2023

## पुनरावर्तन प्रमाण पत्र

प्रमाणित किया जाता है कि हमने मेसर्स **आर एल सर्विसेस, दुर्ग** द्वारा 267.340 Ton प्लास्टिक अपशिष्ट (रिफ्यूज्डव्यूत्पन्न ईंधन/आरडीएफ), दिसंबर 2022 **से** अगस्त 2023 की अवधि में, शून्य लागत में प्राप्त किया है। एवं प्राप्त प्लास्टिक अपशिष्ट(आरडीएफ) को रीसाइक्लिंग प्रक्रिया द्वारा हमारे प्लांट में, सुरक्षित एवं सफलतापूर्वक उपयोग किया गया है ।

For, Classic Engineering & Processing Industries

Proprietor

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Navo Raipur

VINAYAK CONSTRUCTION

GSTin : 22BEAPG5010B1ZO
Add. : I-102, Rishabh Prime City, Adarsh Nagar, Durg (C.G.)
Email. : nitinvinayak11@gmail.com
Contact : 9981031036, 0788 2970153

Ref. :

Date 21/08/24

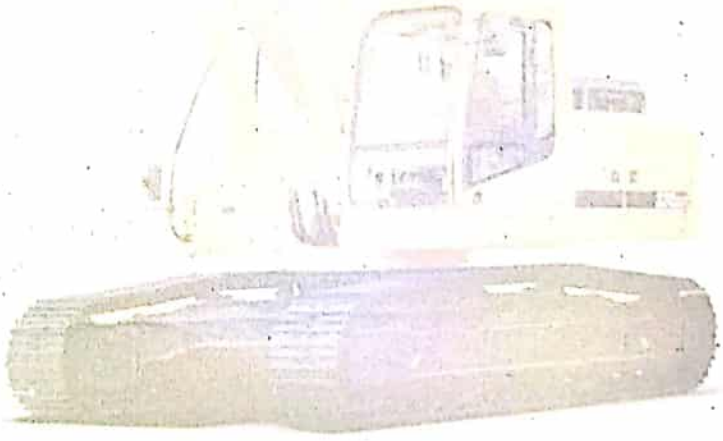
# CERTIFICATE

In recognition of our commitment to sustainable road construction practices, we hereby acknowledge significant achievement in alternative fuel utilization for 283.560 Tones of Plastic Waste (RDF) integrated into Asphalt Production. We had received it from M/s R L Services, Durg, During the period of Dec. 2022 to Jun. 2023 & at zero cost.

This utilization complies with Environmental Benefits by Landfill Waste Diversion for 283.560 Tones.

For, Vinayak Construction

Proprietor



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Mob:- 9399654801

# J.K .TRADERS

PLASTIC WASTE SUPPLIERS
Azad Mahola, Steel Nagar Camp-1 Bhilai Dist- Durg (C.G)

## प्रमाण पत्र

प्रमाणित किया जाता है कि R L Services, Durg के द्वारा नगर पालिक ठोस अपशिष्ट (MSW) निष्पादन कार्य के दौरान उत्पन्न प्लास्टिक अपशिष्ट (RDF)से हमने 248.370 Ton प्लास्टिक अपशिष्ट (RDF),जनवरी 2023 से जुलाई 2023 महीने में प्राप्त किया है| एवं प्राप्त प्लास्टिक अपशिष्ट (RDF) को रीसाइक्लिंग प्रक्रिया द्वारा हमारे प्लांट में,सुरक्षित एवं सफलतापूर्वक उपयोग किया गयाहै।

हमने इस प्रक्रिया में पर्यावरण लाभ का संपूर्ण ध्यान रखा है।

दिनांक : 15/01/2024

Thanking You,

Yours Truly,
J.K. Traders
Proprietor
For, J K Traders

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Mob. : 7089161505

# VARSHA TRADERS

( Recycling Unit )
Transport Nagar, Ward No.1, Indira Nagar, Hathkhoj, Bhilai (C.G) Pin Code - 490026

Ref. No.....

Date.....

## CERTIFICATE

This is to certify that we M/s VARSHA TRADERS, Plastic Waste Recyclers &Traders, had received Plastic waste(RDF) by M/s R L Services, Durg which was obtained from Municipal solid waste (MSW).We had received 1874.180 MT of Plastic Waste(RDF) for co-processing during Dec' 2022 to July'2023

This plastic waste was being recycled in our unitwith taking care of necessary environmental benefits.

For, VARSHA TRADERS

VARSHA TRADERS

Proprietor

Date:

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# MUKTA & SAMRIDDH ASSOCIATES

## Builders & Contractor

Shop No.-26,behind hanuman Mandir,Mini Stadium
Bhilai-3,Distt.-Durg (C.G.)

## Certificate of Plastic Waste Receipt and Usage in Asphalt Production

Ref. No.

Date.....

This certifies that:

**MUKTA & SAMRIDDH ASSOCIATES**

has received and processed plastic waste for use in asphalt production.

Details:

Source of Plastic Waste: Municipal Solid Waste

Received From: M/s R L SERVICES, DURG

Received Period: Dec'2022 to June'2023

Quantity of Plastic Waste Received: 288.790 MT

Intended Use: Incorporation into asphalt mix for road construction

This plastic waste has been properly processed and incorporated into our asphalt production, contributing to the reduction of plastic waste in landfills and the improvement of road durability.

For, Mukta & Samriddh Associates

Partner

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

॥ श्री श्री 1008 बाबा दयाल जी महाराज की दया ॥

M. : 98933 97431
9406123221

# जय क्रशर इंडस्ट्रीज

उच्च कोटि के क्रशर गिट्टी एवं फ्लाईएश ईट के निर्माता एवं विक्रेता

सिविल कांट्रेक्टर,ट्रांसपोर्टर एण्ड जनरल आर्डर सप्लायर

कटघोरा,जिला - कोरबा (छ.ग.)

क्रमांक .....

दिनांक 27/3/2024

प्रति,

आर.एल.सर्विसेज,

दुर्ग (छ.ग.)

विषय :– प्लास्टिक अपशिष्ट (आरडीएफ) की प्राप्ति।

मान्यवर,

आपके द्वारा नगर पालिक निगम कोरबा अंतर्गत ठोस अपशिष्ट (MSW) निष्पादन कार्य के दौरान उत्पन्न प्लास्टिक अपशिष्ट को हमारे एस्फाल्ट प्लांट में डामर उत्पादन प्रकिया में प्रयुक्त में प्रयुक्त किया। हमने नवम्बर 2022 से जुन 2023 तक 317.560 Tons आरडीएफशून्य लागत में प्राप्त किया। जिसे हमने रोड निर्माण कार्य में सफलतापूर्वक उपयोग किया गया है।

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

निवास - ''जय कुटीर'' कारखाना एरिया, कटघोरा,जिला - कोरबा (छ.ग.)

D/Deepak-New Work-133

# RAIPUR POLYMERS
(Recycling Cetre)

Address : Chandandih, Tatibandh, Raipur (C.G.) 492099
Email : raipur_polymers@gmail.com, Website : http://swadeshihat.com
Contact No. : 0771-3558789, 98271-14954


## CERTIFICATE OF PLASTIC WASTE(RDF) RECEPTION

This is to certify that:

RAIPUR POLYMERS
(Recycling Centre)
Chandandih, Tatibandh, Raipur
E-mail: raipur_polymers@gmail.com

Has received the following from:

M/s R L SERVICES, Durg
E-mail: rlservices@gmail.com

Description of Materials:
2862.480 tons of Plastic waste (RDF) consisting of (types of plastic, e.g., LDPE, PET, HDPE, PVC, etc.)

Time period of Reception: From Nov'2022 to Aug'2023

We hereby confirm that the above-mentioned plastic waste (RDF) was received by our recycling facility at zero cost to the provider. This material was processed and recycled in accordance with environmental regulations and best practices.

This certificate is issued as part of our commitment to sustainable waste management and circular economy principles.

Raipur Polymers
Proprietor

Date: 16/07/2024

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

OMEC
Vision Unlimited

GSTin : 22AHCPR4735J1ZB

OM ENGINEERING & CONSTRUCTION

Date 12/07/2024

# CERTIFICATE

This document certifies that company **M/S R L Services, Durg** having plant location **G E Road, Dhamda Road, Durg (C.G.)** has successfully incorporated **Plastic Waste (RDF)** in its asphalt production process.

Technical Specifications:

1. RDF Quantity: 259.540 metric tons
2. Material Received Period: December'2022 -- June' 2023
3. Purpose: Road Construction Work.

By utilizing RDF, **Om Engineering & Construction, Durg** has contributed to the state's goal of reducing landfill waste and promoting circular economy practices in the construction sector.

M/s. Om Engineering & Construction

Om Engineering & Construction

Date: July 17, 2024

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Office. : Shop No.-C-204, 2nd floor, Opposite K. Sera Sera Miniplex, Mahalaxmi Market, Pulgaon, Durg (C.G.) 491001
Mobile No. : 9755233122, 9752600787 email : omec111213durg@gmail.com

M/s. Sewa Singh Oberoi & Co.
Regd. A Class Govt. Contractors & Engineers
CGPWD, CGRRDA, CGWRD & ALL Govt.Deptts.
(FULLY COMPUTRISED HOTMIX & BATCH MIX PLANT OWNERS)

Ref. No.

Date:

## प्लास्टिक अपशिष्ट (RDF) की प्राप्ति

प्रमाणित किया जाता है कि मेसर्स आर एल सर्विसेस दुर्ग द्वारा हमारी फर्म – मेसर्स सेवा सिंह ओबेरॉय एण्ड कंपनी ने प्लास्टिक अपशिष्ट (रिफयूज्ड व्यूत्पन्न ईंधन/आरडीएफ) शून्य लागत में प्राप्त किया है। जिसका उपयोग अस्फाल्ट(डामर) उत्पादन प्रकिया में हमारे मेसर्स सेवा सिंह ओबेरॉय एण्ड कंपनी दुर्ग में डागर उत्पादन हेतु किया गया है।

आरडीएफ प्रयोग का ब्यौरा:

1.कच्चा आरडीएफ की मात्रा : 267.070 M.T.
2. वितरण की अवधि : जनवरी 2023 से जून 2023
3. प्रयोजन : रोड निर्माण कार्य

नाम : मेसर्स सेवा सिंह ओबेरॉय एण्ड कंपनी

For, M/s Sewa Singh Oberoi & Co.

Partner

दिनाँक: 24/01/2024

**Head Office:**
Main Road, Dalli Rajhara, Distt - Balod (C. G.) 491228
Ph: 07748 285745

**Branch:**
MIG-C-329, Padhmanabhpur, Durg (C.G.) 491 001
Ph: 0788 2211122, 2332200

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# R. K. COMPANY

PLASTIC WASTE RECYCLING WORKS

GSTIN – 22AQZPK2686D2Z1
Mo: 9827157735

SHANKAR NAGAR INDUSTRIAL AREA, CHHAWNI, BHILAI (C.G.) – 490026

Ref. No.

Date : .....

## RECEIPT OF PLASTIC WASTE (RDF)

We, the undersigned, hereby certify that we had received:

Material Type: Refuse Derived Fuel (RDF) - Plastic Waste
Quantity Received: 2742.530 Tons
Delivery Period: Nov' 2022 – Aug' 2023
From: M/s R L SERVICES, DURG.

The accepted plastic waste (RDF) was used in our eco-friendly co-processing operations at our recycling facility centre.

For R. K. Company

R.K.COMPANY
Proprietor

Date:

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Mob:- 9630400358
Email Id:- ikimrankhan411@gmail.com

# FARHAN TRADERS

SHARDA PARA CAMP-1, BHILAI- 490027, DIST- DURG (C.G)

## CERTIFICATE

This is to certify that M/s. Frahan Traders, had received Plastic waste (RDF) obtained from Municipal solid waste (MSW)from:

M/s R L Services, Durg.

The following quantity of Plastic Waste (Refuse Derived Fuel - RDF) for co-processing:

Quantity: 228.740 Metric Tons
Material: Plastic Waste (RDF)
Date of Receipt: Jan'2023 to Oct'2023

This plastic waste was used for co-processing in our unit in accordance with all applicable environmental regulations and standards.

Date of Issue: 19th Nov 2023

Authorized Signatory:

FARHAN TRADERS
Imrankhan
Proprietor
Farhan Traders

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**NUVOCO VISTAS CORP. LTD.**

NUVOCO®
Shaping a new world

Date: 16.06.2023

## CERTIFICATE OF CO-PROCESSING

This is to certify that we have received **1226.33 MT** of Refused Derived Fuel (MSW), Non-Hazardous Waste During the month of April'23 & May'23 from **Korba, Chhattisgarh** and is Co-Processed successfully in our cement kiln with necessary safety & environmental guideline at Nuvoco Vistas Corporation Ltd. (Risda Cement Plant), Baloda Bazar, Chhattisgarh

During Co- processing, this waste material was safely and completely disposed.

This certificate should not be used for any EPR Compliances.

For, Nuvoco Vistas Corp. Ltd

.....

Authorized Signatory
Date: 16.06.2023

Nuvoco Vistas Corp. Ltd. MUMBAI 70

**Nuvoco Vistas Corp. Ltd.**
Registered Office: Equinox Business Park, Tower-3, East Wing, 4th Floor, Off. Bandra Kurla Complex, LBS Road, Kurla (West), Mumbai 400070
Tel: +91 (0) 22 67692500 / +91 (0) 22 67692525 | Fax: +91 (0) 22 67692572 | Website: www.nuvoco.com | CIN-L26940MH1999PLC118229

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2870

ADITYA BIRLA

UltraTech

UTCL/RWCW/AFR/G. G/23-24/66

Date – 05-10-2023

## Certificate of Receipt

This is to certify that we have received RDF Waste from M/s. G.G WASTECH PVT LTD, Sector -02HN B/36, RDA Colony, Devendra Nagar Raipur – 492001 (C.G), for co-processing in our kiln, weighing **743.11** MT from 01.06.2023 to 30.06.2023.

Vehicle wise details are enclosed following Annexure No .01

**NOTE: This Certificate Cannot be Claimed for EPR Credits.**

Yours Faithfully,
**For UltraTech Cement Limited**
Unit-RAWAN CEMENT WORKS

**Sunil Tripathi**
Officer – Environment

UltraTech CEMENT The Engineer's Choice

**UltraTech Cement Limited**
(Unit : Rawan Cement Works)
Post : Grasim Vihar, Vill : Rawan., District : Baloda Bazar - Bhatapara 493 196, (C.G.)
CIN-L26940MH2000PLC128420

**Raipur Office :** 21/470, Civil Line, Near C.M. Bunglow, Raipur - 492 001 (C.G.)
Regd. Office : "B" Wing, 2nd Floor, Ahura Centre, Mahakali Caves Road, Andheri (E), Mumbai - 400093, Tele. : 022 - 66917800, Fax : 022 - 66928109

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

geoclean

# Certificate of Co-Processing

Issued To: M/s GG WASTECH PVT LTD

Date: 06.06.2023

This is to certify that we have taken receipt of the following quantities of RDF and sent by M/s GG WASTECH PVT LTD for Co-processing in our Cement Kiln during the period 01/05/2023 to 30/05/2023 in which they were safely and completely disposed off within 90 Days.

**Waste Name: RDF**

**Quantity (Tons): 382.550**

**Authorised Signatory**

AMBUJA CEMENTS LIMITED Unit Bhatapara

**Soumen Jana**
Ambuja Cements Limited
Baloda Bazar, Bhatapara

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Ref No: GGW/RLS/24-06/001

Date:- 28.06.2024

**To Whom it May Concern**

This is to certify and confirm GG Wastech Pvt. Ltd. has lifted **1753.32** MT of RDF from Barbaspur Dumpsite, Municipal Corporation Korba via R L Services during April 23 to June 23.

The received material has been sent to Nuvoco , Ambuja and Ultratech Cement Plants for Co-processing and some material has been received in Dharsiwa plant for further processing and subsequent channelization to cement plant for coprocessing.

Copy of consolidated Co-processing certificates received by us from Nuvoco , Ambuja and Ultratech Cement Plants including the qty received from Barbaspur Dumpsite, Municipal Corporation Korba for the months of April, May & June 2023 are attached for your perusal.

**Authorized Signatory**

GG WASTECH PVT. LTD. RAIPUR (C.G.)

**Lokesh Agrawal**

**CEO & Co-Founder**

GG Wastech Pvt Ltd
Beside Swami Narayan Mandir,
Timber Market Road, Devendra Nagar,
Raipur (C.G.)
9981421000
lokesh@wastechindia.com



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# OFFICE OF THE MUNICIPAL CORPORATION, KORBA (C.G.)

2873

F.No. Sani

Korba, Dated.....

## COMPLETION CERTIFICATE

| | | |
|---|---|---|
| 1. | Name of work | - बरबसपुर डंपिंग यार्ड में लिगेसी वेस्ट निष्पादन कार्य। |
| 2. | Situation of work | - लिगेसी वेस्ट निष्पादन कार्य। |
| 3. | Name of Contractor | - मे. आर.एल.सर्विसेस दुर्ग |
| 4. | Agreement No. & Date | - 380 दिनांक 31.10.2022 |
| 5. | Work order No. & Date | - 15320 दिनांक 10.11.2022 |
| 6. | Estimated Cost | - 5,78,70,000/- |
| 7. | Actual Cost | - 5,78,70,000/- |

Certified that above mentioned work was completed on 27-07-2023 and taken over on 27-07-2023 and that I have satisfied my self to the best of ability that work has been done properly.

Sub Engineer
Municipal Corporation,
Korba (Chhattisgarh)

Asstt. Engineer
Municipal Corporation,
Korba (Chhattisgarh)

Executive Engineer
Municipal Corporation,
Korba (Chhattisgarh)


# OFFICE OF THE MUNICIPAL CORPORATION, KORBA (C.G.)

F.No. Sani

Korba, Dated.....

## COMPLETION CERTIFICATE

| | | |
|---|---|---|
| 1. | Name of work | - बरबसपुर डंपिंग यार्ड में लिगेसी वेस्ट निष्पादन कार्य। |
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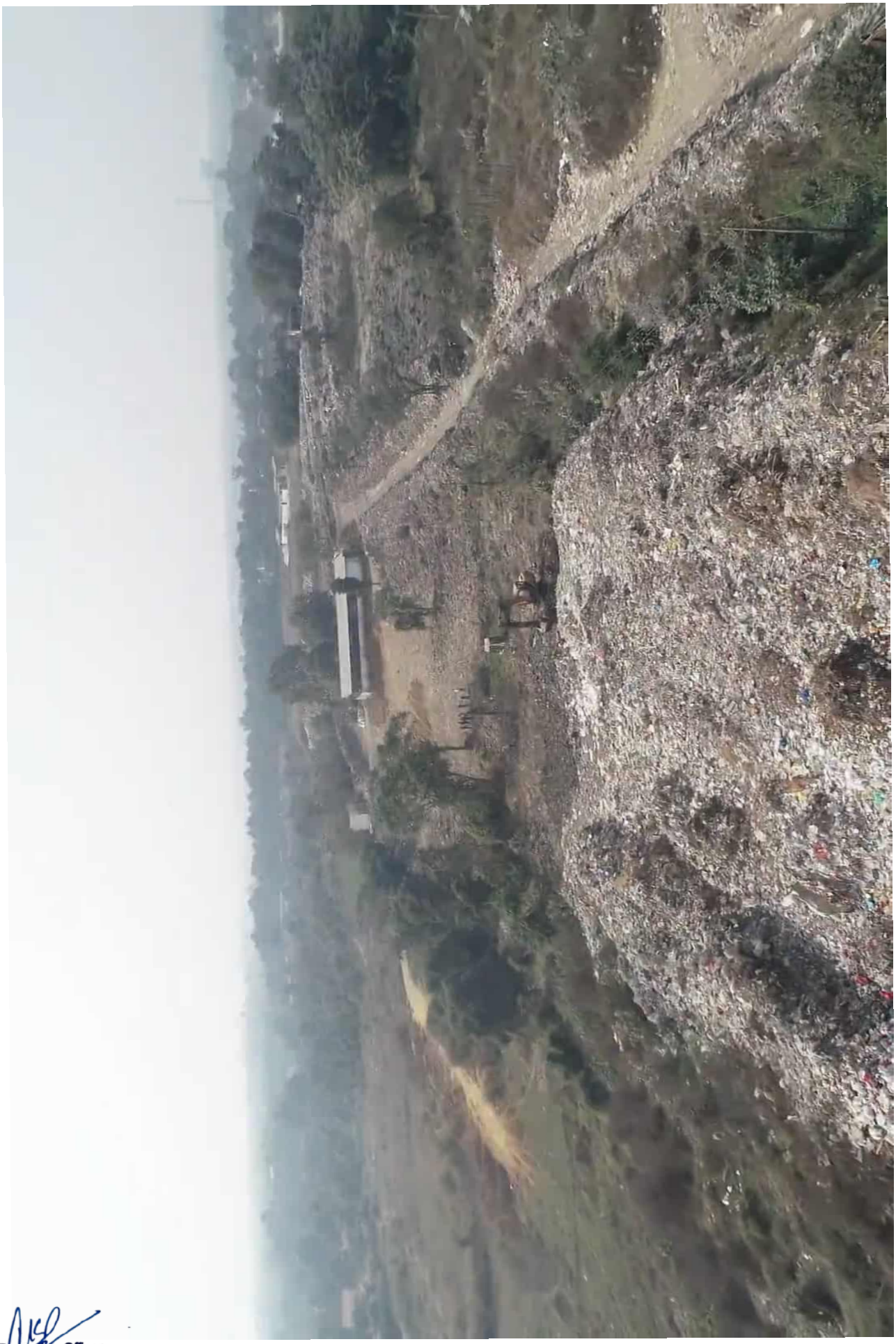
Sub Engineer
Municipal Corporation,
Korba (Chhattisgarh)

Asstt. Engineer
Municipal Corporation,
Korba (Chhattisgarh)

Executive Engineer
Municipal Corporation,
Korba (Chhattisgarh)


Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# BEFORE



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# BEFORE

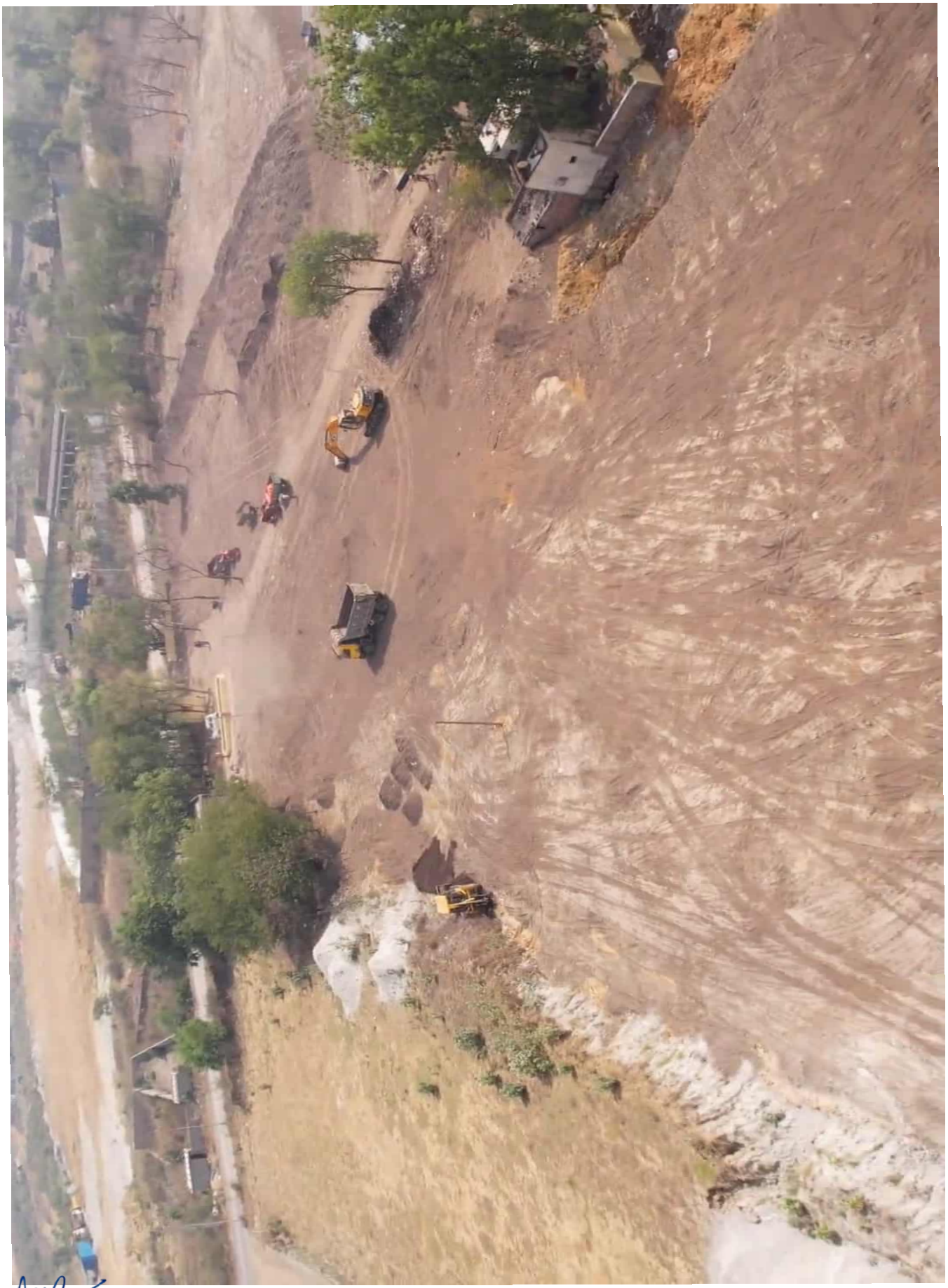






Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# AFTER



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# AFTER 2877










Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2880

Latitude: 22.295176
Longitude: 82.72376
Elevation: 288.08±100 m
Accuracy: 9.9 m
Time: 15-06-2023 11:57
Note: Barbaspur Dumpsite Legacy Waste Land Reclamation

Powered by NoteCam

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2881




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2884



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2885



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2886



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2887



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

2888



Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Supporting Documents For Legacy Waste Management
Municipal Corporation Jagdalpur


| Sl no. | Description | Page no. |
|---|---|---|
| 1 | Logbook of Legacy waste | 1 |
| 2 | Declaration of no Fresh waste goes into the Dumpsite | 2 |
| 3 | Before and After photographs of site | 3 |
| 4 | Copy of Agreement Between corporation and M/S Ayushi Hygine PVT LTd new delhi | 4 |
| 5 | Logbook of RDF Legacy waste | 6 |
| 6 | Copy of Certificate of Co-procerssing of RDf/SCF | 7 |
| 7 | Inert and C&D Disposal details | 17 |
| 8 | Photographs of low lying area where inert and C&D has been disposal | 18 |
| 9 | Soil /BIO soil Details | 20 |
| 10 | photographs /location where soil is uesd | 21 |


Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**Legacy Waste Remediation Logbook**

| A | B | C | D | E | F |
|---|---|---|---|---|---|
| Sr No. | Month | Total Quantity of Legacy waste | Total Quantity of Waste remediated | Quantity of SCF / RDF recovered | Quantitiy of SCF / RDF sold |
| 1 | JANUARY 2023 TO SEPTEMBER 2023 | 44000 | 44000 | 7920 | 7920 |
| 2 | | | | | |

**Legacy Waste Remediation Logbook**

| A | B | G | H | I | J | K | L |
|---|---|---|---|---|---|---|---|
| Sr No. | Month | Revenue generated form sale of SCF / RDF | Quantity of compost/ bio soil recovered | Quantitiy of compost/ bio soil utilized | Location of compost/ bio soil utilized | Quantitiy of compost/ bio soil sold | Revenue generated form sale of compost/ bio soil |
| 1 | JANUARY 2023 TO SEPTEMBER 2023 | in contractor scope | 15840 | 15840 | used in plantation in dump site area ,stp balikonta and municipal park | 15840 | -- |
| 2 | | | | | | | |

**Legacy Waste Remediation Logbook**

| A | B | M | N | O | P | Q |
|---|---|---|---|---|---|---|
| Sr No. | Month | Quantitiy of inerts AND c&d generated | Quntity of inetrs disposed | Location where inerts c&d disposed | Lattitude | Longitude |
| 1 | JANUARY 2023 TO SEPTEMBER 2023 | 19840 | 19840 | whatever inerts c&d were recoverd from legacy waste were filled in DONGAGHAT AND KANGOLI area | 19.0959 | 81.9812 |
| | | | | | 19.6732 | 82.159 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# कार्यालय नगरपालिक निगम, जगदलपुर, जिला–बस्तर(छ0ग0)

शांतिनगर, वार्ड क्र. 25, बस स्टैण्ड रोड, जगदलपुर
E-Mail - jagdalpurnagarnigam@yahoo.com, Website - nagarnigamjagdalpur.in, Phone No. - 07782-221055

क्रमांक / 1330 / न.पा.नि / SBM / 2024 जगदलपुर, दिनांक 13 / 11 / 2024

## //प्रमाण–पत्र//

ऐतद् द्वारा प्रमाणित किया जाता है, कि नगरपालिक निगम, जगदलपुर में कुल 48 वार्डो से निकलने वाले कचरे का प्रसंस्करण एवं निपटान एस.एल.आर.एम. केंन्द्रों में किया जाता है, एवं किसी भी प्रकार का कूड़ा कंगोली स्थित डंप साईट में नहीं डाला जाता है।

नोडल अधिकारी
(स्वच्छ भारत मिशन)
नगरपालिक निगम,
जगदलपुर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




छत्तीसगढ़ CHHATTISGARH

P 203626

Agreement No.:- 172/ 2022-23
Date :- 25-11-2022

# Volume II- Draft Contract Agreement Format

## Draft Contract Agreement Format

This agreement, made the Friday day of 25-11-2022 between the JAGDALPUR municipal corporation, municipal corporation JAGDALPUR (Here in after called as "the JMC") of the one-part M/S. Aayushi Hygiene and Care Private Limited, C-93, Mahavir Vihar Sector-1 Dwarka, New Delhi and [name and address of contractor] (here in after called "the Contractor") of the second part.

Whereas the JMC is desirous that the Contractor execute M/S. Aayushi Hygiene and Care Private Limited, C-93, Mahavir Vihar Sector-1 Dwarka, New Delh [name and identification number of Contract] (hereinafter called "the Works") and the JMC has accepted the Bid by the Contractor for the execution and completion of such Works and the remedying of any defects therein, at a contract price of INR Rs. 02,14,13,000.00 .

NOW THIS AGREEMENT WITNESSETH as follows:

1. In this Agreement, words and expression shall have the same meanings as are respectively assigned to them in the Conditions of Contract hereinafter referred to, and they shall be deemed to form and be read and construed as part of this Agreement.
2. In consideration of the payments to be made by the JMC to the Contractor as hereinafter mentioned, the Contractor hereby covenants with the JMC to execute and complete the Works and remedy any defects therein in conformity in all aspects with the provisions of the Contract.
3. The JMC hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein the Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.

हेमलाल साहू

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

... 2 ..

Executive Engineer
Municipal Corporation
JAGDALPUR (C.G.)

4. The following documents shall be deemed to form and be read and construed as part of this Agreement, viz.:

i). Letter of Acceptance;
ii). Notice Inviting Bid;
iii). Bid Document issued by the JAGDALPUR Municipal Corporation and its subsequent amendments and corrigendum
iv). Contractor's Bid;
v). Conditions of contract (including Special Conditions of Contract); vi). Specifications;
vii). Drawings and Site Map;
viii). Any other document listed in the Condition of Contract forming part of the contract.

In witness whereof the parties thereto have caused this Agreement to be executed the day and year first before written.
The Common Seal of was hereunto affixed in the presence of:
Signed, Sealed and Delivered by the said

In the presence of:

Binding Signature of JMC

Executive Engineer
Municipal Corporation
JAGDALPUR (C.G.)

Binding Signature of Contractor
(To be signed by the Authorized Signatory of the Bidder)

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## Municipal Corporation Jagdalpur

## Monthly Logbook of SCF Details

| S.No | Month | No of Trip | Quantity of SCF Sold/Sent | Cement Unit/Vendor Name | Revenue Generated | Quantity of washed/bailed SCF Stored | Storage location of SCF |
|---|---|---|---|---|---|---|---|
| 1 | Jan-23 | 56 | 1626 | Smart Utility Jabalpur msw pvt. Ltd. (2304 MT)/Rikart Innovation pvt. Ltd. (2588.06 MT) | In contractor scope | 3027.87 | Agency stock yard Birgaon, Raipur |
| 2 | Feb-23 | 35 | 1018 | | | | |
| 3 | Mar-23 | 41 | 1251 | | | | |
| 4 | Apr-23 | --- | --- | | | | |
| 5 | May-23 | 18 | 549 | | | | |
| 6 | Jun-23 | 21 | 611 | | | | |
| 7 | Jul-23 | 26 | 730 | | | | |
| 8 | Aug-23 | 22 | 618 | | | | |
| 9 | Sep-23 | 26 | 997 | | | | |
| 10 | Oct-23 | 19 | 520 | | | | |
| **Total** | | **264** | **7920** | | | | |

नोडल अधिकारी
नगर पालिक निगम
जगदलपुर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Smart UTILITIES
An Essel Group Enterprise
Solid Waste Management

## Co-Processing Certificate

**Certificate No: MSW/JBL/FEB-2023** **Date: 15-02-23**

To,

M/s. AAYUSHI HYGIENE AND CARE PVT .LTD.
C-93, Mahavir Vihar, Sector – 1, Dwarka,
NEW DELHI – 110045
E-mail: aayushihygienecare2017@gmail.com

We, safely Co-Processed 2304 MT of Post-Consumer Plastic Waste (MLP) from January 2023 till Feb 2023. It received from M/s. AAYUSHI HYGIENE AND CARE PVT .LTD. , Legacy waste Bioremediation Project at kangoli dumpsite Jagdalpur Chhattisgarh and co- processed at ESSEL MSW Jabalpur Pvt Ltd, Patwarihalka No. 23 Kharsra No. 375, 376, 379, Village Kathonda, Tehsil Jabalpur Madhya Pradesh-482004.

The Plastic Waste has been disposed in accordance with the Plastic Waste Management Rule 2016.

Plastic Type- MLP (Non-Recyclables)

Qty: **2304 MT**

Details of Post-Consumer Plastic Waste (MLP)received is attached as Annexure-1

Thanking You,

For ESSEL Jabalpur MSW Pvt Ltd

Authorized Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Annexure-1

| Dispatched date | Inward Material | Vehicle no | Location | Received Date | QUANTITY MT |
|---|---|---|---|---|---|
| 31.12.22 | RDF | HR 69 B 6353 | Jagdalpur | 02.01.23 | 28.784 |
| 31.12.22 | RDF | HR63 C 0088 | Jagdalpur | 02.01.23 | 24.121 |
| 31.12.22 | RDF | HR 37 D 5227 | Jagdalpur | 02.01.23 | 33.017 |
| 31.12.22 | RDF | HR 46 E 7873 | Jagdalpur | 02.01.23 | 25.614 |
| 31.12.22 | RDF | HR 38 X 9516 | Jagdalpur | 02.01.23 | 33.111 |
| 31.12.22 | RDF | HR 46 D 9814 | Jagdalpur | 02.01.23 | 32.689 |
| 31.12.22 | RDF | HR 38 X 4516 | Jagdalpur | 02.01.23 | 27.851 |
| 11.01.23 | RDF | HR 38 W 9223 | Jagdalpur | 13.01.23 | 24.211 |
| 11.01.23 | RDF | HR 55 J 4988 | Jagdalpur | 13.01.23 | 33.089 |
| 11.01.23 | RDF | HR 67 B 1363 | Jagdalpur | 13.01.23 | 32.058 |
| 11.01.23 | RDF | HR 67 B 3940 | Jagdalpur | 13.01.23 | 22.564 |
| 11.01.23 | RDF | HR 67 B 3485 | Jagdalpur | 13.01.23 | 34.158 |
| 11.01.23 | RDF | RJ 09 GB 4528 | Jagdalpur | 13.01.23 | 32.102 |
| 11.01.23 | RDF | MP 28 H 2511 | Jagdalpur | 13.01.23 | 27.201 |
| 11.01.23 | RDF | MP 09 HG 8481 | Jagdalpur | 13.01.23 | 23.102 |
| 11.01.23 | RDF | MP 09 HG 7382 | Jagdalpur | 13.01.23 | 34.228 |
| 12.01.23 | RDF | HR 46 E 7873 | Jagdalpur | 14.01.23 | 32.415 |
| 12.01.23 | RDF | HR 38 X 9516 | Jagdalpur | 14.01.23 | 32.667 |
| 12.01.23 | RDF | HR 46 D 9814 | Jagdalpur | 14.01.23 | 30.541 |
| 12.01.23 | RDF | HR 63 A 0006 | Jagdalpur | 14.01.23 | 32.335 |
| 12.01.23 | RDF | HR 38 X 4516 | Jagdalpur | 14.01.23 | 22.551 |
| 16.01.23 | RDF | HR 38 W 9223 | Jagdalpur | 18.01.23 | 32.056 |
| 16.01.23 | RDF | HR 55 J 4988 | Jagdalpur | 18.01.23 | 33.897 |
| 16.01.23 | RDF | HR 67 B 1363 | Jagdalpur | 18.01.23 | 32.157 |
| 16.01.23 | RDF | HR 67 B 3940 | Jagdalpur | 18.01.23 | 23.654 |
| 16.01.23 | RDF | HR 67 B 3485 | Jagdalpur | 18.01.23 | 32.157 |
| 16.01.23 | RDF | HR 67 B 0920 | Jagdalpur | 18.01.23 | 32.557 |
| 16.01.23 | RDF | HR 67 B 0507 | Jagdalpur | 18.01.23 | 23.441 |
| 17.01.23 | RDF | HR 37 D 5227 | Jagdalpur | 19.01.23 | 24.651 |
| 17.01.23 | RDF | HR 46 E 7873 | Jagdalpur | 19.01.23 | 28.124 |
| 17.01.23 | RDF | HR 38 X 9516 | Jagdalpur | 19.01.23 | 33.157 |
| 17.01.23 | RDF | HR 46 D 9814 | Jagdalpur | 19.01.23 | 29.512 |
| 17.01.23 | RDF | HR 63 A 0006 | Jagdalpur | 19.01.23 | 32.419 |
| 17.01.23 | RDF | HR 38 X 4516 | Jagdalpur | 19.01.23 | 27.987 |
| 20.01.23 | RDF | HR 67 B 3485 | Jagdalpur | 22.01.23 | 26.321 |
| 20.01.23 | RDF | RJ 09 GB 4528 | Jagdalpur | 22.01.23 | 32.664 |
| 20.01.23 | RDF | HR 67 B 0920 | Jagdalpur | 22.01.23 | 33.779 |
| 20.01.23 | RDF | HR 67 A 6191 | Jagdalpur | 22.01.23 | 24.187 |
| 20.01.23 | RDF | HR 67 B 3568 | Jagdalpur | 22.01.23 | 26.008 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | | | | |
|---|---|---|---|---|---|
| 20.01.23 | RDF | HR 67 B 1947 | Jagdalpur | 22.01.23 | 27.331 |
| 21.01.23 | RDF | HR 38 X 9516 | Jagdalpur | 23.01.23 | 34.229 |
| 21.01.23 | RDF | HR 46 D 9814 | Jagdalpur | 23.01.23 | 35.006 |
| 21.01.23 | RDF | HR 63 A 0006 | Jagdalpur | 23.01.23 | 34.159 |
| 21.01.23 | RDF | HR 38 X 4516 | Jagdalpur | 23.01.23 | 22.454 |
| 24.01.23 | RDF | HR 38 W 9223 | Jagdalpur | 26.01.23 | 35.221 |
| 24.01.23 | RDF | HR 55 J 4988 | Jagdalpur | 26.01.23 | 31.584 |
| 24.01.23 | RDF | HR 67 B 1363 | Jagdalpur | 26.01.23 | 22.632 |
| 24.01.23 | RDF | HR 67 B 3940 | Jagdalpur | 26.01.23 | 34.335 |
| 24.01.23 | RDF | HR 67 B 3485 | Jagdalpur | 26.01.23 | 30.321 |
| 24.01.23 | RDF | RJ 09 GB 4528 | Jagdalpur | 26.01.23 | 33.518 |
| 24.01.23 | RDF | HR 67 B 0920 | Jagdalpur | 26.01.23 | 32.664 |
| 24.01.23 | RDF | HR 67 B 0507 | Jagdalpur | 26.01.23 | 23.201 |
| 24.01.23 | RDF | HR 67 A 6191 | Jagdalpur | 26.01.23 | 32.548 |
| 24.01.23 | RDF | HR 67 B 3568 | Jagdalpur | 26.01.23 | 33.614 |
| 24.01.23 | RDF | HR 67 C 1002 | Jagdalpur | 26.01.23 | 32.661 |
| 24.01.23 | RDF | HR 67 B 1947 | Jagdalpur | 26.01.23 | 32.541 |
| 31.01.23 | RDF | MP 09 HG 3133 | Jagdalpur | 02.02.23 | 32.056 |
| 31.01.23 | RDF | HR 38 Y 4693 | Jagdalpur | 02.02.23 | 33.598 |
| 31.01.23 | RDF | MP09 HF 2542 | Jagdalpur | 02.02.23 | 30.259 |
| 31.01.23 | RDF | MP 09 KD 3002 | Jagdalpur | 02.02.23 | 22.654 |
| 31.01.23 | RDF | MP 28 H 2511 | Jagdalpur | 02.02.23 | 32.658 |
| 31.01.23 | RDF | HR63 C 0088 | Jagdalpur | 02.02.23 | 22.417 |
| 31.01.23 | RDF | HR 37 D 5227 | Jagdalpur | 02.02.23 | 32.159 |
| 31.01.23 | RDF | HR 46 E 7873 | Jagdalpur | 02.02.23 | 32.654 |
| 08.02.23 | RDF | HR63 C 0088 | Jagdalpur | 10.02.23 | 24.251 |
| 08.02.23 | RDF | HR 37 D 5227 | Jagdalpur | 10.02.23 | 32.521 |
| 08.02.23 | RDF | HR 46 E 7873 | Jagdalpur | 10.02.23 | 33.004 |
| 08.02.23 | RDF | HR 55 J 4988 | Jagdalpur | 10.02.23 | 23.547 |
| 08.02.23 | RDF | HR 67 B 1363 | Jagdalpur | 10.02.23 | 25.994 |
| 08.02.23 | RDF | HR 67 B 3940 | Jagdalpur | 10.02.23 | 30.856 |
| 08.02.23 | RDF | HR 67 B 3485 | Jagdalpur | 10.02.23 | 30.254 |
| 08.02.23 | RDF | RJ 09 GB 4528 | Jagdalpur | 10.02.23 | 31.231 |
| 08.02.23 | RDF | HR 67 B 0920 | Jagdalpur | 10.02.23 | 32.471 |
| 08.02.23 | RDF | HR 67 B 0507 | Jagdalpur | 10.02.23 | 33.258 |
| 08.02.23 | RDF | HR 67 A 6191 | Jagdalpur | 10.02.23 | 28.314 |
| 08.02.23 | RDF | HR 67 C 1002 | Jagdalpur | 10.02.23 | 33.214 |
| 08.02.23 | RDF | HR 67 B 1947 | Jagdalpur | 10.02.23 | 31.607 |
| | | | TOTAL | | 2304.13 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Rekart

W: www.rekart.co.in | E: team@rekart.co.in | Call:92051 93945

Ref no. RIPL/2023-24/014

Dated:-17/08/2023

TO WHOMSOEVER IT MAY CONCERN

This is to certify that **Rekart Innovation Pvt.Ltd.** has lifted the following quantities of 2588.160 MT of Post-Consumer Multi Layered Plastic Waste from Jagdalpur dumpsite of the firm (AAYUSHI) Aayushi Hygiene and Care Pvt.Ltd. and sent to different cement plant & power plant for power generation for its final disposal.

**Quantity (Tons)**: 2588.160 MT

For Rekart Innovations Pvt. Ltd.

Authorised Signatory

| Loding Date | Challan No. | Vehicle no | Loading Site | Unloading Site | Challan Qty (Kgs) | Received Qty. (Kgs) |
|---|---|---|---|---|---|---|
| 11.02.2023 | AAY/JAGDALPUR/22-23/1 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26290 | 25790 |
| 11.02.2023 | AAY/JAGDALPUR/22-23/2 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 29500 | 29000 |
| 11.02.2023 | AAY/JAGDALPUR/22-23/3 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26095 | 25595 |
| 11.02.2023 | AAY/JAGDALPUR/22-23/4 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 25085 | 24505 |

For Rekart Innovations Pvt. Ltd.

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | | | | | |
|---|---|---|---|---|---|---|
| 11.02.2023 | AAY/JAGDALPUR/22-23/5 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 37500 | 37050 |
| 11.02.2023 | AAY/JAGDALPUR/22-23/6 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26680 | 26280 |
| 11.02.2023 | AAY/JAGDALPUR/22-23/7 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27500 | 27000 |
| 11.02.2023 | AAY/JAGDALPUR/22-23/8 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 25460 | 24760 |
| 11.02.2023 | AAY/JAGDALPUR/22-23/9 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 23460 | 22860 |
| 21.02.2023 | AAY/JAGDALPUR/22-23/10 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26540 | 26040 |
| 21.02.2023 | AAY/JAGDALPUR/22-23/11 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26540 | 25840 |
| 21.02.2023 | AAY/JAGDALPUR/22-23/12 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27800 | 27200 |
| 21.02.2023 | AAY/JAGDALPUR/22-23/13 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26800 | 26300 |
| 21.02.2023 | AAY/JAGDALPUR/22-23/14 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26680 | 26280 |
| 22.02.2023 | AAY/JAGDALPUR/22-23/15 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 25085 | 24505 |
| 23.02.2023 | AAY/JAGDALPUR/22-23/16 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28535 | 28035 |
| 23.02.2023 | AAY/JAGDALPUR/22-23/17 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 38785 | 38335 |
| 25.02.2023 | AAY/JAGDALPUR/22-23/18 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 30140 | 29640 |
| 01.03.2023 | AAY/JAGDALPUR/22-23/19 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27980 | 27480 |
| 01.03.2023 | AAY/JAGDALPUR/22-23/20 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 25600 | 24900 |
| 01.03.2023 | AAY/JAGDALPUR/22-23/21 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27840 | 27240 |

For Rekart Innovations Pvt. Ltd.

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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | | | | | |
|---|---|---|---|---|---|---|
| 01.03.2023 | AAY/JAGDALPUR/22-23/22 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 25600 | 25020 |
| 01.03.2023 | AAY/JAGDALPUR/22-23/23 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 37585 | 37135 |
| 02.03.2023 | AAY/JAGDALPUR/22-23/24 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28750 | 28250 |
| 03.03.2023 | AAY/JAGDALPUR/22-23/25 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27540 | 27040 |
| 04.03.2023 | AAY/JAGDALPUR/22-23/26 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27800 | 27300 |
| 04.03.2023 | AAY/JAGDALPUR/22-23/27 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28800 | 28400 |
| 11.03.2023 | AAY/JAGDALPUR/22-23/28 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27895 | 27195 |
| 11.03.2023 | AAY/JAGDALPUR/22-23/29 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26585 | 25985 |
| 14.03.2023 | AAY/JAGDALPUR/22-23/30 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27800 | 27220 |
| 15.03.2023 | AAY/JAGDALPUR/22-23/31 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26900 | 26400 |
| 15.03.2023 | AAY/JAGDALPUR/22-23/32 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 25875 | 25375 |
| 15.03.2023 | AAY/JAGDALPUR/22-23/33 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 39850 | 39400 |
| 15.03.2023 | AAY/JAGDALPUR/22-23/34 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27950 | 27550 |
| 16.03.2023 | AAY/JAGDALPUR/22-23/35 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26900 | 26400 |
| 18.03.2023 | AAY/JAGDALPUR/22-23/36 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 24585 | 24085 |
| 24.03.2023 | AAY/JAGDALPUR/22-23/37 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26955 | 26455 |
| 25.03.2023 | AAY/JAGDALPUR/22-23/38 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27585 | 27085 |

For Rekait Innovations Pvt. Ltd.

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | | | | | |
|---|---|---|---|---|---|---|
| 25.03.2023 | AAY/JAGDALPUR/22-23/39 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 29545 | 29045 |
| 25.03.2023 | AAY/JAGDALPUR/22-23/40 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27855 | 27275 |
| 25.03.2023 | AAY/JAGDALPUR/22-23/41 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26585 | 26185 |
| 25.03.2023 | AAY/JAGDALPUR/22-23/42 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26600 | 25900 |
| 25.03.2023 | AAY/JAGDALPUR/22-23/43 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27955 | 27355 |
| 26.03.2023 | AAY/JAGDALPUR/22-23/44 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 36895 | 36445 |
| 30.03.2023 | AAY/JAGDALPUR/22-23/45 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 25000 | 24500 |
| 01.06.2023 | AAY/JAGDALPUR/23-24/1 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27890 | 27390 |
| 01.06.2023 | AAY/JAGDALPUR/23-24/2 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28000 | 27500 |
| 01.06.2023 | AAY/JAGDALPUR/23-24/3 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 29500 | 29000 |
| 01.06.2023 | AAY/JAGDALPUR/23-24/4 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26800 | 26220 |
| 01.06.2023 | AAY/JAGDALPUR/23-24/5 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 39450 | 39000 |
| 01.06.2023 | AAY/JAGDALPUR/23-24/6 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26870 | 26470 |
| 01.06.2023 | AAY/JAGDALPUR/23-24/7 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28500 | 28000 |
| 01.06.2023 | AAY/JAGDALPUR/23-24/8 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28750 | 28050 |
| 01.06.2023 | AAY/JAGDALPUR/23-24/9 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28790 | 28190 |
| 01.09.2023 | AAY/JAGDALPUR/23-24/10 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27985 | 27485 |

For Rekait Innovations Pvt. Ltd.

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Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

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|---|---|---|---|---|---|---|
| 01.09.2023 | AAY/JAGDALPUR/23-24/11 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 38975 | 38525 |
| 02.09.2023 | AAY/JAGDALPUR/23-24/12 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28875 | 28275 |
| 03.09.2023 | AAY/JAGDALPUR/23-24/13 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26315 | 25815 |
| 03.09.2023 | AAY/JAGDALPUR/23-24/14 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26870 | 26290 |
| 05.09.2023 | AAY/JAGDALPUR/23-24/15 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27855 | 27155 |
| 05.09.2023 | AAY/JAGDALPUR/23-24/16 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28540 | 28040 |
| 06.09.2023 | AAY/JAGDALPUR/23-24/17 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28750 | 28350 |
| 07.09.2023 | AAY/JAGDALPUR/23-24/18 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26550 | 26050 |
| 13.09.2023 | AAY/JAGDALPUR/23-24/19 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 29750 | 29150 |
| 14.09.2023 | AAY/JAGDALPUR/23-24/20 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 39000 | 38550 |
| 15.09.2023 | AAY/JAGDALPUR/23-24/21 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 25850 | 25350 |
| 16.09.2023 | AAY/JAGDALPUR/23-24/22 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26750 | 26050 |
| 20.09.2023 | AAY/JAGDALPUR/23-24/23 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27890 | 27390 |
| 20.09.2023 | AAY/JAGDALPUR/23-24/24 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27585 | 27085 |
| 20.09.2023 | AAY/JAGDALPUR/23-24/25 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28985 | 28405 |
| 20.09.2023 | AAY/JAGDALPUR/23-24/26 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28700 | 28300 |
| 20.09.2023 | AAY/JAGDALPUR/23-24/27 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27900 | 27400 |

For Rekart Innovations Pvt. Ltd.

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

| | | | | | | |
|---|---|---|---|---|---|---|
| 25.09.2023 | AAY/JAGDALPUR/23-24/28 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28790 | 28190 |
| 26.09.2023 | AAY/JAGDALPUR/23-24/29 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 39450 | 39000 |
| 29.09.2023 | AAY/JAGDALPUR/23-24/30 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27890 | 27390 |
| 01.10.2023 | AAY/JAGDALPUR/23-24/31 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28000 | 27500 |
| 01.10.2023 | AAY/JAGDALPUR/23-24/32 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 29500 | 29000 |
| 01.10.2023 | AAY/JAGDALPUR/23-24/33 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26800 | 26220 |
| 01.10.2023 | AAY/JAGDALPUR/23-24/34 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26870 | 26470 |
| 01.10.2023 | AAY/JAGDALPUR/23-24/35 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28500 | 28000 |
| 01.10.2023 | AAY/JAGDALPUR/23-24/36 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28850 | 28150 |
| 07.10.2023 | AAY/JAGDALPUR/23-24/37 | CG07BK4802 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28790 | 28190 |
| 09.10.2023 | AAY/JAGDALPUR/23-24/38 | CG04JCZ709 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 39450 | 39000 |
| 09.10.2023 | AAY/JAGDALPUR/23-24/39 | CG04MC5126 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26870 | 26470 |
| 09.10.2023 | AAY/JAGDALPUR/23-24/40 | CG15CZ4694 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28500 | 28000 |
| 09.10.2023 | AAY/JAGDALPUR/23-24/41 | CG0BAH5297 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28750 | 28050 |
| 09.10.2023 | AAY/JAGDALPUR/23-24/42 | CG21F9197 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 28000 | 27500 |
| 10.10.2023 | AAY/JAGDALPUR/23-24/43 | CG17KN7500 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 27890 | 27390 |
| 11.10.2023 | AAY/JAGDALPUR/23-24/44 | CG21F8684 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 29500 | 29000 |

For Rekart Innovations Pvt. Ltd.

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Navą Raipur

| | | | | | | |
|---|---|---|---|---|---|---|
| 12.10.2023 | AAY/JAGDALPUR/23-24/45 | CG21F9991 | Jagdalpur | J.B.M ENVIRO PVT .LTD | 26800 | 26220 |
| | | | | | 2588160 | 2540860 |

For Rekart Innovations Pvt. Ltd.

Authorised Signatory

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Municipal corporation Jagdalpur

## Monthly Logbook of inert and C&D

| Sr No. | month | no of trip | Quantity of bio soil (ton) | fielled low lying Area | Latitude | longitude |
|---|---|---|---|---|---|---|
| 1 | Jan-23 | 58 | 2916 | Droped on kangoli plot | 19.0959 | 81.9812 |
| 2 | Feb-23 | 53 | 2656 | Droped on kangoli plot | 19.0959 | 81.9812 |
| 3 | Mar-23 | 47 | 2344 | Droped on kangoli plot | 19.0959 | 81.9812 |
| 4 | Apr-23 | ... | ... | - | - | - |
| 5 | May-23 | 39 | 2028 | Droped on Dongaghaat plot | 19.6732 | 82.159 |
| 6 | Jun-23 | 37 | 1724 | Droped on Dongaghaat plot | 19.6732 | 82.159 |
| 7 | Jul-23 | 35 | 1664 | Droped on kangoli plot | 19.0959 | 81.9812 |
| 8 | Aug-23 | 28 | 1456 | Droped on kangoli plot | 19.0959 | 81.9812 |
| 9 | Sep-23 | 45 | 2240 | Droped on kangoli plot | 19.0959 | 81.9812 |
| 10 | Oct-23 | 56 | 2812 | Droped on Dongaghaat plot | 19.6732 | 82.159 |
| **Total** | | **398** | **19840** | | | |

नोडल अधिकारी
नगर पालिक निगम
जगदलपुर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur




Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

# Municipal corporation Jagdalpur

## Monthly Logbook of bio soil detail

| Sr No. | month | no of trip | Quantity of bio soil (ton) | remark |
|---|---|---|---|---|
| 1 | Jan-23 | 35 | 2198 | used in plantation in dump site area ,stp balikonta and municipal park |
| 2 | Feb-23 | 38 | 2386 | |
| 3 | Mar-23 | 43 | 2652 | |
| 4 | Apr-23 | .. | ... | |
| 5 | May-23 | 16 | 1130 | |
| 6 | Jun-23 | 18 | 1130 | |
| 7 | Jul-23 | 15 | 942 | |
| 8 | Aug-23 | 19 | 1193 | |
| 9 | Sep-23 | 38 | 2386 | |
| 10 | Oct-23 | 29 | 1821 | |
| Total | | 251 | 15840 | |

नोडल अधिकारी
नगर पालिक निगम
जगदलपुर

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

ANNEXURE 7

## ULB WISE DETAILS OF IDENTIFIED UNPROCESSED WASTE DUMPSITES

| Sr. No. | Name of the District | Urban Local Bodies | Name of the location where unprocessed waste is dumped | Number of dumpsites (No.s) | Area covered by dumpsites (Acre) | Total Quantity of uncollected MSW at the dumpsites (In Last 6 Month) (MT) | Latitude and Longitude of the dumpsite | | Google link of the dumpsite location |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | Latitude | Longitude | |
| **Total** | | | | **190** | **237.819** | **376447.62** | **-** | **-** | **-** |
| 1 | Raipur | Raipur Nagar Nigam | - | - | - | - | - | - | - |
| 2 | | MandirHasoud Nagar Palika | nakti road, muktidham ke pas, ward 10 mandir hasaud | 1 | 0.5 | 72 | 21.2194722 | 81.7571633 | https://maps.app.goo.gl/RU1cAWvpcPnECk8B6 |
| 3 | | Chandkhuri Nagar Panchayat | Gauthan road, mungi road, ward 04 Chandkhuri | 1 | 0.3 | 19 | 21.3149374 | 81.8119987 | https://maps.app.goo.gl/XgX48xLxc9JixHgG8 |
| 4 | | Samoda Nagar Panchayat | near slrm | 1 | 0.2 | 36 | 21.283205 | 82.081181 | https://maps.app.goo.gl/3PPYxEwtHVYB2PZr7 |
| 5 | | Birgaon Nagar Nigam | ward no 10 PHE Ground rawabhatha | 1 | 3 | 20 | 21.317874 | 81.6325 | https://maps.app.goo.gl/CtKDJrsEJ87Jve3E6 |
| 6 | | Tildanewra Nagar Palika | gram Parshada | 1 | 0.2 | 72.3 | 21.55059 | 81.773415 | https://maps.app.goo.gl/7gRLbpygi1fVsmee8?g_st=aw |
| 7 | | Gobranawapara Nagar Palika | Behind SLRM center Tarri | 1 | 1 | 96 | 20.96173 | 81.85322 | https://maps.app.goo.gl/FXasugB3T9znwbFG6 |
| 8 | | Aarang Nagar Palika | Ward-- | 1 | 0.3 | 90 | 21.198497 | 81.974047 | https://maps.app.goo.gl/L56UtZJ52B1bPBwE8 |
| 9 | | Abhanpur Nagar Palika | Near WTP Belbhata Abhanpur | 1 | 0.5 | 49.5 | 21.051944 | 81.766571 | https://maps.app.goo.gl/ALxzu9LMFZ7Kizcw9 |
| 10 | | Kharora Nagar Panchayat | behind gothan road ward 03 kariya dama kharora | 1 | 0.5 | 31 | 21.4102997 | 81.9163045 | https://maps.app.goo.gl/wLHy7TicpYDK71QQ8 |
| 11 | | Manacamp Nagar Panchayat | Ward no 14 SLRM Center ke piche | 1 | 0.5 | 61.95 | 21.19535 | 81.72524 | https://maps.app.goo.gl/CijpMYj9s7ZF74cc9?g_st=aw |
| 12 | | Kunra Nagar Panchayat | Ward Number 04 Kolhan Nala Road Kura | 1 | 0.4 | 45 | 21.435063 | 81.671461 | https://goo.gl/maps/ARXqmAHdUzkzwmpW7 |
| 13 | Gariyaband | Gariyaband Nagar Palika | Near Compost Shed | 1 | 0.23 | 72 | 20.6265 | 82.0845 | https://goo.gl/maps/H4YgaWcihT1pEk9m8 |
| 14 | | Rajim Nagar Panchayat | Near SLRM Center Rajim Ward 01 | 1 | 1 | 36 | 20.9785 | 81.8844 | https://maps.app.goo.gl/hEhtZQ9QizSxYLYy7?g_st=aw |
| 15 | | Fingeshwar Nagar Panchayat | Near SLRM Center Ward 06 Fingeshwar | 1 | 1 | 38 | 20.9795 | 82.0471 | https://goo.gl/maps/XLnXqFbwM8hxav2x6?g_st=aw |
| 16 | | Chhura Nagar Panchayat | near compost shed chura | 1 | 0.15 | 20 | 20.8129 | 82.1955 | https://goo.gl/maps/ZdXR1gjRhtoujtYJA |
| 17 | Dhamtari | Dhamtari Nagar Nigam | Sorid ward bagtarai road Dhamtari | 1 | 3 | 13000 | 20.700348 | 81.523556 | https://maps.app.goo.gl/Gg4NZ9tC2ev3YwsM7 |
| 18 | | Kurud Nagar Panchayat | ward 9, near gauthan | 1 | 1 | 48.6 | 20.825961 | 81.714264 | https://maps.app.goo.gl/ro8WEd8ygADWYTJh9 |
| 19 | | Magarload Nagar Panchayat | Gram- Belardona, Magarlod Gariyaband road | 1 | 1 | 23.4 | 20.7418049 | 81.8570974 | https://maps.app.goo.gl/qet1Fzk9K26rpzQY7 |
| 20 | | Nagri Nagar Panchayat | ward 12 | 1 | 1 | 46 | 20.342895 | 81.956799 | https://maps.app.goo.gl/HT6Gv6FXwKfHw4eaA |
| 21 | | Bhakhara Nagar Panchayat | ward 02 | 1 | 1.2 | 26.5 | 20.906248 | 81.59912 | https://maps.app.goo.gl/Zu6ikTKD7mKRLK48?g_st=awb |
| 22 | | Aamdi Nagar Panchayat | ward 11 | 1 | 1 | 24.8 | 20.771476 | 81.479847 | https://maps.app.goo.gl/RbCzWV6QsO95gLqF6?g_st=awb |
| 23 | Mahasamund | Mahasamund Nagar Palika | Near SLRM centre tumadabari tumgaon Road Mahasamund | 1 | 2 | 270 | 21.13876 | 82.101218 | https://maps.app.goo.gl/A5ckZUmsqsg1ejhEA |
| 24 | | Bagbahara Nagar Palika | near ward 09 wineshop pithora roads bagbahara | 1 | 2 | 90 | 21.0436 | 82.403 | https://maps.app.goo.gl/jwi2drUshNWbtkfT9 |
| 25 | | Saraipali Nagar Palika | Ward No.07 Near SLRM Center | 1 | 0.5 | 81 | 21.324292 | 83.022597 | https://maps.app.goo.gl/vTnj7mgh6ar5tUWb6 |
| 26 | | Pithora Nagar Panchayat | near ward 8 purani basti para pithora | 1 | 0.8 | 36 | 21.2447 | 82.5119 | https://maps.app.goo.gl/poup2WRYb814P64d9 |
| 27 | | Basna Nagar Panchayat | Ward No.04 Near SLRM Center | 1 | 0.5 | 36 | 21.28718601 | 82.82230063 | https://goo.gl/maps/GUhe1HRvpX43V6JYA |
| 28 | | Tumgaon Nagar Panchayat | Ward no.02 Near jogidera mahasamnd Road Tumgaon | 1 | 1 | 54 | 21.18978 | 82.134512 | https://maps.app.goo.gl/Gj5oysbapHh3Qq3DS7 |
| 29 | Balodabazar - Bhatapara | Lawan Nagar Panchayat | ward no. 8 near pani tanki | 1 | 1 | 29 | 21.637011 | 82.342615 | https://maps.app.goo.gl/cPc9rHjoD8taCgHb9 |
| 30 | | Tundra Nagar Panchayat | ward no 6 | 1 | 1 | 28 | 21.67411 | 82.62304 | https://goo.gl/maps/5nepy6EQLTQJx7L88 |
| 31 | | Balodabazar Nagar Palika | Village - Bharslea, Tehsil - Balodabazar, District - Balodabazar-Bhatapara | 1 | 2.5 | 162 | 21.411046 | 82.831254 | https://maps.app.goo.gl/31mmtymrbxiChNj29 |
| 32 | | Bhatapara Nagar Palika | gram khapradih | 1 | 1 | 117 | 21.734177 | 81.972159 | https://maps.app.goo.gl/ksvrZc3e12SuxpKT8?g_st=aw |
| 33 | | Kashdol Nagar Panchayat | Ward No 1 vidhya nagar | 1 | 1 | 64 | 21.62966 | 82.43542 | https://maps.app.goo.gl/GWVw26EkBYxXF9Uy9 |
| 34 | | Palari_BB Nagar Panchayat | Ward 01 SWAMI VIVEKANAND near fstp plant | 1 | 1 | 29 | 21.5377 | 82.1431 | https://maps.app.goo.gl/AZAxJ1A8SnL99ZMr6 |
| 35 | | Simga Nagar Palika | Ward Number 09 Ekta Nagar Simga | 1 | 0.6 | 72 | 21.634428 | 81.71567 | https://maps.app.goo.gl/SKRdAfp2HKMTVix49 |
| 36 | Durg | Durg Nagar Nigam | Near Kabir Ashram, Ward No. 54, Potiyakala | 1 | 1.52 | 1385 | 21.160139 | 81.277741 | https://maps.app.goo.gl/HMKJmapPbqgbDksM9 |
| 37 | | Bhilai Nagar Nigam | Bogda Puliya jamul | 1 | 7.2 | 350000 | 21.2439 | 81.3771 | https://maps.app.goo.gl/S6JL7DqnveaQcSdw5 |
| 38 | | BhilaiCharoda Nagar Nigam | Patharra khadan ward no. 22 Charoda bhatapara | 1 | 1.2 | 455 | 21.237819 | 81.451931 | https://maps.app.goo.gl/Gt3Jm7Zw47b1addD7 |
| 39 | | Jamul Nagar Palika | Ward 10 near railway line | 1 | 0.8 | 20 | 21.251193 | 81.397313 | https://maps.app.goo.gl/6DuxMzBtz5B6NHbP9 |
| 40 | | Kumhari Nagar Palika | ward 04 mahamay road | 1 | 1.2 | 73 | 21.270498 | 81.53321 | https://maps.app.goo.gl/sv8vEcXYP3AK63ek8 |
| 41 | | Ahiwara Nagar Palika | Ward no .4 j. K lakshmi bypass | 1 | 1 | 101 | 21.3676816 | 81.4249674 | https://maps.app.goo.gl/1bq7kvQLbQghZFZbA?g_st=com.google.maps.preview.copy |
| 42 | | Dhamdha Nagar Panchayat | Ward no 11 beside iti college | 1 | 1 | 34 | 21.4603083 | 81.3112109 | https://maps.app.goo.gl/XMnwXUKtkMR9r2Bu6?g_st=com.google.maps.preview.copy |
| 43 | | Patan Nagar Panchayat | Ward No. 04 , Bhatapara , Pandar Road | 1 | 1 | 29 | 21.04 | 81.53 | - |
| 44 | | Utai Nagar Panchayat | Ward No. 09 , Nehru Nagar , Borsi Road | 1 | 0.1 | 31 | 21.11849 | 81.365955 | https://maps.app.goo.gl/FmxLPaHYEhExro6C8 |
| 45 | | Risali Nagar Nigam | Ward 21 , Shiv Para | 1 | 0.3 | 541 | 21.16 | 81.36 | - |
| 46 | | Bemetara Nagar Palika | Village - Piparbhattha | 1 | 8.5 | 93 | 21.695755 | 81.583578 | https://maps.app.goo.gl/5ah9URTFGDhwm4a7A |
| 47 | | Saja Nagar Panchayat | Near Compost Shed Ward no 13 Saja | 1 | 0.45 | 20 | 21.650823 | 81.320697 | https://maps.app.goo.gl/ZNHSb1jGiM7rkzuZQ9 |
| 48 | | Thankhamhariya Nagar Panchayat | Near SLRM centre Ward no 1 Thankhamhariya | 1 | 1.1 | 28 | 21.802697 | 81.31186 | https://maps.app.goo.gl/iJ2cTFADJDqMFtnP8 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ULB WISE DETAILS OF IDENTIFIED UNPROCESSED WASTE DUMPSITES

| Sr. No. | Name of the District | Urban Local Bodies | Name of the location where unprocessed waste is dumped | Number of dumpsites (No.s) | Area covered by dumpsites (Acre) | Total Quantity of uncollected MSW at the dumpsites (In Last 6 Month) (MT) | Latitude and Longitude of the dumpsite | | Google link of the dumpsite location |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | Latitude | Longitude | |
| | | **Total** | | **190** | **237.819** | **376447.62** | **-** | **-** | **-** |
| 49 | Bemetara | Devkar Nagar Panchayat | near muktidham, ward 15 | 1 | 0.5 | 17 | 21.570418 | 81.315371 | https://maps.app.goo.gl/ZEPatoEdR5LAeiYP8 |
| 50 | | Berla Nagar Panchayat | Village - Bahera | 1 | 0.5 | 17 | 21.514905 | 81.48943 | https://maps.app.goo.gl/xbgeNZKXq3Exr8hJ6 |
| 51 | | Parpodi Nagar Panchayat | near , dhan uparjan kendra ,ward 3 | 1 | 0.5 | 17 | 21.589069 | 81.21369 | https://maps.app.goo.gl/W1hD9u2ZRgtnSBZ1A |
| 52 | | Nawagarh_B Nagar Panchayat | Chir Bangla | 1 | 1.5 | 40 | 21.8981466 | 81.611995 | https://earth.google.com/web/search/Nawagarh+district+bemetara,+Chhattisgarh |
| 53 | | Maro Nagar Panchayat | Subhash Chandra Bose Ward | 1 | 2 | 17 | 21.86324303 | 81.84767262 | https://earth.google.com/web/search/Maro+district+bemetara,+Chhattisgarh |
| 54 | Balod | Balod Nagar Palika | near indoor stadium ward no.12 | 1 | 2 | 96 | 20.43236 | 81.12441 | https://maps.app.goo.gl/vWxMcBBXqkWGkZ4G8?g_st=aw |
| 55 | | DalliRajhara Nagar Palika | Ward No 1 Rajhara Baba Ward | 1 | 1 | 201.6 | 20.580521 | 81.09502 | https://maps.app.goo.gl/cybpZJSPXdEX1ecy8 |
| 56 | | Gunderdehi Nagar Panchayat | Ward Number 3 slrm center ke pass | 1 | 1 | 55 | 20.950929 | 81.284954 | https://maps.app.goo.gl/12siTKmX8pE7sg347?g_st=com.google.maps.preview.copy |
| 57 | | Doundi Nagar Panchayat | Near SLRM Center, Ward No 13 | 1 | 0.5 | 25.8 | 20.497965 | 81.0951 | https://maps.app.goo.gl/551MksyNdQTQshz1A |
| 58 | | DoundiLohara Nagar Panchayat | Near slrm center ward no 11,dr ambedakar ward | 1 | 0.5 | 20 | 20.78542361 | 81.05421563 | https://maps.app.goo.gl/5vbEVkXe2usv8G1i7?g_st=aw |
| 59 | | Gurur Nagar Panchayat | near jogiya talab | 1 | 1 | 12 | 20.679398, | 81.404449 | https://maps.app.goo.gl/RGbzp2Lz3FxSLAEF8 |
| 60 | | Arjunda Nagar Panchayat | Ward 4 Near Krishana Kunj | 1 | 1 | 17 | 20.964231 | 81.193397 | https://maps.app.goo.gl/Nr5EaAopJMWZ5DC59?g_st=com.google.maps.preview.copy |
| 61 | | Chikhlakasa Nagar Panchayat | Slrm center near at ward no 10 indira colony ward | 1 | 0.5 | 20 | 20.5362489 | 81.07856921 | https://maps.app.goo.gl/5kCuRwLcGDQvkyBUA?g_st=aw |
| 62 | Rajnandgaon | Rajnandgaon Nagar Nigam | Bajrangpur Navagaon Ward No. 1 Rajnandgaon | 1 | 2 | 1092 | 21.119504 | 81.00715 | https://maps.app.goo.gl/2NwdHmbNNQRvHxha8 |
| 63 | | Dongargarh Nagar Palika | ward number 01 near by compost shed | 1 | 1 | 162 | 21.20684464 | 80.75467625 | https://maps.app.goo.gl/hFpupshe8XbLCooL6?g_st=aw |
| 64 | | Dongargaon Nagar Panchayat | near ward number 14 kariyatola compost shed | 1 | 2 | 55 | 20.9561 | 80.834673 | https://maps.app.goo.gl/gXQjiSdTaFKpLvTH7?g_st=aw |
| 65 | | Churiya Nagar Panchayat | chandayni dihi chhuriya | 1 | 1 | 30 | 21.0049 | 80.3641 | https://maps.app.goo.gl/igyFdEqC5ZmNukwE9?g_st=aw |
| 66 | Kabirdham | Kawardha Nagar Palika | 1. Transport Nagar | 1 | 1 | 117 | 22.017215 | 81.241285 | https://maps.app.goo.gl/YDxAvtGPwjCr3Uxt7 |
| 67 | | Pandriya Nagar Palika | 1.) New bus stand 2.) Behind Manikanchan kendra | 2 | 2.2 | 49 | 2216472 2.)22.2052917 2.) 81.4 | | 1.)https://maps.app.goo.gl/mCkxREHswgV5pGZn8?g_st=aw 2.)https://maps.app.goo.gl/9PPjpaRDQmJsd4LaA?g_st=aw |
| 68 | | Bodla Nagar Panchayat | Near Datilha Mandir | 1 | 0.5 | 19.8 | 22.180261 | 81.188926 | https://maps.app.goo.gl/ev1ohWTZD9CgqeKE9?g_st=aw |
| 69 | | Pandatarai Nagar Panchayat | 1). Near muktidham | 1 | 0.42 | 18 | 22.1833346 | 81.3256392 | https://maps.app.goo.gl/NpzAVqSS7A7TAEV37?g_st=aw |
| 70 | | SahspurLohara Nagar Panchayat | ward no.03 sahu para muktidham | 1 | 0.5 | 20 | 21.832307 | 81.115564 | https://maps.app.goo.gl/iPi8GYQBhSpjTHQM9 |
| 71 | | Pipariya Nagar Panchayat | Behind Muktidham ward No 15 | 1 | 2 | 18 | 22.002088 | 81.317227 | https://maps.app.goo.gl/Ax3ney4UJRd7Lhg38 |
| 72 | Khairagarh - Chhuikhadan - Gandai | Khairagarh Nagar Palika | WARD NO 11 NEAR SHANI MANDIR | 1 | 0.5 | 40 | 21.413909 | 80.992354 | https://maps.app.goo.gl/PrgZFccTXjeZ7Pin9 |
| 73 | | Gandai Nagar Panchayat | Ward no 1 , baira bhata road ,bhadbhadi,Gandai | 1 | 0.8 | 28.8 | 21.665332 | 81.056354 | https://maps.app.goo.gl/RzAmdS1cbDijJhRM6 |
| 74 | | Chhuikhadan Nagar Panchayat | WARD NO. 15 BUDHANBHAT ROAD | 1 | 0.5 | 45 | 21.51609 | 80.998599 | https://maps.app.goo.gl/QDCSVpS1jucRBAdq6 |
| 75 | Mohla - Manpur - Ambagarh Chowki | AmbagarhChowki Nagar Panchayat | ward number 14 near slrm center | 1 | 0.5 | 20 | 20.771801 | 80.763261 | https://maps.app.goo.gl/G3QUdEmUAKE37Arc6?g_st=aw |
| 76 | Bilaspur | Bilaspur Nagar Nigam | - | 0 | - | - | - | - | - |
| 77 | | Takhatpur Nagar Palika | Ward No 15, Belsari | 1 | 2.5 | 98 | 22.135932 | 81.881502 | https://maps.app.goo.gl/F7voqkhP6EFSTLYC6 |
| 78 | | Ratanpur Nagar Palika | mela Ground Ratanpur | 1 | 1.2 | 76 | 22.282041 | 82.176083 | https://maps.app.goo.gl/sGSLjwynj5jD41sy5 |
| 79 | | Kota Nagar Panchayat | Ward No 12, MUKHTIDHAM | 1 | 1.8 | 85 | 22.294221 | 82.03001 | https://maps.app.goo.gl/terXYyTrCDT5V2RQ9 |
| 80 | | Bodri Nagar Palika | ward 10 airport road | 1 | 3 | 41.4 | 22.00532 | 82.11603 | https://maps.app.goo.gl/wRF6PSmXwfePffBr8 |
| 81 | | Bilha Nagar Panchayat | ward 12 kesla | 1 | 3 | 9 | 21.96121 | 82.5728 | https://maps.app.goo.gl/VjUWv1SVPRgvvDyr7 |
| 82 | | Malhar Nagar Panchayat | ward no 1 near compost shed | 1 | 0.6 | 54 | 21.899683 | 82.255467 | https://maps.app.goo.gl/GoetE47pntd8o8ZU7 |
| 83 | Raigarh | Raigarh Nagar Nigam | - | 0 | - | - | - | - | - |
| 84 | | Kharsiya Nagar Palika | WARD 14 NEAR RAILWAY SIDE KE PAS | 1 | 2 | 72.4 | 21.92499 | 83.112063 | https://maps.app.goo.gl/5m2XKfZJqhpCJSor7?g_st=aw |
| 85 | | Dharmjaygarh Nagar Panchayat | ward 15 Naraitikra | 1 | 2 | 1150 | 22.459749 | 83.237087 | https://goo.gl/maps/Bt5uKdFSYYQqqoRdA |
| 86 | | Gharghoda Nagar Panchayat | Near Bypass Gharghoda | 1 | 1 | 30 | 22.17249 | 83.3359 | https://maps.app.goo.gl/iDJ7VNYPLnpq1pK7A |
| 87 | | Lailunga Nagar Panchayat | kesaldarha | 1 | 2 | 31 | 22.382633 | 83.590341 | https://maps.app.goo.gl/KD6xQDFcWxtpmtzU8 |
| 88 | | Kirodimalnagar Nagar Panchayat | WARD 4 MINI NAGAR SLRM KE PICHHE | 1 | 1 | 46.8 | 21.935059 | 83.332612 | https://maps.app.goo.gl/ptNLQ2Ldoud1dXW66?g_st=aw |
| 89 | | Pussore Nagar Panchayat | ward number 05 | 1 | 1.2 | 16.2 | 21.763909 | 83.374341 | https://maps.app.goo.gl/TS3GLdTJ3nJXKjcq5 |
| 90 | Mungeli | Mungeli Nagar Palika | Jamha | 1 | 4.3 | 117 | 22.01182 | 81.43594 | https://maps.app.goo.gl/CJWfxNY6ugTRDFjR7?g_st=aw |
| 91 | | Lormi Nagar Palika | Budhwara | 1 | 4 | 54 | 22.278126 | 81.699999 | https://maps.app.goo.gl/vtB4E52S6gKLBtK76 |
| 92 | | Pathariya Nagar Panchayat | Ward no 09 Near Hatt Bazaar | 1 | 1 | 14.4 | 22.021622 | 81.844306 | https://maps.app.goo.gl/FTkD6tU3k77NCreV7?g_st=ac |
| 93 | | Sargaon Nagar Panchayat | Ward No 13 Behind Nagar Panchayat Office | 1 | 1.5 | 23.4 | 21.902514 | 81.988591 | https://maps.app.goo.gl/tL87ExRmYJNH4sqL8 |
| 94 | Gaurela - | Gaurela Nagar Palika | ward no 12 near tikarkala | 1 | 2.1 | 73 | 22.767397 | 81.919628 | https://maps.app.goo.gl/H5Uqnmsr6QAKbaMzr7?g_st=aw |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ULB WISE DETAILS OF IDENTIFIED UNPROCESSED WASTE DUMPSITES

| Sr. No. | Name of the District | Urban Local Bodies | Name of the location where unprocessed waste is dumped | Number of dumpsites (No.s) | Area covered by dumpsites (Acre) | Total Quantity of uncollected MSW at the dumpsites (In Last 6 Month) (MT) | Latitude and Longitude of the dumpsite | | Google link of the dumpsite location |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | Latitude | Longitude | |
| | Total | | | 190 | 237.819 | 376447.62 | - | - | - |
| 95 | Pendra - Marwahi | Pendra Nagar Palika | ward no 03 near SLRM Center | 1 | 2.4 | 46.8 | 22.771871 | 81.944358 | https://maps.app.goo.gl/NkmKdApoBaag4cs48?g_st=aw |
| 96 | Janjgir - Champa | JanjgirNaila Nagar Palika | ward no 25 near slrm centre | 1 | 1.8 | 180 | 21.987332 | 82.57977 | https://maps.app.goo.gl/VbdxH28avjzwJbDt7?g_st=aw |
| 97 | | Champa Nagar Palika | ward 14 prram nagar | 1 | 1.2 | 152 | 22.016623 | 82.654252 | https://maps.app.goo.gl/XUWfSLsJr46Kdi9j7?g_st=aw |
| 98 | | Akaltara Nagar Palika | Savariya Dera | 1 | 8 | 36 | 22.0021777 | 82.4487116 | https://g.co/kgs/em9LAZx |
| 99 | | Balouda Nagar Panchayat | Mukti Dham ke pass ward 3 | 1 | 4 | 46 | 22.1311417 | 82.4967352 | https://g.co/kgs/73v7iVM |
| 100 | | Kharod Nagar Panchayat | Ward No 10 Near Gandhi Chowk Kharod | 1 | 1.5 | 29 | 21.44176 | 82.3442 | https://maps.app.goo.gl/ZAWquGd7GR6smfAT6 |
| 101 | | Shivrinarayan Nagar Panchayat | Ward No 12 Near Muktidham Shivrinarayan | 1 | 1.2 | 26 | 21.7201188 | 82.5992546 | https://maps.app.goo.gl/cv1xBdn3w1RfbCb98 |
| 102 | | Saragaon Nagar Panchayat | ward 1 FCI road | 1 | 0.4 | 18 | 22.00349 | 82.752038 | https://maps.app.goo.gl/ruj6mckuHneTeVBAA |
| 103 | | Nawagarh_J Nagar Panchayat | ward 11 behind gramin bank | 1 | 0.5 | 28 | 21.845233 | 82.662536 | https://maps.app.goo.gl/3d6kzSXvPQXAy4CKA?g_st=aw |
| 104 | | Rahaud Nagar Panchayat | Ward No 02 Sadak Para Near Bus Stand Rahod | 1 | 1.8 | 36 | 21.8205734 | 82.5059674 | https://maps.app.goo.gl/tTwcvfNaCbu41P3j9 |
| 105 | Sarangarh - Bilaigarh | Sarangarh Nagar Palika | Gadaha Bhata Road | 1 | 1 | 72.1 | 21.588883 | 83.087307 | https://maps.app.goo.gl/4xnHzXCEZvDQkLah7 |
| 106 | | Sariya Nagar Panchayat | Bhulumda chowk | 1 | 1 | 38.9 | 21.640889 | 83.372239 | https://maps.app.goo.gl/XGFdgt3trzJvygPo6 |
| 107 | | Baramkela Nagar Panchayat | Behind Muktidham | 1 | 1 | 16.9 | 21.564198 | 83.268855 | https://maps.app.goo.gl/khz6kXuUaeVzB3oz6 |
| 108 | | Bhatgaon_SB Nagar Panchayat | Near SLRM Center | 1 | 0.27 | 27.4 | 21.650733 | 82.792524 | https://maps.app.goo.gl/WkESMR2dpiNDbDec9?g_st=aw |
| 109 | | Bilaigarh Nagar Panchayat | Behind Dashara Maidan | 1 | 0.66 | 14.7 | 21.6380249 | 82.7134459 | https://maps.app.goo.gl/ceGyegN7sAFMNkai9?g_st=aw |
| 110 | Korba | Korba Nagar Nigam | Ward No. 9 Bhalikhurd, Barbaspur | 1 | 0.5 | 2.5 | 22.29452 | 82.724386 | https://maps.app.goo.gl/LqgadGfhVaNccSYWA |
| 111 | | Dipka Nagar Palika | Ward no 1 Kaju wadi ke pas | 1 | 0.9 | 16 | 22.375411 | 82.562988 | https://goo.gl/maps/O9pNn2heJemjN7bV8 |
| 112 | | Katghora Nagar Palika | ward no 1, chhira, behind FCI Godam | 1 | 1 | 54 | 22.498781 | 82.564338 | https://maps.app.goo.gl/87EUEynMAFCCRbfg9?g_st=aw |
| 113 | | Pali Nagar Panchayat | hathkhoja pound near rangoli gram panchayat | 1 | 1.1 | 14.4 | 22.375646 | 82.33596 | https://goo.gl/maps/xm1yZwWNSqpV6St9A |
| 114 | | Churikala Nagar Panchayat | ward no 15, dhanras road | 1 | 0.5 | 21 | 22.446727 | 82.640748 | https://maps.app.goo.gl/47sReeZqSM5UWzYu6?g_st=aw |
| 115 | Sakti | Sakti Nagar Palika | Behind Muktidham Ward no.14 | 1 | 1 | 90 | 22.020117 | 82.94603 | https://maps.app.goo.gl/wi33khK9sTXDWxbL6?g_st=aw |
| 116 | | Nayabaradwar Nagar Panchayat | Near SLRM Center | 1 | 0.21 | 33.4 | 22.020524 | 82.809347 | https://maps.app.goo.gl/j8hbAu5LwKMiepmz9?g_st=awb |
| 117 | | Aadbhar Nagar Panchayat | Ward no.10 Near Belpan Talab , Limgaon Road | 1 | 0.7 | 25.2 | 21.944512 | 83.026293 | https://maps.app.goo.gl/VZTaSbLqusRemFcA8 |
| 118 | | Jaijepur Nagar Panchayat | Near SLRM Center | 1 | 0.2 | 29.1 | 21.834988 | 82.836189 | https://maps.app.goo.gl/pxj88rVgEbufFKL57?g_st=awb |
| 119 | | Dhabhara Nagar Panchayat | Near SLRM Center | 1 | 0.5 | 28.8 | 21.776566 | 83.068743 | https://maps.app.goo.gl/ZRhB5t1YbMAVqdEAA |
| 120 | | Chandrapur Nagar Panchayat | Near SLRM Center | 1 | 0.5 | 28 | 21.713623 | 83.232775 | https://maps.app.goo.gl/BjfSA54acLiePMoi6 |
| 121 | Sarguja | Ambikapur Nagar Nigam | Bhirrilaka, Bilaspur Road Ambikapur | 1 | 1.2 | 282 | 23.092773 | 83.149538 | https://maps.app.goo.gl/qkDKj1FVT6wEnRGP9 |
| 122 | | Sitapur Nagar Panchayat | ward 10 Near Slrm center | 1 | 0.15 | 74 | 22.77919 | 83.4967899 | https://maps.app.goo.gl/TqfJoruH83g6rLM69 |
| 123 | | Lakhanpur Nagar Panchayat | Near SLRM Center | 1 | 2 | 45 | 22.999522 | 83.033912 | https://maps.app.goo.gl/pHk9LWAE5T9F5MKR8 |
| 124 | Jashpur | Jashpurnagar Nagar Palika | Ward 08, near Compostshed, Jashpur Nagar | 1 | 0.2 | 90 | 22.893326 | 84.15685 | https://maps.app.goo.gl/HPPCCH1of5ujLksR7 |
| 125 | | Patthalgaon Nagar Palika | NANDAN JHARIYA WARD 08 PATHALGAON | 1 | 2 | 60.2 | 22.533358 | 83.43612 | https://maps.app.goo.gl/YVvtbccAiwQsVkib6?g_st=ac |
| 126 | | Kotba Nagar Panchayat | Near SLRM Centre | 1 | 1 | 36 | 22.430818 | 83.730118 | https://goo.gl/maps/DshfnW24PQZEsgQy9 |
| 127 | | Bagicha Nagar Panchayat | Ward 09, Near SLRM Centre | 1 | 0.2 | 32.4 | 22.89489 | 83.667481 | https://maps.app.goo.gl/o5DqFda5Ufg3LSGk9 |
| 128 | | Kunkuri Nagar Panchayat | Ward 06 Dugdugiya | 1 | 1 | 54 | 22.732588 | 83.932013 | https://goo.gl/maps/jk2dWzhHgTPk2vEe6 |
| 129 | Balrampur | Balrampur Nagar Palika | Balrampur | 1 | 1 | 18 | 23.614235 | 83.608522 | https://maps.app.goo.gl/mshCroopYaHDTgM6 |
| 130 | | Ramanujganj Nagar Palika | Ramanujganj | 1 | 1 | 35 | 23.809115 | 83.703765 | https://maps.app.goo.gl/mU5kdrsXRVG4JZtHA |
| 131 | | Kusmi Nagar Panchayat | Near SLRM Centre | 1 | 0.35 | 25.2 | 23.284983 | 83.906494 | https://maps.app.goo.gl/GwJ5DLM7FRAXAnz58 |
| 132 | | Rajpur Nagar Panchayat | Near SLRM Centre | 1 | 0.25 | 18.2 | 23.341531 | 83.405826 | https://maps.app.goo.gl/CbJj9V57GJoQAgH58 |
| 133 | | Wadrafnagar Nagar Panchayat | Ward No 7 | 1 | 0.26 | 27 | 23.753302 | 83.202383 | https://maps.app.goo.gl/b5ZmRwkzh9YfSuRS9?g_st=ac |
| 134 | Koriya | Baikunthpur Nagar Palika | talwapara | 1 | 1 | 48.6 | 23.294696 | 82.555442 | https://maps.app.goo.gl/sSLmSs64AdB5KA7A9 |
| 135 | | Shivpurchrcha Nagar Palika | Magzine Ground | 1 | 0.2 | 39.6 | 23.329511 | 82.523249 | https://maps.app.goo.gl/TVkHjhvH8ujkhgTR7 |
| 136 | Surajpur | Surajpur Nagar Palika | Near Chat Ghar, Ward Number 10 | 1 | 3.2 | 84.6 | 23.220539 | 82.886506 | https://maps.app.goo.gl/Dd2Z6N3x9nZD1UFF9 |
| 137 | | Vishrampur Nagar Panchayat | Bishrampur | 1 | 1.5 | 36.2 | 23°11'46.6" | 82°57'56.9" | https://maps.app.goo.gl/L8v1WfFosDat6pYS7 |
| 138 | | Pratappur Nagar Panchayat | Balrampur Road | 1 | 0.4 | 39.6 | 23.35312 | 83.002213 | https://maps.app.goo.gl/7D4pwKBHcD9b2B7A9 |
| 139 | | Bhatgaon_S Nagar Panchayat | By Pass Road, Bhatgaon | 1 | 0.6 | 45.1 | 23.494404 | 83.21408 | https://maps.app.goo.gl/dftBztYXt2FceGzd6 |
| 140 | | Jarhi Nagar Panchayat | Near By Masan Nala | 1 | 0.16 | 17 | 23.3607094 | 83.0409294 | https://maps.app.goo.gl/S8EczBLx7r2hCHAL7 |
| 141 | | Premnagar Nagar Panchayat | Ward No 12 Near slrm center Premnagar | 1 | 0.5 | 1.5 | 22.949044 | 82.695845 | https://maps.app.goo.gl/YcFHDaxWdvi99jpf9 |
| 142 | | Chirmiri Nagar Nigam | Palthajam road side koriya, chirimiri | 1 | 1.24 | 378 | 23.24 | 82.37 | - |
| 143 | | Manendragarh Nagar Palika | Guthri tola open cast khongapani | 1 | 1 | 82.8 | 23.19652799 | 82.1705256 | https://www.google.com/maps/@23.1963949,82.1657191,848m/data=!3m1!1e3?entry=ttu&g_ep=EgoyMDI1MDYxMC4xIKXMDSoASAFQAw%3D%3D |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ULB WISE DETAILS OF IDENTIFIED UNPROCESSED WASTE DUMPSITES

| Sr. No. | Name of the District | Urban Local Bodies | Name of the location where unprocessed waste is dumped | Number of dumpsites (No.s) | Area covered by dumpsites (Acre) | Total Quantity of uncollected MSW at the dumpsites (In Last 6 Month) (MT) | Latitude and Longitude of the dumpsite | | Google link of the dumpsite location |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | Latitude | Longitude | |
| **Total** | | | | **190** | **237.819** | **376447.62** | **-** | **-** | **-** |
| 144 | Manendragarh - Chirmiri - Bharatpur | Jhagrakhand Nagar Panchayat | dafai no 7 Jhagrakhand | 1 | 1 | 19.8 | 23.18626083 | 82.20085645 | https://www.google.com/maps/@23.1868113,82.2000761,212m/data=!3m1!1e3?entry=ttu&g_ep=EgoyMDI1MDYxMC4xIKXMDSoASAFQAw%3D%3D |
| 145 | | Khongapani Nagar Panchayat | ghutri tola open cast mines | 1 | 1 | 63 | 23.1965 | 82.1705 | https://maps.app.goo.gl/y99UKDLbE6bQKmSJA |
| 146 | | Nailedri Nagar Panchayat | ward no 11, beside hill | 1 | 1 | 19.8 | 23.1778 | 82.1949 | https://maps.app.goo.gl/ambvqXVoMC5imstbA |
| 147 | Bastar | Jagdalpur Nagar Nigam | Mahrana pratap Ward 47 tetra kuti | 1 | 1.5 | 720 | 19.077898 | 81.996441 | https://www.google.com/maps/@19.0783872,81.9964222,324m/data=!3m1!1e3?entry=tt |
| 148 | | Bastar Nagar Panchayat | Ward 09 Indira Ward Tiraha | 1 | 0.7 | 54 | 19.2124604 | 81.9370142 | https://maps.app.goo.gl/Xsbsz8JvhhNApJ9U9 |
| 149 | Kondagaon | Kondagaon Nagar Palika | WARD NO 13, BEHIND WARE HOUSE | 1 | 2.5 | 86.4 | 19.3445 | 81.4051 | https://www.google.com/maps/@19.5793292,81.6810271,73m/data=!3m1!1e3?authuser=0&entry=ttu&g_ep=EgoyMDI1MDYwOC4wIKXMDSoASAFQAw%3D%3D |
| 150 | | Keshkal Nagar Panchayat | Behind SLRM Center | 1 | 1.5 | 34.2 | 20.0877 | 81.5724 | https://maps.app.goo.gl/o24oAQ5swNXBm3uCA |
| 151 | | Farasgaon Nagar Panchayat | WARD 01, NEAR MUKTIDHAM | 1 | 2 | 19.8 | 19.5205 | 81.374 | https://maps.app.goo.gl/ZSLHEPwf6zVJLgA7?g_st=aw |
| 152 | Narayanpur | Narayanpur Nagar Palika | ward no 15 dumartarai behind fstp | 1 | 2 | 73 | 19.7200657 | 81.2364525 | https://maps.app.goo.gl/nCVkC4jMdSfV2PN9 |
| 153 | Kanker | Kanker Nagar Palika | gram kodejhunga near bypass kanker | 1 | 3.5 | 75.5 | 20.26 | 81.47 | - |
| 154 | | Bhanupratappur Nagar Panchayat | ward no.4 behind krishna kunj | 1 | 2 | 48 | 20.314424 | 81.074987 | https://maps.app.goo.gl/nhsjcDQEC9xte3No9?g_st=aw |
| 155 | | Charama Nagar Panchayat | behind slrm center ward no 13 | 1 | 2 | 45.5 | 20.5 | 81.38 | - |
| 156 | | Pankhanjur Nagar Panchayat | ward no. 1 gothan road pakhanjur | 1 | 2 | 53 | 20.039571 | 80.617441 | https://maps.app.goo.gl/D7LUQygDDs1wWpff8 |
| 157 | | Antagarh Nagar Panchayat | ward no 14 beside gothan | 1 | 2 | 40 | 20.092595 | 81.14668333 | https://goo.gl/maps/9ytycU9vZ6rYBAUo7 |
| 158 | | Narharpur Nagar Panchayat | Near SLRM Center | 1 | 0.3 | 16.2 | 20.4487 | 81.6194 | https://maps.app.goo.gl/HPxdvZsiDHyRHDZZ7 |
| 159 | Dantewada | Kirandul Nagar Palika | Ward no 16 mahatma gandhi ward | 1 | 4 | 45 | 18.636436 | 81.26323 | https://maps.app.goo.gl/J8NGZ19s2AyeeHYB6 |
| 160 | | BadiBacheli Nagar Palika | ward no 08 Shubhash chandra bosh ward | 1 | 2.2 | 40 | 18.685818 | 81.250826 | https://maps.app.goo.gl/uKuNwxLXF2TvwbTQ9 |
| 161 | | Dantewada Nagar Palika | ward no. 12 indira ward | 1 | 1.9 | 42 | 18.889008 | 81.3618064 | https://maps.app.goo.gl/JztVjg8nnJ9gwgXm8 |
| 162 | | Geedam Nagar Panchayat | ward no 14 kadatipara geedaam | 1 | 1.5 | 21 | 18.983536 | 81.398903 | https://maps.app.goo.gl/43eDiCpQeaf1wXsY9?g_st=aw |
| 163 | | Barsur Nagar Panchayat | ward no 11 jawahar lal nehru ward | 1 | 1 | 21 | 19.131275 | 81.3985118 | https://maps.app.goo.gl/2q1RET2Mr3XgWcUM7 |
| 164 | Sukma | Sukma Nagar Palika | Ward No 1, Subhash Chandra Bose jailbadi sukma | 1 | 0.7 | 63.1 | 18.412842 | 81.652804 | https://maps.app.goo.gl/bxCZ617n2742ZfMw5 |
| 165 | | Dornapal Nagar Panchayat | jagargunda road | 1 | 2 | 25 | 18.161915 | 81.492256 | https://maps.app.goo.gl/yoYLENEE6bpNUNZ87 |
| 166 | | Konta Nagar Panchayat | Ward No 06, Near Compost Shed Konta | 1 | 1 | 21.6 | 17.8128083 | 81.3874033 | - |
| 167 | Bijapur | Bijapur Nagar Palika | shanti nagar ward 07 bijapur | 1 | 1 | 0.5 | 18.792267 | 80.80191 | https://earth.google.com/web/search/Bijapur,+Chhattisgarh/@18.79504283,80.80261022,344.63105885a,285.64439657d,35y,0h,0t,0r/data=CoQBGlYSUAolMHgzYTMxODgxMGJjOGIwOGIxOjB4NDE0ZTMzN2MyNWQ1NjkxZRk8D-7O2ssyQCF6-Z0mMzRUQCoVQmlqYXB1ciwgQ2hoYXR0aXNnYXJoGAEgASImCiQJKbudJFjbMkARYBsdNrTaMkAZ5eKHLgoZVEAhoSte5K0YVEBCAggBOgMKATBCAggASg0I_____ARAA |
| 168 | | Bhairamgarh Nagar Panchayat | ward no 1 temarubhatha Bhairamgarh | 1 | 1 | 23.4 | 19.019595 | 81.041625 | https://maps.app.goo.gl/dV6jfZXxCMJPp3eQ8?g_st=aw |
| 169 | | Bhopalpattnam Nagar Panchayat | kosha center ward 08 bhopalpatnam | 1 | 0.75 | 0.4 | 18.855763 | 80.38761 | https://earth.google.com/web/search/Bhopalpatnam,+Chhattisgarh/@18.85557097,80.38792901,145.37324647a,188.67539338d,35y,-0h,0t,0r/data=CokBGlsSVQolMHgzYTMyNDEzOGE1MmM1NzJmOjB4ZmNmNDFhMDY2YTc0NmMyNxkqMXSR59syQCGmkTsR6RhUQCoaQmhvcGFscGF0bmFtLCBDaGhhdHRpc2dhemgYASABIiYKJAndpXEmJcwyQBE0OJhxscoyQBIF-Pd43DNUQCFkus1ICzNUQEICCAE6AwoBMEICCABKDQj_____8BEAA |
| 170 | Gariyaband | Kopra Nagar Panchayat | ward no 15 | 1 | 0.45 | 0 | 20.830888 | 81.913409 | https://goo.gl/maps/crxv5jF3GguAxgXeA?g_st=ac |
| 171 | | Devbogh Nagar Panchayat | Near Gauthan Ward No 12 | 1 | 0.5 | 0 | 19.906506 | 82.664962 | https://goo.gl/maps/6EmFRqrcJGTKgvLV6?g_st=ac |
| 172 | BalodaBazar | Rohansi Nagar Panchayat | Ward No. 02 Near Khapri road & Beside Shitla Mata Mandir | 2 | 0.7 | 0.5 | 21.527004<br>21.526189 | 82.234822<br>82.238947 | https://maps.app.goo.gl/bEC8qCKiGqGppWh1A<br>https://maps.app.goo.gl/hU82pdzTdtemS1qM6 |
| 173 | Durg | Amleshwar Nagar Palika | Ward no 1 Mukthi dham Amleshwar | 1 | 0.5 | 1.5 | 21.2096 | 81.5804 | https://maps.app.goo.gl/6auxyoyg4Q9DhVTH9 |
| 174 | Kabirdham | Indori Nagar Panchayat | Atal nagar ward<br>Ward no 01 | 1 | 0.012 | 0 | 21.940258 | 81.347882 | https://maps.app.goo.gl/UtSjicHrG5CxHc4e7 |
| 175 | Bemetara | Dadhi Nagar Panchayat | WARD NO. 07 JAY JAGDAMBA WARD NEAR OLD BRIDGE PT. DINDAYAL UPADHYAY WARD NO 12 | 2 | 0.5 | 0 | 21.900091<br>21.89916 | 81.477012<br>81.473301 | https://maps.app.goo.gl/qTawmrBjZtZm6TYu6<br>https://maps.app.goo.gl/iRYXieavr8HoG44Q8 |
| 176 | | Bhimbhori Nagar Panchayat | Ward no.01 maruti nandan ward | 1 | 0.5 | 0 | 21.421643 | 81.59277 | https://maps.app.goo.gl/1frxTNj1ZEv69YfW8 |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

## ULB WISE DETAILS OF IDENTIFIED UNPROCESSED WASTE DUMPSITES

| Sr. No. | Name of the District | Urban Local Bodies | Name of the location where unprocessed waste is dumped | Number of dumpsites (No.s) | Area covered by dumpsites (Acre) | Total Quantity of uncollected MSW at the dumpsites (In Last 6 Month) (MT) | Latitude and Longitude of the dumpsite | | Google link of the dumpsite location |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | Latitude | Longitude | |
| **Total** | | | | **190** | **237.819** | **376447.62** | **-** | **-** | **-** |
| 177 | | Kusmi_Be Nagar Panchayat | Sahid Bhagat Singh Ward No. 15 Goan Tariay shiv mandir | 1 | 0.037 | 0 | 21.512961 | 81.525752 | https://maps.app.goo.gl/S2Djpgexq3Ykb3ey9 |
| 178 | Rajnandgaon | LalBahadur Nagar Panchayat | WARD NO 15 AVNTIBI WARD BEHIND GOVT CHOUBE COLLEGE | 1 | 0.5 | 0 | 21.10972721 | 80.67998334 | https://maps.app.goo.gl/q2i7XafXX1eB53eF8 |
| 179 | | Ghumka Nagar Panchayat | WARD NO 06 GHUMKA | 1 | 0.5 | 0 | 21.289126 | 81.098566 | https://maps.app.goo.gl/rDSG7oEYKk22ODM26 |
| 180 | Balod | Palari_B Nagar Panchayat | Ward no 03 Near Shamshanghat | 1 | 0.5 | 1 | 20.803662 | 81.468847 | https://maps.app.goo.gl/MtjmEgjxYEAK7u5s8 |
| 181 | Korba | BankiMogra Nagar Palika | Ward No. 10, Near SECL Park | 1 | 0.5 | 1 | 22.404729 | 82.11118 | https://maps.app.goo.gl/y1BucxUm9emCd3L6A?g_st=ac |
| 182 | Mungeli | Barela Nagar Panchayat | - | - | - | - | - | - | - |
| 183 | | Jarhagaon Nagar Panchayat | Ward no 12 dr. BHIMRAO AMBEDAKAR | 1 | 0.3 | 0.5 | 22.119002 | 81.823061 | https://maps.app.goo.gl/WBzK1vcs3jrwagV69 |
| 184 | JanjgirChampa | Pamgarh Nagar Panchayat | Ward No. 01 Near Garh | 1 | 10 | 0.5 | 21.876684 | 82.447594 | https://maps.app.goo.gl/P5tpZPmVBor4NwGU8 |
| 185 | | Nariyara Nagar Panchayat | Ward No 01 Sanjay Nagar | 1 | 0.35 | 0.57 | 21.887186 | 82.477697 | https://maps.app.goo.gl/P5tpZPmVBor4NwGU8 |
| 186 | | Bamnidih Nagar Panchayat | - | - | - | - | - | - | - |
| 187 | Sarangarh-Bilaigarh | Sarsiwa Nagar Panchayat | ward no. 11 mukti dham khel maidan | 1 | 1 | 0 | 21.629799 | 82.933517 | https://photos.app.goo.gl/bFuGpgFwpNRLjgdB9 |
| 188 | | Pawni Nagar Panchayat | Ward 15, Muktidham ke pass | 1 | 0.3 | 0 | 21.65659 | 82.69815 | https://maps.app.goo.gl/XKmdUTpL6wXPDjos6 |
| 189 | Gaurela-Pendra-Marwahi | Marwahi Nagar Panchayat | ward no 01 manedragarh road petrol pump ke aage | 1 | 1 | 0 | 23.036343 | 82.052212 | https://goo.gl/maps/H5bQJPBP2WvnDYJ68?g_st=aw |
| 190 | Surajpur | Shivnandpur Nagar Panchayat | WARD 12 NEAR RAILWAY CROSING KHULI BHUMI | 1 | 1 | 0 | 23.18489669 | 82.97841686 | https://maps.app.goo.gl/RiHxvrm4RFEU911T6 |
| 191 | Koriya | Patna Nagar Panchayat | WARD NO 04 LAL BAHADUR SHASTRI WARD, BADKA PARA | 1 | 2 | 15 | 23.306322 | 82.672509 | https://maps.app.goo.gl/jX3ByyAaJo51jNSs9 |
| 192 | Manendragarh-Chirmiri-Bharatpur | Janakpur Nagar Panchayat | ward no. 04 GRAM GAUTHAN | 1 | 0.5 | 8 | 23.720189 | 81.794546 | https://www.google.com/maps/place/21%C2%B024'50.1%22N+81%C2%B047'40.4%22E/@21.41454835,81.7921272,16z/data=!4m4!3m3!8m2!3d21.4139091!4d81.794546?utm_campaign=ml-ipm&g_ep=Eg1tbF8yMDI1MDYzMF8wIJvbDyoASAJQAg%3D%3D |

Chief Executive Officer
State Urban Development Agency
Chhattisgarh, Nava Raipur

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH NEW DELHI**

**ORIGINAL APPLICATION NO. 606 OF 2018**

(I.A No._____ of 2025)

(In Respect of State of Chhattisgarh)




**IN THE MATTER OF:**

IN Re: Compliance of Municipal Solid Waste Management Rules, 2016 And Other Environmental Issues

**AFFIDAVIT**

I, Shri Shashank Pandey S/o Shri Ashok Kumar Pandey aged about 40 years currently working as Chief Executive Officer, State Urban Development Agency for the Government of Chhattisgarh with office at, 4th Floor, D-Block, Indravati Bhavan, Nava Raipur Atal Nagar, Dist. Raipur, do hereby solemnly affirm and State on oath as under:

1. That I am presently posted as the Chief Executive Officer, State Urban Development Agency for the Government of Chhattisgarh and as such am authorized in my official capacity to swear and depose the present affidavit. I am fully conversant with the facts of the present case and such competent to swear the Present Affidavit based on the records maintained by the Department in its regular course of business.

2. That the contents of the supplementary information supporting the 4th six monthly compliance report is true and correct to my knowledge and brief. No part of the same is false and nothing material has been concealed therefrom.

3. That the Annexures are true/ translated copies of their respective originals.

31 JUL 2025

4. That it is most humbly submitted that the present affidavit is filed bonafide and in the interest of justice.

**DEPONENT**

**VERIFICATION**

I, the above named deponent, do hereby solemnly affirm and verify that the facts stated in the above Affidavit are true to my knowledge and belief, and no part of the same is false and nothing material has been concealed therefrom.

Verified at Abhanpur, Raipur on this _____ day of July, 2025.

31 JUL 2025

**DEPONENT**

NOTARY
PRAHLAD SAHU
NOTARY, ABHANPUR
RAIPUR (C.G.)
INDIA
GOVT. OF CHHATTISGARH

SOLEMENLY AFFIRMED OR SWORN BEFORE ME BY THE WITHIN NAMED

PRAHLAD SAHU
NOTARY/ADVOCATE
ABHANPUR
DISTT.RAIPUR(C.G.)

31 JUL 2025

1 WITNESS
Om Dwivedi